Vol. 249
No. 3

सत्यमेव जयते

Monday
24 June, 2019
3 Ashadha, 1941 (Saka)

PARLIAMENTARY DEBATES

RAJYA SABHA

OFFICIAL REPORT

(FLOOR VERSION)

CONTENTS

Felicitations to the Indian Women's Hockey Team (page 1)

Papers Laid on the Table (pages 1-2)

Report of the Department-related Parliamentary Standing Committee on Finance (pages 2-3)

Report of the Committee on Welfare of Other Backward Classes (page 3)

Matters raised with Permission —

- Need to have access to drinking water to all (pages 3-5)
- Need to withdraw the decision to privatise six airports (pages 5-7)
- Need to take measures to control population in the country (page 7)
- Need to conduct market study before opening of new petroleum outlets in Kerala (page 8)
- Demand for not transferring the existing Court Complex from Reva, Madhya Pradesh (pages 8-9)
- Death of workers cleaning septic tanks (pages 9-11)
- Rebate on the sale of handloom products (pages 11-12)
- Need to establish a branch of AIIMS in Begusarai District (pages 12-13)
- Need to stop double taxation on Mentha harvest (page 13)

[P.T.O.

©
RAJYA SABHA SECRETARIAT
NEW DELHI

PRICE : ₹ **100.00**

Pending cases in High Courts and Supreme Court (page 14)

Ill-effect of release of polluted water from Punjab to Rajasthan (pages 14-15)

Need to stop shutting down of MTNL and BSNL (pages 15-16)

Increasing crimes in Delhi (pages 16-18)

Need to make strict laws against cheque bouncing (pages 18-19)

Demand to get the assent of the President for the Bill passed by the Tamil Nadu State Assembly seeking exemption from NEET Examination for Medical courses (pages 23-24)

Resentment due to Masanjor Dam in Dumka district at Jharkhand-West Bengal Border (pages 25-26)

Special Mentions —

Demand for early completion of the Sidhi-Singrauli Section of Rewa-Sidhi-Singrauli project in Madhya Pradesh (pages 19-20)

Demand to deport Rohingyas illegally migrated to India (pages 20-21)

Demand for urgent release of funds due to Tamil Nadu under various heads (pages 21-22)

Demand to give the facility of OPD treatment in private hospitals to CGHS beneficiaries without referral from the age of 60 instead of 75 (page 22)

Demand to protect the river Ghaggar and its tributaries from the discharge of waste matters into it (pages 22-23)

Observations by the Chair (pages 24-25 and 26-27)

Oral Answers to Questions (pages 28-69)

Written Answers to Starred Questions (pages 69-85)

Written Answers to Unstarred Questions (pages 84-323)

Motion of Thanks on the President's Address (pages 323-407, 409-434 and 436-452)

Messages from Lok Sabha — *Reported*

Regarding Nomination of Ten Members to Committee on Welfare of Schedule Castes and Scheduled Tribes (pages 407-408)

Regarding Nomination of Seven Members to Committee on Public Accounts (pages 407-408)

Website : http://rajyasabha.nic.in
http://parliamentofindia.nic.in
E-mail : rsedit-e@sansad.nic.in

RAJYA SABHA

Monday, the 24th June, 2019/3rd Ashadha, 1941 (Saka)

The House met at eleven of the clock,
MR. CHAIRMAN *in the Chair.*

FELICITATIONS TO THE INDIAN WOMEN'S HOCKEY TEAM

MR. CHAIRMAN: Hon. Members, on behalf of the entire House and on my own behalf, I congratulate the Indian Women's Hockey Team for winning the FIH Women's Series Finals defeating Japan by 3-1 at Hiroshima on the 23rd of June, 2019.

This outstanding accomplishment of our Women's Hockey Team is a matter of great pride for the entire nation. We wish all the players of the Indian Women's Hockey Team the very best for their future endeavours and hope that they will continue to make the country proud by their achievements and we hope that men also would follow them.

PAPERS LAID ON THE TABLE

Report and Accounts (2017-18) of the NFDC, Mumbai and related papers

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): Sir, I lay on the Table:–

(1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:–

   (a) Forty-third Annual Report and Accounts of the National Film Development Corporation Limited (NFDC), Mumbai, for the year 2017-18, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

   (b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above. [Placed in Library. *See* No. L.T. 48/17/19]

I. Report and Accounts (2014-15) of the UPPCL, Lucknow and related papers

II. Report and Accounts (2017-18) of the NWDA, New Delhi and related papers

III. MoU between the Government of India and the WAPCOS Ltd. for the year 2019-20.

जल शक्ति मंत्रालय में राज्य मंत्री; तथा सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रतन लाल कटारिया): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूं:–

I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013:–

(a) Annual Report and Accounts of the U. P. Projects Corporation Limited (UPPCL), Lucknow, for the year 2014-15, together with the Auditor's Report on the Accounts and the comments of the comptroller and Auditor General of India thereon.

(b) Review by Government on the working of the above Corporation.

(2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

[Placed in Library. *See* No. L.T. 43/17/19]

II. A copy each (in English and Hindi) of the following papers:–

(i) (a) Annual Report and Accounts of the National Water Development Agency, New Delhi, for the year 2017-18, together with the Auditor's Report on the Accounts.

(b) Statement by Government accepting the above Report.

(c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) above. [Placed in Library. *See* No. L.T. 42/17/19]

III. Memorandum of Understanding between the Government of India (Ministry of Jal Shakti, formerly Ministry of Water Resources, River Development and Ganga Rejuvenation) and the WAPCOS Limited, for the year 2019-20.

[Placed in Library. *See* No. L.T. 44/17/19]

REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON FINANCE

SECRETARY-GENERAL: Sir, I lay on the Table, a copy (in English and Hindi)

of the Seventy-third Report* on the subject 'Status of Unaccounted Income/Wealth both Inside and Outside the Country-A Critical Analysis (A Preliminary Report)' of the Department-related Standing Committee on Finance.

REPORT OF THE COMMITTEE ON WELFARE OF OTHER BACKWARD CLASSES

SECRETARY GENERAL: Sir, I lay on the Table, a copy (in English and Hindi) of the Twenty-first Report& of the Committee on Welfare of Other Backward Classes on "Rationalisation of Creamy Layer in Employment for OBCs in Services and Posts under the control of Government of India including Union Territories, PSUs etc." pertaining to the Ministry of Social Justice and Empowerment.

MATTERS RAISED WITH PERMISSION

Need to have access to drinking water to all

डा. सत्यनारायण जटिया (मध्य प्रदेश)**:** माननीय सभापति महोदय, देश में पीने के पानी की कमी के संकट से सभी नागरिक त्रस्त हैं। यह समस्या हमारे साथ नई नहीं है। मध्य प्रदेश में बुंदेलखण्ड का इलाका हमेशा से अभावग्रस्त रहा है। राजस्थान में बाड़मेर, बीकानेर और मरुस्थल का जो इलाका है, वह हमेशा से समस्याग्रस्त रहा है। महाराष्ट्र में विदर्भ का इलाका समस्याग्रस्त रहा है। ऐसे ही कर्णाटक, महाराष्ट्र, मध्य प्रदेश, उत्तर प्रदेश, झारखंड में ये समस्याएं बड़ी व्यापक हैं। हमें इनका स्थायी निदान करना चाहिए, क्योंकि पानी के बिना सब मुश्किल ही मुश्किल है। मैं सरकार को बधाई देना चाहता हूँ कि पीने के पानी का प्रबंध करने के लिए जल शक्ति मंत्रालय गठित किया है। अब जल शक्ति का वास्तव में उपयोग करते हुए ऐसी योजनाएं बनानी चाहिए, जो कि पानी की समस्याओं के बारे में, नदियों के पानी के उपयोग के बारे में हों। उत्तर में, दक्षिण में, पूर्व में और मध्य क्षेत्र में ऐसे पांच बड़े प्रोजेक्ट बनाए जाएं, जो नदियों को जोड़ने के लिए हों और उनके माध्यम से हम अपने अधिकतम पानी का उपयोग पीने के लिए और कृषि के लिए कर सकें। मैं आपसे आग्रह करना चाहूंगा कि इन सारी समस्याओं को गंभीरता से लेते हुए सरकार दीर्घकालीन व्यवस्था बनाए।

डा. अशोक बाजपेयी (उत्तर प्रदेश)**:** महोदय, मैं इस विषय से स्वयं को संबद्ध करता हूं।

श्री सभापतिः धन्यवाद। डा. अशोक बाजपेयी। यह एक बहुत महत्वपूर्ण मामला है, इसलिए all the others, please associate yourselves in one line.

---

* The Report was presented to Hon'ble Speaker (Sixteenth Lok Sabha) on 28th March, 2019 and to the Hon'ble Chairman, Rajya Sabha on 23rd March, 2019, before dissolution of the Sixteenth Lok Sabha. The Speaker had ordered the printing, publication and circulation of the Report.

& The Report was presented to Hon'ble Speaker (Sixteenth Lok Sabha) on 9th March, 2019 and to the Hon'ble Chairman, Rajya Sabha on 21st March, 2019, before dissolution of the Sixteenth Lok Sabha. The Speaker had ordered the printing, publication and circulation of the Report.

डा. अशोक बाजपेयीः माननीय सभापति जी, यह विषय बहुत गंभीर है। जिसे आज हम लोगों ने सदन के संज्ञान में लाने का काम किया है। आज पूरे देश में पेयजल का गंभीर संकट है और यह संकट आने वाले दिनों में बढ़ने वाला है। अभी अभी नीति आयोग की रिपोर्ट में भी कहा गया है कि अगले वर्ष देश में पानी का संकट बढ़ेगा और दिल्ली में भी पीने के पानी का बड़ा संकट होगा। मान्यवर, आज चेन्नई में पीने के पानी का गंभीर संकट है। तालाब, पोखरे, कुएँ आदि हमारे जितने पुराने भू-जल स्रोत थे, वे अब समाप्त हो गए हैं।

श्री सभापतिः टाइम हो गया है। बस, अब श्रीमती शांता क्षत्री।

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I associate myself with the issue raised by the hon. Member.

श्री रेवती रमन सिंह (उत्तर प्रदेश)**:** मान्यवर, आज पूरे देश में पानी का संकट गंभीर हो गया है और भूगर्भ वैज्ञानिकों का कहना है कि आने वाले दिनों में कई शहरों में पानी का स्रोत, भू-जल सूख जाएगा, पानी रहेगा ही नहीं। अगर पानी नहीं रहेगा, तो जीवन कैसे रहेगा? मैं आपसे मांग करता हूँ कि आप सरकार को निर्देश दें कि वह इस पर तत्काल कार्रवाई करे और पानी की समस्या का समुचित हल निकालने का प्रयास करे, धन्यवाद।

सुश्री सरोज पाण्डेय (छत्तीसगढ़)**:** माननीय महोदय, मैं इस विषय पर यह कहना चाहती हूँ कि "बिन पानी सब सून।" अगर पानी नहीं है तो हम सब किस प्रकार से जीवित रहेंगे, इस विषय पर गंभीरता के साथ सदन को भी विचार करना है। एक आवश्यक बात यह है कि सरकार जो व्यवस्था करेगी, वह व्यवस्था सरकार अपने आप करती ही है और कर भी रही है। सरकार ने इस पर गंभीरता से विचार करके इस दिशा में प्रयास किया है, लेकिन जन-जागरण के माध्यम से हम सभी लोगों को इस विषय पर विचार करना चाहिए। सावन का महीना आने वाला है और इस समय हम बारिश के पानी को किस तरह से संरक्षित कर सकते हैं, यह देखना जरूरी है। अगर हम बारिश के पानी को संरक्षित करेंगे, तो आने वाले समय में हम जल-संसाधनों को बढ़ाने की दिशा में आगे बढ़ेंगे। जन-जागरण के माध्यम से हम सब जन-प्रतिनिधियों के साथ-साथ, स्कूलों के बच्चों को भी साथ लेकर हमें आगे बढ़ना चाहिए, जो कि हमारे भविष्य हैं, धन्यवाद।

श्री सभापतिः धन्यवाद। मेरा सभी सदस्यों को एक सुझाव है कि हम लोग हफ्ते में एक बार जो "कॉलिंग अटेंशन" या "शॉर्ट ड्यूरेशन डिस्कशन" लेते हैं, उनमें इस विषय को चर्चा के लिए लिया जा सकता है। यह सबसे महत्वपूर्ण विषय है और यह समस्या हमारे देश के साथ-साथ दुनिया भर में है। इसलिए आप सब लोग आपस में बात करके अगर एक नोटिस दें, तो मैं उसको ऐडमिट करने के पक्ष में हूँ। आप लोग तय करके डिसाइड कीजिए, प्राइयॉरिटी आप लोगों को तय करनी है।

SHRI PRASHANTA NANDA (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

श्रीमती शांता क्षत्री: सर, मुझे एक लाइन कहनी है।

MR. CHAIRMAN: You are deemed to have spoken. I will put it on record. शांता जी, मैं आपको मौका दूंगा, आप चिन्ता मत कीजिए। मैं आपके नाम से ही इसके नोटिस पर डिस्कशन शुरू कराऊँगा। Shri K. K. Ragesh.

Need to withdraw the decision to privatise six airports

SHRI K. K. RAGESH (Kerala): Sir, I stand to oppose the decision of the Centre to privatise six airports in our country. Already, the Government has decided to hand over five airports to Adani Group, that too, irrespective of opposition from various quarters. The Airports Authority of India was opposing, employees were opposing and also various State Governments were opposing, and irrespective of all those oppositions, the Government had decided to hand over these airports to the Adani Group. Sir, immediately after the decision, the Kerala State Government expressed its willingness to take over Trivandrum Airport and for that purpose formed a company called TIAL, but unfortunately, the Central Government had advised the State to take part in the bid. Sir, it is quite unfortunate that the Government is considering the State of Kerala and the Adani Group on the same footing. Sir, the airport was built on the land contributed by the State and State has got a say on that airport because of that. But, unfortunately, without considering those things, the Central Government is considering the Adani Group and the State of Kerala on the same footing. Sir, the hon. Chief Minister met the hon. Prime Minister during the NITI Aayog meeting and expressed Kerala's willingness to take over that airport and develop that airport as a world class airport. I am requesting the Central Government to immediately intervene in the matter because this is a very, very important issue. Six airports in our country are going to be privatised. This is national wealth and it should not be privatised. I don't know why the Government is so keen in giving our airports to the Adani Group.

Sir, Thiruvananthapuram Airport is a profit-making airport. Why is this profit-making airport being given to the Adani Group? I am requesting the Central Government to change its decision, because lot many agitations are going on on Thiruvananthapuram Airport. I request the Government try to understand the situation and avoid wrath of the people. So, I request once again to understand the issue and reverse its decision of giving airport to Adani Group. Thank you.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I associate myself with the Zero Hour submission made by Shri K.K. Ragesh.

SOME HON. MEMBERS: Sir, we all associate ourselves with the Zero Hour ...(*Interruptions*)...

MR. CHAIRMAN: Whoever wants to associate, please send your association by writing on a slip, because it is difficult to notice all Members and write down their names in a short time. Please send a slip, so that all those names will be included.

SHRI ASHOK SIDDHARTH (Uttar Pradesh): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI D. RAJA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI SANJAY SINGH (NCT of Delhi): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI SUSHIL KUMAR GUPTA (NCT of Delhi): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI NARAIN DASS GUPTA (NCT of Delhi): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI K. SOMAPRASAD (Kerala): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRI ELAMARAM KAREEM (Kerala): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour mention made by Shri K.K. Ragesh.

Need to take measures to control population in the country

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I am raising a very important and serious issue about the ticking time bomb. The title, "World Population Prospects 2019: Highlights, published by the United Nations, says that India's population standing now at 137 crores will overtake China, whose population now is 143 crores, in the year 2027. Things are not going to stop there. The country's population is expected to rise to the peak level of 165 crores by 2059.

The annual population growth rate which was 2.2 per cent in 1981 has declined significantly to 1.2 per cent between 2010 and 2019 period. However, the figures are alarming because two-thirds of India's population is in the working age group of 15-64 years, whereas employment rate is declining.

MR. CHAIRMAN: Subbarami Reddyji, you should quote the Report and then read. Otherwise, you speak yourself. You are capable of speaking.

DR. T. SUBBARAMI REDDY: Sir, population increase is not just a question of numbers but of uneven increase and density. Some parts of India are recording much higher rates of population growth than others. These parts are also economically the least developed States, which would accelerate the migration rate.

Population should be treated as a serious matter of concern, as increasing population causes malnutrition, unemployment, low per capita income, environmental degradation and many more. Apart from that, massive rise in urban population would cause problems relating to urban traffic as well as waste management, besides bringing down the GDP.

I would, therefore, urge the Government to address the issue with all serious concern, with a scheme of offering incentives and disincentives for the family planning. The new Government, which claims that it is bringing a New India, should deal with the critical issue of population growth with foresight. Without population control, we cannot expect prosperity for the nation. Thank you.

MR. CHAIRMAN: This is also another very, very important issue. Such issues need to be discussed by the House of Elders. Now, Shri K. Somaprasad.

Need to conduct market study before opening of new petroleum outlets in Kerala

SHRI K. SOMAPRASAD (Kerala): Sir, my Zero Hour is pertaining to opening up of new petrol retail outlets.

Sir, the oil companies have notified and invited applications for opening 1713 new petroleum retail outlets in Kerala. It is a part of the move to open 55,649 new outlets all over the country. At present, 1731 retail outlets are functioning in Kerala. The decision to open such a large number of outlets, which is almost double, will badly affect the functioning of the existing outlets. A study reveals that increase in petroleum consumption is only 8 per cent and diesel consumption is only 4 per cent in Kerala. Then, what is the necessity of 100 per cent increase in outlets?

Sir, the establishment of a retail outlet is much expensive. It costs almost ₹ 2 crores per unit. The Report of the Apoorva Chandra Committee, appointed by the Central Government, says that for survival of an outlet a minimum sale of 170 KL should be achieved per month. But, 60 per cent of outlets in Kerala are selling below 100 KL per month!

A lot of dealers do not want to continue the business because their outlets have become unviable. The oil companies issue dealership on a lease of 50 years or more. Later, a dealer cannot prematurely cancel the lease and surrender the dealership. So, they are compelled to run the outlet in loss. If a dealer discontinues the dealership, the oil company would take over the outlet and would run that directly or would entrust this responsibility to a third party.

MR. CHAIRMAN: What is your demand or suggestion?

SHRI K. SOMAPRASAD: Sir, through you, I would like to request the Government that before starting a new outlet, a market study should be conducted and only then an outlet should be opened.

Demand for not transferring the existing Court Complex from Reva, Madhya Pradesh

श्री राजमणि पटेल (मध्य प्रदेश)**:** माननीय सभापति महोदय, मैं पेयजल के संबंध में बोलना चाह रहा था। इसके लिए अलग से चर्चा होनी चाहिए, क्योंकि यह पूरे प्रदेश में एक बहुत गंभीर समस्या है।

श्री सभापतिः आपने रीवा में कोर्ट कॉम्प्लैक्स को शिफ्ट करने के बारे में नोटिस दिया है।

श्री राजमणि पटेलः माननीय सभापति महोदय, मैं आपको बताना चाहता हूं कि न्यायालय

भवन को दूसरी जगह स्थानांतरित करने के लिए आदेश हुआ है। वर्तमान में जो न्यायालय है, वहीं उसके पास कलेक्टर ऑफिस है और वहीं पर कमिश्नर का कार्यालय भी है। गांव से जो लोग अपनी पेशी के लिए आते हैं, उनको एक ही जगह सस्ता न्याय मिल जाता है और उनको दूसरी जगह जाने की ज़रूरत भी नहीं पड़ती है। महोदय, मैं आपको बताना चाहता हूं कि न्यायालय को बहुत दूर स्थानांतरित कर दिए जाने से जनता को अलग-अलग जगह जाने में कठिनाई होगी। जहां तक विकल्प का सवाल है, वर्तमान में जो न्यायालय चल रहा है, वहां पर शासकीय ज़मीन है, उसके अंदर नया भवन बनाया जा सकता है। **...(व्यवधान)...**

श्री प्रभात झा (मध्य प्रदेश)**:** वहां पर इन्हीं की सरकार है। **...(व्यवधान)....**

MR. CHAIRMAN: Please, please. ...(*Interruptions*)... He is just making a request. He is not levelling any allegation. आप आगे बढ़िए।

श्री राजमणि पटेल: यह आरोप का सवाल नहीं है। यह जनता के न्याय का सवाल है। जनता को कैसे सस्ता न्याय और सुविधा मिले? मैं आपसे निवेदन कर रहा हूं कि वहां पर वर्तमान में विकल्प है, वहां पर सरकारी ज़मीन भी उपलब्ध है, तो वहां पर न्यायालय भवन बनाया जा सकता है। वहां कमिश्नर और कलेक्टर दोनों के कार्यालय हैं, ताकि जनता को सामाजिक न्याय एक जगह मिल सके और यही सरकार की मंशा भी है।

महोदय, मैं आपसे निवेदन करना चाहता हूं कि इस पर गंभीरता से विचार किया जाए और जहां पहले से ही न्यायालय भवन है, वहीं पर दूसरा न्यायालय भवन बनाया जाए।

श्री सभापति: धन्यवाद। डा. विकास महात्मे।

Death of workers cleaning septic tanks

डा. विकास महात्मे (महाराष्ट्र)**:** सभापति महोदय, हाल ही में सेप्टिक टैंक में सात लोगों की जान चली जाने की खबर आई थी। सर, यह काफी सारी स्टेट्स में continuously होता रहता है और यह जानकर बहुत पीड़ा होती है कि आज 2019 में भी यह चीज़ हो रही है। इसमें एक-दो जातियां ही हैं, जो बहुत पिछड़ी हुई हैं, वे ही यह काम करती हैं, जिसे हम manual scavenging कहते हैं। यह कानूनन अपराध है कि आदमी खुद सेप्टिक टैंक में उतरकर उसे साफ करे या जो भी सीवेज लाइन है, उसको साफ करे। उसके लिए कुछ क़ानूनी नियम बने हुए हैं, वे follow नहीं होते हैं। सर, जान की सुरक्षा बहुत महत्वपूर्ण है और इसके लिए जो भी क़ानून बने हुए हैं, उनको कार्यान्वित करना बहुत ज़रुरी है, उसको इम्प्लिमेंट करना बहुत ज़रुरी है। उसी प्रकार मैं यह भी चाहता हूं कि जिस तरह से यह काम उपकरणों द्वारा बाकी देशों में होता है, उसी तरह अपने देश में भी उसके लिए उपकरण यूज़ किए जाएं, ताकि उन उपकरणों के इस्तेमाल से जान का खतरा न हो। जो लोग यह सफाई का काम करते हैं, उन्हें सामाजिक तौर पर नीचा देखा जाता है और जो social stigma है, वह भी इससे नहीं रहेगा।

महोदय, मेरा यह कहना है कि जब accidents होते हैं और पुलिस में इसकी एफआईआर होती है, तो वे लोग उसको accidental death रिपोर्ट करते हैं। उसकी जगह यदि सेप्टिक टैंक में death हुई है, ऐसी रिपोर्ट आती है, तो उसे ज्यादा मुआवज़ा मिलता है, क्योंकि यह एक अलग

प्रकार का काम है, जिसे सरकारी कानून से ज्यादा मुआवज़ा मिलता है। इसके लिए एफआईआर में death in septic tanks' ऐसी रिपोर्ट होना ज़रूरी है और जो भी manual scavengers के कानून हैं, उसे कार्यान्वित या इम्प्लिमेंट करना सरकार की तरफ से बहुत ज़रूरी लगता है। मैं यह कहना चाहता हूं कि equipments से साफ-सफाई का काम होना चाहिए और manual scavenging बंद होनी चाहिए।

श्री सभापतिः जिन लोगों ने समर्थन में हाथ उठाएं हैं, वे कृपया स्लिप भेज दें। All these names have to be included as associated.

SHRI RAMKUMAR VERMA (Rajasthan): Sir, I associate myself with the issue raised by the hon. Member.

SHRIMATI SAMPATIYA UIKEY (Madhya Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JHARNA DAS BAIDYA (Tripura): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI SAROJINI HEMBRAM (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI K.G. KENYE (Nagaland): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SANJAY SINGH (NCT of Delhi): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUSHIL KUMAR GUPTA (NCT of Delhi): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI NARAIN DASS GUPTA (NCT of Delhi): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI ASHOK SIDDHARTH (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI KAMAKHYA PRASAD TASA (Assam): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI VINAY DINU TENDULKAR (Goa): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SHAMSHER SINGH MANHAS (Jammu and Kashmir): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI JAVED ALI KHAN (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI RAVI PRAKASH VERMA (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI VISHAMBHAR PRASAD NISHAD (Uttar Pradesh): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Now, Shri Mahesh Poddar; not here. Next, Shri Prasanna Acharya.

Rebate on the sale of handloom products

SHRI PRASANNA ACHARYA (Odisha): Sir, this is regarding the plight of the weavers of the country, particularly of Odisha. Sir, as you know, next to agriculture, it is the handloom sector in the rural areas which provides maximum opportunities for employment. In the Western region of Odisha, the tie-and-dye fabric which is handwoven is very famous. What is happening of late is that this design is being copied by the people against the GI Rules. It is printed in factories in large numbers

and is flushed into the weavers' markets in Odisha, thereby seriously endangering the real product of the weavers. Their sale has also been hampered. Therefore, Sir, this is a clear-cut violation of the GI rule, the Geographical Indication of Goods Act of 1999. So, I would urge upon the Central Government to kindly strictly enforce this Act, in particular, in that region of Odisha, to save the interests of the handloom weavers.

Secondly, Sir, earlier, the Central Government was providing a rebate of 10 per cent on the handloom products. But, of late, that has been discontinued, which is affecting the market of the handloom weavers in Odisha, in particular. I would urge upon the Textiles Minister and the Union Government to think over it again and reintroduce the 10 per cent rebate system for handloom products. This is my appeal and submission to the Government of India. Thank you, Sir.

SHRIMATI SAROJINI HEMBRAM (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

Need to establish a branch of AIIMS in Begusarai District

श्री राकेश सिन्हा (नाम-निर्देशित) **:** सभापति महोदय, सबसे पहले मैं आपका धन्यवाद करना चाहता हूं कि आपने मुझे इस विषय पर अपनी बात रखने का अवसर प्रदान किया। अभी मुजफ्फरपुर की घटना घटी तो पूरे देश का ध्यान उसकी ओर आकृष्ट हुआ।

श्री सभापतिः नहीं, आप प्लीज़ एम्स के विषय में बात कीजिए।

श्री राकेश सिन्हाः पूरे नॉर्थ बिहार में जो आबादी है वह आबादी poverty line से सबसे अधिक नीचे है। यह कृषि आधारित आबादी है। इन क्षेत्रों का औद्योगिक विकास हुआ था लेकिन पिछले पचास सालों में औद्योगिक विकास को sabotage किया गया, जिसके कारण लोगों की निर्भरता कृषि पर बढ़ी है। उस क्षेत्र में लगातार बाढ़ और सूखे का प्रकोप होता है, जिसके कारण वहां अनेक प्रकार की बीमारियां आती रहती हैं। आप देखेंगे कि नॉर्थ बिहार में निजी अस्पतालों और निजी डॉक्टर्स के पास सुबह से रात तक एक लम्बी कतार लगी रहती है। उस क्षेत्र में एक भी ऐसा अस्पताल नहीं है जो इतनी बड़ी आबादी को, इतने जिलों को सर्व कर सके, इसलिए मेरी मांग है और यह मांग इसलिए है कि पिछले पांच वर्षों में नरेन्द्र मोदी जी की सरकार ने स्वास्थ्य को प्राथमिकता दी है, स्वास्थ्य के क्षेत्र में बहुत ही बुनियादी काम किए हैं, इस दृष्टिकोण से मैं मांग करता हूं कि उत्तर बिहार के बेगूसराय जिले में एक All India Institute of Medical Sciences खोला जाए। इसके दो उद्देश्य हैं। एक तो इससे सामान्य लोगों को सुविधा मिल पाएगी और दूसरा, एम्स में रिसर्च का काम हो पाएगा। जो नयी प्रकार की बीमारियां आती हैं, नए प्रकार के बुखार आते हैं, जो क्षेत्र specific बुखार हैं, उनके बारे में रिसर्च तभी हो सकता है, जब वहां एक अच्छा अस्पताल हो और उसे केन्द्र सरकार का प्रश्रय प्राप्त हो। इसलिए मेरी स्वास्थ्य मंत्रालय से और भारत सरकार से मांग है कि बेगूसराय जिले में एक All India Institute of Medical Sciences की स्थापना की जाए। यह जिला नॉर्थ बिहार के सभी जिलों से well-connected है। यहां रोगियों

का पहुंचना और लोगों को संपर्क करना आसान होगा इसलिए मैं एक बार फिर आपके माध्यम से सरकार से विनम्र निवेदन करता हूं कि बेगूसराय में All India Institute of Medical Sciences की स्थापना की जाए, धन्यवाद।

Need to stop double taxation on Mentha harvest

श्री पी.एल. पुनिया (उत्तर प्रदेश)**:** सभापति महोदय, मैं मेंथा की फसल पर दोहरी कर वसूली को समाप्त करने के संबंध में विषय उठा रहा हूं। प्राकृतिक पिपरमेंट के निर्माण के लिए मेंथा की फसल उगायी जाती है और पूरी दुनिया में 80 फीसदी मेंथा का निर्माण केवल भारत में होता है। भारत में भी सबसे ज्यादा यह उत्तर प्रदेश में और उत्तर प्रदेश में सबसे ज्यादा बाराबंकी जिले में पैदा होती है, जहां पर लगभग दस अरब का कारोबार होता है जिससे लगभग तीन से पांच करोड़ रुपए राजस्व प्राप्त होता है, लेकिन सरकार की नीति इस तरह से है कि वहां पर किसान परेशान हैं, क्योंकि उनसे दो बार टैक्स वसूल किया जाता है। एक बार उसको कृषि उत्पाद मानकर मंडी शुल्क वसूल किया जाता है और दूसरी बार उसको कृषि उत्पाद न मानकर जीएसटी वसूल किया जाता है। यह दुर्भाग्य है कि किसान के ऊपर दोहरी मार हो रही है। दोहरी मार के साथ-साथ सुरक्षा की विशेष व्यवस्था नहीं है। Crude Technology, जो peppermint का processing का plant है, उसमें अनेक accident होते हैं। इसके ऊपर भी अभी तक सरकार का ध्यान नहीं गया है। इस फसल के लिए कोई एमएसपी निर्धारित नहीं है, तो उसकी लागत का डेढ़ गुना दाम निर्धारित करने की बात भी नहीं होती है। यह बड़े दुर्भाग्य की बात है। मेरा आपसे अनुरोध है कि केन्द्र सरकार मेंथा की फसल पर शुल्क की व्यवस्था करे, आधुनिक processing unit उपलब्ध कराए तथा एमएसपी निर्धारित कर लागत का डेढ़ गुना दाम उपलब्ध कराए, जिससे बड़ी संख्या में छोटे और मझले किसानों को राहत प्रदान की जा सके।

श्री सभापतिः यह मेंथा कितने महीने की फसल है?

श्री पी.एल. पुनियाः सभापति महोदय, यह फसल तीन महीने की है। यह फसल processing करके अभी खत्म हो जाएगी, बीच में फसल ली जाती है।

श्री सभापतिः क्या इसमें पानी की जरूरत होती है?

श्री पी.एल. पुनियाः जी हां, इस फसल को पानी की जरूरत होती है। तीन-चार बार पानी चाहिए होता है।

श्री सभापतिः इसको नोट किया जाए।

MS. DOLA SEN (West Bengal): Sir, I would like to associate myself with the Zero Hour Mention made by the hon. Member.

श्री सभापतिः श्री मोतीलाल वोरा जी, बोलिए। जो नौजवान सदस्य चुनकर आए हैं, आप मोतीलाल जी को देख लीजिए। वे कितनी श्रद्धा से सदन में आते हैं, यहां पर कैसा व्यवहार करते हैं और अपने issues कैसे उठाते हैं, यह बाकी लोगों के लिए सराहनीय है।

Pending cases in High Courts and Supreme Court

श्री मोतीलाल वोरा (छत्तीसगढ़): माननीय सभापति महोदय, मेरा विषय उच्चतम न्यायालय और उच्च न्यायालयों में 43 लाख लंबित मामलों के बारे में है। सरकार और न्यायालयों का प्रयास है कि देश के नागरिकों को जल्द से जल्द न्याय मिले। उच्चतम न्यायालय में वर्ष 2007 में 41 हजार मामले लंबित थे, जो आज 58,669 हो चुके हैं। वर्तमान में उच्च न्यायालयों में 43 लाख मामले लंबित हैं, वर्ष 1988 में उच्चतम न्यायालय में जजों की संख्या 18 से बढ़ाकर 26 की गई थी और वर्ष 2009 में इसे 31 किया गया। किंतु लंबित मामलों की बढ़ती संख्या को देखते हुए, उच्चतम न्यायालय के मुख्य न्यायाधीश का यह सुझाव है कि उच्चतम न्यायालय में जजों की संख्या में वृद्धि की जाए, जो कि उचित है। इसी प्रकार उन्होंने उच्च न्यायालयों के न्यायाधीशों की सेवानिवृत्ति की आयु 62 से बढ़ाकर 65 किए जाने का अनुरोध किया है, ताकि लंबित मामलों की संख्या में कमी हो सके और इस संबंध में उन्होंने प्रधान मंत्री जी को भी पत्र द्वारा सुझाव दिए हैं। मेरा सरकार से अनुरोध है कि वह उच्चतम न्यायालय के मुख्य न्यायाधीश के सुझावों पर विचार करे और शीघ्रता से निर्णय ले। साथ ही निचली अदालतों में भी लंबित मामलों के शीघ्र निपटान की दिशा में कोई निर्णय ले, धन्यवाद।

Ill-effect of release of polluted water from Punjab to Rajasthan

डा. किरोड़ी लाल मीणा (राजस्थान): सभापति महोदय, देश में राजस्थान एक ऐसा राज्य है, जिसमें पीने के पानी की सबसे बड़ी भीषण समस्या है। किंतु जो पानी इंदिरा गांधी नहर के जरिए राजस्थान को मिलता है, जो करीबन 35 प्रतिशत राजस्थान की आबादी को कवर करता है, उसमें जालन्धर के पास से सीवरेज़ का गंदा पानी छोड़ा जाता है। पंजाब द्वारा ब्यास और सतलुज में जहरीला पानी छोड़ने के कारण राजस्थान की नहरों से जो लोग पानी पीते हैं, उनको इसके कारण कैंसर, पीलिया, डायरिया और दूसरी गंभीर प्रकार की बीमारियां बड़ी मात्रा में हो रही हैं। पंजाब और राजस्थान से जो लोग बीकानेर के कैंसर सेंटर में इलाज करवाने के लिए जाते हैं, तो यह देखा गया है। कि बीते 10 साल में बीकानेर के कैंसर अस्पताल में नए रोगियों की संख्या दोगुनी हो गई है। इसमें एनजीटी ने भी cognizance लिया है और राज्य सरकार से और भारत सरकार से compliance मांगी है। एनजीटी ने दुबारा भी नोटिस दिया है। मैं मांग करूंगा कि केन्द्र सरकार इसमें हस्तक्षेप करे, क्योंकि यह दो स्टेट्स का मामला है, पंजाब रुक नहीं रहा है और राजस्थान में भयंकर बीमारियां इस जहरीले पानी के कारण बढ़ रही हैं। राजस्थान देश का एकमात्र प्रदेश ऐसा है, जहां पर सबसे ज्यादा गंदा और जहरीला पानी पिया जाता है। सभापति महोदय, मैं आपसे निवेदन करूंगा कि आप सरकार को निर्देशित करें कि केन्द्र सरकार इसमें दखल दे और एनजीटी इस मामले में cognizance ले चुका है, ताकि लोगों में जो बीमारी महामारी के रूप में फैल रही है, उससे पीछा छुड़ाया जा सके और वहां के लोगों को, राजस्थान की जनता को पीने का शुद्ध पानी मिल सके, धन्यवाद।

SHRI NARESH GUJRAL (Punjab): Sir, I associate myself with the matter raised by the hon. Member.

SARDAR BALWINDER SINGH BHUNDER (Punjab): Sir, I too associate myself with the matter raised by the hon. Member.

श्री राम नारायण डूडी (राजस्थान)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री श्वेत मलिक (पंजाब)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री नारायण लाल पंचारिया (राजस्थान)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री हर्षवर्धन सिंह डूंगरपुर (राजस्थान)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

Need to stop shutting down of MTNL and BSNL

SHRI RIPUN BORA (Assam): Sir, it is a matter of great concern and shock for the entire country that two major public sector undertakings, which are related to the common people, MTNL and BSNL, are going to be shut down because of the wrong policies of this Government. As of now, salaries of 45,000 employees of MTNL and 1,74,312 employees of BSNL have not been paid for months together or have been irregular. Now, why is this happening? It is because the 5G and 4G spectra have been given to private companies, but the public sector undertakings are forced to operate with 3G only. This is deliberate bleeding and crippling of Government PSUs by not allowing to connect with private players in such a highly expanding market and with rapidly developing technology.

Therefore, my suggestion is that the Government should come out with measures to bail out these two public sector undertakings with a recapitalisation package. Sir, already the BJP Government has bailed out ILFS through LIC, the scam-ridden GSPC through ONGC and IDBI Bank through LIC. ...(*Interruptions*)...

MR. CHAIRMAN: Please confine to MTNL and BSNL. The moment you get into controversy, the issue is gone.

SHRI RIPUN BORA: So, if Government could bail out these organisations, why not MTNL and BSNL? Therefore, my suggestion to the Government is that it should take immediate steps to reduce the losses of MTNL and BSNL and revive them.

SHRI K.K. RAGESH (Kerala): Sir, I associate myself with the matter raised by the hon. Member.

SHRI K. SOMAPRASAD (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI ELAMARAM KAREEM (Kerala): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI VANDANA CHAVAN (Maharashtra): Sir, I too associate myself with the matter raised by the hon. Member.

SHRIMATI SHANTA CHHETRI (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI AHAMED HASSAN (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I too associate myself with the matter raised by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI MD. NADIMUL HAQUE (West Bengal): Sir, I too associate myself with the matter raised by the hon. Member.

SHRI K.G. KENYE (Nagaland): Sir, I too associate myself with the matter raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री हुसैन दलवई (महाराष्ट्र)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्री रवि प्रकाश वर्मा (उत्तर प्रदेश)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करता हूं।

श्रीमती छाया वर्मा (छत्तीसगढ़)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से स्वयं को सम्बद्ध करती हूं।

SOME HON. MEMBERS: Sir, we too associate ourselves with the matter raised by the hon. Member.

MR. CHAIRMAN: Somebody has to bear the losses. Now, Shri Sanjay Singh.

Increasing crimes in Delhi

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली)**:** सभापति महोदय, दिल्ली देश की राजधानी है और यह आज अपराधों के लिए जानी जा रही है। आये दिन आपराधिक घटनाएं दिल्ली की सड़कों पर हो रही हैं। मान्यवर, पिछले एक महीने के अंदर 220 राउंड फायर दिल्ली की सड़कों

पर चले हैं। मैं आपको बताना चाहूंगा कि 17 मई, 2019 को 17 राउंड फायर, 19 मई को 24 राउंड फायर, 21 मई को 17 राउंड फायर, 26 मई को 12 राउंड फायर, एक जून को 10 राउंड फायर और 07 जून को 14 राउंड फायर, यह सब दिल्ली की सड़कों पर हो रहा है, दिल्ली के अंदर हो रहा है, देश की राजधानी में हो रहा है। मान्यवर, 2,043 बलात्कार की घटनाएं एक साल के अंदर दिल्ली में दर्ज की गई हैं। मान्यवर, हत्याओं की घटनाओं में लगातार वृद्धि हो रही है। ...(**व्यवधान**)...

श्री विजय गोयलः सभापति महोदय, दिल्ली में इनकी सरकार है। सिर्फ चुनाव में हारने के बाद अपराध ...(**व्यवधान**)... दिल्ली में आपकी सरकार है। ...(**व्यवधान**)...

श्री सभापतिः आप उनको बोलने दीजिए। ...(**व्यवधान**)... आप उनको बोलने दीजिए। ...(**व्यवधान**)... विजय गोयल जी, आप उनको बोलने दीजिए। ...(**व्यवधान**)... कोई आपत्तिजनक बात बोलेंगे, तो मैं देख लूंगा, आप चिंता मत करिए। ...(**व्यवधान**)...ठीक है। ...(**व्यवधान**)... जब आप लोगों की टर्न आए, तब बोलिएगा। ...(**व्यवधान**)...

श्री संजय सिंहः सभापति महोदय, मैं बहुत अच्छी तरह से अपनी बात कह रहा हूं, वे सुनना नहीं चाहते हैं। ...(**व्यवधान**)... दिल्ली में 833 पुलिस अधिकारियों को doubtful integrity में रखा गया है यानी उनकी कार्यपद्धति को संदेह के घेरे में रखा गया है। मान्यवर, उनके खिलाफ कोई कार्रवाई नहीं हुई है। दिल्ली के अंदर एक ऑटो वाले को, श्री सरबजीत को जानवरों की तरह से घसीट कर पीटा गया, उसके बच्चे को पीटा गया, रिवॉल्वर निकाल कर उसकी गर्दन पर लगाने का काम किया गया।

श्री सभापतिः आपका सुझाव क्या है?

श्री संजय सिंहः सभापति जी, मैं आपके माध्यम से सरकार से अपील करना चाहूंगा, अनुरोध करना चाहूंगा कि दिल्ली के मसले पर, दिल्ली में अपराध रोकने के लिए गृह मंत्रालय के द्वारा एक महत्वपूर्ण मीटिंग बुलाई जाए, जिसमें दिल्ली के पुलिस कमिश्नर और सारे आला अधिकारियों को बुलाया जाए। सर, उसमें दिल्ली के मुख्य मंत्री को भी बुलाया जाए और हमारे सुझाव भी ग्रहण किये जाएं। यह देश की राजधानी है, यहां पर अपराध रुकने ही चाहिए, वरना इससे पूरी दुनिया में हमारी छवि पर असर पड़ता है, हमारी छवि खराब होती है। महोदय, आपने मुझे बोलने का अवसर दिया है, इसके लिए आपका बहुत-बहुत धन्यवाद।

श्रीमती शांता क्षत्री (पश्चिमी बंगाल)**:** सभापति जी, मैं माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करती हूं।

प्रो. मनोज कुमार झा (बिहार) **:** सभापति जी, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली) **:** सभापति जी, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

श्री हुसैन दलवई (महाराष्ट्र)**:** सभापति जी, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

MS. DOLA SEN (West Bengal): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI JAYA BACHCHAN (Uttar Pradesh): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI K.K. RAGESH (Kerala): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI RIPUN BORA (Assam): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRIMATI WANSUK SYIEM (Meghalaya): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI K.G. KENYE (Nagaland): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

Need to make strict laws against cheque bouncing

श्री श्वेत मलिक (पंजाब) सभापति जी, मैं आभारी हूं कि आपने मुझे भ्रष्टाचार जैसे एक बहुत महत्वपूर्ण विषय पर बोलने का अवसर दिया है। मैं एक ओर जहां सरकार को बधाई देता हूं कि मोदी सरकार ने भ्रष्टाचार के मुँह पर एक करारी चोट की है, वहीं पर एक और महत्वपूर्ण विषय, जो cheque bouncing का है, उसके बारे में भी बताना चाहता हूं।

सभापति जी, cheque bouncing के जो अपराधी लोग हैं, वे लोग, जो निर्दोष नागरिक हैं, जिनका इसमें कोई कसूर नहीं है, उनके जीवन की सारी जमा पूंजी डकार जाते हैं। कमजोर कानून होने के कारण, उन पर लंबे समय तक कोई एक्शन भी नहीं होता है। ऐसी स्थिति में, जो पीड़ित है, उसके सामने कोई रास्ता नहीं बचता कि वह उनसे compromise करे और उनके सामने आधी राशि या 25 प्रतिशत राशि पर ही सरेंडर कर दे।

सर, इसमें कुछ वर्ग हैं। इसमें एक तो बुजुर्ग लोग हैं, जो सारी उम्र मेहनत करते हैं, लेकिन उनकी जो जमा पूंजी है, उसको वे ब्याज के लालच में आकर ऐसे अपराधियों के हाथों में फंसा देते हैं, दूसरे वर्ग में वे व्यवसायी हैं, जो अपने व्यवसाय को आगे ले जाने के लिए बैंकों से कर्ज लेते हैं। वे ऐसे लोगों, जो cheque bouncing करने वाले अपराधी हैं, उनके षड्यंत्र में फंस जाते हैं, अपनी पूंजी गंवा बैठते हैं और बैंकों के एनपीए हो जाते हैं। इसमें जो तीसरा मेन वर्ग है, उसमें कुछ लोग ब्याज के अधिकतम लालच में आकर इनके सामने अपनी सारी पूंजी सरेंडर कर देते हैं। सर, क्योंकि कानूनी प्रक्रिया बहुत लंबी है, आज भी अदालतों में 20 लाख cases लंबित पड़े हैं,

उन्हें न्याय नहीं मिलता है, अतः इसमें आत्महत्याएं तक हो जाती हैं। जिसकी सारी पूंजी चली। जाती है, जब उसको अदालतों के चक्कर लगाने पड़ते हैं, तब ultimately कई लोग आत्महत्याएं भी कर लेते हैं। मैं समझता हूं कि ऐसे जघन्य अपराधियों को सजा मिलनी चाहिए।

सभापति जी, मैं आपके माध्यम से सरकार से यह निवेदन करूंगा कि इनके ऊपर यदि किसी लिटिगेशन में केस जाए, तो उन्हें उस cheque की पूरी राशि अदालत में जमा करानी पड़े, ताकि ऐसे अपराधियों को यह पता हो कि अगर cheque bouncing का केस चल पड़ा, तो राशि उनके हाथ से निकल जाएगी। वह राशि चाहे तो अदालत में भी जमा हो सकती है। अगर वह व्यक्ति अपराधी सिद्ध हो जाए, तो वह राशि प्रार्थी को मिल जाए, अगर अपराधी न हो तो राशि उसे वापस मिल जाए। जब आप ऐसी व्यवस्था करेंगे, तभी ये लोग काबू में आएंगे। सभापति जी, इसलिए मैं यह निवेदन करता हूं कि जो ऑनरेबल फायनेंस मिनिस्टर हैं, आप उनसे मेरे माध्यम से निवेदन कर दीजिए कि इसके ऊपर एक सख्त कानून लाएं, ताकि ऐसे भ्रष्टाचारियों को कड़ी से कड़ी सजा मिले और इसके बाद कोई भी निर्दोष लोगों का शोषण करने की यह हिम्मत न कर पाए।

SHRI RAJEEV CHANDRASEKHAR (Karnataka): Sir, I associate myself with the Zero Hour submission made by the hon. Member.

SHRI SURESH GOPI (Nominated): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

SHRI NARESH GUJRAL (Punjab): Sir, I also associate myself with the Zero Hour submission made by the hon. Member.

डा. अशोक बाजपेयी (उत्तर प्रदेश): सभापति जी, मैं भी माननीय सदस्य द्वारा उठाए गए विषय के साथ स्वयं को संबद्ध करता हूं।

MR. CHAIRMAN: Please take note of it. Shri Tiruchi Siva; not present. Now, we would take up Special Mentions.

SPECIAL MENTIONS

Demand for early completion of the Sidhi-Singrauli Section of Rewa-Sidhi-Singrauli project in Madhya Pradesh

श्री अजय प्रताप सिंह (मध्य प्रदेश) : सभापति महोदय, केन्द्र सरकार द्वारा DBFOT योजना के अन्तर्गत मध्य प्रदेश के रीवा-सीधी-सिंगरौली (एनएच 75 एक्स.) के सीधी-सिंगरौली खण्ड के निर्माण कार्य के लिए 126 कि.मी. लंबाई के मार्ग की स्वीकृति अक्टूबर, 2012 में प्रदान की गई थी। इस कार्य की लागत 673 करोड़ रुपए थी। इसके लिए गेमन इंडिया लिमिटेड को कार्यादेश जारी किया गया था तथा 36 माह में इस कार्य को पूर्ण किया जाना था। गेमन इंडिया लिमिटेड ने इस कार्य को पूर्ण करने हेतु टेक्नो यूनिक को कार्य सौंप दिया था, किन्तु दोनों कम्पनियों के

मध्य लेन-देन का विवाद होने के कारण यह कार्य अधूरा रह गया। बाद में विभाग द्वारा कार्य की पुनः निविदा आयोजित करते हुए यह कार्य टेक्नो यूनिक को वर्ष 2015 में आवंटित कर दिया गया। अभी यह कार्य अत्यंत धीमी गति से चल रहा है और आगामी 5 वर्ष में भी इसके पूर्ण होने की संभावना नहीं है। समय सीमा में कार्य पूर्ण न होने के कारण इसकी लागत बढ़ रही है, लोगों का आवागमन प्रभावित हो रहा है, सड़क के किनारे बसे दुकानदारों का व्यापार भी धूल के कारण चौपट हो गया है एवं सड़क के किनारे ऐसे बसे किसानों की उपज का भी नुकसान हो रहा है, किन्तु समय सीमा पूरी होने के बाद भी अभी तक कार्य पूर्ण नहीं हो सका है।

अतः माननीय सभापति महोदय, मैं आपके माध्यम से अनुरोध करता हूँ कि माननीय मंत्री जी व्यक्तिगत रुचि लेकर रीवा-सीधी-सिंगरौली (एनएच 75 एक्स.) के सीधी-सिंगरौली खण्ड के निर्माण कार्य के शीघ्र पूर्ण किए जाने की पहल करें एवं आश्वासन दें कि यह कार्य कब तक पूर्ण कर लिया जाएगा।

MR. CHAIRMAN: Next, Shri Maitreyan, he is not there. Now, Shri Anil Desai.

Demand to deport Rohingyas illegally migrated to India

SHRI ANIL DESAI (Maharasahtra): Sir, my subject is deportation of illegal Rohingya Muslims. Sir, it is quite surprising and irritating that thousands of persons illegally entered India from Myanmar and now settled in various parts of the country undetected and without any check from law enforcing agencies. Perhaps we have not learnt anything from our past mistakes when we allowed or wilfully ignored the illegal migration of lakhs of Bangladeshi Muslims into India. Several States like Assam, Manipur and also West Bengal are now suffering from their illegal stay. Situation becomes so serious that hon. Supreme Court had to direct Government to prepare National Register of Citizens (NRC) to detect genuine citizens and to identify illegal ones. These Rohingya Muslims are security threat which is real and yet any serious exercise has not been undertaken to detect and deport them out of country. How they sneaked in and started living in other parts of the country? Jammy is far away from Indo-Myanmar border and yet thousands of them reached Jammu after crossing in-between several States including Uttar Pradesh, Uttarakhand, Himachal Pradesh and creating ethnic problems besides demographic and security threat in the area. Local residents allege a well-funded and politically-backed conspiracy to settle them across Jammu and trigger Hindu migration. Whatsoever little action for deportation of these illegal Rohingya Muslims has been taken by Government is halted by stay orders by our courts. Nobody bothers as to how these infiltrators obtained mobile phones, I-cards, Aadhar cards etc. We must look into it with all seriousness so as to avoid Hindu migration this time from Jammu.

SHRIMATI ROOPA GANGULY (Nominated): Sir, I associate myself with the matter raised by the hon. Member.

MR. CHAIRMAN: Thank you. Now, Shri Maitreyan. ...(*Interruptions*)... You can give separate notice, please. ...(*Interruptions*)... This will not go on record. ...(*Interruptions*)...

SHRI RIPUN BORA (Assam): *

SHRI MD. NADIMUL HAQUE (West Bengal): *

SHRI SWAPAN DASGUPTA (Nominated): *

MR. CHAIRMAN: If there is something wrong, you can send a note to me. ...(*Interruptions*)... This is not going on record. ...(*Interruptions*)... Please, Mr. Ripun Bora, this is not the way. ...(*Interruptions*)... Please, sit down. ...(*Interruptions*)... Whether you are correct or he is correct, you can send a note. ...(*Interruptions*)... No debate is allowed. Now, Dr. Maitreyan. ...(*Interruptions*)... Nothing will go on record other than the names called by the Chairman, both in electronic and printing. ...(*Interruptions*)... If you find something wrong, please write to me, I will look into it; that is the correct thing. Now, Dr. V. Maitreyan.

Demand for urgent release of funds due to Tamil Nadu under various heads

DR. V. MAITREYAN (Tamil Nadu): Sir, thank you very much. I wish to bring to the notice of the Government, the urgent need to release funds due to Tamil Nadu. The Union Government has to pay over ₹ 13,000 crore to Tamil Nadu under various heads such as mandatory devolution of funds to local bodies, Sarva Shiksha Abhiyan, Rashtriya Madhyamik Shiksha Abhiyan, IGST and GST compensation. Arrears amounting to ₹ 3,201.3 crore under two centrally sponsored schemes-Sarva Shiksha Abhiyan and Rashtriya Madhyamik Shiksha Abhiyan-aimed at strengthening primary and secondary school education has not been released so far. From this year, these two schemes, together with the Teacher Education Scheme, are integrated to form Samagra Shiksha Abhiyan and ₹ 2,791 crores are being spent by Tamil Nadu Government. The Centre is yet to release ₹ 985 crores towards post-matric scholarship scheme. The guidelines for this scheme were revised last year, transferring a huge financial liability from the Centre to the States. Thus, liability has increased from ₹ 353 crores to ₹ 1,526 crores this year. Of the total IGST dues pending from the Centre, last financial year dues alone come to ₹ 5,909 crores. If all these dues are cleared by the Centre, the revenue deficit of Tamil Nadu will drastically come down.

* Not recorded.

Tamil Nadu is in the forefront in implementing a number of social welfare schemes for middle-class and the weaker sections of the society. In the larger interest of the people of Tamil Nadu, I urge upon the Government to release the funds due to the State without any further delay.

Demand to give the facility of OPD treatment in private hospitals to CGHS beneficiaries without referral from the age of 60 instead of 75

श्री राम नाथ ठाकुर (बिहार): माननीय सभापति जी, मैं इस विशेष उल्लेख के माध्यम से सरकार का ध्यान भारत सरकार के स्वास्थ्य मंत्रालय द्वारा हाल ही में निर्गत एक परिपत्र की ओर आकृष्ट करना चाहता हूं, जिसके तहत सी.जी.एच.एस. के कार्ड धारक, जिनकी उम्र 75 वर्ष या इससे अधिक हो गई हो, उन्हें सी.जी.एच.एस. पैनल पर लिए गये निजी अस्पतालों में बिना रेफर के ओपीडी उपचार की सुविधा प्रदान की गई है। यही सुविधा सी.जी.एच.एस. लाभार्थियों के उन आश्रितों को भी दी गई है, जिनकी उम्र 75 वर्ष या उससे अधिक है। यह सरकार का एक प्रशंसनीय कदम है, जिसके पीछे मंशा यह है कि यदि किसी लाभार्थी को या उसके आश्रित को निजी अस्पताल में इलाज की आवश्यकता हो, तो उसे नाहक ही औषधालय में आकर रेफर कराने की ज़हमत न उठानी पड़े।

सभापति जी, सरकार ने लाभार्थियों की सुविधा को ध्यान में रखकर यह कदम उठाया है, लेकिन यह सुविधा एनडीएमसी के कार्यरत तथा सेवानिवृत्त कर्मचारियों को पहले से ही उपलब्ध है। वे बिना किसी उम्र बाधा के तथा बिना रेफर कराये निजी अस्पतालों में ओपीडी इलाज के लिए जा सकते हैं।

सभापति जी, यदि उम्र के इस पड़ाव में कठिनाई को ध्यान में रखकर सरकार ने ऐसा आदेश पारित किया है, तो यह स्वागत योग्य कदम है, लेकिन सरकार को थोड़ी और उदारता दिखानी चाहिए। आपात स्थिति में तो यह सुविधा है ही।

मैं सरकार से यह आग्रह करता हूं कि बेहतर तो यह होगा कि इसमें उम्र की बाधा समाप्त कर दी जाए, लेकिन यदि बिना रेफर इलाज के लिए सुविधा दी जा रही है, तो कृपया इसमें उम्र की सीमा को घटाकर 75 से 60 वर्ष किया जाए, क्योंकि 60 की उम्र में व्यक्ति बुजुर्ग हो जाता है और उसके लिए भाग-दौड़ करना कठिन होता है।

Demand to protect the river Ghaggar and its tributaries from the discharge of waste matters into it

SARDAR BALWINDER SINGH BHUNDER (Punjab): Sir, I would like to draw the attention of the House, through you, towards the river Ghaggar, which progresses through several districts of Punjab, Haryana, Rajasthan and UT of Chandigarh. The river is facing twin attack from the industrial waste and domestic waste water discharge from the towns of Himachal Pradesh and Punjab located along the Ghaggar or its tributaries causing irreparable damage to animals, plants and humans alike.

To assess the pollution potential and water quality management of Ghaggar, a

study had been conducted by the CPCB of Ghaggar river basin and recommended several measures for the control and mitigation of pollution in a definite timeframe. Although NGT is actively considering the problem of discharge of effluents in the river, but still lot more needs to be done.

Sir, I demand, through this august House, that the authorities of Himachal Pradesh and Punjab should ensure setting up of effluent treatment plants in all industries and STPs for all towns along the river to contain the pollution effects and suitable directions be issued under Water (Prevention and Control of Pollution) Act, 1974, to the concerned authorities to ensure that no effluent will be discharged into the Ghaggar and, if need be, directions for closure of defaulting industrial units be issued besides setting up of Special Task Force to restore the standards of the river water quality in every district or at State level.

MR. CHAIRMAN: Now, Shri Tiruchi Siva, there is a small correction in your notice.

MATTERS RAISED WITH PERMISSION — *Contd.*

Demand to get the assent of the President for the Bill passed by the Tamil Nadu State Assembly seeking exemption from NEET Examination for Medical courses

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, the NEET Examination for the medical and dental education has not given the desired results. Sir, it has deprived the rural students and the students who are coming from a very poor economic background. In this current year, 13 lakh students have appeared for the NEET Examination and around 6 lakh students have passed. All those six lakh students who have passed the examination have gone to the coaching centres and they have passed with the help of these coaching centres. Every student is paying around ₹ 2 lakh. The amount of ₹ 12000 crores is being earned by these coaching centres for these classes. The students who were not able to go to the coaching centres, they did not pass the examination. In spite of scoring good marks in the 10+2 examinations, they were not able to pass the NEET Examination and because of that in Tamil Nadu, five students have committed suicide.

Sir, this NEET Examination does not ensure a quality standard because all the reputed doctors in the world have not passed their medical examinations through this NEET Examination. So, considering all these situations, the feelings, the sentiments and the background of these students, the Tamil Nadu Legislative Assembly has passed two Bills unanimously to exempt Tamil Nadu from NEET Examination. Sir, it is reliably learnt that the Bills that have been passed by the Tamil Nadu

Legislative Assembly have not reached the hon. President and it is with the Home Ministry or the Health Ministry. So, I urge upon the Government to immediately take necessary steps to forward it for the assent of the President and give relief to the students of Tamil Nadu. Sir, this is a very bad situation. Sir, it is a federal set up. If the State Legislative Assembly has passed a Resolution or a Bill or taken a decision, it has to be regarded. Sir, under-estimating or disregarding the decision of the State Assembly accounts for not giving importance to the federal structure. Sir, giving importance to the State Legislative Assembly's Bill and the sentiments and the feelings of the students of the Tamil Nadu, I urge upon the Government again to immediately get the assent of the President and exempt Tamil Nadu from the NEET Examination. Thank you Sir.

SHRI D. RAJA (Tamil Nadu): Sir, I associate myself with the matter raised by the hon. Member.

SHRI JAIRAM RAMESH (Karnataka): Sir, I also associate myself with the matter raised by the hon. Member.

SHRI K.R. ARJUNAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. V. MAITREYAN (Tamil Nadu): Sir, I also associate myself with the matter raised by the hon. Member.

DR. T. SUBBARAMI REDDY (Andhra Pradesh): Sir, I also associate myself with the matter raised by the hon. Member.

श्री संजय सिंह (राष्ट्रीय राजधानी क्षेत्र दिल्ली)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूं।

श्री सुशील कुमार गुप्ता (राष्ट्रीय राजधानी क्षेत्र दिल्ली)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

प्रो. मनोज कुमार झा (बिहार)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

श्री हुसैन दलवई (महाराष्ट्र)**:** महोदय, मैं भी माननीय सदस्य द्वारा उठाये गये विषय से स्वयं को सम्बद्ध करता हूँ।

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Please include the names of Members who have raised their hands. बैठ कर ऐसे ही बोलना अच्छा नहीं है। यह शोभा नहीं देता है। हमारा सदन "House of Elders" है।

I have one observation to make. The Leader of the House, the Minister of Parliamentary Affairs, and I have been watching and also receiving feedbacks from the Members that the Members subsequently are not getting replies of Zero Hour Submissions and Special Mentions made in the House. This has been the practice of the House. You need not give instant replies on the same day. But, sometimes when the Minister is there and if the matter is so important and the Minister is familiar with the matter, I give the permission and the Minister responds to that. Otherwise, the practice is that the Minister should respond in writing to the hon. Members. So, I have raised this issue. You have to inform them that this is the response. So, I suggest to the Minister of Parliamentary Affairs as well as to the Leader of the House to discuss with the concerned Ministers and see to it that hereafter the replies reach Members within a period of thirty days. Otherwise, it will be taken note of and then we have to think about the alternatives, etc. That is very important.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, I will convey the directions of the Chair to the concerned Ministers and request them to reply to the hon. Members who have raised the issues.

SHRIMATI JAYA BACHCHAN: Please give replies of the last five years also.

MR. CHAIRMAN: Some earlier Ministers may not be Ministers now. They have become ex-Ministers and some Members have become ex-Members.

MATTERS RAISED WITH PERMISSION — *Contd.*

Resentment due to Masanjor Dam in Dumka district at Jharkhand-West Bengal Border

श्री महेश पोद्दार (झारखंड): सभापति महोदय, झारखंड प्रदेश के दुमका जिला मुख्यालय से 31 किलोमीटर की दूरी पर झारखंड और पश्चिमी बंगाल की सीमा पर मसानजोर बांध स्थित है। यह बांध विगत कुछ वर्षों से झारखंड और पश्चिमी बंगाल के बीच विवाद का विषय बना हुआ है। बांध निर्माण के पूर्व और बाद में दोनों राज्यों के बीच हुए समझौते का अनुपालन नहीं हो रहा है, जो झारखंड की प्रभावित आबादी की नाराजगी का कारण बन रहा है। उल्लेखनीय है कि प्रभावित आबादी में अधिकांश जनजातीय वर्ग के अत्यंत गरीब लोग हैं। मैं इस मामले में केन्द्र सरकार के सक्रिय हस्तक्षेप की अपेक्षा करता हूँ।

महोदय, मसानजोर डैम बनते समय बिहार और पश्चिमी बंगाल के बीच 12 मार्च, 1949 को मयूराक्षी जल बंटवारा पर पहला समझौता हुआ था। करार दस बिन्दुओं पर हुआ था, किन्तु अफसोस की बात है कि पश्चिमी बंगाल सरकार की तरफ से करार की एक भी शर्त पूरी नहीं की गई। करार में मसानजोर जलाशय से तत्कालीन बिहार (अब झारखंड) में 81,000 हेक्टेयर जमीन की

खरीफ फसल और 1,050 हेक्टेयर पर रबी फसल की तथा पश्चिमी बंगाल में 2,26,720 हेक्टेयर खरीफ और 20,240 हेक्टेयर रबी फसलों की सिंचाई होने का प्रावधान किया गया था। समझौते के अनुसार निर्माण, मरम्मत तथा विस्थापन का पूरा व्यय पश्चिमी बंगाल सरकार को वहन करना है। इतना ही नहीं, विस्थापितों को सिंचित जमीन भी देनी है। महोदय, ये मुद्दे बहुत महत्वपूर्ण हैं। और दूसरा समझौता 19 जुलाई, 1978 को हुआ था, मसानजोर डैम को लेकर पश्चिमी बंगाल और बिहार सरकार के बीच एक करार हुआ था। करार दस बिन्दुओं पर हुआ था, लेकिन फिर अफसोस की बात है कि पश्चिमी बंगाल सरकार की तरफ से करार की एक भी शर्त पूरी नहीं की गयी।

सभापति महोदय, मेरा आपके माध्यम से केन्द्र सरकार से अनुरोध है कि इस मामले की जांच करवा कर उचित कार्रवाई की जाए।

डा. विकास महात्मे (महाराष्ट्र): महोदय, मैं स्वयं को इस विषय से संबद्ध करता हूँ।

OBSERVATIONS BY THE CHAIR — *Contd.*

MR. CHAIRMAN: Hon. Members, I have one observation to make with respect to the Zero Hour submissions or the Special Mentions. You have to confine to the particular issue which you are raising. Allegations, counter allegations will not serve the purpose. That is not the purpose of the Zero Hour. You are all aware of it. If you have any doubt, you can go through the precedents and rules also. It should be followed strictly. I am trying to be liberal with regard to admitting Zero Hour notices because most of the issues are current issues agitating some section or some region of the country and its people. That being the case, we are liberal. But if we convert it into controversies or political issues, the end result will be that nothing will be achieved and, unnecessarily, the issue will be ignored or forgotten. Please keep this thing in mind and follow the procedure and precedents.

Secondly, in the morning, Anand Sharma ji, some TMC Members and some others have given notices on the issue of drinking water. As I said, this issue of drinking water or water shortage across the country is a very important issue. It is your prerogative to give notice on any issue but I suggest that as we discussed the other day in the Business Advisory Committee, while giving priority to subjects, this issue of drinking water can be given priority. The reason is that alarmingly in different States — there is no question of South, North, East or West — the ground water is depleting, rains are not adequate and we are not preserving the rain water. As somebody said today, it is not that rain is not coming, the thing is that we are not preserving the rain water and we are not making traditional water ponds. That being the case, I hope that Members who give the notice and the party leaders will see to it that this issue is given priority.

SHRI ANAND SHARMA (Himachal Pradesh): Sir, if you allow me to submit, this is a very serious matter and many Members have given notices. We want this to be discussed. If the hon. Chairman allows and the Government agrees, we can have a special, dedicated discussion, a Short-Duration Discussion, on the acute water scarcity and the fears of the drought in the country.

MR. CHAIRMAN: I agree.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I request that this House must talk about Muzaffarpur, the entire corridor from Gorakhpur to Muzaffarpur.

MR. CHAIRMAN: I have taken note of it. There is one suggestion, and, once again, I am repeating it. We are the House of Elders and the entire country looks to us for guidance. Please go by the procedure and the rules and regulations. Things like a Member suddenly raising an issue on his own without the permission of Chair, Chairman asking the Member to sit down, or, asking 'Nothing will go on record', do not send positive message about the House to the people. Please understand it. After all, each of us is elected hon. Member who represents a particular State. Let us keep the dignity and decorum of this House and raise the standard of debate. Definitely, people will say that Rajya Sabha is doing a good job. That is my only appeal. Today, for a change, I would like the Deputy Chairman to preside over the Question Hour. He should also get slowly adjusted to Question Hour. Of course, I will be there. I am not going anywhere. But today I want the Deputy Chairman to be here and follow the same time sense, because we have to take up the maximum number of questions. Yesterday, somebody was saying, ‘‘Sir, you are rushing through it.’’ I have no intention to rush through it. You decide ten questions, we will have ten questions. You decide eight questions, we will have eight questions. But having agreed to 15 questions or 12 questions, and taking up only three or four questions is not going to really help the matter. Please understand this that 'question' means 'question'. There is no need to give a speech or a long preface. On replies, some Members were pointing out that some Ministers seem to be over-knowledgeable, and they want to give all the information in one go. That is not required. Respond only to what has been asked. That is my request. Now, Question Hour.

———

ORAL ANSWERS TO QUESTIONS

Progress of Bharatmala 2.0 project

*16. SHRI V. VIJAYASAI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is going to start Bharatmala 2.0 to construct 3,000 kms. of Highways in the country;

(b) whether it is also a fact that Government has not identified even a single stretch in Andhra Pradesh under Bharatmala 2.0;

(c) if so, the reasons therefor;

(d) whether it is also a fact that Andhra Pradesh Government has been requesting for taking up some important stretches under Bharatmala/National Highways Development Project; and

(e) if so, the status thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) A Statement is laid on the Table of the House.

(a) to (c) No such scheme as Bharatmala 2.0 has been approved by the Government of India till date.

(d) and (e) The Government of India approved the implementation of Bharatmala Pariyojna Phase-I in October, 2017 with an estimated outlay of ₹ 5,35,000 Crore for development of 34,800 kms length of National Highways (including 10,000 km residual NHDP road works) in the entire country. Under this programme, 13 nos. of Road Projects with total length of about 506 kms and total cost ₹ 12,785 crores have been approved till March, 2019 for the State of Andhra Pradesh. Out of these projects, 12 nos. of Road Projects with aggregate length of about 479 kms and total cost ₹ 12,187 crores have been awarded till March, 2019. Further, ring road at Vijaywada/Amravati in the State of Andhra Pradesh has also been identified for development.

Under the Grand Challenge Mechanism, which is a component of Bharatmala Pariyojana, there is a provision for taking up such road projects on the request of the States where the State Governments share at least 50% of land acquisition cost. Meetings with officers of Government of Andhra Pradesh have been held regarding the development of an Access controlled Green Field Expressway connecting the new capital city of Amaravati to Anantapuramu. The alignment of the aforesaid road

stretch has been finalized with a length of approximately 384 kms. Government of Andhra Pradesh has agreed to bear 50% of the cost of the land to be acquired and to obtain requisite statutory clearances (*i.e.* environment, forest, wildlife etc.) expeditiously.

(MR. DEPUTY CHAIRMAN *in the Chair*)

SHRI V. VIJAYASAI REDDY: Sir, the Minister in his reply responded by saying that the ring road at Vijaywada/Amravati in the State of Andhra Pradesh has been identified for the development. However, work on the ring road has yet to be started. Why is this delay and why the works have not been awarded so far?

SHRI NITIN JAIRAM GADKARI: Sir, the problem is related to land acquisition. During the tenure of the previous Government, there was a discussion with the then Chief Minister and he promised to give us 50 per cent cost of the land acquisition from the State Government. In the first meeting, it was decided that 100 per cent cost would be borne by the State Government. After that, when I was in Amravati, he specially requested me and after that I recognized that problem and we sanctioned that we would give 50 per cent and they would add their 50 per cent in land acquisition. There is one suggestion to the State Government. In road construction, 15-20 per cent cost is related to the GST on royalty of aggregates and other things, and tax on cement and steel. We already suggested this to the Chief Minister of Kerala and other Chief Ministers also because the cost of land acquisition has increased very much. It is very problematic, because the cost of project comes to ₹ 1,300 crore and land acquisition cost comes to ₹ 800 crore. It is not practically possible and it is not economically viable. So my suggestion to the State Government is that if they are ready to give us all the taxes which they are getting from that project, it will be treated as equity given by the State Government to the project and we can reduce the cost and the other land acquisition cost the Central Government is ready to add to it. It will become easier for us to implement the project. This project has been principally accepted by us but it is up to the State Government to give the exact MoU. We want to do it with the new Government. This is the reason.

SHRI V. VIJAYASAI REDDY: Sir, there will be an Access Controlled Greenfield Express Highway between Amravati and Anantapur, the cost of which was estimated to be around ₹ 2,000 crore. In fact, the Centre has requested the State Government to absorb and bear fifty per cent of the cost of the acquisition of land. The State Government is under serious financial crisis. Why can't the Central Government consider absorbing the entire 100 per cent land cost?

MR. DEPUTY CHAIRMAN: It is your suggestion. Please put question.

SHRI V. VIJAYASAI REDDY: Sir, it is a question. The Minister in his reply has stated that it is subject to environmental clearance. I would like to know whether the process has been initiated to get the environmental clearance or not.

SHRI NITIN JAIRAM GADKARI: Sir, frankly speaking, land acquisition cost is really a problem for my Ministry. In the last regime, we awarded works of more than Rs.11 lakh crore. We have three modes. One is PPP mode, another is Hybrid Annuity Mode and the third is EPC mode. The problem is, the land acquisition is so much that it is very difficult for the Government to bear the cost. Ultimately, we are not in a position, but I am telling you that in Uttar Pradesh, already the State Government has taken up the responsibility to give 50 per cent of the land acquisition cost for the Ring Road. Many States are coming forward. Maharashtra is also coming forward. So, this is the time for the State Governments to try and find a way out. This is a very serious problem in Kerala because land acquisition cost there is very high. It is beyond imagination. So, for that reason, we want to find out a solution. We are very positive. Ultimately, the State Government has to bear this cost and find out some way for that.

SHRI MANISH GUPTA: Sir, the Minister be kind to state that there is a delay in this whole project. Is it because of reluctance on the part of certain functionaries to proceed with DPRs? This is directly affecting West Bengal. We would like to know the stretches in West Bengal which are envisaged under this project.

SHRI NITIN JAIRAM GADKARI: Sir, I don't have details about West Bengal. I will give you afterwards because it is available in the office.

श्री उपसभापतिः ठीक है, आपका मंत्रालय सूचित कर देगा।

SHRI NITIN JAIRAM GADKARI: But, Sir, now, the projects are not delayed because of land acquisition. It is a great achievement of our Government under the leadership of Prime Minister, Modiji. When I took charge as a Minister, there were a number of projects, about 403 projects, which were stalled projects and the amount involved was ₹ 3,85,000 crore. Sir, it is a great achievement of our Government that we saved the Indian bankers from the NPA of ₹ 3 lakh crore and now, 90 per cent of the projects are moving fast and transparently. And without 80 per cent land acquisition, we are not giving appointment date. We are implementing this very strictly and that is the reason why, it is moving ahead.

डा. विनय पी. सहस्त्रबुद्धेः उपसभापति महोदय, मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ तक ऐसा भी सुनने में आया है कि रोड कंस्ट्रक्शन में गति बढ़ाने की दृष्टि से और उसकी

गुणवत्ता को बरकरार रखने की दृष्टि से स्पेस टेक्नोलॉजी और ड्रोन टेक्नोलॉजी का उपयोग किया जा रहा है। अगर सदन को इसके बारे में मंत्री जी कुछ जानकारी दे दें, तो बढ़िया रहेगा।

SHRI NITIN JAIRAM GADKARI: Sir, there is a system named as Radar. We are using the space technology. From satellite, we take information and for preparation of DPRs, we use all the new innovative methods of technology by which our DPRs should be perfect. The maximum problem in construction is related with DPR. The quality of DPR was not good earlier but now we are making it mandatory to use all types of sophisticated new modern technology related with space science, satellite, drones and everything. That is the reason why we are getting good results and we are encouraging all new types of innovations and new types of research, particularly in making DPRs. Even in road construction, we are using new technology.

DR. T. SUBBARAMI REDDY: Sir, I would like to ask the hon. Minister this. In his reply, he has stated that the Government of India approved implementation of Bharatmala Pariyojana Phase-I in October, 2017 to the tune of ₹ 5,35,000 crore for development of 34,800 kilometres of national highways. Sir, I would like to ask the hon. Minister: What is the programme? How are you going to raise this amount of ₹ 5,35,000 crore and in how many years, are you going to spend this? And in how many years, do you plan to complete the length of 34,800 kilometres of national highways?

SHRI NITIN JAIRAM GADKARI: Sir, actually, Bharatmala project totally involved 65,000 kilometres of new roads. The Bharatmala project is under implementation. The first phase is of 34,800 kilometres of Bharatmala. It is under Bharatmala Phase-I. Another 10,000 kilometres are of NHDP which is old project. That is also added in it. It is a pleasure for me to inform that out of that, project for 8,000 kilometres is already awarded. Actually, Sir, the most important thing is this. The total project is costing quite high. Phase-2 is not calculated but it is going up to ₹ 10 lakh crore.

DR. T. SUBBARAMI REDDY: My question was: How are you raising the money?

MR. DEPUTY CHAIRMAN: Please.

SHRI NITIN JAIRAM GADKARI: Sir, we are raising money from the market. In the total cost for this Bharatmala, the Finance Ministry has not given a single rupee to us. We are getting money only from the capital market. We are making TOT models. We are capitalizing the project. We are raising the funds from market. ...(*Interruptions*)…

श्री उपसभापतिः धन्यवाद मंत्री जी, हम इस पर अलग से बहस कर सकते हैं। प्रश्न संख्या. 17, माननीय महेश पोद्दार।

Under-utilisation of Defence budget

*17. SHRI MAHESH PODDAR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that the Defence Ministry has under-utilised the budget allocated every year for its development and expenses;

(b) if so, the details of the amount under-utilised by the Defence Ministry in last three years; and

(c) the steps taken to ensure the complete utilisation of the allocated Defence Budget?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) to (c) A Statement is laid on the Table of the House.

(a) The Ministry has fully utilised the allocated budget and there has been no underutilisation in the last 3 years as per table below:–

Satement

(₹ in crore)

Year	Budget Allocation	Expenditure
2016-17	3,40,921.98	3,51,650.10
2017-18	3,59,854.12	3,79,703.96
2018-19	4,04,364.71	4,04,652.96

(b) Question does not arise in view of (a) above

(c) During the period 2015-19 the Government has taken steps to delegate substantial financial power to the Service Headquarters for both normal and emergent procurements. This has resulted in faster decision making and ensured full and optimal utilization of allocated budget.

श्री महेश पोद्दार: उपसभापति महोदय, बजट से अधिक खर्च करने की जानकारी देने के लिए सरकार को धन्यवाद देते हुए मैं पूछना चाहूंगा कि क्या यह सत्य है कि एक लम्बे समय तक पूंजीगत खर्च डिफेंस में कम हो रहे थे और revenue expenditure ज्यादा हो रहे थे? इसे कम करने के लिए क्या सरकार ने कुछ कदम उठाए हैं या बैलेंस करने के लिए कुछ कदम उठाए हैं?

श्री राजनाथ सिंह: उपसभापति महोदय, मैं आपके माध्यम से माननीय सदस्य को इस बात की जानकारी देना चाहता हूं कि उन्होंने सरकार को इसके लिए बधाई दी है। कि absolute term में हमारा डिफेंस बजट विगत कई वर्षों से बढ़ा है। इसके अलावा वर्ष 2019-20 के लिए Ministry of Defence केंद्र सरकार के कुल capital expenditure का 32.19 परसेंट, लगभग

one-third खर्च करती है और Defence Ministry का expenditure budget हमारे जितने भी केंद्रीय मंत्रालय हैं, उनमें सबसे अधिक है। इतना ही नहीं मैं Defence budget के बारे में यह भी जानकारी देना चाहता हूं कि Defence budget केंद्र सरकार के कुल expenditure के 15.5 परसेंट से लेकर 16.5 परसेंट की range में होता है। मैं इतना कहना चाहता हूं कि जो कुछ भी हम Defence budget पर खर्च कर रहे हैं चाहे capital हो या revenue हो, हम इस बात की पूरी तरह से precaution लेते हैं कि हमारी defence preparedness पर किसी भी प्रकार की कोई आंच न आने पाए, उसके कारण उसमें कोई कमी न आने पाए। मैं यकीन दिलाना चाहता हूं कि केवल बजट की कमी के कारण हम किसी भी सूरत में भारत की डिफेंस preparedness पर कोई compromise नहीं करेंगे।

श्री महेश पोद्दारः उपसभापति महोदय, क्या यह सत्य है कि Cabinet Committee on Security has cleared setting up of an agency called Defence Space Research Agency (DSRO) with a task of creating space warfare weapon. If yes, what is the budget outlay and क्या ये हमें नई generation of warfare में ले जाने में मदद करेगा?

श्री राजनाथ सिंहः उपसभापति महोदय, यह एक स्पेसिफिक प्रश्न है। इसके लिए जानकारी हासिल करके मैं सदन को अवगत करा सकता हूं।

SHRI ANAND SHARMA: Sir, my supplementary to the hon. *Raksha Mantriji*, through you, is this. He has given a reply about the utilization of the funds that were allocated to the three Services-the Army, the Air Force and the Navy. But, Sir, the fact is that the requirements for capital acquisition of the Indian Armed Forces have not been fully met and the budgetary allocations have been declining factoring in inflation. The actual increase of the Defence Budget, as per the Report, the recent Report, submitted to the Parliament by the Standing Committee on Defence, was only 0.75 per cent. Also, Sir, there is an alarming increase when it comes to not meeting the capital budget requirements in the Revised Estimates because…..(*Interruptions*)…

श्री उपसभापतिः माननीय आनन्द जी, थोड़ा brief में पूछिए।

SHRI ANAND SHARMA: Just one second, Sir. Previous year it was ₹ 46,000 crores. It has gone upto ₹ 79,000 crores. Will the Raksha Mantri take note of that and assure the House that the requirements of the Indian Armed Forces for capital acquisition are fully met?

श्री राजनाथ सिंहः उपसभापति महोदय, मैंने पहले ही कहा है कि जहां तक इस देश की defence preparedness का सवाल है। हम किसी भी सूरत में फंड की कमी के कारण उस पर कोई adverse impact नहीं होने देंगे, उसे प्रभावित नहीं होने देंगे, defence preparedness के साथ हम किसी भी सूरत में compromise नहीं करेंगे। मैंने पहले ही इस सदन को आश्वस्त किया है।

SHRI T.K.S. ELANGOVAN: Sir, I want to know from the hon. Minister that there are four defence production units in Tamil Nadu - the heavy vehicle factory,

the ordnance factory, the engine factory and the gun factory in Tiruchirappalli, Tamil Nadu. Has this Government allocated funds for modernization of these plants? Are these plants fully utilized to manufacture modern equipment for the Defence Forces?

MR. DEPUTY CHAIRMAN: Yes, the question is very clear.

श्री राजनाथ सिहः महोदय, अगर specific questions है, तो उनका reply तो मैं बाद में ही दे सकता हूं लेकिन जहां तक Defence modernization का प्रश्न है, modernization के काम को Ministry of Defence प्रॉपरली कर रही है और modernization तेज़ी से हो रहा है। मैं यह मानता हूं कि modernization की हमारी जितनी requirements हैं, उस लिमिट तक पहुंचने के लिए और अधिक प्रयत्न करने की आवश्यकता है।

श्री श्वेत मलिकः महोदय मैं सरकार को बधाई दूंगा कि सीमा सुरक्षा के लिए हमारी सरकार ने बहुत बड़ा बजट दिया है। हम मानकर चलते हैं कि कोई भी राष्ट्र जब सुरक्षित है तो ...(**व्यवधान**)...

श्री उपसभापतिः आप कृपया इस पर सवाल पूछिए।

श्री श्वेत मलिकः मेरा सवाल यह है कि इतना बड़ा बजट हम देते हैं लेकिन बीच में जो नीचे के लेवल पर bureaucracy है, उनके डिले के कारण...

श्री उपसभापतिः मलिक जी, आप सवाल पूछिए, otherwise हम अगले सवाल पर जाएं।

श्री श्वेत मलिकः मैं सवाल पर ही आ रहा हूं। उनके डिले के कारण वह बजट खर्च नहीं हो पाता है। मैं सिर्फ यह कहना चाहता हूं कि यह जो under-utilization का प्रश्न है, इसमें बहुत बड़ा रोल procedural delay का है। वह procedural delay होने के कारण बजट utilize नहीं हो पाता है।

श्री उपसभापतिः आपका सवाल पूरा हो गया है।

श्री राजनाथ सिंहः सभापति महोदय, मैं बतलाना चाहता हूं कि कहीं पर भी अब procedural delay नहीं रह गया है क्योंकि बहुत सारे ऐसे अधिकार forces को transfer कर दिए गए हैं। इस कारण कहीं पर भी अगर हम कुछ purchase करना चाहते हैं तो उसमें अब delay की सारी संभावनाएं समाप्त हो गयी हैं। जहां तक under-utilization of Budget का प्रश्न है, अब तो यह प्रश्न खड़ा ही नहीं होता है। क्योंकि जो भी बजट हमारे लिए allocated है, हमने उसका more than 100 per Cent utilize किया है।

श्री उपसभापतिः श्वेत मलिक जी, कृपया अपनी सीट पर खड़े होकर सवाल पूछा कीजिए।

Import and production of coal

*18. SHRI SUKHENDU SEKHAR RAY: Will the Minister of COAL be pleased to state:

(a) the amount of coal reserves India has at present;

(b) the amount of coal produced, in tons by Coal India Limited during last three financial years;

(c) the amount of coal imported, in tons by India during the last three financial years;

(d) the amount of imported coal that was of non-coking and/or thermal coal variety; and

(e) details of specific measures adopted by Coal India Limited to increase coal production?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (e) A Statement is laid on the table of the house.

Statement

(a) The total estimated coal resources in the country is 319.02 billion tonnes as per "The inventory of Geological Resources of Indian Coal" (as on 01.04.2018), prepared by the Geological Survey of India.

(b) Raw coal production in tonnes of Coal India Limited (CIL) during last three financial years is given below:–

Year	Production (Tonne)
2018-19	606890000
2017-18	567370000
2016-17	554140000
TOTAL	1728400000

(c) The amount of coal imported in tonnes by India during the last three financial years is as follows:–

Year	Supply of Imported Coal (Tonnes)
2016-17	190950000
2017-18	208270000
2018-19	235240000
TOTAL	634460000

(d) The amount of coal imported in tonnes by India of non-coking and/or thermal coal variety during the last three financial years is as follows:–

Year	Non Coking and/or Thermal coal (Tonne)
2016-17	149310000
2017-18	161270000
2018-19	183400000
TOTAL	493980000

(e) In order to enhance coal production, CIL has taken the following steps:–

- Focus on high capacity mega mines (Capacities more than 10 million tonne per annum) with high mechanization.
- Portal based monitoring of on-going projects to ensure timely completion of projects.
- Introduction of state of the art technology to improve its work efficiency with high capacity Heavy Earth Moving Machinary (HEMM) like 42 cum Shovel and 240 T Rear Dumpers in Gevra Expansion, Dipka and Kusmunda open cast mines.
- Introduction of Surface Miners in opencast mines to improve operational efficiency and to cater to environmental needs. During 2018-19 in CIL, around 50% of the opencast coal production was through Surface miners.
- Introduction of IT enabled Operator Independent Truck Dispatch System (OITDS) in 11 nos. of mines of CIL.
- Introduction of Mass Production Technology in underground coal mines, 2 Mines are worked with powered support Longwall technology and 9 mines are worked with Continuous Miner technology.
- For rapid coal evacuation, 19 nos. Coal Handling Plants with silos and rapid loading system having existing capacity of 152.5 million tonne are in operation.

SHRI SUKHENDU SEKHAR RAY: Sir, it appears from the figures given in the reply, domestic production of coal is declining whereas supply of imported coal is rising very fast every year despite series of steps claimed to have been taken by the Government. Sir, my question, through you, to the hon. Minister is this. What are the reasons for this decline in domestic production of coal and sharp rise in import of non-coking or thermal coal variety?

SHRI PRALHAD JOSHI: Sir, thank you for giving me this opportunity. This is the first time I am replying to a question in the Parliament, considering both the Houses.

A detailed reply has been given. He is a very learned Member. According to the statistics with regard to total CAGR, Compound Annual Growth Rate, the coal production has considerably increased. The question is that because of the total overall growth of the economy, the demand has also increased. Today, we are importing around 235 million metric tons of coal both coking and non-coking put together. If the production would not have increased, it would have been more than 350 million metric tons. The Compound Annual Growth Rate, as far as the domestic production is concerned, if you consider the last ten years, from 2009 to 2014-15, it was 1.5...

MR. DEPUTY CHAIRMAN: Hon. Minister, please be brief. Please be brief, as you have given the details.

SHRI PRALHAD JOSHI: Sir, my last point is this. If it is taken from 2013 14 to 2019, it is 4.64.

SHRI SUKHENDU SEKHAR RAY: Sir, I would request the hon. Minister, through you, to do more homework because what I have referred is from his reply only which is printed in the reply. It appears that the domestic production is declining and the import is rising. So, these are not my figures. It is given by the hon. Minister. My second supplementary, through you, to the hon. Minister is this. I would like to know whether the Government or for that matter the Coal India Limited has initiated any concrete plan of action in consultation with the coal-producing States to stop illegal mining of coal.

SHRI PRALHAD JOSHI: Sir, as far as illegal mining is concerned, the Government is taking many actions. And it is basically ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Just be brief as to what concrete steps have been taken.

SHRI PRALHAD JOSHI: Basically, it is the State Government which has to take action because law and order is a State problem, but wherever illegal mining is taking place, as far as safety is concerned, we take care of that and, along with that, the DGMS also takes care of that.

SHRI MAJEED MEMON: Please explain whether it is true that Coal India Limited's allocation to power sector has registered a decline of six per cent as compared to the previous year; if so, the reasons therefor.

SHRI PRALHAD JOSHI: Sir, whatever agreement we are having, especially, with the State-owned PSUs, we are committed to that and we are continuing to do that. I would also like to state here that not even for a single hour, the thermal power plant will be closed for want of coal. This is an assurance that I am giving to this House through you, Sir.

श्री दिग्विजय सिंहः माननीय उपसभापति महोदय, मैं कहना चाहता हूं कि माननीय मंत्री जी, ये जो आंकड़े आपने दिए हैं, इसमें साफ है कि जिस गति से कोल इंडिया का production बढ़ रहा है, उससे कहीं ज्यादा coal import हो रहा है, non Cooking coal और thermal coal import हो रहा है। साफ है कि इसमें जो कमी है। वह बढ़ती जा रही है। बहुत बड़े पैमाने पर आपने निजी व्यक्तियों को कोल माइन auction की थी, उनमें से कितनी कोल माइन्स, जो greenfield projects थे, उन्होंने उत्पादन प्रारंभ किया है?

SHRI PRALHAD JOSHI: Sir, after 2014 Supreme Court order, the new coal auctions are 23, allotment to the PSUs (State-owned Public Sector Undertakings) is 60.

SHRI DIGVIJAYA SINGH: Sir, my question to the Minister...

MR. DEPUTY CHAIRMAN: Please, please sit down. ...(*Interruptions*)... Please be brief and to the point to his question.

SHRI PRALHAD JOSHI: Whatever mines we have allocated after 23 mines, they are in the various stages of forest clearance, environment clearance. The process is on and उसमें कितना exactly production हो रहा है, मैं माननीय सदस्य को अवगत करा दूंगा।

SHRI PRASANNA ACHARYA: Sir, it is seen from the reply of the hon. Minister that during the last three years, the production of raw coal has increased but very marginally. I think one of the reasons of this low production is illegal mining and theft of coal. Sir, I would like to specifically know from the hon. Minister as to what the total quantum of illegal mining of coal is, the quantity of coal stolen from different mines under Coal India every year, and what is its value in terms of money. And how many cases have been registered for illegal mining and for theft of coal, how many persons have been prosecuted and penalised and how many of them are employees of Coal India or its different subsidiaries?

श्री उपसभापतिः आचार्य साहब, आप एक question रखें, बहुत सारे questions न रखें।

SHRI PRALHAD JOSHI: Sir, this, basically, is a question regarding the amount of coal reserves in India and import of coal. Whatever the hon. Member has asked, I will give the entire details to him.

MR. DEPUTY CHAIRMAN: Now, Question No. 19. ...(*Interruptions*)...

SHRI MADHUSUDAN MISTRY: Sir, the questions are asked ...(*Interruptions*)... only in the House. What is the point of just ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mistryji, please. ...(*Interruptions*)...

स्वच्छ गंगा अभियान

*19. **श्री रेवती रमण सिंहः** क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या यह सच है कि सरकार द्वारा गंगा को प्रदूषण मुक्त करने का अभियान सफल नहीं हुआ है;

(ख) स्वच्छ गंगा अभियान के क्रियान्वयन के लिए सरकार द्वारा कितनी धनराशि आवंटित की गई है; और;

(ग) सरकार ने निर्धारित लक्ष्य प्राप्त करने के लिए क्या कदम उठाए हैं?

जल शक्ति मंत्री (श्री गजेंद्र सिंह शेखावत)ः (क) से (ग) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) जी, नहीं। नदियों की सफाई एक निरंतर चलने वाली प्रक्रिया है और भारत सरकार राज्य सरकारों को वित्तीय और तकनीकी सहायता देकर गंगा नदी के प्रदूषण की चुनौतियों से निपटने के लिए उनके द्वारा किये जा रहे प्रयासों में सहयोग दे रही है। गंगा नदी में प्रदूषण को प्रभावी ढंग से समाप्त करने और गंगा नदी का संरक्षण सुनिश्चित करने के लिए नमामि गंगे कार्यक्रम एक एकीकृत व्यापक कार्यक्रम है जिसमें व्यापक आयोजना और प्रबंधन के लिए नदी बेसिन दृष्टिकोण अपनाया जाता है।

(ख) इस एकीकृत मिशन के लिए वित्त वर्ष 2014-15 से 31.12.2020 तक की अवधि के लिए कुल 20,000 करोड़ रु. का आवंटन किया गया है।

(ग) नमामि गंगे कार्यक्रम के अंतर्गत, गंगा नदी की सफाई और संरक्षण के लिए कई तरह के कार्य शुरू किए गए हैं। इनमें सीवेज प्रबंधन, औद्योगिक अपशिष्ट प्रबंधन, ठोस अपशिष्ट प्रबंधन आदि समेत प्रदूषण समाप्त करने संबंधी कार्य, नदी तट विकास, अविरल धारा, ग्रामीण स्वच्छता, वृक्षारोपण, जैव-विविधता संरक्षण, जन-सहभागिता आदि शामिल है।

अब तक 298 परियोजनाएं मंजूर की गई है जिनकी अनुमानित लागत 28451.22 करोड़ रु. है। इनमें से 98 परियोजनाएं पूरी हो गई हैं और उन्होंने कार्य करना शुरू कर दिया है। शेष परियोजनाएं कार्यान्वयन के विभिन्न चरणों में हैं।

3729.92 एमएलडी नई सीवेज परिशोधन क्षमता के सृजन, 1114.39 एमएलडी सीवेज परिशोधन क्षमता की पुनर्बहाली और लगभग 4972.35 कि.मी. सीवर लाइन बिछाने के लिए 150 सीवर अवसंरचना परियोजनाएं शुरू की गई हैं जिनकी मंजूर लागत 23,130.95 करोड़ रु. है। मई,

2019 तक इनमें से 43 परियोजनाएं पूरी हो चुकी हैं जिनके फलस्वरूप 575.84 एमएलडी सीवेज परिशोधन क्षमता का सृजन हुआ है और 2645.6 कि.मी. सीवर लाइन बिछाई गई है।

भारत सरकार ने नदी की शीघ्र और स्थाई ढंग से सफाई सुनिश्चित करने के लिए कई कार्य शुरू किए हैं, जिनमें से कुछ इस प्रकार हैं-

I. केंद्र क्षेत्र स्कीम के अंतर्गत 100 प्रतिशत वित्त पोषण और निर्धारित आवंटन से व्यापक कार्यों को शुरू करने के लिए पर्याप्त धनराशि की व्यवस्था सुनिश्चित हुई है।

II. गंगा नदी के किनारे बसे लगभग 2035 लोगों की आबादी के लिए सीवेज परिशोधन क्षमता के वैज्ञानिक आकलन और 15 वर्षों की दीर्घ अवधि के लिए प्रचालन और रख-रखाव को परियोजना लागत का हिस्सा बनाया गया है ताकि स्थाई कार्य निष्पादन सुनिश्चित हो सके।

III. पहले के कार्यों से अनुभव प्राप्त करके नमामि गंगे ने सीवर परियोजनाओं के लिए हाइब्रिड एन्युटी मोड का सार्वजनिक-निजी भागीदारी (पीपीपी) और कार्य निष्पादन आधारित भुगतान का विकल्प चुना है, अवसंरचना का 15 वर्ष की दीर्घ अवधि के लिए प्रचालन और रख-रखाव, परियोजना लागत में शामिल किया गया है और 'एक शहर-एक प्रचालक' विचारधारा के माध्यम से बेहतर संचालन इसमें शामिल है, जिसमें पुरानी सीवर अवसंरचनाओं की पुनर्बहाली और नई परिशोधन क्षमता का सृजन दोनों शामिल किया गया है।

IV. गंगा नदी की मुख्य सहायक नदियों अर्थात यमुना, रामगंगा, काली, गोमती, सरयू, गंडक, घाघरा आदि के विभिन्न प्रदूषित खंडो में प्रदूषण को समाप्त करने के लिए बेसिन दृष्टिकोण के तहत प्रभावी प्रयास किए गए हैं।

V. परिशोधित अपशिष्ट जल के पुनचक्रण तथा पुनः प्रयोग को बढ़ावा दिया जा रहा है।

VI. गंगा के किनारे पूरी तरह प्रदूषणकारी उद्योगों की सूची बनाने और उनका स्वतंत्र संस्था द्वारा 100 प्रतिशत वार्षिक निरीक्षण तथा मानकों का अनुपालन न करने वाले उद्योगों पर कार्रवाई करने से अनुपालन में सुधार आया है।

VII. कानपुर में जाजमऊ चमड़ा उद्योग समूह के लिए 20 एमएलडी साझा बहिस्र्राव परिशोधन संयंत्र (सीईटीपी) परियोजना शुरू की गई है।

VIII. सभी 4465 गंगा ग्रामों को खुले में शौच से मुक्त किया गया है।

IX. ट्रैश स्किमरों द्वारा नदी सतह की सफाई तथा घाटों की सफाई की परियोजनाएं शुरू की गई हैं।

X. 103 घाटों तथा 29 मोक्षधामों का कार्य पूरा हो गया है।

XI. 09 अक्टूबर, 2018 को पर्यावरणीय प्रवाह अधिसूचित किया गया है जिसमें उत्तराखंड में तथा उत्तर प्रदेश में उन्नाव तक गंगा के लिए न्यूनतम प्रवाह स्तर को अनिवार्य बनाया गया है।

xii. परियोजनाओं का तीव्र कार्यान्वयन सुनिश्चित करने तथा बुनियादी स्तर पर निर्माण कार्यों की प्रभावी निगरानी तथा तालमेल के लिए राज्य व जिला गंगा समिति का गठन करके सांस्थनिक सुदृढ़ीकरण।

Clean Ganga Drive

†*19. SHRI REWATI RAMAN SINGH: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government's drive to make Ganga pollution free has not been successful;

(b) the amount allocated by Government to execute the drive to clean Ganga; and

(c) the steps taken by Government to achieve the set target?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) No, Sir. Cleaning of river is a continuous process and the Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution of river Ganga by providing financial and technical assistance. Namami Gange Programmme is an integrated umbrella programme to ensure effective abatement of pollution and conservation of river Ganga by adopting a river basin approach for comprehensive planning and management.

(b) This integrated mission has been provided with an overall allocation of ₹ 20,000 crore for the period from FY 2014-15 till 31.12.2020.

(c) Under Namami Gange Programme, diverse set of interventions for cleaning and rejuvenation of river Ganga have been taken up. These include pollution abatement activities including sewage management, industrial effluent management, solid waste management etc., River Front Management, Aviral Dhara, Rural Sanitation, Afforestation, Biodiversity Conservation, Public Participation etc.

So far, a total of 298 projects have been sanctioned at an estimated cost of ₹ 28,451.22 crore, out of which 98 projects have been completed and made operational; rest of the projects are at various stages of implementation.

---

† Original notice of the question was received in Hindi.

150 Sewerage infrastructure projects have been taken up with a sanctioned cost of ₹ 23,130.95 crore for creation of new sewage treatment capacity of 3729.92 MLD, rehabilitation of 1114.39 MLD sewage treatment capacity and laying of around 4972.35 KM sewerage network. As on May 2019, 43 of these projects have been completed resulting in creation of 575.84 MLD of Sewage Treatment capacity and laying of 2645.6 KM sewage network.

The Government of India has taken up various interventions to ensure cleaning of the river at the earliest in a sustainable manner. Some of these are given below:–

I. 100% funding under central sector scheme and dedicated allocation has ensured adequate finances to take up comprehensive interventions.

II. Scientific assessment of sewage treatment capacity along Ganga for projected population in 2035 and long term operation and maintenance for 15 years have been made part of the project cost for ensuring sustained performance.

III. Learning from previous intervention, "Namami Gange" has opted for Public-private partnership (PPP) approach of Hybrid Annuity Mode (HAM) and Performance Linked Payments for sewerage projects, 15 years long term infrastructure Operation and Maintenance (O&M) included in the project cost, and improved governance through 'One City One Operator' approach merging rehabilitation of old sewage infrastructure and creation of new treatment capacity.

IV. Effective interventions, under the basin-approach, have been made for pollution abatement efforts for various polluted stretches of the key tributaries of river Ganga such as Yamuna, Ramganga, Kali, Gomti, Saryu, Gandak, Ghaghara, etc.

V. Recycling and reuse of treated waste water is being promoted.

VI. Inventorisation of Grossly Polluting Industries (GPI) along Ganga with 100% annual inspection thereof by independent institution and action on non-complying industries have led to improvement in compliance.

VII. 20 MLD CETP project for Jajmau tannery cluster at Kanpur has been taken up.

VIII. All 4465 Ganga villages have been made Open Defecation Free (ODF).

IX. River Surface cleaning activities through trash skimmers and projects for cleaning of ghats have been taken up.

X. 103 ghats and 29 crematoria have been completed.

XI. Environmental flows have been notified on October 9, 2018, mandating a minimum level of flow for Ganga in Uttarakhand and upto Unnao in Uttar Pradesh.

XII. Institutional strengthening for ensuring faster implementation of projects and formation of State and District Ganga Committee for effective monitoring of works and synergy at the grass root levels.

श्री रेवती रमन सिंहः माननीय उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहूंगा कि 2014-15 से लेकर 2020 तक 20 हजार करोड़ रुपया नमामि गंगे के लिए आवंटित किया गया था। मान्यवर, इससे पहले भी माननीय राजीव गांधी जी **...(व्यवधान)...**

श्री उपसभापतिः माननीय रेवती रमन जी, आप अपना सवाल पूछे।

श्री रेवती रमन सिंहः मान्यवर, मैं यह जानना चाहूंगा कि क्या आज गंगा स्वच्छ हो गई है? अगर गंगा स्वच्छ नहीं हुई है, तो मैं माननीय मंत्री जी से यह कहना चाहता हूं कि गंगा जब तक अविरल नहीं होगी, तब तक स्वच्छ नहीं हो सकती।

श्री गजेन्द्र सिंह शेखावतः डिप्टी चेयरमैन सर, मैं माननीय सदस्य को आपके माध्यम से बताना चाहता हूं कि जब 1985 में गंगा की शुद्धता को लेकर कार्यक्रम शुरू हुआ था, तब से लेकर 2014 तक लगभग चार हजार करोड़ रुपये की राशि इस पर खर्च की गई थी, लेकिन जितनी परियोजनाएं उस समय ली गई थीं, उनका अपेक्षित परिणाम नहीं आ पाया था। वर्ष 2015 में नेशनल मिशन फॉर टीम गंगा स्थापित करके, जैसा माननीय सदस्य ने कहा है कि 20,000 करोड़ रुपये का फंड इसके लिए एलोकेट किया गया था। यह तय है कि गंगा की शुद्धि बनाये रखना एक सतत प्रक्रिया है। मैं इसका प्रत्यक्ष प्रमाण आपके माध्यम से इस हाउस को और देश भर को देना चाहता हूं कि जब कोई व्यक्ति प्रत्यक्ष रूप से जाकर देखता है, तभी उसे दिखाई देता है। अभी पिछले दिनों जो कुम्भ का मेला हुआ था, उस कुम्भ के मेले में लगभग 20 से 25 करोड़ लोगों ने प्रत्यक्ष इस बात को महसूस किया था कि गंगा नदी में स्वच्छता का स्तर बढ़ा है, हालांकि हमने जितनी परियोजनाएं शुरू की थीं **...(व्यवधान)...**

SHRIMATI JAYA BACHCHAN: Not at all.

श्री उपसभापतिः मंत्री जी, कृपया उत्तर संक्षेप में दीजिए।

श्री गजेन्द्र सिंह शेखावतः हमने जितनी परियोजनाएं ली हैं, **...(व्यवधान)...** उन 298 परियोजनाओं में से 47 परियोजनाएं पूरी हो गई हैं और शेष परियोजनाओं पर तेज़ गति से काम चल रहा है।

श्री रेवती रमन सिंहः उपसभापति महोदय, मैं माननीय मंत्री जी को एक सुझाव देना चाहूंगा कि वह कुम्भ मेला नहीं था, वह अर्ध कुम्भ मेला था।

श्री उपसभापतिः आप सुझाव के साथ ही सवाल पूछिए।

श्री रेवती रमन सिंहः उपसभापति महोदय, माननीय मंत्री जी ने कुम्भ मेला बताया है, वह कुम्भ मेला नहीं था, वह अर्ध कुम्भ मेला था। दूसरा सवाल यह है कि जो बांध आप वहां पर बना रहे हैं ...(**व्यवधान**)...

श्री उपसभापतिः कृपया शांति बनाए रखिए। आप सवाल पूछिए।

श्री रेवती रमन सिंहः उपसभापति महोदय, उत्तराखंड में जो बांध बनते जा रहे हैं, उनसे गंगा की अविरल धारा बाधित हो गई है। मैं माननीय मंत्री जी से पूछना चाहूंगा कि जो नये बांध बन रहे हैं, क्या वे उनका निर्माण रोकेंगे और जो पुराने बांध बने हैं, उनसे 50 प्रतिशत जल गंगा में अविरल धारा के लिए छोड़ेंगे?

श्री गजेन्द्र सिंह शेखावतः उपसभापति महोदय, गंगा का अविरल फ्लो बना रहे, इसके लिए एनवॉयर्नमेंट फ्लो सुनिश्चित करने की प्रक्रिया तय की गई है। उस प्रक्रिया के आधार पर जितने बांध और परियोजनाएं अभी वर्तमान में चालू हैं, उनके अतिरिक्त जितनी परियोजनाएं निर्माणाधीन हैं या भविष्य में भी कभी कोई परियोजना बनती है, वह सब इस एनवॉयर्नमेंट फ्लो के अधीन होंगी। मैं सदन की जानकारी के लिए बताना चाहता हूं कि इस एनवॉयर्नमेंट फ्लो का जो नियम तय किया गया है, इसके बेसिस पर, प्रति घंटा दर पर, इसकी मॉनिटरिंग होती है। इसके लिए सेंट्रल वॉटर कमीशन को प्राधिकृत संस्थान घोषित किया गया है। सारे प्रोजेक्ट्स की...

श्री उपसभापतिः माननीय मंत्री जी, कृपया संक्षेप में बोलिए।

श्री गजेन्द्र सिंह शेखावतः सारे प्रोजेक्ट्स की सूचना देने की बाध्यता इसमें दी गई है। यदि इसमें कहीं कोई फेल होता है, तो उसके ऊपर पेनल्टी की क्लॉज़ लगाई गई है।

श्री रेवती रमन सिंहः उपसभापति जी, इस पर विस्तार से चर्चा होनी चाहिए।

श्री उपसभापतिः आपके दोनों सप्लीमेंटरी क्वेश्चन्स हो गए हैं। अब आप बैठ जाइए। श्री जयराम रमेश।

श्री जयराम रमेशः उपसभापति महोदय, अभी-अभी माननीय मंत्री जी ने कहा है कि अविरल गंगा के लिए जो बांध बनाये जा रहे हैं, उनकी समीक्षा की जाएगी। मेरा माननीय मंत्री जी से यह सवाल है कि जब हम अविरल गंगा की बात करते हैं, तो हम ज्यादातर निर्मल गंगा की बात करते हैं, परन्तु हम अविरल गंगा पर ज्यादा ध्यान नहीं देते हैं। यह साफ हो गया है कि निर्मल गंगा तभी संभव होगी, जब गंगा अविरल हो। मेरा सवाल यह है कि उत्तराखंड, उत्तर प्रदेश, झारखंड, पश्चिमी बंगाल सहित जो पांच बेसिन स्टेट्स हैं, वहां गंगा को अविरल रखने के लिए, न केवल गंगा बल्कि जो सहयोगी नदियां हैं, जैसे मंदाकिनी है, अलकनंदा है, भागीरथी है, इनको अविरल बनाने के लिए सरकार की क्या नीति है?

श्री गजेन्द्र सिंह शेखावतः उपसभापति महोदय, निश्चित रूप से गंगा की अविरलता उसकी सहायक नदियों की अविरलता पर निर्भर करती है। जैसा कि मैंने अपने पूर्व प्रश्न के उत्तर में बताया है...

श्री उपसभापतिः कृपया हाउस में शांति बनाए रखिए।

श्री गजेन्द्र सिंह शेखावतः जैसा कि मैंने अपने पूर्व प्रश्न के उत्तर में कहा है कि अविरलता को सुनिश्चित करने के मानक तय किए गए हैं। उन मानकों के आधार पर लगातार जल प्रवाहित हो, इसकी सतत निगरानी की जाती है, लेकिन साथ ही साथ में, जैसा माननीय सदस्य ने जानना चाहा है कि गंगा की अविरलता बनाने के लिए इसके अतिरिक्त और क्या प्रयास किए जा रहे हैं? मैं आपको बताना चाहता हूं कि सारी tributaries पर फ्लो सुनिश्चित हो, उसके लिए वहां पर वनों का जो आच्छादन कम हुआ है, उसको बढाने के लिए वापस forestation की गतिविधियों को प्रारंभ किया गया है। इसके साथ ही साथ ऐसी सारी सहायक नदियों के बहाव के क्षेत्र में लगातार प्रवाह होता रहे और वर्षा का जल धीमी गति से चले, उसके लिए भी सतत प्रयास किए जा रहे हैं।

SHRIMATI VIJILA SATHYANANTH: Mr. Deputy Chairman, Sir, actually, River Cauvery is the lifeline of Tamil Nadu and it is a sacred river of our State.

MR. DEPUTY CHAIRMAN: The question is on Ganga, please.

SHRIMATI VIJILA SATHYANANTH: Sir, on the lines of successful implementation of Namami Gange Project, I would like to know from the Minister of Jal Shakti whether our State...

श्री रेवती रमन सिंहः उपसभापति जी, कावेरी नदी कहां से आ गई, प्रश्न तो गंगा का है। **...(व्यवधान)...**

MR. DEPUTY CHAIRMAN: Please be specific on Ganga.

SHRIMATI VIJILA SATHYANANTH: I would like to know whether the Government would take necessary steps to have an integrated, Centrally funded, multi-sectoral, multi-departmental approach for bio-diversity conservation, afforestation, river-surface cleaning, sewage treatment plants and river-front development projects in our River Cauvery.

MR. DEPUTY CHAIRMAN: The question is not related to Ganga. ...(*Interruptions*)... No, please.

श्री गजेन्द्र सिंह शेखावतः उपसभापति जी, यह प्रश्न मूल प्रश्न से संबंधित नहीं है, लेकिन फिर भी मैं बताना चाहता हूं कि इसके अतिरिक्त अन्य नदियों पर भी इस तरह के कार्यक्रम विचाराधीन हैं।

श्री रेवती रमन सिंहः उपसभापति जी **...(व्यवधान)...**

श्री उपसभापतिः आप प्लीज बैठ जाइए। **...(व्यवधान)...**

श्री रेवती रमन सिंहः माननीय उपसभापति जी, आप इस पर चर्चा करवा दीजिए।

श्री उपसभापतिः आप अलग से नोटिस दे दीजिए। इसकी एक प्रक्रिया है, माननीय चेयरमैन उस पर जरूर विचार करेंगे।

Compliance of waste management rules and regulations

*20. SHRI BHUBANESWAR KALITA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of the observations made by Chairman, National Green Tribunal on the eve of World Environment Day that no State in the country is complying with the rules and regulations of waste management;

(b) whether Government is also aware of his observations that six lakhs people die every year in India due to pollution in the air causing diseases ranging from asthma to cancer;

(c) if so, the reaction of Government thereto; and

(d) the details of action being proposed by Government to improve the deadly situation?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) and (b) Yes sir.

(c) The World Health Organization (WHO), from time to time, has been publishing estimates of mortality/morbidity attributable to environmental pollution.These estimates are, however, based on models, simulations and extrapolations. Though air pollution is one of the triggering factors for respiratory ailments and associated diseases, there are no conclusive data available in the country to establish direct correlation of death/ disease exclusively due to air pollution.

(d) The Central Government has taken a number of initiatives for prevention, control and abatement of air pollution. These includes:–

Plans and Directions

- National Clean Air Programme (NCAP) under the Central Sector "Control of Pollution" Scheme as a time bound national level strategy to tackle air pollution problem across the country in comprehensive manner has been launched.
- 102 non-attainment cities for formulation and implementation of city specific action plan under NCAP have been identified.

- Comprehensive Action Plan (CAP) identifying timelines and implementing agency for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR has been notified.
- Graded Response Action Plan for different levels of air pollution in Delhi and NCR has been notified.
- A comprehensive set of directions have been issued under Section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42/31 measures to mitigate air pollution in major cities including Delhi and NCR cities comprising of control and mitigation measures related to vehicular emissions, re-suspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps.

Monitoring

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from by 1st April, 2020 in the rest of the country.
- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Streamlining the issuance of Pollution Under Control Certificate.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.

- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time-to-time.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for *in-situ* management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, bio-medical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

Public Outreach

- Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd February, 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.
- Ministry is promoting peoples participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.
- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR [(through 'Sameer App', 'Emails'

(*aircomplaints.cpcb@gov.in*) and 'Social Media Networks' (Facebook and Twitter)] etc.

SHRI BHUBANESWAR KALITA: Sir, it is a well-known fact that pollution is a killer, generating diseases on our children year after year. My question is very straight. Dangerous and hazardous plastic waste is being imported from abroad. What concrete steps has the Government taken to implement strictly the Plastic Waste Maintenance Rules, 2016?

श्री प्रकाश जावडेकर: उपसभापति जी, यह बहुत सही प्रश्न है, जो भुवनेश्वर कालिता जी ने पूछा है। यह प्लास्टिक वेस्ट का प्रश्न है और प्लास्टिक वेस्ट खास कर इम्पोर्ट होता है। अपने देश में पहले ही रोज लगभग 20 हजार टन प्लास्टिक कचरा तैयार होता है। इसमें एक 13-14 हजार टन कलेक्ट होता है, 6-7 हजार टन तक प्लास्टिक वेस्ट वहीं पड़ा रहता है और सालों तक पड़ा रहता है, इसलिए जो प्लास्टिक वेस्ट मैनेजमेंट रूल्स बनाए गए हैं, उसमें सब agencies की जिम्मेदारी फिक्स की गई है। सर, उसमें दो प्रॉब्लम्स हैं। उसमें एक है मल्टी लेयर प्लास्टिक और एक है... जो अपने प्लास्टिक वेस्ट इम्पोर्ट की बात कही है, उसके लिए बताना चाहता हूं कि हमने अगस्त, 2019 से प्लास्टिक वेस्ट इम्पोर्ट को पूरी तरह से बैन किया है। आपको सूचित करते हुए मुझे बहुत आनंद मिल रहा है कि यह अगले महीने से बंद किया गया है।

SHRI BHUBANESWAR KALITA: Sir, that is okay. We know that it has been banned. Has it been implemented strictly? I now put my second supplementary question. Sir, the illegal burning of solid wastes and biomass is of serious concern and so is the depletion of our forest cover in the country. A report of the U.N. ...

MR. DEPUTY CHAIRMAN: Please put question. Don't quote from the report.

SHRI BHUBANESWAR KALITA: I need to make the background. A report of the United Nations says that per head trees are the lowest in India. This is what the U.N. Report says. You will clarify on this. To be precise, per head, there are only 28 trees in the country, unlike other countries. So, the forest cover is depleting, which is a serious concern. The environment is getting hotter by one per cent every five years. My question is of public outrage. Except observing World Environment Day, what concrete steps are being taken to involve the citizens to create a mass tree plantation movement in the country?

श्री प्रकाश जावडेकर: सर, यह भी एक बहुत महत्वपूर्ण सवाल है। मैं एक ही स्पष्टीकरण करना चाहता हूँ कि We have taken a decision to ban plastic waste import from August 19th. So, implementation will start in August. This is one point. The second is, as far as public movement is concerned, I believe that 'Plant and grow tree' has to be a public movement and therefore, we are taking 2-3 steps. One is, school nursery.

Ultimately you need to teach school students to nurture trees and therefore, they will plant seedlings. They will ensure that it grows to this level by the year end and at the year end they will take from the school nursery to their home. If they have place in their home, they will grow that plant as their own plant. If they don't have space they will go somewhere nearby, where there is a space, and they will ask the person, 'Sir, I have planted this tree, will you plant in your compound?' I am very sure that everybody will participate. We have done successful pilot projects. Now we are doing this on a mass scale. This is one point. The second is urban forestry. In urban forestry, the concept is, that in many cities where we have surveyed, there are large tracks of forest lands which are not utilised and therefore encroached upon at many places. So, we have given a programme that we will give the first amount of instalment for fencing the area remaining and that area will be made forest, converted into a forest area with public participation. In my own city, Pune, we have started the first programme and now in many cities it has picked up. So, we want public to be part of it. Like for example, one country has made a law that you have to grow, at least, this many trees till you graduate. We want to inculcate the same spirit in our people.

SHRI TIRUCHI SIVA: Sir, the reply of the Minister is very clear. He said 'yes' for (a) and (b) part of the question. To (b) parts of the question, while the (b) part of the reply states: ''The Chairman of Green Tribunal has asserted that six lakh people die of cancer in India due to pollution of air causing diseases ranging from asthma to cancer,'' the reply further says, ''Sir, that there is no conclusive data available in the country to establish direct co-relation of death or disease.'' So, these two are very contradictory. So, I would like to know from the Minister whether the Ministry will verify with the NGT Chairman and enlighten the House with the exact details.

SHRI PRAKASH JAVADEKAR: The first Chairman of NGT has actually stated and emphasised the non-compliance of rules and regulations of Waste Management; we had created six new waste management rules. They are Solid Waste Management Rules, Plastic Waste Management Rules, Bio-Medical Waste Management Rules, e-waste (Management) Rules, Construction and Demolition Waste Management Rules and Hazardous Wastes and other (Management and Transboundary Movement) Rules. So, all these six rules need to be implemented in perfect spirit in which they were made. We have taken into confidence all stakeholders. Now we are making more rigorous follow up because three years have lapsed and now is the time when we must see the effect of that, and we will ensure that. As far as your question is concerned, we will also seek the report from him, from where he has quoted this.

But there is one report from Global Burden of Disease but, as we have explained in Para 2, it is very clear that it is not the first data. Sometimes such reports are based on secondary data and there are other aspects also which need to be calibrated while coming to a final conclusion.

SHRI TIRUCHI SIVA: The Chairman of NGT is a very responsible person.

SHRI PRAKASH JAVADEKAR: That is what I am saying.

SHRI MANAS RANJAN BHUNIA: Mr. Deputy Chairman, Sir. Will the hon. Minister be pleased to state whether the Government is aware that 40 per cent of deaths in 2017 in UP, West Bengal and Maharashtra were related to air pollution? Is the Government aware that there are more disability-adjusted life years lost due to air polluted respiratory diseases rather than tobacco consumption? If so, what steps does the Government take to counter deaths due to everyday rising levels of air pollution?

SHRI PRAKASH JAVADEKAR: Sir, it is a very important question.

The issue is very real and everybody needs to contribute to solve this problem. The issue is air pollution. Air pollution is a global phenomenon. It is present in all kinds of cities, including cities of Europe, USA and also our country. There are some cities which have more acute problem and there are some cities where you have a better picture.

One of the problems of pollution is vehicles. The Modi Government has taken a decision that we will implement BS-VI fuel in 2020 all over the country. We are already getting it in Delhi. Shri Nitin Gadkariji is here. He has constructed so many new bridges and peripheral express roads which were languishing for the last ten years they have been completed to a great extent. The remaining small portion will also be completed this year. सर, 60 हजार ट्रक, दिल्ली में नहीं आना चाहते थे, लेकिन चूंकि कोई दूसरी सड़क नहीं थी, इसलिए आते थे। आज वे दिल्ली में आने बंद हो गए हैं। हमने ऐसे बहुत सारे उपाय किए हैं। लोगों ने भी lane discipline का पालन किया है, नज़दीक के क्षेत्रों का काम साइकिल से किया है। आज हम सभी को यही सब उपाय करने की जरूरत है, तभी यह संभव होगा।

SHRIMATI JAYA BACHCHAN: Sir, actually, there is a big contradiction. Here we have the Minister talking about making roads and connecting the country. Cutting trees to make roads is, obviously, a normal thing that happens. I live in Mumbai. It is happening to us all the time. Every second day we are given a notice saying that we have to break your boundary wall. We planted a lot of trees. They are saying that they have to cut our trees to widen road. It was not there in the master-plan.

But, because of the new situation, it is happening. So, there are States which are really violating the norms. How are you going to tackle and punish those States? Would you please name the States and tell us how are you going to speak to those States and take them to task?

श्री प्रकाश जावडेकरः हमेशा यह प्रश्न आता है कि विकास करना है, क्योंकि लोगों की ही यह मांग रहती है कि roads widen करो, ऐसा करो, वैसा करो। आपने जो सवाल पूछा है, वह इम्पॉर्टेंट है। अगर कोई वॉयलेशन कर रहा है, तो वह बिल्कुल **...(व्यवधान)...** एक मिनट, मुझे उत्तर तो देने दीजिए। अगर कोई वॉयलेशन कर रहा है, तो वह सहन नहीं किया जाएगा। जया जी, अगर इस संबंध में आपको कोई जानकारी है, तो जरूर दीजिए। **...(व्यवधान)...**

श्री उपसभापतिः माननीय मंत्री जी, आप इधर देखकर बोलिए। जया जी, प्लीज़। **...(व्यवधान)**... We will move to next question.

श्री प्रकाश जावडेकरः आप एक पत्र लिखकर भेज देंगी, तो मैं उस पर जरूर कार्यवाही करूंगा। मैं एक दूसरी बात भी बताना चाहता हूं कि दिल्ली की मेट्रो इसका एक बड़ा उदाहरण है। 2002 में जब पहला स्टेशन बना था, तब मैं यहीं था। उस समय कुछ पेड़ काटने थे, तो लोगों ने बड़ा विरोध किया था, लेकिन आज 271 स्टेशंस में ....environmental friendly है, यह हो रहा है।

श्री उपसभापतिः माननीय मंत्री जी, कृपया आप अपने उत्तर को संक्षिप्त करें।

श्रीमती जया बच्चनः उपसभापति जी, माननीय मंत्री जी ने आपके सामने वादा किया है।

श्री प्रकाश जावडेकरः आप मुझे पत्र लिखकर दे दें, मैं कार्यवाही करूंगा।

कोयला खदानों में काम कर रहे श्रमिकों को जीवन बीमा और स्वास्थ्य कार्ड उपलब्ध कराया जाना

*21. **श्री राकेश सिन्हाः** क्या **कोयला** मंत्री यह बताने की कृपा करेंगे किः

(क) क्या कोयला खदानों में अत्यधिक जोखिमपूर्ण दशाओं में कार्य करने वाले श्रमिकों की सुरक्षा हेतु सरकार/खदान स्वामियों द्वारा कोई उपाय किए गए हैं;

(ख) क्या सभी श्रमिक पंजीकृत हैं और उन्हें खदान स्वामियों/सरकार द्वारा जीवन बीमा और जोखिम से जुड़े बीमाओं की अन्य सुविधाएं प्रदान की जाती हैं;

(ग) क्या इन श्रमिकों को भुगतान की जाने वाली मजदूरी के संबंध में सरकार द्वारा कोई निदेश जारी हुआ है, और

(घ) क्या उन्हें कोई स्वास्थ्य कार्ड उपलब्ध कराया गया है?

कोयला मंत्री (श्री प्रहलाद जोशी)ः (क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) जी, हां। देश में कोयला खानों की सुरक्षा मानक में सुधार करने हेतु श्रम एवं रोजगार मंत्रालय के तहत खान सुरक्षा महानिदेशालय (डीजीएमएस) ने निम्नलिखित कदम उठाएं हैः—

(i) खानों का सैंपल निरीक्षण तथा निरीक्षणों के दौरान की गई टिप्पणियों के आधार पर बने कानून के अनुसार कार्रवाई की जाती है।

(ii) दुर्घटनाओं, खतरनाक दुर्घटनाओं आदि की जांच तथा जांच के निष्कर्षों के आधार पर तैयार कानून के अनुसार कार्रवाई की जाती है।

(iii) सुरक्षा कानूनों में संशोधन।

(iv) अभिज्ञात ध्यान केन्द्रण क्षेत्रों में सुरक्षित प्रचालनों के लिए परिपत्रों के माध्यम से दिशा-निर्देश जारी करना और डीजीएमएस अधिकारियों को उनके दिशा-निर्देश के लिए तकनीकी निर्देश जारी करना।

(v) जोखिम आकलन तकनीक लाना एवं सुरक्षा प्रबंधन योजना तैयार करना जिसका उद्देश्य जोखिम समाप्त करना एवं कामगारों की सुरक्षा सुनिश्चित करना है।

(vi) खानों में असुरक्षित पद्धति से बचने के लिए मानक प्रचालन प्रणाली लागू करना।

उपरोक्त के अलावा, कोयला खानों की सुरक्षा मानकों में सुधार करने हेतु कोयला कंपनियों द्वारा निम्नलिखित उपाय भी किए जा रहे हैं:—

1. जोखिम आकलन आधारित सुरक्षा प्रबंधन योजनाएं (एसएमपी) तैयार करना एवं कार्यान्वित करना।
2. ट्रिगर एक्शन रिस्पांस प्लान (टीएआरपी) सहित प्रमुख जोखिम प्रबंधन योजनाएं (पीएचएमपी) तैयार करना एवं कार्यान्वित करना।
3. स्थल विशिष्ट जोखिम आकलन आधारित मानक प्रचालन प्रक्रियाओं (एसओपी) की तैयारी एवं अनुपालन।
4. खानों की सुरक्षा लेखा परीक्षा कराना।
5. विभिन्न सुरक्षा मापदंडों की निगरानी हेतु ऑनलाईन विकेन्द्रीकृत सुरक्षा निगरानी प्रणाली 'सीआईएल सुरक्षा सूचना पद्धति (सीएसआईएस)' विकसित की गई है।

(ख) प्रमुख सीपीएसयू होने के नाते सीआईएल सभी कोयला कंपनियों द्वारा अपनाए जाने हेतु मानक स्थापित करता है। सीआईएल द्वारा दी गई सुविधाएं निम्नानुसार है:—

सीआईएल तथा इसकी सहायक कंपनियों के गैर-कार्यपालक संवर्ग के कर्मचारी	सीआईएल तथा इसकी सहायक कंपनियों में नियुक्त संविदा कामगार
1	2
कोल इंडिया लिमिटेड तथा इसकी सहायक कंपनियों के श्रमिको में गैर-कार्यपालक संवर्ग के कर्मचारी तथा पंजीकृत संविदा कामगार शामिल हैं जिनके लिए निम्नलिखित सुविधाएं प्रदान की जाती है:—	
(i) लाइफ कवर स्कीम: लाइफ कवर स्कीम के अंतर्गत सेवा में रहते हुए कर्मचारी की मृत्यु हो जाने की स्थिति में कर्मचारी का आश्रित 1,25,000/- रु. प्राप्त करने का पात्र है।	(i) डीजीएमएस द्वारा यथा-प्रमाणित घातक खान दुर्घटना में मृत कर्मचारी के आश्रित को 5 लाख रु. की अनुग्रह राशि।

1	2
(ii) ड्यूटी के दौरान मृत्यु/अपंगता की स्थिति में कर्मचारी मुआवजा अधिनियम के अंतर्गत कर्मचारी नकद राशि के रुप में मुआवजा प्राप्त करने का पात्र है।	(ii) एनआईटी के अनुसार नकद राशि मुआवजा। (एनआईटी में श्रम कानून लागू होता है)
(iii) उपरोक्त के अलावा कंपनी अनुग्रह राशि के रुप में 90,000 रु. की अतिरिक्त राशि प्रदान करती है।	
(iv) घातक खान दुर्घटना होने पर 5 लाख रु. का मुआवजा।	

(ग)

सीआईएल तथा इसकी सहायक कंपनियों के गैर-कार्यपालक संवर्ग के कर्मचारी	सीआईएल तथा इसकी सहायक कंपनियों में नियुक्त संविदा कामगार
(i) डीपीई मजदूरी संशोधन हेतु दिशा-निर्देश जारी करता है। सातवें दौर के मजदूरी निर्धारण हेतु डीपीई के दिशा-निर्देश के अनुसार जेबीसीसीआई-X (1.07.2016 से 30.06.2021) गठित की गई थी।	(i) खनन कार्यकलापों के लिए-खनन कार्य-कलापों में शामिल संविदा कामगारों को इस प्रयोजन हेतु गठित उच्च अधिकार प्राप्त समिति/संयुक्त समिति की सिफारिशों के अनुसार मजदूरी प्रदान की जाती है।
(ii) सीपीएसई के कामगारों के लिए मजदूरी निर्धारण हेतु संगत डीपीई दिशा-निर्देशों के अनुसार जेबीसीसीआई में मजदूरी का निर्धारण द्विपक्षीय फोरम में किया जाता है जिसमें सीटीयू एवं सीआईएल/सहायक कंपनियों तथा एससीसीएल प्रबंधन के प्रतिनिधि शामिल होते हैं। वर्तमान में राष्ट्रीय कोयला मजदूरी करार-X (एनसीडब्ल्यू ए-X) लागू है। जो कि 01.07.2016 से 30.06.2021 तक प्रभावी है।	(ii) गैर-खनन कार्यकलापों के लिए-अन्य कार्यकलापों में शामिल संविदा कामगारों को संबंधित उपयुक्त सरकारों द्वारा निर्धारित न्यूनतम मजदूरी दी जाती है।

(घ) सीआईएल के नियमित कर्मचारियों को स्वयं तथा उनके आश्रित परिवार के सदस्यों के लिए ''स्वास्थ्य कार्ड'' जारी किया गया है। संविदा कामगारों को जारी ''पहचान पत्र'' के आधार पर उन्हें कंपनी के अस्पतालों में ओपीडी की सुविधा प्रदान की जाती है।

Life Insurance and Health Cards for labourers in coal mines

†*21. SHRI RAKESH SINHA: Will the Minister of COAL be pleased to state:

(a) whether any measures have been taken by Government/mine owners for the safety of labourers working under great risk conditions in coal mines;

(b) whether all labourers are registered and are provided with life insurance and other facilities of risk-linked insurances by mine owners/ Government;

(c) whether any directions have been given by Government with regard to wages to be paid to these labourers; and

(d) whether any health card is provided to them?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (d) A Statement is laid on the Table of the House.

Statement

(a) Yes, Sir. Directorate General of Mines Safety (DGMS) under Ministry of Labour and Employment has taken following steps to improve safety standard of coal mine in the country:–

(i) Sample inspection of mines and action is taken as per law based on the observations during the inspections.

(ii) Enquiry into accidents, dangerous occurrences etc. and action is taken as per law based on the findings of the enquiry.

(iii) Amendment of safety laws.

(iv) Issue of guidelines for safer operations in identified thrust areas through circulars and issue of technical instructions to DGMS officers for their guidance.

(v) Introduction of risk assessment techniques and preparation of safety management plan aimed at elimination of risks and to ensure safety of workmen.

(vi) Introduction of standard operating procedures to avoid unsafe practices in mines.

In addition to above, the following steps to improve safety standard of coal mines are also being taken by coal companies:–

† Original notice of the question was received in Hindi.

1. Preparation and implementation of risk assessment based Safety Management Plans (SMPs).

2. Preparation and implementation of Principal Hazards Management Plans (PHMPs) along with Trigger Action Response Plan (TARP).

3. Formulation and compliance of Site-specific Risk Assessment based Standard Operating Procedures (SOPs).

4. Conducting safety audit of mines.

5. Online Centralized Safety Monitoring System "CIL Safety Information System (CSIS)" has been developed for monitoring different safety parameters.

(b) CIL, being the premier CPSU, sets the standard to be followed by all coal companies. The facilities provided by CIL are as follows:–

Non-Executive cadre employees of CIL and its subsidiaries	Contract workers employed in CIL and it subsidiaries
Labourers in Coal India Limited and its subsidiaries include its non-executive cadre employees and registered Contractors' workers, for which following facilities are provided:–	
(i) Life Cover Scheme - In the event of death of an employee while in service, the dependents of the employee are entitled to receive an amount of ₹ 1,25,000 under the life cover scheme.	(i) *Ex-gratia* of ₹ 5 lakhs o the dependent of the deceased in case of fatal mine accident, as certified by DGMS .
(ii) In the event of death/disablement while on duty, the employees are eligible to receive monitory compensation under the Employee Compensation Act.	(ii) Monetary compensation as per NIT (NITs follow applicable labour law)
(iii) Apart from that, the Company provides additional ₹ 90,000 as *Ex-gratia.*	
(iv) Compensation of ₹ 5 lakhs in case of fatal mine accident.	

(c)

Non-Executive cadre employees of CIL and its subsidiaries	Contract workers employed in CIL and it subsidiaries
(i) DPE issues guidelines for wage revision. JBCCI-X (period 1.07.2016 to 30.06.2021) was formulated as per DPE guidelines for 7th round of wage negotiation.	(i) For mining activities: Contract Workers engaged in mining activities are provided wages as per recommendations of High Power Committee/Joint Committee constituted for the purpose.
(ii) Wages are fixed in a bipartite forum consisting of representatives of CTUs and of Management of CIL/ subsidiaries and SCCL in JBCCI as per relevant DPE guidelines for wage negotiations, for workmen in CPSEs. Presently National Coal Wage Agreement-X (NCWA-X) is in force which is effective from 01.07.2016 to 30.06.2021.	(ii) For non-mining activities: Contract workers engaged in other activities are paid wages as per minimum wages prescribed by respective appropriate Governments.

(d) Regular employees of CIL have been issued ''Health Card'' for themselves as well as dependent family members. On the basis of ''Identity Card'' issued to the contractor workers, they are extended OPD facility in company hospitals.

श्री राकेश सिन्हाः महोदय, मेरा जो सवाल है, मुझे प्रसन्नता है कि आप भी उसी रीज़न में हैं और उस सवाल से सुपरिचित हैं।

कोयला मजदूरों के बारे में जो उत्तर दिया गया है, वह सैद्धांतिक उत्तर है। इससे एक सवाल तो उठता है। बड़े पैमाने पर कोयला मजदूरों को outsource किया जाता है। Outsourcing की इतनी layers हो जाती हैं कि जो सरकार द्वारा घोषित सुविधाएँ हैं, वे उन्हें नहीं मिल पाती हैं।

श्री उपसभापतिः राकेश जी, आप सीधे सवाल पूछिए।

श्री राकेश सिन्हाः तो उन outsource किये गये कोयला मजदूरों के बारे में आप क्या नीति अपना रहे हैं, जिसमें bureaucrats, politicians और contractors का nexus बना हुआ है, उस nexus को तोड़ने के लिए सरकार क्या कर रही है? व्यावहारिक रूप से उन मजदूरों को मजदूरी मिले, उनको सुविधाएँ मिलें, इसके लिए सरकार ने क्या कार्रवाई की है, कितने लोगों को इसके लिए सजा दी है?

श्री प्रहलाद जोशीः सर, Contract workers को ले रहे हैं, यह तो fact है, लेकिन contract workers का जो कुछ भी safety और उनके wages वगैरह की बात है, इसको DGMS भी देखते

हैं। 'Safety' is looked after by the DGMS and the 'wages' are governed in different ways – mining is a different category, whereas the non-mining category is governed by the Minimum Wages Act. If there are violations, these are looked into by various departments, including our own department and the Labour Department.

श्री राकेश सिन्हाः महोदय, मैं माननीय मंत्री जी को बताना चाहता हूँ कि जहां माइंस हैं, कोयला मजदूरों को वहीं पर कैम्प करवाया जाता है।

श्री उपसभापतिः राकेश जी, आप सवाल पूछिए।

श्री राकेश सिन्हाः महोदय, मैं एक पंक्ति बोलने के बाद ही तो सवाल पूढूँगा।

उनको उसी जगह कैम्प करवाया जाता है। उसके कारण जो बीमारियां हो रही हैं, सबसे ज्यादा लंग्स की बीमारियां कोयला मजदूरों को हो रही हैं। तो सरकार उन मजदूरों की बीमारियों के संदर्भ में, उनके स्वास्थ्य के संदर्भ में, क्या कोई सर्वेक्षण करवा रही है और उसके लिए क्या सुविधाएँ प्रदान कर रही है?

श्री प्रहलाद जोशीः सर, safety regulation के लिए और health के लिए, the operations in coal mines are regulated by the statutory guidelines, formulated as per the Mines Act 1952 and various other Acts. Work Inspectors and safety, etc. यह सब जो है, हम देखते रहते हैं, but when they are placed in a camp, their safety is looked after and various guidelines are issued to contractors from time to time. If these guidelines are not followed, a specific complaint may be given. It will be looked into. Then, Health Cards are provided to all the workers, including the contractor workers. And, they are provided free-of-cost treatment in all the hospitals related to the coal. Regular health checkups are also conducted from time-to-time. ...(*Interruptions*)...

श्री राकेश सिन्हाः सर **...(व्यवधान)...**

श्री उपसभापतिः प्लीज़, प्लीज़। **...(व्यवधान)...** नहीं, हो गया। **...(व्यवधान)...** अब हम आगे बढ़ेंगे। **...(व्यवधान)...** राकेश जी, आप बैठिए। **...(व्यवधान)....**

श्री राकेश सिन्हाः माइंस के पास ही जो कैम्प करवाया जाता है **...(व्यवधान)...**

श्री उपसभापतिः राकेश जी, प्लीज़। आपका दूसरा सप्लीमेंटरी हो चुका है। **...(व्यवधान)...** माननीय मंत्री जी। **...(व्यवधान)...**

श्री राकेश सिन्हाः माइंस के पास ही कैम्प करवाया जाता है। **...(व्यवधान)...** धनबाद इसका एक उदाहरण है। **...(व्यवधान)...**

श्री प्रहलाद जोशीः उधर जो **...(व्यवधान)...** एक सेकंड **...(व्यवधान)...**

श्री उपसभापतिः माननीय मंत्री जी, वे उस स्पेसिफिक घटना के बारे में आपको लिख कर देंगे और आप पता करके उनको सूचित करें, बता दें।

SHRI P. BHATTACHARYA: Sir, all over the world new arrangements are being made for the safety of the coalmine workers. But, I do not know whether the Government of India is also contemplating to bring such new arrangements for the safety of the coalmine workers. The hon. Minister has stated these are all primitive arrangements. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please put your question.

SHRI P. BHATTACHARYA: I would like to know whether the Government would like to bring in modern arrangements in our country or not.

SHRI PRALHAD JOSHI: Sir, there are benchmarks for the safety of the mining workers. We, from time to time, keep on getting information from various mines throughout the world. There is also a Committee headed by the Coal Minister. It meets twice a year. It looks into all such issues. Also, risk assessments, based on safety management plan, are prepared similar to the standard that of Australia.

श्री अमर शंकर साबलेः उपसभापति महोदय, कोयला खदानों में दुर्घटनाग्रस्त, मृत कर्मचारी के आश्रित को दी जाने वाली अनुग्रह राशि में बढ़ोतरी करने की सरकार की क्या कोई योजना है?

SHRI PRALHAD JOSHI: Sir, there are various agreements as far as regular employees are concerned, and there are various norms as far as contractual employees are concerned. In the event of death of an employee while serving, the dependents of the employee are entitled to receive ₹ 1,25,000/- under the life cover scheme. In the event of death or disablement while on duty, the employees are eligible to receive monetary compensation under the Employees' Compensation Act. Apart from that, the company provides an additional amount of ₹ 90,000/- as *ex-gratia* and compensation of ₹ 5,00,000/- in case of a mine accident. Giving of this compensation is handled by a Joint Committee and also as per the agreement with the trade unions.

श्रीमती कहकशां परवीनः उपसभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह जानना चाहती हूँ कि खतरनाक दुर्घटना वगैरह की जांच करा कर जो कार्रवाई की जाती है, मजदूरों/श्रमिकों को लाभ देने का काम किया जाता है, उनमें इन तीन सालों में ऐसे कितने संगठित और असंगठित क्षेत्र के मजदूरों को इसका लाभ दिया गया है?

† **محترمہ کہکشاں پروینः** اپ سبھا پتی مہودے، میں آپ کے مادھ م ی سے مانّئے منتری جی سے ہ ی جاننا چاہتی ہوں کہ خطرناک حادثوں وغیرہ کی جانچ کرا کر جو کاروائی کی جاتی ہے، مزدوروں/شرمکوں کو لابھہ د ن یے کا کام کا ی جاتا ہے، ان میں ان تین سالوں میں ایسے کتنے سنگٹھت اور اسنگٹھت چھ ت یر کے مزدوروں کو اس کا لابھہ د ا ی گا ی ہے؟

† Transliteration in Urdu script.

SHRI PRALHAD JOSHI: We took it up with the DGMS. I do not have the exact statistics as of now. But, I can say that the DGMS will conduct an inquiry. After the inquiry is conducted, punitive action will also be taken. Also, wherever compensation has to be given, for that, there will be an Overseeing Committee. We will ensure that whoever is injured or if there is a fatal incident, the compensation, whether he is a contractual employee or a regular employee, is given by the Department of Coal.

Construction of National Highways

*22. SHRI Y.S. CHOWDARY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the details of National Highways constructed across the country during the last three years, State-wise;

(b) the details of National Highways under construction across the country, State-wise;

(c) the details of funds released for the construction of these National Highways during the last three years, State-wise;

(d) the details of National Highways constructed/under construction in the State of Andhra Pradesh; and

(e) the time-frame fixed for the completion of these National Highways?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) The State-wise details of National Highways constructed during the last three years and projects which are under construction across the country including Andhra Pradesh are given at Annexure-I and II respectively (*See* below). The State-wise details of funds allocated for the construction of these National Highways during the last three years is placed at Annexure-III. The projects are generally given time of 2 to 3 years for completion.

Annexure-I

The State-wise details of National Highways constructed across the country including Andhra Pradesh during the last three years

Sl. No.	State/UT	Length Constructed (in km.)		
		2016-17	2017-18	2018-19
1	2	3	4	5
1.	Andhra Pradesh	402	459	438

1	2	3	4	5
2.	Arunachal Pradesh	174	188	157
3.	Assam	165	302	323
4.	Bihar	400	370	333
5.	Chhattisgarh	483	522	397
6.	Delhi	0	139	42
7.	Goa	4	20	11
8.	Gujarat	86	189	303
9.	Haryana	369	290	226
10.	Himachal Pradesh	72	134	157
11.	Jammu and Kashmir	33	162	95
12.	Jharkhand	211	236	287
13.	Karnataka	656	768	779
14.	Kerala	45	17	121
15.	Madhya Pradesh	475	594	829
16.	Maharashtra	750	1,345	2,293
17.	Manipur	4	231	318
18.	Meghalaya	6	48	13
19.	Mizoram	88	43	59
20.	Nagaland	4	0	34
21.	Odisha	490	535	534
22.	Puducherry	8	17	12
23.	Punjab	384	357	209
24.	Rajasthan	1,125	1,075	728
25.	Sikkim	0	45	83
26.	Tamil Nadu	469	307	356
27.	Telangana	113	161	370
28.	Tripura	42	82	41
29.	Uttar Pradesh	584	694	882
30.	Uttarakhand	203	256	237
31.	West Bengal	386	222	127
32.	Andaman and Nicobar Islands	0	21	61
	TOTAL	8,231	9,829	10,855

Annexure-II

The State-wise details of the projects which are under construction as on 31.03.2019

Sl. No.	State/UT	Total Ongoing Works		
		Nos.	Length (km.)	Cost (₹ in crore)
1	2	3	4	5
1.	Andhra Pradesh	63	2199.65	29415.19
2.	Andaman and Nicobar Islands	8	262.35	1813.74
3.	Arunachal Pradesh	48	1227.28	11939.11
4.	Assam	66	1505.99	12873.37
5.	Bihar	66	2447.21	29040.18
6.	Chhattisgarh	63	2761.94	16367.82
7.	Delhi	13	343.51	16251.87
8.	Goa	16	97.41	5450.15
9.	Gujarat	53	1827.4	30255.65
10.	Haryana	39	1501.59	18785.22
11.	Himachal Pradesh	44	818.4	10199.64
12.	Jammu and Kashmir	24	538.44	22559.77
13.	Jharkhand	43	1044.09	10645.31
14.	Karnataka	84	3393.55	35661.13
15.	Kerala	26	515.62	7660.5
16.	Madhya Pradesh	67	3156.28	27663.84
17.	Maharashtra	219	9450.54	105306.24
18.	Manipur	25	594.39	1482.03
19.	Meghalaya	10	216.05	1688.14
20.	Mizoram	9	265.08	2278.47
21.	Nagaland	23	418.88	6862.55
22.	Odisha	48	2763.12	25294.9
23.	Puducherry	2	0	38.89
24.	Punjab	60	919.53	14040.62
25.	Rajasthan	59	4154.94	25772.8

1	2	3	4	5
26.	Sikkim	13	209.09	2247.19
27.	Tamil Nadu	79	2500.93	33674.8
28.	Telangana	38	1389.19	15651.65
29.	Tripura	8	201.03	1374.93
30.	Uttar Pradesh	67	3637.42	55388.84
31.	Uttarakhand	61	1277.47	18144.91
32.	West Bengal	51	1309.34	21811.81
	TOTAL	1495	52947.71	617641.26

Annexure-III

The State-wise details of funds allocated for the construction of the National Highways during the last three years

(₹ in crore)

Sl. No.	States/UTs/Schemes/Agency (Sl. 1 to 33 contains allocation under NH(O), NHDP-IV through State PWD, EAP, PBFF)	2016-17	2017-18	2018-19
1	2	3	4	5
1.	Andhra Pradesh	2010.31	1781.18	2260.26
2.	Arunachal Pradesh	100.00	62.05	90.00
3.	Assam	177.44	308.05	414.00
4.	Bihar	1362.64	1689.90	1598.31
5.	Chhattisgarh	1553.30	1107.93	1831.32
6.	Goa	400.00	527.48	940.00
7.	Gujarat	251.87	166.08	391.55
8.	Haryana	150.00	105.17	330.00
9.	Himachal Pradesh	210.95	307.14	350.80
10.	Jammu and Kashmir	40.06	35.44	45.00
11.	Jharkhand	200.00	260.88	320.00
12.	Karnataka	783.52	1240.99	1630.02
13.	Kerala	259.89	171.74	280.45
14.	Madhya Pradesh	1760.00	854.79	1665.00

1	2	3	4	5
15.	Maharashtra	1371.92	2966.03	7050.88
16.	Manipur	25.25	75.85	260.21
17.	Meghalaya	41.27	30.22	70.97
18.	Mizoram	40.00	41.00	80.00
19.	Nagaland	50.00	38.27	200.00
20.	Odisha	925.55	708.40	790.47
21.	Punjab	2740.50	746.02	786.18
22.	Rajasthan	964.83	888.27	1295.87
23.	Sikkim	0.00	5.09	0.73
24.	Tamil Nadu	575.00	664.48	870.00
25.	Telangana	380.00	409.93	1220.00
26.	Tripura	5.00	61.00	50.00
27.	Uttar Pradesh	1849.02	1110.79	2040.05
28.	Uttarakhand	332.62	980.67	1000.49
29.	West Bengal	1333.62	1229.89	991.00
30.	Andaman and Nicobar Islands	0.13	0.00	0.00
31.	Chandigarh	2.00	5.30	1.50
32.	Delhi	1.00	36.00	42.00
33.	Puducherry	20.00	13.63	30.00
34.	Other projects under NH(O)*	781.38	214.00	2.75
35.	National Highways Authority of India (NHAI)- Cess*	2326.50	12429.45	11569.00
36.	NHAI – (Toll + NHO + TOT)	12889.02	12362.14	19251.63
37.	NHIDCL under NHO*	72.20	296.00	1000.12
38.	Border Roads Organization (BRO) *	0.00	0.00	135.00
39.	SARDP-NE including Arunachal Package*	4520.00	4865.00	5610.00
40.	Left Wing Extremism affected Area (LWE) including VRC	760.00	1050.00	905.00
41.	Externally Aided Projects (EAP)	59.38	316.00	183.00

1	2	3	4	5
42.	Reserve/unallocated in above	0.44	12.59	500.00
43.	IEBR/Borrowings by NHAI	59279.00	59279.00	62000.00
	GRAND TOTAL	100605.60	109453.84	130083.56

* State/UTs-wise allocation are not made.

SHRI Y.S. CHOWDARY: Sir, I will put an integrated question. I have already given the various projects which are pending. I would like to know the status of each project, the timeline within which each project will be completed, the original cost and the revised cost and various disputes and arbitrations arising out of all these projects. I am asking this because most of the PPP projects are under dispute and through arbitration, a lot of money is being wasted. This is what the newspapers say. Sir, this supplementary question cannot be answered just like that. I request the hon. Minister to provide us the information.

श्री नितिन जयराम गडकरीः सर, माननीय सदस्य का प्रश्न बहुत बड़ा है। विशेष रूप से रोड कंस्ट्रक्शन में प्रॉब्लम्स आ रहे हैं, कुछ प्रॉब्लम्स बैंक के कारण आ जाते हैं, कुछ environment and forest का clearance न होने के कारण आते हैं। अभी यहां पर इससे संबंधित प्रश्न भी पूछा गया। इधर डेढ़ लाख लोग हर साल मरते हैं, पांच लाख एक्सिडेंट्स होते हैं, we are the highest in the world. रोड्ज बड़ी करनी पड़ेगी, क्योंकि हर साल ट्रैफिक 10-12 परसेंट की दर से बढ़ रहा है। ये पेड़ transplant करने की कोशिश करके replace करने पड़ेंगे, नए हाई-वे बना रहे हैं। सर, एक बात जरूर है कि there are some problems, लेकिन गवर्नमेंट ने लगातार कोशिश करके प्रोजेक्ट टू प्रोजेक्ट प्रॉब्लम्स को resolve किया है। महोदय, मैं आपके माध्यम से आदरणीय सदस्य से यह अनुरोध करूंगा कि अगर उनको किसी specific project के संबंध में लगता है, तो वे मुझे बताएं, तो मैं उनके साथ बैठ कर resolve कर दूंगा।

श्री उपसभापतिः आप अपना दूसरा supplementary पूछिए।

SHRI Y.S. CHOWDARY: No, no. My supplementary is over.

प्रो. मनोज कुमार झाः उपसभापति महोदय, मेरा आपके माध्यम से माननीय मंत्री जी से एनएच-107 के संबंध में प्रश्न है। यह सड़क पूर्णिया से सहरसा तक जाती है, जो उत्तर बिहार की एक तरह से लाइफलाइन है। उस लाइफलाइन में तीन साल से bottleneck चल रहा है, आपने कोशिश की, लेकिन न जाने क्या वजह है कि वहां असल में गड्ढों में सड़क चल रही है और यातायात इतना डिफिकल्ट हो गया है कि लोगों को घूम करके 100 किलोमीटर ज्यादा जाना पड़ता है। माननीय मंत्री जी बताएं कि वे इस संबंध में क्या कर रहे हैं?

श्री नितिन जयराम गडकरीः सर, मैंने इस प्रोजेक्ट का तीन बार रिव्यू किया था। इसके contractor को terminate किया गया है, जहां तक मेरी जानकारी है, चूंकि प्रश्न से संबंधित प्रोजेक्ट अलग है और ये जो पूछ रहे हैं, वह प्रोजेक्ट अलग है, तो मैं एकदम sure नहीं हूँ, पर

उसको terminate किया गया और नए contractor को दिया गया है। सर, मेरी आपके माध्यम से सभी सदस्यों से एक प्रार्थना है कि 80 परसेंट land acquisition किए बिना हम प्रोजेक्ट शुरू नहीं करते हैं। इस कारण पिछले समय में ऐसे हजारों लाखों करोड़ के प्रोजेक्टस फंस गए थे। Land acquisition राज्य सरकार के अधिकार में आता है। राज्य सरकार का डिस्ट्रिक्ट कलेक्टर land acquisition करके देता है, हम लोग पैसे देने के लिए तैयार होते हैं। विशेष रूप से, बिहार में ऐसे अनेक प्रोजेक्ट्स हैं, जो कि प्रधान मंत्री पैकेज में भी हैं, जिन्हें हम पूरा करना चाहते हैं, लेकिन उनमें 80 percent land acquire नहीं हुआ है। जब हम लोग contractor को देते हैं, तो वह आधा काम करता है। प्रोजेक्ट के लिए land मिलती नहीं है, encroachment हटती नहीं है। Contractor हमारे ऊपर लाखों-करोड़ों रुपए के क्लेम डालता है और फिर वह भाग जाता है। इस तरह से तीन-चार साल में cost बढ़ जाती है, जिसे हम दे नहीं पाते। इस vicious circle को दूर करने के लिए हमने नियम बनाया है। अभी प्रोजेक्ट की प्रॉब्लम resolve हुई है और मुझे लगता है कि आने वाले दिनों में यह हो जाएगा।

श्री हुसैन दलवईः सर, मैं मंत्री महोदय से पूछना चाहता हूँ कि एनएच-66 नौ साल से बन रहा है। मैं पहले ही कहना चाहता हूँ कि आपने इसमें बहुत सारा काम किया है, लेकिन अभी तक वह रोड पूरी नहीं बनी है, जिससे आने-जाने में बहुत दिक्कत है। अभी गणेश-उत्सव आ रहा है, जिसमें लोग बड़े पैमाने पर मुंबई से कोंकण जाते हैं। वहां बहुत दिक्कत है। अभी उसमें डेढ़ महीना बाकी है, क्या उतने समय में बाकी काम पूरा हो जाएगा?

श्री नितिन जयराम गडकरीः सर, यह 18 हजार करोड़ की रोड है, जो कि मुंबई से गोवा तक four-lane Cement Concrete की बन रही है। ये कोंकण, गोवा के रहने वाले हैं। वहां एक एकड़ में पांच-पांच वारिसदार हैं और उनमें आपस में झगड़ा है। यह सब इनको मालूम है। सर, मैंने कांग्रेस, एनसीपी, बीजेपी, शिवसेना के एक-एक एमएलए को बुलाकर पूछा है, एक कहता है करो, दूसरा कहता है, मत करो। मैंने इनके सभी प्रॉब्लम्स resolve कर दिए हैं। अब रोड का काम दौड़ रहा है और वह एक साल में पूरा हो जाएगा। वह मुंबई से गोवा के बीच देश का सबसे अच्छा हाईवे बनेगा, यह इनको मालूम है। ये देखते हैं कि वहां रात-दिन काम चल रहा है और इतना अच्छा काम चल रहा है कि जल्द ही काम पूरा हो जाएगा। वह काम एक साल में ही पूरा हो जाएगा।

श्री कामाख्या प्रसाद तासाः महोदय, मैं मंत्री जी से जानना चाहता हूँ कि आपने असम में बहुत पैसा दिया है, लेकिन वहां एनएच की हालत बहुत खराब है। South bank और north bank की हालत बहुत खराब है, इसके लिए क्या व्यवस्था की गई है? आपने four-lane की जो आधारशिला रखी है, उसकी construction भी बहुत slow है। मैं मंत्री जी से यह भी जानना चाहता हूँ कि यह कब तक होगा और NHIDCL और NHAI इसके लिए क्या व्यवस्था कर रहे हैं?

श्री नितिन जयराम गडकरीः सर, इसमें मुझे आपका संरक्षण चाहिए। इस समय पूरे देश में 11 लाख करोड़ के प्रोजेक्ट्स चल रहे हैं। यह मुझे मालूम है, मैं आपको अभी बता देता हूँ। उपसभापति महोदय, हर जगह की प्रॉब्लम land acquisition और encroachment ही है। एक बोलता है कि पेड़ मत काटो और दूसरा बोलता है कि रोड बनाओ। मैं कहना चाहता हूँ कि देश ऐसे कैसे चलेगा? हम tree transplant कर रहे हैं और इस बार सवा सौ करोड़ पेड़ लगा रहे हैं। मैं भी ecology और environment का प्रोटेक्टर हूँ। एक तरफ डेढ़ लाख लोग मर रहे हैं, तो

दूसरी तरफ विकास भी चाहिए और पर्यावरण भी चाहिए, इसलिए इसमें दोनों का समन्वय करके चलना पड़ेगा। मेरे पांच साल पूरे हो गए, मैंने 25 मीटिंग्स लीं, लेकिन मैं असम के काज़ीरंगा में रोड नहीं बना पाया, क्योंकि उसको clearance नहीं मिली। अगर clearance मिलती है, तो इतने सारे जो NGOs हैं, वे सब objection करते हैं। कोई clear करता है, तो Green Tribunal objection करता है, वह clear करता है, तो Central Green Tribunal objection कर देता है, उन्होंने clear किया, तो सुप्रीम कोर्ट objection कर देता है। इसमें ज्यादा समय कोर्ट केसेज़ में लग जाता है। इस देश में हर साल डेढ़ लाख लोग रोड एक्सिडेंट्स से मरते हैं। आप लोग यह तय करो कि पर्यावरण और विकास में संतुलन रखकर रोड कैसे बनेगी।

दूसरी बात, मुझे कहते हुए संकोच हो रहा है कि स्टेट गर्वनमेंट land acquisition नहीं करती है। Land acquisition हमारा अधिकार नहीं है, हम इसके लिए केवल पैसे देते हैं। अगर land acquisition तीन-चार साल नहीं होगा, तो कैसे काम होगा? पश्चिम बंगाल में 11 साल से land acquisition नहीं हुआ है, इसलिए वहां रोड्स incomplete हैं, हम उन्हें पूरा नहीं कर पाएंगे। मैं कहना चाहता हूँ कि land acquisition पर ध्यान दिया जाए। इसमें मदद करने से फास्ट काम होगा।

वर्षा-जल का संरक्षण

*23. **श्रीमती छाया वर्माः** क्या **जल शक्ति** मंत्री यह बताने की कृपा करेंगे किः

(क) वर्तमान में देश में सूखे के कारण पीने के पानी की कमी का, राज्य-वार एवं शहर-वार, ब्यौरा क्या है;

(ख) पीने के पानी हेतु विभिन्न स्तरों पर किए जा रहे वर्षा जल-संचयन का ब्यौरा क्या है;

(ग) विगत तीन वर्षों के दौरान गांवों, कस्बों और शहरों में वर्षा जल के संरक्षण के लिए सरकार द्वारा क्या-क्या कदम उठाए गए हैं; और

(घ) पेय जल संकट से निपटने हेतु वर्षा जल को संचित करने में सरकार द्वारा विगत तीन वर्षों के दौरान कितनी धनराशि व्यय की गई है?

जल शक्ति मंत्री (श्री गजेंद्र सिंह शेखावत)ः (क) से (घ) विवरण सभा पटल पर रख दिया गया है।

विवरण

(क) भारतीय मौसम विज्ञान विभाग से प्राप्त सूचना के अनुसार, 01.06.2019 से 20.06.2019 के दौरान सामान्य वर्षा में 43% की कमी देखी गई है। देश में 91 जलाशयों की भंडारण स्थिति के अनुसार विशेषकर दक्षिणी और मध्य भारत के राज्यों में पिछले वर्ष इसी अवधि की तुलना में कम भंडारण हुआ है जिससे इन क्षेत्रों में पहले से ही कम भूमि जल पर निर्भरता बढ़ी है। इससे इन क्षेत्रों में पेयजल की उपलब्धता पर प्रभाव पड़ सकता है।

पेयजल आपूर्ति, राज्य का विषय है। आबादी को स्वच्छ पेयजल उपलब्ध कराने के लिए स्कीमों की आयोजना, डिजाइन, अनुमोदन, निष्पादन और प्रचालन तथा रखरखाव राज्य सरकारें करती हैं। राज्य-वार, शहर-वार पेयजल की कमी का केन्द्रीकृत ब्यौरा उपलब्ध नहीं है।

(ख) से (घ) जल, राज्य का विषय है, वर्षा जल संचय सहित जल प्रबंधन एवं संरक्षण के लिए प्रयास करना प्राथमिक तौर पर राज्यों की जिम्मेदारी है। केन्द्र सरकार प्राथमिक तौर पर महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी स्कीम (एमजीएनआरईजीएस) के माध्यम से जल संचय और संरक्षण संबंधी निर्माण कार्यों को सहायता देती है एवं प्रधान मंत्री कृषि सिंचाई योजना – वाटरशेड विकास घटक (पीएमकेएसवाई-डब्ल्यूडीसी) और प्रधान मंत्री कृषि सिंचाई योजना – बूंद-बूंद से अधिक फसल के माध्यम से भी सहायता दी जाती है। इन स्कीमों के अंतर्गत पिछले तीन वर्षों में 17,56,027 जल संचय और संरक्षण निर्माण कार्य पूरे हुए हैं जिनके लिए 23,435.67 करोड़ रूपए की राशि केन्द्रीय हिस्से के रूप में जारी की गई थी।

केन्द्र सरकार द्वारा जल की कमी पर नियंत्रण और वर्षा जल संचय/संरक्षण को बढ़ावा देने हेतु किए गए अन्य उपाय निम्नलिखित यूआरएल पर उपलब्ध हैं:–

http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf

Conservation of rainwater

†*23. SHRIMATI CHHAYA VERMA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of shortage of drinking water due to droughts in the country at present, State-wise, city-wise;

(b) the details of rainwater harvesting being done at various levels for potable water;

(c) the details of steps taken by Government towards rainwater conservation in villages, towns and cities during the last three years; and

(d) the amount of money spent during the last three years by Government in conserving rainwater to deal with the shortage of drinking water?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (d) A statement is laid on the Table of the House.

Statement

(a) As per information received from India Meteorological Department, a 43% departure from normal rainfall has been witnessed during 1.6.2019 to 20.6.2019. As per storage status of 91 reservoirs in the country, States in Southern and Central parts particularly have lesser storage than last year of the corresponding period, increasing the dependence on the already stressed ground water in these areas. This might have impacted the drinking water availability in these areas.

† Original notice of the question was received in Hindi.

Drinking water supply is a State subject. It is the State Governments which plan, design, approve, execute and operate and maintain the schemes for providing safe drinking water to the population. Centralized details on State-wise, city-wise drinking water shortage are not available.

(b) to (d) Water being a State subject, initiatives on water management and conservation including rain water harvesting is primarily States' responsibility. Central Government supports construction of water harvesting and conservation works primarily through Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) aided by Pradhan Mantri Krishi Sinchayee Yojana–Watershed Development Component (PMKSY-WDC) and Pradhan Mantri Krishi Sinchayee Yojana–Per Drop More Crop. Under these schemes, during the last three years, 17,56,027 water harvesting and conservations works have been completed for which ₹ 23,435.67 crore was released as Central share.

Other measures taken by the Central Government to control water depletion and promote rain water harvesting/conservation are at the following URL:–

http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf

श्री उपसभापतिः श्रीमती छाया वर्मा जी, आप सवाल पूछिए। मंत्री जी आप बहुत brief जवाब दें। **...(व्यवधान)...** बहुत कम समय में जवाब दें। **...(व्यवधान)...**

श्रीमती छाया वर्माः सर, मैं बिना किसी भूमिका के सीधे अपने सवाल पर आती हूँ। मैं आपके माध्यम से मंत्री जी से जानना चाहती हूँ कि गांव से लेकर शहर तक पूरे भारत में कितने एकड़ तालाब पर अवैध कब्जे हुए और उन पर इमारतें खड़ी हो गई हैं? आप केवल इसका जवाब दे दीजिए।

श्री गजेन्द्र सिंह शेखावतः माननीय उपसभापति महोदय, माननीय सदस्या ने जिस विषय की जानकारी चाही है, वह मूल रूप से राज्य का विषय है। चूंकि राज्य लैंड रिसोर्सेज़ के इस तरह के आँकड़े हमारे साथ शेयर नहीं करता है, इसलिए अगर माननीय सदस्य महोदया को इसकी आवश्यकता है, तो राज्यों से इस तरह के आँकड़े इकट्ठे किए जा सकते हैं, धन्यवाद।

WRITTEN ANSWERS TO STARRED QUESTIONS

Internal survey on food quality in Army

*24. DR. SANJAY SINH: Will the Minister of DEFENCE be pleased to state:

(a) whether any internal survey regarding the quality of food supplied to soldiers in Army was done during the last three years;

(b) if so, the details thereof;

(c) details of steps taken during the last three years to improve the quality of food supplied to soldiers;

(d) whether Government has any grievance redressal mechanism in the Ministry regarding quality of food supplied to soldiers;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) and (b) The assessment and survey of food/rations in Indian Army is undertaken extensively. Laid down procedure with reference to inspection/survey of food/rations is as under:–

(i) Daily Checks by nominated Non-Commissioned Officers and Junior Commissioned Officers, of rations received and quality of cooked food in the cook house.

(ii) Weekly Checks by nominated Duty Officer in each unit whose written report includes comments on the quality of food and rations.

(iii) Monthly Checks by the nominated Garrison Field officer on the quality of food/ration in each station.

(iv) Station Commander carries out an assessment of satisfaction of units on the quality of food through Station mess Meetings.

(v) Quarterly feedback to COAS—Compiled feedback of satisfaction level regarding food/rations for each station is forwarded by Station Commander to their respective Corps/Area Commander. Consolidated feedback of each Corps/Area on satisfaction level with quality of rations is furnished by the Corps/Area Commander to Service Headquarter for perusal of the Chief of the Army Staff (COAS). The feedback after perusal of COAS is maintained at Supply and Transport Directorate under Quarter Master General's Branch for records.

The extensive and time tested feedback architecture in Indian Army has revealed complete satisfaction among troops with the quality of food/rations.

(c) Dressed chicken/meat has been replaced with Chilled/Frozen Meat/Chicken as basic ration with effect from 01.04.2017. Trials are currently being undertaken to obtain feasibility of introducing frozen dried products as an improvement over tinned food commodities.

(d) and (e) Any grievance with reference to ration is addressed within the unit or station without delay. Besides the extensive feedback mechanism in place, all ranks in Indian Army are permitted to raise any grievance to their Commanding Officer (CO) or next higher authority. Soldiers are also encouraged to raise any un-resolved grievance on the ARMAAN Mobile Application (an Application created for all ranks to communicate their grievance to the COAS without following chain of command) and Government Central Portal for Grievance Redressal Monitoring System (CPGRAMS). Besides, Defence Institute of Physiology and Allied Science (DIPAS) is mandated to conduct study to ascertain satisfaction level among troops in different environment conditions. The last such survey report was submitted by DIPAS in 2016, which reported complete satisfaction among troops with food/rations.

(f) Not applicable.

Supply of indigenous/foreign armaments for Armed Forces

†*25. DR. SATYANARAYAN JATIYA: Will the Minister of DEFENCE be pleased to state:

(a) the details of sustained and time bound supervision methods in place with regard to demand and supply of indigenous and foreign armaments and equipments for Indian Navy, Army and Air Force and the measures adopted to ensure availability of imported armaments and equipments to meet the demand; and

(b) current status of indigenous research work towards modernisation of armaments and equipments and the action plan formulated to achieve the optimum target, in this regard?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) Government attaches the highest priority to ensure that the armed forces are sufficiently equipped to meet any operational requirement. This is achieved through induction of new equipment and technological upgradation of capabilities. The equipment requirements of the Armed Forces are planned and progressed through a detailed process which includes 15 year Long Term Integrated Perspective Plan (LTIPP), five year Service-wise Capability Acquisition Plan and a two year roll-on Annual Acquisition Plan (AAP). The implementation of these plans is reviewed by Defence Acquisition Council (DAC) and Defence Procurement Board (DPB) from time to time. These plans are updated/ amended based on threat perception, operational challenges and technology changes.

† Original notice of the question was received in Hindi.

Capital procurement of defence equipment is undertaken from various domestic as well as foreign vendors, based on operational requirements of the Armed Forces, the availability or the capacity to produce the equipment in India and abroad, to keep the Armed Forces in a state of readiness to meet the entire spectrum of security challenges. The Defence Procurement Procedure provides for the mechanism of post-contract management to ensure timely supply of contracted defence equipment to the Armed Forces.

(b) DRDO is primarily mandated for indigenous research work and modernisation of weapons/technologies for Armed Forces as per their specific requirements and is involved in design and development of strategic, complex and security sensitive systems in the fields of missiles, unmanned aerial vehicles, radars, electronic warfare systems, sonars, combat vehicles, combat aircraft etc. for the Armed Forces for enhancing the national security of the country. DRDO develops the prototypes and these equipments manufacture through collaborative efforts of DRDO, DPSUs, OFB and Indian Private Sector.

A new Make-II procedure has been introduced in the Defence Procurement Procedure which allows Indian industry to conduct R&D, innovate and give *suo moto* proposals for supply of defence equipment. This provides a new avenue for participation of Indian industry including MSMEs and Startups.

Policy to compensate brownfield projects

*26. DR. BANDA PRAKASH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether National Highways Authority of India (NHAI) is working on a policy to compensate brownfield projects that have either reached traffic maturity or are likely to be impacted by the Rupees five trillion road projects to ensure smooth implementation of the ambitious Bharatmala project;

(b) whether under the proposed project, concessionaires are given the option of selling the assets back to NHAI, undertaking revamp of the brownfield projects or terminating the toll contract; and

(c) if so, the details thereof along with the total projects awarded?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Any compensation for brownfield project that has either reached traffic maturity or is likely to be impacted due to development of new National Highway Corridors under Bharatmala Pariyojana, including the option

of selling the assets back to NHAI, undertaking revamp of the brownfield projects or terminating the toll contract, is to be dealt on case to case basis as per the provisions of the concession agreements as and when such situation arises.

(c) No such case has been reported in any of the existing concessions of NHAI.

Creation of employment opportunities under MSMEs

*27. DR. L. HANUMANTHAIAH: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) the details of action taken by Government for creation of the employment opportunities under Micro, Small and Medium Enterprises (MSMEs) in the country;

(b) whether any traditional industry has been supported by the Ministry; and

(c) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) Employment generation in MSME sector cuts across different Ministries of the Government of India. Various Ministries are implementing Schemes leading to job creation in their respective verticals. Ministry of MSME is implementing the following Schemes for enterprise creation and job generation:–

(i) **Prime Minister's Employment Generation Programme (PMEGP):** This is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and unemployed youth. The Scheme was launched during 2008-09. A total of 5.45 lakh micro enterprises have been assisted with a margin money subsidy of ₹ 12074.04 crore, providing employment opportunities to an estimated 45.22 lakh persons since PMEGP's inception till 31.03.2019.

(ii) **Scheme of Fund for Regeneration of Traditional Industries (SFURTI):** It is a cluster-based scheme for development of khadi, village industries and coir clusters by providing them with improved equipments, common facilities centres, business development services, training, capacity building and design and marketing support, etc. SFURTI Scheme has been revamped in 2015. A total of 34,791 artisans have been benefited with an assistance of ₹ 143.15 crore during 2018-19.

(iii) **A Scheme for Promotion of Innovation, Rural Industry and Entrepreneurship (ASPIRE):** It was launched on 18.3.2015 to set up a network of incubation centres to accelerate entrepreneurship and also to promote start-ups for innovation and entrepreneurship in agro-industry. Under ASPIRE, 74 Livelihood Business Incubation (LBI) centres and 11 Technology Business Incubators have been approved since inception of the scheme.

(iv) **Coir Board:** Ministry of MSMEs, through Coir Board, is also implementing various Schemes/programmes to assist entrepreneurs to set up new Micro, Small and Medium Enterprises (MSMEs) in all coconut producing States. Under Coir Vikas Yojna, 36,30,653 employment opportunities have been created since 2014-15 till 2018-19 in the Coir Sector.

(v) **Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE):** The scheme facilitates credit to the MSE units by covering collateral-free credit facility (term loan and/or working capital) extended by eligible lending institutions to new and existing micro and small enterprises. The Scheme has extended guarantee cover to over 35 lakh enterprises leading to approx. 1.34 crore employment generation. During F.Y. 2018-19, a total of 4,35,520 proposals have been approved providing guarantee to a tune of ₹ 30,168 crore.

(vi) **Credit Linked Capital Subsidy Scheme (CLCSS):** CLCSS facilitates technology upgradation of small scale industries, including agro and rural industrial units by providing 15% upfront capital subsidy (limited to maximum of ₹ 15.00 lakhs). Since inception of the scheme in 2000-01 till date, a total of 62,827 MSE units have been assisted utilizing subsidy of ₹ 3888.13 crore.

During 2018-19 a total of 14,155 MSE units have been assisted utilizing subsidy of ₹ 980.44 crore.

(vii) **Micro and Small Enterprises-Cluster Development Programme (MSE-CDP):** The Ministry of Micro, Small and Medium Enterprises (MSME), Government of India (GoI) has adopted the Cluster Development approach as a key strategy for enhancing the productivity and competitiveness as well as capacity building of Micro and Small Enterprises (MSEs) and their collectives in the country. A cluster is a group of enterprises located

within an identifiable and as far as practicable, contiguous area and producing same/similar products/services. During 2018-19, 17 Common Facility Centres and 11 Infrastructure Development projects have been established.

(viii) **Technology Centre Systems Programme (TCSP):** Under TCSP programme, the Ministry of MSME is in the process of establishing 15 new technology centres (TCs) and upgrading/modernising the existing 18 TCs at an estimated cost of ₹ 2,200 crore including World Bank funding of USD 200 million. These Technology Centres are being established to assist MSMEs in their skilling and technological needs especially in high-end technologies. The 18 existing TCs have skilled 2.08 lakh people, creating job opportunities for them.

(b) Yes, Sir.

(c) Traditional Industries like Khadi, Coir, Rural, agro based industries etc. are being supported by the Ministry through schemes like PMEGP, SFURTI on regular basis. Ministry of MSMEs also provides necessary handholding and guidance and encourages entrepreneurs to set up industries in the traditional sector.

Forest fires in the country

*28. DR. ANIL AGRAWAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the number of cases of forest fire that took place during the last three years and the current year, in the country, State-wise and forest-wise;

(b) the details of total loss of forest property and including number of wild animals killed during the same period; and

(c) the steps taken by Government in this regard?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR): (a) Forest Fires do occur every year during summer due to various natural and anthropogenic reasons including accumulation of inflammable materials such as dry leaves, twigs, pine needles etc. Forest Survey of India, Dehradun, disseminates the satellite based forest fire alerts to the State Forest Departments and other registered mobile users whenever forest fires are detected for control of fire. The details of forest fire alerts issued to all State/Union Territory Forest Departments during the last three years is given in Statement-I (*See* below).

(b) Details of area affected due to forest fire, estimated loss, death of wildlife and loss of human life during last three years are being collected. The information received from few States/UT Governments, is given in Statement-II (*See* below).

(c) The Ministry has prepared National Action Plan on Forest Fire-2018 and circulated it to all State Governments and Union Territories to prepare State Action Plan on Forest Fire and take appropriate action for effective prevention and management of forest fire.

The Ministry is the nodal Ministry for disaster management caused by forest fire, water pollution and hazardous substances in the country. A crisis management Committee has been constituted in the Ministry under the Chairmanship of Secretary, MoEF&CC. For the supervision and review of forest fire management, a Central Monitoring Committee has been constituted under the Chairmanship of Secretary MoEF&CC and represented by Principal Chief Conservator of Forests of all States and Union Territories. Nodal Officer for forest fire prevention and control has been appointed in all States.

A centre of excellence is being set up in the Forest Survey of India for development of high tech solutions of forest fire prevention and control which includes near real time detection of forest fire, early warning system for forest fire, forest fire danger rating system and impact assessment of forest fire burnt area in the country for subsequent reclamation. Forest Survey of India has been made responsible to keep constant vigil on forest fire across the country and send forest fire alerts on registered mobile numbers in the States. Till date around 50000 users have been registered to receive the fire alerts from FSI.

Since the Forests are managed by State Forest department, the responsibility of forest fire prevention and management lies primarily with the respective State Governments. The Ministry supports the efforts of State/Union Territory Governments in prevention and control of forest fire by providing financial assistance for various forest fire prevention and management measures under the Centrally Sponsored Forest Fire Prevention and Management Scheme. State Government prepares annual plan of operation for prevention and management of forest fire under this central sponsored scheme and funds are released as per central sponsored scheme guideline. ₹ 125 Crore (rupees one hundred twenty five crore) have been released to States in last three years under this scheme. In addition Compensatory Afforestation Fund Rules 2018 provides for utilization of net present value component of the fund for capacity building and providing appropriate firefighting equipment to forest fire fighting squads and activities for forest fire management in the State.

Statement-I

Details of forest fire alerts issued to Forest Departments of States/Union Territoryies

Sl. No.	States/UTs	2017	2018	2019 (01.01.2019 to 16.06.2019)
1	2	3	4	5
1.	Andaman and Nicobar Islands	8	3	6
2.	Andhra Pradesh	1877	1785	1731
3.	Arunachal Pradesh	733	491	848
4.	Assam	1877	1660	1893
5.	Bihar	272	223	200
6.	Chandigarh	1	0	0
7.	Chhattisgarh	4373	3331	1581
8.	Dadra and Nagar Haveli	0	0	0
9.	Daman and Diu	0	0	0
10.	Delhi	5	4	2
11.	Goa	32	9	9
12.	Gujarat	574	572	206
13.	Haryana	185	43	14
14.	Himachal Pradesh	170	748	116
15.	Jammu and Kashmir	113	742	35
16.	Jharkhand	1133	666	354
17.	Karnataka	1333	1068	1130
18.	Kerala	456	128	191
19.	Lakshadweep	0	0	0
20.	Madhya Pradesh	4781	4929	2622
21.	Maharashtra	3487	3919	2302
22.	Manipur	1094	1606	1729
23.	Meghalaya	1454	1664	1511

1	2	3	4	5
24.	Mizoram	1587	2339	2793
25.	Nagaland	930	935	1000
26.	Odisha	4416	3735	1915
27.	Puducherry	9	4	0
28.	Punjab	320	487	33
29.	Rajasthan	260	292	370
30.	Sikkim	8	1	9
31.	Tamil Nadu	301	221	748
32.	Telangana	1748	1918	1181
33.	Tripura	431	861	1194
34.	Uttar Pradesh	1170	1165	784
35.	Uttarakhand	376	1385	1502
36.	West Bengal	364	125	243
	TOTAL	35,888	37059	28252

Statement-II

Details related to Forest Fire in 2016-18

Sl. No.	States/UTs	No. of Incidents Reported	Area Afected (in ha.)	Estimated Loss (₹ In lakhs)	Death of Wildlife (Nos.)	Death of Human life (Nos.)
1	2	3	4	5	6	7
2016						
1.	Andhra Pradesh	8885	11683.42	0.00	0	0
2.	Arunachal Pradesh	5		0.00		
3.	Assam	0	0	0.00		
4.	Bihar	332	487.36			
5.	Chhattisgarh					
6.	Goa					
7.	Gujarat	752	3187.58	12.93		

1	2	3	4	5	6	7
8.	Haryana	627	381.38	42.96		
9.	Himachal Pradesh	1832	19535.76	350.67		
10.	Jammu and Kashmir	214	341.43			
11.	Jharkhand	409	905.89			
12.	Karnataka	913	278.68	0.00		
13.	Kerala	623	2227.45	0.22		
14.	Madhya Pradesh	933	228.43			
15.	Maharashtra	4641	35838.94	29.98		
16.	Manipur	49	59.5			
17.	Meghalaya	142	520	7.20	0	0
18.	Mizoram	298	398.36	1.75		
19.	Nagaland					
20.	Odisha					
21.	Punjab	60	315.84	7.42		
22.	Rajasthan	83	1300.09	5.80		
23.	Sikkim					
24.	Tamil Nadu	916	1527.43			
25.	Telangana	1512	2418.45			
26.	Tripura			0.00		
27.	Uttar Pradesh	77	617.55	23.86		
28.	Uttarakhand	2074	4433.75	46.50	0	6
29.	West Bengal	376	2804.78	129.97		
Union Territory						
1.	Andaman and Nicobar Islands	12	13.82	0.09		
2.	Chandigarh	1	80	0.00		
3.	Dadra and Nagar Haveli					
4.	Delhi	10	0	0.00	0	0
5.	Daman and Diu					

1	2	3	4	5	6	7
6.	Lakshadweep					
7.	Puducherry					
2017						
1.	Andhra Pradesh	8274	7559.79	0.00	0	0
2.	Arunachal Pradesh	18		0.00		
3.	Assam	0	0	0.00		
4.	Bihar	296	504.68			
5.	Chhattisgarh					
6.	Goa					
7.	Gujarat	1276	6141.4	23.06		
8.	Haryana	1522	590.03	15.30		
9.	Himachal Pradesh	1164	9408.09	196.41		
10.	Jammu and Kashmir	751	2556.27			
11.	Jharkhand					
12.	Karnataka	925	6976.85	0.00		
13.	Kerala	737	2994.18	2.49		
14.	Madhya Pradesh	13798	17522.39			
15.	Maharashtra	5580	31074.47	38.94		
16.	Manipur					
17.	Meghalaya	734	81.2	0.00	0	0
18.	Mizoram	32	238.73			
19.	Nagaland					
20.	Odisha					
21.	Punjab	147	1662	46.55		
22.	Rajasthan	128	3349.28	16.98		
23.	Sikkim					
24.	Tamil Nadu	467	1011.99			
25.	Telangana	3390	6225.52			
26.	Tripura			0.00		

1	2	3	4	5	6	7
27.	Uttar Pradesh	20	40.25	0.00		
28.	Uttarakhand	790	1288.04	21.25		
29.	West Bengal	253	1190.94	60.44		
Union Territory						
1.	Andaman and Nicobar Islands	8	16.50	0.00		
2.	Chandigarh	0	0	0.00		
3.	Dadra and Nagar Haveli					
4.	Delhi	14	0	0.00	0	0
5.	Daman and Diu					
6.	Lakshadweep					
7.	Puducherry					
2018						
1.	Andhra Pradesh	16171	8449.47	0.00	0	0
2.	Arunachal Pradesh	28		0.00	0	0
3.	Assam	0	0	0.00	0	0
4.	Bihar					
5.	Chhattisgarh					
6.	Goa					
7.	Gujarat	976	3605.77	16.21		
8.	Haryana					
9.	Himachal Pradesh	2544	25859.16	325.00		
10.	Jammu and Kashmir					
11.	Jharkhand					
12.	Karnataka	985	3160	0.00	0	0
13.	Kerala					
14.	Madhya Pradesh	3490	11177.25	0.00	0	0
15.	Maharashtra					
16.	Manipur					
17.	Meghalaya	1054	132.12	0.00	0	0
18.	Mizoram					

1	2	3	4	5	6	7
19.	Nagaland					
20.	Odisha					
21.	Punjab					
22.	Rajasthan					
23.	Sikkim					
24.	Tamil Nadu					
25.	Telangana					
26.	Tripura	76	150.42	0.00	0	0
27.	Uttar Pradesh					
28.	Uttarakhand	2148	4478.54	86.05	0	0
29.	West Bengal					
Union Territory						
1.	Andaman and Nicobar Islands					
2.	Chandigarh					
3.	Dadra and Nagar Haveli					
4.	Delhi	13	0	0.00	0	0
5.	Daman and Diu					
6.	Lakshadweep					
7.	Puducherry					

Development of single lane NH

*29. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has any proposal to develop single lane NHs which are approximately 500 kms. in length into two to six lane standards in the State of Andhra Pradesh;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Yes, Sir.

At present, 458 km. length of National Highways in Andhra Pradesh is having single lane width out of which widening in 47 km. length to two lane (with paved shoulders) has already been taken up.

Development of various National Highways including widening of balance single lane National Highways into two to six lanes is subject to traffic requirement, availability of funds and *inter-se* priority of works.

(c) Does not arise.

National Centre for Sports Science and Research

*30. DR. VIKAS MAHATME: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has established the National Centre for Sports Science and Research in the Netaji Subhash National Institute of Sports, Patiala and if so, the details thereof and whether there is any such centre in Maharashtra;

(b) the criteria used for selecting the six universities and four medical colleges, whose Sports science departments will be given grants under the scheme; and

(c) whether Government has any plans to expand this scheme to other universities and colleges, and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) No, Sir.

(b) Selection criteria for proposals from eligible Universities/Medical colleges for sanction of grants under the National Centre of Sports Science and Research (NCSSR) scheme are:–

(i) University Accredited by relevant Accreditation Agency;

(ii) Permanent Faculty members in relevance of Sports Science/Sports Medicine;

(iii) Number of Publications in indexed journal, books written, patents obtained/ filed during last five years;

(iv) Funds requested [both Capital Expenditure (CAPEX) as well as Operational Expenditure (OPEX)] from Department of Sports for setting up the faculty of Sports Science as per stipulated requirements;

(v) Proposal and Presentation by the University/Medical Colleges;

(vi) National/International Cooperation in the field of Sports Science/Sports Medicine.

As per the NCSSR scheme of funding, 6 Universities and 6 Medical Colleges, which were proposed to be identified for giving grants under the scheme, have been selected for setting up Department of Sports Science and Department of Sports Medicine therein respectively.

(c) No, Sir.

WRITTEN ANSWERS TO UNSTARRED QUESTIONS

Shortage of domestic supply of coal

134. SHRI DEREK O'BRIEN: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that domestic supply of coal is suffering from a shortfall, and if so, the details thereof;

(b) the details of the impact on the power sector of the country due to domestic coal supply being lesser than the demand;

(c) whether Government intends to encourage imports to cover the shortfall in domestic supply of coal and if so, the details thereof; and

(d) the steps taken by Government to increase domestic supply of coal?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) The domestic coal supply has increased from 572.06 Million Tonnes (MT) in the year 2013-14 to 734.23 MT (provisional) in 2018-19. The supplies of domestic coal from Coal India Limited (CIL) has increased from 471.58 MT in 2013-14 to 608.14 MT (provisional) in 2018-19. In 2018-19, CIL supplied 491.25 MT (provisional) and SCCL supplied 55.3 MT (provisional) coal to Power sector. The augmentation of coal dispatch to Power sector has led to growth in coal based power generation by about 4% over the last year and also increase in the coal stock at Power plants end to the level of 30.95 MT, equivalent to 18 days consumption as on 31.03.2019.

(c) The coal import by power plants has reduced from 80.56 MT in 2015-16 to 61.55 MT in 2018-19. Coal and coke are under Open General License as per import policy of the Government and are imported by traders and consuming industries as per their requirement. As there is limited domestic availability of Coking coal and the power plants which are designed to consume imported coal continue to import coal for power generation, there is gap between overall demand and domestic supply of coal.

(d) The progress of production and offtake of CIL is reviewed on a regular basis. Coal supplies to Power sector is monitored regularly by an Inter-Ministerial Sub

Group comprising representatives of Ministries of Power, Coal, Railways, Shipping, Central Electricity Authority, NITI Aayog, CIL etc.

Supply of coal to Tamil Nadu

135. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of COAL be pleased to state:

(a) whether Government has taken any stern measures to ensure timely supply of coal to all Thermal Power Plants (TPP) across the country particularly in the State of Tamil Nadu;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) to (c) In the year 2018-19, Coal India Limited (CIL) had supplied 491.54 Million Tonnes (MT) coal to power plants which was 8.2% more than the coal supplied in 2017-18. Singareni Collieries Company Limited (SCCL) supplied 55.3 MT coal to power plants in 2018-19 which was a growth of 3.6% over the same period of previous year. This has led to creation of a coal stock of 30.95 MT at the power plants as on 31.03.2019 which was sufficient for 18 days requirement. In 2018-19, the power plants of TANGEDCO have been supplied 23.26 MT coal from CIL with a growth of 3.5% over the supply of 22.49 MT in 2017-18. As on 16.06.2019, Tamil Nadu power plants have coal stock of 9.67 lakh tonne which is sufficient for 12 days requirement. At present, no power plant in Tamil Nadu is in critical/super critical category. Some of the numerous steps taken to augment coal supply to power plants are:–

(i) The power plants in close vicinity of coal fields have been advised to move coal through road mode.

(ii) For proper utilization of Goods sheds, the power plants have been advised to move coal through road-cum-rail mode.

(iii) Optimal utilization of the captive modes of transport like, MGR, Belts, Ropes to move coal to the concerned power plants.

(iv) Supply of coal to Power plants through rail mode is prioritized.

(v) Coal supplies to Power sector is monitored regularly by an Inter-Ministerial Sub-group comprising representative of Ministry of Power, Ministry of Coal, Ministry of Railways and Ministry of Shipping, Coal India Limited etc.

As a result of these steps, coal stock at power plants as on 16.06.2019 has increased to 27.01 MT from 15.44 MT as on 16.06.2018.

Coal supply rationalisation scheme

136. SHRI MD. NADIMUL HAQUE: Will the Minister of COAL be pleased to state:

(a) whether coal supply rationalisation scheme has been extended to private power producers;

(b) if so, the details thereof as well as the reasons therefor;

(c) the impact of the scheme on the consumers; and

(d) the total savings accrued because of the scheme so far?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) and (b) Yes, Sir. Ministry of Coal has issued the Policy for Linkage Rationalisation for Independent Power Producers (IPPs) on 15.05.2018. The policy envisages to undertake a comprehensive review of existing sources of coal and consider the feasibility for rationalisation of sources with a view to optimize the transportation cost and materializsation taking into account coal availability and logistics.

(c) and (d) As per request received from consumers, linkage rationalisation of eligible IPPs has been done at Coal India Limited (CIL) for a total rationalised quantity of 2 Million Tonnes. The annual potential savings estimated by Central Electricity Authority for the above rationalisation would be about ₹ 118 crore.

Action plan for increase in production of coal

†137. MS. SAROJ PANDEY: Will the Minister of COAL be pleased to state whether Government would formulate any action plan to increase the production and consumption of coal in the country and if so, the details thereof?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) There has been a consistent effort to increase domestic coal production. The all India raw coal production has increased from 565.77 MT in 2013-14 to 730.35 MT (Prov.) in 2018-19. Absolute increase in all India coal production from 2013-14 to 2018-19 is 164.58 MT as compared to an increase of coal production of 73.01 MT between 2008-09 and 2013-14.

Further, in the current year 2019-20 (April-May 2019), all India coal production was 113.24 MT with a growth rate of 2.4%.

Coal is consumed by the sectors using coal as intermediary and the Government has no role in increasing the consumption of coal.

---

† Original notice of the question was received in Hindi.

In order to augment supply, a total of 84 coal blocks has been allotted under CM (Special Provision Act, 2015) so far.

Further, the focus of the Government is on increasing the domestic production of coal which includes pursuing with State Government for assistance in land acquisition and coordinated efforts with Railways for movement of coal.

In addition Coal India Ltd. (CIL) has taken the following steps to increase domestic coal production:–

- CIL and its subsidiaries are going for higher capacity mega mines (Capacities > 10 MTY) with high mechanization.
- CIL has already introduced State-of-the-art technology to improve its work efficiency. High capacity HEMMs like 42 cum Shovel with 240 T Rear Dumper have been introduced for this purpose.
- Surface Miners have been introduced in opencast mines in a big way to improve operational efficiency and to cater environmental needs by Coal India Ltd. (CIL). During 18-19, in CIL, around 50% of the opencast coal production was through Surface miners and is likely to further increase in subsequent years.

Demand and supply of coal

†138. DR. SATYANARAYAN JATIYA: Will the Minister of COAL be pleased to state:

(a) the current quantitative status of the demand and supply of coal to fulfil the needs of power and industrial sector in the country; and

(b) details of domestic production and import of coal from abroad towards coal supply?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) The all India sector-wise demand and supply of coal during 2017-18 and 2018-19 is given below:–

(in Million Tonnes)

Sector	2017-18		2018-19	
	Estimated Demand	Supply	Estimated Demand	Supply (Provisional)
1	2	3	4	5
Coking-Steel	63.17	59.73	58.37	63.00
Power (Utility)	622.96	513.98	655.66	545.00

† Original notice of the question was received in Hindi.

1	2	3	4	5
Power (Captive)	90.34	72.20	105.00	79.00
Cement	22.32	7.70	37.99	8.00
Steel DRI	24.61	8.65	41.33	9.00
Others	85.00	235.91*	93.00	264.00*
TOTAL	908.40	898.17	991.35	968.00

* Including import of coal

(b) Domestic production and import of coal of the said period is as under:–

(in Million Tonnes)

Year	Production	Import
2017-18	675.40	208.27
2018-19	730.35#	235.24#

Provisional

New coal mines in Chhattisgarh

†139. SHRI RAM VICHAR NETAM: Will the Minister of COAL be pleased to state:

(a) number of coal mines started by Government in the State of Chhattisgarh during the last three years;

(b) whether the household electrification programme has got a boost under Government's major schemes through various initiatives;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Number of coal mines started by Government in the State of Chhattisgarh during the last three years is 5 (five) which are as given below:–

Name of Coal Mine/Block	Sector	Name of Company
Saraipali OC	Public	SECL
Parsa East and Kanta Basan	Public	RRVUNL
Talaipalli Coal Mining Project	Public	NTPC
Bijari OC	Public	SECL
Gare Palma Sector III	Public	CSPGCL

† Original notice of the question was received in Hindi.

(b) to (d) Information is being collected.

Allocation of coal blocks

140. SHRI SUKHENDU SEKHAR RAY: Will the Minister of COAL be pleased to state:

(a) the details of number of coal blocks allocated by Government in last three financial year, year-wise;

(b) the details of number of allottees who have started production of coal;

(c) action taken/under contemplation so far against defaulting allottees for failure in starting coal production, details thereof; and

(d) details of amount of coal in tons, produced by the allottees from coal blocks during last three financial years?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) Details of allocation of coal blocks in the last three financial years are given in the Statement-I (*See* below).

(b) to (d) Details of coal mines allocated under coal Mines (Special Provisions) Act, 2015 that have started coal production along with the quantity of coal produced by such coal mines during the last three financial years are given in the Statement-II (*See* below). No coal block allocated under Mines and Minerals (Development and Regulation) Act, 1957 is presently in production.

The Roadmap for achievement of various timelines with respect to operationalization of mines is governed by Efficiency Parameters laid down in Schedule 'E' of the Coal Mine Development and Production Agreement (CMDPA)/Allotment Agreement entered into by the allocattees with the Nominated Authority. There have been deviations from the Roadmap prescribed in Efficiency Parameters in many cases because of various reasons for which Show Cause Notices have been issued to such allocatees. For scrutiny of the replies to the Show Cause Notices submitted by the successful Bidders, a Scrutiny Committee has been formed. So far, 134 Show Cause Notices have been issued for deviations from the scheduled timelines stipulated in CMDPA/ Allotment Agreements. The replies of successful allocattees to these notices are placed before the Scrutiny Committee for its deliberation and making recommendations on case to case basis. As of now, total of ₹ 832.53 crore has been appropriated from the Performance Security of the allocattees.

Statement-I

Details of allocation of coal blocks in the last three years

Sl. No.	State	Name of Coal Mine	Name of Allocattee	End Use
Coal Mines allocated under Coal Mines (Special Provisions) Act, 2015				
2016-17				
1.	Chhattisgarh	Madanpur South	Andhra Pradesh Mineral Development Corporation Ltd.	Sale of Coal
2.	Jharkand	Patal East	Jharkhand State Mineral Development Corporation Ltd.	Sale of Coal
3.	Jharkand	Tubed	Damodar Valley Corporation	Power
4.	Madhya Pradesh	Suliyari	Andhra Pradesh Mineral Development Corporation Ltd.	Sale of Coal
5.	Odisha	Baitarni West	Odisha Mining Corporation	Sale of Coal
6.	Telangana	Penagaddppa	The Singareni Collieries Company Limited	Sale of Coal
7.	West Bengal	Ardhagram	OCL Iron and Steel Ltd.	Non Regulated Sector
8.	West Bengal	Kasta East	West Bengal Power Development Corporation Limited	Power
9.	West Bengal	Gourangdhih ABC	West Bengal Mineral Development Corporation Limited	Sale of Coal
10.	Madhya Pradesh	Amelia	THDC India Ltd.	Power
2017-18				
11-12.	Jharkand	Kotre Basantpur and Pachmo	Coal India Ltd.	Sale of Coal
13.	Jharkand	Amarkonda Murgadangal	Coal India Ltd.	Sale of Coal
14.	Jharkand	Brahmini	Coal India Ltd.	Sale of Coal
15.	Jharkand	Chichro Patsimal	Coal India Ltd.	Sale of Coal

16-17.	Odisha	Rampia and Dipside of Rampia	Coal India Ltd.	Sale of Coal
2018-19				
18.	West Bengal	East of Damagoria	Coal India Ltd.	Sale of Coal
19.	Odisha	Utkal-A	Coal India Ltd.	Sale of Coal
20.	Odisha	Bijahan	Coal India Ltd.	Sale of Coal
Coal Mines allocated under Mines and Minerals (Development and Regulation) Act, 1957				
2016-17				
1.	Odisha	Brahmani	Orissa Minerals Development Company	Sale of Coal
2.	Chhattisgarh	Kerwa	Kerwa Coal Limited	Sale of Coal
3.	Jharkhand	Pachwara South	Neyveli Uttar Pradesh Power Limited	Power
2018-19				
4.	West Bengal	Deocha Pachami	West Bengal Power Development Corporation Limited	Power

Statement-II

Detail of Allocattee with producing mines and production figures

Sl. No.	Coal Mine	State	Name of Allocattee	Total Production (in Tonnes)		
				2016-17	2017-18	2018-19
1	2	3	4	5	6	7
1.	Chotia	Chhattisgarh	Bharat Aluminium Company Limited	179999.92	0	666666.99
2.	Gare Palma IV/4		Hindalco Industries Limited	1000000	938702	838332.72

1	2	3	4	5	6	7
3.	Gare Palma IV/5		Hindalco Industries Limited	1000000	675100	537210.39
4-5.	Parsa East and Kanta Basan		Rajasthan Rajya Vidyut Utpadan Nigam Limited	8266994.4	8328543.8	15000000
6.	Gare-Palma-IV/8		Ambuja Cements Limited	0	0	99999.96
7.	Amelia North	Madhya Pradesh	Jaiprakash Power Ventures Limited	2799889.64	2799970.09	2799998.6
8.	Sial Ghogri		Reliance Cement Company Private Limited	24790	62707	103373
9.	Belgaon	Maharashtra	Sunflag Iron And Steel Company Limited	153015	270000	270000
10.	Marki Mangi-I		Topworth Urja And Metals Ltd.	0	174960	300244
11.	Talabira-I	Odisha	GMR Chhattisgarh Energy Limited	150615	270000	-
12.	Dulanga		NTPC Ltd.	0	0	500948.49
13.	Sarisatolli	West Bengal	CESC Limited	1742326.5	1878476.76	1855973.8
14.	Barjora		West Bengal Power Development Corporation Limited	0	0	400169.75
15.	Ardhagram		OCL Iron and Steel Limited	0	0	161091.5
16.	Kathautia	Jharkhand	Hindalco Industries Limited	0	800000	797717
17.	Tadichelra-I	Telangana	Telangana State Power Generation Corporation Limited	0	0	758537
	TOTAL			15317630.46	16198459.65	25090263

Ganga Cleanliness Drive under NGP

141. SHRI SANJAY SETH: Will the Minister of JAL SHAKTI be pleased to state:

(a) the status of the Ganga cleanliness drive under Namami Ganga Project (NGP) and;

(b) the details of the budget allocated and funds utilised in the implementation of the project till date?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) The Namami Gange Programme was launched in May, 2015 as an umbrella programme integrating previous and ongoing initiatives as an integrated Ganga Conservation Mission. Diverse set of coordinated activities meant for cleaning of river Ganga have been taken up. These include treatment of municipal sewage, treatment of industrial effluent, drain bio-remediation, river surface cleaning, rural sanitation, river front development, ghats and crematoria development, afforestation and biodiversity conservation, public outreach programme etc. So far, under Namami Gange Programme, a total of 298 projects have been sanctioned at an estimated cost of ₹ 28,451.22 crore.

Out of the 298 projects, 150 projects have been sanctioned at an estimated cost of ₹ 23,130.95 crore towards cleaning of river Ganga and its tributaries through creation of sewerage infrastructure and sewage treatment capacity, out of which 43 projects have been completed.

Against the estimated sewage generation of 2953 Million Liters Per Day (MLD) from the 97 towns along main stem of river Ganga, the current sewage treatment capacity in the towns along river Ganga has been increased to 1954 MLD. Projects for further addition of 1354 MLD treatment capacity have also been taken up.

(b) Government of India has launched the Namami Gange Programme to accomplish the twin objectives of effective abatement of pollution and rejuvenation of the National River Ganga and its tributaries with a total budgetary outlay of ₹ 20,000 crore for the period from FY 2014-15 till 31.12.2020. So far, ₹ 6,134.93 crore has been disbursed against the allocation of ₹ 7,763.72 crore till 31.05.2019.

Allocation of Coal and reserve prices

142. SHRI MAJEED MEMON: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that Coal India Limited (CIL)'s allocation to power sector has registered a decline of 6 per cent as compared to previous year, if so, the reasons therefor;

(b) whether it is also a fact that privately owned thermal power companies have complained about increase in Coal reserve prices, well over 50 per cent of the notified prices in the Spot Forward e-Auction (SFeA) by CIL and its subsidiaries; and

(c) steps taken by Government in this regard?

THE MINISTER OF COAL (SHRI PRALHAD JOSHI): (a) No, Sir. There has been an overall growth of over 8% in coal despatches to power sector (including despatches made under special forward e-auction to power) in the Financial Year (FY) 2018-19 over the despatches during FY 2017-18.

(b) and (c) The reserve price for SFeA was earlier decided by Coal India Limited (CIL). As the demand of coal varies in different regions based on local demand characteristics, CIL enabled its subsidiaries towards the end of year 2017 to decide upon the reserve price based on such demand factors. After this, it has been observed that the reserve prices in SFeA has been varying from 0% to 30% above notified price across subsidiaries of CIL. In order to meet the requirement of power plants, CIL has been directed to earmark at least 50% of the total coal meant for e-Auction (including spot auction and SFeA) for power.

Indian soldiers martyred in terrorist attacks

143. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of DEFENCE be pleased to state:

(a) the details of Indian soldiers martyred in the frequent terrorist attacks during the last two years; and

(b) the action taken by Government in this regard?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) Details of the last two years is as given below:–

2017	42
2018	45

(b) The army carries out periodical review of the security arrangements of all its camps, garrisons and installations, based on threat assessment and analysis of past incidents. Based on these reviews, suitable drills and procedure are adopted to counter such threats.

Army Recruitment Camps

144. SHRI D. KUPENDRA REDDY: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that a number of army recruitment camps are held/ being held every year in various States of the country;

(b) if so, the details thereof along with the number of such recruitment camps held during the last three years and proposed to be held during the current year, State/city-wise;

(c) whether the army recruitment camps were held during the said period at Madurai also; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) and (b) Yes, Sir; Recruitment in Indian Army is done through Army Recruiting Offices (AROs) in all States. Recruitment from each district of the country is done at least once in the Recruiting Year (April to March). Details of the State-wise recruitment camps held during the last three years and proposed during the current Recruitment Year 2019-20 are given in the Statement (*See* below).

(c) and (d) Two army recruitment camps were held in Madurai on 11-20 November, 2016 and 18-24 August, 2017.

Statement

Sate-wise details of number of recruitment camps conducted in the last three years and current recruiting year 2019-20

State	Recruiting years				
	2016-17	2017-18	2018-19	2019-20 (Current Year)	
				Conducted	To be Conducted
1	2	3	4	5	6
Andhra Pradesh and Telangana	03	03	03	01	03
Arunachal Pradesh	02	02	03	-	02
Assam	04	04	04	-	04
Andaman and Nicobar Islands	01	01	01	-	01

1	2	3	4	5	6
Bihar	04	05	04	01	04
Chhattisgarh	02	02	02	01	-
Delhi	02	02	01	-	01
Goa	01	@	@	-	$
Gujarat	02	02	03	-	02
Haryana	05	04	04	-	05
Himachal Pradesh	04	04	04	01	03
Jammu and Kashmir	04	03	05	-	04
Jharkhand	01	01	01	01	-
Karnataka	03	04	03	01	02
Kerala	03	02	03	-	02
Madhya Pradesh	04	04	03	-	04
Maharashtra	05	05	05	-	05
Manipur	01	01	01	-	01
Meghalaya	01	02	01	01	-
Mizoram	01	01	01	-	01
Nagaland	01	01	01	01	-
Odisha	03	03	04	-	03
Punjab	05	05	05	-	05
Rajasthan	09	09	09	02	07
Sikkim	01	01	02	-	01
Tamil Nadu	03	04	03	01	02
Tripura	01	01	01	-	01
Lakshadweep	#	01	#	-	01
Uttar Pradesh	10	09	08	01	07
Uttarakhand	03	04	03	01	02
West Bengal	04	07	07	-	07
TOTAL	93	97	95	13	80

@ Goa State covered in Satara (Maharashtra) rally in 2017-18 and Kolhapur rally in 2018-19 conducted by ARO Kolhapur.

$ Goa State will be covered in Ratnagiri (Maharashtra) rally to be conducted in 2019-20 by ARO Kolhapur.

UT of Lakshadweep covered in Kannur (Kerala State) rally in 2017-18 and Agaati rally in 2018-19 conducted by ARO, Calicut.

Soldiers Martyred in AFSPA Regions

145. DR. VIKAS MAHATME: Will the Minister of DEFENCE be pleased to state:

(a) the number of soldiers martyred during the last three years in the regions where Armed Forces (Special Powers) Act is in force; and

(b) the number of soldiers martyred in the last three years in the border skirmishes?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) Details of the last three years is as given below:–

2016	113
2017	125
2018	96

(b) Details of soldiers martyred last three years in border skirmishes are given below:–

2016	14
2017	28
2018	27

Requirements of the Indian Navy

146. DR. SANTANU SEN: Will the Minister of DEFENCE be pleased to state:

(a) whether adequate measures have been taken by Government to meet the requirements of warships, aircrafts and helicopters in the Indian Navy; and

(b) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) and (b) The requirement of Warships, Aircrafts, Helicopters in the Indian Navy is met in accordance with the Maritime Capability Perspective Plan (MCPP) and Long-Term Integrated Perspective Plan (LTIPP).

Guidelines for Awarding Ashoka Chakra

147. DR. SANTANU SEN: Will the Minister of DEFENCE be pleased to state:

(a) the details of the guideline laid down for awarding Ashoka Chakra to the citizens; and

(b) the names of the persons to whom Ashoka Chakra has been awarded during the last three years?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) Following guidelines are laid down for awarding Ashoka Chakra:–

(1) The Ashoka Chakra shall be awarded for most conspicuous bravery; or some act of daring or pre-eminent valour or self-sacrifice otherwise than in the face of the enemy.

(2) The persons eligible for the Ashoka Chakra shall be:–

(i) Officers and men and women of all ranks of the Army, the Navy and the Air Force, of any of the Reserve Forces, of the Territorial Army, Militia and of any other lawfully constituted forces.

(ii) Members of the Nursing Services of the Armed Forces.

(iii) Civilian citizens of either sex in all walks of life and members of Police Forces including Central Para-Military Forces and Railway Protection Force.

(b) The names of the persons to whom Ashoka Chakra has been awarded during the last three years and current year are as under:–

Year*	Names of Ashoka Chakra Awardees
2016	1. Lance Naik Mohan Nath Goswami, 9th Battalion The Parachute Regiment (Special Forces) (Posthumous) 2. Havildar Hangpan Dada, The Assam Regiment/35th Battalion The Rashtriya Rifles (Posthumous)
2017	NIL
2018	Corporal Jyoti Prakash Nirala, Indian Air Force (Security) (Posthumous)
2019	Lance Naik Nazir Ahmad Wani, Bar to Sena Medal, The Jammu and Kashmir Light Infantry/34th Battalion The Rashtriya Rifles (Posthumous)

* Year of announcement of award.

Steps to Promote 'Make in India' in Defence Sector

148. SHRI MAHESH PODDAR: Will the Minister of DEFENCE be pleased to state:

(a) steps Government has taken to promote 'Make in India' in Defence sector during the last three years;

(b) whether it is a fact that the several foreign countries are showing interest in buying Missiles made in India; and

(c) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) In pursuance of 'Make in India' initiative of the Government, following measures have been taken in defence sector during the last three financial years:–

(i) Defence Procurement Procedure (DPP) has been revised in 2016 wherein specific provisions have been introduced for stimulating growth of the domestic defence industry.

(ii) A new category of procurement 'Buy {Indian-IDDM (Indigenously Designed, Developed and Manufactured)}' has been introduced in DPP-2016 to promote indigenous design and development of defence equipment. It has been accorded top most priority for procurement of capital equipment. Besides this, preference has been accorded to 'Buy (Indian)', 'Buy and Make (Indian)' and 'Make' categories of capital acquisition over 'Buy (Global)' and 'Buy and Make (Global)' categories.

(iii) Government has notified the 'Strategic Partnership (SP)' Model which envisages establishment of long-term strategic partnerships with Indian entities through a transparent and competitive process, wherein they would tie up with global Original Equipment Manufacturers (OEMs) to seek technology transfers to set up domestic manufacturing infrastructure and supply chains.

(iv) The 'Make' Procedure has been simplified with provisions for funding of 90% of development cost by the Government to Indian industry and reserving projects not exceeding development cost of ₹ 10 crore (Government funded) and ₹ 3 crore (Industry funded) for MSMEs.

(v) Separate procedure for 'Make-II' sub-category has been notified wherein a number of industry friendly provisions such as relaxation of eligibility criterion, minimal documentation, provision for considering proposals suggested by industry/individual etc., have been introduced. Till date, 36 proposals for development by industry have been given 'In-principle' approval under Make-II.

(vi) Government has decided to establish two defence industrial corridors to serve as an engine of economic development and growth of defence industrial base in the country. These are spanning across Chennai, Hosur,

Coimbatore, Salem and Tiruchirappalli in Tamil Nadu and across Aligarh, Agra, Jhansi, Kanpur and Lucknow in Uttar Pradesh (UP).

(vii) An innovation ecosystem for Defence titled Innovations for Defence Excellence (iDEX) has been launched in April, 2018. iDEX is aimed at creation of an ecosystem to foster innovation and technology development in Defence and Aerospace by engaging Industries including MSMEs, Start-ups, Individual Innovators, R&D institutes and Academia and provide them grants/funding and other support to carry out R&D which has potential for future adoption for Indian defence and aerospace needs.

(viii) The Ministry has instituted a new framework titled 'Mission Raksha Gyan Shakti' which aims to provide boost to the IPR culture in indigenous defence industry.

(ix) Government has notified a Policy for indigenisation of components and spares used in Defence Platforms in March, 2019 with the objective to create an industry ecosystem which is able to indigenize the imported components (including alloys and special materials) and sub-assemblies for defence equipment and platform manufactured in India.

(x) Defence Investor Cell has been created in the Ministry to provide all necessary information including addressing queries related to investment opportunities, procedures and regulatory requirements for investment in the sector.

(xi) FDI Policy has been revised and under the revised policy, FDI is allowed under automatic route upto 49% and beyond 49% through Government route wherever it is likely to result in access to modern technology or for other reasons to be recorded.

(xii) The Defence Products List for the purpose of issuing Industrial Licenses (ILs) under IDR Act has been pruned and simplified. So far, Government has issued 439 licenses covering 264 companies till March, 2019. Industrial Licenses are issued for manufacturing of tanks and other armoured fighting vehicles, defence aircraft, space craft and parts thereof, warship, arms and ammunition and allied items of defence equipment, parts and accessories thereof. In addition, for a large number of defence components, no license is required. There are more than 8000 MSMEs which are among the vendor base of OFB and Defence PSUs supplying various items to them.

(xiii) The process for export clearance has been streamlined and made transparent and online. Scheme for promotion of defence Exports has been notified.

(xiv) Government has set up the Technology Development Fund (TDF) to encourage participation of public/private industries especially MSMEs, through provision of grants, so as to create an eco–system for enhancing cutting edge technology capability for defence applications.

(b) and (c) The desired information about this issue is sensitive in nature and its disclosure is not in the interest of National Security.

Nutritious Food to Army Personnel

149. SHRI ANIL DESAI: Will the Minister of DEFENCE be pleased to state:

(a) the scale of healthy food supply to our armed forces;

(b) whether any special food is provided to them to keep them in good physical shape after the tough day-routine; and

(c) whether any permanent specialised food advisory mechanism is in place to monitor their healthy food needs to keep them fit to fight?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) and (b) A statement indicating scales of rations for jawans of the armed forces is given in the Statement (*See* below).

(c) The office of the Director General of Armed Forces Medical Services (DGAFMS) and Defence Institute of Physiology and Allied Science (DIPAS) are responsible for ensuring that health requirements of soldiers in all terrain conditions are adequately met.

Statement

Authorised Scale of Rations in Indian Army at various Altitudes JCOs/OR

Sl. No.	Basic Items	Scale (in Gms)		
		SAI 7/S/74 (Below 9000 ft.)	SAI 2/S/72 (Above 9000 ft.)	GoI, MoD letter No. 66195/Q/ST-6/1069/ D(QS) dated 19th May, 2010 (Above 12000 ft.)
1	2	3	4	5
1.	Atta/Rice or	620	570	450

1	2	3	4	5
	(a) Atta		140	150
	(b) Rice		430	300
	(c) Maida		-	30
2.	Dal	90	85	90
3.	Refined Oil	80	85	85
4.	Baison	-	30	20
5.	Sugar	90	140	150
6.	Butter	-		15
7.	Tea	9	14	14
8.	Fresh Egg or	02 Nos.	02 Nos.	03 Nos.
	Veg Tinned/Retort pack	-	-	On cost to cost basis (for Vegetarian)
9.	Meat Frozen or Chicken Frozen or	180	180	190
	Fish Frozen or	-	-	150
	Chicken Alive or	240	240	475
	Meat Tinned or	110	110	100
	Chicken Tinned/Retort pack or	140	140	100
	Fish Tinned or	140	140	100
	Desi Ghee or	-	-	30
	Milk Tinned	-	-	150 For vegetarian only
10.	Vegetable Fresh	170	170	300
	Vegetable Tinned/Veg Retort			
	Pack/Veg Curried	-	-	30
11.	Potatoes fresh	110	140	140
	Potatoes tinned	-	-	33
12.	Onion Fresh	60	60	160
	Onions dehydrated			3
13.	Fruit Fresh	230	230	150
	Dates or	-	-	50
	Fruit Tinned	-	-	80

1	2	3	4	5
14.	Salt (Ground Iodized)	20	21	21
15.	Milk Fresh	250 ml	-	-
16.	Condiments	16	16	16
17.	Milk tinned	-	100	100
18.	Milk powder (whole)	-	28	30
19.	Pickles (Veg/Meat/Fish)	-	15	10
20.	Raisin Brown	-	4	20
21.	Milk Toffees	-	40 Nos. weekly	-
22.	Jam	-	14	-
23.	Butter Tinned	-	14	-
24.	Copra (Dried Coconut)	-	4	-
25.	Vit C Tablet	-	100 mgm	02
26.	MV Tablet	-	-	01
27.	Semiyan	-	-	20
28.	Deshi Ghee or Cheese Tinned/Spread	-	-	30
29.	Isabgol	-	-	5
30.	Beverages:– Horlicks or Protinex or Viva or Maltova or Drinking Chocolate or Bournvita or Complan or Soup tinned/Soup Packets/Cube	-	-	15
31.	Coffee Instant or Coffee Nescafe	-	-	3
32.	Maggi Noodles or Dosa/ Upma Mix or Cornflakes or Beaten rice or Sago	-	-	10 100 25
33.	Biscuits	-	-	30
34.	Almond Giri (California)	-	-	30

1	2	3	4	5
35.	Ground Nut Salted	-	-	10
36.	Cashew Nut	-	-	30
37.	Milk Chocolate Bar (Amul/Cadbury etc.)	-	-	20
38.	Eclairs	-	-	10
39.	Tetra Packet Juice (any flavour) or Tetra packed lassi	-	-	300 ml
40.	LPG	145	145	145

Upgradation of capabilities of armed forces

150. DR. R. LAKSHMANAN: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has taken any steps to modernise and upgrade the capabilities/skills of Armed forces considering the relationship of our country with neighbours, particularly China and Pakistan;

(b) if so, the details thereof; and

(c) if not, the reasons thereof?

THE MINISTER OF DEFENCE (SHRI RAJ NATH SINGH): (a) to (c) Modernization of the Armed Forces is a continuous process based on threat perception, operational challenges, and technological changes to keep the Armed Forces in a state of readiness to meet entire spectrum of security challenges. Government attaches the highest priority to ensure that the Armed Forces are sufficiently equipped to meet any operational requirement. This is achieved through induction of new equipment and technological upgradation of capabilities. The equipment requirement of the Armed Forces are planned and progressed through a detailed process which include 15 year Long-Term Integrated Perspective Plan (LTIPP), a five year Service-wise Capital Acquisition Plan, a two year roll-on Annual Acquisition Plan and deliberations by the Defence Acquisition Council chaired by the Raksha Mantri.

During the last four financial years from 2015-16 to 2018-19, 210 contracts have been signed for capital procurement of defence equipment for Armed Forces such as Helicopters, Naval Vessels, Radars, Ballistic Helmets, Artillery Guns, Simulators, Missiles, Bullet Proof Jackets, Electronic Fuzes, and ammunition.

Vacancy in the Army

†151. SHRI RAKESH SINHA: Will the Minister of DEFENCE be pleased to state:

(a) total number of vacant posts in the Army;

(b) number of vacant posts above the rank of Second Lieutenant (Commissioned Officer) and since when;

(c) by when these posts are proposed to be filled; and

(d) the amount spent by Government on the publicity for the recruitment in the Army during last three years?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) to (c) The total posts vacant in the Army as on 01.01.2019 are 45,634, including 7,399 posts which are above the rank of Second Lieutenant. Recruitment in the Army is a continuous process and vacancies occur due to various reasons like accretions of posts from time to time, tough selection procedures, difficult service conditions coupled with perceived high degree of risk involved in the service career as also inherent limitation of number that could be trained without compromising the quality of training. Vacancies are filled progressively through recruits who complete training.

(d) Publicity expenditure for recruitment in Army including recruitment notifications during the last three years is as follows:–

Sl. No.	Financial Year	Amount (₹ in lakhs)
1.	2016-17	378.87
2.	2017-18	199.47
3.	2018-19	216.19

Field firing ranges in the country

†152. SHRI AMAR SHANKAR SABLE: Will the Minister of DEFENCE be pleased to state:

(a) the number of existing field firing ranges in the country;

(b) the details of the criteria set by Government to open new field firing ranges;

(c) whether Government needs to open new field firing ranges, if so, the details of the places where the ranges are proposed to be opened;

† Original notice of the question was received in Hindi.

(d) whether Government has received any proposal from the Army to open a field firing range in any of districts of Maharashtra; and

(e) if so, by when and if not, the reasons therefor?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) Presently, there are 52 existing Field Firing Ranges in the country.

(b) The criteria for opening of new Field Firing Ranges are:–

(i) Training and operational requirement of the Field Formations.

(ii) Dependency of troops on the Field Firing Range.

(iii) Availability of land to satisfy the danger area requirements for the weapon system(s) to be fired.

(iv) Availability of good road and rail connectivity.

(c) Currently, there is no proposal to open any new Field Firing Range.

(d) No, Sir.

(e) Does not arise.

Funds for Procurement of Arms, Equipments, Ammunition for the Army

153. DR. L. HANUMANTHAIAH: Will the Minister of DEFENCE be pleased to state:

(a) the amount of funds sanctioned to procure arms, equipments, ammunition, etc. for the Army during the last two years, the details thereof;

(b) the percentage of the amount out of that utilised by the Army;

(c) the percentage of amount out of that utilised for the fast-track procurement; and

(d) the reasons for not utilising the total sanctioned amount and the effect of that on the preparation for the Defence of the country?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) to (d) Capital acquisition of defence equipment is undertaken as a continuous activity to keep the Armed Forces in a state of preparedness to meet the entire spectrum of security challenges. All efforts are made to optimally use budgeted funds for meeting committed liabilities relating to already concluded capital acquisition contracts and for new schemes contracted during the last two years.

The budget allocations for acquisition of defence equipment for the Army during the last two years are as under:–

Financial Year	Budget Estimates (₹ in crore)	
	Capital	Revenue
2017-18	20178.21	10528.29
2018-19	21338.21	11057.06

Functioning of Hindustan Aeronautics Limited

154. DR. T. SUBBARAMI REDDY: Will the Minister of DEFENCE be pleased to state:

(a) the capacity of Hindustan Aeronautics Limited (HAL) to implement projects that are pending;

(b) whether non-payment of huge amount by Government has adversely affected the working capital of HAL;

(c) the amount paid so far in the last six months and proposed to be paid to HAL;

(d) the amount of arrears of payment of other contractors outstanding with HAL; and

(e) efforts made to improve the working efficiency and productivity of HAL?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) The present capacity available in HAL is adequate to fulfil the existing orders/projects in hand.

Currently, HAL has firm orders to manufacture platforms like Su-30 MKI, LCA, DO-228, ALH, Chetak and Cheetal helicopters.

(b) As and when required, HAL borrows from banks to meet its working capital requirements.

(c) An amount of ₹ 8140 crore has been paid to HAL from January, 2019 to June, 2019 from defence services. Dues of vendors including HAL are paid depending on the availability of funds, prioritization of schemes and advances/payments that fall due to the vendors including HAL.

(d) The amount of arrears of payment to other contractors outstanding with HAL is ₹ 868.14 crore.

(e) The Company has initiated various productivity improvement measures through:–

(i) Developing robust supply chain eco-system by partnering with the emerging Indian Defence Manufacturing Private Sector including Micro, Small and Medium Enterprises (MSMEs) to enable HAL to focus on its core activities.

(ii) Introduction of Digital Technology, Software Tools in the areas of Product Life-Cycle Management (PLM) and Product Data Management (PDM) to convert the Design Data to the Production Data, Design Simulator and Analysis to optimise development cost and time. Enhancing capability and improving the processes through introduction of new manufacturing technologies.

(iii) The company implemented an integrated software solution *i.e.*, Enterprise Resource Planning (ERP) to encompass all areas of Production, Planning, Finance, Materials, Marketing and Human Resources Development (HRD). This facilitates implementation of uniform procedures and practices as well as providing on-line information for decision making for Management.

(iv) Strengthening the network connectivity to improve the communication and collaboration services across the Company.

(v) With an objective to enhance the productivity, quality and customer satisfaction, through Skill upgradation, Skill Development Policy was notified in July, 2016. Skill Mapping of the employees has been conducted for necessary training based on Skill Gap Analysis. The Company has also implemented globally acclaimed training methodology, "Training Within Industry (TWI)", to improve efficiency and productivity. It has resulted in upgrading the skills of the employees, reduction of rejection and rework, reduction of cycle time.

(vi) Promoting Quality Circles, Suggestion Scheme, implementation of Performance Based Incentives, etc.

The Company has regularly monitored the Performance of Production and related activities to identify areas for improvement, corrective actions as necessary for implementation as a continuous measure for companywide efficiency and productivity improvement.

Status of missing AN-32 aircraft of Indian Air Force

155. SHRI A. VIJAYAKUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has been searching for the AN-32 Army Aircraft which has been missing for a long time;

(b) if so, the details of action taken to find out the missing aircraft;

(c) if so, whether the credibility of sophisticated satellites, other gadgets are at stake, as it could not find out the missing aircraft; and

(d) if so, the action taken to improve the Defence preparedness?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) and (b) IAF along with Army and State Government have made intensive efforts to locate the missing aircraft by carrying out sorties of aircraft and helicopters belonging to IAF, Army and ARC, leading to identifying location of the missing aircraft on 11.06.2019.

(c) Satellites and other modern technological aids played a pivotal role in searching for the wreckage of the missing aircraft by providing valuable inputs, despite the search getting impeded by the adverse weather conditions and limitations of mountainous terrain and dense forest in the region.

(d) The Indian defence forces are well prepared to carry out all operations for the defence of the nation. The defence preparedness of the country is reviewed by the Government from time-to-time.

Reduction in supply of ration to Command Headquarters

156. DR. SANJAY SINH: Will the Minister of DEFENCE be pleased to state:

(a) whether any demand of pulses from Command Headquarters were reduced by Director-General of Supplies and Transport (DGS&T) during the last three years;

(b) if so, the details thereof;

(c) details of the criteria adopted for reducing the demand of pulses from Command Headquarters during last three years by DGS&T;

(d) details of the difference of demand of ration from Command Headquarters made during the last three years; and

(e) reasons for reducing the supply of ration by DGS&T to Command Headquarters, if any?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) to (e) Demands received from Commands are moderated at the Directorate post discussions and deliberations.

The criteria adopted for vetting/ratification of the initial demand are:–

(i) Stock balance as on the first date of the commencement of the consumption period *i.e.* 01 April of the year.

(ii) Reserve/buffer to be maintained in the supply chain.

(iii) Average consumption pattern of last three years.

There has never been a shortfall in the supply chain of pulses.

Study undertaken for delay in induction of various aircrafts

157. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) whether Government has undertaken any study regarding inordinate delays that are occurring in induction of various aircrafts into the force including Tejas;

(b) if so, the details thereof;

(c) whether Government has any scheme to speed up the induction of aircrafts into the force from conception stage to final operational clearance; and

(d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) to (d) The Aeronautical Development Agency (ADA) had undertaken a study to identify the reason for delay in development of Light Combat Aircraft (LCA). Specific reasons for delay were analysed and corrective actions undertaken to accelerate the LCA programme. LCA had attained Initial Operation Clearance (IOC) in Dec., 2013 and Final Operation Clearance (FOC) on 20th Feb., 2019.

The process of induction has been accelerated through an enhanced rate of production at HAL from 8 aircrafts per year to 16 aircrafts per year. LCA was inducted on 1st July, 2016 in IAF and the aircraft is being operated by the IAF.

Data of Martyred Soldiers

158. SHRI M. P. VEERENDRA KUMAR: Will the Minister of DEFENCE be pleased to state:

(a) the details of Indian soldiers martyred on the India-Pakistan border due to frequent terrorist attacks during the last three years, year-wise; and

(b) the action taken by Government in this regard and the time by which the terrorists can be flushed out?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a)

Year	Fatal casualities suffered by Army during tactical actions
2016	06
2017	13
2018	12

(b) All the forward posts are adequately strengthened to withstand terrorist attacks. Continuous improvements, including the usage of modern technology, in the defences are made to make them more robust and resilient. The Army also carries out indepth analysis of the terrorist incidents and security breaches that are identified with various incidents.

'Make in India' Initiative in Defence Sector

159. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that 'Make in India' programme is being used for defence procurement, if so, the details thereof;

(b) if so, the details of the private Indian Companies operating in this sector along with products they plan to produce;

(c) details in respect to the percentage of procurement being done by the Indian Companies; and

(d) the steps being taken for being self-sufficient in defence production?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) Yes, Sir. 'Make in India' programme is being used by the Government for defence procurements by categorising the capital acquisition proposals under 'Buy (Indian-IDDM)', 'Buy (Indian)', 'Buy and Make (Indian)', 'Make' and 'Strategic Partnership Model' categories of Defence Procurement Procedure (DPP)-2016. DPP -2016 focuses on institutionalising, streamlining and simplifying defence procurement procedure to give a boost to 'Make in India' initiative of the Government of India. In the last four financial years *i.e.* from 2015-16 to 2018-19, out of the total 210 contracts, 135 contracts have been signed with Indian Vendors including Defence Public Sector Undertakings/Public Sector Undertakings/Ordnance Factory Board and private vendors for capital procurement of defence equipment for Armed Forces such as Helicopters,

Naval Vessels, Radars, Ballistic Helmets, Artillery Guns, Simulators, Missiles, Bullet Proof Jackets, Electronic Fuzes, and Ammunition.

(b) So far, Government has issued 439 licenses covering 264 companies till March 2019. Industrial Licenses are issued for manufacturing of tanks and other armoured fighting vehicles, defence aircraft, space craft and parts thereof, warship, arms and ammunition and allied items of defence equipment, parts and accessories thereof. In addition, for a large number of defence components, no license is required. There are more than 8000 MSMEs which are among the vendor base of OFB and Defence PSUs supplying various items to them.

(c) The percentage of expenditure on purchase of defence equipment (both Capital and Revenue) by the three Services from Indian companies was 54% of total expenditure in the financial year 2018-19.

(d) In pursuance of 'Make in India' initiative of the Government, following measures have been taken to achieve substantive self-reliance in defence production:–

(i) Defence Procurement Procedure (DPP) has been revised in 2016 wherein specific provisions have been introduced for stimulating growth of the domestic defence industry.

(ii) A new category of procurement 'Buy {Indian-IDDM (Indigenously Designed, Developed and Manufactured)}' has been introduced in DPP-2016 to promote indigenous design and development of defence equipment. It has been accorded top most priority for procurement of capital equipment. Besides this, preference has been accorded to 'Buy (Indian)','Buy and Make (Indian)' and 'Make' categories of capital acquisition over 'Buy (Global)' and 'Buy and Make (Global)' categories.

(iii) Government has notified the 'Strategic Partnership (SP)' Model which envisages establishment of long-term strategic partnerships with Indian entities through a transparent and competitive process, wherein they would tie up with global Original Equipment Manufacturers (OEMs) to seek technology transfers to set up domestic manufacturing infrastructure and supply chains.

(iv) The 'Make' Procedure has been simplified with provisions for funding of 90% of development cost by the Government to Indian industry and reserving projects not exceeding development cost of ₹ 10 crore (Government funded) and ₹ 3 crore (Industry funded) for MSMEs.

(v) Separate procedure for 'Make-II' sub-category has been notified wherein a number of industry friendly provisions such as relaxation of eligibility criterion, minimal documentation, provision for considering proposals suggested by industry/individual etc., have been introduced. Till date, 36 proposals for development by industry have been given 'In-principle' approval under Make-II.

(vi) Government has decided to establish two defence industrial corridors to serve as an engine of economic development and growth of defence industrial base in the country. These are spanning across Chennai, Hosur, Coimbatore, Salem and Tiruchirappalli in Tamil Nadu and spanning across Aligarh, Agra, Jhansi, Kanpur and Lucknow in Uttar Pradesh (UP).

(vii) An innovation ecosystem for Defence titled Innovations for Defence Excellence (iDEX) has been launched in April 2018. iDEX is aimed at creation of an ecosystem to foster innovation and technology development in Defence and Aerospace by engaging Industries including MSMEs, Startups, Individual Innovators, R&D institutes and Academia and provide them grants/funding and other support to carry out R&D which has potential for future adoption for Indian defence and aerospace needs.

(viii) The Ministry has instituted a new framework titled 'Mission Raksha Gyan Shakti' which aims to provide boost to the IPR culture in indigenous defence industry.

(ix) Government has notified a Policy for indigenisation of components and spares used in Defence Platforms in March, 2019 with the objective to create an industry ecosystem which is able to indigenize the imported components (including alloys and special materials) and sub-assemblies for defence equipment and platform manufactured in India.

(x) Defence Investor Cell has been created in the Ministry to provide all necessary information including addressing queries related to investment opportunities, procedures and regulatory requirements for investment in the sector.

(xi) FDI Policy has been revised and under the revised policy, FDI is allowed under automatic route upto 49% and beyond 49% through Government route wherever it is likely to result in access to modern technology or for other reasons to be recorded.

(xii) The Defence Products List for the purpose of issuing Industrial Licenses (ILs) under IDR Act has been revised and most of the components,

parts, sub-systems, testing equipment and production equipment have been removed from the list, so as to reduce the entry barriers for the industry, particularly small and medium segment. The initial validity of the Industrial Licence granted under the IDR Act has been increased from 03 years to 15 years with a provision to further extend it by 03 years on a case-to-case basis.

(xiii) The process for export clearance has been streamlined and made transparent and online.

(xiv) Offset guidelines have been made flexible by allowing change of Indian Offset Partners (IOPs) and offset components, even in signed contracts. Foreign Original Equipment Manufacturers (OEMs) are now not required to indicate the details of IOPs and products at the time of signing of contracts. 'Services' as an avenue of offset have been re-instated.

(xv) Government has set up the Technology Development Fund (TDF) to encourage participation of public/private industries especially MSMEs, through provision of grants, so as to create an eco–system for enhancing cutting edge technology capability for defence applications.

Modernisation of Armed Forces

160. DR. VIKAS MAHATME: Will the Minister of DEFENCE be pleased to state:

(a) the details of the budget estimates, revised estimates and actual expenditure on the modernisation of Armed Forces during the last three years;

(b) whether there has been any underutilisation of funds during the said years;

(c) if so, the details thereof and reasons for underutilisation of funds;

(d) the details of the amount of defence equipments imported by Government in the last three years;

(e) whether Government has taken any steps to boost the production of advanced defence systems in India, and use of indigenous technologies for the same; and

(f) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI RAJNATH SINGH): (a) The details of Budget Estimates (BE), Revised Estimates (RE) and Actual Expenditure (Actuals) on the modernisation of Armed Forces under Defence Services Estimates (DSE) for the last three years are as under:–

(₹ in crore)

Year	Budget Estimates (BE)	Revised Estimates (RE)	Expenditure (Actuals)
2016-17	69,898.51	62,619.36	69,280.16
2017-18	69,473.41	68,965.24	72,732.28
2018-19	74,115.99	73,882.95	75,900.54

(b) The Ministry has fully utilized the allocated budget and there has been no under utilization in the last three years.

(c) Does not arise in view of (a) and (b) above.

(d) During the last three financial years (2016-17 to 2018-19), contracts worth about ₹ 138727.16 crore have been signed with foreign vendors for capital procurements of defence equipment for Armed Forces.

(e) and (f) Government is taking measures for modernization of the Armed Forces, through procurement of new equipment and upgrading of existing equipment and systems. The modernization projects are being progressed as per the approved Capital Acquisition Plans and in terms of the extant Defence Procurement Procedure.

Since the launch of 'Make in India' in September 2014, several measures have been taken by the Government to promote indigenous design, development and manufacture of defence and aerospace equipment in the country under 'Make in India' by harnessing the capabilities of the public and private sector.

Defence Procurement Procedure (DPP) has been revised in 2016 wherein specific provisions have been introduced for stimulating growth of the domestic defence industry.

Government has decided to establish two defence industrial corridors to serve as an engine of economic development and growth of defence industrial base in the country. These are spanning across Chennai, Hosur, Coimbatore, Salem and Tiruchirappalli in Tamil Nadu and spanning across Aligarh, Agra, Jhansi, Kanpur and Lucknow in Uttar Pradesh (UP).

An innovation ecosystem for Defence titled Innovations for Defence Excellence (iDEX) has been launched in April 2018 by the Hon'ble PM during Defexpo India 2018. iDEX is aimed at creation of an ecosystem to foster innovation and technology development in Defence and Aerospace by engaging Industries including MSMEs, Startups, Individual Innovators, R&D institutes and Academia and provide them grants/ funding and other support to carry out R&D which has potential for future adoption for Indian defence and aerospace needs.

The Ministry has instituted a new framework titled 'Mission RakshaGyan Shakti' which aims to provide boost to the IPR culture in indigenous defence industry.

Government has notified a Policy for indigenisation of components and spares used in Defence Platforms. The objective of the policy is to create an industry ecosystem which is able to indigenize the imported components (including alloys and special materials) and sub-assemblies for defence equipment and platform manufactured in India.

Defence Investor Cell has been created in the Ministry to provide all necessary information including addressing queries related to investment opportunities, procedures and regulatory requirements for investment in the sector.

FDI Policy has been revised and under the revised policy, FDI is allowed under automatic route upto 49% and beyond 49% through Government route wherever it is likely to result in access to modern technology or for other reasons to be recorded.

The Defence Products List for the purpose of issuing Industrial Licenses (ILs) under IDR Act has been revised and most of the components, parts, sub-systems, testing equipment and production equipment have been removed from the list, so as to reduce the entry barriers for the industry, particularly small and medium segment. The initial validity of the Industrial Licence granted under the IDR Act has been increased from 03 years to 15 years with a provision to further extend it by 03 years on the case-to-case basis.

The process for export clearance has been streamlined and made transparent and online.

Offset guidelines have been made flexible by allowing change of Indian Offset Partners (IOPs) and offset components, even in signed contracts. Foreign Original Equipment Manufacturers (OEMs) are now not required to indicate the details of IOPs and products at the time of signing of contracts. 'Services' as an avenue of offset have been re-instated.

Government has set up the Technology Development Fund (TDF) to encourage participation of public/private industries especially MSMEs, through provision of grants, so as to create an eco-system for enhancing cutting edge technology capability for defence application.

Government has also promulgated the policy of Strategic Partnership in the Defence Sector which encourages participation of the private sector in manufacture of major Defence platforms and equipment in four selected segments *viz.* Submarines, Fighter Aircraft, helicopters and Armored Fighting vehicles/Tanks.

Ecological impact of Char Dham national highways project

161. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government by-passed Environmental Impact Assessment (EIA) for the 900 km. Char Dham highway project through a loophole that the project is a collection of 53 individual segments, all less than 100 kilometres in length, and thus need not undergo an EIA;

(b) whether it is also a fact that 25,300 trees have been cut and 373 hectares of forestland diverted for Char Dham Mahamarg; and

(c) steps taken by Government to mitigate the loss of forestland, vegetation and compensation to title holders of the land?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) As per extant provisions of EIA Notification, 2006, the expansion of National Highway requires prior environmental clearance, if it involves greater than 100 km of length and additional right of way or land acquisition greater than 40m on existing alignments and 60 m on re-alignments or by-passes. The Char Dham Highway expansion programme was envisaged as a series of distinct project packages between identified locations on the route. None of the projects attracted the above noted provisions of the EIA Notification, 2006.

(b) About 34,100 trees have been cut so far and 45.90 ha. forest land has been diverted by stipulating various mitigative measures and mandatory compensatory levies mentioned in the form of specific conditions in the approval. Process for further diversion of about 528.70 ha. of forest land is underway.

(c) An area of about 1035 ha. has been identified for Compensatory afforestation (CA) and funds to the tune of ₹ 33.07 crores have been deposited with Compensatory Afforestation Fund Management and Planning Authority (CAMPA) for compensatory afforestation. A Net Present Value (NPV) amount of ₹ 36.87 crores has also been received. About 5,92,320 trees have already been planted and about 1,44,000 trees are further expected to be planted during this year. Advanced technology like hydroseeding is being used for vegetative growth on fragile slopes for their stability. Compensation to the tune of ₹ 929 crore has been awarded to the land title holders against the land acquired for the programme.

High level of air pollution in metropolitan cities

†162. SHRIMATI CHHAYA VERMA:
CH. SUKHRAM SINGH YADAV:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Particulate Matter (PM) 2.5 are increasing rapidly in the cities of the country including Delhi which causes fatal diseases;

(b) whether the measures taken in the direction of decreasing high level of air pollution are yielding satisfactory results;

(c) whether it is also a fact that air pollution is causing deaths, if so, the details of such deaths during last three years and

(d) the level of air pollution in the metropolitan cities of the country over the general standards and its threat to the health?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) The ambient air quality data for metropolitan cities/million plus urban agglomerations during 2016-18 is given in Statement-I (*See* below). With respect to $PM_{2.5}$, trends are available for 17 cities and out of which, 08 cities showed an increasing trend, 04 cities showed a decreasing concentration, 05 cities showed a fluctuating trend.

(b) The Central Government has taken a number of initiatives for prevention, control and abatement of air pollution in Delhi and NCR. These include:–

Plans and Directions

- Comprehensive Action Plan (CAP) identifying timelines and implementing agency for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR has been notified.
- National Clean Air Programme (NCAP) under the Central Sector "Control of Pollution" Scheme as a time bound national level strategy to tackle air pollution problem across the country in comprehensive manner has been launched.
- 102 non-attainment cities for formulation and implementation of city specific action plan under NCAP have been identified.

† Original notice of the question was received in Hindi.

- Graded Response Action Plan for different levels of air pollution in Delhi and NCR has been notified.
- A comprehensive set of directions have been issued under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42/31 measures to mitigate air pollution in major cities including Delhi and NCR cities comprising of control and mitigation measures related to vehicular emissions, re-suspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps.

Monitoring

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from by 1st April, 2020 in the rest of the country.
- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Streamlining the issuance of Pollution Under Control Certificate.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time to time.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization

for *in-situ* management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.

- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, bio-medical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

Public Outreach

- Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb. 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.
- Ministry is promoting people's participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.
- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR (through 'Sameer App', 'Emails' (*aircomplaints.cpcb@gov.in*) and 'Social Media Networks' (Facebook and Twitter) etc.

Ambient air quality data of Delhi monitored under Continuous Ambient Air Quality Monitoring Stations (CAAQMS (real time)) during 2016-18 is given in the Statement-II (*See* below). Analysis of data revealed that, there is 14.8% reduction in $PM_{2.5}$ levels and 16.5% reduction in PM_{10} levels in 2018 over 2016.

(c) Though air pollution is one of the triggering factors for respiratory ailments and associated diseases, there are no conclusive data available in the country to establish direct correlation of death/disease exclusively due to air pollution.

(d) The ambient air quality data for metropolitan cities/million plus urban agglomerations during 2016-18 is given in Statement-I (*See* below). Analysis of data revealed that SO_2 levels were within the National Ambient Air Quality Standard (NAAQS) in all 50 cities during 2016-18. With respect to NO_2, 17 cities showed an increasing trend, 16 cities showed a decreasing concentration, 16 cities showed a fluctuating trend and 1 city revealed steady concentration. With respect to PM_{10}, 14 cities showed an increasing trend, 14 cities showed a decreasing concentration, 22 cities showed a fluctuating trend. Details of harmful effect of air pollution on human health are given in the Statement-III.

Statement-I

Air quality status of million plus/urban agglomerations cities for 2016, 2017 and 2018 under NAMP (Manual)

(Annual average in $\mu g/m^3$)

Sl. No.	State	City	SO_2	NO_2	PM_{10}	$PM_{2.5}$
2016						
1.	Andhra Pradesh	Vijaywada	6	44	102	-
		Vishakhapatnam	8	18	77	-
2.	Bihar	Patna	4	32	212	-
3.	Chandigarh	Chandigarh	2	21	105	123
4.	Chhattisgarh	Durg-Bhillainagar	9	23	108	-
		Raipur	12	31	148	
5.	Delhi	Delhi	7	66	278	118
6.	Gujarat	Ahmedabad	14	27	108	34
		Rajkot	13	21	92	32
		Surat	13	22	92	31
		Vadodara	14	23	92	30
7.	Haryana	Faridabad	-	-	-	-
8.	Jammu and Kashmir	Srinagar	-	-	-	-
9.	Jharkhand	Dhanbad	15	37	226	-
		Jamshedpur	36	45	136	-
		Ranchi	20	37	196	-
10.	Karnataka	Bangalore	3	31	103	51

Sl. No.	State	City	SO_2	NO_2	PM_{10}	$PM_{2.5}$
11.	Kerala	Kochi	2	20	48	-
		Kollam	4	8	46	-
		Kozhikode	2	18	51	-
		Malapuram	2	17	37	-
		Thiruvananthapuram	10	25	53	-
		Thissur	2	5	54	-
12.	Madhya Pradesh	Bhopal	3	15	89	27
		Gwalior	10	14	96	52
		Indore	11	20	95	54
		Jabalpur	10	23	71	32
13.	Maharashtra	Aurangabad	14	39	92	-
		Mumbai	6	30	119	-
		Nagpur	16	26	118	-
		Nashik	13	27	85	-
		Pune	28	78	107	-
		Thane	18	60	122	-
		Vasaivirar	NA	NA	NA	NA
14.	Punjab	Amritsar	12	29	194	-
		Ludhiana	11	25	139	-
15.	Rajasthan	Jaipur	8	33	199	-
		Jodhpur	6	23	168	-
		Kota	7	30	109	-
16.	Tamil Nadu	Chennai	10	18	65	25
		Coimbatore	6	24	59	35
		Madurai	15	24	76	38
		Trichy	12	20	95	27
17.	Telangana	Hyderabad	5	27	101	49
18.	Uttar Pradesh	Agra	5	22	198	-
		Allahabad	4	37	196	-
		Ghaziabad	15	28	235	-

Sl. No.	State	City	SO_2	NO_2	PM_{10}	$PM_{2.5}$
		Kanpur	7	39	217	-
		Lucknow	8	27	214	-
		Meerut	7	55	157	-
		Varanasi	11	32	256	-
19.	West Bengal	Asansol	13	42	211	88
		Kolkata	4	49	113	70
2017						
1.	Andhra Pradesh	Vijaywada	6	29	99	-
		Vishakhapatnam	9	17	73	-
2.	Bihar	Patna	5	39	156	-
3.	Chandigarh	Chandigarh	2	16	109	64
4.	Chhattisgarh	Durg-Bhillainagar	8	21	97	-
		Raipur	10	27	103	
5.	Delhi	Delhi	7	68	241	106
6.	Gujarat	Ahmedabad	14	29	120	38
		Rajkot	16	22	106	37
		Surat	16	26	106	36
		Vadodara	16	23	108	36
7.	Haryana	Faridabad	-	-	-	-
8.	Jammu and Kashmir	Srinagar	-	-	-	-
9.	Jharkhand	Dhanbad	15	37	238	-
		Jamshedpur	36	45	131	-
		Ranchi	19	37	142	-
10.	Karnataka	Bangalore	2	31	92	46
11.	Kerala	Kochi	2	19	51	-
		Kollam	3	6	43	-
		Kozhikode	2	18	47	-
		Malapuram	2	21	32	-
		Thiruvananthapuram	10	26	49	-
		Thissur	2	5	56	-

Sl. No.	State	City	SO_2	NO_2	PM_{10}	$PM_{2.5}$
12.	Madhya Pradesh	Bhopal	4	15	93	41
		Gwalior	10	17	110	47
		Indore	11	21	80	43
		Jabalpur	10	21	74	23
13.	Maharashtra	Aurangabad	10	33	83	-
		Mumbai	3	18	151	40
		Nagpur	9	27	102	-
		Nashik	12	22	81	-
		Pune	21	65	102	-
		Thane	18	47	125	-
		Vasaivirar	NA	NA	NA	NA
14.	Punjab	Amritsar	11	27	168	-
		Ludhiana	10	28	162	-
15.	Rajasthan	Jaipur	8	30	177	-
		Jodhpur	6	21	180	-
		Kota	8	28	130	-
16.	Tamil Nadu	Chennai	9	17	62	32
		Coimbatore	5	26	49	34
		Madurai	14	23	67	30
		Trichy	12	20	86	-
17.	Telangana	Hyderabad	6	28	108	54
18.	Uttar Pradesh	Agra	4	19	185	124
		Allahabad	4	40	140	-
		Ghaziabad	22	34	280	-
		Kanpur	7	45	224	-
		Lucknow	8	26	246	102
		Meerut	7	52	153	-
		Varanasi	10	38	244	-
19.	West Bengal	Asansol	12	37	163	67
		Kolkata	6	41	120	71

Sl. No.	State	City	SO_2	NO_2	PM_{10}	$PM_{2.5}$
2018						
1.	Andhra Pradesh	Vijaywada	5	21	77	29
		Vishakhapatnam	10	20	77	49
2.	Bihar	Patna	5	51	207	
3.	Chandigarh	Chandigarh	2	17	102	50
4.	Chhattisgarh	Durg-Bhillainagar	8	19	84	-
		Raipur	14	20	65	
5.	Delhi	Delhi	6	73	223	121
6.	Gujarat	Ahmedabad	16	29	236	73
		Rajkot	19	23	203	64
		Surat	22	29	176	57
		Vadodara	20	25	188	60
7.	Haryana	Faridabad	-	-	-	-
8.	Jammu and Kashmir	Srinagar	-	-	153	-
9.	Jharkhand	Dhanbad	14	37	264	-
		Jamshedpur	37	46	128	-
		Ranchi	18	36	122	-
10.	Karnataka	Bangalore	2	30	90	47
11.	Kerala	Kochi	3	16	57	-
		Kollam	3	5	47	-
		Kozhikode	2	10	54	6
		Malapuram	2	26	31	-
		Thiruvananthapuram	9	24	49	-
		Thissur	3	9	41	-
12.	Madhya Pradesh	Bhopal	7	14	135	59
		Gwalior	13	21	134	62
		Indore	10	19	88	41
		Jabalpur	7	17	119	43
13.	Maharashtra	Aurangabad	13	35	70	-
		Mumbai	2	21	166	46

Sl. No.	State	City	SO_2	NO_2	PM_{10}	$PM_{2.5}$
		Nagpur	10	28	103	44
		Nashik	12	21	85	-
		Pune	37	75	106	-
		Thane	17	44	108	-
		Vasaivirar	NA	NA	NA	NA
14.	Punjab	Amritsar	13	34	177	-
		Ludhiana	9	32	162	-
15.	Rajasthan	Jaipur	8	32	165	-
		Jodhpur	7	24	223	-
		Kota	7	28	152	-
16.	Tamil Nadu	Chennai	9	16	78	34
		Coimbatore	6	23	54	32
		Madurai	12	20	84	34
		Trichy	17	23	110	53
17.	Telangana	Hyderabad	5	30	105	55
18.	Uttar Pradesh	Agra	4	22	209	106
		Allahabad	4	45	231	-
		Ghaziabad	21	43	245	103
		Kanpur	7	47	218	-
		Lucknow	7	30	217	108
		Meerut	7	58	177	-
		Varanasi	9	34	189	-
19.	West Bengal	Asansol	13	35	146	58
		Kolkata	6	44	148	86

NB. NA- no monitoring station in the city, '-' data not available, National Ambient Air Quality Standard (NAAQS) for Residential, Industrial, Rural and others Areas (Annual average) for SO_2 = 50 µg/m^3, NO_2 = 40 µg/m^3, PM_{10} = 60 µg/m^3 & $PM_{2.5}$ = 40 µg/m^3 and SO_2 = 20 µg/m^3, NO_2 = 30 µg/m^3, PM_{10} = 60 µg/m^3 and $PM_{2.5}$ = 40 µg/m^3 for Ecologically sensitive area. The data furnished in the table for year 2018 is as available on date.

Statement-II

Annual Average Values of CAAQMS Stations in Delhi

Year	$PM_{2.5}$ in $\mu g/m^3$	PM_{10} in $\mu g/m^3$
2016	135	291
2017	124	266
2018	115	243
Percentage Reduction in 2018 compare to 2016	14.8	16.5
Percentage Reduction in 2018 compare to 2017	7.3	8.6
Percentage Reduction in 2017 compare to 2016	8.1	8.6

Statement-III

Pollutant	Effects	
	Human/flora/fauna	Environment and Property
Sulphur dioxide (SO_2)	• respiratory illness • visibility impairment • aggravate existing heart and lung diseases	• acid rain • aesthetic damage
Oxides of Nitrogen (NO_x)	• irritates the nose and throat • increase susceptibility to respiratory infections	• Precursor of ozone formed in the troposphere • Form atmospheric fine particulate matter burden as a result of oxidation to form nitrate aerosol
Particulate Matter (PM_{10})	• cardio-pulmonary problems • asthma, bronchitis, and pneumonia in older people	Visibility reduction
Particulate Matter ($PM_{2.5}$)	• oxidative stress • respiratory symptoms such as irritation of the airways, coughing, or difficulty breathing • decreased lung function • aggravated asthma • chronic bronchitis • irregular heartbeat cardio-pulmonary disorder • premature death in people with heart or lung disease	• aesthetic damage • visibility reduction

Death of tigers due to poaching

†163. CH. SUKHRAM SINGH YADAV:
SHRIMATI CHHAYA VERMA:
SHRI VISHAMBHAR PRASAD NISHAD:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) State-wise details of death of tigers which occurred during the last three years and current year due to poaching of protected wildlife as per the figures issued by the National Tiger Conservation Authority;

(b) whether it is a fact that smuggling of rare wildlife animals is the primary cause of poaching;

(c) details of number of the persons apprehended for poaching and smuggling of wildlife and the number of people got punished out of these in the last three years; and

(d) despite the steps being taken to prevent poaching, the reasons for the failure in completely preventing the poaching of wildlife?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Confirmed cases of poaching and seizures during the last three years and the current year are given in the Statement (*See* below).

(b) Along with smuggling, poaching is also attributed to secondary killing of rare and endangered species of wildlife.

(c) As per the available records of the Wildlife Crime Control Bureau based on the information received from the State Forest and Police Authorities, 2351 number of people have been arrested in wildlife poaching cases in India during the last three years.

(d) Due to initiatives taken by the Government of India, anti-poaching measures have been successfully implemented to control poaching.

† Original notice of the question was received in Hindi.

Statement

Confirmed cases of poaching and seizures during the last three years and the current year

Sl. No.	State	2016	2017	2018	2019	Total
(A) Poaching cases 2016 to 2019 (as on 19.6.2019)						
1.	Andhra Pradesh	0	0	1	0	1
2.	Assam	4	2	0	0	6
3.	Bihar	2	0	0	0	2
4.	Karnataka	4	5	3	0	12
5.	Madhya Pradesh	8	9	3	2	22
6.	Maharashtra	1	7	1	2	11
7.	Nagaland	1	0	0	0	1
8.	Odisha	0	0	2	0	2
9.	Tamil Nadu	0	2	0	0	2
10.	Telangana	1	0	0	0	1
11.	Uttar Pradesh	0	1	2	0	3
12.	Uttarakhand	0	1	0	0	1
13.	West Bengal	0	0	1	0	1
	TOTAL	21	27	13	4	65
(B) Seizure cases from 2016 to 2019 (as on 19.6.2019)						
1.	Assam	2	5	1	2	10
2.	Bihar	2	0	0	0	2
3.	Chhattisgarh	2	2	1	0	5
4.	Delhi	2	0	0	0	2
5.	Karnataka	1	1	2	0	4
6.	Kerala	1	0	0	0	1
7.	Madhya Pradesh	1	1	2	4	8
8.	Maharashtra	1	0	0	1	2
9.	Nagaland	0	0	1	0	1
10.	Tamil Nadu	1	0	0	0	1
11.	Telangana	1	0	0	1	2

Sl. No.	State	2016	2017	2018	2019	Total
12.	Uttar Pradesh	1	1	1	0	3
13.	Uttarakhand	6	1	0	0	7
14.	West Bengal	1	0	0	0	1
	TOTAL	22	11	8	8	49

Mechanism to compensate crop-loss of farmers affected by stray cattles

†164. SHRI VISHAMBHAR PRASAD NISHAD:
CH. SUKHRAM SINGH YADAV:
SHRIMATI CHHAYA VERMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the mechanism in the country for compensating farmers whose crops have been damaged by the stray, wild animals/ cattles;

(b) the extent of crops of the farmers damaged by wild animals and cattles every year and the arrangement Government is making to avoid the damages;

(c) whether it is a fact that the farmers themselves have to bear the loss of the damaged crops by stray animals due to which they are incurring huge loss; and

(d) whether Government will adopt a mechanism to compensate the crops of farmers damaged by the stray animals?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The mechanism for compensating the loss of farmer's crop damaged by wild animals varies from State to State. The extent of crops of the farmers damaged by wild animals and cattle every year are not collated in the Ministry. However, the Ministry provides financial assistance to State/Union Territory Governments under the Centrally Sponsored Schemes of 'Integrated Development of Wildlife Habitats', 'Project Tiger' and 'Project Elephant' for management of wildlife and its habitats in the country. It includes compensation for depredation by wild animals including cattle lifting, crop damage, loss of life and property. The activities supported under the Schemes *inter alia* include construction/erection of physical barriers, such as barbed wire fence, solar powered electric fence, bio-fencing using cactus, boundary walls etc. to prevent the entry of

† Original notice of the question was received in Hindi.

wild animals into crop fields; improvement of wildlife habitat of wild animals by augmenting the availability of food and water in forest areas to reduce the entry of animals from forests to habitations and setting up of anti-depredation squads to drive away problematic animals. State Governments also provide relief from their own funds for damage to crops by wild animals.

The Ministry has recently, increased the *ex-gratia* payment in connection with wildlife depredation as follows:–

Sl. No.	Nature of damage caused by wild animals	Amount of *ex-gratia* relief
(a)	Death or permanent incapacitation	₹ 5,00,000/-
(b)	Grievous injury	₹ 2,00,000/-
(c)	Minor injury	Cost of treatment up to ₹ 25000/- per person
(d)	Loss of property/crops	State/UT Government may adhere to the cost norms prescribed them.

Government has modified operational guidelines for Pradhan Mantri Fasal Bima Yojna (PMFBY) which is being implemented from 1st of October, 2018 which includes provision of Add on coverage for crop loss due to attack of wild animals on pilot basis with the additional financial liabilities of this provision to be borne by concerned state Govt. Ministry of Agriculture and Ministry of Environment, Forest and Climate change are making collaborative efforts in operationalization of this process.

(c) *Ex-gratia* payments are made by State Governments for damage to crops by wild animals, but the rates vary from State to State.

(d) The responsibility for development of mechanism for making up the loss of farmer's crops damaged by the wild animals lies with the concerned State Governments.

Over use of potable water on cricket fields

165. SHRI C. M. RAMESH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether National Green Tribunal has recently expressed concern over use of potable water on cricket fields, if so, the details thereof; and

(b) whether an expert Committee has been constituted to submit a report on the steps taken to save water and if any time limit has been given to the Committee, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Yes Sir. Hon'ble National Green Tribunal has expressed concern over use of potable water on cricket ground. An Expert Committee was constituted by Hon'ble Tribunal comprising representatives of the Ministry of Environment, Forest and Climate Change, Central Pollution Control Board, Bureau of Indian Standard, Indian Institute of Technology, Delhi and National Environmental Engineering Research Institute, Delhi for examining issues regarding unnecessary wastage of potable water on account of use of Reverse Osmosis (RO) systems, re-filtration technology and option for secondary use and remedial measures.

Draft India Cooling Action Plan

166. SHRI MAHESH PODDAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the draft India Colling Action Plan (ICAP) provide for an approach which enables cooling in houses for the Economically Weaker Section (EWS) and Low Income Groups (LIG); if so, the details of measures envisaged;

(b) whether the ICAP provides for retrofitting guidelines for existing buildings, infrastructure and services; if so, guidelines developed therefor; and

(c) whether the ICAP will be integrated with Green Rating for Integrated Habitat Assessment and the Pradhan Mantri Awas Yojana?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The overarching goal of India Cooling Action Plan (ICAP), is to provide sustainable cooling and thermal comfort for all, including Economically Weaker Section (EWS) and Low Income Groups (LIGs), while securing environmental and socio-economic benefits for the society. One of the priority areas identified by the ICAP, is support for targeted programmes to enable cooling for the economically weaker segment. ICAP is a strategy for providing cooling and thermal comfort.

Steps to tackle deteriorating air quality

167. DR. VIKAS MAHATME: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) details of regulatory norms being taken to ensure the improvement in the air quality index in the NCR and whether similar measures being taken in other several Indian cities which have fared poorly on the air quality index; and

(b) whether there are any awareness programme being conducted amongst general populace regarding air pollution?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Action Plans for Improvement of Air Quality in Delhi NCR:–

(i) Graded Response Action Plan (GRAP) was notified on January 12, 2017, for prevention, control and abatement of air pollution in Delhi and NCR. It identifies graded measures and implementing agencies for response to four AQI categories, namely, Moderate to Poor, Very Poor, Severe and Severe + or Emergency.

(ii) The Central Government has notified a Comprehensive Action Plan (CAP) in 2018 identifying timelines and implementing agencies for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR.

Action Plan for Improvement of Air Quality of Other Cities:

(i) Ministry of Environment, Forest and Climate Change has launched National Clean Air Programme (NCAP) in January, 2019 to tackle the problem of air pollution in a comprehensive manner with targets to achieve 20 to 30 % reduction in PM_{10} and $PM_{2.5}$ concentrations by 2024. This is keeping 2017 as the base year for the comparison of concentration. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution and enhancing public awareness and capacity building measures.

(ii) 102 non-attainment cities have been identified based on ambient air quality data for the period 2011-15 and WHO report 2014/2018. A total of 86 city specific action plans have been approved for ground implementation.

The Central Government has taken several measures for prevention, control and abatement of air pollution across the country. These include:–

Monitoring

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from by 1st April, 2020 in the rest of the country.
- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Streamlining the issuance of Pollution Under Control Certificate.
- Environment Protection Charges (EPC) have been imposed on diesel vehicles with engine capacity of 2000cc and above in Delhi NCR.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time to time.
- Ban on pet coke and furnace oil - monitoring of use of pet coke in Lime Kilns/Cement Kilns and Calcium Carbide Industry in Delhi and NCR States.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for *in-situ* management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, bio-medical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

(b) Following measures have been taken for promoting awareness amongst general population regarding air pollution:–

1. Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb 2018. The campaign aimed at sensitizing ground-level functionaries and general public about their roles in making the air quality better in Delhi along with enforcement of various measures for improving air quality.
2. To check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" was organized during November 01, 2018 to November 10, 2018. For the purpose, 52 teams had been constituted that included members from Ministry of Environment, Forest and Climate Change, Central Pollution Control Board and Government of Delhi and NCR towns (Noida, Gurugram, Greater Noida, Faridabad and Ghaziabad) to take on-spot ground actions to control air polluting activities and sensitizing public to ensure their effective participation. 2619 complaints lodged during Clean Air Campaign held in November 2018 and 454 challans were issued.
3. SAMEER app has been launched wherein air quality information is available to public along with provision for registering complaints against air polluting activities.
4. A dedicated media corner, twitter and Facebook accounts have been created for access to air quality related information and to provide a platform for lodging complaints by general population.
5. Crowd sourcing of innovative ideas/ suggestions/proposals from public is done through CPCB website to strengthen efforts for improving air quality in Delhi-NCR.
6. The Ministry of Environment, Forest and Climate Change is implementing Environment Education, Awareness and Training Scheme with the

objective to promote environmental awareness among all sections of the society and to mobilize people's participation for conservation of environment. Under the National Green Corps (NGC) programme of the Ministry, about one lakh schools have been identified as Eco-clubs, wherein, nearly thirty lakh students are actively participating in various environment protection and conservation activities, including the issues related to the air pollution.

7. Ministry is promoting people's participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.

Deteriorating air quality in the cities

168. SHRI DEREK O'BRIEN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Gaya, Patna, Muzzaffarpur and Srinagar have not been included in the list of non-attainment cities for the Air Quality Management Plan under the National Clean Air Programme despite being classified in the top 15 air polluted cities in the world by World Health Organisation (WHO);

(b) if so, the reasons therefor; and

(c) whether Government is taking any other special measures to tackle air pollution in these cities?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Gaya, Patna, Muzzaffarpur and Srinagar have been included in the list of non-attainment cities for the Air Quality Management Plan under the National Clean Air Programme (NCAP). The NCAP is a pan India time bound national level strategy to tackle the increasing air pollution problem across the country in comprehensive manner. The main component of NCAP is preparation and implementation of city specific air pollution abatement action plan for 102 non-attainment cities of the country.

Action against non-compliant industries

169. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has taken any action against industries with respect to

effluent discharge standards and for non-compliance under the Water (Prevention and Control of Pollution) Act, 1974 and the Environment (Protection) Act, 1986 during the last three years;

(b) if so, the details thereof, State-wise; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Central Pollution Control Board (CPCB) is monitoring and inspecting industrial units based on alerts generated from Online Continuous Effluent/Emission Monitoring System (OCEMS) and taking appropriate action against non-complying industries as per the provisions of the Water (Prevention and Control of Pollution) Act, 1974, Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.

During 2016-17, CPCB started a scheme of inspection of 17 categories of highly polluting industries based on the computer generated alerts. Industries for inspection are selected on the basis of Short Message Service (SMS) alerts generated from the online monitoring systems. A total of 592 industries have been inspected between 2016-17 (till 14.06.2019) and 347 directions issued under Section 5 of Environment (Protection) Act, 1986 to non-complying industries and 1 direction issued under Section 18(1)(b) of the Air and Water Acts to State Pollution Control Board. State-wise details are given in the Statement (*See* below).

(c) Does not arise in view of the above.

Statement

State-wise number of industries inspected under SMS alert and action taken since 2016-17 (till 14.06.2019)

Sl. No.	State	Number of Industries Inspected	Directions Issued under Section 5 of Environment (Protection) Act, 1986	Directions Issued under Section 18(1) (b) of Air and Water Acts
1	2	3	4	5
1.	Andhra Pradesh	37	18	0
2.	Assam	28	17	0
3.	Bihar	5	1	0
4.	Chhattisgarh	26	12	0

1	2	3	4	5
5.	Delhi	1	0	0
6.	Gujarat	64	41	0
7.	Goa	3	0	0
8.	Haryana	26	12	0
9.	Himachal Pradesh	7	4	0
10.	Jammu and Kashmir	8	5	0
11.	Jharkhand	30	20	0
12.	Karnataka	27	16	0
13.	Kerala	7	9	0
14.	Madhya Pradesh	30	17	0
15.	Maharashtra	52	33	1
16.	Meghalaya	12	6	0
17.	Odisha	34	26	0
18.	Puducherry	1	0	0
19.	Punjab	22	8	0
20.	Rajasthan	33	10	0
21.	Sikkim	1	2	0
22.	Tamil Nadu	37	21	0
23.	Telangana	21	15	0
24.	Tripura	1	0	0
25.	Uttar Pradesh	39	27	0
26.	Uttarakhand	6	5	0
27.	West Bengal	34	22	0
	TOTAL	592	347	1

Lion conservation

170. SHRI MD. NADIMUL HAQUE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of funds allocated for the conservation of lions during the last three years;

(b) the steps taken by Government for the conservation of lions in the wake of their deaths due to viral diseases; and

(c) the reasons behind Government not relocating lions from Gujarat to other States despite the Supreme Court order?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Ministry through its Centrally Sponsored Scheme (CSS)-Development of Wildlife Habitats (DWH) provides funds to the States/UTs including the State of Gujarat for carrying various activities for conservation of Lions and their habitat.

The details of funds released from the CSS-DWH for the conservation of Lions during the last three years are as follows:–

Sl. No.	Year	Funds released (amount in ₹ Lakh)
1.	2016-17	100.09
2.	2017-18	233.69
3.	2018-19	280.78

With a view to strengthen the conservation initiatives to protect Asiatic Lion, Ministry has also approved a three year (FY:2018-19, FY:2019-20 and FY: 2020-21) dedicated project titled "Asiatic Lion Conservation Project" with a total budget of ₹ 97.85 crore The project envisages a scientific management prescription with involvement of communities along with coordination with multi-sectoral agencies. An amount of ₹ 17.03 crore is being released by the Ministry for implementation of activities during first year of the project.

(b) As per the information received from the State Forest Department of Gujarat, the following steps have been undertaken for the conservation of Lions in the wake of their deaths due to viral diseases:–

1. Veterinary hospitals are equipped with fully automatic biochemistry analyzer, Haematology Analyzer, Sonography machines, Digital C-Ray machines, Laminar.
2. Lions habitating in affected area have been vaccinated.
3. Ambulances duly equipped with modern medical equipment is put under operation.
4. Rescue Centres are equipped with vehicles, tranquilizer guns and with other rescue kits.

5. Veterinary Doctors are engaged on contractual basis.

Better management of Lion habitat, Disease control and veterinary care for overall conservation of Lion is also included in the dedicated three year project titled 'Asiatic Lion Conservation project'.

(c) The Hon'ble Supreme Court of India in I.A. No. 100 in Writ Petition (Civil) No. 337/1995 in Centre for Environment Law, WWF-I vs Union of India and Others had *vide* their order dated 15th April 2013 directed the Ministry of Environment, Forest and Climate Change to take urgent steps for re-introduction of Asiatic lion from Gir forests to Kuno in accordance with the guidelines issued by IUCN. Hon'ble Court *vide* the said order had also directed the Ministry to constitute an Expert Committee for this purpose.

In compliance of the directions of Hon'ble Supreme Court of India, the Ministry of Environment, Forest and Climate Change has constituted an Expert Committee. The committee is examining the process of translocation. The State Specific Empowered Committees have also been constituted in the State of Madhya Pradesh and Gujarat under the chairmanship of their respective Chief Wild Life Wardens for overlooking the translocation process. The translocation will be done only after mutual consultations between State specific empowered committees of the two States covering all aspects of translocation including evaluation of the habitat proposed for the translocation, procedures and guidelines required to be followed for translocation and also the safety and security aspects of the translocation.

Schemes and steps to promote environmental awareness

171. SHRI P. BHATTACHARYA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of the schemes and the steps taken by Government for environmental education, awareness and training during the last two years;

(b) whether World Bank assistance has been taken to promote Environment Management Capacity Building Project in various States of the country; and

(c) if so, the details thereof and the amount spent thereon during the said period, Statewise?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) This Ministry has an ongoing Environment Education, Awareness and Training scheme with the objective to promote environmental awareness among all sections of the society and to mobilize

people's participation for conservation of environment. Notable initiatives under the scheme include:–

(i) A network of about one lakh 'Ecoclubs' have been established in schools and colleges across the country under the National Green Corps programme.

(ii) The Green Good Deeds (GGDs)-A social movement to bring about mass environment awareness in the society at all levels.

(iii) Under the National Nature Camping Programme, nature camps are organized for school students in protected areas (Wildlife Sanctuaries, National Parks, etc.).

(iv) Trainings are provided to teachers and students on various environmental issues, *viz.* biodiversity conservation, pollution, waste management, etc. through capacity building programmes.

(b) No Sir.

(c) Does not arise.

Encroachment on forest land

172. DR. ANIL AGRAWAL: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether the instances of gradual increase in the encroachment on forest land have been reported in the country;

(b) if so, the details thereof along with the total forest area under encroachment and area evicted from encroachment in the country, at present, State-wise during the last three years; and

(c) the steps taken by Government to stop encroachments on forest land in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) No reports regarding gradual increase in encroachment on forest land in the country have been received. However, there are sporadic reports of encroachment on forest land in the country. States/UTs take action for eviction of encroachment on forest land. Action is also taken as per law against encroachers of forest land. Funds are provided under Compensatory Afforestation Fund Act, 2016 and Compensatory Afforestation Fund Rules, 2018 to State/UTs for forest protection measures such as survey and demarcation of forest boundaries, fixing of boundary pillars etc.

The primary responsibility of protection of forests from various threats including encroachment lies with the respective State/UT Governments. The Ministry has written to State/UT Governments to remove encroachment and ensure that no further encroachment takes place as per the existing acts/rules. The State/Union Territory-wise details on forest area under encroachment are given in the Statement.

Statement

State/UT-wise details on forest area under encroachment

Sl. No.	Name of States/UTs	Area under Encroachment (in ha.)	As on Date
1	2	3	4
1.	Andhra Pradesh	1690.72	31.03.2016
2.	Bihar	132.21	31.03.2015
3.	Chhattisgarh	19330.64	31.01.2016
4.	Gujarat	34791.00	19.03.2011
5.	Goa	Nil	25.02.2013
6.	Haryana	17.53	31.03.2018
7.	Himachal Pradesh	2339.02	31.03.2016
8.	Jharkhand	26496.00	07.08.2017
9.	Jammu and Kashmir	10279.28	31.03.2017
10.	Karnataka	28001.23	30.06.2018
11.	Kerala	7801.10	31.03.2017
12.	Madhya Pradesh	534717.28	31.03.2016
13.	Maharashtra	60504.13	31.03.2019
14.	Odisha	78505.08	22.07.2011
15.	Punjab	8175.31	31.03.2017
16.	Rajasthan	10839.76	31.03.2017
17.	Tamil Nadu	15041.57	31.03.2017
18.	Telangana	3056.00	31.03.2017
19.	Uttar Pradesh	26125.35	31.10.2018
20.	Uttarakhand	10649.11	30.06.2018
21.	West Bengal	10214.80	31.03.2016
22.	Arunachal Pradesh	58636.13	31.03.2016

1	2	3	4
23.	Assam	317215.39	17.03.2015
24.	Manipur	6726.51	31.03.2017
25.	Meghalaya	13.97	30.06.2018
26.	Mizoram	8	31.03.2018
27.	Nagaland	2479.96	31.03.2017
28.	Sikkim	2817.21	31.03.2016
29.	Tripura	6.77	08.08.2014
30.	Andaman and Nicobar Islands	4068.69	31.03.2016
31.	Chandigarh	0	30.06.2018
32.	Dadra and Nagar Haveli	0.08	22.11.2018
33.	Daman and Diu	87.83	28.09.2010
34.	Lakshadweep	0	31.03.2018
35.	Delhi	629.51	11.04.2012
36.	Puducherry	Nil	21.10.2010
	TOTAL	1281397.17	

Deterioration of forest between Mumbai and Goa

†173. SHRI NARAYAN RANE: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the beauty of forest and their conservation is getting badly affected upto 500 kilometre around seabed between Mumbai and Goa due to deteriorating biodiversity;

(b) if so, the details thereof; and

(c) efforts made by Government to avert these dangers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Ministry of Environment, Forest and Climate Change (MoEF&CC) has taken action on the recommendations of High Level Working Group (HLWG) report headed by Dr. Kasturirangan. This Ministry in principle accepted the HLWG report, which recommended prohibition or regulation of identified projects and activities in the

† Original notice of the question was received in Hindi.

Eco-Sensitive Ares (ESA), which have interventionist and destructive impacts on natural ecosystems. Based on the recommendation of the HLWG, the MoEF&CC issued directions under Section 5 of Environment (Protection) Act, 1986 *vide* Order dated 13.11.2013 to respective State Governments of the Western Ghats regions to prohibit five categories of new and/or expansion projects/activities in the ESA of the Western Ghats, namely (i) Mining, quarrying and sand mining (ii) Thermal Power Plants (iii) Building and construction projects of 20,000 square metre area and above (iv) Township and area development projects with an area of 50 hectare and above and/or with built up area of 1,50,000 square metre and above (v) Red category of industries.

In order to follow a coherent and consistent approach in notifying the ESA of the Western Ghats, Ministry had interactions with all the States of Western Ghats region at various levels from the year 2015-16 till date. Draft notification of Western Ghats has been re-published on 3.10.2018.

Further, no such report available in the Ministry of Environment, Forest and Climate Change, that the beauty of forest and their conservation is getting badly affected up to 500 kilometre around seabed between Mumbai and Goa due to deteriorating biodiversity.

Status of Coastal Regulation Zone Notification

174. SHRI RIPUN BORA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government has recently scrapped the Coastal Regulation Zone Notification, 2011 and come up with a new Regulation 2018;

(b) if so, the reasons therefor;

(c) whether the new Regulations, 2018 have been laid on the Table of Rajya Sabha;

(d) if so, the details thereof and if not, the reasons therefor; and

(e) whether it is a fact that the new regulations allow development of infrastructure which will destroy the ecology of coastal areas and increase the vulnerability of coastal people to natural disaster thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Yes Sir. In supersession of the Coastal Regulation Zone Notification, 2011, the Ministry of

Environment, Forest and Climate Change have notified new Coastal Regulations issued *vide* notification G.S.R 37(E), dated 18th January, 2019. The new coastal regulations have been framed based on representations received from various coastal States and Union Territories and other stake holders and with the objective of streamlining the process of management of coastal areas of the country.

(c) and (d) The new Coastal Regulation issued *vide* notification G.S.R. 37(E), dated 18th January, 2019 is under process for laying on the Table of both Houses of the Parliament.

(e) The new Coastal Regulations has been framed scientifically and has laid emphasis on conservation and protection of eco-sensitive areas which was not available in the CRZ Notification, 2011.

Study on petcoke ban

175. DR. BANDA PRAKASH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Ministry is undertaking a study on the ban on petroleum coke (petcoke), an industrial fuel and an alternative to coal, which causes several times more air pollution than coal and proposing to ban its import on environmental grounds;

(b) whether Environmental Pollution (Prevention and Control) Authority in its report of April, 2017 had recommended that distribution, sale and use of furnace oil and petcoke be strictly banned in National Capital Region;

(c) whether Ministry is considering a nationwide ban on use of petcoke by various industries;

(d) if so, details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Ministry of Environment, Forest and Climate Change (MoEF&CC) has constituted a Technical Expert Committee (TEC) to evaluate pollution load of Pet-coke *vs*. possible alternatives. Accordingly, Technical Expert Committee (TEC) has taken up a study to assess SOx, NOx and secondary particulate emissions from Petcoke versus possible alternative fuels. Based on the report of the TEC and directions of the Hon'ble Supreme Court in the matter, regulation restricting the use of petcoke have been issued.

(b) Environmental Pollution (Prevention and Control) Authority (EPCA) in its Report 72 in April, 2017 recommended that the distribution, sale and use of furnace oil and petcoke should be strictly banned in National Capital Region (NCR).

(c) to (e) The Ministry is in the process of consultation with State Governments and other stakeholders regarding nationwide restrictions on the use of petcoke by industries.

Deterioration of environment in Khalari, Jharkhand

†176. SHRI SAMIR ORAON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the local environment has become severely polluted in Khalari area of Jharkhand due to coal overloading and transporting of uncovered coal, causing flying dust under Reverse Charge Mechanism (RCM) siding;

(b) whether it is a fact that dust pollution has caused severe harm to public health and fertility of agricultural land and hundreds of people have died of fatal diseases caused due to this pollution; and

(c) whether the concerned Ministries have conducted a comprehensive study on the detrimental effect of pollution, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) To control the dust generated in the process of loading at the railway sidings, the following steps have been taken:–

(i) 114 no. of stationary sprinklers have been installed. Also, 16 no. of 28 kl including mist type sprinklers are operative in the mines of Khalari Region. Overloading for transportation of coal is prohibited in all mines.

(ii) Further, wind breaking arrangements and green belt are also being implemented at railway sidings.

(iii) Regular Environment Monitoring is done by National Accreditation Board for Testing and Calibration Laboratories (NABL) accredited lab for air on fortnightly basis and the parameters are generally within prescribed standard limits.

(iv) At some monitoring points, the concentration of particulate matter is higher than prescribed limit. Coal mines have been directed to take all

† Original notice of the question was received in Hindi.

necessary preventive measures for contaminant of dust particles while transportation of coal through covered vehicles, regular water sprinkling in mining area and on haul roads.

(b) and (c) Though air pollution is one of the triggering factors for respiratory ailments and associated diseases, there are no conclusive data available in the country to establish direct correlation of death/disease exclusively due to air pollution.

Massive plantation has been done in mining area to contain migration and generation of dust. Central Coalfields Limited (CCL) has a network of colliery hospital/dispensary, regional hospitals and Central Hospitals for providing medical care. Periodic medical examination (PME) for occupational diseases is done for every worker deployed in mines. No case of fatality has been reported due to occupational diseases arising out of dust pollution. Regular Health Check-Up camps are also organised for the people in and around the neighboring villages of the projects of CCL.

Alleged irregularity in public hearing for environmental clearance

†177. SHRI SAMIR ORAON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the public hearing for environment clearance of a private company proposed Amtipani Bauxite mine in Bishanpur block of Gumla district in Jharkhand State had taken place 25 kms. away from the area in Banari in the absence of affected people;

(b) whether the affected populace could not know about it as the said programme was not adequately publicised;

(c) whether it is a fact that there is anger among the affected populace because of this; and

(d) details of Government guidelines and the persons who are ultimately responsible to ensure its compliance?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Ministry of Environment, Forest and Climate Change (MoEF&CC) has received application for grant of prior environmental clearance for Amtipani Chirodih Bauxite Mine located at Villages: Amtipani, Chirodih and Bahagara, Taluka: Bishunpur, District: Gumla (Jharkhand).

† Original notice of the question was received in Hindi.

As per the record, the public hearing was conducted at Village- Banari, Bishunpur Block, District Gumla on 22.07.2018. Affected people from 10 km. radius of the project site had attended the public hearing. The notice of public hearing was published in National (Hindustan Times dated 21.06.2018) and Local Newspapers (Prabhat Khabar dated 21.06.2018) as in the provisions EIA Notification, 2006.

(d) The public hearing has been conducted as per the guidelines laid down in Environmental Impact Assessment (EIA) Notification, 2006 notified under Environment Protection Act, 1986, which prescribes requirement of public consultation as one of the stages for prior environmental clearance process for new project. The details on responsibility and compliance to the procedure for conducting public hearing has been provided at para 7 (III)-Stage (3)-Public Consultation and Appendix IV, respectively. The details of the EIA Notification, 2006 is available at *http://environmentclearance.nic.in/writereaddata/EIA_notifications/2006_09_14_EIA.pdf*

Cutting of trees

178. SHRI G.C. CHANDRASHEKHAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether despite having strict provisions for cutting of trees, the number of trees are decreasing rapidly in country;

(b) if so, the details thereof along with the reasons therefor;

(c) whether any study has been conducted to ascertain the reasons for failure in this regard in spite of increase in plantation of trees, if so, the details and the outcome thereof;

(d) whether data about cutting down of trees and violation of norms in this regard is available with Government, if so, the details thereof; and

(e) other steps being taken by Government in this regard during last three years?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) No, Sir. Forest survey of India, Dehradun an organization under this Ministry, carries out the assessment of forest cover of the country biennially and the findings are published in India State of Forest Report. As per India State of Forest Report 2017, there is an increase of 8,021 sq km in the total forest and tree cover of the country, compared to the previous assessment in 2015. The total forest and tree cover is 24.39 per cent of the geographical area of the country.

The reasons for increase in forests and tree cover can be attributed to better conservation strategies, afforestation and reforestation activities. Besides many afforestation schemes, the compensatory afforestation has been carried out over 3528.06 sq km between 2006-2018 which has also led to increase in forest and tree cover.

(d) The data regarding cutting of trees is maintained by the State Government. India ranks 8th among top 10 countries reporting greatest annual forest area gain as reported in Global Forest Resource Assessment 2015 published by Food and Agriculture Organisation.

(e) Protection and management of trees is primarily the responsibility of State/ Union Territory Governments. There are strong legal frameworks for protection and management of tree resources of the country which include the National Forest Policy,1988, Indian Forest Act, 1927, Forest (Conservation) Act, 1980, Wildlife (Protection) Act, 1972 and State Forest Acts/State Specific Tree Preservation Acts and Rules, etc. The State/UT Governments take appropriate actions in accordance with the provisions made under these acts/rules for regulating felling of trees.

Earmarking of funds for Corporate Environment Responsibility

179. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has introduced a provision under the guidelines to set aside funds up to two per cent towards Corporate Environment Responsibility for every corporate seeking environment clearance;

(b) if so, the details thereof; and

(c) whether the provision has come into force with immediate effect or is likely to be introduced some time later?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Yes Sir. The Ministry *vide* OM dated 01.05.2018 has introduced guidelines to set aside funds towards Corporate Environment Responsibility for every development project seeking environment clearance.

The salient features of the Corporate Environment Responsibility (CER) Scheme *inter alia* include:–

(i) The cost of CER is to be in addition to the cost envisaged for the implementation of the Environmental Impact Assessment (EIA)/Environmental Management Plan (EMP);

(ii) The fund allocation for the CER shall be deliberated in the Expert Appraisal Committee or State Expert Appraisal Committee or District Expert Appraisal Committee, as the case may be, with a due diligence subject to maximum percentage as prescribed in the Office Memorandum of the Ministry dated 1st May, 2018;

(iii) The activities proposed under CER shall be worked out based on the issues raised during the public hearing, social need assessment, Rehabilitation and Resettlement plan, EMP, etc. and the proposed activities shall be restricted to the affected area around the project; and

(iv) The entire activities proposed under the CER shall be treated as project and shall be monitored.

(c) The CER provisions were already in existence under the name of Enterprise Social Commitment. Through the guidelines issued dated 1st May, 2018, it has been further rationalised and structured.

Impact of drought on environment

180. SHRI K. SOMAPRASAD: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has noticed the severity and the after effect of drought in India;

(b) if so, the steps taken by Government to face the challenges;

(c) whether any studies have been conducted on the impact of drought situation on environment by Government or by any agencies; if so, the details thereof; and

(d) whether any drought prediction system is introduced by Government, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) As per the information provided by Ministry of Agriculture and Farmers Welfare (MoA&FW),South West Monsoon (June to September) contributes to more than 73% of annual rainfall in the country. Timely onset and spatial distribution of rainfall during South West monsoon is crucial for cultivation of Kharif Crops. Deficient South West Monsoon leads into drought like situation. During current year *i.e.* 2019-20, no State has submitted any memorandum seeking financial assistance from National Disaster Relief Fund in the wake of drought till date. No studies have been conducted by MoA&FW on the impact of drought situation on environment. However, the Government of

India has conducted study titled "Climate Change and India: A 4X4 assessment- a Sectoral and Regional Analysis for 2030s" which provides assessment of impacts of climate change in 2030 on four key sectors of Indian Economy, namely, agriculture, water, forests and human health in four climate sensitive regions of India, *viz*, the Himalayan region, the Western Ghats, the Coastal region and North Eastern Region.

(d) As per the information provided by Indian Meteorological Department (IMD), no drought prediction system is in place. However, rainfall monitoring is being done by IMD.

Notification to ban red clay brick kilns

181. SHRI ELAMARAM KAREEM: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that Government has issued notification proposing complete ban on red clay brick kilns within three hundred kilometre radius of Coal and Lignite based power plants across the country;

(b) if so, the total number of job losses out of about one crore workers engaged in the red clay brick kiln industry at present;

(c) whether any plan has been envisaged by Government to re-deploy those most economically and socially marginalised section of workers, who will be losing jobs in red clay brick kilns when the above proposals are implemented; and

(d) whether any compensation is proposed for such workers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) Central Government has issued draft amendment to fly ash notification *vide* notification dated 25.02.2019 with the objectives to restrict the excavation of top fertile soil for manufacture of bricks and promoting the utilization of fly ash in the manufacturing of building materials and in construction activity within 300 kilometres from coal or lignite based thermal power plants (TPPs). The draft notification has been issued for inviting comments/suggestions from all the stakeholders.The draft notification prescribe that no new red clay brick kiln shall be installed and operated within 300 km from TPPs. The existing red clay brick kilns located within 300 km shall be converted into fly ash based bricks or blocks or tiles manufacturing unit within one year. The above notification will be finalised after considering the views that are received.

(d) In order to encourage the conversion of the existing red clay brick kiln to fly ash based bricks or blocks or tiles manufacturing unit, the draft amendment

proposes that the Thermal Power Plants (TPPs) should provide fly ash at a nominal rate of ₹ 1 per ton and bear the full transportation cost upto 300 km to such fly ash based brick manufacturing units

Death of lions on railway tracks

182. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware of death of lions/lion cubs on railway tracks passing through the prestigious Gir forest in Gujarat, the only habitat of Asiatic lions in the world;

(b) if so, the details of incidents of deaths of lions/lion cubs on the railway line passing through the Gir forest during the last three years; and

(c) the details of progress of the project to cover the railway line with fencing?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) As per the information received from the State Government of Gujarat, no deaths of lions/ lion cubs on the railway line passing through the Gir Forest has occurred in the last three years. There is no specific project for fencing the railway lines for curbing in incidences of lion deaths due to train hits. However, in a three year dedicated project titled 'Asiatic lion Conservation Project' approved by the Ministry with a total budget of ₹ 97.85 crore, the provision has been made for fencing at the strategic locations in the Gir landscape for minimising the possibility of Human-Wildlife Conflict.

Also, the Ministry of Environment, Forest and Climate Change has issued the advisory to the State Governments that in case any linear infrastructure including railway lines is passing through wildlife areas, designs of the these linear infrastructures should be modified by including eco-friendly animal crossing structures (*viz.* underpasses, over bridges, fencing etc.), as suggested in the Wildlife Institute of India's guidelines. Standing Committee of National Board for Wildlife (NBWL) will not consider any proposal of user agency/State Government if such proposal is not accompanied with animal passage plan prepared on the basis of Wildlife Institute of India's guidelines and after consultation with State Chief Wildlife Warden.

Conservation of tigers

183. SHRI PARIMAL NATHWANI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the steps being taken by Government for conservation of the tigers;

(b) amount of budget allocated and released by the Central Government for conservation of the tigers under 'Project Tiger' during the last three years, State-wise; and

(c) whether Government is mulling over opening up the modern and world class diagnostic facilities for the tigers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Under the ongoing Centrally Sponsored Scheme of Integrated Development of Wildlife Habitats of which Project Tiger is a part, the following activities are undertaken through the States for conservation of tigers:–

1. Stepping up protection: (antipoaching squad/Tiger Protection Force deployment).
2. Deciding in violate spaces for wildlife and relocation of villagers from core or critical tiger habitats in Tiger Reserves within a timeframe and settlement of rights.
3. Strengthening of infrastructure within Tiger Reserves.
4. Habitat improvement and water development.
5. Addressing man-animal conflict (ensuring uniform, timely compensation for human deaths due to wild animals, livestock depredation by carnivores, crop depredation by wild ungulates).
6. Co-existence agenda in buffer or fringe areas.
7. Rehabilitation of traditional hunting tribes living around tiger reserves.
8. Provision of research and field equipments for annual monitoring of tigers in tiger source areas through Phase IV protocol.
9. Staff development and capacity building.
10. Mainstreaming wildlife concerns in tiger bearing forests and fostering corridor conservation through restorative strategy involving locals to arrest fragmentation of habitats.
11. Safeguards and Retrofitting measures in the interest of wildlife conservation.
12. Providing basic infrastructure.
13. Independent monitoring and evaluation of tiger reserves.
14. Establishment and development of new tiger reserves.

15. Provision of Project and Ration Allowance to staff of Project Tiger.
16. Staff welfare activities.
17. Fostering Tourism or Ecotourism in tiger reserves.
18. Conducting security audit of tiger reserves.
19. Issue of Standard Operating Procedure in thematic areas.
20. Issue of Technical Guidance document in thematic areas like tiger conservation planning, tiger re-introduction etc.
21. Co-ordination with neighbouring tiger range countries for strengthening tiger conservation.

(b) The budget allocated and released by the Central Government for conservation of the tigers under Project Tiger during the last three years, State-wise, is given in the Statement-I (*See* below).

(c) Modern, world class diagnostic facilities for tigers are established subject to their site-specific approval in the legally mandated Tiger Conservation Plan, on receipt of a proposal from the States.

Statement

Budget allocated and released by the Central Government for conservation of the tigers under Project Tiger during the last three years, State-wise

(₹ in lakhs)

State	Tiger Reserve	2016-17	2017-18	2018-19
Andhra Pradesh	Nagarjunasagar Srisailam	173.49	232.49	217.99
Arunachal Pradesh	Namdapha	225.57	209.46	334.46
	Kamlang	0.00	147.10	152.35
	Pakke	371.72	285.38	442.95
Assam	Nameri	136.63	143.36	119.98
	Kaziranga	622.94	1462.25	1030.25
	Orang	238.77	264.21	267.00
	Manas	512.59	439.79	502.39
Bihar	Valmiki	487.84	552.27	570.90
Chhattisgarh	Achanakmar	257.28	1041.05	268.67
	Indravati	162.18	143.87	133.17

State	Tiger Reserve	2016-17	2017-18	2018-19
	Udanti Sitanadi	207.11	130.16	134.30
Jharkhand	Palamau	323.76	338.62	367.00
Karnataka	Bandipur	717.80	639.82	634.53
	Bhadra	482.06	444.76	387.70
	Nagarahole	435.35	379.50	415.03
	Dandeli Anshi	1290.07	446.00	508.80
	BRT	278.34	353.77	321.37
Kerala	Parambikulam	350.58	270.31	287.28
	Periyar	429.65	366.10	365.75
Madhya Pradesh	Kanha	668.51	585.26	717.46
	Pench	513.30	407.47	514.16
	Panna	358.63	389.00	389.12
	Bandhavgarh	1821.99	395.21	337.22
	Satpura	972.65	2524.31	2450.58
	Sanjay Dubri	8550.52	6970.38	935.35
Maharashtra	Bor	1958.62	106.02	381.89
	Sahyadri	257.19	286.91	386.06
	Melghat	3561.78	3550.09	8049.75
	Pench	1397.87	432.44	726.84
	Nawegaon Nagzira	551.05	643.65	681.33
	Tadoba Andhari	503.21	1400.06	823.72
Mizoram	Dampa	301.55	215.32	318.84
Odisha	Similipal	527.60	663.24	650.88
	Satkosia	389.57	941.19	371.44
Rajasthan	Mukandra Hills	97.12	144.23	150.70
	Sariska	250.00	267.68	364.44
	Ranthambhore	34.18	361.19	276.69
Tamil Nadu	Anamalai	260.72	338.53	333.81
	Mudumalai	263.15	1756.13	1405.57
	Sathyamangalam	242.58	249.14	337.13

State	Tiger Reserve	2016-17	2017-18	2018-19
	Kalakad Mundunthurai	183.42	207.26	290.31
Telangana	Kawal	133.81	223.65	979.38
	Amrabad	105.45	70.39	136.27
Uttar Pradesh	Dudhwa	737.23	521.68	447.05
	Pilibhit	319.82	298.39	238.29
Uttarakhand	Rajaji	254.28	474.09	481.57
	Corbett	769.13	692.35	935.69
West Bengal	Sundarban	329.26	397.09	456.22
	Buxa	206.88	200.49	262.79
AITE-2018	All Tiger Range States including Nagaland, Manipur and Goa	0.00	496.90	24.86
TOTAL		34224.749	34500.004	32317.281

Pollution in the cities

184. SHRI M.P. VEERENDRA KUMAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that pollution is increasing in cities due to the callous approach of the authorities concerned who are responsible for implementation of pollution related rules in cities;

(b) if so, the details thereof and the reaction of Government in this regard; and

(c) the number of officers identified for being careless in implementing rules related to pollution recently along with the action taken against the said officers?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Data of 43 million plus cities has been analysed for various pollutants during 2015-17. Analysis of data revealed that SO_2 levels were within the National Ambient Air Quality Standard (NAAQS). With respect to NO_2, 14 cities showed an increasing trend, 14 cities showed a decreasing concentration, 14 cities showed a fluctuating trend and 1 city revealed steady concentration. With respect to PM_{10}, 14 cities showed an increasing trend, 8 cities showed a decreasing concentration, 21 cities showed a fluctuating trend. With respect to $PM_{2.5}$, trends are available for 15 cities and out of 15 cities,

5 cities showed an increasing trend, 4 cities showed a decreasing concentration, 6 cities showed a fluctuating trend.

(b) The Central Government has taken a number of initiatives for prevention, control and abatement of air pollution in Delhi and NCR. These include:–

Plans and Directions

- Comprehensive Action Plan (CAP) identifying timelines and implementing agency for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR has been notified.
- National Clean Air Programme (NCAP) under the Central Sector "Control of Pollution" Scheme as a time bound national level strategy to tackle air pollution problem across the country in comprehensive manner has been launched.
- 102 non-attainment cities for formulation and implementation of city specific action plan under NCAP have been identified.
- Graded Response Action Plan for different levels of air pollution in Delhi and NCR has been notified.
- A comprehensive set of directions have been issued under section 18 (1) (b) of Air (Prevention and Control of Pollution) Act, 1986 for implementation of 42/31 measures to mitigate air pollution in major cities including Delhi and NCR cities comprising of control and mitigation measures related to vehicular emissions, resuspension of road dust and other fugitive emissions, bio-mass/municipal solid waste burning, industrial pollution, construction and demolition activities, and other general steps.

Monitoring

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from 1st April, 2020 in the rest of the country.

- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Streamlining the issuance of Pollution Under Control Certificate.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time to time.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for in situ management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, ewaste, bio-medical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

Public Outreach

- Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb. 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.

- Ministry is promoting peoples participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.
- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR (through 'Sameer App', 'Emails' (*aircomplaints.cpcb@gov.in*) and 'Social Media Networks' (Facebook and Twitter) etc.

(c) In addition to the above, various actions for enforcement against defaulting entities have been taken.

- CPCB issued direction under Section 5 of E (P) Act, 1986 dated 29.10.2018 to Uttar Pradesh and Haryana SPCBs and Delhi PCC to initiate criminal prosecution against agencies who fail to take corrective actions.
- Show-cause notice under section 5 of the Environment (Protection) Act, 1986 was issued for prosecution for effective management of construction and demolition (C&D) waste to North Delhi Municipal Corporation (NDMC) and South Delhi Municipal Corporation (SDMC) on 12.12.2018 and 10.12.2018 respectively. Subsequently, Environmental compensation of ₹ 1.00 crore was imposed on NMCD on 24.01.2019.
- Show-cause notices have been issued by CPCB for prosecution to Northern Railway and Delhi State Industrial and Infrastructure Development Corporation Ltd. (DSIIDC) on 12.11.2018 and to Irrigation and Flood Control Department, Government of National Capital Territory, Delhi on 03.12.2018.
- Environmental compensation of ₹ 1 crore have been imposed *vide* directions dated 12.12.2018 under section 5 of the Environment (Protection) Act, 1986 on oil companies- IOCL, HPCL and BPCL for non-compliance of directions regarding installation of stage I and Stage II vapour recovery system
- Environmental compensation of ₹ 1 crore have been imposed on Municipal bodies (New Delhi, South, East, North and Cantonment Board) of the city over open dumping/burning of garbage and C&D waste *vide* directions dated January 16, 2019 under section 31 A of the Air (Prevention and Control of Pollution) Act, 1981.

Plan for conservation of Great Indian Bustard

185. SHRI HARSHVARDHANSINGH DUNGARPUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government intends to approve State Action Plan and release of ₹ 59.86 crores for Great Indian Bustard conservation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Ministry has not received any such proposal of State Action Plan of ₹ 59.86 crores for Great Indian Bustard conservation under the Centrally Sponsored Scheme- Development of Wildlife Habitat for the current Financial Year 2019-20. However, Ministry has taken up an initiative on conservation breeding of the Great Indian Bustard (GIB) in collaboration with Rajasthan, Gujarat and Maharashtra Forest Departments and technical support from Wildlife Institute of India (WII), Dehradun. The Ministry with financial support from CAMPA has sanctioned an outlay of ₹ 33.85 crores for the duration of five years for the programme titled 'Habitat Improvement and Conservation Breeding of Great Indian Bustard-an integrated approach'.

Proposal for Tiger Safari in Rajasthan

186. SHRI HARSHVARDHAN SINGH DUNGARPUR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has received project proposals for sanctions from Rajasthan Government regarding establishment of Tiger Safari with globally acceptable infrastructure and tourist facilities;

(b) if so, the action taken thereon;

(c) if not, the reasons therefor; and

(d) whether Government intends to approve proposal of establishment of Tiger Safari-cum-Rescue Centre at Amli in Ranthambhore Tiger Reserve on priority and release the funds for the same?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Yes, a preliminary Project Report in this regard was received by the Central Zoo Authority from the

Chief Wildlife Warden, Rajasthan in September, 2015. However, formal application in Form–I for prior approval of the Central Zoo Authority (CZA) under Section 38-H(1-A) of the Wild Life (Protection) Act, 1972, for establishment of the Tiger Safari has not been received yet.

(b) The Central Zoo Authority has informed the Government of Rajasthan *vide* letter dated 19.10.2015 and 23.02.2018 that the proposed establishment of the Tiger Safari cum Rescue Centre in the Amli Forest Block in the buffer zone of the Ranthambhore Tiger Reserve requires approval under provisions of the Forest Conservation Act, 1980, and other prerequisites as per provisions laid under the Wild Life (Protection) Act, 1972. Compliance is awaited from the Government of Rajasthan.

(c) Question does not arise.

(d) Once the complete proposal along with compliance of prerequisites is received, the Central Zoo Authority shall take decision on it as per provisions of the Wild Life (Protection) Act, 1972.

With respect to provision of funds, establishment and operation of a new Zoo/ Safari is responsibility of the respective Zoo Operator and the Central Zoo Authority does not provide any funds for the same.

Steps for curbing air pollution in Delhi

187. DR. SANJAY SINH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) steps being taken for curbing the air pollution in the country;

(b) whether Government has any roadmap for improvement of air quality in Delhi; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) to (c) The Central Government has taken a number of regulatory measures for prevention, control and abatement of air pollution in the country.

Action Plans for Improvement of Air Quality across the country:–

(i) Ministry of Environment, Forest and Climate Change has launched National Clean Air Programme (NCAP) in January, 2019 to tackle the problem of air pollution in a comprehensive manner with targets to achieve 20 to 30%

reduction in PM_{10} and $PM_{2.5}$ concentrations by 2024. This is keeping 2017 as the base year for the comparison of concentration. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution and enhancing public awareness and capacity building measures.

(ii) 102 non-attainment cities have been identified based on ambient air quality data for the period 2011-15 and WHO report 2014/2018. A total of 86 city specific action plans have been approved for ground implementation.

Action Plans for Improvement of Air Quality in Delhi NCR:–

(i) Graded Response Action Plan (GRAP) was notified on January 12, 2017, for prevention, control and abatement of air pollution in Delhi and NCR. It identifies graded measures and implementing agencies for response to four AQI categories, namely, Moderate to Poor, Very Poor, Severe and Severe + or Emergency.

(ii) The Central Government has notified a Comprehensive Action Plan (CAP) in 2018 identifying timelines and implementing agencies for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR.

The Central Government has taken several measures for prevention, control and abatement of air pollution in Delhi. These include:

Monitoring

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from 1st April, 2020 in the rest of the country.
- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral

Expressway to divert non-destined traffic from Delhi.

- Streamlining the issuance of Pollution Under Control Certificate.
- Environment Protection Charges (EPC) have been imposed on diesel vehicles with engine capacity of 2000 cc and above in Delhi NCR.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time to time.
- Ban on pet coke and furnace oil - monitoring of use of pet coke in Lime Kilns/Cement Kilns and Calcium Carbide Industry in Delhi and NCR States.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for *in-situ* management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, biomedical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

Public Outreach

- Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb., 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.

- Ministry is promoting peoples participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.
- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR [through 'Sameer App', 'Emails' (*aircomplaints.cpcb@gov.in*) and 'Social Media Networks' (Facebook and Twitter)] etc.

Environmental crisis in the country

†188. SHRI PRABHAT JHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that India is facing a severe environmental crisis at present and languishing among the bottom five countries in the list of World Environmental Performance Index issued in 2018;

(b) if so, the details thereof;

(c) whether the adequate public awareness campaigns are being run by the Central Government to combat the environmental crisis and whether the success of the campaign so far in on expected lines; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Yale Center for Environmental Law and Policy (YCELP), Yale University and Columbia University have published such report. Many such reports are based on secondary data and extrapolation.

The category of the parameters used to assess environment performance in the report does not seem to be backed by scientific arguments, and seem to be arbitrary. The report relies on data gathered by NASA Satellite in place of actual monitored data. Report has not been peer reviewed. Countries can be ranked on the basis of different criteria pollutants with different results.

(c) and (d) A number of public awareness campaigns/measures have been undertaken by the Central Government for promoting peoples participation awareness

† Original notice of the question was received in Hindi.

building amongst general population for environmental protection and conservation. These include:–

- Ministry of Environment, Forest and Climate Change and Government of Uttar Pradesh, Punjab, Haryana, Rajasthan and Delhi launched Clean Air for Delhi Campaign from 10th-23rd Feb., 2018. The campaign aimed at sensitizing ground-level functionaries and general public about their roles in making the air quality better in Delhi along with enforcement of various measures for improving air quality.

- To check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" was organised during November 01, 2018 to November, 10, 2018. For the purpose, 52 teams had been constituted that included members from Ministry of Environment, Forest and Climate Change, Central Pollution Control Board and Government of Delhi and NCR towns (Noida, Gurugram, Greater Noida, Faridabad and Ghaziabad) to take on-spot ground actions to control air polluting activities and sensitizing public to ensure their effective participation. 2619 complaints were lodged during Clean Air Campaign held in November, 2018 and 454 challans were issued.

- SAMEER app has been launched wherein air quality information is available to public along with provision for registering complaints against air polluting activities.

- A dedicated media corner, Twitter and Facebook accounts have been created for access to air quality related information and to provide a platform for lodging complaints by general population.

- Crowd sourcing of innovative ideas/suggestions/proposals from public is done through CPCB website to strengthen efforts for improving air quality in Delhi-NCR.

- The Ministry of Environment, Forest and Climate Change is implementing Environment Education, Awareness and Training Scheme with the objective to promote environmental awareness among all sections of the society and to mobilize people's participation for conservation of environment. Under the National Green Corps (NGC) programme of the Ministry, about one lakh schools have been identified as Eco-clubs, wherein, nearly thirty lakh students are actively participating in various environment protection and conservation activities, including the issues related to the air pollution.

- Ministry is promoting peoples' participation and awareness building among

citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.

Continuous Ambient Air Quality Monitoring Stations (CAAQMS) data indicated general improvement in Air Quality Index (AQI) of Delhi in 2018. Number of 'Good' to 'Moderate' days has increased to 159 in 2018, as compared to 152 in 2017 and 106 in 2016, and number of 'Poor' to 'Severe' days has reduced to 206, compared to 213 in 2017 and 246 in 2016. In Delhi, there is 7.3% and 14.8% reduction in $PM_{2.5}$ levels and 8.6% and 16.5% reduction in PM_{10} levels in 2018 over 2017 and 2016 respectively. [Refer to the Statement-II appended to answer to USQ No. 162 (Part b)].

Polluted river stretches in Andhra Pradesh

189. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that number of polluted river stretches in the State of Andhra Pradesh has increased over the years;

(b) if so, the details thereof;

(c) whether Government will come forward to set up more Sewage Treatment Plants in these polluted stretches by allocating special funds;

(d) if so, the details thereof; and

(e) if not, reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Central Pollution Control Board (CPCB) in association with the State Pollution Control Boards (SPCBs) is monitoring the water quality of rivers on a regular basis. As per report of CPCB published in September, 2018, five river stretches of river Godavari (Rayanpeta to Rajahmundry), river Krishna (Amravathi to Hamsala Deevi), river Tungabhadra (Manthralayam to Bavapuram), river Nagavali (Along Thotapalli), and river Kundu (Nandyal to Madduru) in Andhra Pradesh have been identified as polluted based on Bio-chemical Oxygen Demand (BOD) level in rivers (a key indicator of organic pollution).

(c) to (e) The Ministry supplements the efforts of the State Governments by providing financial assistance for taking up works relating to interception and diversion of raw sewage, laying of sewer lines, setting up of sewage treatment plants, low cost sanitation facilities, improved wood crematoria, river front/bathing ghat development, etc. Project proposals are received from the State Governments from time to time for taking up pollution abatement works in towns along various rivers, and are considered for financial assistance under the NRCP subject to their conformity with the scheme guidelines, pollution status, prioritisation, appraisal by independent institutions and availability of Plan funds.

For pollution abatement of river Godavari at Rajahmundry in Andhra Pradesh, schemes pertaining to interception and diversion of sewage, sewage treatment plant, low cost sanitation, river front development and crematoria have been implemented at a sanctioned cost of ₹ 21.79 crore and sewage treatment capacity of 30 mld (million litres per day) has been created in the town under the NRCP.

A budget allocation of ₹ 196.00 crore has been made in the current financial year 2019-20 for taking up river pollution abatement works in various States under NRCP. However, during the last three years, no proposal has been received from Government of Andhra Pradesh for financial assistance for pollution abatement works in identified polluted river stretches under the NRCP scheme.

Loss of green cover

190. SHRI MAJEED MEMON: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that in Gurgaon 9,100 trees were cut in 2016-17 while Bhopal lost 26 per cent of its forest cover between 2009 and 2019 and Chennai is losing its green cover at the rate of 2 per cent every year;

(b) if so, hectares of forest land diverted for various land projects from 2014 till date; and

(c) whether it is also a fact that according to Comptroller and Auditor General report compensatory afforestation has not happened in many areas?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Sir, as per the information provided by the Haryana Government, permission for cutting of 7336 trees in Gurgaon District were granted by the Forest Department and 6337 trees were cut by Haryana Forest Development Corporation during 2016-17. As per latest India State of Forest

Report (ISFR)-2017 published by Forest Survey of India, Dehradun, the total forest cover in Bhopal is 354 square kilometre and as per ISFR-2009, the total forest cover in Bhopal was 366 square kilometre which shows a decrease of 12 square kilometre indicating a 3.28% decrease in forest cover. As per ISFR-2017, the total forest cover in Chennai is 14 square kilometre and as per ISFR-2009, the total forest cover in Chennai was 9 square kilometre which shows an increase of 5 square kilometre. As such, Chennai has increased its green cover.

Forest Survey of India, Dehradun an organisation under this Ministry, carries out the assessment of forest cover of the country biennially and the findings are published in India State of Forest Report. As per India State of Forest Report 2017, there is an increase of 8, 021 sq. km. in the total forest and tree cover of the country, compared to the previous assessment in 2015. The total forest and tree cover is 24.39 per cent of the geographical area of the country.

(b) Under Forest Conservation (FC) Act, 1980, a total of 111457.10 hectare of forest land has been diverted for various developmental activities in the country from 01.01.2014 to 19.06.2019. Details of State-wise area diverted are given in the Statement-I (*See* below).

To compensate the loss of forest for development works, compensatory afforestation is undertaken on non-forest land and degraded forest land from the funds collected from the user agencies and deposited in the Compensatory Afforestation Fund. In addition net present value of the forest land diverted is also deposited in Compensatory Afforestation Fund and utilized for additional afforestation and allied forestry activities for eco-restoration of the loss due to forest diversion. The Compensatory afforestation has been done over 3528.06 sq. km. during 2006-2018 from Compensatory Afforestation Fund contributing to increase in forest cover in the country as per the details given Statement-II (*See* below).

(c) The Comptroller and Auditor General in its Report No. 21 of 2013 on Compensatory Afforestation in India reported that compensatory afforestation over 57014.6 hectare of non-forest land and degraded forest land and 49 kilometre on strip forest land has been achieved during 2006-2012. However, as per record available compensatory afforestation has been done over 352805.8 hectares of non-forest land and degraded forest land and 888 kilometres on strip forest land in various States during 2006-2018.

Statement-I

Details showing total area diverted (State-wise) for forest land under FC Act, 1980

Category: All Categories During the Period : 01.01.2014 to 19.06.2019

Sl. No.	State/UT	Approved	
		No. of Cases	Total Land Diverted (in hectare)
1	2	3	4
1.	Andaman and Nicobar Islands	8	24.19
2.	Andhra Pradesh	46	4369.26
3.	Arunachal Pradesh	28	1086.34
4.	Assam	1	1.00
5.	Bihar	159	1656.14
6.	Chandigarh	3	40.25
7.	Chhattisgarh	48	7492.48
8.	Dadra and Nagar Haveli	10	5.41
9.	Daman and Diu	0	0.00
10.	Delhi	4	15.15
11.	Goa	9	43.68
12.	Gujarat	177	2393.71
13.	Haryana	1221	1871.86
14.	Himachal Pradesh	155	1507.78
15.	Jammu and Kashmir	0	0.00
16.	Jharkhand	44	4156.21
17.	Karnataka	74	1223.15
18.	Kerala	10	29.66
19.	Lakshadweep	0	0.00
20.	Madhya Pradesh	382	41514.82
21.	Maharashtra	48	6784.69
22.	Manipur	10	776.90
23.	Meghalaya	2	142.93
24.	Mizoram	2	74.73

1	2	3	4
25.	Nagaland	0	0.00
26.	Odisha	102	13609.26
27.	Puducherry	0	0.00
26.	Punjab	893	1850.14
27.	Rajasthan	106	5329.36
28.	Sikkim	17	84.33
29.	Tamil Nadu	20	575.80
30.	Telangana	38	10375.61
31.	Tripura	14	118.31
32.	Uttar Pradesh	11	734.38
33.	Uttarakhand	311	3155.14
34.	West Bengal	15	414.42
	TOTAL	3968	111457.10

Statement-II

Status of Compensatory Afforestation undertaken

State	Compensatory Afforestation	
	Hectare	Kilometre
1	2	3
Andhra Pradesh	6574	
Andaman and Nicobar Islands	47	
Arunachal Pradesh	12678	
Assam	4130	
Bihar	3109	603.83
Chandigarh	65	
Chhattisgarh	33473	
Delhi	129	
Goa	498	7
Gujarat	16450	
Haryana	4707	
Himachal Pradesh	12607	

1	2	3
Jammu and Kashmir	20659	
Jharkhand	27048	277.747
Karnataka	11075	
Kerala	324	
Madhya Pradesh	21897	
Maharashtra	25294	
Manipur	5299	
Meghalaya	2912	
Mizoram	2905	
Odisha	58620	
Punjab	9209	
Rajasthan	22491	
Sikkim	3930	
Tamil Nadu	1185	
Telangana	9197	
Tripura	2743	
Uttar Pradesh	14129	
Uttarakhand	18577	
West Bengal	845	
TOTAL	352806	888.577

Environmental pollution due to coal mining

191. SHRI DHIRAJ PRASAD SAHU: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government is aware that the production of coal may lead to rise of dust particles in air and water pollution specially in Chandwa road in Jharkhand;

(b) if so, the action taken by Government for minimizing of dust produced by coal mining and for recycling of water; and

(c) whether Government is considering any special package to control air pollution caused by coal mining in Jharkhand and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST

AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) Different coal mining operations namely, drilling, blasting and material handling contribute to dust generation and water pollution. Transportation of coal by uncovered trucks, also adds to dust generation along roads.

As mandated under the Environment Impact Assessment (EIA) Notification, 2006, under the Environment (Protection) Act, 1986, coal mining projects are required to undertake EIA studies and prepare Environment Management Plan for obtaining environmental clearances from the concerned regulatory authorities. Different measures to control dust/emissions and water pollution, as proposed by the project proponentare examined by the sectoral Expert Appraisal Committee (EAC) for their efficacy and adequacy and suitable conditions are imposed accordingly while granting environment clearances to coal mining projects.

(c) The environmental clearance conditions prescribed for coal mines in Jharkhand address the issue of air pollution. Further, to control air pollution in identified cities in the country, including Dhanbad in Jharkhand, the Central Government has launched National Clean Air Programme (NCAP) with the mandate to meet the prescribed annual average ambient air quality standards at all locations in the country within the stipulated time-frame. Under the NCAP, an amount of ₹ 10 crore has been earmarked for Dhanbad in Jharkhand.

Air quality and effectiveness of pollution control programmes

192. DR. ASHOK BAJPAI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that no significant improvement is found in air quality even after pollution control programmes being implemented so far;

(b) if so, whether Government is planning to have a fresh look at the problem; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Continuous Ambient Air Quality Monitoring Stations (CAAQMS) data indicated general improvement in Air Quality Index (AQI) of Delhi in 2018, despite usual seasonal pattern wherein minimum pollutant levels are observed during monsoon, moderate levels during summers and high concentration of pollutants in winters. Overall improvement in air quality of Delhi was noted in 2018 (January-December, 2018) as compared to

2017 (Jan.-Dec., 2017). Number of 'Good' to 'Moderate' days has increased to 159 in 2018, as compared to 152 in 2017, and number of 'Poor' to 'Severe' days has reduced to 206, compared to 213 in 2017. In Delhi, there is 14.8% reduction in $PM_{2.5}$ levels and 16.5% reduction in PM_{10} levels in 2018 over 2016 [Refer to the Statement-II appended to answer to USQ No. 162 (Part b)].

On the basis of last five year ambient air quality data (2014-2018), the parameter-wise trends are as follows:–

- **SO_2:** The analysis of five-year data reveals that 39 cities showed a decreasing trend, 42 cities showed steady trend, 38 cities showed increasing trend and 137 cities showed fluctuating trend. However, all the cities were within the National Standard.
- **NO_2:** Ambient Air Quality data with respect to NO_2 reveals that 29 cities showed a decreasing trend, 7 cities showed steady trend, 46 cities showed increasing trend and 174 cities showed fluctuating trend. However, most of the cities were within the National Standard.
- **PM_{10}:** With respect to PM_{10}, ambient air quality data of last five year reveals that 18 cities showed a decreasing trend, 28 cities showed increasing trend and 216 cities showed fluctuating trend.
- **$PM_{2.5}$:** Ambient Air Quality data with respect to $PM_{2.5}$ reveals that 12 cities showed a decreasing trend, 12 cities showed an increasing trend and 56 cities showed fluctuating trend.

(b) and (c) The Central Government has taken a number of regulatory measures for prevention, control and abatement of air pollution in the country.

Action Plans for Improvement of Air Quality in Delhi NCR:

(i) Graded Response Action Plan (GRAP) was notified on January 12, 2017, for prevention, control and abatement of air pollution in Delhi and NCR. It identifies graded measures and implementing agencies for response to four AQI categories, namely, Moderate to Poor, Very Poor, Severe and Severe + or Emergency.

(ii) The Central Government has notified a Comprehensive Action Plan (CAP) in 2018 identifying timelines and implementing agencies for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR.

Action Plans for Improvement of Air Quality of Other Cities:

(i) Ministry of Environment, Forest and Climate Change has launched National

Clean Air Programme (NCAP) in January, 2019 to tackle the problem of air pollution in a comprehensive manner with targets to achieve 20 to 30% reduction in PM_{10} and $PM_{2.5}$ concentrations by 2024. This is keeping 2017 as the base year for the comparison of concentration. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution and enhancing public awareness and capacity building measures.

(ii) 102 non-attainment cities have been identified based on ambient air quality data for the period 2011-15 and WHO report 2014/2018. A total of 86 city specific action plans have been approved for ground implementation.

The Central Government has taken several measures for prevention, control and abatement of air pollution in Delhi. These include:–

Monitoring

- Setting up of monitoring network for assessment of ambient air quality.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from 1st April, 2020 in the rest of the country.
- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Streamlining the issuance of Pollution Under Control Certificate.
- Environment Protection Charges (EPC) have been imposed on diesel vehicles with engine capacity of 2000 cc and above in Delhi NCR.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.

- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time to time.
- Ban on petcoke and furnace oil - monitoring of use of petcoke in Lime Kilns/Cement Kilns and Calcium Carbide Industry in Delhi and NCR States.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for *in-situ* management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, biomedical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

Public Outreach

- Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb., 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.
- Ministry is promoting peoples' participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.
- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR [through 'Sameer App', 'Emails' (*aircomplaints.cpcb@gov.in*) and 'Social Media Networks' (Facebook and Twitter)] etc.

Steps taken to improve the air quality index in Uttar Pradesh

193. SHRI SANJAY SETH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that the cities of Varanasi and Lucknow have recorded worse air quality levels than Delhi-NCR in the last six months with Varanasi recording zero good quality air days;

(b) whether Government has installed any air purifiers in the public areas in such cities;

(c) whether Government plans to check the biomass burning and traffic congestion in Varanasi to control the hazardous emission; and

(d) details of other steps being taken to improve the air quality index in Uttar Pradesh?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Month-wise comparative Air Quality Index status of Delhi-NCR, Lucknow and Varanasi is given in the Statement (*See* below).

(b) 54 units Air Purification Units (WAYU) has been installed at 5 Traffic Junction in Delhi as pilot project to assess mitigation measures of air pollution.

(c) and (d) The National Clean Air Programme (NCAP), a Central Sector Scheme, a time bound national level strategy to tackle air pollution problem across the country in a comprehensive manner has been launched. 102 non-attainment cities for formulation and implementation of city specific action plans under NCAP have been identified. The non-attainment cities in Uttar Pradesh—Agra, Allahabad, Anpara, Bareily, Firozabad, Gajraula, Ghaziabad, Jhansi, Kanpur, Khurja, Lucknow, Moradabad, Noida, Raebareli and Varanasi, are part of NCAP. The city action plan of Varanasi submitted by Uttar Pradesh State Government has been approved by Central Pollution Control Board and our Ministry has sanctioned ₹ 10 crores in the current year for following components:–

(i) Public awareness and capacity building activities,

(ii) Source apportionment study,

(iii) Mechanical street sweepers,

(iv) Water sprinklers,

(v) Mobile Enforcement Units,

(vi) Preparation for plan for creation of green buffers using wind rose data for various pollution sources by UPPCB,

(vii) Tree plantation, greening activities and development of City Forest in open areas, premises, parks and road side lands along with establishment of nurseries and plant raising, and

(viii) Construction and Demolition Waste Management Facility.

Further, the cities of Agra, Kanpur, Lucknow, and Allahabad with million plus population and PM10>90µg/m³ were identified for priority action and funding of ₹ 10 crores each in the current year. For the remaining non-attainment cities in Uttar Pradesh, funding of ₹ 10 lakhs per city for cities with population less than 5 lakhs and ₹ 20 lakhs per city with a population of 5 to10 lakhs have been sanctioned.

Statement

Month-wise comparative Air Quality Index status of Delhi-NCR, Lucknow and Varanasi month-wise

AQI Categories	Range	Delhi	Faridabad	Ghaziabad	Gurgaon	Noida	Lucknow	Varanasi
December, 2018								
Good	(0–50)	*	*	*	*	*	*	*
Satisfactory	(51–100)	*	*	*	*	*	*	*
Moderate	(101–200)	1	*	1	9	1	*	*
Poor	(201–300)	4	6	2	10	3	5	*
Very Poor	(301–400)	18	19	8	6	18	26	28
Severe	(>401)	8	6	19	2	9	*	1
January, 2019								
Good	(0–50)	*	*	*	*	*	*	*
Satisfactory	(51–100)	*	1	*	1	1	*	*
Moderate	(101–200)	2	1	2	5	2	4	3
Poor	(201–300)	9	7	10	12	9	9	7
Very Poor	(301–400)	12	11	7	9	8	16	18
Severe	(>401)	7	7	11	2	10	2	3
February, 2019								
Good	(0–50)	*	*	*	*	*	*	*

Satisfactory	(51–100)	1	4	1	5	2	1	*
Moderate	(101–200)	9	11	7	8	7	9	3
Poor	(201–300)	10	4	8	12	10	13	12
Very Poor	(301–400)	8	2	9	2	7	5	12
Severe	(>401)	*	*	1	*	1	*	*
March, 2019								
Good	(0–50)	*	*	*	*	*	*	*
Satisfactory	(51–100)	*	1	*	7	*	1	*
Moderate	(101–200)	20	21	15	19	19	13	6
Poor	(201–300)	11	5	16	4	12	17	23
Very Poor	(301–400)	*	*	*	*	*	*	1
Severe	(>401)	*	*	*	*	*	*	*
April, 2019								
Good	(0–50)	*	*	*	1	*	*	*
Satisfactory	(51–100)	1	*	*	1	2	2	*
Moderate	(101–200)	11	15	5	11	12	13	6
Poor	(201–300)	17	10	19	14	16	13	18
Very Poor	(301–400)	1	2	6	*	*	2	6
Severe	(>401)	*	*	*	*	*	*	*

AQI Categories	Range	Delhi	Faridabad	Ghaziabad	Gurgaon	Noida	Lucknow	Varanasi
May, 2019								
Good	(0–50)	*	*	*	*	*	*	*
Satisfactory	(51–100)	*	*	*	2	1	*	*
Moderate	(101–200)	15	17	7	13	16	24	6
Poor	(201–300)	12	10	12	10	6	6	21
Very Poor	(301–400)	4	2	10	5	8	1	3
Severe	(>401)	*	*	2	*	*	*	*

Forest Land Acquisition without consent

194. SHRI SANJAY SETH: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to State:

(a) whether it is a fact that the forest land in being diverted for mining or other industrial purposes in Chhattisgarh, Odisha, Uttar Pradesh, etc. without the consent of tribals and forest dwellers; and

(b) if so, the manner in which the forest clearance application is being approved without consulting the stakeholders?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) No. Sir. No forest land proposed for diversion for mining or other industrial purposes is considered or approved for diversion without certificate of compliance under "The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006" by the competent authority in the State.

Pollution in the rivers of Tamil Nadu

195. DR. R. LAKSHMANAN: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) the details of polluted stretches of rivers in the State of Tamil Nadu, as per the report of the Central Pollution Control Board (CPCB), 2018; and

(b) the details of Sewage Treatment Plants (STPs) that have been set up in the polluted stretches of rivers in the State of Tamil Nadu, subsequent to publication of CPCB report in 2018?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) Central Pollution Control Board (CPCB) in association with the State Pollution Control Board (SPCBs) is monitoring the water quality of rivers on a regular basis. As per a report published by CPCB in September, 2018, the stretches of river Cauvery (Mettur to Mayiladuthurai), Sarabanga river (Thathayampatti to T. Konagapadi), Thirumanimuthar river (Salem to Papparapatti), Vasista river (Manivilundhan to Thiyaganur), Bhavani river (Sirumugai to Kalingarayan) and Tambirapani river (Pappankulam to Toarumuganeri) in Tamil Nadu have been identified as polluted based on Bio-chemical Oxygen Demand (BOD) level in rivers, a key indicator of organic pollution.

(b) Pollution abatement of rivers and water bodies is a continuous and ongoing

process. It is the responsibility of the State Governments/concerned local bodies to set up facilities for collection, transportation and treatment of sewage being generated and ensure that untreated sewage does not fall into the rivers and water bodies, thereby polluting them. This Ministry has been supplementing the efforts of the State Governments in abatement of pollution in identified stretches of various rivers under the scheme of National River Conservation Plan (NRCP) and conservation and management of lakes and wetlands under a separate scheme of National Plan for Conservation of Aquatic Eco-system (NPCA), on a cost sharing basis between the Central and State Governments.

Financial assistance has been provided to the State of Tamil Nadu in 13 towns, at a sanction cost of ₹ 905.78 crores till date. Sewage Treatment Capacity of 477.66 mld and 15 STPs has been created so far.

India's record in environmental protection

196. SHRI PRABHAT JHA: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether it is a fact that India's current performance with regard to environmental protection is not desirable with reference to global standards; and

(b) if so, the details thereof and the special policy based steps proposed to be taken by Government in coming times?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Central Government has taken a number of regulatory measures for prevention, control and abatement of air pollution in the country.

Action Plans for Improvement of Air Quality in Delhi NCR:–

(i) Graded Response Action Plan (GRAP) was notified on January 12, 2017, for prevention, control and abatement of air pollution in Delhi and NCR. It identifies graded measures and implementing agencies for response to four AQI categories, namely, Moderate to Poor, Very Poor, Severe and Severe + or Emergency.

(ii) The Central Government has notified a Comprehensive Action Plan (CAP) in 2018 identifying timelines and implementing agencies for actions identified for prevention, control and mitigation of air pollution in Delhi and NCR.

† Original notice of the question was received in Hindi.

Action Plans for Improvement of Air Quality of Other Cities:

(i) Ministry of Environment, Forest and Climate Change has launched National Clean Air Programme (NCAP) in January, 2019 to tackle the problem of air pollution in a comprehensive manner with targets to achieve 20 to 30% reduction in PM_{10} and $PM_{2.5}$ concentrations by 2024. This is keeping 2017 as the base year for the comparison of concentration. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution and enhancing public awareness and capacity building measures.

(ii) 102 non-attainment cities have been identified based on ambient air quality data for the period 2011-15 and WHO report 2014/2018. A total of 86 city specific action plans have been approved for ground implementation.

Monitoring

- Setting up of monitoring network for assessment of ambient air quality. Presently, ambient air quality is being monitored at 779 locations covering 339 cities in 29 States and 6 Union Territories across the country under National Air Quality Monitoring Programme (NAMP). Further 170 CAAQMS stations for online real time monitoring have been established.
- Notification of National Ambient Air Quality Standards.
- Launch of National Air Quality Index.
- Implementation of Air Quality Early Warning System for Delhi in October, 2018 in association with Ministry of Earth Sciences (MoES).

Transport

- Leapfrogging from BS-IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from by 1st April, 2020 in the rest of the country.
- Introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending.
- Promotion of public transport and improvements in roads and building of more bridges to ease congestion on roads.
- Operationalisation of Eastern Peripheral Expressway and Western Peripheral Expressway to divert non-destined traffic from Delhi.
- Streamlining the issuance of Pollution Under Control Certificate.
- Environment Protection Charges (EPC) have been imposed on diesel vehicles with engine capacity of 2000cc and above in Delhi NCR.

Industry

- Badarpur thermal power plant has been closed from 15th October, 2018.
- All brick kilns have been shifted to zig-zag technology in Delhi and NCR.
- Installation of on-line continuous (24x7) monitoring devices all red category industries in Delhi and NCR.
- Revision of emission standards for industrial sectors from time-to-time.
- Ban on pet coke and furnace oil - monitoring of use of pet coke in Lime Kilns/Cement Kilns and Calcium Carbide Industry in Delhi and NCR States.

Biomass and Solid Waste

- A new Central Sector Scheme on 'Promotion of Agricultural Mechanization for *in-situ* management of Crop Residue in the States of Punjab, Haryana, Uttar Pradesh and NCT of Delhi' for the period from 2018-19 and 2019-20 has been launched.
- Banning of burning of biomass.
- 3 Waste-to-Energy (W-t-E) plants are currently operational in Delhi with a total capacity of 5100 Tonnes Per Day (TPD).
- Notifications of 6 waste management rules covering solid waste, plastic waste, e-waste, biomedical waste, C&D waste and hazardous wastes issued in 2016.

Dust

- Notifications regarding dust mitigation measures for construction and demolition activities.
- Number of mechanised road sweeping machines has been increased significantly and presently 60 machines are deployed for cleaning of roads in Delhi.

Public Outreach

- Ministry of Environment, Forest and Climate Change and Delhi Government launched Clean Air for Delhi Campaign from 10th – 23rd Feb., 2018 and to check air polluting activities pre and post Diwali, a special campaign called "Clean Air Campaign" during November 01, 2018 to November 10, 2018.
- Ministry is promoting peoples participation and awareness building among citizens for environmental conservation through Green Goods Deeds that focus on promotion of cycling, saving water and electricity, growing trees, proper maintenance of vehicles, following of lane discipline and reducing congestion on roads by car pooling etc.

- Development of mechanism for redressal of public complaints regarding air pollution issues in Delhi and NCR [(through 'Sameer App', 'Emails' (*aircomplaints.cpcb@gov.in*) and 'Social Media Networks' (Facebook and Twitter)] etc.

With regards to prevention and control of water pollution, several measures have been taken:–

- Directions have been issued under Section 5 of the Environment (Protection) Act, 1986 regarding 'Treatment and Utilization of Sewage for Restoration of Water Quality of River' to Municipal Corporations of 46 Metropolitan cities and 20 State Capitals.
- Directions have been issued under Section18 (1) (b) of the Water (Prevention and Control of Pollution) Act, 1974 to SPCBs/PCCs regarding treatment and utilization of sewage.
- The continuous water quality monitoring systems have been established on industrial units in the country for getting real time information on the effluent quality and non-complying unit were identify and action taken.
- 40% increase (2500 to 3500) in manual and 360% (10-46) increase in Real Time Water Quality Monitoring stations during the last five years.
- Stipulation of general discharge standards and industry specific effluent discharge standards under Environment (Protection) Rules, 1986 so as to prevent pollution of the water bodies.
- Indicative guidelines for restoration of water bodies issued as a guidance to the stakeholders for ensuring restoration/rejuvenation of water bodies.

Protection and conservation of Western Ghats

197. SHRI SAMBHAJI CHHATRAPATI: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Western Ghats declared as World Heritage Natural Site is under severe threat due to construction activities, infrastructure development, tree felling, expansion of cities and towns, increased agricultural activities etc;

(b) action Government has taken on the recommendations of Dr. Kasturirangan led Committee on Western Ghats constituted by Government;

(c) amount of funds allocated by Government for protection and conservation of this World Heritage Natural Site; and

(d) whether any action to stop illegal mining, protection of areas from where the rivers originate and preservation of ecosystem has been taken?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (SHRI BABUL SUPRIYO): (a) and (b) The Western Ghats covers area falling in Eco-Sensitive Areas (ESAs) in the States of Kerala, Tamil Nadu, Karnataka, Goa, Maharashtra and Gujarat. Keeping in view of the importance of area, Western Ghats have been designated as National Parks/Wildlife Sanctuaries/ Reserved Forests, wherein construction activities, infrastructure development, tree felling, expansion of cities and towns, increased agricultural activities etc. are not permitted.

The Ministry of Environment, Forest and Climate Change (MoEF&CC) has taken action on the recommendations of High Level Working Group (HLWG) report headed by Dr. Kasturirangan. This Ministry in principle accepted the HLWG report, which recommended prohibition or regulation of identified projects and activities in the Eco-Sensitive Areas (ESA), which have interventionist and destructive impacts on natural ecosystems. Based on the recommendation of the HLWG, the MoEF& CC issued directions under Section 5 of Environment (Protection) Act, 1986 *vide* Order dated 13.11.2013 to respective State Governments of the Western Ghats regions to prohibit five categories of new and/or expansion projects/activities in the ESA of the Western Ghats, namely (i) Mining, quarrying and sand mining, (ii) Thermal Power Plants, (iii) Building and construction projects of 20,000 square meter area and above, (iv) Township and area development projects with an area of 50 hectare and above and/or with built up area of 1,50,000 square meter and above, and (v) Red category of industries.

In order to follow a coherent and consistent approach in notifying the ESA of the Western Ghats, Ministry had interactions with all the States of Western Ghats region at various levels from the year 2015-16 till date. Draft notification of Western Ghats has been re-published on 3.10.2018.

(c) Funds released by the MoEF&CC are given in the Statement (*See* below).

(d) The concerned department of State Government is empowered to take appropriate action against illegal mining as per the provision under section 23 (c) of Mines and Minerals (Development and Regulation) Act, 1957. However, any operating mines which has not taken/granted prior environmental clearance from regulatory authority within the provision of Environmental Impact Assessment notification, 2006 is considered as unlawful activity/illegal mining.

Statement

(A) Funds released in last three years for Biosphere Reserve (BR) falling in the Western Ghats

(₹ in lakh)

Biosphere Reserve/Fund Released	2016-17	2017-18	2018-19
Nilgiri BR	56.62	142.534	95.864
Agasthiarmalai BR	137.656	192.6293	142.953
TOTAL	194.276	335.1633	238.817

(B) Funds released in last three years for National Parks (NP)/Wildlife Sanctuaries (WLS) falling in Western Ghats

(₹ in lakh)

Name of Wildlife Sanctuaries/ National Parks	2016-17	2017-18	2018-19
Shendurney WLS	36.68	41.34	44.844
Neyyar WlS	30.96	37.452	40.0032
Peppara WLS	28.28	32.606	34.488
Eravikulam National Park	34.89	41.448	55.866
Chinnar WLS	28.95	33.222	34.842
Silent Valley NP	63.78	65.964	77.37
Mukurti NP	0.00	13.83	18.975
Pushpagiri WLS	13.45	16.69	23.4636
Brahmagiri WLS	16.82	23.36	35.10
Talacuvery WLS	9.07	11.59	16.6689
Alaram WLS	35.37	41.586	49.104
Kudremukh WLS	27.58	28.16	36.0621
Someshwara WLS	13.28	16.98	23.7594
Radhanagari WLS	30.53	79.236	84.972
TOTAL	369.64	483.464	575.5182

(C) Funds released in last three years for Tiger Reserves falling in Western Ghats

(₹ in lakh)

Tiger Reserve	2016-17	2017-18	2018-19
Kalakad-Mundanthurai Tiger Reserve	183.42	207.26	290.31
Periyar Tiger Reserve	429.65	366.10	365.75
Parambikulam Tiger Reserve	350.58	270.31	287.28
Sahyadri Tiger Reserve	257.19	286.91	386.06
TOTAL	1220.84	1130.58	1329.4

Sale of stakes of State owned companies

198. SHRI JOSE K. MANI: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has planned to swiftly proceed with the strategic stake sale in at least ten State owned companies for rebooting the economy;

(b) whether this exercise is likely to mop up ₹ 90,000 crores from disinvestment proceeds in the current financial year; and

(c) whether Government has already the necessary approval for selling stakes in about 24 companies including the national flag carrier Air India?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) and (b) Department of Investment and Public Asset Management (DIPAM) has informed that the Government has given 'in-principle' approval for strategic disinvestment of 28 CPSEs including Subsidiaries, Units and Joint Ventures with sale of majority stake of Government of India and transfer of management control. The proceeds from strategic sale will depend on various factors, including market conditions, at the time of actual sale.

(c) Yes, Sir.

Revival of closed PSUs

199. SHRI RIPUN BORA: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government is aware that two Public Sector Undertakings (PSUs) namely Panchgram Paper Mill and Jagiroad Paper Mill of Assam have been closed down;

(b) if so, the steps taken by Government or proposed to be taken to revive above mentioned two PSUs;

(c) details of plans of Government for compensating a large number of employees of the above two PSUs who are struggling for the last four years without getting their salaries; and

(d) details of the proposal of Government on the other PSUs of country which are under Board for Industrial and Financial Reconstruction and proposed to be closed down?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) to (c) Cachar Paper Mill, Panchgram and Nagaon Paper Mill, Jagiroad are mills of Hindustan Paper Corporation Limited (HPC) in Assam, these are presently non-operational. The National Company Law Tribunal (NCLT) through an order dated 13.06.2018 directed initiation of Corporate Insolvency Resolution Process (CIRP) under the Insolvency and Bankruptcy Code (IBC), 2016 against HPC.

Thereafter, as per the provisions of IBC, the Board of Directors of HPC stands suspended and a Resolution Professional (RP) and a Committee of Creditors have been appointed for HPC.

The Chairman and Managing Director, HPC had filed an appeal in the National Company Law Appellate Tribunal (NCLAT) against the aforementioned order dated 13.06.2018 of NCLT, however, the said appeal was dismissed by Appellate Tribunal *vide* order dated 08.01.2019.

The NCLT, during the hearing of the case on 02.05.2019, has ordered for the liquidation of HPC.

(d) The Board for Industrial and Financial Reconstruction (BIFR) has been dissolved, all pending cases before BIFR stand abated.

Privatisation of Public Enterprises

200. DR. L. HANUMANTHAIAH: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of number of Public Enterprises in the country;

(b) the number of loss-making enterprises;

(c) the number of Navratna Companies and whether there is any move to

privatize these companies; and

(d) whether the Navratna Companies have been privatized, if so, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) and (b) As per Public Enterprises Survey 2017-18 that was laid in the Parliament on 27.12.2018, there were 339 Central Public Sector Enterprises (CPSEs) as on 31.03.2018, out of which 257 were in operation and 82 were under construction. Of the 257 operating CPSEs, 71 CPSEs had incurred losses during 2017-18.

(c) and (d) There were 16 Navratna CPSE as on 31.3.2018. Out of these, the strategic disinvestment has been completed in two CPSEs namely, Hindustan Petroleum Corporation Ltd. and Rural Electrification Corporation Limited. At present there is no proposal for strategic disinvestment of other Navratna CPSEs.

CPSEs in Karnataka

201. SHRI G.C. CHANDRASHEKHAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the details of Central Public Sector Enterprises (CPSEs) established in Karnataka till date;

(b) whether Government has identified land for disposal regarding those CPSEs that have been earmarked for closure;

(c) if so, the details thereof including the guidelines issued for disposal of land and the current status of the same;

(d) the details regarding proceeds realized from disposal of assets of such CPSEs; and

(e) other new initiatives taken by Government for CPSEs during the last three years?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) As per information available in the Public Enterprises Survey 2017-18 that was laid on the Table of both the Houses of Parliament on 27.12.2018, there are 19 operating Central Public Sector Enterprises (CPSEs) which have registered office in the State of Karnataka as on 31.3.2018. Details of such CPSEs are given in Statement-I (*See* below).

(b) to (d) As per the information available with DPE, out of these 19 CPSEs, 3 CPSEs namely HMT Watches Ltd., STCL Ltd. and Tungabhadra Steel Products Ltd. having registered office in the State of Karnataka have been approved for closure by the Government. The detail of status of disposal of land of these three CPSEs is given in Statement-II (*See* below).

DPE, being a nodal Ministry for all CPSEs, has issued guidelines on 14.6.2018 to all the administrative Ministries/Departments of CPSEs on time bound closure of sick/loss making CPSEs and disposal of their movable and immovable assets. As per these guidelines, the administrative Ministry/Department/CPSE in consultation with Land Management Agency (LMA) identifies/undertakes sale/transfer of land of CPSE under closure. DPE does not Centrally maintain data on disposal of land and other assets of CPSEs and amount realized thereof.

(e) DPE coordinated a year-long broad based consultative exercise for redefining the role and functioning of CPSEs in the context of broad Vision of New India 2022 which culminated in the first ever CPSE Conclave held on 9th April, 2018 in New Delhi. The conclave came up with key challenges for the CPSEs to focus on, namely, (i) maximising geo-strategic reach of CPSEs, (ii) minimizing import bill of the country, (iii) Integration of Innovation and Research amongst CPSEs, etc. The CPSEs have prepared their action plans accordingly.

Further, in order to bring in systematic improvement in the functioning of CPSEs, an advisory has been issued by DPE on 16.1.2019 on professionalization of below Board level management in CPSEs.

Statement-I

List of CPSEs having registered office in the State of Karnataka

Sl. No.	Name of the Ministry/Department/CPSEs
	Department of Space
1.	Antrix Corporation Ltd.
	Department of Pharmaceuticals
2.	Karnataka Antibiotics and Pharmaceuticals Ltd.
	Department of Commerce
3.	Karnataka Trade Promotion Organisation
4.	STCL Ltd.
	Department of Telecommunications
5.	ITI Ltd.

Sl. No.	Name of the Ministry/Department/CPSEs
	Department of Defence Production
6.	BEL-Thales Systems Ltd.
7.	BEML Ltd.
8.	Bharat Electronics Ltd.
9.	Hindustan Aeronautics Ltd.
10.	Naini Aerospace Ltd.
11.	Vignyan Industries Ltd.
	Department of Heavy Industries
12.	HMT (International) Ltd.
13.	HMT Ltd.
14.	HMT Machine Tools Ltd.
15.	HMT Watches Ltd.
16.	Tungabhadra Steel Products Ltd.
	Ministry of Petroleum and Natural Gas
17.	Mangalore Refinery and Petrochemicals Ltd.
18.	ONGC Mangalore Petrochemicals Ltd.
	Ministry of Steel
19.	KIOCL Ltd.

Statement-II

Details of land assets of 3 CPSEs having (registered office in the State of Karnataka) approved for closure by the Government

Sl. No.	CPSE	Total extent of land	Status of disposal
Department of Heavy Industry			
1.	HMT Watches Limited	The Company has 301.69 acres of land of which 209.39 acres is in Bangalore and Tumkur and 92.30 acres in Ranibagh. The entire 209.39 acres of land at Bangalore and Tumkur is freehold. At	Transfer of 109 acres of land at Tumkur to ISRO has been completed and possession handed over. Sale proceeds have been transferred to GoI. For disposal of land at Bangalore, NoC from Government of Karnataka

Sl. No.	CPSE	Total extent of land	Status of disposal
		Ranibagh, 45.62 acres is freehold and the remaining 46.68 acres land is leasehold.	is being pursued. An issue regarding forest classification of land has to be resolved by State Government. As regards, the land at Ranibagh, the State Government of Uttarakhand was requested to take back the leasehold land. For sale of freehold land at Ranibagh, NBCC, the LMA, has floated tender for sale.
2.	Tunghbhadra Steel Products Limited	83.68 acres (83.68 acres-freehold)	The company has handed over Malaprabha Mini Hydel Project to Government of Karnataka. The sale of entire 83.68 acres of land to Karnataka Housing Board has been completed.
Department of Commerce			
3.	STCL Limited	15.7 acres (15.7 acres-freehold)	The property belonging to STCL has been attached by consortium of Banks headed by SBI under SARFAESI Act, 2002.

Status of heavy industries in Kerala

202. SHRI K. SOMAPRASAD: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) the number of new heavy industrial units started between 2014 and 2019 year-wise and total employment generated in each units;

(b) whether any proposal for heavy industrial units have been received from Kerala Government; and

(c) if so, the details of the project and present status?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES

(SHRI ARVIND GANPAT SAWANT): (a) to (c) Department of Heavy Industry has already looking after 31 CPSE's which are Heavy Industries set up by Government over the years. However, setting up of industry is a State subject and role of this Department/ Ministry is confined to administration of the CPSEs under its administrative charge. The Department does not maintain any centralized data pertaining to number of heavy industrial units and total employment generated in each unit.

Slump in car manufacturing industry

203. SHRI A. VIJAYAKUMAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government is aware that there is a slump in car manufacturing industry and its sales in recent months;

(b) if so, the details thereof; and

(c) the initiatives taken to improve the condition of car manufacturing industries in the country?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) to (c) Yes, Sir. The Government is aware that the auto sector which has been growing at approximately 7-8 % per annum has witnessed a slump in car manufacturing since July, 2018.

While, during the period from 01.06.2017 to 31.05.2018 2,216,100 cars were sold, during the period from 01.06.2018 to 31.05.2019 2,126,722 cars were sold, resulting net % growth of -4.03%.

The Government, as a policymaker, always attempts to kickstart the sluggish economy through a package of measure for comprehensive and continued development of the auto sector as and when required.

Electric Vehicles in India

204. SHRI T.K. RANGARAJAN: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) details of total number of Electric Vehicles (EVs) in the country, category-wise;

(b) the amount of incentive given under Faster Adoption and Manufacturing of Hybrid and Electric Vehicles (FAME) so far, category-wise; and

(c) the number of EV manufacturers in our country and the details thereof?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) to (c) Since Automobile is a liberalized sector and 100% Foreign Direct Investment (FDI) by automatic route is permitted in this sector, the Department of Heavy Industry is not mandated to maintain the data related to manufacturing of vehicles, including EVs. However, the Department of Heavy Industry is administrating Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India (FAME India) Scheme for promotion of electric/hybrid vehicles (xEVs) in India since 01st April, 2015. Through this scheme, the purchaser of xEVs is given an upfront reduction in purchase price by the dealer at the time of purchase of xEVs.

Under Phase-I of FAME India Scheme, which was available up to 31st March 2019, the Government had supported about 2,78,838 xEVs through incentive amounting to about ₹ 343 crores. Total 35 electric and hybrid manufacturers registered under FAME India scheme.

Subsequent to completion of Phase-I of FAME India Scheme, the Phase-II of the scheme has recently been notified on 08th March, 2019, which is for a period of three years commencing from 01st April, 2019. So far, 7 OEMs have registered themselves in the Phase-II of FAME India Scheme.

Government subsidy on electric vehicles

205. SHRI K.C. RAMAMURTHY: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government has made any findings on the countries that are giving subsidy for electric vehicles, including those owned by private people;

(b) if so, the details of countries that are giving subsidy to people owning electric vehicles;

(c) whether Government is now proposing to withdraw subsidy to private electric four wheelers;

(d) whether it is a setback for auto industry; and

(e) whether Government has considered its impact on eco-system and save oil campaign?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) No, Sir.

(b) Does not arise in view of reply to (a) above.

(c) to (e) Based on outcome and experience gained during the Phase-I of Faster Adoption and Manufacturing of (Hybrid and) Electric Vehicles in India (FAME India) Scheme and after having consultations with all stakeholders including Industry and Industry Associations, Department of Heavy Industry finalized and accordingly notified the Phase-II of FAME India Scheme on 08th March 2019, which is for a period of three years commencing from 1st April, 2019. Keeping impact of Electric Vehicles on reduction of fossil fuel and environmental pollution, this phase of scheme is mainly focused for public and shared transportation, except e2 wheelers, where privately owned 2Ws are also being supported through incentives.

New industries in rural areas

206. SHRI VIJAY PAL SINGH TOMAR:
SHRI HARNATH SINGH YADAV:

Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether Government is planning to start and operate new industries in rural areas including State of Uttar Pradesh in order to generate employment;

(b) if so, the names of the States where the new industries are likely to be operated on pilot project basis; and

(c) if not, the reasons therefor?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) to (c) Setting up of industry is a State subject and role of this Department/Ministry is confined to administering the CPSEs under its administrative control.

NTPC-BHEL project at Mannavaram, Chittoor

207. SHRI KANAKAMEDALA RAVINDRA KUMAR: Will the Minister of HEAVY INDUSTRIES AND PUBLIC ENTERPRISES be pleased to state:

(a) whether NTPC-BHEL Power Project Limited (NBPPL) at Mannavaram in Chittoor district of Andhra Pradesh has decided not to enter into the business of manufacturing facilities for Boiler, Turbine and Generator (BTG), which was its original business plan in 2010;

(b) if so, the details thereof; and

(c) if not, the details of its business plan and operational status regarding BTG?

THE MINISTER OF HEAVY INDUSTRIES AND PUBLIC ENTERPRISES (SHRI ARVIND GANPAT SAWANT): (a) and (b) Yes, Sir. NTPC-BHEL Power Projects Private Limited (NBPPL), a Joint Venture Company (JVC) promoted by Bharat Heavy Electricals Ltd. (BHEL) and NTPC Ltd. with 50:50 equity participation having its manufacturing facilities at Mannavaram in Chittoor district of Andhra Pradesh, had prepared a business plan in April, 2010 comprising of two phases as follows:–

- **Phase-I**: EPC (Engineering, Procurement and Construction) and manufacturing facilities for Coal Handling Plant (CHP) and Ash Handling Plant (AHP).
- **Phase-II**: Manufacturing facilities for Boiler, Turbine and Generator (BTG).

Subsequently, the NBPPL Board in March, 2011 reviewed the business scenario and noted that in the interim many other players through formation of separate Joint Venture Companies (JVCs) in India had already entered in the field of manufacture of BTG equipment, and hence decided to focus on Phase-I only.

(c) Not Applicable in view of (a) and (b) above.

Guidelines for broadcasting sector

208. SHRI MD. NADIMUL HAQUE: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government has devised any new guidelines for the broadcasting sector;

(b) if so, the details thereof and reasons therefor; and

(c) whether the new guidelines for consumers are better than the previous guidelines?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) No Sir.

(b) and (c) Do not arise.

Curbing of surrogate advertisements

209. SHRI SYED NASIR HUSSAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government is going to curb the practice of surrogate advertising in the country;

(b) if so, the details thereof; and

(c) whether Government has identified the companies which have been accused of promoting banned brands through advertisements?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (c) Advertisements telecast on private satellite TV channels are regulated in accordance with the Advertising Code prescribed in the Cable Television Networks (Regulation) Act, 1995 and the Rules framed thereunder.

Rule 7(2)(viii)(A) of the Advertising Code provides that no advertisement shall be permitted which promotes directly or indirectly production, sale or consumption of cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants. However, a product that uses a brand name or logo, which is also used for cigarettes, tobacco products, wine, alcohol, liquor or other intoxicants, may be advertised on cable service subject to certain conditions, including certificate of the advertisement by the Central Board of Film Certification (CBFC).

Complaints with regard to advertisements are handled by Advertising Standards Council of India (ASCI), a self-regulatory organization and action is taken against the violators.

Permanent and temporary employees in Doordarshan

†210. SHRI RAKESH SINHA: Will the MINISTER OF INFORMATION AND BROADCASTING be pleased to state:

(a) the number of permanent and temporary journalists/employees working in Doordarshan;

(b) the details of efforts being made to place Doordarshan at par with other channels in view of the stiff competition as regards TRP ratings; and

(c) the details of plans for its modernization?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) Prasar Bharati has informed that at present, 12030 permanent employees and 639 persons on contract basis are working in Doordarshan.

(b) As the Public Service Broadcaster, Doordarshan's programming is focused on issues of public interest *viz.* health, education, empowerment, social justice etc. and may not be compared with other private channels as both have different objectives and programming formats. It is the constant endeavour of Doordarshan to improve

† Original notice of the question was received in Hindi.

the quality of programmes. DD has introduced a number of programmes in various genres and formats like travelogue, documentaries, Short Films, health shows, live-phone-in programmes etc., which has resulted in increase in viewership of many channels of Doordarshan as per Broadcast Audience Research Council (BARC) ratings.

(c) Modernization of Doordarshan is a continuous process and schemes in this regard are formulated and implemented from time to time. Modernization plan covers a broad spectrum, which, *inter alia*, includes digitalization; adoption of new technologies at par with international standards; replacement of old/ outlived equipment and upgradation etc.

Paid News During Election

†211. SHRI P. L. PUNIA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that repeatedly publishing an advertisement during the election which praises a candidate for his/her achievements, comes under the category of paid news;

(b) whether Government intends to amend Section 123 of the Representation of the People Act, 1951 and Section 15 of Press Council Act, 1978 in order to curb paid news if so, the details thereof; and

(c) whether Government is considering to appoint Lokpal for media organisations, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) Election Commission of India has informed that publishing an advertisement during election in favour of any candidate does not come within the definition of paid news. During election, expenditure incurred on such advertisement published by candidate/political party/their agent is added into their election expenditure account.

(b) The Press Council of India has recommended amendment to the Representation of the People Act, 1951 in order to make incidence of paid news a punishable electoral malpractice. The Election Commission of India has also recommended for including "Paid News" in the category of corrupt practices or electoral offences.

(c) There is no such proposal.

---

† Original notice of the question was received in Hindi.

Installation of STBs in Delhi

212. SHRI A. VIJAYAKUMAR: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the deadline for installation of Set Top Boxes (STBs) has been extended for Digital Telecast in the country;

(b) if so, the details thereof;

(c) whether Tier I and Tier III cities are still exempted in STBs; and

(d) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (d) No, Sir. In November 2011, the Union Cabinet had approved the Ministry's proposal for digitization of cable TV network on all India-basis in four (4) phases, leading to complete switch-off the analogue TV signals.

In order to implement the Cable TV Digitization across the country, the Cable TV Digitization has been mandated throughout the country from 01.04.2017 by the Central Government. The Ministry *vide* Circular dated 30.03.2017, as given in the Statement (*See* below), directed all the stakeholders to ensure that no analogue signals are transmitted over the cable TV networks after 31.03.2017, failing which action would be taken against the defaulters as per the provisions of the Cable Television Networks (Regulation) Act, 1995 and Rules framed thereunder.

Statement

फ.स./No.File No. 12/47/2016-DAS (Pt-I)

भारत सरकार
GOVERNMENT OF INDIA
सूचना एवं प्रसारण मंत्रालय
Ministry of Information and Broadcasting
'ए' विंग, शास्त्री भवन, नई दिल्ली-110001
'A' Wing Shastri Bhawan, New Delhi-110001

Dated: 30/03/2017

CIRCULAR

Subject: Switch-off of analog signals in Phase-IV areas from 01.04.2017- regarding.

The Cable Television Networks (Regulation) Amendment Act, 2011 has made it mandatory for switch-over of the existing analogue Cable TV networks to Digital

Addressable System (DAS) in four phases. Digital Switch-over has already taken place in Phase-I, Phase-II and Phase-III.

2. Ministry of Information and Broadcasting *vide* Gazette Notification dated 23.12.2016 has extended the cut-off date for Phase IV of Cable TV Digitisation to 31st March, 2017.

3. All the Broadcasters, Multi System Operators and Local Cable Operators are hereby instructed to ensure that no analogue signals are transmitted over the cable networks in Phase-IV areas after 31.03.2017, failing which action would be taken against the defaulters as per the provisions in the Cable TV Act/Rules.

Sd/-
(Manoj Kumar Pingua)
Jt. Secy. to the Government of India
Tel: 23382597

To

1. All MSOs/AIDCF
2. IBF/NBA/ARTBI

Copy to:

(i) Authorised Officers of States/UTS.
(ii) Assistant Project Directors of all Regional Units.

Listing of NaMo TV by Ministry

213. SHRI SYED NASIR HUSSAIN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the channels namely NaMo TV is listed in the list of channels of Information and Broadcasting Ministry;

(b) if so, the details thereof; and

(c) if not, the reasons as to how it was on air during general election 2019?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI PRAKASH JAVADEKAR): (a) to (c) The "NaMo TV" is not listed in the list of channels of Ministry of Information and Broadcasting as it was a "Platform Service" offered by DTH operators to its subscribers.

Audit of Swachh Bharat Mission

214. SHRI DEREK O'BRIEN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether any audit of the Swachh Bharat Mission has been conducted since its inception; and;

(b) if so, the details and findings thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (b) Annual audit of Swachh Bharat Mission (Gramin) has been undertaken by the Office of Director General of Audit (Central Expenditure) till the financial year 2017-18. All the observations/queries raised by the Audit Party during the audit were replied/clarified.

Reuse of faecal sludge

215. SHRI MAHESH PODDAR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that as more and more villages are getting Open Defecation Free in the country, it is creating a problem for solid waste management;

(b) if so, whether Government has come up with any policy for the reuse of faecal sludge;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) Under Swachh Bharat Mission (Gramin), for disposal of human excreta, use of safe and eco-friendly onsite sanitation technologies such as twin leach pit toilets are encouraged. Under this technology, human faeces automatically becomes manure in 1-2 years.

Decrease in groundwater level in the country

†216. SHRI AMAR SHANKAR SABLE: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware of the fact that groundwater level is continuously decreasing in a very large terrain in the country;

---

† Original notice of the question was received in Hindi.

(b) if so, the reasons therefor and the details thereof;

(c) the details of efforts being made by Government to deal with the problems arising out of decrease in groundwater level;

(d) whether efforts are being made to find alternative means of utilisation of groundwater level; and

(e) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Groundwater levels in various parts of the country are declining because of continuous withdrawal due to reasons such as increased demand of fresh water for various uses, vagaries of rainfall, increased population, industrialisation and urbanization etc. Central Ground Water Board (CGWB) carries out groundwater monitoring four times a year in different States. In order to assess the declining/rising trend in water level on a long-term basis, pre-monsoon water level data 2018 has been compared with the decadal average (2008-2017) water level. Analysis of data indicates decline in groundwater level in about 52% of the wells being monitored. State-wise details are given in the Statement (*See* below).

(c) to (e) Water being a State subject, efforts to conserve and manage groundwater is primarily States responsibility. However, Steps taken by the Central Government to control water depletion and promote rain water harvesting/conservation are at the following URL: *http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf.*

Statement

State-wise details of ground water level in the wells being monitored

Sl. No.	Name of State	No. of wells Analysed	Rise		Fall		Wells showing no change	
			No	%	No	%	No	%
1	2	3	4	5	6	7	8	9
1.	Andhra Pradesh	714	290	41	423	59	1	0.1
2.	Arunachal Pradesh	8	5	63	3	38	0	0.0
3.	Assam	154	98	64	56	36	0	0.0
4.	Bihar	619	268	43	350	57	1	0.2
5.	Chandigarh	9	2	22	7	78	0	0.0
6.	Chhattisgarh	458	181	40	271	59	6	1.3

1	2	3	4	5	6	7	8	9
7.	Dadra and Nagar Haveli	17	8	47	9	53	0	0.0
8.	Daman and Diu	10	5	50	5	50	0	0.0
9.	Delhi	82	20	24	62	76	0	0.0
10.	Goa	70	50	71	20	29	0	0.0
11.	Gujarat	756	345	46	401	53	10	1.3
12.	Haryana	273	68	25	205	75	0	0.0
13.	Himachal Pradesh	86	21	24	65	76	0	0.0
14.	Jammu and Kashmir	244	47	19	197	81	0	0.0
15.	Jharkhand	255	168	66	87	34	0	0.0
16.	Karnataka	1343	792	59	542	40	9	0.7
17.	Kerala	1431	773	54	654	46	4	0.3
18.	Madhya Pradesh	1330	546	41	782	59	2	0.2
19.	Maharashtra	1632	774	47	857	53	1	0.1
20.	Meghalaya	22	9	41	13	59	0	0.0
21.	Odisha	1254	766	61	485	39	3	0.2
22.	Puducherry	5	3	60	2	40	0	0.0
23.	Punjab	216	35	16	181	84	0	0.0
24.	Rajasthan	929	474	51	454	49	1	0.1
25.	Tamil Nadu	528	209	40	318	60	1	0.2
26.	Telangana	568	295	52	268	47	5	0.9
27.	Tripura	25	21	84	4	16	0	0.0
28.	Uttar Pradesh	563	97	17	466	83	0	0.0
29.	Uttarakhand	28	8	29	20	71	0	0.0
30.	West Bengal	614	408	66	205	33	1	0.2
	TOTAL	14243	6786	48	7412	52	45	0.3

Optimum utilisation of water for irrigation

217. SHRI JOSE K. MANI: Will the Minister of JAL SHAKTI be pleased to state:

(a) with the consolidation of all water management Ministries into an omnibus new Jal Shakti Ministry, whether Government would consider kick-starting the work on the new National Water Commission as recommended by the Mihir Shah Committee;

(b) whether in India 80 per cent of the demand of water usage is for agriculture and studies suggest that water usage for major crops in India is three-four times the global average; and

(c) whether there are plans to provide greater diffusion of sprinkler systems as pioneered by Israel for optimum utilisation of scarce water for irrigation?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Mihir Shah Committee, in its report, *inter alia*, recommended setting up of a National Water Commission. Matter is under consideration of the Government.

(b) Yes, Sir. Approximately 80% of water is used for irrigation. The water use efficiency in agriculture is quite low and is estimated to be between 30% to 40%.

(c) Department of Agriculture Cooperation and Farmers' Welfare is implementing Per Drop More Crop (PDMC) component of Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) which is operational in country from 2015-16. The PMKSY-PDMC mainly focuses on water use efficiency at farm level through precision/Micro Irrigation technologies *viz.* Drip and Sprinkler Irrigation. The year-wise achievements under PMKSY-PDMC are as under:–

Sl. No.	Year	Central Assistance released to States (₹ in crore)	Area covered under Micro Irrigation (lakh ha.)	
			Total (Drip and Sprinkler)	Exclusively under Sprinkler
1.	2015-16	1556.73	5.72	2.17
2.	2016-17	1991.24	8.39	3.52
3.	2017-18	2819.49	10.48	5.07
4.	2018-19	2918.38	11.58	5.83

An amount of ₹ 3500 crore has been allocated (BE) under the scheme for 2019-20.

Availability of pure potable water

†218. SHRIMATI CHHAYA VERMA:
SHRI VISHAMBHAR PRASAD NISHAD:
CH. SUKHRAM SINGH YADAV:

Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of presence of Arsenic and other chemical substances in water as per the data of Central Ground Water Board, State-wise;

† Original notice of the question was received in Hindi.

(b) amount spent during the last three years by the Ministry to ensure availability of pure potable water to the people, head-wise; and

(c) the details of steps taken by the Ministry during this period to enhance the availability of potable water for the Bastar and its adjacent districts of Chhattisgarh?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) State-wise details of areas affected by Arsenic and other contaminants *viz.* Salinity, Fluoride, Nitrate, Lead, Cadmium and Chromium in groundwater, as per data available with CGWB are given in the Statement (*See* below).

(b) and (c) The rural drinking water supply is a State subject. It is the State Governments which plan, design, approve, execute and operate and maintain the schemes for providing safe drinking water to rural population. However, Department of Drinking Water and Sanitation provides technical and financial assistance to States under National Rural Drinking Water Programme (NRDWP) for improving the coverage of safe drinking water in rural areas. The details of funds released to various States/UTs under National Rural Drinking Water Programme during the last three years is as below:–

Financial Year	Fund Released (₹ in crores)
2016-17	5875.16
2017-18	6968.15
2018-19	5466.24

The Department of Drinking Water and Sanitation had launched the National Water Quality Sub-mission (NWQSM) on 22nd March, 2017 under NRDWP to provide safe drinking water to 27544 arsenic and fluoride affected rural habitations in span of 4 years subject to availability of funds. 75 fluoride affected habitations of Chhattisgarh State have been considered under NWQSM.

To deal with arsenic and fluoride contamination, with the recommendation of National Institute of Transforming India (NITI) Aayog, Government of India had released ₹ 1,000 crore in March, 2016 to affected States for commissioning of Community Water Purification Plants (CWPPs) and last mile connectivity of piped water supply schemes.

Statement

States-wise number of partly affected districts with different contaminants in ground water of India

Sl. No.	State/UT	Salinity (EC above 3000 micro mhos/ cm) (EC: Electrical Conductivity)	Fluoride (above 1.5 mg/l)	Nitrate (above 45 mg/l)	Arsenic (above 0.01 mg/l)	Iron (above 1mg/l)	Lead (above 0.01 mg/l)	Cadmium (above 0.003 mg/l)	Chromium (above 0.05 mg/l)
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	12	12	13	3	7			
2.	Telangana	8	10	10	1	8	2	1	1
3.	Assam		9		19	18			
4.	Arunachal Pradesh					4			
5.	Bihar		13	10	22	19			
6.	Chhattisgarh	1	19	12	1	17	1	1	1
7.	Delhi	7	7	8	2		3	1	4
8.	Goa					2			
9.	Gujarat	21	22	24	12	10			
10.	Haryana	18	21	21	15	17	17	7	1
11.	Himachal Pradesh			6	1				
12.	Jammu and Kashmir		2	6	3	9	3	1	

1	2	3	4	5	6	7	8	9	10
13.	Jharkhand		12	11	2	6	1		
14.	Karnataka	29	30	29	2	22			
15.	Kerala	4	5	11		14	2		1
16.	Madhya Pradesh	18	43	51	8	41	16		
17.	Maharashtra	25	17	30		20	19		
18.	Manipur		1		2	4			
19.	Meghalaya		1			6			
20.	Nagaland		1			1			
21.	Odisha	17	26	28	1	30			1
22.	Punjab	10	19	21	10	9	6	8	10
23.	Rajasthan	30	33	33	1	33	3		
24.	Tamil Nadu	28	25	29	9	2	3	1	5
25.	Tripura					4			
26.	Uttar Pradesh	13	34	59	28	15	10	2	3
27.	Uttarakhand			4		5			
28.	West Bengal	6	8	5	9	16	6	2	2
29.	Andaman and Nicobar Islands	1				2			

30.	Daman and Diu	1		1	1				
31.	Puducherry			1					
	TOTAL	Parts of 249 districts in 18 States and UTs	Parts of 370 districts in 23 States and UTs	Parts of 423 districts in 23 States and UTs	Parts of 152 districts in 21 States and UTs	Parts of 341 districts in 27 States and UTs	Pb in parts of 92 districts in 14 States	Cd in parts of 24 districts in 9 States	Cr in parts of 29 districts in 10 States

Access to safe water

219. SHRIMATI WANSUK SYIEM: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether according to a NITI Ayog Report of 2018, 600 million Indians face high to extreme water stress and two lakh people die every year due to inadequate access to safe water;

(b) whether Government has created an omnibus authority with the consolidation of various Ministries related to water management, namely Jal Shakti, to ensure better co-ordination of efforts in water management; and

(c) whether seventy per cent of the country's water acquifiers are polluted due to the Central Groundwater Boards' aggressive efforts to tap groundwater?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) As per the report titled "Composite Water Management Index" published by National Institution for Transforming India (NITI) Aayog in 2018, 60 crore population of India face high to extreme water stress. Further, the report referred to estimates of the Global Health Observatory Data Repository of WorldHealth Organization which states that nearly 2 lakh people die every year due toinadequate/unsafe water in India.

(b) Yes Sir, Ministry of Jal Shakti has been created for better water management

(c) Central Ground Water Board (CGWB) is the National Apex Agency who has been vested with the responsibility of generating scientific data on the ground water regime and advising stakeholders on its scientific management to ensure its long terms sustainability. To fulfill this mandate, it is taking up various scientific investigations for ascertaining the occurrence, availability and quality of groundwater in aquifers in different geological settings. CGWB does not implement projects to tap the groundwater.

Purity of Ganga Water

†220. SHRI MOTILAL VORA: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware of statement of Central Pollution Control Board that water of Ganga river from Uttar Pradesh to West Bengal is not suitable for drinking and only at places such as Rudraprayag, Devprayag, Raiwala, Rishikesh

† Original notice of the question was received in Hindi.

of Uttarakhand where Bhagirathi flows, and places such as Bijnor in Uttar Pradesh and Diamond Harbour in West Bengal water is potable after purification;

(b) if so, the steps taken for purification of river Ganga water; and

(c) number of waste water drains that flows into Ganga river and numbers of such drains that have been stopped from discharging wastes?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) The primary objective of the pollution abatement interventions towards river Ganga rejuvenation is to meet the primary bathing water quality criteria notified by the Ministry of Environment, Forest and Climate Change (MoEF&CC).The river water can be used for drinking purpose only after appropriate treatment including disinfection and other advanced treatment. Under the Namami Gange Programme, Central Pollution Control Board (CPCB) is carrying out the water quality monitoring of river Ganga. The observed water quality indicates that Dissolved Oxygen which is an indicator of river health has been found to be within acceptable limits of notified primary bathing water quality criteria and satisfactory to support the ecosystem of river across all seasons and also for almost entire stretch of river Ganga.

Due to various pollution abatement initiatives taken by the Government under the Namami Gange Programme, the water quality assessment of river Ganga in 2018 has shown improved water quality trend as compared to 2017. The Dissolved Oxygen levels have improved at 36 locations, Biological Oxygen Demand (BOD) levels and Faecal coliforms have decreased at 42 and 46 locations, respectively.

(b) Cleaning of river is a continuous process and the Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution of river Ganga including its Tributaries by providing financial and technical assistance.

Under Namami Gange Programme, variety of coordinated activities meant for cleaning of river Ganga have been taken up. So far, a total of 298 projects have been sanctioned in sectors like Sewerage infrastructures, Industrial pollution abatement, ghats and crematoria, river front development, afforestation, biodiversity, bioremediation, rural sanitation, research and development, communication and public outreach etc. at an estimated cost of ₹ 28,451.22 crore. Out of these sanctioned projects, 98 projects have been completed and rest of the projects are at various stages of implementation.

Out of the 298 projects, 150 projects have been sanctioned at ₹ 23,130.95 crore for cleaning of river Ganga and its tributaries through creation of sewerage infrastructure

and sewage treatment capacity. The current sewage treatment capacity in the towns along river Ganga has increased to 1954 MLD. Further, projects for creation of 1354 MLD Sewage Treatment Plant (STP) capacity have also been taken up.

(c) Based on CPCB Pre and post monsoon data, 2018, there are 151 identified priority drains (15 drains are dry/require only monitoring) having discharge equal to or more than 1 MLD, flowing to main stem of River Ganga from Gangotri (Uttarakhand) to Diamond Harbor (West Bengal). These drains carry storm water runoff and also get untreated wastewater from urban settlements in their catchment area besides treated industrial discharges. With an objective to have these drains clean of urban untreated sewage, various projects have been taken up under Namami Gange Programme to tap 121 priority drains. Out of these 121 priority drains, 31 drains have been tapped (either through sewerage network or Interception and Diversion works), work is under progress to tap 39 drains and work to tap 51 drains is under tendering stage.

Besides, as per information submitted by Uttarakhand State Government to NGT, 135 drains having flow equal to or more than 1 MLD as well as drains having flow less than 1 MLD have also been accounted for out of which 98 drains have been tapped.

Water Storage in Reservoirs

221. SHRI C.M. RAMESH: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether water storage in reservoirs in most of the States in West and Southern parts of the country have dipped to less than average during the last three years, if so, the details thereof; and

(b) the details of action Government proposes in case there is deficient monsoon showers this year and likely step to be taken by Government to ease the situation before the water crisis worsens?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Central Water Commission (CWC) monitors live storage status of 91 reservoirs of the country on weekly basis and issues weekly bulletin on every Thursday. Out of 91 reservoirs monitored by CWC, reservoirs in Southern and Western regions are 31 and 27 respectively. As per reservoir storage bulletin issued on 15.06.2017, 14.06.2018 and 13.06.2019, live storage available in the reservoirs of Southern Region was 3.88 Billion Cubic Meter (BCM), 8.35 BCM and 5.48 BCM respectively. Average live storage of last ten years in these reservoirs is 7.76 BCM.

Live storage available in the reservoirs of Western Region on 15.06.2017, 14.06.2018 and 13.06.2019 was 5.95 BCM, 4.07 BCM and 3.11 BCM respectively. Average live storage of last ten years in the reservoirs of Western Region is 5.19 BCM. The details of live storage during last three years and average live storage of last ten years in the reservoirs of Western and Southern regions is given in the Statement (*See* below).

(b) The reservoirs are maintained and operated by the dam authorities, which are generally State Governments, Central and State power generating PSUs, Municipalities and private companies etc. The requisite water levels in the reservoirs are maintained by the dam authorities through a determination of rainfall, flood levels and water demands. The main reasons for the decline in storage are low rainfall in catchment area and various uses during the period. To overcome the situation, CWC has issued advisories to the concerned State Governments/UT's for judicious use of available water to avoid any distress to people.

Statement

Details of live storage during last three years and average live storage of last ten years in the reservoirs of Western and Southern regions

Sl. No.	Name of Reservoir	State	Live cap. at FRL (BCM)	13.06.2019		14.06.2018		15.06.2017	
				Live storage (BCM)	Avg. storage of last 10 years (BCM)	Live storage (BCM)	Avg. storage of last 10 years (BCM)	Live storage (BCM)	Avg. storage of last 10 years (BCM)
1	2	3	4	5	6	7	8	9	10
Southern Region									
1.	Srisailam	AP/TG	8.288	0.823	0.771	0.723	0.858	0.458	0.992
2.	Nagarjuna Sagar	AP/TG	6.841	0	0.892	0.072	1.213	0	1.406
3.	Somasila	A.P	1.994	0.087	0.504	0.339	0.577	0.213	0.557
4.	Sriramsagar	TG	2.3	0.162	0.271	0.263	0.246	0.252	0.221
5.	Lower Manair	TG	0.621	0.107	0.135	0.101	0.142	0.212	0.141
6.	Krishnaraja Sagra	KAR	1.163	0.185	0.105	0.272	0.116	0.052	0.112
7.	Tungabhadra	KAR	3.276	0.064	0.386	0.219	0.423	0.026	0.438
8.	Ghataprabha	KAR	1.391	0.013	0.058	0.125	0.047	0.04	0.044
9.	Bhadra	KAR	1.785	0.265	0.338	0.343	0.382	0.031	0.405

10.	Linganamakki	KAR	4.294	0.464	0.577	0.849	0.552	0.437	0.579
11.	Narayanpur	KAR	0.863	0.225	0.274	0.38	0.27	0.119	0.301
12.	Malaprabha (Renuka)	KAR	0.972	0.03	0.048	0.06	0.051	0.016	0.05
13.	Kabini (Sancherla Tank)	KAR	0.444	0.059	0.056	0.266	0.029	0.001	0.03
14.	Hemavathy	KAR	0.927	0.097	0.101	0.337	0.082	0.043	0.082
15.	Harangi	KAR	0.22	0.031	0.038	0.064	0.038	0	0.038
16.	Supa	KAR	4.12	1.224	0.922	1.387	0.796	1.112	0.808
17.	Vanivilas Sagar	KAR	0.802	0.011	0.091	0.008	0.096	0.016	0.098
18.	Almatti	KAR	3.105	0.278	0.205	0.266	0.203	0	0.238
19.	Gerusoppa	KAR	0.13	0.107	0.103	0.103	0.102	0.096	0.104
20.	Kallada (Parappar)	KRL	0.507	0.183	0.141	0.334	0.119	0.077	0.12
21.	Idamalayar	KRL	1.018	0.082	0.153	0.206	0.148	0.169	0.153
22.	Idukki	KRL	1.46	0.234	0.291	0.508	0.257	0.159	0.258
23.	Kakki	KRL	0.447	0.044	0.096	0.173	0.093	0.06	0.089
24.	Periyar	KRL	0.173	0.022	0.044	0.109	0.05	0.007	0.052
25.	Malampuzha	KRL	0.224	0.024	0.050	0.074	0.048	0.02	0.053
26.	Lower Bhawani	TN	0.792	0.159	0.164	0.267	0.205	0.068	0.234
27.	Mettur (Stanley)	TN	2.647	0.427	0.783	0.341	0.944	0.145	1.024
28.	Vaigai	TN	0.172	0.015	0.021	0.022	0.033	0.005	0.032

1	2	3	4	5	6	7	8	9	10
29.	Parambikulam	TN	0.38	0.056	0.090	0.053	0.101	0.023	0.102
30.	Aliyar	TN	0.095	0.004	0.033	0.002	0.039	0.016	0.04
31.	Sholayar	TN	0.143	0	0.023	0.08	0.016	0.004	0.019
Western Region									
32.	Ukai	GUJ	6.615	0.233	1.310	0.626	1.371	1.858	1.272
33.	Sabarmati (Dharoi)	GUJ	0.735	0.062	0.104	0.096	0.114	0.145	0.127
34.	Kadana	GUJ	1.472	0.481	0.628	0.574	0.665	0.765	0.666
35.	Shetrunji	GUJ	0.3	0.02	0.025	0.038	0.024	0.039	0.02
36.	Bhadar	GUJ	0.188	0.003	0.014	0.023	0.016	0	0.017
37.	Damanaganga	GUJ	0.502	0.023	0.052	0.085	0.049	0.052	0.054
38.	Dantiwada	GUJ	0.399	0.019	0.011	0.064	0.006	0.002	0.006
39.	Panam	GUJ	0.697	0.239	0.245	0.239	0.26	0.212	0.265
40.	Sardar Sarovar	GUJ	5.76	1.211	0.585	0	0.618	1.089	0.595
41.	Karjan	GUJ	0.523	0.155	0.154	0.179	0.153	0.127	0.178
42.	Jayakwadi (Paithon)	MAH	2.171	0	0.184	0.502	0.196	0.415	0.231
43.	Koyana	MAH	2.652	0.214	0.540	0.623	0.566	0.192	0.614
44.	Bhima (Ujjani)	MAH	1.517	0	0.039	0	0.042	0	0.055
45.	Isapur	MAH	0.965	0	0.153	0	0.182	0.03	0.221

46.	Mula	MAH	0.609	0.017	0.026	0.009	0.03	0.01	0.035
47.	Yeldari	MAH	0.809	0	0.068	0	0.068	0.021	0.084
48.	Girna	MAH	0.524	0.043	0.044	0.051	0.042	0.138	0.039
49.	Khadakvasla	MAH	0.056	0.018	0.016	0.013	0.014	0.019	0.013
50.	Upper Vaitarna	MAH	0.331	0.037	0.088	0.087	0.088	0.078	0.089
51.	Upper Tapi	MAH	0.255	0	0.029	0	0.027	0.014	0.027
52.	Pench (Totaladoh)	MAH	1.091	0	0.184	0.067	0.192	0.044	0.199
53.	Upper Wardha	MAH	0.564	0.075	0.167	0.195	0.162	0.197	0.16
54.	Bhatsa	MAH	0.942	0.245	0.290	0.304	0.271	0.327	0.266
55.	Dhom	MAH	0.331	0.002	0.061	0.053	0.064	0.035	0.063
56.	Dudhganga	MAH	0.664	0.009	0.125	0.143	0.135	0.097	0.126
57.	Manikdoh (Kukadi)	MAH	0.288	0.002	0.009	0.015	0.008	0.008	0.009
58.	Bhandardara	MAH	0.304	0.003	0.034	0.084	0.027	0.04	0.025

Soil erosion by heavy floods and rains

222. SHRI B.K. HARIPRASAD: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware that several villages in the country have been washed away due to the soil erosion caused by heavy floods and rains during the last three years and the current year; and

(b) whether Government is also aware of the fact that erosion along coastline, Indian beaches and their shoreline in the country including States of Andhra Pradesh and Kerala is very rampant and rapid and if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Government is aware of soil erosion caused by heavy floods and consequent damages. Soil erosion by river is a dynamic and natural process resulting in changes in river course and causing loss of land, the intensity of which varies with time and space. The extent of maximum area affected in a year by floods as per XII Plan Working Group Report on "Flood Management and Region Specific Issues" is 49.815 million hectare. The details of damages caused by floods across the country State-wise as per the data available with Central Water Commission is given in the Statement-I (*See* below).

(b) Coastal erosion depends upon many factors like severe storm waves, nature of beach material, tidal changes, movement and quantity of the littoral drift material etc. besides man-made causes. In order to assess the extent of coastal erosion at national level, a "Shoreline Change Atlas of the Indian Coast", has been prepared by Space Application Centre, Ahmedabad in association with Central Water Commission, funded by then Ministry of Water Resources, River Development and Ganga Rejuvenation.

This Atlas comprises of shoreline change maps of the entire Indian Coast on 1:25000 scale prepared using satellite data of two different time-frames in GIS environment. The shoreline changes along the Indian Coast are given in the Statement-II (*See* below) which indicates the eroding, stable and accreting lengths in the States/ UTs including the State of Kerala and Andhra Pradesh.

Statement-I

Details showing State-wise Flood Damage, During 2015-17

Sl. No.	Name of State/UT	Area Affected (Mha)	Population Affected (Million)	Damages to Crops		Damage to Houses		Cattle Lost Nos.	Human Lives Lost Nos.	Damage to Public Utilities (₹ crore)	Total Damages Crops, Houses and Public Utilities (₹ crore)
				Area (Mha)	Value (₹ crore)	Nos.	Value (₹ crore)				
1	2	3	4	5	6	7	8	9	10	11	12
2017											
1.	Andhra Pradesh	0.000	0.000	0.000	0.000	25	0.000	0	1	0.000	0.000
2.	Arunachal Pradesh	0.106	0.199	0.041	97.540	1463	5.550	1177	60	1471.590	1574.680
3.	Assam	0.280	5.602	0.280	178.690	111070	90.940	2763	160	3895.180	4164.810
4.	Bihar	0.810	17.164	0.810	0.000	118410	0.000	373	514	0.000	0.000
5.	Chhattisgarh	0.000	0.000	0.000	0.000	929	0.000	0	52	0.000	0.000
6.	Goa	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
7.	Gujarat	0.891	0.520	0.891	8.600	38796	15.740	9445	284	3531.530	3555.870
8.	Haryana	0.001	0.000	0.001	17.960	8	0.047	0	0	0.000	18.007
9.	Himachal Pradesh	0.006	6.865	0.003	34.607	2195	13.300	199	75	3.460	51.367
10.	Jammu and Kashmir	0.000	0.000	0.000	0.000	92	0.000	0	7	0.000	0.000

1	2	3	4	5	6	7	8	9	10	11	12
11.	Jharkhand	0.000	0.178	0.000	0.000	183	0.667	5	2	0.000	0.667
12.	Karnataka	0.000	0.000	0.000	0.000	1910	0.000	0	84	0.000	0.000
13.	Kerala	0.000	0.037	0.001	0.000	5288	0.000	76	80	0.000	0.000
14.	Madhya Pradesh	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
15.	Maharashtra	0.000	0.000	0.000	0.000	0	0.000	0	148	0.000	0.000
16.	Manipur	0.089	0.000	0.089	0.000	18989	0.000	0	21	0.000	0.000
17.	Meghalaya	0.000	0.000	0.000	0.000	148	0.140	0	1	0.000	0.140
18.	Mizoram	0.046	0.130	0.046	11.890	5437	19.950	9	11	72.180	104.020
19.	Nagaland	0.568	0.667	0.568	9.300	4200	18.200	2515	29	524.090	551.590
20.	Odisha	0.658	0.697	0.021	0.000	5610	0.000	1316	3	334.315	334.315
21.	Punjab	0.006	0.000	0.006	18.230	130	0.410	6	5	0.000	18.640
22.	Rajasthan	1.087	3.586	0.739	1333.221	57290	30.450	5536	101	513.186	1876.858
23.	Sikkim	0.002	0.033	0.001	5.000	810	9.270	110	10	231.170	245.440
24.	Tamil Nadu	0.000	0.000	0.000	0.000	9	0.000	0	1	0.000	0.000
25.	Tripura	0.057	0.020	0.047	14.387	24682	20.549	193	17	97.888	132.824
26.	Uttar Pradesh	0.437	2.923	0.396	308.053	26834	0.000	93	121	0.000	308.053
27.	Uttarakhand	0.000	0.000	0.000	0.000	1410	0.000	0	59	0.000	0.000
28.	West Bengal	1.033	8.723	1.033	6914.500	826982	9158.280	2857	217	1655.160	17727.940
29.	Andaman and Nicobar Islands	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil

30.	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31.	Dadra and Nagar Haveli	0.000	0.000	0.000	0.000	0	0.000	0	0	0.100	0.100
32.	Daman and Diu	0.000	0.000	0.000	0.000	14	0.525	0	0	0.000	0.525
33.	Delhi	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
35.	Puducherry	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
	TOTAL	6.076	47.343	4.972	8951.978	1252914	9384.018	26673	2063	12329.849	30665.846
2016											
1.	Andhra Pradesh	0.003	0.386	0.003				4	3		0.000
2.	Arunachal Pradesh					354		15671	42		0.000
3.	Assam		0.003	0.000					36	17.890	17.890
4.	Bihar	0.410	8.823	0.410	443.530	16717	44.262	246	254	40.970	528.762
5.	Chhattisgarh										0.000
6.	Goa	0	0	0	0	0	0.000	0	0	0	0.000
7.	Gujarat		0.012			128		322	99		0.000
8.	Haryana	0.004	0.000	0.004	518.235	49	4.212	1	2	0.000	522.447
9.	Himachal Pradesh	0.035	6.865	0.035	26.830	2283	15.270	136	40	3.020	45.120
10.	Jammu and Kashmir								3		0.000
11.	Jharkhand										0.000
12.	Karnataka	3.780	2.180	3.780	1771.260	21224	5.370	521	63	236.180	2012.810

1	2	3	4	5	6	7	8	9	10	11	12
13.	Kerala	0.002	0.006	0.002	42.680	5809		56	66		42.680
14.	Madhya Pradesh	1.304	1.560	1.304		168267		2623	327	207.860	207.860
15.	Maharashtra	0.015	0.077	0.015		8164		1036	145		0.000
16.	Manipur										0.000
17.	Meghalaya	0.003	0.124	0.003	17.730	1412	15.477	0	4	29.322	62.529
18.	Mizoram									1.790	1.790
19.	Nagaland										
20.	Odisha	0.009	0.015			9	0.050		3	31.245	31.295
21.	Punjab	0.001	0.000	0.001	1.140	20	0.025	0	13	0.495	1.660
22.	Rajasthan	0.884	4.381	0.796	1014.221	14494	20.378	635	129	164.514	1199.113
23.	Sikkim					6					0.000
24.	Tamil Nadu										0.000
25.	Tripura	0.037	0.091	0.019	89.122	455	0.235		3		89.357
26.	Uttar Pradesh	0.569	2.032	0.277	123.776	35525		293	74		123.776
27.	Uttarakhand	0.010		0.010	4.200	3324	9.397	823	114	774.640	788.237
28.	West Bengal										0.000
29.	Andaman and Nicobar Islands	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
30.	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31.	Dadra and Nagar Haveli	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000

32.	Daman and Diu	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
33.	Delhi	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
35.	Puducherry	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
	TOTAL	7.065	26.555	6.658	4052.72	278240	114.676	22367	1420	1507.926	5675.325
2015											
1.	Andhra Pradesh			0.000		103		420	28		0.000
2.	Arunachal Pradesh	0.014	0.177	0.014	15.294	1702	16.946	848	29	1730.570	1762.810
3.	Assam	0.002	0.018	0.002		16				3.318	3.318
4.	Bihar		0.279	0.000		518	0.694	1	27	62.000	62.694
5.	Chhattisgarh										0.000
6.	Goa	0	0	0	0	0	0.000	0	0	0	0.000
7.	Gujarat		4.000						98		0.000
8.	Haryana	0.097	0.160	0.094	437.200	24	0.025	1	0	0.000	437.225
9.	Himachal Pradesh	0.006	6.865		121.380	3264	6.690	686	133	2.550	130.620
10.	Jammu and Kashmir								3		0.000
11.	Jharkhand										0.000
12.	Karnataka	0.174		0.174	776.480	10427	12.020	430	128	75.490	863.990
13.	Kerala	0.006	0.017	0.006		6705		4	74	6.507	6.507
14.	Madhya Pradesh	0.000	1.000			3442		54	19	69.010	69.010

1	2	3	4	5	6	7	8	9	10	11	12
15.	Maharashtra	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
16.	Manipur	0.045	0.427	0.045	35.050	11607	43.000	29	16	396.640	474.690
17.	Meghalaya		0.000			50			1		0.000
18.	Mizoram	0.189	0.000	0.189	0.386	4	0.200	0	0	0.050	0.636
19.	Nagaland										
20.	Odisha	0.046	0.012	0.046		573			3		0.000
21.	Punjab	0.037	0.032	0.037	63.860	462	2.680	23	11	98.000	164.540
22.	Rajasthan	1.559	6.257	0.464	1122.246	70290	48.339	3607	54	234.445	1405.030
23.	Sikkim	0.600		0.600				303			0.000
24.	Tamil Nadu	0.383	3.042	0.383	2782.788	3015270		16215	421	23129.722	25912.510
25.	Tripura	0.001	0.014	0.001	247.908	3255	20.735	21	1	42.120	310.763
26.	Uttar Pradesh		0.010			6					0.000
27.	Uttarakhand					411		181	33		0.000
28.	West Bengal	1.300	10.840	1.300	11433.680	830245	7895.630	22774	338	6023.960	25353.270
29.	Andaman and Nicobar Island		0.002		0.477	149	0.010		0	0.000	0.487
30.	Chandigarh	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
31.	Dadra and Nagar Haveli	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
32.	Daman and Diu	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000
33.	Delhi	0.000	0.000	0.000	0.000	0	0.000	0	0	0.000	0.000

34.	Lakshadweep	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil	Nil
35.	Puducherry	0.020	0.050	0.020	7.200	668			3	325.800	333.000
	Total	4.478	33.203	3.374	17043.9	3959191	8046.969	45597	1420	32200.182	57291.098

Statement-II

Shoreline changes along the Indian Coast

State	Erosion Length (km)	Accretion length (km)	Stable Length (km)	Total length* (km)
Gujarat, Daman and Diu	486.43	297.99	697.71	1482.13
Maharashtra	449.5	244.47	48.29	742.26
Goa	27.03	46.98	81.38	155.39
Karnataka	106.12	118.65	73.31	298.08
Kerala	218	294	73.6	585.6
Tamil Nadu and Puducherry	281.56	514.11	29.25	824.92
Andhra Pradesh	443.88	186.94	340.45	971.27
Odisha	199	205	32.1	436.1
West Bengal	115.06	19.46	147.68	282.2
Lakshadweep Islands	72.03	63.24	1.01	136.28
Andaman Islands	740.37	944.84	36.83	1722.04
Nicobar Islands	690.1	68.3	19.23	777.63
TOTAL	3829.1	3004	1580.8	8413.9

* It does not include the length of mouth of estuary, rivers, creeks and their inner parts.

Interlinking of Cauvery river across Tamil Nadu and Karnataka

223. SHRI TIRUCHI SIVA: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government plans to undertake any initiative to interlink and nationalize rivers in the country;

(b) if so, the details thereof; and

(c) whether Government plans to interlink the Cauvery river across the States of Tamil Nadu and Karnataka and if so, the details thereof'?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation (now Ministry of Jal Shakti) in August, 1980 for water resources development through inter basin transfer of water, for transferring water from water surplus basins to water-deficit basins. Under the NPP, the National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component) for preparation of Feasibility Reports (FRs). The details of above river linking projects *viz.*, rivers, States concerned is given in the Statement (*See* below).

No proposal is under consideration of the Central Government for nationalization of the rivers.

(c) Under the Peninsular Component of NPP, Mahanadi-Godavari-Krishna-Pennar-Cauvery-Vaigai-Gundar linking scheme has been identified as the Nine link system. Mahanadi-Godavari is the mother link of this system. Cauvery (Kattalai)-Vaigai-Gundar link project is the last leg of the Nine link system in which the States concerned are Karnataka, Tamil Nadu, Kerala and Puducherry (UT). NWDA has prepared the FR of this link project during 2004 and circulated to concerned States. The quantum of water meant for diversion through the link canal mainly depends on the deliveries of surplus flows of Mahanadi and Godavari basins from the preceding upper links through the Mahanadi-Godavari-Krishna-Pennar-Cauvery link schemes.

Statement

Names of Inter Basin Water Transfer Links, the States involved, name of rivers and status of Feasibility Reports/Detailed Project Report

Sl. No.	Name	Rivers	States concerned	Status of PFR/FR/ DPR
1	2	3	4	5
Peninsular Component				
1.	Mahanadi (Manibhadra)-Godavari (Dowlaiswaram) link	Mahanadi and Godavari	Odisha, Maharashtra, Andhra Pradesh, Karnataka and Chhattisgarh	FR Completed
2.	Godavari (Inchampalli)-Krishna (Pulichintala) link	Godavari and Krishna	-do-	FR Completed
3.	Godavari (Inchampalli)-Krishna (Nagarjunasagar) link	Godavari and Krishna	Odisha, Maharashtra, Madhya Pradesh, Andhra Pradesh, Karnataka and Chhattisgarh	FR Completed
4.	Godavari (Polavaram)-Krishna (Vijayawada) link	Godavari and Krishna	Odisha, Maharashtra, Andhra Pradesh, Karnataka, and Chhattisgarh	FR Completed
5.	Krishna (Almatti)-Pennar link	Krishna and Pennar	-do-	FR Completed
6.	Krishna (Srisailam)-Pennar link	Krishna and Pennar	-do-	FR Completed
7.	Krishna (Nagarjunasagar)-Pennar (Somasila) link	Krishna and Pennar	Maharashtra, Andhra Pradesh and Karnataka,	FR Completed
8.	Pennar (Somasila)-Cauvery (Grand Anicut) link	Pennar and Cauvery	Andhra Pradesh, Karnataka, Tamil Nadu, Kerala and Puducherry	FR Completed

1	2	3	4	5
9.	Cauvery (Kattalai)-Vaigai-Gundar link	Cauvery, Vaigai and Gundar	Karnataka, Tamil Nadu, Kerala and Puducherry	FR Completed
10.	Ken-Betwa link	Ken and Betwa	Uttar Pradesh and Madhya Pradesh	FR and DPR (Ph-I and II) Completed
11.	Parbati-Kalisindh-Chambal link	Parbati, Kalisindh and Chambal	Madhya Pradesh, Rajasthan and Uttar Pradesh (UP requested to be consulted during consensus building)	FR Completed
12.	Par-Tapi-Narmada link	Par, Tapi and Narmada	Maharashtra and Gujarat	FR and DPR Completed
13.	Damanganga-Pinjal link	Damanganga and Pinjal	Maharashtra and Gujarat	FR and DPR Completed
14.	Bedti-Varda link	Bedti and Varda	Maharashtra, Andhra Pradesh and Karnataka	PFR Completed
15.	Netravati-Hemavati link	Netravati and Hemavati	Karnataka, Tamil Nadu and Kerala	PFR Completed
16.	Pamba-Achankovil-Vaippar link	Pamba, Achankovil and Vaippar	Kerala and Tamil Nadu,	FR Completed
Himalayan Component				
1.	Manas-Sankosh-Tista-Ganga (M-S-T-G) link	Manas-Sankosh-Tista-Ganga	Assam, West Bengal, Bihar and Bhutan	PFR completed
2.	Kosi-Ghaghra link	Kosi and Ghaghra	Bihar, Uttar Pradesh and Nepal	PFR completed
3.	Gandak-Ganga link	Gandak and Ganga	-do-	Draft FR completed (Indian portion)

4.	Ghaghra-Yamuna link	Ghaghra and Yamuna	-do-	FR completed (Indian portion)
5.	Sarda-Yamuna link	Sarda and Yamuna	Bihar, Uttar Pradesh, Haryana, Rajasthan, Uttarakhand and Nepal	FR completed (Indian portion)
6.	Yamuna-Rajasthan link	Yamuna and Sukri	Uttar Pradesh, Gujarat, Haryana and Rajasthan	Draft FR completed
7.	Rajasthan-Sabarmati link	Sabarmati	-do-	Draft FR completed
8.	Chunar-Sone Barrage link	Ganga and Sone	Bihar and Uttar Pradesh	Draft FR completed
9.	Sone Dam-Southern Tributaries of Ganga link	Sone and Badua	Bihar and Jharkhand	PFR completed
10.	Ganga (Farakka)-Damodar-Subernarekha link	Ganga, Damodar and Subernarekha	West Bengal, Odisha and Jharkhand	Draft FR completed
11.	Subernarekha-Mahanadi link	Subernarekha and Mahanadi	West Bengal and Odisha	Draft FR Completed
12.	Kosi-Mechi link	Kosi and Mechi	Bihar, West Bengal and Nepal	PFR completed Entirely lies in Nepal
13.	Ganga (Farakka)-Sunderbans link	Ganga and Ichhamati	West Bengal	Draft FR completed
14.	Jogighopa-Tista-Farakka link (Alternative to M-S-T-G)	Manas, Tista and Ganga	-do-	(Alternative to M-S-T-G Link) dropped

- PFR – Pre Feasibility Report
- FR – Feasibility Report
- DPR – Detailed Project Report

Expenditure under Polavaram Project

224. SHRI MOHD. ALI KHAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether the revised cost estimates of Polavaram Project have been approved;

(b) if so, the details of component-wise estimates of project and expenditure incurred so far; and

(c) by when the project will be completed?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) Second Revised Cost Estimate (RCE) of the Polavaram Irrigation Project amounting to ₹ 55548.87 crore at 2017-18 Price level (PL) has been accepted by the Advisory Committee on Irrigation, Flood Control and Multipurpose Projects of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti (formerly Ministry of Water Resources, River Development and Ganga Rejuvenation) in its 141st meeting held on 11.02.2019. Further, Central Water Commission (CWC) has intimated *vide* letter dated 07.05.2019 that the RCE of this project at PL 2013-14 is ₹ 54,466.1 crore.

The component-wise details in this regard are as under:–

Component	Cost Estimate (₹ in crore)	
	2013-14 PL	2017-18 PL
Power	4,560.91	4,560.91
Irrigation and Water Supply	49,905.19	50,987.96
TOTAL	54,466.10	55,548.87

As reported by the GoAP, the overall expenditure incurred on Polavaram Project since inception till 07.06.2019 is ₹ 16876.93 crore and the project is targeted for completion by 06/2021.

Restoring capacity of reservoirs

225. SHRI MOHD. ALI KHAN: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware that storing capacity in all the reservoirs over the major rivers in the country has been decreasing due to silt and sediments deposits;

(b) if so, the details thereof; and

(c) whether Government has any plan to fix this problem and restore the capacity of reservoirs?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Central Water Commission (CWC) has conducted sedimentation assessment studies on 243 Reservoirs through Hydrographic survey and live storage capacity assessment studies of 124 Reservoirs through Remote Sensing Technique.

As per the study the Reservoirs have experienced annual rate of siltation in live storage zone in the range of 0-1% normally. Six reservoirs *viz*. Sanandro, Gujarat (57.33% in 30 years), Baira, HP (84.27% in 30 years), Mhaswad, Maharashtra (52.04% in 102 years), Kundah, Tamil Nadu (63.07% in 22 years), Nizamsagar, Telangana (60.47% in 62 years), Chandan, Bihar (52.24% in 37 years) have experienced a loss more than 50% of gross storage capacity.

(c) While designing a storage project, provision for the Dead Storage is kept to accommodate the silt coming from upstream catchment. The Dead Storage is so kept as to accommodate the silt for 100 years of project life assuming a certain design rate of siltation which is based on certain factors. Any deposition of silt in the dead storage zone does not affect the performance of the reservoir.

De-siltation of dams to increase its storage capacity is primarily the responsibility of dam owners who are generally State Governments or Central/State PSUs.

Usually de-silting of large dams is not techno-economically feasible. However, de-siltation work has been taken up at limited scale by some of the dam owners. Under World Bank assisted Dam Rehabilitation and Improvement Project (DRIP), provision has been kept for need-based de-siltation of dams.

Revised estimates of Polavaram Project

226. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that the Central Water Commission and Advisory Committee of Ministry of Water Resources has approved the Revised Cost Estimates of Polavaram Project at 2013-14 and 2017-18 price levels;

(b) if so, the details thereof including difference of these two price levels on each component of the project; and

(c) the reasons which prompted Government to prepare revised cost estimates at two price levels and the Central Government's financial commitment over the project?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Second Revised Cost Estimate (RCE) of the Polavaram Irrigation Project amounting to ₹ 55548.87 crore at 2017-18 Price level (PL) has been accepted by the Advisory Committee of Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti (formerly Ministry of Water Resources, River Development and Ganga Rejuvenation) on Irrigation, Flood Control and Multipurpose Projects in its 141st meeting held on 11.02.2019. Further, Central Water Commission (CWC) has intimated *vide* letter dated 07.05.2019 that the RCE of this project at PL 2013-14 is ₹ 54,466.1 crore.

The component-wise details in this regard are as under:–

Component	Cost Estimate (₹ in crore)	
	2013-14 PL	2017-18 PL
Power	4,560.91	4,560.91
Irrigation and Water Supply	49,905.19	50,987.96
TOTAL	54,466.10	55,548.87

(c) As per Ministry of Finance letter No: 1(2)/PF-I/2014(Pt) dated: 30.09.2016, Central Government is to provide 100% of the remaining cost of irrigation component only of the project for the period starting from 01.04.2014 to the extent of the cost of the irrigation component on that date. Accordingly, the RCE at 2013-14 price level in addition to RCE at 2017-18 PL has been finalized.

Reimbursement of funds to A.P. State for Polavaram Project

227. DR. K.V.P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government is going to release dues of approximately ₹ 5000 crores spent by State Government for execution of Polavaram Project;

(b) if so, the details thereof; and

(c) the details of amounts claimed by Andhra Pradesh Government under various components of Polavaram Project since 01.4.2014 to till date, year-wise and amounts reimbursed and pending for release by the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) Till now, Central Assistance (CA) of ₹ 6764.16 crore has been released from time to time as per eligible proposals recommended by Polavaram Project Authority and Central Water Commission since 01.04.2014. For further release of funds, Ministry of Finance *vide* its letter No. 14(10)/PF-II/2016 dated 26.07.2018 and later *vide* letter No. F.No. 10 (14)/PF-II/2016 dated 06.05.2019 has requested for submission of - (i) Audited Statement of Expenditure incurred by the State on the project till 31.03.2014 and (ii) Revised Cost Estimates (RCE) of the project at 2013-14 Price Level (PL).

Central Water Commission *vide* letter dated 7.5.2019 has intimated RCE of the project at PL 2013-14 is ₹ 54,466.1 crore. Further, as reported by the State Government of Andhra Pradesh, Principal Accountant General (PAG) office, Hyderabad has completed the audit of ₹ 3777.44 crore out of total expenditure of ₹ 5175.25 crore incurred up to 31.3.2014. Ministry *vide* its letter dated 18.06.2019 has again requested the State to submit audited statement of expenditure for the full amount. Further release of fund is dependent upon the compliance by the State Government.

Year-wise release/reimbursement of funds for execution of Polavaram Irrigation Project are as below:–

Sl. No.	Year	Central Funds Released ₹ in crore
1.	2014-15	250.00
2.	2015-16	600.00
3.	2016-17	2514.16
4.	2017-18	2000.00
5.	2018-19	1400.00
	TOTAL	6764.16

Irrigation difficulties in hilly areas

†228 SHRI NARAYAN RANE: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware that the farmers are facing a lot of difficulties in irrigating fields situated in hilly areas and many farmers are not able to irrigate their fields;

(b) if so, the details thereof; and

† Original notice of the question was received in Hindi.

(c) techniques adopted by Government to irrigate the fields situated in hilly areas of Konkan area?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) In general, farmers in hilly areas face more difficulties in irrigating their fields. Mostly, land holdings are small and there are difficulties in distribution of water. Further, the construction of canal and distribution system by gravity flow becomes difficult and costly due to undulating topography. Also, the canals get silted/damaged frequently due to rock falls/land slides.

(c) Water being a State subject, water resources projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priority. The Government of Maharashtra has informed that following techniques are being adopted to irrigate fields in Konkan/hilly areas.

(i) Private/individual lift permissions are issued to farmers from reservoir and main canal.

(ii) Drip irrigation schemes are promoted with subsidy from Government for economic use of water.

(iii) Close pipeline policy for irrigation distribution system has been adopted.

Study on ill-effects of river linking project

†229. SHRI P.L. PUNIA: Will the Minister of JAL SHAKTI be pleased to state:

(a) details of the problems being faced in river linking project along with the total cost of the project;

(b) the details of the number of people who would be displaced by the said project and the agricultural and forest land in hectares which will be lost due to this project; and

(c) whether Government has undertaken any study in Indian scenario in the light of ill-effects of river linking project on the river Snowy in Australia and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) The National Perspective Plan (NPP) was prepared by the then Ministry of Irrigation (now Ministry of Jal Shakti) in August, 1980 for water resources development through inter basin transfer of water, for transferring water from water surplus basins to water-deficit basins. Under the NPP, the National Water Development Agency (NWDA) has identified 30 links (16 under Peninsular Component and 14 under Himalayan Component) for preparation of Feasibility Reports.

† Original notice of the question was received in Hindi.

The main problems in river linking project relate to lack of consensus/agreements amongst the States concerned for water sharing and implementation mechanism.

The total cost of the interlinking projects as estimated in preliminary studies at Pre-Feasibility/Feasibility stage is ₹ 5.60 lakh crore at 2002 price level. Subsequently, the Group on Financial Aspects for Inter Liking of River (ILR) projects under Task Force for ILR has estimated the total cost of ILR projects under NPP as ₹ 8.44 lakh crore at 2015-16 price level. However, the total expenditure likely to be incurred on ILR projects can only be known after completion of all individual Detailed Project Reports (DPRs). The DPRs in respect of Ken-Betwa link project, Damanganga-Pinjal link project and Par-Tapi-Narmada link project have been prepared and as per the DPRs, the estimated cost of Ken-Betwa link project is about ₹ 35111 crore (2017-18 price level), the estimated cost of Damanganga-Pinjal link project is about ₹ 3008 crore (2015-16 price level) and the estimated cost of Par-Tapi-Narmada link project is about ₹ 10211 crore (2015-16 price level).

(b) The details of number of people/families who would be affected and the agricultural and forest land which would be affected due to this project can be estimated after completion of DPR of the individual link projects. The details of persons/families and details of forest land and agricultural land likely to be affected under the link projects for which DPRs have been completed by NWDA are given in the Statement (*See* below).

(c) No such study has been taken up.

Statement

Details of Persons/Families and details of forest land and agricultural land likely to be affected under the link projects according to their DPRs completed by NWDA

Sl. No.	Name of the project	Ken-Betwa link project				Daman-ganga-Pinjal link project	Par-Tapi-Narmada link project
		Daudhan dam	Lower Orr dam	Kotha barrage	Bina complex		
1.	No. of persons/ families affected	8339	2945	0	1404 families	2302 families	2509 families
Land affected							
2.	Forest land (ha)	5803	968.24	0	972.14	966	4439
3.	Agricultural land* (ha)	3015	857	1359	7304	1422	5152

* includes private, revenue, culturable, irrigable lands.

Cleaning of Ganga river

†230. SHRI P.L. PUNIA: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of steps taken by Government to clean Ganga river and the percentage-wise area of the river cleaned;

(b) whether it is a fact that the water of Ganga river is unfit for drinking, without its treatment, on account of increasing count of Coliform bacteria and if so, the current status and details thereof; and

(c) the details of the measures to arrest the increasing level of Coliform bacteria in the Ganga river?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) The Namami Gange Programme was launched in May, 2015 as an umbrella programme integrating previous and ongoing initiatives as an integrated Ganga Conservation Mission. Diverse set of coordinated activities meant for cleaning of river Ganga have been taken up. These include treatment of municipal sewage, treatment of industrial effluent, drain bio-remediation, river surface cleaning, rural sanitation, river front development, ghats and crematoria development, afforestation and biodiversity conservation, public outreach programme etc. So far, under Namami Gange Programme, a total of 298 projects have been sanctioned at an estimated cost of ₹ 28,451.22 crore.

For cleaning of Ganga and its tributaries, 150 sewerage projects at an estimated cost of ₹ 23,130.95 crore have been sanctioned, out of which 43 projects have been completed creating 575.84 MLD new/rehabilitated sewage treatment capacity. Rest of the projects are at different stages of completion.

(b) The primary objective of the pollution abatement interventions towards river Ganga rejuvenation is to meet the primary bathing water quality criteria notified by the Ministry of Environment, Forest and Climate Change (MoEF&CC). The river water can be used for drinking purpose only after appropriate treatment including disinfection and other advanced treatment.

(c) Sewage is the primary source of faecal coliforms. Following measures have been taken by the Government for sewage management.

- Establishment/Upgradation of Sewage Treatment Plants (STPs) for the towns located on Ganga main stem and its tributaries.

† Original notice of the question was received in Hindi.

- National Mission for Clean Ganga has also undertaken study to identify the cause of non-optimal functioning of the installed STPs and based on the findings, refurbishment, upgradation and/or substituting with new STPs based on the techno-economic viability are taken up.
- Directions dated 09.10.2015 have been issued to Municipal Commissioners of Ganga front towns regarding treatment and utilization of sewage for restoration of water quality of sewage.
- Directions issued under section 5 of EP Act, 1986 to different Government and private agencies for failing to comply with laid down standards for Operation and Maintenance (O&M) of STPs.

Supply of water to districts in Rajasthan

†231. DR. KIRODI LAL MEENA: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether the Central Government has received any proposal from Rajasthan Government regarding supply of water from Yamuna canal for the purchase of drinking and irrigation in some districts of the State;

(b) if so, the details thereof; and

(c) the action taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Yes, Sir. The Detailed Project Report (DPR) on "Transfer of Rajasthan share in Yamuna Water at Tajewala Headworks to Churu and Jhunjhunu Districts of Rajasthan by underground conveyance system" for an estimated cost of ₹ 23965.845 crore has been received in Central Water Commission (CWC) in February, 2019. The project envisages provision of drinking water to Jhunjhunu and Sikar Districts and irrigation benefits to 35000 Ha. area in Churu and 70000 Ha. area in Jhunjhunu District.

(c) The DPR of this project was submitted by project authority online on 22nd February, 2019. A meeting was held on 23rd May, 2019 in CWC under the Chairmanship of Member (WP&P), Central Water Commission with a view to expedite the appraisal of the project proposal wherein Project Authorities made a detailed presentation on the DPR.

† Original notice of the question was received in Hindi.

Proposals pending for drinking water in Rajasthan

†232. SHRI RAM NARAIN DUDI: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is contemplating any plan to curb drinking water crisis in Rajasthan, especially in western Rajasthan;

(b) whether the Central Government has any proposal as regards pending drinking water projects in connection with drinking water problem *viz.* Indira Gandhi Canal Project and Narmada Canal Project; and

(c) if so, by when the action is proposed thereon?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Rural drinking water supply is a State subject. However, Department of Drinking Water and Sanitation assists the States for improving the coverage of rural drinking water supply, by providing them with technical and financial assistance through the centrally sponsored National Rural Drinking water Programme (NRDWP). Under this programme, States can also take up water supply schemes to provide safe water to quality affected habitations.

(b) and (c) As per information furnished by Department of Water Resources, River Development and Ganga Rejuvenation, no such proposal with regard to drinking water projects in connection with drinking water problem *viz.* Indira Gandhi Canal Project and Narmada Canal Project etc. is available with the department.

Access to drinking water to people

233. SHRI RAM KUMAR KASHYAP: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that more than 500 million people will not have access to drinking water by 2030;

(b) if so, the details of measures taken/proposed to be taken to provide safe drinking water;

(c) whether India gets more water than it needs in a given year through rainfalls but India captures and uses only a fraction of its rainfall, allowing most of it to run off into the ocean; and

(d) if so, the details of measures taken/proposed to be taken to preserve rainfall water?

---

† Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) As reported by States on Integrated Management Information System (IMIS) of the Ministry, out of 91.82 crore rural population, 3.71 crore rural population is getting less than 40 litres per capita per day (lpcd) safe drinking water. Rural drinking water supply is a State subject. However, Department of Drinking Water and Sanitation assists the States for improving the coverage of rural drinking water supply, by providing them with technical and financial assistance through the Centrally sponsored National Rural Drinking Water Programme (NRDWP). Further, under NRDWP, States can also take up water supply schemes to provide safe water to quality affected habitations:–

(c) and (d) As per information furnished by Central Ground Water Board (CGWB), various steps taken by the Government to conserve the water is as under:–

- Artificial Recharge and Rain Water Harvesting are being implemented under various schemes of Government of India *i.e.* Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Watershed Management Programme (IWMP) and Command Area Development and Water Management (CAD&WM) Programme etc.
- Hon'ble Prime Minister has written a letter to all sarpanchs regarding the importance of water conservation and harvesting and exhorted them to adopt all appropriate measures to make water conservation a mass movement.
- The National Water Policy, (2012) formulated by Department of Water Resources advocates conservation, promotion and protection of water and highlights the need for augmenting the availability of water through rain water harvesting, direct use of rainfall and other management measures. The Policy has been forwarded to all States/UTs concerned Ministries/ Departments of Central Government for adoption.
- In compliance to the decision taken by the Committee of Secretaries, an 'Inter-Ministerial Committee' under the Chairmanship of Secretary (WR, RD&GR) has been constituted to take forward the subject of 'Push on Water Conservation Related Activities for Optimum Utilisation of Monsoon Rainfall'.
- The Ministry has circulated a Model Bill to all the States/UTs to enable them to enact suitable groundwater legislation for regulation of its development, which includes provision of rainwater harvesting. So far,

15 States/UTs have adopted and implemented the groundwater legislation on the lines of Model Bill.

- Central Ground Water Board (CGWB) has prepared a conceptual document titled "Master Plan for Artificial Recharge to Ground Water – 2013" which provides information about area-specific artificial recharge techniques to augment groundwater resources based on the availability of source water and capability of subsurface formations to accommodate it. The Master Plan envisages construction of about 1.11 crore artificial recharge/Rainwater harvesting structures in urban and rural areas. The Master Plan is available in public domain and has also been circulated to the State Governments for implementation.
- Best practices of water conservation by various entities including private persons, NGOs, PSUs etc. have been compiled and put on the website of the Ministry for the benefit of general public. An interactive link on best practices has also been created for receiving inputs from public, which, after necessary evaluation/validation, shall be put on the website.
- Model Building Bye Laws, 2016 circulated by Ministry of Urban Development include provisions for Rainwater Harvesting and it has been shared with all the States. So far 32 States/UTs have adopted the provisions of rainwater harvesting of MBBL-2016.

Water crisis in Tier-1 cities

234. SHRI RITABRATA BANERJEE: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government is aware that many Tier-1 cities in India are heading towards a severe water crisis and if so, the details thereof; and

(b) steps taken by Government to conserve water and make sure its availability at every household?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) National Institute for Transforming India (NITI) Aayog has published "Composite Water Management Index (CWMI)" in June, 2018 to enable effective water management in Indian States. The report indicated that "by 2020, 21 major cities, including Delhi, Bangalore, and Hyderabad, are expected to reach zero groundwater levels, affecting access for 100 million people. As per information furnished by Ministry of Housing and Urban Affairs, the Ministry is implementing Atal Mission for Rejuvenation and Urban Transformation (AMRUT)

in 500 cities with Mission components such as water supply, storm water drainage etc. Water supply component also includes Rejuvenation of water bodies specifically for drinking water supply and recharging of groundwater. Moreover, Central Public Works Department has also brought out a Manual on "Rain Water Harvesting and Conservation" in June, 2012 which will help in conserving water and ensuring its availability to every household.

Depletion of Groundwater

235. SHRI RITABRATA BANERJEE: Will the Minister of JAL SHAKTI be pleased to state:

(a) the list of all States in the country which are facing severe water scarcity; and

(b) the role of large agriculture subsidies in depletion of groundwater, especially in States like Punjab, Haryana and steps taken to control the depletion?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Dynamic groundwater resources of the country are being periodically assessed jointly by Central Ground Water Board and State Governments. As per latest assessment (2013), the Annual Replenishable Ground Water Resource of the country is 447 Billion Cubic Meter (BCM) and the Net Annual Ground Water Availability is 411 BCM. The Annual Ground Water Draft (utilisation) for various uses is 253 BCM. Out of the total 6584 assessment units (Block/Taluks/Mandals/Watersheds/Firkas) in the country, 1034 units in 17 States/ UTs have been categorised as 'Over-exploited' where groundwater extraction is more than net ground water availability and there is significant long-term decline in water levels. 253 units have been categorised as 'Critical', 681 units as 'Semi-Critical' and 4520 units as 'Safe', Categorisation of Blocks/Mandals/Talukas in India (2013) are given in the Statement (*See* below).

(b) Agriculture is the primary user of groundwater accounting for around 90% of the total groundwater extraction. To reduce exploitation of groundwater for agricultural purposes, States have taken several initiatives including passing of Acts by Haryana and Punjab which ban early sowing of paddy and transplantation of saplings. Haryana is also implementing 'Jal hi Jeewan Hai' scheme in seven districts which aims at crop diversification. In addition, steps taken by the Central Government to control groundwater depletion in the country are at the following URL: *http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf*

Statement

Categorisation of Blocks/Mandals/Talukas in India (2013)

Sl. No.	States/Union Territories	Total No. of Assessed Units	Safe		Semi-critical		Critical		Over-exploited		Saline	
			Nos.	%	Nos.	%	Nos.	%	Nos.	%	Nos.	%
1	2	3	4	5	6	7	8	9	10	11	12	13
	States											
1.	Andhra Pradesh	670	497	74	54	8	17	3	61	9	41	6
2.	Arunachal Pradesh	11	11	100	0	0	0	0	0	0	0	0
3.	Assam	27	27	100	0	0	0	0	0	0	0	0
4.	Bihar	534	520	97	14	3	0	0	0	0	0	0
5.	Chhattisgarh	146	125	86	18	12	2	1	1	1	0	0
6.	Delhi	27	5	19	7	26	0	0	15	56	0	0
7.	Goa	12	12	100	0	0	0	0	0	0	0	0
8.	Gujarat	223	175	78	9	4	6	3	23	10	10	4
9.	Haryana	119	30	25	11	9	14	12	64	54	0	0
10.	Himachal Pradesh	8	6	75	0	0	1	13	1	13	0	0
11.	Jammu and Kashmir	22	22	100	0	0	0	0	0	0	0	0
12.	Jharkhand	260	244	94	10	4	2	1	4	2	0	0

13.	Karnataka	176	98	56	21	12	14	8	43	24	0	0
14.	Kerala	152	131	86	18	12	2	1	1	1	0	0
15.	Madhya Pradesh	313	228	73	58	19	2	1	25	8	0	0
16.	Maharashtra	353	324	92	19	5	1	0	9	3	0	0
17.	Manipur	9	9	100	0	0	0	0	0	0	0	0
18.	Meghalaya	11	11	100	0	0	0	0	0	0	0	0
19.	Mizoram	22	22	100	0	0	0	0	0	0	0	0
20.	Nagaland	11	11	100	0	0	0	0	0	0	0	0
21.	Odisha	314	308	98	0	0	0	0	0	0	6	2
22.	Punjab	138	26	19	3	2	4	3	105	76	0	0
23.	Rajasthan	248	44	18	28	11	9	4	164	66	3	1
24.	Sikkim	-	-	-	-	-	-	-	-	-	-	-
25.	Tamil Nadu	1139	429	38	212	19	105	9	358	31	35	3
26.	Telangana	443	311	70	74	17	12	3	46	10	0	0
27.	Tripura	39	39	100	0	0	0	0	0	0	0	0
28.	Uttar Pradesh	820	603	74	45	5	59	7	113	14	0	0
29.	Uttarakhand	18	16	89	1	6	1	6	0	0	0	0
30.	West Bengal	268	191	71	76	28	1	0	0	0	0	0
	TOTAL (STATES)	6533	4475	68	678	10	252	4	1033	16	95	1

1	2	3	4	5	6	7	8	9	10	11	12	13
	Union Territories											
1.	Andaman and Nicobar Islands	34	34	100	0	0	0	0	0	0	0	0
2.	Chandigarh	1	1	100	0	0	0	0	0	0	0	0
3.	Dadra and Nagar Haveli	1	1	100	0	0	0	0	0	0	0	0
4.	Daman and Diu	2	1	50	0	0	1	50	0	0	0	0
5.	Lakshadweep	9	6	67	3	33	0	0	0	0	0	0
6.	Puducherry	4	2	50	0	0	0	0	1	25	1	25
	TOTAL (UTS)	51	45	88	3	6	1	2	1	2	1	2
	GRAND TOTAL	6584	4520	69	681	10	253	4	1034	16	96	1

Solar power based dual pump water supply scheme in Andhra Pradesh

236. SHRI V. VIJAYASAI REDDY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that solar power based dual pump water supply scheme is being implemented in Visakhapatnam district of Andhra Pradesh;

(b) the details of habitations in the above district which are expected to get water supply;

(c) the details of habitations covered since implementation of the scheme; and

(d) by when all the identified habitations in the above district would be covered under the above scheme?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Yes, Sir. As reported by State Government of Andhra Pradesh, solar power based dual pump water supply scheme is being implemented in Visakhapatnam district of Andhra Pradesh.

(b) to (d) After completion of work, 755 habitations are expected to get water supply. 181 habitations are covered since implementation of the scheme so far through NCEF, MNRE and NRDWP funds. All the identified/sanctioned 755 habitations will be covered by December, 2019.

Resolution of water related problems

†237. SHRI RAMKUMAR VERMA: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that a Ministry has been formed to resolve the water related problems and if so, the steps proposed to be taken by the Ministry to resolve these problems; and

(b) whether any time-bound scheme has been formulated to resolve the water problems in a dry State like Rajasthan?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Yes, Sir. A new ministry, Ministry of Jal Shakti, has been formed for unifying the water management functions spread across various departments to handle the issue of water management holistically and ensure better coordination of efforts.

† Original notice of the question was received in Hindi.

Water being a State subject, steps for augmentation, conservation and efficient management to ensure sustainability of water resources are undertaken by the respective State Governments. In order to supplement the efforts of State Governments, Ministry of Jal Shakti provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes. The details of the schemes to resolve the water problems are given as under.

Central Government has launched Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) in 2015-16 which aims to enhance physical access of water on farm and expand cultivable area under assured irrigation, improve on-farm water use efficiency, introduce sustainable water conservation practices, etc. During 2016-17, 99 on-going Major/Medium irrigation projects under PMKSY-Accelerated Irrigation Benefits Programme (AIBP) have been prioritized in consultation with States, for completion in phases upto December, 2019 along with their Command Area Development and Water Management (CADWM) works. Out of these 99 prioritized projects, 2 projects namely Narmada canal and modernisation of Ganga canal having ultimate potential of 3.16 lakh Ha. are in Rajasthan.

A new Memorandum of Understanding has been signed in October, 2018 among Ministry of Water Resources, River Development and Ganga Rejuvenation (now Ministry of Jal Shakti), Rajasthan Government and Punjab Government in order to provide Central assistance for implementation of relining of Rajasthan feeder canal of Punjab and Sirhind feeder canal over five years (2018-19 to 2022-23).

Central Ground Water Board is implementing a nationwide programme of "National Aquifer Mapping and Management (NAQUIM)" for mapping of aquifers, their characterisation and development of aquifer management plans to facilitate sustainable development of groundwater resources. Under NAQUIM, an area of 1.84 lakh sq. km. has been mapped and management plans prepared in the State of Rajasthan.

A National Perspective Plan for water resources development has been formulated by Ministry of Jal Shakti for transfer of water from surplus basins to water deficient basins. Under the National Perspective Plan, the National Water Development Agency (NWDA) has identified 30 river links including three links benefitting Rajasthan State.

Department of Drinking Water and Sanitation assists the State Government for improving coverage of rural drinking water supply by providing technical and financial assistance through Centrally sponsored National Rural Drinking Water Programme (NRDWP). Under this programme, States can also take up water supply schemes to provide safe water to quality affected habitations.

Some initiatives/measures taken by the Central Government for water conservation and rain water harvesting are available at the URL: *http://mowr.gov.in/sites/default/files/MeasuresForGW-Depletion_1.pdf*

Dams on the Himalayas

238. SHRI REWATI RAMAN SINGH: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that fasting is being done by sages on account of dams on the Himalayas and to ensure uninterrupted flow of the Ganga stream;

(b) whether it is also a fact that many sages who were sitting on fast went missing; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) No, Sir. At present, there is no report of fasting by sages related to dams in Himalayas and for ensuring uninterrupted flow of Ganga.

(b) and (c) As informed by State authorities, there is no such instance of sage going missing, who was sitting on fast.

Provision of drinking water to households

†239. SHRI RAM NATH THAKUR: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Government has any plan to ensure drinking water to every household through taps; and

(b) if so, whether priority will be given to these places where there is presence of Arsenic in groundwater?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) The matter is under consideration of the Government.

Price adjustment charges for Polavaram Project

240. DR. K.V. P. RAMACHANDRA RAO: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that Government has not been reimbursing the expenditure

† Original notice of the question was received in Hindi.

incurred by the State towards payment of price adjustment of labour, machinery and other materials in Polavaram Project under Government Order 22 and Government Order 67 issued by State;

(b) if so, the details thereof and if not, the amount reimbursed so far; and

(c) the expenditure incurred by the State under this head in Polavaram Project till date?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) and (b) Second Revised Cost Estimate of the Polavaram Irrigation Project accepted by the Advisory Committee on Irrigation, Flood Control and Multipurpose Projects of the Department of Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti (formerly Ministry of Water Resources, River Development and Ganga Rejuvenation) for ₹ 55,548.87 crore at 2017-18 price level on 11.02.2019 includes the increase in cost due to price escalation. Further, Central Water Commission (CWC) has intimated *vide* letter dated 07.05.2019 that the RCE of this project at PL 2013-14 is ₹ 54,466.1 crore. An amount of ₹ 6764.16 crore has been reimbursed from time to time since 01.04.2014 towards work done including price adjustment for the Project.

(c) As reported by the Government of Andhra Pradesh, the overall expenditure incurred on Polavaram project since inception till 07.06.2019 is ₹ 16876.93 crore.

Cleaning of Ganga River

241. SHRI ANIL DESAI: Will the Minister of JAL SHAKTI be pleased to state:

(a) the present pollution level of river Ganga;

(b) the amount of money spent to clean Ganga water during the last three years; and

(c) whether any time-frame has been fixed to make river Ganga clean?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Water quality of river Ganga is monitored at 94 locations in 5 main stem States through the respective SPCBs namely Uttarakhand, Uttar Pradesh, Bihar, Jharkhand and West Bengal. With respect to present pollution of river Ganga, water quality data received for March, 2019 from 87 locations in 5 States is given in the Statement (*See* below). The water quality data reflects faecal contamination in river Ganga in Uttar Pradesh, Bihar and West Bengal.

Due to various pollution abatement initiatives taken by the Government under the

Namami Gange Programme, the water quality assessment of river Ganga in 2018 has shown improved water quality trend as compared to 2017. The Dissolved Oxygen levels have improved at 36 locations, Biological Oxygen Demand (BOD) levels and Faecal coliforms have decreased at 42 and 46 locations, respectively.

(b) For cleaning of river Ganga during last three years (from 2016-17 to 2019-20 (upto 31st May, 2019), an amount of ₹ 5,805.72 crore has been released by Government of India to National Mission for Clean Ganga (NMCG) and NMCG has disbursed ₹ 5,361.34 crore to State Governments/State Programme Management Groups/Central Public Sector Undertakings (CPSUs)/Other Executing Agencies during the same period.

(c) Cleaning of river is a continuous process and the Government of India is supplementing the efforts of the State Governments in addressing the challenges of pollution of river Ganga including its tributaries by providing financial and technical assistance. The Namami Gange Programme was launched in May, 2015 as an umbrella programme integrating previous and ongoing initiatives as an integrated Ganga Conservation Mission. Diverse set of coordinated activities meant for cleaning of river Ganga have been taken up. These include treatment of municipal sewage, treatment of industrial effluent, drain bio-remediation, river surface cleaning, rural sanitation, river front development, ghats and crematoria development, afforestation and biodiversity conservation, public outreach programme etc.

So far, a total of 298 projects have been sanctioned at an estimated cost of ₹ 28,451.22 crore, out of which 98 projects have been completed and made operational. Rest of the projects are at various stages of implementation.

The pace of these projects have gathered momentum and all efforts are being made to complete these projects well within the respective timelines.

Statement

Water quality data for river Ganga for March, 2019

Station Code	Name of Monitoring Location	State Name	Dissolved Oxygen (mg/l)	pH	Conductivity (µmhos/cm)	BOD (mg/l)	Fecal Coliform (MPN/100 ml)	Total Coliform (MPN/100 ml)
1	2	3	4	5	6	7	8	9
1491	Bhagirathi at Gangotri	Uttarakhand	9.8	7.2	111	1.1	-	-
1484	Alaknanda B/C Mandakini at Rudra Prayag	Uttarakhand	9.6	7.8	-	1	-	-
1485	Mandakini B/C Alaknanda at Rudraprayag	Uttarakhand	9.4	7.9	-	1	-	-
1486	Alaknanda A/C Mandakini at Rudraprayag	Uttarakhand	9.8	7.8	-	1	-	-
1487	Alaknanda B/C to Bhagirathi at Devprayag	Uttarakhand	9.2	7.9	-	1	-	-
1488	Bhagirathi B/C With Alaknanda at Devprayag	Uttarakhand	9.4	8	-	1	-	-
1489	Alaknanda A/C With Bhagirathi at Devprayag	Uttarakhand	9.6	8	-	1	-	-
1060	Ganga at Rishikesh U/S	Uttarakhand	9.8	7.4	-	1	17	40
10147	River Ganga D/S Rishikesh	Uttarakhand	9	7.6	-	1	34	70
2725	D/S Raiwala	Uttarakhand	9.4	7.5	-	1	90	170
10148	River Ganga at Har-Ki-Pauri Ghat	Uttarakhand	9.6	7.5	-	1	30	70
1061	Ganga at Haridwar D/S, Ajeetpur	Uttarakhand	9	7.7	-	1	140	280
2727	Ganga D/S Roorkee, Haridwar	Uttarakhand	9.2	7.6	-	1	60	110

10150	River Ganga at Madhya Ganga Barrage, Bijnor	Uttar Pradesh	8.7	7.6	71	1.6	-	-
1062	Ganga at Garhmukteshwar	Uttar Pradesh	8.7	7.4	212	1.2	350	540
10149	River Ganga at Gharmukteshwar	Uttar Pradesh	8.5	7.2	211	1.1	170	240
2488	Ganga U/S, Anoopshahar	Uttar Pradesh	9.9	7.3	230	1.2	250	540
2489	Ganga D/S, Anoopshahar	Uttar Pradesh	9.8	7.2	232	1.4	230	430
1145	Ganga at Narora (Bulandsahar)	Uttar Pradesh	9.6	7.5	226	1.5	550	920
2490	Ganga at Kachhla Ghat, Aligarh	Uttar Pradesh	9.9	7.4	240	1.1	170	350
10151	River Ganga at Farrukabad	Uttar Pradesh	9.7	8.3	233	2	1400	2100
1063	Ganga at Kannauj U/S (Rajghat)	Uttar Pradesh	9.9	8.5	345	2.6	2700	4000
1066	Ganga at Kannauj D/S	Uttar Pradesh	9.2	8.4	366	3.2	3300	4700
1146	Ganga at Bithoor (Kanpur)	Uttar Pradesh	10.4	8.6	330	2.5	2200	3400
1067	Ganga at Kanpur U/S (Ranighat)	Uttar Pradesh	10	8.5	346	2.9	3100	4300
10154	River Ganga at Bathing Ghat (Bharaoghat)	Uttar Pradesh	10.1	8.6	338	2.7	2200	3800
10155	River Ganga at D/S (Shuklaganj)	Uttar Pradesh	9.7	8.5	358	3.1	3400	5400
10157	River Ganga at Bathing Ghat (Jajmau Bridge)	Uttar Pradesh	9.6	8.5	366	3.2	4300	8400
1068	Ganga at Kanpur D/S (Jajmau Pumping Station)	Uttar Pradesh	9.4	8.4	372	3.4	22000	31000
1147	Ganga at Dalmau (Rai Bareilly)	Uttar Pradesh	10.6	8.1	389	3.3	2700	3200
2498	Ganga at Kala Kankar, Raebareli	Uttar Pradesh	10.9	8	386	3.2	2700	3100
1046	Ganga at Allahabad (Rasoolabad)	Uttar Pradesh	8.7	8.3	188	3	9200	16000

1	2	3	4	5	6	7	8	9
2487	Ganga at Kadaghat, Allahabad	Uttar Pradesh	8.3	8.2	174	3.2	13000	26000
1049	Ganga at Allahabad D/S (Sangam)	Uttar Pradesh	8.3	8.2	263	3.3	11000	20000
10158	River Ganga A/C Tamsa River,Sirsa,Son Barsa	Uttar Pradesh	8.4	8.2	273	2.8	7800	17000
2485	Ganga U/S, Vindhyachal, Mirzapur	Uttar Pradesh	8.8	8.3	412	2.4	800	1700
2486	Ganga D/S, Mirzapur	Uttar Pradesh	7.7	8.2	456	3.4	11000	14000
10153	River Ganga at Chunar	Uttar Pradesh	8.6	8.2	442	2.9	7000	11000
1070	Ganga at Varanasi U/S (Assighat)	Uttar Pradesh	8.9	8.3	425	2.4	700	1400
1071	Ganga at Varanasi D/S (Malviya Bridge)	Uttar Pradesh	7.2	8.2	456	3.6	23000	31000
10152	River Ganga A/C Gomti River, Bhusaula	Uttar Pradesh	8.5	8.3	432	3	8000	14000
10156	River Ganga at Bathing Ghat (Gola Ghat)	Uttar Pradesh	9.8	8.5	356	3	3000	4800
1073	Ganga at Trighat (Ghazipur)	Uttar Pradesh	7.5	8.2	470	3.6	13000	22000
10113	River Ganga at U/S Jail Ghat, Buxar	Bihar	8.1	8.2	492	1.9	4000	11000
1074	Ganga at Buxar	Bihar	8.2	8.2	467	1.7	12000	14000
2551	Ganga at Buxar, Ramrekhaghat	Bihar	7.6	8.1	516	2.8	4000	11000
3113	Ganga at D/S Buxar Near Road Bridge	Bihar	7.8	7.9	629	2.4	6800	9300
10131	River Ganga at U/S Barahpur Bindtoli	Bihar	8	7.5	411	2	7000	11000
3114	Ganga Near Danapur (Near Pipa Pul), Patna	Bihar	8.2	7.4	563	1.3	3600	5500
1077	Ganga at Kurji, Patna U/S	Bihar	8.2	7.4	563	1.5	4500	6800

2552	Ganga at Gandhighat, NIT at Patna	Bihar	8.6	7.8	467	2.1	13000	23000
10115	Ganga at Gulabi Ghat, Patna	Bihar	8.3	7.5	465	2.4	4500	6800
1079	Ganga at Patna D/S (Ganga Bridge), Gaighat	Bihar	8.8	7.7	479	2.3	17000	21000
3122	Ganga at Malsalami, Patna	Bihar	9.5	7.6	458	1.5	3600	5500
10122	River Ganga at Triveni Ghat, Patna	Bihar	7.9	7.7	454	2.5	12000	14000
2553	Ganga at Kewala Ghat, Fatuha, Patna	Bihar	7.5	7.7	467	2.7	4500	6800
3115	Ganga River at Barh	Bihar	8.2	7.7	462	1.8	7900	13000
1817	Ganga at Mokama (U/S), Mahadeo Asthan, Patna	Bihar	8.3	7.6	442	1.9	6800	9300
10130	River Ganga at D/S Nawadaghat, Barh, Patna	Bihar	8	7.6	475	2.1	3600	5500
1815	Ganga at Mokama (D/S)	Bihar	8	7.6	422	2.6	13000	23000
3123	Ganga River at Barahiya, Nepalitola, Maranchi, La	Bihar	8.5	7.8	452	1.4	7000	11000
3116	Ganga at U/S Munger (Near Intake Well On Ganga)	Bihar	8.5	7.8	440	2	7000	11000
1818	Ganga at Munger	Bihar	8.4	7.8	436	2.5	12000	14000
3117	Ganga at U/S Sultanganj, Bhagalpur	Bihar	8.2	7.7	427	2.3	6800	9300
2554	Ganga at Sultanganj, Bhagalpur	Bihar	8.1	7.9	408	2.5	7900	13000
3118	Ganga at U/S Bhagalpur Near Bararighat	Bihar	7.4	7.7	422	2.7	7000	11000
10138	River Ganga at Champanagar, Bhagalpur	Bihar	8.4	7.8	405	2	6800	9300
1819	Ganga at Bhagalpur	Bihar	8.2	7.7	410	1.4	4500	6800
1816	Ganga at Kahalgaon	Bihar	8.6	7.8	429	1.8	7000	11000

1	2	3	4	5	6	7	8	9
10143	River Ganga D/S Near Cremation Ghat	Bihar	8.4	7.7	426	2.1	12000	14000
10144	River Ganga U/S Near LCT Ghat	Jharkhand	8.5	8	306	2.6	-	-
10145	River Ganga D/S Near Janta Ghat	Jharkhand	8.2	8.3	318	2.2	-	-
10146	River Ganga at Sangi Dalan	Jharkhand	8.4	8.2	316	2.6	-	-
1059	Ganga at Rajmahal, Bihar	Jharkhand	8.4	8.2	318	2.6	-	-
10159	Khagra	West Bengal	7.7	8.5	326	1.8	30000	50000
1080	Ganga at Baharampore	West Bengal	7.9	8.5	330	3.5	30000	50000
10160	Gorabazar	West Bengal	7.7	8.5	329	2.9	30000	50000
2511	Nabadip on Ganga, Ghoshpara Near Monipurghat	West Bengal	8.1	8.4	335	2.1	50000	70000
10161	Palta Shitalatala	West Bengal	7.5	7.9	360	6.8	50000	80000
2506	Tribeni on Ganga, Near Burning Ghat	West Bengal	8.2	8.2	367	3.9	50000	80000
1054	Ganga at Palta	West Bengal	7.8	7.8	373	6.8	30000	50000
1472	Ganga at Serampore	West Bengal	6.8	8.4	352	4.6	50000	80000
1053	Ganga at Dakshineshwar	West Bengal	5.9	7.7	433	5.2	900000	1600000
1471	Ganga at Howrah-Shivpur	West Bengal	6	7.6	414	4.2	80000	130000
1470	Ganga at Garden Reach	West Bengal	6.2	7.6	431	4.9	900000	1600000
1052	Ganga at Uluberia	West Bengal	6.8	7.9	442	5.4	2100	30000
1469	Ganga at Diamond Harbour	West Bengal	6.5	7.9	3010	3.8	800	13000

Mitigation of water crisis

242. SHRI PARIMAL NATHWANI: Will the Minister of JAL SHAKTI be pleased to state:

(a) the details of significant steps that have taken place with regard to mitigating the crisis of water in the country during the last three years;

(b) whether there is severe scarcity of water in the country and there is a need to take immediate steps in this regard and if so, the details thereof;

(c) whether there is an urgent need to carry out reforms in the management of water resources; and

(d) if so, the details thereof and the steps taken by Government in this regard and to review Water Resources Management?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (d) The average annual water availability of any region or country is largely dependent upon hydro-meteorological and geological factors and is generally constant. However, water availability per person is dependent on population of the country and for India, per capita water availability in the country is reducing progressively due to increase in population. The average annual per capita water availability in the years 2001 and 2011 was assessed as 1816 cubic meters and 1545 cubic meters respectively which may reduce further to 1340 and 1140 in the years 2025 and 2050 respectively. Annual per-capita water availability of less than 1700 cubic meters is considered as water stressed condition, whereas annual per-capita water availability below 1000 cubic meters is considered as a water scarcity condition. Due to high temporal and spatial variation of precipitation, the water availability of many region of the country is much below the national average and may result in water stress/scarce conditions.

Realizing the need to improve availability of water in the country and carry out reforms in the management of water resources, the following steps have been taken.

The National Water Policy (2012) has been formulated and circulated to States/ UTs, which recommends that water needs to be managed as a common pool community resource held by the State, under public trust doctrine to achieve food security, support livelihood, and ensure equitable and sustainable development for all.

Central Government has launched the National Water Mission with the objective of conservation of water, minimising wastage and ensuring its more equitable distribution both across and within States through integrated water resources development and management.

Central Government has formulated a National Perspective Plan (NPP) for Water Resources Development which envisages transfer of water from water surplus basins to water deficit basins to improve availability of water. Central Government has launched Pradhan Mantri Krishi Sinchayee Yojana (PMKSY) for completion of 99 on-going Major/ Medium irrigation projects having ultimate irrigation potential of 76.03 lakh hectares.

Steps taken by the Central Government to control groundwater depletion in the country are:–

- Central Ground Water Board is implementing a nationwide programme of "National Aquifer Mapping and Management (NAQUIM)" for mapping of aquifers (water bearing formations), their characterization and development of aquifer management plans to facilitate sustainable development of ground water resources. Aquifer maps and management plans have been shared with the respective State Government agencies.
- Central Ground Water Authority (CGWA) has been constituted under Section 3 (3) of the "Environment (Protection) Act, 1986" for the purpose of regulation and control of groundwater development and management in the country. CGWA has issued directives to the Chief Secretaries of all States as well as Administrators of all UTs to take measures to promote/adopt artificial recharge to groundwater/rain water harvesting. It also grants No Objection Certificates (NOCs) for groundwater abstraction to Industries, Infrastructure units and Mining projects in feasible areas with mandatory conditions for conservation, augmentation and efficient use of groundwater.
- Central Ground Water Board is implementing innovative schemes for Aquifer Rejuvenation under 'Ground Water Management and Regulation' scheme in select overexploited blocks of the aspirational districts on pilot basis.
- Artificial Recharge and Rain Water Harvesting are being implemented under various schemes of Government of India *i.e.* Pradhan Mantri Krishi Sinchayee Yojana (PMKSY), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS), Integrated Watershed Management Programme (IWMP) and Command Area Development and Water Management (CAD&WM) Programme, etc.

Extraction of Groundwater

243. DR. T. SUBBARAMI REDDY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether it is a fact that India accounts for maximum groundwater extraction globally, more than that of China and USA combined;

(b) if so, the efforts to making the source of groundwater sustainable for poor and marginalized communities; and

(c) the details of measures taken for augmentation of water for irrigation and drinking purposes?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) Reports of the World Bank and Water Aid, an international not - for profit organisation, State that India is the largest user of groundwater in the world and accounts for almost one-fourth of the total groundwater extracted globally, more than that of China and US combined.

(b) and (c) Water being a State subject, initiatives on water management including conservation of groundwater is primarily States' responsibility. However, steps taken by the Central Government to control water depletion and promote rain water harvesting/conservation are at the following URL: *http://mowr.gov.in/sites/default/files/Steps_to_control_water_depletion_Jun2019.pdf.*

Revised estimates for Polavaram Project

244. SHRI V. VIJAYASAI REDDY: Will the Minister of JAL SHAKTI be pleased to state:

(a) whether Andhra Pradesh Government has submitted revised estimates for Polavaram Project to the tune of ₹ 58,319 crores;

(b) whether Project Development Authority has approved revised estimates;

(c) the details of break-up of estimates, *viz.* main canal, left and right canal, power project, rehabilitation and resettlement, land acquisition, etc.;

(d) action plan prepared to release funds so as to complete Polavaram in a timebound manner since the Ministry approved the revised estimates;

(e) impact of GST on Polavaram and whether the Ministry will consider exempting GST on Polavaram; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (c) The Government of Andhra Pradesh submitted revised cost estimates for ₹ 57,941 crore at 2013-14 price level and ₹ 57297.42 crore at 2017-18 price level to Central Water Commission in January, 2018. Advisory Committee on Irrigation, Flood Control and Multipurpose Projects of the Department of

Water Resources, River Development and Ganga Rejuvenation, Ministry of Jal Shakti (formerly Ministry of Water Resources, River Development and Ganga Rejuvenation) in its 141st meeting held on 11.02.2019 accepted Revised Cost Estimate (RCE) of the Polavaram Irrigation Project for ₹ 55548.87 crore at 2017-18 Price level (PL).

The component-wise details are as below:–

Component	Cost Estimate at 2017-18 PL (₹ in crore)
Right Main Canal	4318.97
Left Main Canal	4202.69
Head Works	9734.34
Power House	4124.64
LA&RR	33168.23
TOTAL	55548.87

(d) Till now, Central Assistance (CA) of ₹ 6764.16 crore has been released from time to time as per eligible proposals recommended by PPA & CWC since 01.04.2014. For further release of funds, Ministry of Finance *vide* its letter No. 14(10)/PF-II/2016 dated 26.07.2018 and later *vide* letter No. F.No.10(14)/PF-II/2016 dated 06.05.2019 has requested for submission of – (i) Audited Statement of Expenditure incurred by the State on the project till 31.03.2014, and (ii) Revised Cost Estimates (RCE) of the project at 2013-14 Price Level (PL).

Central Water Commission *vide* letter dated 7.5.2019 has intimated that RCE of the project at PL 2013-14 is ₹ 54,466.1 crore. Further, as reported by the State Government of Andhra Pradesh, Principal Accountant General (PAG) office, Hyderabad has completed the audit of ₹ 3777.44 crore out of total expenditure of ₹ 5175.25 crore incurred up to 31.3.2014. Ministry *vide* its letter dated 18.06.2019 has again requested the State to submit audited statement of expenditure for the full amount. Further release of fund is dependent upon the compliance by the State Government.

(e) and (f) As reported by the State, the GST is applicable for Polavaram Irrigation Project works and cost of the project will vary to the extent difference of GST and subsumed taxes in the estimate rates. The State Government has not made any proposal for exemption of GST in this regard.

GST's negative impact on MSMEs

245. SHRI BINOY VISWAM: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Government has any data on the total number of Micro, Small and Medium Enterprises (MSMEs) commenced during the last three years;

(b) if so, the details thereof;

(c) the employment generated in this sector between 2014 to 2019;

(d) whether demonetisation and GST had any negative impact on MSMEs; and

(e) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) and (b) As on 19.06.2019, the total number of Micro, Small and Medium Enterprises (MSMEs), which were registered on Udyog Aadhaar Portal during the years 2016-17, 2017-18 and 2018-19 are 23.73 lakhs, 15.18 lakhs and 21.24 lakhs, respectively.

(c) The information on generation of employment in MSME sector is not maintained centrally. However, as per the 73rd Round of National Sample Survey (NSS), conducted by National Sample Survey Office, Ministry of Statistics and Programme Implementation during the period 2015-16, the estimated number of workers in unincorporated non-agriculture MSMEs in the country engaged in different economic activities excluding the MSMEs registered under (a) Sections 2m(i) and 2m(ii) of the Factories Act, 1948, (b) Companies Act, 1956 and (c) Construction activities falling under Section F of National Industrial Classification (NIC), 2008, are 11.10 crore.

As per details provided by the MSMEs registered on Udyog Aadhaar Portal during the year 2018-19, the number of persons employed in these MSMEs was 118.21 lakhs.

Under the Prime Minister's Employment Generation Programme (PMEGP,) the estimated employment generated (number of persons) in micro enterprises during the years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 are 3.58 lakhs, 3.23 lakhs, 4.08 lakhs, 3.87 lakhs and 5.87 lakhs, respectively.

(d) No such study regarding the impact of GST on MSME sector has been conducted.

(e) Does not arise in view of (d).

Employment provided by MSMEs

†246. SHRI PRABHAT JHA: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether Micro, Small And Medium Enterprises (MSMEs) sector is the principal employment providing sector in the country's economy;

(b) if so, the details thereof;

(c) whether this sector has failed to provide required employment during the last few years; and

(d) if so, whether Government is making special policy based efforts to ensure creation of sufficient and required employment in the said sector and if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) and (b) Micro, Small and Medium Enterprises are the largest provider of employment after agriculture. As per the 73rd Round of National Sample Survey (NSS), conducted by National Sample Survey Office, Ministry of Statistics and Programme Implementation during the period 2015-16, the estimated number of workers in unincorporated non-agriculture MSMEs in the country engaged in different economic activities excluding the MSMEs registered under (a) Sections 2m(ii) of the Factories Act, 1948, (b) Companies Act, 1956 and (c) Construction activities falling under Section F of National Industrial Classification (NIC), 2008, are 11.10 crore.

Under the Prime Minister's Employment Generation Programme (PMEGP,) the estimated employment generated (number of persons) in micro enterprises during the years 2014-15, 2015-16, 2016-17, 2017-18 and 2018-19 are 3.58 lakhs, 3.23 lakhs, 4.08 lakhs, 3.87 lakhs and 5.87 lakhs, respectively.

(c) and (d) The Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) was launched by the Government of India to make available collateral-free credit to the Micro and Small Enterprise sector. Under the PMEGP scheme, the estimated employment generation has increased from 3.58 lakh to 5.87 lakh during the year 2014-15 to 2018-19. The Ministry has established 18 Tool Room for integrated development of the industries by way of providing quality tools, trained personnel and consultancy in tooling and related areas and upgradation of technology. During the year 2017-18 and 2018-19, these 18 Tool Rooms provided training to 1.47 lakh

† Original notice of the question was received in Hindi.

and 2.08 lakh persons respectively, which has also helped them in self employment. The Government has taken various steps for generating employment in the country like encouraging private sector of economy, fast tracking various projects involving substantial investment and increasing public expenditure on schemes like Prime Minister's Employment Generation Programme (PMEGP), Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGA), Pt. Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) and Deendayal Antyodaya Yojana- National Urban Livelihood Mission (DAY-NULM). The Make in India, Skill India, Digital India schemes are being implemented by the Government and these are likely to enhance the employment base. MUDRA and START-UP schemes have been initiated by the Government for facilitating self employment. In order to improve the employability of youth, Ministries/Departments run skill development schemes across various sectors. Government has also implemented the National Career Service (NCS) Project. Pradhan Mantri Rojgar Protshahan Yojana has been initiated in the year 2016-17 for incentivizing industry for promoting employment generation.

Contribution of MSMEs in Indian economy

247. SHRI B. K. HARIPRASAD: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state:

(a) whether it is a fact that MSMEs which contribute to a large part towards the Indian economy with the sectors contribution to the Gross Value Added being about 32 per cent as per the Economic Survey stated that still faces a lack of credit from the banking sector; and

(b) if so, the details thereof?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): (a) and (b) As per the data received from the Reserve Bank of India (RBI), the outstanding credit to Micro, Small and Medium Enterprise (MSME) sector by all Scheduled Commercial Banks during the last three years has increased. The credit flow to MSME sector by all Scheduled Commercial Banks during the last 3 years is given below:–

Year ended	Amount Outstanding (₹ in crore)
March, 2017	1070129.48
March, 2018	1149353.83
March, 2019	1497687.10

The Credit Guarantee Fund Trust for Micro and Small Enterprises (CGTMSE) was launched by the Government of India to make available collateral-free credit

to the Micro and Small Enterprise sector. The number and amount of Guarantees approved under the CGTMSE during the last 2 years is given below:–

Year	No. of Credit Facilities Approved (in lakhs)	Amount of Guarantees Approved (₹ in crore)
2017-18	2.63	19065.91
2018-19	4.36	30168.57

This has also helped in better credit flow to the micro and small enterprises.

Plan to Increase MSMEs

†248. MS. SAROJ PANDEY: Will the Minister of MICRO, SMALL AND MEDIUM ENTERPRISES be pleased to state whether Government would formulate any Action Plan to increase the number of micro and small industries and by which they will be profited and if so, by when?

THE MINISTER OF MICRO, SMALL AND MEDIUM ENTERPRISES (SHRI NITIN JAIRAM GADKARI): Ministry of MSME is striving to increase the number of micro and small industries in the country on a sustainable basis through implementation of various schemes and programmes. The Ministry provides better credit facility, technology upgradation and skilling to boost the entire MSME eco-system.

Followings are the major schemes being implemented by Ministry of MSME:

(i) **Prime Minister's Employment Generation Programme (PMEGP):** This is a credit-linked subsidy programme aimed at generating self-employment opportunities through establishment of micro-enterprises in the non-farm sector by helping traditional artisans and unemployed youth. The Scheme was launched during 2008-09. A total of 5.45 lakh micro enterprises have been assisted with a margin money subsidy of ₹ 12074.04 crore, providing employment opportunities to an estimated 45.22 lakh persons since PMEGP's inception till 31.03.2019.

An amount of ₹ 2247.10 crore has been allocated under PMEGP for financial year 2019-20 which is substantially higher with respect to allocation in earlier financial year which would further lead to increased number of units assisted and employment generation.

(ii) **Scheme of Fund for Regeneration of Traditional Industries (SFURTI):** It is a cluster-based scheme for development of khadi, village industries and

† Original notice of the question was received in Hindi.

coir clusters by providing them with improved equipments, common facilities centres, business development services, training, capacity building and design and marketing support, etc. SFURTI Scheme has been revamped in 2015. A total of 34,791 artisans have benefitted with an assistance of ₹ 143.15 crore during 2018-19.

(iii) **A Scheme for Promotion of Innovation, Rural Industry and Entrepreneurship (ASPIRE):** was launched on 18.3.2015 to set up a network of technology centres and to set up incubation centres to accelerate entrepreneurship and also to promote startups for innovation and entrepreneurship in agro-industry. Under ASPIRE, 74 Livelihood Business Incubation (LBI) centres and 11 Technology Business Incubators have been approved since inception of the scheme.

(iv) **Coir Board:** Ministry of MSME, through Coir Board, is also implementing various Schemes/programmes to assist entrepreneurs to set up new Micro, Small and Medium Enterprises (MSMEs) in all coconut producing States. Under Coir Vikas Yojna, 36,30,653 employment opportunities have been created since 2014-15 till 2018-19 in the Coir Sector.

(v) **Credit Guarantee Scheme for Micro and Small Enterprises (CGTMSE):** The scheme facilitates credit to the MSE units by covering collateral-free credit facility (term loan and/or working capital) extended by eligible lending institutions to new and existing micro and small enterprises. The Scheme has extended guarantee cover to over 35 lakh enterprises leading to approx. 1 crore employment generation. During F.Y. 2018-19, a total of 4,35,520 proposals have been approved providing guarantee to a tune of ₹ 30,168 crore.

(vi) **Credit Linked Capital Subsidy Scheme (CLCSS):** CLCSS facilitates technology upgradation of small scale industries, including agro and rural industrial units by providing 15% upfront capital subsidy (limited to maximum of ₹ 15.00 lakhs). Since inception of the scheme in 2000-01 till date, a total of 62,827 MSE units have been assisted utilizing subsidy of ₹ 3888.13 crore.

During 2018-19, a total of 14,155 MSE units have been assisted utilizing subsidy of ₹ 980.44 crore.

(vii) **Micro and Small Enterprises-Cluster Development Programme (MSE-CDP):** The Ministry of Micro, Small and Medium Enterprises (MSME), Government of India (GoI) has adopted the Cluster Development approach

as a key strategy for enhancing the productivity and competitiveness as well as capacity building of Micro and Small Enterprises (MSEs) and their collectives in the country. A cluster is a group of enterprises located within an identifiable and as far as practicable, contiguous area and producing same/similar products/services. During 2018-19, 17 Common Facility Centres and 11 Infrastructure Development projects have been established.

Overcharging of royalty

†249. SHRI VISHAMBHAR PRASAD NISHAD:
CH. SUKHRAM SINGH YADAV:

Will the Minister of MINES be pleased to state:

(a) whether it is a fact that an excess amount against the prescribed royalty rates is being charged from stone industry in the country;

(b) the details of prescribed royalty rates, State-wise;

(c) whether it is a fact that complaints are being received through various channels regarding manifold overcharging of royalty as compared to prescribed rates of royalty from stone mining lessees due to demand of breakstone found particularly at Kabrai hills of Bundelkhand region in Uttar Pradesh;

(d) if so, the details thereof; and

(e) whether Government would consider to provide prescribed royalty rates to save the crusher industry in the country?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) and (b) Building stone comes under minor mineral, as defined under section 3(e) of the Mines and Minerals (Development and Regulation) Act (MMDR) 1957. As per section 9(3) of the MMDR Act 1957, the Central Government is empowered to prescribe the rates of royalty and dead rent in respect of major minerals only. Further as per section 15(1A)(g) of the MMDR Act, 1957, State Governments prescribes the rates of royalty and dead rent in respect of minor minerals.

Royalty on minerals including minor minerals are collected and appropriated by the State Governments, and data in this regard is not maintained centrally.

(c) to (e) The Ministry of Mines has not received any complaints for overcharging of royalty from stone mining lessees at Kabrai hills of Bundelkhand region in Uttar Pradesh.

---

† Original notice of the question was received in Hindi.

DMF in Ramanujganj

†250. SHRI RAM VICHAR NETAM: Will the Minister of MINES be pleased to state:

(a) whether District Minerals Foundation (DMF) has been established in Ramanujganj in district Balrampur, Chhattisgarh;

(b) if so, the details thereof;

(c) the details of the work done so far under Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) for the development of the mining affected areas and welfare of people in Ramanujganj in Balrampur district in Chhattisgarh;

(d) whether Government has received any complaints regarding any type of irregularities in the works done by District Mineral Foundation (DMF) in Chhattisgarh; and

(e) if so, the details thereof and the action taken by Government in this regard?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) and (b) Section 9B of Mines and Minerals (Development and Regulation) (MMDR) Act, 1957 provides for establishment of District Mineral Foundation (DMF) in each district affected by mining related operation. The DMFs are being funded through statutory contributions received from holders of mining lease. Pradhan Mantri Khanij Kshetra Kalyan Yojana (PMKKKY) is being implemented through fund collected under DMFs for welfare and development of mining affected areas and people.

As per information provided by the Government of Chhattisgarh, District Mineral Foundation (DMF) has been established in Balrampur district of Chhattisgarh and amount of ₹ 70 crore has been collected under DMF upto May, 2019.

(c) The details of works done so far under the PMKKKY for the development of the mining affected areas and welfare of people in Balrampur district in Chhattisgarh are as under:–

Sector	No. of Projects Sanctioned	No. of Projects Completed	No. of Ongoing Projects	Amount Sanctioned (in ₹ crore)	Amount Spent (in ₹ crore)
HighPriority	228	113	115	38.16	30.41
Other Priority	95	43	52	18.07	13.37
TOTAL	323	156	167	56.23	43.78

† Original notice of the question was received in Hindi.

(d) Ministry of Mines has not received any complaint regarding any type of irregularity in the works done by District Mineral Foundation (DMF) in the State of Chhattisgarh.

(e) Does not arise in view of the reply given at (d) above.

Auction of mines

251. DR. VINAY P. SAHASRABUDDHE: Will the Minister of MINES be pleased to state:

(a) the number of mine blocks auctioned in the last three years and the geographical details of the blocks;

(b) the estimated value of resources in the blocks auctioned in the last three years; and

(c) the total revenue generated for Government of India from these auctioned blocks?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) A total of 64 mineral blocks have been auctioned so far. The geographical details of these blocks are given the Statement (*See* below).

(b) and (c) The estimated value of resources in the blocks auctioned so far is ₹ 2,32,329 crore. The estimated total revenue over the lease period of these auctioned blocks is ₹ 1,85,093 crore, out of which National Mineral Exploration Trust (NMET) contribution of ₹ 729 crore shall accrue to the Central Government and the rest is for the State Government which includes auction premium, royalty and District Mineral Foundation (DMF) contribution.

Statement

Geographical details of mineral blocks auctioned

Sl. No.	Name of the Block	State	District	Details of block				
				Date of auction	Mineral	ML/PL-cum-ML	Area (in Hectares)	Reserves (in Million Tonnes)
1	2	3	4	5	6	7	8	9
			F.Y. 2015-2016					
1.	Karhi Chandi	Chhattisgarh	Balodabazar-Bhatapara	18.02.2016	Limestone	ML	242.127	155
2.	Kesla, Raipur	Chhattisgarh	Raipur	19.02.2016	Limestone	ML	108	67
3.	Baghmara	Chhattisgarh	Balodabazar-Bhatapara	26.02.2016	Gold	CL	474.3	2.7
4.	Hariharpur-Lem-Bicha Block-I	Jharkhand	Ramgarh	12.02.2016	Limestone	CL	180	0.424
5.	Hariharpur-Lem-Bicha Block-II	Jharkhand	Ramgarh	12.02.2016	Limestone	CL	379	0.671
6.	Ghoraburhani-Sagasahi	Odisha	Sundargarh	02.03.2016	Iron Ore	ML	139.2	99.59
			F.Y. 2016-2017					
7.	Gudipadu block	Andhra Pradesh	Ananthapuramu	08.06.2016	Limestone	ML	40.82	26.66
8.	Pahardia	Jharkhand	West Singhbhum	26.10.2016	Gold	CL	279.09	1.162

1	2	3	4	5	6	7	8	9
9.	ML No. 2621	Karnataka	Bellary	01.10.2016	Iron Ore	ML	33.8	31.53
10.	ML No. 2487	Karnataka	Bellary	03.10.2016	Iron Ore	ML	86.12	14.709
11.	ML No. 2366	Karnataka	Bellary	04.10.2016	Iron Ore	ML	33.21	6.939
12.	ML No. 2365	Karnataka	Bellary	04.10.2016	Iron Ore	ML	130.53	33.89
13.	ML No. 2313	Karnataka	Bellary	05.10.2016	Iron Ore	ML	21.61	10.026
14.	ML No. 2559	Karnataka	Bellary	05.10.2016	Iron Ore	ML	26.71	28.47
15.	ML No. 2290	Karnataka	Bellary	06.10.2016	Iron Ore	ML	100.54	28.618
16.	Hatupur	Madhya Pradesh	Panna	05.10.2016	Diamond	CL	133.5	0.604
17.	Lasarda-Pacheri	Odisha	Kendujhar	27.12.2016	Manganese	CL	256.304	11.16
18.	Kottameta	Odisha	Malkangiri	27.12.2016	Limestone	ML	801.171	98.69
19.	Nagaur 3B1-(b) Deh	Rajasthan	Nagaur	22.09.2016	Limestone	ML	247.871	168.84
20.	Sindwari, Ramakhera, Satkhanda Block-B	Rajasthan	Chittaurgarh	05.01.2017	Limestone	ML	474.5	174.45
21.	Nagaur 3B1- (a) Deh	Rajasthan	Nagaur	06.01.2017	Limestone	ML	267.628	126.95
			F.Y. 2017-2018					
22.	Erragudi-Hussainapuram-Yanakandla	Andhra Pradesh	Kurnool	26.09.2017	Limestone	ML	131.568	9.03
23.	Nandavaram-Venkatapuram	Andhra Pradesh	Kurnool	26.09.2017	Limestone	ML	24.739	1.66
24.	Kesla-II	Chhattisgarh	Raipur	01.05.2017	Limestone	ML	357.067	215

25.	Guma	Chhattisgarh	Balodabazar-Bhatapara	12.03.2018	Limestone	ML	249.03	124
26.	Mudhvay Sub-block B	Gujarat	Kachchh	25.05.2017	Limestone	ML	233.5	301.5
27.	Mudhvay Sub-block C	Gujarat	Kachchh	26.05.2017	Limestone	ML	251.9	325
28.	Mudhvay Sub-block D	Gujarat	Kachchh	30.05.2017	Limestone	ML	107.1	125
29.	Parasi	Jharkhand	Ranchi	01.11.2017	Gold	ML	69.24	9.894
30.	Chitale-Watangi	Maharashtra	Kolhapur	20.06.2017	Bauxite	ML	75	2.86
31.	Nandgaon Ekodi	Maharashtra	Chandrapur	20.06.2017	Limestone	ML	369.52	42.1
32.	Kalamang West	Odisha	Sundargarh	18.05.2017	Iron Ore	ML	92.875	92.85
33.	Netrabandha	Odisha	Sundargarh	19.05.2017	Iron Ore	ML	139.223	81.973
34.	3D1, n/v Harima-Pithsar	Rajasthan	Nagaur	26.09.2017	Limestone	ML	357.0937	199.154
35.	3B2, n/v Sarasani	Rajasthan	Nagaur	05.02.2018	Limestone	ML	470	205.537
			F.Y. 2018-2019					
36.	Chigargunta-Bisanatham	Andhra Pradesh	Chittoor	27.07.2018	Gold	ML	262.01	2.22
37.	Chintalayapalle-Abdullapuram-Korumanipalli	Andhra Pradesh	Kurnool	28.11.2018	Limestone	ML	417.51	92.24
38.	Bhangaon	Jharkhand	West Singhbhum	28.06.2018	Iron Ore	ML	118	38.25
39.	Lesliganj	Jharkhand	Palamu	01.08.2018	Graphite	ML	94.521	0.6689
40.	Dulsulma	Jharkhand	Palamu	01.03.2019	Graphite	ML	36.29	1.48
41.	ML No. 2148	Karnataka	Bellary	06.09.2018	Iron Ore	ML	60.66	63.33

1	2	3	4	5	6	7	8	9
42.	ML No. 2563	Karnataka	Bellary	05.09.2018	Iron Ore	ML	30.09	9.26
43.	ML No. 995	Karnataka	Bellary	04.09.2018	Iron Ore	ML	32.89	9.708
44.	ML No. 2433	Karnataka	Bellary	03.09.2018	Iron Ore	ML	29.49	10.024
45.	ML No. 2245	Karnataka	Bellary	03.09.2018	Iron Ore	ML	24.47	7.577
46.	ML No. 2566	Karnataka	Chitradurga	05.12.2018	Iron Ore	ML	7.57	3.179
47.	ML No. 2185 A	Karnataka	Bellary	05.12.2018	Iron Ore	ML	44.42	9.224
48.	Deora-Sitapuri-Udiyapura	Madhya Pradesh	Dhar	15.05.2018	Limestone	ML	344.783	61.96
49.	Hinauti-1	Madhya Pradesh	Satna	15.05.2018	Limestone	ML	20.23	2.81
50.	Hinauti-2	Madhya Pradesh	Satna	16.05.2018	Limestone	ML	12.14	1.67
51.	Gauthana-Tikari	Madhya Pradesh	Betul	17.05.2018	Graphite	ML	33.016	6.24
52.	Pratappura	Madhya Pradesh	Jabalpur	18.05.2018	Iron Ore	ML	9.02	2.43
53.	Guguldoh	Maharashtra	Nagpur	12.04.2018	Manganese	ML	105	0.440
54.	Rata-Mandha-1A	Rajasthan	Jaisalmer	25.06.2018	Limestone	ML	420	209.265
			F.Y. 2019-2020					
55.	Parli	Maharashtra	Kolhapur	08.05.2019	Bauxite	ML	7.12	0.640
56.	Humdara-Ghodepaiwadi	Maharashtra	Ratnagiri	08.05.2019	Bauxite	ML	120.48	2.365
57.	Parseoni	Maharashtra	Nagpur	08.05.2019	Manganese	ML	44	0.159

58.	Thanewasana	Maharashtra	Chandrapur	08.05.2019	Copper	CL	768.62	8.02
59.	Lohardongri	Maharashtra	Chandrapur	09.05.2019	Iron Ore	ML	35.73	1.480
60.	Ghungur-I	Maharashtra	Kolhapur	09.05.2019	Bauxite	ML	14.24	0.800
61.	Dubarpeth	Maharashtra	Chandrapur	09.05.2019	Copper	CL	816.29	1.343
62.	Nanar	Maharashtra	Ratnagiri	10.05.2019	Bauxite	ML	144.95	7.940
63.	Ghungur-II	Maharashtra	Kolhapur	10.05.2019	Bauxite	ML	10.65	0.320
64.	Gojoli-Somanpalli-Dongargaon	Maharashtra	Chandrapur	10.05.2019	Limestone	ML	646.55	43.400

Reservation in allotment of mines

†252. SHRI RAMKUMAR VERMA: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that people belonging to Scheduled Castes/Scheduled Tribes and Other Backward Classes are being provided benefit of reservation in the matter of allotment of mines by Government; and

(b) if so, the details of concessions provided to these allottees?

THE MINISTER OF MINES (SHRI PRALHAD JOSHI): (a) Sir, there is no provision in the Mines and Minerals (Development and Regulation) Act,1957 and/or the rules framed thereunder to reserve an area for allotment of mines to Scheduled Castes/Scheduled Tribes and Other Backward Classes.

(b) Does not arise in view of reply given above.

Implementation of Multi-sectoral Development Programme (MsDP)

253. SHRI B. K. HARIPRASAD: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether it is a fact that the budget allocation for Ministry of Minority Affairs was increased by 12 per cent but the fund utilisation has declined from 97.8 per cent in 2015-16 to 74 per cent;

(b) whether this has affected the implementation of MsDP and scholarship programmes;

(c) whether there has been a low achievement in physical outcomes across components under MsDP; and

(d) whether the water supply, housing and income-generating infrastructure have a poor completion rate against the units sanctioned under the MsDP project and many activities under it have not even begun?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Budget Allocation, Actual Expenditure and percentage of Expenditure of Ministry of Minority Affairs from 2014-15 to 2015-16 is as under:–

Year	BE	% increase	Actual Expenditure	% of Exp. W.r.t. BE
2014-15	3734.01	--	3090.51	82.77
2015-16	3738.11	0.11	3654.85	97.77

† Original notice of the question was received in Hindi.

(b) No, Sir.

(c) and (d) The projects sanctioned under PMJVK/MsDP are implemented by the State Govts/UT Administrations. This being a infrastructure development programme, projects like school buildings, college buildings, ITIs, polytechnics, skill development centres, hostels, health centres, Sadhbav Mandaps etc. have gestation periods which normally range from 1 to 3 years. To ensure optimum utilization of resources, this Ministry regularly reviews and monitors the implementation of projects sanctioned under PMJVK.

Welfare of minority communities

254. SHRI ANIL DESAI: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the definition of minority and the number of persons covered under minority category;

(b) the special facilities provided to minority communities in the country; and

(c) the percentage of minorities living in the State of Maharashtra?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Minority has been defined under Section 2(c) of National Commission for Minorities (NCM) Act, 1992, and it means a community notified as such by the Central Government. There are six communities namely Muslims, Sikhs, Christians, Buddhists, Parsis and Jains, which have been notified as Minority Community by the Central Government. As per 2011 Census, the total population of minority communities is 23,38,49,851.

(b) Ministry of Minority Affairs has been implementing various schemes for the welfare of minority communities. The details of the schemes are available at *www.minorityaffairs.gov.in*

(c) As per Census 2011, the total population of centrally notified minorities in the state of Maharashtra is 2,22,50,875 which comes to 9.52 % in respect of total minority population in the country.

Schemes for welfare of minorities

†255. SHRI RAKESH SINHA: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) total number of schemes implemented and the funds allocated for the welfare of minority communities during the years 2016-17, 2017-18 and 2018-19; and

† Original notice of the question was received in Hindi.

(b) ratio of the benefit obtained by minority communities *viz.* Muslims, Christians, Sikhs, Buddhists, Jains and Parsis?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) Ministry of Minority Affairs is implementing various schemes for the welfare of six notified minorities. Scheme-wise Budget Estimates and Actual Expenditure is given in the Statement-I (*See* below).

(b) The schemes for minorities cover all the six notified minorities *viz*; Muslims, Christian, Sikhs, Buddhists, Jains and Parsis. There is generally no laid down ratio for distribution of the benefits amongst the different minorities and this may depend on the nature of the scheme, regional demographic factors etc. However, in the scholarship Scheme of MoMA, the ratio of the benefit obtained by Six notified minority communities in the last five years is given in the Statement-II.

Statement-I

Scheme-wise BE 2016-17, 2017-18 and 2018-19 (₹ in crore)

Sl. No.	Scheme	BE 2016-17	BE 2017-18	BE 2018-19
A.1	**Educational Empowerment**			
1.	Pre-Matric Scholarship	931.00	950.00	980.00
2.	Post-Matric Scholarship	550.00	550.00	692.00
3.	Merit-cum-Means	335.00	393.54	522.00
4.	Maulana Azad National Fellowship	80.00	100.00	153.00
5.	Interest subsidy on educational loans on overseas studies	4.00	8.00	24.00
6.	Free Coaching and Allied schemes	45.00	48.00	74.00
7.	Support for students clearing Prelims-UPSC	4.00	4.00	8.00
	SUB-TOTAL	1949.00	2053.54	2453.00
A.2	**Economic Empowerment**			
8.	Skill Development Initiave	210.00	250.00	250.00
9.	USTTAD (Hunar Haat)	20.00	22.00	30.00
10.	Nai Manzil (skill to 8th to 10th)	155.00	175.95	140.00

Sl. No.	Scheme	BE 2016-17	BE 2017-18	BE 2018-19
11.	Equity of NMDFC	140.00	170.00	165.02
	SUB-TOTAL	525.00	617.95	585.02
A.3 Special Initiatives for Empowerment				
12.	Leadership development of Minority Women	15.00	15.00	15.00
13.	Scheme for Containing Population Decline of Small Minority community	2.00	2.00	4.00
14.	Hamari Dharohar-	11.00	12.00	6.00
15.	Research/Studies, Monitoring, Evaluation and Publicity-	45.00	50.00	55.00
	SUB-TOTAL	73.00	79.00	80.00
B. Area Development Programmes				
16.	Pradhan Mantri Jan Vikas Karyakaram	1125.00	1200.00	1320.00
C. Support to Institutions				
17.	Maulana Azad Education Foundation-	113.00	113.00	125.01
18.	Grants to SCAs of NMDFC-	2.00	2.00	2.00
19.	Quami Waqf Board Tariquatti scheme	13.00	13.00	16.94
20.	Sahari Waqf Sampati Vikas Yojana	3.18	3.18	3.16
21.	Secretariat-	13.59	17.66	19.14
22.	National Commision for Minorities	7.67	8.41	8.62
23.	Commr Linguistic Minorities-	2.82	2.74	2.32
24.	Haj CGI Jeddah -	0.00	78.00	76.79
	Haj Secretariat -	0.00	7.00	8.00
	SUB-TOTAL	155.26	244.99	261.98
	GRAND TOTAL	3827.26	4195.48	4700.00

Statement-II

Details of ratio of benefits by minority communities (scholarships data)

	Total Population of Minorities	Pre Matric	Post Matric	Merit cum Means	Total Beneficiaries	Proportionate beneficiaries out of Minorities population
		Ben (No.)	Ben (No.)	Ben (No.)		
Muslim	172245158	20974526	2645897	451864	24072287	13.98
Christian	27819588	3193073	396388	95175	3684636	13.24
Sikh	20833116	2130441	344440	42286	2517167	12.08
Buddhist	8442972	759126	20464	2549	782139	9.26
Jain	4451753	282410	76243	20791	379444	8.52
Parsi	57264	3283	457	53	3793	6.62
TOTAL	233849851	27342859	3483889	612718	31439466	

Demand for granting minority status

†256. SHRI AMAR SHANKAR SABLE: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) the details of communities that have received minority status by Government till date;

(b) whether Government has received demand from any community for being provided minority status, if so, when and how many demands were received;

(c) the details of the provisions made by Government to give minority status;

(d) whether there is any provision to scrap the minority status given to minority communities or is there any plan to do so; and

(e) whether any review has been done regarding increasing population of minorities, if so, the time when it was done?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) There are six communities namely: Muslims, Sikhs, Christians, Buddhists, Parsis and Jains, which have been notified as Minority Communities by the Central Government under Section 2(c) of National Commission for Minorities (NCM) Act, 1992.

(b) Yes, Sir. Demands from Brahmo Samaj, Hualngo tribes, Seng Khasi and Niamtre, Sanamahi Aggarwal, Tingkao Ragwang Chapriak, Lingayat and Hindu (States

† Original notice of the question was received in Hindi.

were Hindus are in minority) Communities for grant of minority status have been received in the Ministry and National Commission for Minority during last two years.

(c) The Central Government notifies minority community under Section 2(c) of NCM Act, 1992.

(d) and (e) No, Sir.

Haj houses

257. SHRI SYED NASIR HUSSAIN: Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government has planned to construct Haj houses in all the States in the country;

(b) if so, the details thereof; and

(c) the funds spent so far in present plan periods, plan-wise?

THE MINISTER OF MINORITY AFFAIRS (SHRI MUKHTAR ABBAS NAQVI): (a) to (c) No, Sir. The Central Government has no plan scheme to construct Haj Houses in the States/ Union Territories. The State Governments construct Haj Houses in the respective States through their State Haj Committees. However, Haj Committee of India provides some financial assistance to State Haj Committees for this purpose.

Assurances given on the Floor of the House

258. SHRI TIRUCHI SIVA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) the number of assurances given by each Ministry on the Floor of the House over the last three years;

(b) details of the number of assurances that have not yet been fulfilled and are pending;

(c) reasons for such pendency; and

(d) steps being taken to follow-up with respective Ministries for fulfillment of pending assurances?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): (a) and (b) The information is given in the Statement (*See* below).

(c) Information has to be collected from various sources like other Ministries/ Departments of Government of India, State Governments and other agencies. Non furnishing of such information timely results in pendency.

(d) Ministries are reminded from time to time to collect information expeditiously and fulfill the assurances.

Statement

Details of assurances given by each Ministry on the Floor of the House over the last three years (2016-18)

Ministry	Culled Out	Dropped	Full Implemented	Pending
1	2	3	4	5
Agriculture and Farmers Welfare	54	2	46	6
Atomic Energy	6	-	4	2
Ayurveda, Yoga and Naturopathy, Unani, Siddha and Homoeopathy	8	1	6	1
Chemicals and Fertilizers	27	-	17	10
Civil Aviation	32	2	22	8
Coal	37	-	25	12
Commerce and Industry	29	1	20	8
Communication	43	-	12	31
Communications and Information Technology	37	-	37	-
Consumer Affairs, Food and Public Distribution	11	-	9	2
Corporate Affairs	2	-	-	2
Culture	26	-	18	8
Defence	52	3	28	21
Drinking Water and Sanitation	11	-	6	5
Earth Sciences	4	-	1	3
Electronics and Information Technology	13	-	8	5
Environment, Forests and Climate Change	38	1	16	21
External Affairs	11	2	8	1

1	2	3	4	5
Finance	99	4	62	33
Health and Family Welfare	51	-	41	10
Heavy Industries and Public Enterprises	4	-	1	3
Home Affairs	111	6	68	37
Housing And Urban Affairs	17	-	9	8
Human Resource Development	92	-	66	26
Information and Broadcasting	21	-	15	6
Labour and Employment	31	-	17	14
Law and Justice	69	1	21	47
Micro, Small and Medium Enterprises	2	1	1	-
Mines	3	-	1	2
Minority Affairs	5	-	1	4
New and Renewable Energy	8	-	3	5
Panchayati Raj	2	-	1	1
Personnel, Public Grievances and Pensions	19	-	4	15
Petroleum and Natural Gas	10	-	5	5
Planning	11	-	8	3
Power	9	-	3	6
Railways	81	2	42	37
Road Transport and Highways	50	2	25	23
Rural Development	25	3	17	5
Science and Technology	11	-	8	3
Shipping	14	-	10	4
Skill Development, Entrepreneurship	13	-	5	8
Social Justice and Empowerment	37	-	20	17
Space	2	-	1	1
Statistics and Programme Implementation	2	-	1	1
Steel	6	1	5	-
Textiles	14	-	5	9
Tourism	11	2	5	4

1	2	3	4	5
Tribal Affairs	5	1	3	1
Urban Development	18	-	17	1
Water Resources, River Development and Ganga Rejuvenation	22	2	13	7
Women and Child Development	24	-	8	16
Youth Affairs and Sports	15	-	5	10
TOTAL	1355	37	800	518

Central assistance to States for Ring Road

259. SHRI D. KUPENDRA REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether various States have sought Central assistance for Ring Roads in their States;

(b) if so, the details thereof;

(c) whether Government has considered and approved for sanctioning the requisite assistance to the State Governments in this regard; and

(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (d) Under the Bharatmala Pariyojana Phase-I, 28. Ring Roads have been identified for development inthe entire country. In addition to the provisions of Ring Roads, a total of 191 nos. of choke points/congestion points have been identified for development through bypasses, flyovers, lane expansion etc. under Bharatmala Pariyojana Phase-I. In case certain projects are proposed by the States including Ring Roads or Bypasses, which are not part of Bharatmala Pariyojana Phase-I, there is provision to take up such new projects if the State Government is ready to bear at least 50% cost of land acquisition under Grand Challenge Mechanism.

Asset Monetisation Plan

260. SHRI JOSE K. MANI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is determined to put the asset monetisation plan on fast track seeking bids for the roads under the Toll-Operate-Transfer (TOT) plan in Tamil Nadu, UP, Bihar and Jharkhand estimated to fetch about ₹ 5,000 crores;

(b) whether Government has tried this TOT model in 2016 to monetise publicly funded highways; and

(c) whether the first round of TOT auctions for 680 kms. of highways ended in February, 2018, fetching the Government a sum of ₹ 9000 crores?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) (a) Bid for TOT Bundle-3 has been invited on 13.06.2019 with due date of 11.09.2019 and Initial Estimated Concession Value (IECV) of ₹ 4995.48 crore. The stretches under TOT Bundle-3 are lying in the State of Tamil Nadu, UP, Bihar and Jharkhand.

(b) Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 03.08.2016 authorized NHAI to monetize public funded completed NH projects which are operational and are collecting toll for at least 2 years through the Toll Operate Transfer (TOT) model subject to, approval of the Competent Authority in MoRTH/ NHAI on case to case basis.

(c) NHAI has invited first Bundle of TOT with a length of 680 km. and received bids on 22.02.2018 with quoted bid concession fee of ₹ 9681.5 crore. Concessionaire has deposited ₹ 9681.5 crore to NHAI on 28.08.2018.

Single Lane NHs in Tamil Nadu

261. DR. R. LAKSHMANAN: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) details of the single lane National Highways in the State of Tamil Nadu; and

(b) details of the proposals pending with Government to convert these single lane NHs, if any, into two to six lane National Highways (NHs)?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) (a) At present, there is no single lane National Highway in Tamil Nadu.

(b) Does not arise

Four laning of National Highways

†262. DR. KIRODI LAL MEENA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the total length of National Highways across various States, in kilometers and the details of number of lanes built on them;

† Original notice of the question was received in Hindi.

(b) whether Government is considering to develop all National Highways into four lanes; and

(c) if so, the details thereof and by when process is likely to be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) (a) The total length of National Highways (NHs) across various States and Union Territories (UTs) is about 1,32,500 km at present. The Lane-wise distribution of NHs as on 31.03.2019 is as under:–

Sl. No.	Lane configuration of NHs	Approx. Length (km.)
1.	Less than 2-Lane NH standards	36,310
2.	2-Lane NH standards	65,123
3.	4-Lane or more NH standards	31,067

(b) and (c) The development and maintenance of NHs is a continuous process. The works on NHs are accordingly taken up from time to time as per inter-se priority, traffic density and availability of funds to keep the NHs in traffic worthy conditions.

The Ministry took up development of NHs/ roads under various phases of National Highways Development Project (NHDP), Special Accelerated Road Development Programme for the North East Region (SARDP-NE) including Arunachal Pradesh Package of Roads, Special Programme for Development of Roads in the Left Wing Extremism (LWE) affected areas, Externally Aided Projects (EAP), National Highways (Original) [NH (O)] scheme,etc. Various phases of NHDP envisaged development of NHs to 4/6 lane and 2 lane NH standards, development of expressways, etc. Development of most of the roads/NHs under other schemes envisages their upgradation to 2 lane NH standards.

The Ministry had taken up detailed review of NHs network with a view to develop the road connectivity to Border areas, development of Coastal roads including road connectivity for Non-Major ports, improvement in the efficiency of National Corridors, development of Economic Corridors, Inter Corridors and Feeder Routes along with integration with Sagarmala, etc., under "Bharatmala Pariyojana". Under this proposal, the Ministry identified stretches for development of about 26,200 km. length of Economic Corridors, 8,000 km. of Inter Corridors, 7,500 km. of Feeder Routes, 5,300 km. Border and International connectivity roads, 4,100 km. Coastal and Port connectivity roads, 1,900 km. Expressways, National Corridor Efficiency improvement by development of ring roads around 28 cities, decongestion of about 125 choke points and 66 congestion points, development of 35 nos. of Multimodal Logistics Parks.

The Cabinet Committee on Economic Affairs (CCEA) approved the proposal for investment approval for Phase-I of "Bharatmala Pariyojana" during its meeting held on 24.10.2017. "Bharatmala Pariyojana" Phase–I includes development of about 9,000 km length of Economic corridors, about 6,000 km. length of Inter-corridor and feeder roads, about 5,000 km. length of National Corridors Efficiency improvements, about 2,000 km. length of Border and International connectivity roads, about 2,000 km. length of Coastal and port connectivity roads, about 800 km. length of Expressways and balance length of about 10,000 km. of roads under NHDP.

The general principle for upgradation of roads under Phase-I of Bharatmala Pariyojana includes development of Economic corridors primarily to 4/6 lane NH standards, Inter-corridor and feeder roads primarily to 4 lane NH standards and Border, International connectivity roads, Coastal and port connectivity roads primarily to 2 lane NH standards.

The programme is targeted for completion in 2021-22.

Deaths due to potholes

263. DR. BANDA PRAKASH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether potholes took a deadly toll in 2017, claiming almost 10 lives daily with annual fatalities in the country adding up to 3,597 which is more than 50 per cent rise over the toll for 2016;

(b) whether the number of people killed near or on roads under construction also increased from 3,878 in 2016 to 4,250 last year;

(c) whether Government is planning a provision of imposing fine against officials for faulty design of roads, poor maintenance and negligence in fixing problems; and

(d) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) As per information received from police department of all States/UTs total number of persons killed under the category of potholes (in table 'A') and under the category of construction of the roads (in table 'B') in the country during the last two calendar years *i.e.* 2016 to 2017 are given at below:–

Table –'A'

Years	Persons killed under the category potholes	% change over	Total Number of persons killed per day
2016	2324	—	6.37
2017	3597	54.8	9.85

Table –'B'

Years	Persons killed under construction of the roads	% change over
2016	3878	—
2017	4250	9.59

(c) and (d) National Highways are designed and constructed as per Codes, Standards, Specifications, Guidelines etc. as published by Indain Road Congress (IRC), Ministry of Road Transport and Highways (MoRTH) and Bureau of Indian Standards (BIS) for road and Bridge works. In cases where any failure/default occurs on the part of contractors/concessionaires/consultant accountability is fixed and penalty is levied as per the provisions of contract agreement.

NGOs for promotion of road safety

264. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has roped in any NGO to promote road safety;

(b) if so, details thereof and if not, reasons therefor;

(c) whether Government has granted any funds to such NGOs for promotion of road safety;

(d) if so, details thereof and if not, reasons therefor; and

(e) details regarding steps taken to ensure proper utilization of funds granted to such NGOs?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Ministry has launched a scheme for grant of financial assistance to NGOs for administering "Road Safety Advocacy" in the last F.Y. 2017-18.Under this Scheme, proposals for road safety advocacy programmes through 203 different Non-Governmental Organisations(NGOs)/Trusts/Cooperative Societies have been sanctioned in F.Y. 2017-18.

(c) and (d) As per the scheme provisions, financial assistance for a road safety programme is ₹ 5.00 lakh. The scheme does not provide for any advance payment and financial assistance is reimbursement only after the successful completion of the programme.

(e) There are adequate safeguard in the scheme to ensure proper utilization of funds such as:–

(i) No advance payment is released to any agency.

(ii) Registration of the NGO on Darpan Portal.

(iii) The scheme is administered through a Project Management Unit (PMU) for scrutiny of proposals and further physical verification of the road safety programme conducted by agencies is also made by PMU. Then genuineness of the claim is certified by the PMU.

(iv) Utilization Certificate in GFR-12A and audited statement of accounts duly certified by Chartered Accounted and other documentary evidence including photographs, *video* clips etc.

Universal Smart Card Driving License

265. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has decided to modify format of driving licenses to Universal Smart Card type driving licenses;

(b) if so, details thereof;

(c) whether Government proposes to have a common countrywide database of all driving license holders;

(d) if so, details thereof and if not, reasons therefor;

(e) whether Government is taking any steps to ensure that delinquent drivers do not get driving license by changing State; and

(f) if so, details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (f) Yes, Sir. The Ministry of Road Transport and Highways *vide*, GSR 174 (E) dated 1st March, 2019 has decided to modify the format of driving licenses to laminated card without chip or smart card type driving licences. The Ministry has prescribed a common standard format and design of the

Driving Licence for whole of the country which includes the placement of information, standardization of fonts etc. This Ministry through its flagship application called SARATHI (for Driving License) developed by NIC (National Informatics Centre) have a common countrywide database of all driving license holders. Almost 15 crore driving license records are available in its central repository (National Registry). The SARATHI application has the feature to identify duplicate records in real time online basis and access information about the challans if any, which facilitates the licencing authority that delinquent drivers do not get a duplicate driving licence.

National Highway Projects in Jodhpur

†266. SHRI RAM NARAIN DUDI: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has any plans/proposals to declare Merta City to Ajmer Road as National Highway, starting from Jodhpur *via* Pipar Road and Khariya Khangar; and

(b) the number of National Highway projects underway in Jodhpur district and by when the same would be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) No, Sir.

(b) Details of National Highway projects underway in Jodhpur district are given in the Statement.

† Original notice of the question was received in Hindi.

Statement

Details of 'National Highway Projects underway in Jodhpur' district.

Sl. No.	Name of the project	Length (in km.)	Cost (₹ in crore)	Date of start	Physical progress (in%)	Scheduled date of completion	Revised date of completion
1.	4-Laning of Bar-Bilara-Jodhpur Section of NH-112	109.655	1248.59	27.03.2017	38%	23.09.2019	-
2.	4-Laning of Dangiyawas (km. 96.595 of NH-112) to Jajiwal (km. 283.500 of NH-65 Nagaur Road) Section – Package-I (Jodhpur Ring Road)	74.619	1308.73	14.12.2018	5%	12.12.2020	-
3.	Netra village to Mandore section of NH-65 (km. 267+500 to 296+070) (4L) under EPC(889-VI)	28.57	379.61	21.01.2015	99.5%	14.07.2016	15.09.2019

Sagarmala Programme in Andhra Pradesh

267. SHRI T. G. VENKATESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government has embarked on execution of Sagarmala Programme in the State of Andhra Pradesh, if so, the details thereof;

(b) the details of the projects that have been taken up for development under Sagarmala Programme;

(c) the number of NH Roads, NH Flyovers, Road under Bridges (RuBs) and Road over Bridges (RoBs) that are included under this project for development;

(d) whether any funds have been sanctioned and released so far, project-wise;

(e) the details of work in progress and the present status of the projects; and

(f) the steps being taken by Government for their early completion?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) Sagarmala Programme is being implemented by the Ministry of Shipping (MoS). The details of projects under this programme furnished by MoS is given in the Statement-I (*See* below).

(c) to (f) This Ministry is primarily responsible for development and maintenance of National Highways (NHs) in the country. For NH connectivity to the Ports, two projects with aggregate length of 31.7 km. have been taken up through NHAI at a cost of ₹ 824.32 crore in Andhra Pradesh, as per details given in Statement-II (*See below*). Construction of roads, flyovers, Road under Bridges (RuBs) and Road over Bridges (RuBs) is subject to outcome of Detailed Project Report (DPR), *inter-se* priority and availability of funds.

Statement-I

Details of projects under the Sagarmala Programme in Andhra Pradesh

Sl. No.	Project Name	Project Cost (₹ in crore)	Implementing Agency	Status
1	2	3	4	5
1.	Extension of existing container terminal at VPT on DBFOT basis	633	VPT	Under implementation
2.	Conversion of existing berths EQ-2-EQ-3-EQ-4 and part of EQ-5 into two numbers of berths-Vizag	182	VPT	Under Implementation

1	2	3	4	5
3.	Upgradation of OB 1 and 2 for Iron Ore Handling-Phase 1	395	VPT	Completed
4.	Development of WQ N-WQ-7 and WQ-8-Vizag	243	VPT	Completed
5.	Development of New Berth EQ 1A-Vizag	313	VPT	Under Implementation
6.	RFID system-Vizag Port	7	VPT	Completed
7.	Container scanners-Vizag Port	30	VPT	Completed
8.	Supply-Erection-Testing and commissioning of 2 HMCs of capacity greater than 100MT at east quay berth-Vizag Port	39	VPT	Completed
9.	Construction of coastal Berth at VPT	43	VPT	Completed
10.	Additional Oil Jetty-OR3 alongwith OR1 and OR2 at Vizag	168	VPT	Under Implementation
11.	4 laning of Kakinada Anchorage Port Uppada beach road connecting NH-16 in East Godavari District	980	NHAI	
12.	Upgrading B.T. Road from Burmah Shell area to security gate near Sakthi Gas Plant at Kakinada Anchorage port	15	Department of Ports, GoAP	Completed
13.	Greenfield road connecting north and south industrial cluster of Khandaleru Creek near Krishnapatnam port	580	NHAI	
14.	4 laning of road from Nellore city to Krishnapatnam port to NH-5	300	NHAI	
15.	2 to 4 laning of road connecting Achampeta Junction to joining NH-16 at Kathipudi in East Godavri District in A.P.	300	MoRTH	
16.	Construction of passenger jetty at Bhavani island-Krishna district	22	APTDC	Under Implementation
17.	Construction of Passenger Jetty at Baruva in Srikakulam	59	APTDC	DPR under preparation
18.	Construction of Tourism Passenger Jetty at Manginapudi-Krishna	74	APTDC	DPR Prepared
19.	Construction of Tourism Passenger Jetty at Kothapatnam-Prakasam	62	APTDC	DPR under preparation

1	2	3	4	5
20.	Construction of Tourism Passenger Jetty at Maypadu-SPS Nellore	58	APTDC	DPR under preparation
21.	Development of Passenger Jetty-Sea Plane Jetty and upgradation of existing Jetty at Kakinada	58	APTDC	DPR Prepared
22.	Construction of a passenger Jetty at Bheemunipatnam	79	APTDC	DPR under preparation
23.	Construction of a passenger Jetty at Kalingapatnam	48	APTDC	DPR under preparation
24.	Development of passenger jetties at Kakinada Port for tourism	100	Department of Ports, GoAP	Under Tendering
25.	2 to 4 laning of road connecting Kakinada Port to NH-16 at Rajanagaram in Godavri District	1,074	APRDC	DPR to be Prepared
26.	Upgrading of NH-216 from 2 lane to 4 lane Digamarru to Ongole	3,731	MoRTH	
27.	Upgradation of the proposed NH-67 From Bellary-Karnataka to Krishnapatnam-Andhra Pradesh	2,440	MoRTH	
28.	Road Connectivity of VPT to NH-16-Phase-II	77	NHAI	
29.	Upgrading of NH-65 from Vijayawada to the Machilipatnam Port	1,462	NHAI	
30.	Upgradation of the hinterland road From Naidupeta-in Nellore District of A.P. to Krishnagiri in T.N.	3,000	NHAI	
31.	Construction of grade separator from H-7 area to Port connectivity Road by passing Convent Junction-Vizag Port	60	NHAI	
32.	Road connecting Vizag Port from Sheela Nagar junction to Anakapalli-Sabbavaram-Pendurti-Anandapuram road *i.e.* NH-16-Former NH-5	2,352	NHAI	
33.	Formation of new road from L-Arm road Junction to Dummulapeta Beach Road at NCS storage system including construction of bridge on Dummulapeta Creek at Kakinada Anchorage Port	50	NHAI	

1	2	3	4	5
34.	4 to 6 laning of road connecting Krishnapatnam Port to NH-5 in SPSR Nellore District of Andhra Pradesh	315	NHAI	
35.	Flyover-RoB over ADB road-Kakinada Deep water port from Kumbhabhishek Temple to fishing Harbour at Kakinada	350	NHAI	
36.	4 laning of Manginapudi Beach Road connecting Machilipatnam	60	NHAI	
37.	Four lane green field road from Machilipatnam South Port to NH-9 in the State of Andhra Pradesh	458	NHAI	
38.	Four Lane green field road from Machilipatnam North Port to NH-SH-46 in the State of Andhra Pradesh	232	NHAI	
39.	Expressway from Sanathnagar industrial cluster-Hyderabad to Vodarevu	10,000	NHAI	
40.	Upgrading of existing RandB road from Chilakaru cross-NH-16 to Power Plants	300	NHAI	
41.	Greenfield bypass road connecting Gangavaram port in Visakhapatnam District-Lanes to be specified	80	NHAI	
42.	Four lane Beach Road connecting Gangavaram Port to the SEZ proposed at Achuthapuram in Visakhapatnam District	138	NHAI	
43.	4 to 6 laning of road connecting to NH-16 at Gajuwaka to Gangavaram Port	50	NHAI	
44.	4 lane road to Krishnapatnam Port from Naidupeta in A.P.	670	NHAI	
45.	Development of 7.2 Km. green field road connecting NH-65 to Machilipatnam Port in the State of Andhra Pradesh	175	NHAI	
46.	Electrification of east yard revamped lines. 23.489 TKM	20	VPT	Completed

1	2	3	4	5
47.	Road Connectivity From Outer Harbour to Port Connectivity Junction-B at Vizag port-4 Lane road from existing East Break Waters upto Convent Junction	500	NHAI	
48.	Flyover bridge from Sea-horses junction area to dock area at Vizag Port	277	NHAI	
49.	Rail Connectivity to South Port of Krishnapatnam Port from Guduru	300	Indian Railways	Completed
50.	Krishnapatnam-Venkatachalam-Doubling with electrification	87	Indian Railways	Completed
51.	Rail Obulavaripalle-Venkatachalam-95 Km.	1,825	Indian Railways	Under Implementation
52.	Bhadrachalam-Kovvuru New BG Line-151 Km.	2,154	Indian Railways	Under Implementation
53.	Providing a direct connection between OEC and Western Sector jointing at NAD Curve from E.Co. Rly.	22	VPT	Completed
54.	Connection of dead end line at North of RandD yard to Eastern Grid-Third line from E.Co. Rlys	24	VPT	Completed
55.	Extension of line No. 11 to 15 to full length at R and D yard	18	VPT	Completed
56.	Electrification of VPT railway lines 45.143 TKM	20	VPT	DPR Prepared
57.	2 to 4 laning of port road connectivity to NH-5, Phase-II	77	NHAI	
58.	Develop NW4-from Vijayawada to Galagali on Krishna river Kakinada-Vijayawada-Muktyala-Vijayawada to Thada	7,002	IWAI	Under Implementation
59.	Petrochemical cluster in Kakinada	4,520	MoC&F	DPR to be Prepared
60.	Port-based Mega Food Processing Park in Kakinada-Godavari Mega Aqua Food park	373	MoFPI	Completed
61.	Development of an export based apparel cluster in central A.P.	3,321	APIIC	DPR to be Prepared

1	2	3	4	5
62.	Cement cluster in A.P.	24,500	APIIC	DPR to be Prepared
63.	Development of CEZ in Andhra Pradesh-VCIC Central	3,000	APIIC	DPR to be Prepared
64.	Coastal Districts Skill Development Programme Phase-I Andhra Pradesh	0.28	MoRD (DDU-GKY)	Completed
65.	Centre of Excellence in Maritime and Shipbuilding-CEMS-18 out of 24 Labs in A.P.	574	IRS	Completed
66.	Development of Coastal Tourism Circuit in Sri Potti Sri Ramulu-SPSR Nellore under Swadesh Darshan Scheme	60	APTDC	Under Implementation
67.	Phase-II of Multi Model Logistics Hub-Vizag Port	262	VPT	Completed
68.	Development of dedicated Machilipatnam Port Rail Connectivity from Pedana Station	40	Navyuga	DPR to be Prepared
69.	Vishnupuram-Mellacheruvu New BG line	378	Indian Railways	Completed
70.	Doubling of line Vijaywada-Gudivada-Bhimavaram-Narasapur-Gudivada-Machilipatnam and Bhimavaram-Nidadavolu-221 Km.	1,504	Indian Railways	Under Implementation
71.	Kotipalli-Narsapur New BG Line-57.21 Km	2,120	Indian Railways	Under Implementation
72.	Development of rail siding with number of holding lines in Machilipatnam	250	Navyuga	DPR to be Prepared
73.	Modernisation of Infrastructure at Kakinada Anchorage Port	90	Department of Ports, GoAP	DPR to be Prepared
74.	Development of Fishing Harbour in Juvvaladinne in SPSR Nellore District in the State of Andhra Pradesh	242	Fisheries Department, GoAP	DPR Prepared
75.	Development of Kakinada Hope Island Konaseema as World Class Coastal and Eco-Tourism Circuit in Andhra Pradesh	70	AP Forest Department	Completed

1	2	3	4	5
76.	Setting up logistics and Maritime University at Kakinada	300	Department of Ports, GoAP	DPR to be Prepared
77.	Bhavanapadu Port rail link	TBA	Adani Ports	DPR to be Prepared
78.	Various Signalling works at VPT	24	VPT	DPR Prepared
79.	Direct connectivity to Mindi Yard from E.Co. Railways-SC Railways	45	VPT	DPR Prepared
80.	Development of CEZ in Andhra Pradesh-VCIC North	3,000	APIIC	DPR to be Prepared
81.	Phase 2 development of existing fishing harbour at Machilipatnam in Krishna district	252	Fisheries Department, GoAP	DPR Prepared
82.	Phase 2 development of existing fishing harbour at Nizampatnam in Guntur district	341	Fisheries Department, GoAP	DPR Prepared
83.	Development of fishing harbour at Vodarevu in Prakasam district	409	Fisheries Department, GoAP	DPR Prepared
84.	Development of fishing harbour at Uppada-V. U. Kotapalli-M in East Godavari district	289	Fisheries Department, GoAP	DPR Prepared
85.	4 to 6 laning of road connecting VPT East breakwater to Sheela Nagar Junction	TBA	NHAI	
86.	Construction of flyover bridge-FOB at Nathayyapalem-Mindi on NH-16	TBA	NHAI	
87.	Four lane coastal road from Gangavaram Port to Vizag Port	TBA	NHAI	
88.	Construction of flyover-under-pass at Vizag airport junction to ensure flow of container trailers to-from MMLP setup at NH-16	TBA	NHAI	
89.	Development of outer ring road from East Breakwater to Sheelanagar	TBA	NHAI	
90.	APIIC Mega Food Park	375	MoFPI	Under Implementation
91.	Development of New EQ-10 berth-Vizag	55.38	VPT	Completed

1	2	3	4	5
92.	Greenfield Electronics manufacturing Cluster in Renigunta and Yerpdeu Mandal-Chittor District-Tirupati-A.P.	9706.75	MeitY	Under Implementation
93.	Greenfield Electronics manufacturing Cluster in Vikruthamala Village-Yerpadu Mandal-Chittor District-Tirupati-A.P.	5719.8	MeitY	Under Implementation
94.	Greenfield Electronics manufacturing Cluster in Cherivi Village-Satyavedu Mandal-Chittor District-Tirupati-A.P.	1604.41	MeitY	Under Implementation
95.	Power Cluster in A.P.-Krishnapatnam	37428	Ministry of Power	Under Implementation
96.	4 laning of Varagali Road from Chillakur Cross to Chintawaram Package II Km. 0.000 to Km. 16.450 in A.P.	332.87	NHAI	
97.	New Port at Machhilipatnam-Phase-I	11924	Department of Ports, GoAP	Under Implementation
98.	New Port-Kakinada SEZ-KSEZ	2123	GMR	Under Tendering
99.	New Port-Bhavanapadu	4000	Department of Ports, GoAP	Under Implementation
100.	Coastal Districts Skill Development Programme Phase-II Andhra Pradesh	6	MoRD (DDU-GKY)	Under Implementation
101.	Strengthening of existing EQ-7 berth to handle vessels of 14.5 m draft	16.5	VPT	Completed
102.	Setting up of FSRU in the Outer Harbour for LNG	200	VPT	DPR Prepared
103.	Cruise-cum-coastal cargo terminal	77	VPT	DPR Prepared
104.	Port connectivity road (four lane) from East Break Water to Convent Junction		NHAI	
105.	Visakhapatnam Port Road		NHAI	
106.	Port road to Krishnapatnam Port (Pkg. I)		NHAI	
107.	Kirandul-Jagdalpur	1161	Indian Railways	Under Implementation

1	2	3	4	5
108.	Jagdalpur-Koraput doubling	1547	Indian Railways	Under Implementation
109.	Vizianagaram-Titlagarh (Sambalpur)	2336	Indian Railways	Under Implementation
110.	Kottavalasa-Jagdalpur (Koraput)	2500	Indian Railways	Under Implementation
111.	Koraput-Singapur Road	2362	Indian Railways	Under Implementation
112.	Kakinada-Pithapuram	220	Indian Railways	Under Implementation
113.	Gudur-Durgarajapatnam	761.37	Indian Railways	Under Implementation

Statement-II

Details of projects taken up for NH connectivity to the ports in Andhra Pradesh

Sl. No.	Name of Project	Length (km.)	Total Approved Cost (₹ in crore)	Remarks
1.	6-laning of dedicated port road to Krishnapatnam Port (Pkg.-I) Km. 0 to Km. 18 on EPC mode	18.975	348.72	Letter of Acceptance (LoA) issued on 26.03.2018. Agreement signed on 10.04.2018. Appointed date: 20.12.2018
2.	Four lane connectivity to Vishakhapatnam Port under Port Connectivity under Bharatmala Pariyojana on HAM	12.70	475.60	LoA issued on 20.03.2018 Agreement signed on 03.05.2018
	TOTAL	31.675	824.32	

Multi-Laning of Highways

†268. SHRI LAL SINH VADODIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is seriously considering to make multi-lane highways in various regions of the country;

† Original notice of the question was received in Hindi.

(b) if so, whether Government has taken any steps in this direction till date; and

(c) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The total length of National Highways (NHs) is about 1,32,500 km. at present. The Lane-wise distribution of NHs as on 31.03.2019 is as under:–

Sl. No.	Lane configuration of NHs	Approx. Length (km)
1.	Less than 2-Lane NH standards	36,310
2.	2-Lane NH standards	65,123
3.	4-Lane or more NH standards	31,067

The development and maintenance of National Highways (NHs) is a continuous process. The works on NHs are accordingly taken up from time to time as per *inter-se* priority, traffic density and availability of funds to keep the NHs in traffic worthy conditions.

The Ministry took up development of NHs/roads under various phases of National Highways Development Project (NHDP), Special Accelerated Road Development Programme for the North East Region (SARDP-NE) including Arunachal Pradesh Package of Roads, Special Programme for Development of Roads in the Left Wing Extremism (LWE) affected areas, Externally Aided Projects (EAP), National Highways (Original) [NH (O)] scheme, etc. Various phases of NHDP envisaged development of NHs to 4/6 lane and 2 lane NH standards, development of expressways, etc. Development of most of the roads/NHs under other schemes envisages their upgradation to 2 lane NH standards.

The Ministry had taken up detailed review of NHs network with a view to develop the road connectivity to Border areas, development of Coastal roads including road connectivity for Non-Major ports, improvement in the efficiency of National Corridors, development of Economic Corridors, Inter-Corridors and Feeder Routes along with integration with Sagarmala, etc., under "Bharatmala Pariyojana".

The Cabinet Committee on Economic Affairs (CCEA) has approved the proposal for investment approval for Phase-I of "Bharatmala Pariyojana" during its meeting held on 24.10.2017. "Bharatmala Pariyojana" Phase–I includes development of about 9,000 km. length of Economic corridors, about 6,000 km. length of Inter-corridor and feeder roads, about 5,000 km. length of National Corridors Efficiency improvements, about 2,000 km. length of Border and International connectivity roads, about 2,000 km. length of Coastal and port connectivity roads, about 800 km. length of Expressways

and balance length of about 10,000 km. of roads under NHDP.

The general principle for upgradation of roads under Phase-I of Bharatmala Pariyojana includes development of Economic corridors primarily to 4/6 lane NH standards, Inter-corridor and feeder roads primarily to 4 lane NH standards and Border, International connectivity roads, Coastal and port connectivity roads primarily to 2 lane NH standards.

Doubling the length of NHs

†269. SHRI LAL SINH VADODIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Government is seriously considering to double the length of National Highways in the country;

(b) if so, whether Government has taken any steps in this regard till date, details thereof; and

(c) if not, the reason therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) The Ministry keeps on receiving proposals from various State Governments for declaration of State roads as new National Highways (NHs) from time to time. The Ministry considers declaring some State roads as new NHs from time to time based on the requirement of connectivity, *inter-se* priority and availability of funds.

The total length of NHs has been enhanced from about 91,287 km. as on 31.03.2014 to about 1,32,500 km. at present.

Bharatmala Project

270. DR. T. SUBBARAMI REDDY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is executing Bharatmala project to construct roads along India's borders and other important places, particularly in Andhra Pradesh and Telangana;

(b) if so, the details thereof;

(c) the status of progress of each project, State-wise and the schedule of completion;

---

† Original notice of the question was received in Hindi.

(d) amount of funds allocated for each project during the last two years and in the current financial year; and

(e) steps taken to complete these projects as per schedule?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (e) The Bharatmala Pariyojna Phase-I was approved at an estimated outlay of ₹ 5,35,000 crore. A total of 24,800 kms. length of National Highways have been considered in Phase-I as well as 10,000 km. residual road works under NHDP. Under this program, the Ministry has identified stretches for development of about 9,000 km. length of Economic corridors, about 6,000 km. length of Inter-corridor and feeder roads, about 5,000 km. length of National Corridors Efficiency improvements, about 2,000 km. length of Border and International connectivity roads, about 2,000 km. length of Coastal and port connectivity roads, about 800 km. length of Expressways. No road project in the States of Andhra Pradesh and Telangana has been envisaged under Border and International Connectivity roads component of this programme. Total 17 nos. of road projects having an aggregate length of about 701.4 km. have been approved under Bharatmala Pariyojana Phase-I till March, 2019 in the States of Andhra Pradesh and Telangana. Out of 17 nos. projects, 15 nos. of road projects having an aggregate length of about 631.7 km. have been awarded till March, 2019 in the States of Andhra Pradesh and Telangana.

However, under Border Roads and International Connectivity Roads component of Bharatmala Pariyojana Phase-I, 07 nos. of road projects with an aggregate length of about 1,042 kms. and total cost as ₹ 4,916 crores (approx.) have been awarded till March, 2019 in entire country. Under Coastal Roads and Port Connectivity roads component of this programme, 05 nos. of road projects with total length of about 163 kms. and total cost as ₹ 2,469 crores (approx.) have been awarded till March, 2019 in entire country. Progress of all the projects is monitored electronically for ensuring completion of projects as per schedule.

Damaged Roads and incomplete construction on Delhi-Jaipur Highway

†271. SHRI RAMKUMAR VERMA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that due to damaged road and incompletely constructed bridges on the Jaipur-Delhi stretch of National Highway No. 8, large number of accidents are taking place and if so, the details thereof; and

† Original notice of the question was received in Hindi.

(b) the details of the steps taken by Government to check these incidents and to repair damaged roads and complete the construction work of incomplete flyovers?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) At present, the work of structures such as flyovers, vehicular underpass, pedestrian underpass etc. at 56 locations have already been completed and opened to traffic. The work of flyover near Shahpura has been completed on one side. Necessary repair work on the highway has also been started at the risk and cost of concessionaire. The accidents on Delhi-Jaipur road stretch have decreased considerably over past three years.

Online Services of the Ministry

272. DR. VINAY P. SAHASRABUDDHE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the number of online services provided by the Ministry;

(b) the number of citizens who have availed these online services during the last three years; and

(c) the average time taken to respond to the online services?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) There are eight online services being provided by the Ministry. The details are provided as under:–

Sl. No.	The Names of Online services	Description	Users during the last three years (approx.)	Average time to respond
1	2	3	4	5
1.	Inampro	Open Platform for Buyers and Sellers of Infrastructure Industry.	1,415	24 to 48 hrs.
2.	Infracon (Key Personal)	It enables all the consultancy firm and key personnel to register themselves for procurement of highway consultancy contracts for preparation for Detailed Project Report (DPR) and Authority's Engineer under	19,596	24 to 48 hrs.
3.	Infracon (Consultancy Services)		580	24 to 48 hrs.
4.	Infracon Consultant		11,050	24 to 48 hrs

1	2	3	4	5
		National Highways Authority of India (NHAI), National Highways and Infrastructure Development Corporation Limited (NHIDCL) and other Government entities under the Ministry.		
5.	ODC/OWC	A web portal to grant online approvals for transportation of Over Dimensional and Over Weight Cargo in order to promote seamless movement of heavy transport across the country.	25,685	24 hrs. to 30 days
6.	Registration Portal for Road Safety Advocacy	Online Portal for grant of financial assistance for administering Road Safety Advocacy	1,217	24 to 48 hrs.
7.	Online Access Permission for Fuel Stations	Online Access Permission for Fuel Stations on National Highways.	6,700	24 to 48 hrs.
8.	VAHAN and SARATHI	These applications are implemented across 1100+ Regional Transport Offices (RTOs) of the country. VAHAN provides schemes for registration of Vehicles. SARATHI provides schemes for Driving License. The Driving License data is consolidated at State and National level.	27,50,35,237	24 hrs to 30 days
	TOTAL		27,51,01,595	

Reconstruction of Roads damaged in floods

273. SHRI M. P. VEERENDRA KUMAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government proposes to set up a separate fund for the reconstruction and repair of roads damaged by floods in the country; and

(b) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) This Ministry is primarily responsible for development and maintenance of National Highways (NHs). The works on NHs are accordingly taken up from time to time as per traffic density, inter-se priority and availability of funds to keep the NHs in traffic worthy conditions.

Various types of Maintenance and Repair (M&R) works taken up on NHs include Ordinary Repairs (ORs), Periodical Renewals (PRs), Special Repairs (SRs) and Flood Damage Repairs (FDRs).

The M&R of stretches of NHs, where either Development works have commenced or Operation, Maintenance and Transfer (OMT) Concessions/Operation and Maintenance (O&M) Contracts have been awarded, are the responsibility of the concerned Concessioners/Contractors till the Defect Liability Period (DLP)/the Concession Period.

M&R of balance stretches of NHs, including Restoration of damages due to floods, rainfalls, etc., on such stretches, are carried out annually as per available budgetary outlay, *inter-se* priority and traffic density to keep such NHs in traffic worthy conditions.

The Ministry has no proposal to set up a separate fund to carry out reconstruction and repair of NHs damaged due to floods.

Road Accidents Due to Pressure Horn

†274. SHRI REWATI RAMAN SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that in comparison to the year 2017-18, there has been an increase in road traffic accidents in the year 2018-19;

(b) whether it is also a fact that one of the major reasons of road traffic accidents is pressure horn and lack of awareness of traffic rules;

† Original notice of the question was received in Hindi.

(c) whether the steps are being taken by Government to prevent road traffic accidents in the country in future; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) The Ministry collects data/information on road accidents from the Police Department of all States/UTs in the prescribed format on calendar year-wise. The latest data of road accidents published by the Ministry are for the calendar year 2017. The data for calendar year 2017 reveals that the number of road accidents was down by 3.3% and the number of injuries by 4.8% in 2017 as compared to 2016.

(b) Road accidents occur due to multiple causes such as use of Mobile phone, drunken driving/consumption of alcohol/drug, overloaded Vehicle, poor light condition, jumping Red Light, over speeding, overtaking, neglect of civic bodies, weather condition, fault of driver, driving on wrong side, defect in road condition, defect in condition of motor vehicle, fault of cyclist, fault of pedestrian etc.

(c) and (d) The Ministry of Road Transport and Highways has taken various measures for reduction in road accidents. The major initiatives are as under:–

(i) Government has launched a mobile app for highway users *i.e.* "Sukhad Yatra 1033" which enables highways users to report potholes and other safety hazards on National Highways including accidents.

(ii) Rectification of identified Black spots.

(iii) Road Safety Week is observed every calendar year for spreading awareness about safer behavior of road users on National Highways.

(iv) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws.

(v) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on 4 'E's *viz.* Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.

(vii) Road safety has been made an integral part of road design at planning stage.

(viii) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs. About

52,000 Km. of stretches of State Highways has been identified for conversion to national highways.

(ix) Setting up of model driving training institutes in States.

(x) Advocacy/Publicity campaign on road safety through the electronic and print media.

(xi) Tightening of safety standards for vehicles like Seat Belts, anti-lock braking system etc.

(xii) High priority has been accorded to identification and rectification of black spots (accident prone spots) on national highways.

(xiii) As a measure of supplementing the efforts of States/UTs for minimizing the accident potential at the identified locations/stretches through engineering improvement on State roads, Ministry of Road Transport and Highways had taken a decision to sanction road safety works on State roads with an earmarked allocation of 10% of funds allocated to the State roads under Central Road Fund.

(xiv) Ministry has delegated powers to Regional Officers of MoRTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.

(xv) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States/UTs.

(xvi) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.

(xvii) Ministry of Road Transport and Highways has constituted a District Road Safety Committee in each district of the country to promote awareness amongst road users under the chairmanship of Hon'ble Member of Parliament (Lok Sabha) from the district.

(xviii) Free Eye Check-up Camp and distribution of eye glasses is conducted for truck/bus drivers operating on NH.

(xix) Capacity building through training of NHAI field staff/Concessionaires/ Contractors/Consultants engaged in NHAI project works throughout India.

(xx) Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

Delays in Construction of NH-104 and NH-105

†275. SHRI RAM NATH THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that construction work on NH-104 and NH-105 has been going on for the past many years and has not been completed even beyond the time-limit fixed by Government;

(b) whether any action has been taken by Government against the contractor for the said time overrun; and

(c) if so, details of the action taken and the latest status of the construction on NH-104 and NH-105?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) to (c) Status of NH-104: The construction work of NH-104 could not be completed by the stipulated date as per contract agreement. The construction is divided into four sections:–

(i) Section I [km 0.000 to km 40.000] – 36 km. has been completed. Construction work on balance 4 km. stretch could not be taken up due to unavailability of requisite land.

(ii) Section II [km 40.000 to km 79.400] – 3.76 km. stretch has been completed. Contractor is under the purview of National Company Law Tribunal (NCLT) and facing financial constraints which resulted in slow progress of the work. Ministry has issued a cure period notice to the contractor on 15.05.2019 as per contract agreement and directed to cure the defaults within 60 days.

(iii) Section III [km. 79.400 to km. 156.500] – 17.88 km. stretch has been completed. Contractor is under the purview of National Company Law Tribunal (NCLT) and facing financial constraints which resulted in slow progress of the work. Ministry has issued a cure period notice to the contractor on 16.05.2019 as per contract agreement and directed to cure the defaults within 60 days.

(iv) Section IV [km. 156.500 to 219.945] – 37.75 km. stretch has been completed. The progress is hampered due to non-availability of requisite land. Considering unavailability of requisite land and for early completion of the project, Ministry has de-scoped two bypasses *viz.* Jainagar and Narahia from the scope of work.

† Original notice of the question was received in Hindi.

Status of NH-105: The work on entire NH-105 *i.e.* from km 0.000 to km. 53.760 has been completed within the stipulated time as per the contract agreement.

Delay in NH of Bijapur-Gulbarga-Humnabad Section

276. SHRI K. C. RAMAMURTHY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that work on two lane of Bijapur-Gulbarga-Humnabad Section of new NH-50 in Karnataka commenced in March, 2015 and was to be completed by September, 2017;

(b) if so, the reasons that even after lapse of more than one year of deadline, this stretch of 218 kms. has not been completed; and

(c) the cost overrun due to delay in the project and by when it is going to be completed?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Yes, Sir.

(b) The main reasons for delay in completion includes delay in land acquisition, encroachments in service road, delay in shifting of utilities services, delay in forest clearance and tree cutting permission etc.

(c) Cost overrun is paid in terms of escalation, which is as per contract provisions. The project is substantially completed.

Slow progress of work on NH-15

277. SHRI RIPUN BORA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is aware of slow progress of work of four laning of NH-15 between Biswanath to Itanagar *via* Gohpur of Assam;

(b) if so, details of work awarded and time specification for completion of the project therein;

(c) action taken by Government on the public complaints received on low quality construction work of the above mentioned four lane NH.

(d) whether Government is also aware that Biswanath to Gohpur which is approximately 60 kms. is lying half done/stopped at a number of places which is causing untold sufferings to the public; and

(e) the steps taken to complete this stretch within time-frame?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) and (b) NHIDCL is implementing the project of 4 lanning from Biswanath to Holongi *via* Gohpur in the State of Assam, and these projects have seen slow progress. The project of 4 laning of Holongi-Itanagar section has been completed by the Ministry.

Biswanath to Itanagar *via* Gohpur is around 88 Km. Out of this, Holongi to Itanagar is 20.30 Km. in Arunachal Pradesh which is already 4 lanned. Biswanath to Holongi is divided in two projects and under implementation. The status is as below.

Sl. No.	Name of the Project	Length (in KM)	Date of Commencement	Schedule Completion Date	Current Progress
1.	Biawanath-Gohpur	57.5	15.01.2016	14.01.2019	Physical : 40% Financial : 35%
2.	Gohpur to Holongi	10.08	11.12.2015	31.12.2019	Physical : 38% Financial : 34%

(c) No complaints have been received. However, the quality of all the construction activities is being checked timely as per specification of MoRTH by the Authority Engineer and quality ensured at site.

(d) and (e) The contractor is executing work in different stretches along with maintenance of existing stretch as per contract agreement to maintain road in traffic worthy condition. The progress of project is slow, therefore "Notice for intention to terminate the contract" has been issued to the contractor of Biswanath-Gohpur project.

National Highways in Karnataka

278. SHRI G. C. CHANDRASHEKHAR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government is planning to provide public amenities such as clean toilets, rest place etc. under Swachh Bharat on National and State Highways, if so, the details thereof and if not, the reasons therefor;

(b) whether Government is aware that road work on National Highway from Chitradurga to Hospet (130 kms.) is pending since 8 years and if so, Government's reaction thereto; and

(c) whether Government has planned smart toll deduction system on pilot basis

on Hebbal-Devanahalli stretch in Bengaluru and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) Under Swachh Bharat Mission, approximately 1219 nos. of toilet facility have been constructed on National Highways, about 2944 nos. of litterbins have been installed en-route National Highways and 1180 nos. of paintings/ hoardings/banner were installed for public awareness till March, 2019 for a total cost of about ₹ 70 crores.

(b) The work of four laning of Hospet-Chitradurga section with approximate project length as 120 kms. was started in February, 2016. The scheduled construction period for this project was 30 months. Out of 120 kms. the construction of 105 km. highway has been completed. There was slow down in progress due to Land Acquisition issues and various demands from local public, but matters have been resolved and the work has again been started.

(c) Hebbal-Devanahalli stretch in Bengaluru is entrusted to National Highways Authority of India (NHAI) and no such pilot project has been initiated on this stretch by NHAI.

Reduction in Road Accidents

†279. SHRI LAL SINH VADODIA: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that the number of road accidents in the country is continuously increasing;

(b) if so, whether Government is contemplating on taking any steps for reduction in road accidents; and

(c) if so, the details thereof and by when and if not, the reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) (a) No, Sir. Data/information on road accidents received from the Police Department of all States/UTs for the calendar year 2017 reveals that the number of road accidents was down by 3.3% and the number of injuries by 4.8% in 2017 as compared to 2016.

(b) and (c) The Ministry of Road Transport and Highways has taken various measures for reduction in road accidents. The major initiatives are as under:–

† Original notice of the question was received in Hindi.

(i) Government has launched a mobile app for highway users *i.e.* "SukhadYatra 1033" which enables highways, users to report potholes and other safety hazards on National Highways including accidents.

(ii) Rectification of identified Black spots.

(iii) Road Safety Week is observed every calendar year for spreading awareness about safer behavior of road users on National Highways.

(iv) The Government has approved a National Road Safety Policy. This Policy outlines various policy measures such as promoting awareness, establishing road safety information data base, encouraging safer road infrastructure including application of intelligent transport, enforcement of safety laws.

(v) The Ministry has formulated a multi-pronged strategy to address the issue of road safety based on 4'E's *viz.* Education, Engineering (both of roads and vehicles), Enforcement and Emergency Care.

(vi) Road safety has been made an integral part of road design at planning stage.

(vii) The threshold for four laning of national highway has been reduced from 15,000 Passenger Car Units (PCUs) to 10,000 PCUs. About 52,000 Km. of stretches of State Highways has been identified for conversion to national highways.

(viii) Setting up of model driving training institutes in States.

(ix) Advocacy/Publicity campaign on road safety through the electronic and print media.

(x) Tightening of safety standards for vehicles like Seat Belts, anti-lock braking system etc.

(xi) High priority has been accorded to identification and rectification of black spots (accident prone spots) on national highways.

(xii) As a measure of supplementing the efforts of States/UTs for minimizing the accident potential at the identified locations/stretches through engineering improvement on State roads, Ministry of Road Transport and Highways had taken a decision to sanction road safety works on State roads with an earmarked allocation of 10% of funds allocated to the State roads under Central Road Fund.

(xiii) Ministry has delegated powers to Regional Officers of MoRTH for technical approval to the detailed estimates for rectification of identified Road Accident black spots for expediting the rectification process to ensure safety of road users.

(xiv) Guidelines for pedestrian facilities on National Highways for persons with disabilities have also been issued to all States/UTs.

(xv) A Certification Course for Road Safety Auditors has been commenced in Indian Academy of Highway Engineers (IAHE) and 42 Auditors are certified.

(xvi) Ministry of Road Transport and Highways has constituted a District Road Safety Committee in each district of the country to promote awareness amongst road users under the chairmanship of Hon'ble Member of Parliament (Lok Sabha) from the district.

(xvii) Free Eye Check-up Camp and distribution of eye glasses is conducted for truck/bus drivers operating on NH.

(xviii) Capacity building through training of NHAI field staff/Concessionaires/ Contractors/Consultants engaged in NHAI project works throughout India.

(xix) Removal of Liquor Shops as per directions of Hon'ble Supreme Court *vide* circular of F. No. RW/NH-33044/309/2016/S&R dated 06-04-2017 and 01-06-2017.

RRR Express Highways

280. SHRI T. G. VENKATESH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether Government of India has approved the proposal of construction of Regional Ring Road (RRR) Express Highways in the country;

(b) if so, the details thereof;

(c) whether Government has any plan of constructing such Express Highways in the State of Andhra Pradesh; and

(d) if so, the details of the RRR identified to be developed in the State of Andhra Pradesh and if not, reasons therefor?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI) (a) to (d) Under the Bharatmala Pariyojana Phase-I, 28, Ring Roads have been identified for development in the entire country including Ring Road at Vijayawada/Amravati in the State of Andhra Pradesh. The work of Detailed Project Report/Feasibility Study for Amravati/Vijayawada-Guntur-Tenali Urban Agglomeration in the State of Andhra Pradesh has been initiated for an approximate length of about 190 kms. In addition to the provisions of Ring Roads, a total of 191 nos. of choke

points/congestion points have been identified for development through bypasses, flyovers, lane expansion etc. under Bharatmala Pariyojana Phase-I.

Progress of Bharatmala 2.0

281. SHRI K. C. RAMAMURTHY: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether it is a fact that Ministry is now focusing on Bharatmala 2.0;

(b) if so, details of projects under taken under Bharatmala 1.0 and status of each of the projects, project-wise, with particular reference of Karnataka;

(c) whether it is a fact that poor Detailed Project Reports (DPRs) is one of the main reasons for poor implementation of Bharatmala 1.0;

(d) if so, how Government is going to overcome this in Bharatmala 2.0;

(e) whether it is a fact that there is 745 kms. of Pune-Bangalore road project under Bharatmala 2.0; and

(f) if so, the details thereof?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI NITIN JAIRAM GADKARI): (a) No such scheme as Bharatmala 2.0 has been approved by the Government of India till date.

(b) Total 225 nos. of road projects having an aggregate length of about 9,613 km. have been approved under Bharatmala Pariyojana Phase-I till March, 2019. Out of 225 nos. projects, 178 nos. of road projects having an aggregate length of about 7,998 km. have been awarded till March, 2019. In the State of Karnataka, 12 nos. of road projects having total length approximately as 634 km. have been awarded till March, 2019 under Bharatmala Pariyojana Phase-I.

(c) No Sir, does not arise.

(d) to (f) No such scheme as Bharatmala 2.0 has been approved by the Government of India till date.

International Cruise Terminal at Visakhapatnam

282. SIIRI V. VIJAYA SAI REDDY: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Visakhapatnam Port Trust (VPT) has decided to construct an International Cruise Terminal at Visakhapatnam to promote cruise tourism in the country;

(b) whether it is also a fact that the Central Water and Power Research Station, Pune, has submitted a favourable report on shoreline and navigational studies at Visakhapatnam;

(c) if so, the details thereof; and

(d) the expected tourist potential and employment opportunities which could be generated with this project?

THE MINISTER OF STATE OF THE MINISTRY OF SHIPPING (SHRI MANSUKH L. MANDAVIYA): (a) Yes, Sir.

(b) No, Sir.

(c) Does not arise.

(d) As part of a study to assess the potential of cruise tourism in India, it emerged that Visakhapatnam will have significant opportunity to serve as home port for open jaw sailing initially. The International footfall in Visakhapatnam has increased from 0.54 lakhs in 2014 to 1.04 lakhs in 2017 at a CAGR of approx 25%. An average employment on a cruise ship is 1 job for every 3-4 passengers. This could translate into major employment on-board a ship that may call Visakhapatnam Port as home port, implying generation of 1000 direct jobs on a cruise vessel with a capacity of 3000 passengers.

Khelo India

†283. DR. SATYANARAYAN JATIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the measures taken by Government to streamline the selection of players for tournaments and training through 'Khelo India'; and

(b) measures taken and details of action plan formulated to ensure participation and results for India in the forthcoming international events?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) The Government has put in place a detailed and transparent procedure entailing selection of players through a two-tier structure consisting of talent Scouting Committee and Talent Identification and Development Committee for training. The identified players are finally selected to the scheme with the approval of a High Power Committee chaired by Director General, Sports

† Original notice of the question was received in Hindi.

Authority of India. For participation in Khelo India Games, the players are selected by the State Governments based on criteria such as participation in School Games Federation of India Nationals, nomination by National Sports Federations/Central Board of Secondary Education, wild card entries.

(b) Preparation and training of Indian sportspersons and teams for forthcoming International Events is a continuous process which is being undertaken in accordance with the Annual Calendar of Training and Competitions (ACTCs) prepared in consultation with the Sports Authority of India and the concerned National Sports Federations. Accordingly, financial assistance to National Sports Federations (NSFs) under the scheme for assistance to NSF of this Ministry is provided for coaching camps, competitive exposure in international sports events, diet, food supplements, services of Indian and foreign coaches/supporting staff, scientific and medical support etc., Further, through Target Olympic Podium Scheme (TOPS) under the ambit of the National Sports Development Fund, customized training is being provided to identified sportspersons with medal potential at International level.

Action plan for 2020 Olympics

†284. MS. SAROJ PANDEY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government will chalk out any action plan for strengthening representation of Indian players and their preparation in Japan Olympics 2020 so that India gets more medals in Olympics; and

(b) if so, the outline thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) and (b) Sir, the Government is supporting sportspersons through National Sports Federations for their training, foreign exposures and competitions to enable them to obtain maximum quota for participation in the Tokyo Olympics, 2020. Under the Target Olympic Podium Scheme (TOPS) customized training and allied facilities are also being made available to medal prospects and high achievers. Besides, 'out of pocket allowance' @ ₹ 50,000/- per month is given to the sportspersons included in TOPS for meeting their contingent and miscellaneous expenses.

† Original notice of the question was received in Hindi.

Sports Complex in Tuticorin

285. DR. SASIKALA PUSHPA RAMASWAMY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government intends to set up a highly equipped Sports Complex providing training in all types of sports/athletics in Tuticorin District in the State of Tamil Nadu, considering its road, rail and air connectivity;

(b) if so, the details thereof; and

(c) if not, reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) No, Sir.

(b) Does not arise.

(c) 'Sports' being a State subject, the responsibility for providing sports infrastructure and training rests with the State Government. The Central Government supplements the efforts of the State Government.

Sports Authority of India (SAI) Regional Centre at Thiruvananthapuram and Training Centres at Chennai, Salem and Mayiladuthurai are catering to the State of Tamil Nadu.

Sports talent in rural areas

286. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has formulated any action plan for identifying and nurturing the sporting talent from rural areas of various States particularly North East States; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) and (b) 'Sports' being a State subject, promotion of sports, including identifying and nurturing sporting talent, is primarily the responsibility of State/UT Governments. Central Government supplements the efforts of State/UT Governments by providing assistance to National Sports Federations (NSFs) and running expert training facilities through Sports Authority of India (SAI) schemes. Identification of sports talent is done through sports competitions at various levels and to further enhance their skills. Training facilities and financial support are

provided to sportspersons under various schemes such as Khelo India, Assistance to National Sports Federations (NSFs) and SAI schemes. Apart from this, National Sports University is being set up in Manipur and Khelo India Games 2020 are proposed to be held in Guwahati. Besides National Games, 2022 are proposed to be held in the State of Meghalaya.

Participation of tribal people from NE in sports

287. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the tribal people of North East have participated in various sports compeition within and outside the country;

(b) if so, the details thereof; and

(c) the steps taken/being taken by Government for uplifting them?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) Yes, Sir. People from North East, including tribal people, have participated in various sports competitions within and outside the country.

(b) Information of tribal participants from North East in national/international competitions is not collected/maintained. Information related to medals won in national and intenational competitions by sportspersons trained in Sports Authority of India's (SAI) Regional Centres located in the North East is as below:

SAI Centre	National Competitions/Events			International Competitions/Events			
	Gold	Silver	Bronze	Gold	Silver	Bronze	Participation
Regional Centre, Guwahati	78	42	58	07	07	06	28
Regional Centre, Imphal	81	52	46	20	07	24	20
TOTAL	159	94	104	27	14	30	48

(c) Government of India has been assisting North Eastern States for promotion of sports by supplementing the efforts of the State Governments under various schemes such as Khelo India. SAI Training Centres, financial support to States to bridge infrastructural gap, support to high performance medal prospects under Target Olympic Podium Scheme and Assistance to National Sports Federations (NSFs). Apart from this, National Sprots University is being set up in Manipur and Khelo India Games 2020 are proposed to be held in Guwahati.

Setting up of Sports Authority of India Training Centre in Andhra Pradesh

288. SHRI T. G. VENKATESH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Government is planning to open a Sports Authority of India (SAI) Training Centre in the State of Andhra Pradesh and if so, the details thereof;

(b) the details of the area where this SAI Centre is being established;

(c) the quantum of funds being allocated to this centre and the amount released so far; and

(d) the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) Information relating to the SAI Training Centres (STC) established in the State of Andhra Pradesh is given in the Statement (*See* below). No new centre is proposed to be established.

(b) to (d) Do not arise.

Statement

Details of Sports Authority of India (SAI) Training Centres established in Andhra Pradesh

	SAI Training Centre (STC), Andhra Pradesh	Discipline	Residential			Non-Residential		
			B	G	T	B	G	T
1	2	3	4	5	6	7	8	9
1.	Eluru	Athletics	16	0	16	0	0	0
		Volleyball	12	0	12	0	0	0
		TOTAL	28	0	28	0	0	0
2.	Kurnool	Football	22	0	22	0	0	0
		Handball	42	0	42	0	0	0
		Taekwondo	31	0	31	0	0	0
		TOTAL	95	0	95	0	0	0
3.	Visakhapatnam	Boxing	16	19	35	17	10	27
		Kabaddi	0	14	14	0	0	0
		Volleyball	10	17	27	0	0	0
		TOTAL	26	50	76	17	10	27

1	2	3	4	5	6	7	8	9
Extension Centre of STC/Special Area Games (SAG) Centres								
4.	Regional Centre Bangalore							
	Andhra Loyola College, Vijayawada	Athletics	0	0	0	0	5	5
		Vollyeball	0	0	0	1	5	6
		TOTAL	0	0	0	1	10	11

Promotion of sports activities in Rajasthan

†289. SHRI RAM NARAIN DUDI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the number of national sports academy in Rajasthan; and

(b) whether Government is considering any proposal regarding promotion of sports activities or incorporation of sports activities in education in the State of Rajasthan?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) Sir, There is no National Sports Academy set up by the Central Government in Rajasthan.

(b) 'Sports' being a State subject responsibility for promotion of sports activities and incorporation of sports activities in education lay primarily with State Governments. Central Government supplements efforts of the State Governments. Information relating to sports training facilities supported by Central Government in the State of Rajasthan is given in the Statement.

Statement

Sai Training Centers (STC) Scheme

	Discipline	Residential			Non-Residential		
		B	G	T	B	G	T
	1	2	3	4	5	6	7
Rajasthan							
1. Jodhpur	Athletics	09	0	09	0	0	0
	Basketball	16	0	16	0	0	0
	Volleyball	18	0	18	0	0	0
	Gymnastic	10	0	10	12	8	20
	TOTAL	53	0	53	12	8	20

† Original notice of the question was received in Hindi.

		1	2	3	4	5	6	7
2.	Alwar	Athletics	15	0	15	6	13	19
		Boxing	0	0	0	19	7	26
		Hockey	30	0	30	11	19	30
		Shooting	11	0	11	12	02	14
		Kabaddi	0	0	0	08	02	10
		TOTAL	56	0	56	56	43	99
3.	Jaipur	Athletics	16	0	16	0	3	03
		Basketball	5	0	05	2	2	04
		Handball	24	0	24	4	0	04
		Volleyball	04	0	04	2	0	02
		Weightlifting	08	0	08	4	4	08
		TOTAL	57	0	57	12	09	21
		GRAND TOTAL	166	0	166	80	60	140
Extension Centre of STC/SAG Centres								
	Rajasthan							
1.	Govt. College, Ajmer	Hockey	0	0	0	20	0	20
2.	Saraswati Girl School, Hanumangarh	Basketball	0	0	0	0	20	20
3.	Srigurunanak Girls Sr. Sec. School, Sriganganagar	Volleyball	0	0	0	0	13	13
4.	Sophia College, Ajmer	Basketball	0	0	0	0	19	19
5.	Govt. Hr. Sec. School, Baori, Sikar	Hockey	0	0	0	0	20	20
6.	Adarsh Govt. Sr. Sec. School, Loha	Hanadball	0	0	0	0	14	14
7.	Govt. Sr. Sec. School, Gajuwas, Taranagar, Churu	Hockey	0	0	0	0	20	20
		TOTAL	0	0	0	20	106	126
8.	University of Rajasthan, Jaipur	Badminton	0	0	0	14	05	19
		Hockey	0	0	0	11	03	14
		Table Tennis	0	0	0	12	08	20
		Wrestling	0	0	0	08	04	12
		TOTAL	0	0	0	45	20	65

1	2	3	4	5	6	7	8	9
9.	District Sports Council, Churu	Table Tennis	0	0	0	12	08	20
10.	Sri Gurunanak Girls PG College, Sri Ganganagar	Kabaddi	0	0	0	0	12	12
11.	Govt. Sec. School, Sadulpur, District Churu	Athletics	0	0	0	09	11	20
12.	Nosegay Public School, Ganganagar	Handball	0	0	0	0	20	20
		Table Tennis	0	0	0	08	12	20
13.	Mayo College, Ajmer	Football	0	0	0	06	07	13
		Hockey	0	0	0	14	03	17
14.	LBS Govt. Degree College, Kotputli	Athletics	0	0	0	0	0	0
		Basketball	0	0	0	0	0	0
		Football	0	0	0	0	0	0
15.	Sri Kalyan Singh Rajkiya Sr. Sec. School, Jaipur	Football	0	0	0	0	0	0
		Kabaddi	0	0	0	0	0	0
16.	Jawahar Navodaya Vidyalaya, Paota Jaipur	Athletics	0	0	0	0	0	0
		Basketball	0	0	0	0	0	0
		Hockey	0	0	0	0	0	0
		TOTAL	0	0	0	49	73	122
		GRAND TOTAL	0	0	0	114	199	313
Adopted Akharas								
	Rajasthan							
1.	Luv Kush Akhara, Bhilwara	Wrestling	0	0	0	13	0	13
2.	Rajkiya Sardar Hr. Sec. School Kotputli (Jaipur)	Wrestling	0	0	0	0	0	0
		TOTAL	0	0	0	13	0	13
National Sports Talent Contest (NSTC) Scheme								
	Rajasthan							
1	Bhupal's Nobles HS School, Udaipur	Athletics	0	0	0	1	02	03
		Football	0	0	0	09	0	09
		Gymnastics	0	0	0	08	04	12
		Swimming	0	0	0	08	07	15
		Wrestling	0	0	0	08	03	11
		TOTAL	0	0	0	34	16	50

2.	Shri Guru Nanak Khalsa School Shriganganagar	Athletics	0	0	0	04	12	16
		Basketball	0	0	0	02	0	02
		Hockey	0	0	0	18	0	18
		Gymnastics	0	0	0	15	0	15
		TOTAL	0	0	0	39	12	51
		GRAND TOTAL	0	0	0	73	28	101

Character and personality development of youth

290. SHRI NARAYAN LAL PANCHARIYA: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government has launched any scheme with the objective to develop character and personality of students/ youth in schools and colleges;

(b) whether Government has made any financial allocation for this purpose in the recent budget;

(c) whether any programmes for this purpose are being conducted in Rajasthan; and

(d) if so, details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) Government has launched the National Service Scheme (NSS) in the year 1969 with the overall objective of personality development of the students through community service. It is a Central Sector Scheme under Government of India, Ministry of Youth Affairs and Sports. It provides opportunity to the students/youth of 11th and 12th Class of schools at +2 Board level and student youth of Technical Institutions, Graduate and Post Graduate at colleges and University level of India to take part in various Government led community service activities and programmes.

(b) The Budget Allocation for National Service Scheme (NSS) during financial year 2019-20 is ₹ 160 crore.

(c) and (d) Yes, Sir. In Rajasthan, NSS covers 23 Universities, One +2 School Council, 607 Colleges/Technical Institutions, 773 +2 Schools. It has 2,08,000 NSS volunteers and 2084 NSS units in the State as on 31.03.2019. During the year 2018-19, NSS Units adopted 1748 villages/slums; organized 1748 Special Camps of 7-days duration in which 87,400 volunteers participated; 69,968 saplings were planted;

10572 units of blood were donated; 16,700 volunteers were involved in Pulse Polio Campaign; 49 Health/Eye/Immunization Camps and 23,838 Awareness Programmes were organized. 500 female NSS volunteers were also given training on Self-Defence. In addition to the above, NSS volunteers undertake regular activities (Community work) *i.e.* 120 hours per volunteer per year (totaling to 240 hours in two years), wherein volunteers undertake activities like building social harmony, literacy, gender justice, life-skill education, disaster management, health, public sanitation, personal hygiene, environmental conservation of natural resources, preservation of cultural and historical heritage, etc.

National Sports University

291. SHRI RITABRATA BANERJEE: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) the status of implementation of the National Sports University Bill, for the construction of a university in Manipur and details thereof;

(b) expected time of completion of the project; and

(c) other initiatives for promotion of sports in other States, especially West Bengal?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) The National Sports University Bill has been enacted into the National Sports University Act, 2018 on 17.08.2018 during Monsoon Session, 2018 of the Parliament. M/s Hindustan Steel Construction Works Ltd. has been engaged as Project Management Consult ant and it has been decided to engage TATA Institute of Social Sciences (TISS) for academic and professional consultancy. Construction has started. One Post Graduate and two Under Graduate programmes have been started in the University.

(b) Expected time for completion is estimated to be five years.

(c) Sports being a State Subject, the responsibility of promotion of sports rests with State Governments. Government of India supplements the efforts of State Governments under its various schemes such as Khelo India, Assistance to National Sports Federations and providing training facilities in Sports Authority of India (SAI) Centres . In the State of West Bengal, SAI has its Regional Centre at Kolkata, four SAI Training Centres (Kolkata, Lebong, Burdwan and Jalpaiguri), one Special Area Game Training Centre (Bolpur), one Centre of Excellence (Kolkata) and two SAI Extension Centres in Darjeeling.

Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons

292. DR. BANDA PRAKASH: Will the Minister of Youth Affairs and Sports be pleased to state the details of funds released/utilized/disbursed/sanctioned under the scheme 'Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons' to provide for lump sum financial assistance for medical treatment to outstanding sportspersons now living in indigent circumstances, State/UT-wise?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): The details of the funds sanctioned under the scheme 'Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons' for medical treatment of sportspersons during 2017-18, 2018-19 and 2019-20 (as on 20.6.2019), State/UT-wise are given in the Statement.

Statement

State-wise details of funds sanctioned under the scheme 'Pandit Deendayal Upadhyay National Welfare Fund for Sportspersons' for medical treatment of sportspersons

Sl. No.	Financial Year	Name of the Sportsperson and Discipline	State/UT	Sanctioned amount
1.	2017-18	Shri Mohammad Habib, Football	Andhra Pradesh	₹ 5,00,000/-
2.		Ms. Gohela Boro, Archery	Assam	₹ 3,37,500/-
3.	2018-19	Shri N. Brij Kishore, Gymnastics	Telangana	₹ 6,00,000/-
4.		Shri Sumit Rabha, Football	Assam	₹ 5,00,000/-
5.		Ms. Khaidem Kalambia Chanu, Fencing	Assam	₹ 5,00,000/-
6.		Shri Lakshmi Kanta Das, Weightlifting	West Bengal	₹ 2,00,000/-
7.		Shri Limba Ram, Archery	Rajasthan	₹ 5,00,000/-
8.		Ms. Gohela Boro, Archery	Assam	₹ 5,00,000/-
9.		Ms. Garima Joshi, Athletics	Uttarakhand	₹ 5,00,000/-
10.		Shri Prem Lal, Wrestling	Delhi	₹ 5,00,000/-
11.		Shri Hakam Singh, Athletics	Punjab	₹ 10,00,000/-
12.	2019-20 (as on 20.6.2019)	Shri Limba Ram, Archery	Rajasthan	₹ 5,00,000/-
13.		Ms. Chandro Tomar, Shooting	Uttar Pradesh	₹ 5,00,000/-

Lack of basic infrastructure for swimmers

293. SHRI SANJAY SETH: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government is aware that due to the lack of Government-funded and private swimming pools in Noida, athletes preparing for professional competitions are forced to travel to Delhi; and

(b) if so, by when Government plans to open adequate and free of cost swimming pools in the city as are available in Delhi?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI KIREN RIJIJU): (a) Swimming pool and other sports facilities in the stadia of the Sports Authority of India in New Delhi are open to sportspersons belonging to Delhi and surrounding areas of Delhi.

(b) There is no proposal to open free of cost swimming pools in Noida.

MR. DEPUTY CHAIRMAN: Question Hour is over. The House stands adjourned till 2.00 p.m.

The House then adjourned for lunch at one of the clock.

The House reassembled after lunch at two of the clock,
MR. CHAIRMAN *in the Chair*

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS

MR. CHAIRMAN: Now we shall take up Motion of Thanks on the President's Address. Shri Jagat Prakash Nadda to move that an Address be presented to the President in the following terms:

> ''That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 20, 2019.''

Shri Jagat Prakash Nadda is the Mover and Shrimati Sampatiya Uikey will second the Motion, and then the turn will come to the other side and afterwards all political parties will get an opportunity by way of rotation according to time allotted to those respected parties. Party leaders are aware of time; they have to guide their hon. Members to see that the time is properly adjusted among themselves.

SHRI JAGAT PRAKASH NADDA (Himachal Pradesh): Mr. Chairman, Sir, I move that an Address be presented to the President in the following terms:

> ''That the Members of the Rajya Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on June 20, 2019.''

सभापति जी, राष्ट्रपति जी ने 20 जून, 2019 को संसद की दोनों सभाओं की सम्मिलित बैठक में जो अभिभाषण दिया है, उसके लिए राज्य सभा के वर्तमान सत्र में उपस्थित सदस्य राष्ट्रपति जी के प्रति अपनी कृतज्ञता ज्ञापित करते हैं।

सभापति जी, माननीय महामहिम राष्ट्रपति जी ने 20 जून को सेंट्रल हॉल में लोक सभा के नवनिर्वाचित सदस्य और राज्य सभा के सदस्यों के सामने राष्ट्रपति अभिभाषण के माध्यम से देश और दुनिया को यह संदेश दिया कि किस तरीके का अपार जनसमर्थन एनडीए की सरकार को वर्ष 2014 के बाद वर्ष 2019 में दुगुनी ताकत के साथ मिला, इस बात का जिक्र किया गया। साथ ही साथ इस बात का भी जिक्र किया गया कि महिलाओं का इस जनसमर्थन में विशेष योगदान रहा है और महिलाओं ने बढ़चढ़ कर हिस्सा लिया है। संसद में भी महिलाओं की संख्या में वृद्धि हुई और इससे दिखता है कि भारत के भविष्य को, बढ़ते हुए भारत की तस्वीर में हम सब लोग एक पॉज़िटिव नोट में देखते हैं। जो नए सांसद आए हैं, वे विभिन्न walks of life से आए हैं it represents the legal profession, it represents the people from the social sector and it represents the people from the medical profession. अर्थ जगत से भी जुड़े हुए लोग हैं और वैसे ही समाज के अन्य वर्गों से जुड़े हुए लोग देश को दृष्टि और दिशा देने के लिए इस नई लोक सभा में आए हैं।

सभापति महोदय, राष्ट्रपति जी ने बहुत से विषयों के बारे में चर्चा की है। उन्होंने अपने भाषण में देश के फार्मर्स को कैसे एम्पावर किया गया, इसकी चर्चा की है। किस तरह से छोटी-छोटी बातों की चिंता कर के उनको मुख्य धारा में लाने का प्रयास हुआ है और उनकी समस्याओं को एक मानवीय पक्ष से देखकर, उसको समर्थित करते हुए, उसको ताकत देते हुए, एम्पावर करते हुए बढ़ने की बात माननीय राष्ट्रपति जी ने की है। वैसे ही हैल्थ केयर के बारे में बुनियादी ढांचे में परिवर्तन किस तरीके से पिछले पांच साल में हुआ है और हमारा आगे का लक्ष्य क्या है, उसके बारे में भी उन्होंने इंगित किया है। Working towards the financial inclusion आर्थिक जगत में पिछले पांच साल में एक क्रांति सी आयी और economic inclusion समाज के सभी वर्गों को साथ लेकर चलने का और economic empowerment करने का विषय भी उन्होंने इसमें दर्शाया है। क्लाइमेट प्रोटेक्शन में किए गए कार्यों की भी चर्चा की गई है। Ensuring the Women-led development, विकास महिलाओं के बगैर अधूरा है और इसलिए उनको मुख्य धारा में कैसे शामिल किया जा सकता है और कैसे पिछले पांच सालों में किया गया है, इसकी भी चर्चा उन्होंने अभिभाषण में की है। नया इंडिया, New India, इस वर्ष हम महात्मा गांधी जी का 150 वां साल मना रहे हैं और वर्ष 2022 में देश की आज़ादी को 75 साल हो जाएंगे। न्यू इंडिया का क्या aspiration है, उसके बारे में भी उन्होंने चर्चा की है। एक चर्चा अभी सर्वदलीय बैठक में की गई और प्रधान मंत्री जी ने बहुत स्पष्ट शब्दों में कहा और सभी पार्टियों ने उस पर समर्थन भी किया और वह है— One

Nation One Election. इस दृष्टि से भी कोई परिवर्तन किया जा सके, इसकी भी चर्चा माननीय राष्ट्रपति जी ने अपने अभिभाषण में की है। Middle class के interest को protect करना, उसके लिए क्या-क्या कदम उठाए गए हैं, उसके बारे में भी चर्चा हुई है। नेशनल सिक्योरिटी और नेशनल सिक्योरिटी के साथ-साथ internal Security और बाह्य सिक्योरिटी दोनों के बारे में जो कदम उठाए गए हैं, उसकी भी चर्चा अभिभाषण में हुई है। नेशनल सिक्योरिटी के interest में जो कार्य किए गए, उसके कारण भी जो समर्थन मिला है, उसकी भी चर्चा हुई है। देश का, दुनिया का, देखने का तरीका बदला है। पड़ोसी देशों को देखने का तरीका बदला है और एक जो हम निराशा की स्थिति में वर्ष 2014 में खड़े थे, उससे अलग हटकर आज एक नई छलांग लगाता हुआ भारत दिख रहा है और दुनिया भी इसको कबूल कर रही है। दुनिया ने भी इस पर अपनी हामी भरी है और थापी दी है, इस बात का भी जिक्र किया गया है। इन सारी बातों के ज़िक्र के बावजूद भी मुझे 20 मई, 2014 को सेंट्रल हॉल में आदरणीय प्रधान मंत्री जी द्वारा दिया गया भाषण याद आता है। आदरणीय प्रधान मंत्री जी ने 20 मई, 2014 को सेंट्रल हॉल में एनडीए की प्रथम पार्लियामेंटरी पार्टी की बैठक में कहा था। उन्होंने कहा था कि हम जो यहां बैठे हैं, वह 125 करोड़ देशवासियों के विश्वास को समेट कर बैठे हुए हैं। उनके विश्वास को लेकर हमें आगे चलना है। उसके बाद फिर उन्होंने एक प्रश्न खड़ा किया था कि आखिर यह सरकार होगी, तो किसके लिए होगी? उसी दिन उन्होंने बड़े स्पष्ट शब्दों में कहा था कि हमारी सरकार वह हो, जो गरीब की सुने। सरकार वह हो, जो गरीब को समझे, सरकार वह हो, जो गरीब के लिए सोचे- और हमारी सरकार गरीब को समर्पित रहेगी, गरीबों के लिए काम करेगी, कोटि-कोटि युवाओं के लिए काम करेगी। उन्होंने एक वाक्य कहा था कि मान-सम्मान के लिए तरसती हुई माताओं, बहनों को इज्ज़त देते हुए और उनको मुख्य धारा में खड़े करने के लिए हम समर्पित होकर काम करेंगे, यह बात उन्होंने अपने भाषण में कही थी। हमारी सरकार गांव, गरीब, दलित, शोषित, पीड़ित के लिए समर्पित रहेगी और उनके लिए हम काम करेंगे। उनकी आकांक्षाओं पर हम पूरा खरा उतरने का प्रयास करेंगे। यह एक सेंट्रल फोकस था, जिसको लेकर काम करना था। मैंने इससे पहले कई विषय बताए थे, जो राष्ट्रपति जी के अभिभाषण में हैं, लेकिन जो सेंट्रल प्वाइंट था, वह यह था कि गरीब के विकास के लिए और भारत को मजबूती प्रदान करने के लिए सारी पॉलिसीज़ गरीब को केंद्रित करके बनेंगी और उसको हम ध्यान में रखकर चलेंगे, इस बात को उन्होंने कहा था। इसी बात के लिए कुछ मंत्र भी तय किए थे – सबका साथ, सबका विकास। सबको साथ लेकर चलना और सबका विकास करना – इस मंत्र को लेकर हम लोग आगे बढ़े – सशक्त, सुरक्षित और समृद्ध भारत – हम ताकतवर भी बने, हम सुरक्षित भी रहे और हम समृद्ध भी बने। सबको साथ लेकर चलने के लिए समाज में सर्वस्पर्शी कार्य करते हुए आगे बढ़ने की बात कही थी और इसी के साथ-साथ यह भी कहा था ease of living, जीने में लोगों को जिन तकलीफों से गुजरना पड़ता है, उनकी तकलीफों को समझते हुए जीवनशैली, जीवनलीला, जीवन जीने – किस तरीके से उनको हम सुविधा प्रदान कर सकते हैं... उनकी living को हम आसान कर सकते हैं – 'ease of living' – इस पर भी उन्होंने जोर दिया। जैसा कि मैंने कहा कि गरीब, शोषित, वंचित, पीड़ित, दलित – इन सबके लिए यह सरकार समर्पित है और उनके लिए काम में जुटी है। जब मैं स्कीम्स की बात करूंगा तो किसानों की बात करूंगा।

सभापति जी, यह सच्चाई है कि इस देश में लम्बे समय तक किसानों की चर्चा हम लोगों

[Shri Jagat Prakash Nadda]

ने की है। किसानों के लिए आंसू बहाए गए, किसानों के नाम पर राजनीति की गयी, किसानों के नाम पर रोटियां सेंकी गयीं और किसान नेता के रूप में अपने आपको स्थापित करने के लिए कई लोगों ने कई प्रयास किए। नेता बनने के लिए तो प्रयास हुए, लेकिन किसान की हालत सुधरे, इसके लिए कोई प्रयास नहीं हुए, यह भी हमारे सामने है। किन्तु पिछले पांच सालों में किसान को मुख्य धारा में लेते हुए यह संकल्प लिया गया कि सन् 2022 में किसान की आमदनी को हम दोगुना करेंगे और उसके लिए हम जुटे।। आज हम कह सकते हैं कि "प्रधान मंत्री किसान सम्मान निधि" में 7.5 लाख करोड़ की राशि किसानों को ट्रांसफर हुई और प्रति वर्ष 14 करोड़ किसानों को 6,000 रुपए सम्मान राशि के रूप में देते हुए उन्हें मुख्य धारा में शामिल करने का प्रयास हुआ। यह छोटी घटना नहीं है। इस घटना को हम इस तरीके से नहीं ले सकते कि कई स्कीमें चलती हैं, इसलिए यह भी एक स्कीम है। यह नीति से जुड़ी हुई बात है, जिसे हमें समझना चाहिए। किसान के दर्द को समझा गया और उसके दर्द को समझते हुए केवल lip service नहीं की गयी, बल्कि उसको ऐक्शन में लाया गया और ऐक्शन में लाकर साढ़े 14 करोड़ किसानों को 6,000 रुपए प्रति वर्ष देकर और करोड़ों रुपए, यानी 7.5 लाख करोड़ रुपए ट्रांसफर करके भारत की सरकार ने, आदरणीय मोदी जी ने यह बता दिया कि हम किसानों के लिए lip service नहीं करते, उनकी सेवा करते हैं, उन्हें मुख्य धारा में शामिल करना चाहते हैं।

समर्थन मूल्य – लम्बे समय तक इसकी चर्चा होती रही कि हमें समर्थन मूल्य मिलना चाहिए और समर्थन मूल्य में बढ़ोतरी होनी चाहिए। स्वामीनाथन कमीशन की रिपोर्ट भी थी। स्वामीनाथन कमीशन की रिपोर्ट हमारे समय की नहीं थी, आप लोगों ने उसको रखा था, वह धूल फांक रही थी, उस पर अगर ऐक्शन किसी ने किया तो प्रधान मंत्री श्री नरेन्द्र मोदी जी ने किया और उन्होंने न्यूनतम लागत का डेढ़ गुणा देने का निर्णय किया और उस बात को आगे बढ़ाने का प्रयास किया। Again, I will say that this is not a lip service; this is an action which has been taken for the farmers, जिसको हमें समझने की जरूरत है। किसानों को सुविधा देनी थी, उन्हें सही दाम मिले, इसकी कोशिश करनी थी, 'digital India' को साकार करना था, इसलिए eNAM के माध्यम से जो Electronic National Agriculture Market है, इसको हमने बढ़ाने का प्रयास किया और 585 विनियमित बाज़ारों को इससे जोड़ा गया और 1.41 करोड़ किसान इसमें पंजीकृत किए गए, उन्हें इससे जोड़ा गया, ताकि उन्हें सही दाम मिले, सही समय पर दाम मिले। यह कहना आसान है लेकिन 585 विनियमित बाज़ारों को जोड़ना, 1.4 करोड़ किसानों को उसके साथ रजिस्टर कराना, ताकि अपने घर में बैठकर वे देख सकें कि किस मंडी में किस अनाज का क्या दाम है, कब उन्हें देना है, कब उन्हें बेचना है, यह सहूलियत देना कोई छोटी घटना नहीं है, यह किसानों के लिए तस्वीर बदलने वाली है, उन्हें देश में आगे बढ़ाने वाली है। प्रधान मंत्री फसल बीमा योजना – प्रधान मंत्री जी ने इस बात का प्रयास किया और इसका और सरलीकरण किया, इसके प्रावधानों का सरलीकरण किया गया। इसी प्रकार 'Soil Health Card' है। मिट्टी की सेहत जानना और उस पर किस चीज़ की उपज करनी है, किस चीज़ की उपज नहीं करनी, यह कहना तो आसान है, लेकिन इसके लिए साकार प्रयास कब हुआ? इसके लिए साकार प्रयास हुआ तो 2014 से 2019 के बीच में हुआ और उसे हम लोगों ने पूरा किया। हम लोगों ने साढ़े 20 करोड़ 'Soil Health Cards distribute किए। आप समझ सकते हैं कि किसानों

को कौन सी फसल लगानी चाहिए, कौन सा पेड़ लगाना चाहिए, कौन सा पौधा लगाना चाहिए। अपनी आमदनी को बढ़ाने के लिए क्या-क्या किया जाना चाहिए, इस बात का भी जिक्र किया और उसको आगे बढ़ाने की कोशिश की। जब हम गरीब की बात करते हैं, तो प्रधान मंत्री आवास योजना को हम भूल नहीं सकते हैं। सभापति जी, आप भी उस समय इस विभाग का नेतृत्व कर रहे थे। यह कोई छोटी घटना नहीं थी, हर गरीब को पक्के मकान की छत मिलेगी और वह सम्मान के साथ जी सकेगा। इस बात का अगर संकल्प लिया है, तो आदरणीय नरेन्द्र मोदी जी ने लिया है, इसको आपको समझना चाहिए। प्रधान मंत्री आवास योजना के तहत 2014 से पहले सिर्फ 26 लाख मकान बने थे, यह लम्बे समय से चल रहा था। गरीब भी बढ़ रहे थे, काम भी चल रहा था और स्कीम भी चल रही थी, लेकिन इसको निर्णायक मोड़ तक प्रधान मंत्री जी ने पहुंचाया और पिछले पांच सालों में 1 करोड़ 53 लाख घर बना दिए गए और 135 करोड़ रूरल इंडिया में बने, इसको हमको ध्यान में रखना चाहिए। इसके साथ-साथ 26,405 करोड़ रुपये इसके लिए allot करके इसको आगे बढ़ाया। केवल यही नहीं, 2022 तक का सपना है कि कोई भी व्यक्ति, no person will remain without a *pakka makaan*, उसको पक्की छत मिलेगी, यह नरेन्द्र मोदी जी की सरकार का commitment है और न्यू इंडिया की तस्वीर है, जिसको आपको समझना चाहिए।

Economy के बारे में बहुत सी बातें हुई। Black money से लेकर, GST से लेकर बहुत से measures लिए गए। बहुत से measures जो थे, जिन्होंने इकोनॉमी का सरलीकरण किया और सुदृढ़ीकरण किया, लेकिन सबसे बड़ी बात है financial inclusion किया। मुझे याद है, early seventies में, मैं स्कूल का विद्यार्थी था, जब bank nationalize हुए थे। उस समय कहा गया था कि गरीबों के दरवाजे तक पहुंचने के लिए ये बैंक लगाए गए हैं। Lead bank का concept आया था और इस बात का प्रयास हुआ कि यह गरीबों तक पहुंचेगा। इसका प्रयास हुआ कि इसमें हम गरीबों को जोड़ेंगे और आगे ले जाएंगे। लेकिन सच्चाई क्या है? सच्चाई यह है कि हम 70 के दशक से लेकर 2014 तक Saving Accounts में केवल 24 करोड़ तक पहुंच सके और गरीब आदमियों की संख्या बहुत सीमित थी। प्रधान मंत्री जी ने जनधन योजना के बारे में लाल किले की प्राचीर से कहा और इसे शुरू किया। आज हम यह दावे के साथ कह सकते हैं कि formal economy से जुड़ा हुआ भारत 50 प्रतिशत था, आज चार साल बाद 90 प्रतिशत formal economy के साथ जुड़ गया है, इसको हमको समझना चाहिए। 2014 में 24.3 करोड़ accounts थे और 2019 में ये 57 करोड़ 4 लाख saving accounts हो गए।

जब प्रधान मंत्री जनधन योजना की बात हुई और कहा गया कि zero balance के साथ आप accounts खोल सकते हो, तो लोगों ने इसकी खिल्ली उड़ाई थी। यह कहा था कि इसका क्या अर्थ बनेगा, What difference is it going to bring? इससे होगा क्या? आपको जानकर खुशी होगी कि 35 करोड़ लोगों ने जनधन account में पिछले चार साल में अपने accounts खोले। इसी तरीके से formal economy 50 प्रतिशत से 90 प्रतिशत तक पहुंची और जिनको कहा था कि तुम zero balance अपना account खोलो, nation will be happy to note कि जिन गरीब लोगों से हमने कहा था कि तुम बिना पैसे के भी अपना account खोलो, उन्होंने formal economy में, जनधन योजना के तहत 91 हजार करोड़ डिपॉज़िट कराये और भारत की इकोनॉमी को सुदृढ़ बनाया।

[Shri Jagat Prakash Nadda]

आप सारे अमेरीका का election उठा कर देख लीजिए, सारे Europe का election उठाकर देख लीजिए, सारे western world का election उठाकर देख लीजिए, सारा election Social Security पर होता है, सामाजिक सुरक्षा पर होता है, हेल्थ कवरेज पर होता है। प्रधान मंत्री जी ने प्रधान मंत्री सुरक्षा बीमा योजना में, 12 रुपये प्रति वर्ष, 1 रुपये महीने का देकर, 2 लाख का जीवन कवरेज दिया है। आपको जानकर खुशी होगी कि 15.64 करोड़ लोगों ने अपने आपको इसके साथ जोड़ा। "प्रधान मंत्री जीवन ज्योति बीमा योजना के तहत 330 रुपये प्रति साल का प्रीमियम रखा गया, यानी एक रुपये से भी कम के हिसाब से प्रीमियम रखा गया। गरीबों को समर्पित करने का नज़रिया देखिए कि क्या था और यह कहा गया कि आपको दो लाख रुपये का कवरेज मिलेगा। आपको जानकर खुशी होगी कि देश के लोगों ने इसमें बढ़-चढ़कर हिस्सा लिया और 5.67 करोड़, रीचिंग सिक्स करोड़, इतने लोगों ने अपने आपको इसके लिए रजिस्टर करवाया।

"अटल पेंशन योजना" को 40 साल की उम्र से शुरू करके 60 साल की उम्र तक अपने डिपॉज़िट्स करने के माध्यम से इस स्कीम को आगे बढ़ाया गया। इसमें 1.4 करोड़ लोगों ने अपने आपको शामिल किया। यह यथार्थ है। This is 'financial inclusion'; this is 'social security'; this is 'coming into the mainstream'. अगर हम इन सारी चीजों को कहें, तो जो total number of beneficiaries हैं, वह पाकिस्तान की जनसंख्या से, ब्राजील की जनसंख्या से, इंडोनेशिया की जनसंख्या से ज्यादा हैं। यह financial inclusion है, यह संख्या है, ये आंकड़े हैं और इन आंकड़ों के माध्यम से हम यह कहना चाहते हैं कि जो देश, जो दुनिया financial inclusion के साथ-साथ Social security की बात करती थी, उन देशों की जितनी जनसंख्या है, उससे ज्यादा आज financial inclusion से हमारे भारत के लोग जुड़े हैं और हमारे गरीब लोग इसका पूरा-पूरा लाभ उठा रहे हैं और हम इसको आगे बढ़ाने का प्रयास कर रहे हैं। एक समय भारत के पूर्व प्रधान मंत्री स्वर्गीय राजीव गांधी जी ने कहा था कि हम यहां से एक रुपया भेजते हैं और उनको 15 पैसे मिलते हैं, बाकी सब रास्ते में खत्म हो जाते हैं, वे रास्ते में बंट जाते हैं। हमारी सरकार ने Direct Benefit Transfer (DBT) के माध्यम से 439 स्कीम्स को accumulating to 7.3 lakh crore को गरीबों के घर तक पहुंचाया है और इसमें 1.4 lakh crore is the estimated savings, gains. यह है economic inclusion, यह है strengthening the Common man. यह है डायरेक्ट उसको पहुंचाना, बीच से बिचौलियों को हटाना, सभी को मुख्य धारा में शामिल करना। जो पैसा भारत सरकार से गया है, उसकी पाई-पाई गरीब तक पहुंची है, यह विषय है, जिसको हमें समझना चाहिए। इसके लिए पूरे पांच साल मेहनत की गई, यह बात हमको समझनी चाहिए।

सभापति महोदय, जब हम "प्रधान मंत्री मुद्रा योजना" पर बात कर रहे थे, तो कहा जा रहा था कि कौन इसका बेनिफिट उठाएगा, कितना बेनिफिट उठाएगा, कैसे होगा? मैं बताना चाहता हूं कि जो loans sanction किए गए हैं, वे 18.9 करोड़ यानी 19 करोड़ लोगों को sanction किए गए और इसमें से 9 लाख करोड़ रुपया disburse हुआ है। यह मुद्रा योजना नौजवानों को समर्पित है, जिसके बारे में हमने कहा था और यह कोटि-कोटि नौजवानों को समर्पित है और इसको हमने आगे बढ़ाने का प्रयास किया है।

सभापति महोदय, Start-Up India के तहत ढाई लाख registration हुए हैं। उसमें से जिन्होंने Start-Up शुरू किया, वे 1,862 लोग थे। इसको हमने आगे बढ़ाया है। और इसके क्रम को और भी आगे बढ़ाने का प्रयास कर रहे हैं।

सभापति महोदय, Stand-Up India के तहत 10 लाख से लेकर एक करोड़ रुपये का लोन दिया गया। इसमें एस.सी., हमारे जो दलित भाई हैं, उनकी संख्या 57.50 लाख थी, जिन्होंने इसका बेनिफिट उठाया। करीब सवा पन्द्रह लाख हमारे एस.टी. भाइयों ने इसका बेनिफिट उठाया और Women Empowerment की दृष्टि से देखा जाए, तो 2.50 करोड़ विमेन को इससे फायदा मिला है। यह सब Stand-Up India से हुआ है, इसे भी हमें ध्यान में रखना चाहिए। इसलिए आर्थिक जगत में जो काम हुए, वे सिर्फ कहने के लिए नहीं हुए। करीब 2.50 करोड़ महिलाओं ने इसका लाभ उठाया और 10 लाख से लेकर एक करोड़ रुपये का लोन लिया। यह कोई छोटी घटना नहीं है। यह देश की तस्वीर और महिला सशक्तीकरण के लिए एक लम्बी छलांग है, इसको हमें समझना चाहिए।

सभापति महोदय, मुझे याद है कि जब यहां पर सब्सिडी के बारे में चर्चा होती थी कि साल में गैस के छह सलेंडर पर सब्सिडी देंगे, 9 सलेंडर पर सब्सिडी देंगे, 12 सलेंडर पर सब्सिडी देंगे। हमारे प्रधान मंत्री जी ने कहा कि कोई भी गरीब बिना गैस चूल्हे के और बिना गैस सलेंडर के नहीं रहेगा। आज "उज्ज्वला योजना" के माध्यम से 7.2 करोड़ एल.पी.जी. गैस कनेक्शन्स गरीबों तक पहुंचा दिए हैं। मैं इसको हैल्थ से भी जोड़ता हूं। मैं इसको हेल्थ से भी जोड़ता हूं। मैं इसको हेल्थ से इस तरीके से जोड़ता हूं क्योंकि यह कोई छोटी घटना नहीं है। इसको पूरी दुनिया ने सराहा है, हेल्थ के विशेषज्ञों ने सराहा है। यह "उज्ज्वला योजना" सिर्फ गैस का कनेक्शन देना नहीं थी। जब लकड़ी के ईंधन से, वह भी गीली लकड़ी के ईंधन से चूल्हा जलाया जाता था, उससे जो धुआँ पैदा होता था और उस धुएँ को जो महिलाएं अपने अंदर लेती थीं, उन maximum महिलाओ को फेफड़ों की बीमारी, lungs की बीमारी हो जाती थी, जिसके कारण उनकी जीवन लीला में कमी आती थी। हर दिन धुआँ, हर दिन धुआँ लेना पड़ता था उन्हें एक session के अंदर लगभग 50 से 200 सिगरेट के धुएँ के बराबर वह धुआँ होता है, वे महिलाएं उस तरीके का धुआँ लेती थीं। यह जो passive धुआँ होता है, this is more harmful than the active one. हमें इस बात को समझना चाहिए कि जो स्मोक करता है, वह जो स्मॉग लेता है और वह जो धुआँ छोड़ता है, उसको जो लेता है, वह ज्यादा हानिकारक है, इसलिए यह हेल्थ से जुड़ा हुआ विषय है। आज मैं श्रीमती विप्लव ठाकुर जी को नहीं देख रहा हूं, लेकिन हम हिमाचल प्रदेश के रहने वाले लोग हैं, हम जानते हैं कि हर गाँव में कोई न कोई महिला ईंधन के लिए जंगल में जाकर लकड़ी काटती थी और हर गाँव में कोई न कोई पेड़ से नीचे अपनी स्पाइन तुड़वाकर गिरा हुआ मिलता था। ऐसे इंसिडेंट्स आपको हर गाँव में मिल जाएंगे। हमारे यहाँ हिमाचल में हमने ऐसा देखा है, मैं इसीलिए श्रीमती विप्लव ठाकुर की तरफ इशारा कर रहा हूं। ऐसा बहुत लोगों ने पहाड़ी राज्यों में देखा होगा। उनकी स्पाइन टूट गई है, लेकिन वे बेचारी जी रही हैं। उन्हें अपाहिज होकर जीना पड़ता है। आज वे महिलाएं सम्मान के साथ घर में बैठकर, एलपीजी कनेक्शन में अपने परिवार को रोटी बनाकर देती हैं और इनकी संख्या 7 से लेकर सवा 7 करोड़ तक है। हमें यह समझना चाहिए कि this is the difference. यह है गरीब को समर्पित उनके आँसुओं को पोंछने का तरीका। जिस तरफ ध्यान नहीं दिया गया, हमने उस तरफ ध्यान देने की कोशिश की।

"उजाला योजना के तहत 5 करोड़ एलईडी बल्ब डिस्ट्रिब्यूट हुए। इसने power के consumption को कम किया। इसने पावर की consumption को ही कम नहीं किया है, बल्कि इसको कहते हैं, ease of living, यानी कि कमजोर व्यक्ति को बिल का खर्चा भी कम देना पड़ा, क्योंकि electricity

[Shri Jagat Prakash Nadda]

bill में गिरावट आई। हमें इस बात को भी ध्यान में रखना चाहिए। हमें यह समझना चाहिए कि reduction था, वह 3 करोड़ 69 लाख रुपये का हुआ है।

इसी तरीके हमें यह बात भी ध्यान में रखनी चाहिए कि जो savings हुई हैं, वे पर ईयर 18,230 करोड़ रुपये की हुई हैं।

"प्रधान मंत्री सहज बिजली हर घर योजना (सौभाग्य योजना)", आप और हम सभी जनता के बीच से आए हैं। आपको याद होगा कि जब हम घर के लिए कनेक्शन मांगने जाते हैं, तो वहाँ क्या बोलते हैं, जे.ई. क्या बोलता है? वह बोलता है कि पहले तो फॉर्म भरो, फिर कहता है कि देखेंगे, फिर कहता है गाँव के लोग लेकर आओ और खंभा ले जाओ, फिर बोलता है तार के पैसे दो, तार लगाएंगे, तब तुम्हारे घर में बिजली पहुंचेगी। यह था या नहीं था? यह स्थिति थी या नहीं थी? मैं उत्तर प्रदेश में लखनऊ के पास के गाँव में गया, एक व्यक्ति ने बताया, हुजूर सौभाग्य योजना का इतना फर्क पड़ा है कि जेई मेरे घर पर फॉर्म भरवाने आया। उसने दोहपर में फॉर्म भरवाया और शाम को कनेक्शन दे दिया, बिजली दे दी। यह स्थिति है। मैं आपको आँखों देखी बोल रहा हूं, जो जमीन पर, धरती पर हुआ है, वह बोल रहा हूं। इससे गाँव को जोड़ा गया, बिजली का कनेक्शन दिया गया। मैं आपको बताना चाहता हूं कि यह कितना दिया गया? 2.6 करोड़ होउसहोल्ड्स को electrify किया गया। 11 अक्तूबर से जो यह कार्यक्रम शुरू हुआ, उसमें 2 करोड़ से ज्यादा लोग जुड़े हैं। लोगों की अपने आपको बिजली के साथ जोड़ने की aspirations और बिजली किसी के भी घर में आए, उससे फर्क नहीं पड़ता, लेकिन यह सशक्तिकरण का एक बहुत बड़ा माध्यम है, जिसके माध्यम से उसके जीवन, ease of living में कितना फर्क पड़ता है, हमें इस बात को समझना है।

इस बात को भी समझने की जरूरत है जिस व्यक्ति का जीवन शाम का सूरज ढलने के साथ समाप्त हो जाता हो, बिजली आने के बाद उसके जीवन में कितना फर्क पड़ता है। उसी तरीके से "स्वच्छ भारत मिशन" है। "स्वच्छ भारत मिशन" का अभी बहुत मजाक उड़ाया गया, बहुत कहा गया कि यह क्या है? प्रधान मंत्री जी लाल किले की प्राचीर से toilets की बात कर रहे हैं। लोगों को ध्यान नहीं आया, उनकी नजर में यह नहीं आया कि इस "स्वच्छ भारत मिशन" की दृष्टि कहाँ है और इसकी दिशा क्या है? माननीय लोहिया जी ने ही पार्लियामेंट में कहा था कि मुझे दुख होता है कि महिलाएं अपने दैनिक जीवन का कार्य करने के लिए सुबह और शाम का इंतजार करती हैं। उनको शाम का इंतजार करना पड़ता है और सुबह लोगों के उठने से पहले जाना पड़ता है। मुझे दुख होता है, यह माननीय लोहिया जी ने पार्लियामेंट में कहा था। आज हम खुशी के साथ कह सकते हैं कि जहाँ तक "स्वच्छ भारत मिशन" का सवाल है, जहाँ पहले 38 प्रतिशत toilets थे, आज वहाँ 99.2 परसेंट toilets बन गए हैं। पिछले 5 सालों में 96 करोड़ टॉयलेट्स बने हैं। क्या सशक्तीकरण हुआ है महिलाओं का! 20 मई को प्रधान मंत्री जी ने जो कहा था कि हम मान-सम्मान के लिए तरसती महिलाओं का सशक्तीकरण करेंगे, उनको इज्जत देंगे, यह है देने का तरीका, जो 99 प्रतिशत घरों को टॉयलेट्स बना कर दिए गए। हमें इसको ध्यान में रख कर समझना चाहिए।

उसी तरीके से 'स्वच्छ भारत मिशन' कोई सरकारी कार्यक्रम नहीं हो गया है। It is a people's movement. आप लोग जरूर थोड़ा मुस्कराएँगे, लेकिन अगर आज कोई पान या गुटखा

भी फेंकता है, तो छोटा बच्चा बोलता है कि दादा, आप क्या कर रहे हो, इसको बंद करो। यह है 'स्वच्छ भारत मिशन' की जागृति। मेरे साथ एक व्यक्ति travel कर रहे थे, वे पान की पीक लेकर बैठे थे। वे कहने लगे कि अब क्या कहें, हम गेट खोल कर इसे फेंक भी नहीं सकते, हम स्वच्छ भारत मिशन से जुड़े हैं, कहीं गाड़ी रुकवाओ, तो मैं कोई जगह देखें और इसे उपयुक्त जगह पर फेकें। मैंने कहा कि मैं गाड़ी जरूर रुकवाऊँगा, लेकिन आपमें यह जो सोच पैदा हुई है, इसके लिए मैं आपको बधाई देता हूँ। आज देश में इस तरीके का अन्तर है।

फिर मैं इसको हेल्थ से जोडूंगा। Who is the final beneficiary? It is the Common man. आम आदमी। पहले जब कुंभ का मेला लगता था, उस समय आप किसी से पूछते, तो अगल-बगल के गाँव के लोग बोलते थे कि कुंभ का मेला तो लोगों के लिए है, हमारे लिए तो इस मेले के बाद नर्क है, हमें महीनों गंदगी में गुजारना पड़ेगा, हम यह सड़ाँध सूँघते रहेंगे और हमारे स्वास्थ्य का क्या होगा, यह स्थिति थी। इस बार जब कुंभ का मेला लगा, तो आस-पास के सारे गाँव वालों ने इसमें बढ़-चढ़ कर हिस्सा लिया कि परिवर्तन आ गया है, इस 'स्वच्छ भारत मिशन' का एक आंदोलन खड़ा हुआ है। इसे प्रधान मंत्री जी ने खड़ा किया है, यह हमें समझना चाहिए। इतना ही नहीं, उनके सम्मान के लिए प्रधान मंत्री जी खुद गए, उनके चरण धोए और देश तथा दुनिया को संदेश दिया कि स्वच्छ रहने के लिए हर तरीके की political will की जरूरत होती है, जिसको पूरा करने का प्रयास किया गया।

महिला सशक्तीकरण की दृष्टि से 'बेटी बचाओ, बेटी पढ़ाओ' कार्यक्रम शुरू किया गया। ऐसे 104 जिले थे, जहाँ पर ratio में बहुत अच्छा सुधार आया है। उसी तरीके से बच्चियों के लिए, girls के लिए स्कूल में जो टॉयलेट्स बने, वे 1.9 लाख टॉयलेट्स बने। यह भी हम आपके सामने कहना चाहते हैं।

जहाँ तक स्वास्थ्य का सवाल है, मैं इसे अपना सौभाग्य मानता हूँ कि मुझे बतौर मंत्री इस मंत्रालय को चलाने का मौका मिला और 5 साल में स्वास्थ्य में बुनियादी परिवर्तन किया गया, इसको हमें समझने की जरूरत है। बुनियादी परिवर्तन, common man के लिए। यह 'आयुष्मान भारत', जिसमें 5 लाख रुपए की health coverage, 50 करोड़ लोगों को, 10 करोड़ 74 लाख परिवारों को दी गई। 50 करोड़ का मतलब यह बनता है कि सारा अमेरिका, सारा कनाडा और सारा मेक्सिको, इन सब को जोड़ लें, तो हमारे भारत का 'आयुष्मान भारत' बनता है। यह हमें समझने की जरूरत है। It is the ommon World's largest health coverage programme. गरीबों को समर्पित! कौन लोग हैं। इसमें? इसमें rickshaw pullers, rag pickers, maid servants, घर में काम करने वाले लोग, रेहड़ी वाला, फेरी वाला, ठेला लगाने वाला, auto-rickshaw drivers, ऐसे लोग, जो कभी सोच भी नहीं सकते थे। मैं उन लोगों से मिलने हॉस्पिटल गया। जब वे 'आयुष्मान भारत' की चिट्ठी दिखा रहे थे, तो उनके हाथ काँप रहे थे, आँखों से आंसू गिर रहे थे और वे कह रहे थे कि बाबू जी, हमने कभी नहीं सोचा था, 9 साल से हम दिल की तकलीफ लेकर चल रहे थे और बाईपास नहीं करा सकते थे, यह 'आयुष्मान भारत' मिला है, हमारा ऑपरेशन एक हफ्ते के अन्दर हो गया और यह मुफ्त हुआ है, इसके लिए हम मोदी जी को धन्यवाद देते हैं। गुलाम नबी आज़ाद जी पूर्व में स्वास्थ्य मंत्री रहे हैं। हम सब लोगों को World Health Assembly में जाना पड़ता है। मेरी छाती चौड़ी हो गई, जब Director-General of World Health Organisation, Dr. Tedros, said, "Mr. Nadda, come forward. Tell the world about Ayushman Bharat.

[Shri Jagat Prakash Nadda]

Tell how Modiji has brought about a change, how India has brought about a change. It should be replicated elsewhere. World should know how Ayushman Bharat is working." यह है अंतर। उसी तरीके से गरीब लोगों के लिए हमने Health and Wellness Centres बनाए। 2022 तक, भारत में 30 साल की उम्र के हर व्यक्ति का हेल्थ चेकअप होगा, उसकी स्क्रीनिंग होगी, for hypertension, for diabetes, for tuberculosis, for leprosy, for oral cancer, for breast cancer and for cervix cancer for ladies. इन सारी चीज़ों के लिए Health and Wellness Centres के माध्यम से 30 साल की उम्र के हर व्यक्ति की screening की जाएगी। कुल मिलाकर सारे PHCs और sub-centres डेढ़ लाख हैं, they all would be converted into Health and Wellness Centres, हम लोगों ने इस तरीके का इंतज़ाम किया है। इनमें से 20,000 सेंटर्स बदले जा चुके हैं, यानी 20,000 Health and Wellness Centres are operational now. अब आप पूछेंगे कि इससे क्या फर्क पड़ेगा? इससे फर्क यह पड़ेगा, जब 30 साल में हर व्यक्ति की स्क्रीनिंग होगी और पता चलेगा कि he is hypertensive, तो आगे चलकर हम 50 साल की उम्र में उसको heart की तकलीफ, bypass surgery और stent लगने से रोक सकेंगे, इसका यह नतीजा होगा। अगर हमको पहले से पता चल जाएगा कि he is diabetic, तो हम उसकी आंखों की रोशनी जाने से रोक सकेंगे, किडनी खराब होने से रोक सकेंगे। इससे disease को लेकर Health Centres पर जोburden है, वह reduce होगा। यह है भारत के आम व्यक्ति के लिए काम करने का तरीका। यह हमने 'आयुष्मान भारत योजना' के तहत किया है।

'मिशन इन्द्रधनुष', जिन जानलेवा बीमारियों से बचा जा सकता है, immunization करके उनसे बचने के लिए हम लोगों ने इसे mission mode में लिया है। अभी तक 65 प्रतिशत immunization था, आज हमने उसको 80 प्रतिशत तक पहुंचा दिया है। 2020 तक 90 प्रतिशत regular immunization होगा। हमारे यहां इस तरीके से काम हो रहा है।

इस देश में हर साल 13 लाख बच्चे डायरिया से पीड़ित होते थे, जिनमें से 1.5 लाख बच्चे मर जाते थे, निमोनिया से लगभग 12 लाख बच्चे पीड़ित होते थे, जिनमें से 1 लाख से 1.25 लाख बच्चे मर जाते थे। हम लोगों ने दोनों के लिए immunization शुरू किया है, Pneumococcal देना शुरू किया और साथ में Rotavirus देना शुरू किया है। इस तरह से हमने सभी बच्चों को immunization से जोड़ने का प्रयास किया है, उनका सशक्तिकरण करने का प्रयास किया है।

'Pradhan Mantri National Dialysis Programme', यह योजना सुनने में बहुत कॉमन लगती है। अभी तक डायलिसिस करवाने के लिए लोग अपना जिला छोड़ करके बाहर जाते थे और वहां जाकर हफ्ते में दो-दो बार, तीन-तीन बार अपना dialysis करवाते थे। एक dialysis के लिए दो-दो हज़ार रुपये देने पड़ते थे, transportation अलग। आपको यह जान कर खुशी होगी कि लगभग 5,000 dialysis units on 597 dialysis centres, भारत सरकार ने 'Pradhan Mantri National Dialysis Programme' के तहत खोले। साथ-साथ यह काम भी किया गया कि जो BPL वाले हैं, इन सेंटर्स में उन लोगों का मुफ्त डायलिसिस होगा और जो APL वाले हैं, उनके लिए Controlled rate पर dialysis का प्रावधान किया गया है। अभी तक 2.5 लाख लोगों ने इसका फायदा उठाया है और लगभग 25 लाख dialysis sessions पूरे कर लिए गए हैं। इस तरीके से हमने काम किया है।

'प्रधान मंत्री जन-औषधि योजना' – pharmaceuticals के ऊपर जो pressures है, वह हमको मालूम है, साथ ही यह भी मालूम है कि किस तरीके से pharmaceutical में MRP rate क्या बनता है और उसका price क्या लिया जाता है। ये बातें सबको मालूम हैं। हम लोगों ने 'प्रधान मंत्री जन-औषधि योजना' के माध्यम से 4,635 generic stores खोले, जिनके माध्यम से पेशेंट्स को 15,000 करोड़ रुपये की बचत हुई है। यह सरकार गरीब को समर्पित सरकार है, इसे हमें समझना होगा।

AMRIT (Affordable Medicine and Reliable Implant Treatment), इसके तहत हम लोगों ने 153 outlets खोले हैं। आज तक 1.23 पेशेंट्स को इनके माध्यम से दवाइयां दी जा चुकी हैं, जिनका MRP 191.55 करोड़ था और sale price 554 करोड़ रुपये रहा। इसके माध्यम से पेशेंट्स को 627 करोड़ की बचत हुई है, क्योंकि इन outlets में MRP rate से 70 प्रतिशत से 90 प्रतिशत कम पर दवाई मिल सके, इस तरीके की व्यवस्था की गई है।

'प्रधान मंत्री सुरक्षित मातृत्व अभियान' – हर महीने 9 तारीख को, gynecologists will come to the Government centres and they will see the ante-natal patients. माताओं के चेकअप के साथ-साथ उनको दवाई भी दी जाएगी। आपको जानकर खुशी होगी कि 9 तारीख को Government facility में private gynecologists ने 7 करोड़ ante-natal checkups किए और इनमें से 8 लाख high risk patients को उन्होंने specially entertain किया। यह है महिला सशक्तिकरण और महिला सशक्तिकरण के लिए बातचीत करने की बात है।

अगर मैं हेल्थ की दृष्टि से देखूं, तो All India Institute of Medical Sciences tertiary healthcare में एक क्रांति आई है। पहले एक All India Institute of Medical Sciences होता था। अटल जी के जमाने में 6 All India Institute of Medical Sciences खुले। UPA के जमाने में एक All India Institute of Medical Sciences खुला। मोदी जी की दृष्टि से और मोदी जी के नेतृत्व में आज 15 All India Institute of Medical Sciences बन रहे हैं। तो टोटल 22 से 23 All India Institute of Medical Sciences पर काम हो रहा है। Each All India Institute of Medical Sciences is costing from Rs. 1200 crores to Rs. 1500 crores and Rs. 2000 crores is the annual expenditure on all these. So, that is the recurring expenditure which is going to come. हेल्थ सेक्टर को मुख्य धारा में लाने के लिए आदरणीय प्रधान मंत्री मोदी जी ने जो काम किया है, इसके लिए मैं तहेदिल से उनको धन्यवाद देता हूँ। Social sector cannot work without the political will of the leader. Social sector cannot work without the political sanction and that sanction was given by Pradhan Mantri Shri Narendra Modi, जिसके कारण हम स्वास्थ्य सेवाओं में परिवर्तन ला सके।

अगर हम सड़कों की बात करें, प्रधान मंत्री ग्रामीण सड़क योजना में, 2014 में 69 kilometres per day सड़क बनती थी, आज 134 kilometres बन रही है। 2013-14 में 1 करोड़ 97 लाख किलोमीटर की सड़कें थीं, आज वह 56 परसेंट बढ़ कर 91 प्रतिशत विलेजेज़ को हम लोगों ने कनेक्टिविटी से जोड़ दिया है। 2014 में नेशनल हाइवेज़ 12 किलोमीटर प्रति दिन बनते थे और आज यह 33 किलोमीटर प्रतिदिन बन रहे हैं। यह है डेवलपमेंट की स्पीड, जिसे हमें समझना चाहिए। यह 2014 में 92,000 किलोमीटर थी, तो आज 2017-18 में 1 करोड़ 20 लाख किलोमीटर बनी है। इसे हमें समझना चाहिए।

[Shri Jagat Prakash Nadda]

स्मार्ट सिटीज़, आपके माध्यम से उसको आगे बढ़ाया गया, जब आप नेतृत्व कर रहे थे। इसमें 2 लाख करोड़ रुपये spend किये गये। इसका जो positive effect है, वह 10 करोड़ लोगों को मिलने वाला है। यह हम कह सकते हैं।

डिजिटल इंडिया में हम लोगों ने एक लम्बी छलांग लगायी है। मैं 'आयुष्मान भारत' की बात कर रहा था। उसमें भी not even a single penny is given through cash. सारे का सारा digital है। यानी 50 करोड़ लोगों को अपने thumb के impression से 'आयुष्मान भारत' के गोल्डन कार्ड तक पहुँचने का रास्ता इस डिजिटल इंडिया ने बनाया है। यह हमें ध्यान में रखना चाहिए।

जहाँ तक broad connectivity की बात है, 2.5 लाख ग्राम पंचायतों को जोड़ा गया, 2 लाख किलोमीटर का optical fiber बिछाया गया और उसी तरीके से 2014 में जो 83 हजार Common Service Centers (CSCs) थे, आज 3.18 लाख CSCs operational हैं और इसमें 350 digital Services available हैं, जिसे हमें ध्यान में रखना चाहिए। इस तरीके से काम हुआ है।

मैं ये सारी बातें आपको इसलिए बता रहा हूँ कि यह गरीब को समर्पित है, ease of living के लिए पिछले 5 सालों में जो काम हुआ। रेल की कनेक्टिविटी की बात करें, तो नॉर्थ ईस्ट को जोड़ा गया, मुख्य धारा में लाया गया, वहां विशेष कर के ध्यान दिया गया। North East was always ignored. आज आप जाकर नॉर्थ ईस्ट में पूछिए, तो नॉर्थ ईस्ट के सारे लोग बोलते हैं कि Prime Minister Modi has brought us into the mainstream. This is the difference which we have to understand.

इसलिए मित्रों, जब यह सब मैं कहता हूं, तो यह सिर्फ कहने के लिए नहीं कहता हूँ। आदरणीय प्रधान मंत्री जी को climate change के लिए, environmental change के लिए, प्लास्टिक को रोकने के लिए, उसके यूज़ को रोकने के लिए जो सर्वश्रेष्ठ सम्मान दिया गया, उसको भी हमको ध्यान में रखना चाहिए। United Nations ने प्रधान मंत्री जी को highest environmental honour दिया। उनको "Champions of the Earth" Award, UN's highest environmental award दिया गया। इतना ही नहीं, सउदी अरब ने प्रधान मंत्री जी को "अब्दुल अजीज़ अल सऊद" सर्वोच्च सम्मान से नवाज़ा, अफगानिस्तान ने "आमीर अमानुल्लाह खान अवार्ड" दिया, पैलेस्टाइन ने "The Grand Collar of the State of Palestine" का अवार्ड दिया, सिओल ने "Peace Prize" दिया, यूएई ने "जायद मेडल" दिया, रशिया ने "Order of the Holy Apostle Andrew the First" का अवार्ड दिया और मालदीव ने "निशान इज्जूद्दीन" का अवार्ड दिया। ये अवार्ड्स प्रधान मंत्री जी को नहीं मिले हैं, ये अवार्ड्स भारत देश को मिले हैं। यह है दुनिया में भारत के प्रति बदलता नज़रिया, जिसको हमें समझना चाहिए। ...(**व्यवधान**)...

श्री सभापतिः प्लीज़, बीच में ऐसे मत कीजिए। ...(**व्यवधान**)... जब आपका टर्न आएगा, तब आप बोल सकते हैं। ...(**व्यवधान**)...

श्री जगत प्रकाश नड्डाः प्रधान मंत्री जी के अथक प्रयास ने देश में परिवर्तन लाने के लिए.... और यूएन के सेक्रेटरी जनरल...., प्रधान मंत्री जी अवार्ड लेने के लिए न्यूयार्क नहीं गए, बल्कि यूएन के सेक्रेटरी जनरल नई दिल्ली आए और 'Champions of Earth' का अवार्ड प्रधान मंत्री जी को देकर गए। यह हमको ध्यान में रखना चाहिए। This shows the difference how India

is being looked now in the world. This shows the difference how India is growing. This shows how India is coming as a powerful nation. We were not players, we were spectators. Now, you can say that India is a player in the international Scene. इसको हमको समझना चाहिए। इस तरीके से हम काम कर रहे हैं। यह फर्क आया है।

आगे 2022 में नई ऊँचाइयों को छूने के लिए राष्ट्रपति जी अपने अभिभाषण में इस बात का उल्लेख करते हैं कि हमने सबका साथ लिया, सबका विकास किया, अब सबका साथ, सबका विकास और सबका विश्वास भी ले करके आगे बढ़ेंगे। इसको हम लोगों ने किया है। 'एक भारत, श्रेष्ठ भारत', इसको पूरा करने के लिए cooperative federalism को बढ़ाने के लिए national ambition and regional aspirations, दोनों को जोड़ने की बात की है। इस मंत्र के साथ इसको आगे बढ़ाने का प्रयास किया।

2022 तक किसानों की आय दोगुनी होगी, हर गरीब को पक्की छत मिलेगी, हर गरीब के पास बिजली का कनेक्शन होगा, हर गरीब को अब खुले में शौच नहीं जाना होगा, सबके लिए टॉयलेट का प्रावधान किया जाएगा, हर किसी को drinkable pure water Connection दिया जाएगा, गंगा की धारा को अविरल रखा जाएगा, इन संकल्पों के साथ आगे बढ़ने का निश्चय राष्ट्रपति जी के अभिभाषण में किया गया है।

महोदय, मैं बहुत-से विषय बोल सकता था, जैसा कि मैंने कहा कि मैंने कुछ विषयों को केन्द्रित करके गरीब, महिला, युवा किस तरीके से भारत की तस्वीर बदली है, उसकी चर्चा हमने आपके सामने की है। मैंने कुछ कागजात भी मंगवाए थे, इसमें कोई दो राय नहीं है कि भारतीय जनता पार्टी का 2014 में वोट शेयर 31.3 परसेंट था और आज यह वोट शेयर 39 परसेंट हो गया। 2014 में बीजेपी की सीट्स 282 थीं और एनडीए की सीट्स 356 थीं। आज 2019 में बीजेपी का शेयर 37.4 परसेंट, एनडीए का शेयर 45 परसेंट, बीजेपी की सीट्स 303 और एनडीए की सीट्स 355 हैं। यह जनादेश हम लोगों को मिला है और उसको पूरा करने का हम लोगों ने प्रयास करने की कोशिश की है। मैं हाउस से निवेदन करूंगा कि हमें आपका साथ चाहिए, 'सबका साथ, सबका विकास, सबका विश्वास', उसको ले करके हम चलना चाहते हैं।

महोदय, इस हाउस में पिछले 5 साल में बहुत disruptions हुए हैं। हम मान सकते हैं, we agree, in democracy, we agree to disagree. But we should not disagree just to disagree. Opposition for the sake of opposition नहीं होना चाहिए। अगर हम देखें, तो कुल मिला करके कितने सत्र बाधित हुए हैं, यह हमारे सामने है, और मैं यह सब कुछ इसलिए कहना चाहता हूँ क्योंकि आपकी बाधाओं के बावजूद भी यह जनादेश, हमारी बताई हुई, मोदी जी की बताई हुई नीतियों के कारण हमको मिला है, इसको हमें समझना चाहिए। इसलिए मुझे आपसे एक ही निवेदन है कि We should rethink whether we are going on the right path or not. That we are going on the right path is clear because the mandate is very clear और स्पष्ट mandate है, यह बताता है, लेकिन क्या आप सही रास्ते पर चल रहे हैं? मैं तो लंबे समय तक विपक्ष में रहा हूँ, हाउस चले तो सबसे बड़ा फायदा विपक्ष का होता है और अगर हाउस न चले तो इससे सबसे ज्यादा लॉस अपोज़िशन का होता है। हमने तो Best Legislator Award भी विपक्ष में रह कर लिया। It is the prime strength of the Opposition. Disruption is not the strength.

[Shri Jagat Prakash Nadda]

मैं सिर्फ इतना ही कहना चाहता हूँ कि आप भी इस पर विचार करें। We agree to disagree, मानता हूं we should do it. But disagree for the sake of disagreeing, it should not be there. इन सबके बावजूद भी अगर भारत की जनता हमारी नीतियों का समर्थन करती है, तो आपको फिर से सोचना चाहिए और आपको इस पर पुनः विचार करके आगे बढ़ना चाहिए। ऐसा मेरा आपको निवेदन है, मैं यही कह सकता हूँ। कभी-कभी विवेक पर arrogance पर्दा डाल देता है। मैं बहुत राजनीतिक चर्चा नहीं करता, लेकिन अभी भी मैं देखता हूँ, रस्सी जल गई, पर बल नहीं गया। मेरा निवेदन है कि इस पर पुनः सोचा जाए। माननीय सभापति जी, इन्हीं शब्दों के साथ मैं महामहिम राष्ट्रपति जी के अभिभाषण पर धन्यवाद प्रस्ताव को आपके सामने प्रस्तावित करता हूँ।

श्री सभापतिः भाजपा को 3 घण्टे 39 मिनट दिए गए हैं। उसमें से लगभग 50 मिनट समाप्त हो गए हैं। उनके पास seconder के साथ 14 स्पीकर्स और हैं। इसको ध्यान में रखकर टाइम आपस में बांटना चाहिए। कांग्रेस के लिए 2 घंटे 20 मिनट हैं, उनके पास 7 स्पीकर्स हैं। इसलिए हर पार्टी यह ध्यान रखे कि उसका अपना टाइम कितना है। शुरू में जो लीडर्स बोलते हैं, normally उन्हें ध्यान होता है, लीडर्स भी बाकी लोगों को ध्यान में रखकर टाइम एडजस्ट करें, तो अच्छा होगा। Shrimati Sampatiya Uikey to make her speech to second the Motion.

श्रीमती सम्पतिया उइके (मध्य प्रदेश)**:** सभापति महोदय जी, मैं अपने भाव प्रकट करना चाह रही हूँ,

'अलग खड़ी दीवार बनी, स्वदेश प्रेम की दीवानी,
तूफानों से हार न मानी, मर कर हुई अमर रानी'

आज गोंडवाना साम्राज्य की रानी दुर्गावती का 456वां बलिदान दिवस है। आज पूरे सदन के माध्यम से मैं रानी दुर्गावती के श्रीचरणों में श्रद्धा-सुमन अर्पित करना चाहूंगी।

(**श्री उपसभापति** *पीठासीन हुए*)

माननीय उपसभापति महोदय, इस सदन के माध्यम से मैं देश के यशस्वी माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई देना चाहती हूँ और उनकी पूरी टीम को, हमारे मुखिया को, आदरणीय अमित शाह जी को बहुत-बहुत बधाई देती हूँ कि उनके कुशल नेतृत्व में दोबारा भारतीय जनता पार्टी की सरकार बनी। ...(**व्यवधान**)... आदरणीय नरेन्द्र मोदी जी के नेतृत्व में महिलाओं को सशक्त किया गया। आदरणीय कार्यकारिणी अध्यक्ष, नड्डा जी ने अभी प्रस्ताव को पूरे विस्तार में रखा, मैं उसका समर्थन करती हूँ। आज देश के प्रधान मंत्री, माननीय नरेन्द्र मोदी जी ने जिस तरह से गरीबों की भावनाओं को ध्यान में रखते हुए ऐतिहासिक योजनाओं का क्रियान्वयन किया, उसके चलते ग्रामीण क्षेत्रों की हमारी बहनों और शहरी क्षेत्र के गरीब परिवारों को सीधा लाभ मिल रहा है। सशक्तिकरण पर जोर देकर माननीय प्रधान मंत्री जी के नेतृत्व में पूरे देश में तीन करोड़ self-help groups बनाए गए। उन तीन करोड़ self-help groups में सिर्फ self-help groups ही नहीं, उन बहनों को भी जोड़ा गया, जो गरीब परिवारों से आती थीं, आदिवासी अंचल से आती थीं। उन बहनों को जोड़कर माननीय प्रधान मंत्री जी के नेतृत्व में उनको दो लाख करोड़ रुपए कर्ज दिए गए। मुझे यह कहते हुए बहुत हर्ष हो रहा है कि माननीय प्रधान मंत्री जी के नेतृत्व

में वे बहनें, जो अपने घर से निकलकर कोई काम नहीं करती थीं, आज उनको अच्छा अवसर मिला और वे अपने क्षेत्र में छोटे-छोटे व्यवसाय के रूप में अपनी आर्थिक स्थिति को मजबूत कर रही हैं। मैं इस देश के सभी मतदाता बंधुओं को भी धन्यवाद देना चाहूंगी। माननीय प्रधान मंत्री के कुशल नेतृतव में ऐतिहासिक योजनाएं बनीं। ...(**व्यवधान**)... लोगों को उनका लाभ मिला, तो उन योजनाओं को समझते हुए माननीय प्रधान मंत्री जी को फिर से अवसर दिया। मैं उनको नमन करती हूँ। साथ ही माननीय प्रधान मंत्री जी के नेतृत्व में 17वीं लोक सभा में देश से 78 महिलाएं चुनकर आईं। मुझे प्रसन्नता हो रही है कि सदन में हमारी बहनों का भी योगदान मिल रहा है। एक नए भारत के निर्माण होने में और अच्छे राष्ट्र का निर्माण करने में उनको प्राथमिकता मिल रही है। माननीय प्रधान मंत्री जी का विश्वास, माननीय राष्ट्रपति जी के भाषण में स्पष्ट रूप से परिलक्षित होता है। माननीय प्रधान मंत्री ने इस देश की महिलाओं के ऊपर विशेष जोर दिया है। चाहे उनकी शिक्षा की बात हो, उनके स्वास्थ्य की बात हो, उनके रोज़गार की बात हो या उनकी सुरक्षा की बात हो, इन पर उन्होंने बहुत अच्छा काम किया है। मुझे प्रसन्नता हो रही है कि माननीय प्रधान मंत्री जी ने वर्ष 2014 में "प्रधान मंत्री आवास योजना" का शुभारम्भ किया। मैं उस ग्रामीण क्षेत्र से आती हूँ, जहाँ पहले पंचायतों में सिर्फ एक या दो आवास ही मिलते थे। यह बात यहाँ बैठे मेरे बहुत-से सहयोगी बंधुगण जानते हैं। माननीय प्रधान मंत्री के नेतृत्व में यह योजना वर्ष 2014 में बनी और आज मुझे यह कहते हुए हर्ष हो रहा है कि 1 करोड़ 53 लाख से ज्यादा आवास उन गरीबों को मिला है, जो विशेष रूप से ग्रामीण आदिवासी अंचल में रहते थे। उन आदिवासी भाई-बहनों के पास अपना सिर छुपाने के लिए छत नहीं थी और वे यहाँ-वहाँ रहकर अपना जीवन-बसर करते थे। आज मुझे यह कहते हुए गर्व हो रहा है कि माननीय प्रधान मंत्री जी के नेतृत्व में उनको बड़ी तादाद में, 1 करोड़ 53 लाख आवास मिले हैं।

आदरणीय उपसभापति महोदय, मैं बताना चाहूंगी कि अभी आदरणीय नड्डा जी "उज्ज्वला योजना" के बारे में अपनी भावनाएँ व्यक्त कर रहे थे। इस सदन में बैठे हमारे बहुत से सदस्यगण ग्रामीण क्षेत्र से आते हैं। ...(**व्यवधान**)... पहले ग्रामीण क्षेत्रों की स्थिति यह थी कि वहाँ महिलाएँ कई मील दूर जाती थीं, वहाँ से लकड़ी लेकर आती थीं और फिर चूल्हे में उस लकड़ी को जलाकर अपने परिवार के जीवन-पालन के लिए खाना बनाती थीं। माननीय प्रधान मंत्री जी ने हमारी बहनों की भावनाओं को समझा और "उज्ज्वला योजना" के तहत साढ़े सात करोड़ गैस सिलेंडर घर-घर देने का काम हमारे दल के नेताओं ने किया।

मुझे यह कहते हुए हर्ष हो रहा है कि शौचालय बनाने के काम से सबसे ज्यादा फायदा यदि किसी को हुआ है, तो वह हमारी मातृशक्ति बहनों को हुआ है। अभी प्रस्ताव रखते समय आदरणीय नड्डा जी कह रहे थे कि "स्वच्छता अभियान" के माध्यम से हमारे देश के 99 प्रतिशत शौचालय बने हैं, जिनका क्रियान्वयन हमारी बहनें बहुत अच्छे से कर रही हैं। मैं इस सदन के माध्यम से आदरणीय प्रधान मंत्री जी और उनकी पूरी टीम को बहुत-बहुत बधाई देती हूँ कि उन्होंने गरीबों के हित के लिए बहुत अच्छी योजनाएँ बनाईं। जिस तरह से "प्रधान मंत्री जन-धन योजना", "प्रधान मंत्री आयुष्मान योजना के तहत वर्ष 2022 तक 50 करोड़ परिवारों को स्वास्थ्य सुविधा देने का काम माननीय प्रधान मंत्री ने किया है, उसका सीधा क्रियान्वयन, उसका सीधा फायदा गरीब परिवारों के भाई-बहनों को मिल रहा है। इसके लिए मैं इस सदन के माध्यम से आदरणीय प्रधान मंत्री जी को बहुत-बहुत बधाई देती हूँ।

[श्रीमती सम्पतिया उइके]

3.00 P.M.

आदरणीय उपसभापति जी, ऐसी बहुत-सी सरकारें रहीं, जो बार-बार केवल बोलती थीं कि हम गरीबी हटाएँगे, गरीबी हटाएँगे, किन्तु माननीय प्रधान मंत्री जी ने गरीबों की चिन्ता करके एक-एक योजना बनाई। मैं आदिवासी क्षेत्र से आती हूँ और आदिवासी क्षेत्रों में ऐसे 18,000 गाँव थे, जहाँ पर पहले बिजली नहीं पहुंच पाई थी, लेकिन आज उन 18,000 गाँवों में यदि किसी ने बिजली पहुँचाने का काम किया है, तो वह हमारे आदरणीय प्रधान मंत्री नरेन्द्र मोदी जी के नेतृत्व में हमारी भारतीय जनता पार्टी की सरकार ने किया है। अभी आदरणीय नड्डा जी घर-घर में बिजली कनेक्शन दिए जाने के बारे में कह रहे थे। हमारी भारतीय जनता पार्टी की सरकार ने आज घर घर में लाइट पहुँचाने का काम किया है। आज हर व्यक्ति यह चाहता है कि उसको स्वच्छ पेयजल मिले। उस स्वच्छ पेयजल के लिए, जहाँ-जहाँ पानी का संकट है, जहाँ पर पीने का स्वच्छ पानी नहीं है, वहाँ पर वर्ष 2024 तक स्वच्छ पेयजल पहुँचाने हेतु योजनाएँ बनाने के लिए इस देश के आदरणीय प्रधान मंत्री जी और हमारे दल के मुखिया, आदरणीय अमित शाह जी ने एक अलग मंत्रालय का गठन किया है। जिसमें जल शक्ति मंत्रालय का गठन हुआ है। हमारे मंत्री जी बता रहे थे कि लोगों को स्वच्छ पेयजल मिलेगा। मेरे कहने का आशय यह है कि जिस तरह से आज़ादी के बाद आदिवासी क्षेत्रों के लिए, उनके बच्चों के जीवनयापन के लिए, उनके बच्चों को बढ़ाने के लिए कोई ऐसी योजना नहीं थी किंतु माननीय प्रधान मंत्री जी और अनुसूचित जनजाति मंत्रालय के आदरणीय मंत्री जी ने मिलकर और उनकी पूरी टीम ने एकलव्य आवासीय छात्रावास की स्वीकृति प्रदान की, जिसके चलते पूरे ट्राइबल क्षेत्रों में छात्रावास का शुभारम्भ हुआ, निश्चित ही ऐसे लाखों लाख परिवारों को उसका सीधा फायदा मिलेगा।

हमारे प्रधान मंत्री जी ने जिस तरह से "सबका साथ, सबका विकास" इस मंत्र को लेकर सर्वस्पर्शी, सर्वव्यापी के रूप में हर क्षेत्र के लोगों की चिंता करते हुए, किसी प्रकार का भेदभाव न करते हुए बहुत ही ऐतिहासिक योजनाएं बनायी हैं। मैं उनकी भूरी-भूरी प्रशंसा करती हूं।

उपसभापति महोदय, हमारी सरकार ने लगातार, चाहे छात्रवृत्ति की बात हो या छात्रावास की व्यवस्था की बात हो या किसानों की आय दुगुनी करने की बात हो, अभी हमारे आदरणीय नड्डा जी ने पूरे विस्तार से आप सब लोगों की बीच में आंकड़ों सहित बताया है। आज मैं गर्व के साथ कह सकती हूं कि एक तिनके को हवा की आवश्यकता होती है, उसी तरह से इस देश को चलाने के लिए आदरणीय नरेन्द्र मोदी जी की आवश्यकता है और इस देश को यदि अच्छे और सुचारू रूप से चलाने की ताकत किसी में है तो आदरणीय नरेन्द्र मोदी जी में है। आप सब लोग लगातार देख रहे हैं कि आदरणीय नरेन्द्र मोदी जी के जनादेश के माध्यम से जिस तरह से पूरे देश में एक चर्चा का विषय बना हुआ है...

महोदय, मैं उन युवाओं को भी बहुत-बहुत धन्यवाद देना चाहूंगी जिन्हें पहली बार मतदान करने का अवसर मिला और उन युवाओं ने हमारे देश के यशस्वी प्रधान मंत्री के ऊपर विश्वास करके जनादेश के माध्यम से आदरणीय प्रधान मंत्री जी को दोबारा चुनने के लिए कदम उठाए। मैं हमारे देश में प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी को बहुत-बहुत धन्यवाद देती हूं कि उन्होंने युवाओं के लिए बहुत सी ऐसी योजनाएं संचालित की हैं, जिन्हें आज हम सब देख रहे हैं। मुझे बहुत ही प्रसन्नता हो रही है कि जहां-जहां आदिवासियों की बात आयी वहां हमारे देश के

प्रधान मंत्री हमेशा आदिवासियों के साथ खड़े रहे। आज मुझे बहुत प्रसन्नता हो रही है कि रानी दुर्गावती भी एक आदिवासी गौण सम्राट की रानी थीं और उन्होंने लगातार इस राष्ट्र के हित में और इस राष्ट्र के कल्याण के लिए काम किया और आज मुझे एक साधारण परिवार से लाकर इस सदन में बोलने का अवसर दिया। मैं उन्हें कोटि-कोटि नमन करती हूं और पूरे आदिवासी समाज के भाइयों और बहनों से कहना चाहूंगी कि ऐसी योजनाएं कभी नहीं बनीं और यदि ये योजनाएं बन रही हैं तो सिर्फ आदरणीय प्रधान मंत्री जी की देन है कि आज हमारे गाँव के एक-एक युवा, एक-एक भाई-बहन पढ़ पा रहे हैं। पैसे के अभाव के कारण हमारे आदिवासी समाज के लोग मुख्य धारा से नहीं जुड़े हुए होते थे, किंतु आज की तारीख में **...(व्यवधान)...**

श्री उपसभापतिः मेरा निवेदन है कि सदन में बैठकर आपस में बातचीत न करें।

श्रीमती सम्पतिया उइकेः हमारे आदिवासी भाई-बहन आज लगातार शिक्षा के क्षेत्र में आगे बढ़ रहे हैं और अपने परिवार को पाल रहे हैं।

श्री उपसभापतिः माननीय सदस्य, आप बाहर निकल कर बात कर सकते हैं, कृपया अनुशासन रखें।

श्रीमती सम्पतिया उइकेः जिस तरह से लगातार आज महिलाओं की बात कर रहे हैं तो वाकई में एक आदिवासी परिवार की एक बहन होने के नाते, बेटी होने के नाते मैंने देखा है, उन गरीबों को देखा है और उन गरीबों के आंसुओं को देखा है और मैंने भी उसी गरीब परिवार की बेटी होने को महसूस किया है, तो मैं पूरे देश की आदिवासी बहनों की ओर से हमारी सरकार को बहुत-बहुत धन्यवाद देना चाहती हूं कि हमारी बहनों को आज मुख्य धारा में जोड़ने का काम यदि किसी ने किया है तो भारतीय जनता पार्टी की सरकार, आदरणीय नरेन्द्र मोदी जी की टीम ने किया है। मुझे कहते हुए खुशी हो रही है कि जब मैं पहली बार जिला पंचायत की अध्यक्ष बनी तो उस समय हमने आह्वान किया था कि हमारे देश की महिलाओं को हम एकजुट कैसे करें और एकजुट करने का एक मंत्र मिला, जिसमें हमने सैल्फ हैल्प ग्रुप के माध्यम से हमारी बहनों की आर्थिक स्थिति को मज़बूत किया। मैं उन सभी बहनों की ओर से हमारे माननीय प्रधान मंत्री जी को बहुत-बहुत बधाई और धन्यवाद देती हूं कि उन्होंने महिलाओं की आन, बान और शान की रक्षा करते हुए आज हमारी महिलाओं के लिए ऐसी योजनाएं बनाईं हैं और सिर्फ योजनाएं बनाईं ही नहीं, उनका कार्यान्वयन कराने के लिए भी पूरी इकाई के माध्यम से आज हमारी बहनों को इतना अच्छा अवसर मिला। मैं पूरे सदन के माध्यम से और आप सभी लोगों के माध्यम से, हमारे दल के माननीय मुखिया जी को भी बहुत-बहुत धन्यवाद देना चाहती हूं। में एक सेवक के नाते निवेदन करना चाहती हूं कि इतनी अच्छी-अच्छी योजनाएं हैं, उन योजनाओं को समझ कर अपने-अपने क्षेत्र में लागू करें। यह कोई ज़रूरी नहीं है कि सिर्फ हमारे मध्य प्रदेश में ही गरीबी हो, कोई ज़रूरी नहीं है कि छत्तीसगढ़ के लोग ही गरीब हों, आप लोग जिम्मेदार लोग हो, हर क्षेत्र में जो योजनाएं हैं, उन योजनाओं को उन गरीबों तक, उन आदिवासी भाई-बहनों तक पहुंचाने का काम भी, यदि हमें अवसर मिला है, तो हम सब लोग मिलकर माननीय प्रधान मंत्री जी की योजनाओं का नीचे स्तर तक क्रियान्वयन करें, ऐसा मैं आप सबसे गुजारिश कर रही हूं। जिस तरह से हमारे आदरणीय नड्डा जी पूरे विस्तार में बात रख रहे थे, उनके प्रस्ताव का मैं समर्थन करते हुए अपनी बात को यहीं विराम देते हुए धन्यवाद देती हूं।

MR. DEPUTY CHAIRMAN: Thank you Uikeyji. Now, the Motion has been moved and seconded. There are 362 amendments to the Motion which may be moved at this stage. Now, Amendments (Nos. 1 to 99) by Shri Vishambhar Prasad Nishad; absent. Ch. Sukhram Singh Yadav; absent. Shrimati Chhaya Verma.

श्रीमती छाया वर्मा (छत्तीसगढ़)**:** महोदय, मैं प्रस्ताव करती हूं:–

1. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   ''किन्तु खेद है कि अभिभाषण में पढ़े-लिखे बेरोजगारों को जीवन-यापन हेतु रोजगार भत्ता देने का उल्लेख नहीं है।''

2. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   ''किन्तु खेद है कि अभिभाषण में देश में सरकारी नौकरी पाने की अधिकतम आय से ऊपर निकल चुके बेरोजगार पढे लिखे शिक्षित नागरिकों को रोजगार के अवसरों के संबंध में उठाए जाने वाले कदमों की जानकारी नहीं है।''

3. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   "किन्तु खेद है कि अभिभाषण में मशीनों का सीमित उपयोग, जिससे बेरोजगारी कम हो, की दिशा में किसी कार्य योजना की जानकारी नहीं है।"

4. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   "किंतु खेद है कि अभिभाषण में अधिकतम आयु से ऊपर निकल चुके बेरोजगार लोगों की जानकारी हेतु किसी तंत्र का उल्लेख नहीं है।"

5. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   "किंतु खेद है कि अभिभाषण में कृषि क्षेत्र में घटते रोजगार के अवसरों की जानकारी नहीं है।"

6. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   "किंतु खेद है कि अभिभाषण में देश में विभिन्न चयन आयोगों द्वारा भर्तियों में अत्यधिक विलंब को दूर करके भर्तियां समय से संपन्न कराए, इसके लिए उठाए जाने वाले कदमों का उल्लेख नहीं है।"

7. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   "किंतु खेद है कि अभिभाषण में देश के विभिन्न विभागों में बड़े पैमाने पर रिक्त पदों पर समय से नियुक्तियां करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

8. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

   "किंतु खेद है कि अभिभाषण में यूजीसी के नेट परीक्षार्थियों द्वारा सही उत्तर पर जांचकर्ताओं द्वारा गलत उत्तर बताकर अभ्यर्थियों को कम नंबर देकर फेल करने और अभ्यर्थियों द्वारा उसकी जानकारी नियमानुसार प्राप्त करने के बाद भी, उसे सही उत्तर पर नंबर में सुधार न करने की पद्धति में सुधार लाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

9. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में अलाभकारी होती कृषि के कारण लगातार किसानों द्वारा की जा रही आत्महत्याओं को समाप्त करने हेतु उठाए जाने वाले ठोस कदमों की जानकारी नहीं है।"

10. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में किसानों के सभी फसलों को लागत मूल्य से दोगुने मूल्य दिलाए जाने वाले ठोस कदमों की जानकारी नहीं है।"

11. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में अत्यधिक खेती लागत को कम करने हेतु उठाए जाने वाले ठोस कदमों का उल्लेख नहीं है।"

12. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में खेती में प्रयोग होने वाले नई प्रौद्योगिकी, कीटनाशकों, बीजों और अन्य संसाधनों को नियंत्रित मूल्य पर किसानों तक मुहैया कराने वाले कदमों की जानकारी नहीं है।"

13. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में किसानों के आलू उत्पाद सहित सभी फसलों पर न्यूनतम समर्थन मूल्य की व्यवस्था हेतु उल्लेख नही है।"

14. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में किसानों के आलू भण्डारण हेतु समान दर पर आलू की भण्डारण नीति का उल्लेख नहीं है।"

15. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में अलाभकारी होती कृषि के कारण गांवों से पलायन रोकने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

16. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के गन्ना किसानों की दिनों दिन बढ़ती बकाया राशि के भुगतान और उस पर ब्याज देने की किसी नीति का उल्लेख नहीं है।"

17. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में किसानों को कृषि उपकरणों पर 100 फीसदी के बजाय पूर्व की भांति 50 फीसदी रकम जमा करने पर उपकरण देने की व्यवस्था का उल्लेख नहीं है।"

18. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में खेती योग्य भूमि का लगातार घटते रकबे को स्थिर बनाने या रकबा बढ़ाने का उल्लेख नहीं है।"

19. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में पेट्रोल व डीजल की कीमतों में आए दिन बढ़ोतरी से किसानों को सिंचाई हेतु डीजल को बढ़ोतरी के प्रभाव से मुक्त कर नियंत्रित दर पर किसानों को उपलब्ध कराने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

20. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में खेती भूमि की सिंचाई प्रणाली को और दुरुस्त करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

21. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में राष्ट्रीय राजमार्गों पर स्थापित टोल प्लाजा को समाप्त करने की जानकारी नहीं है जिससे सड़कों पर जाम में सुधार आ सके।"

22. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थातः–

"किंतु खेद है कि अभिभाषण में वाहनों का पंजीकरण के समय ही टोल टैक्स लेकर सड़कों पर वाहनों को अबाध्य चलाए जाने हेतु नीति का उल्लेख नहीं है।"

23. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में पांचवीं पीढ़ी के लड़ाकू विमानों को स्वदेश में बनाने की योजना का उल्लेख नहीं है।"

24. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में गर्मी के मौसम में गर्मी/लू से हर वर्ष मरने वाले गरीबों की मौतों की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

25. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में बढ़ती आर्थिक असमानता दूर करने, जिससे गरीबी दूर हो सके, का उल्लेख नहीं है।"

26. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में संविधान के अनुच्छेद 16 के तहत स्थायी कर्मचारियों के समान संविदा समान अधिकार, समान वेतन देने हेतु उठाए जाने वाले कदमों का उल्लेख नहीं है।"

27. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:

"किंतु खेद है कि अभिभाषण में सरकारी नौकरी और प्राइवेट नौकरी में वेतन असमानता को दूर करने की नीति का उल्लेख नहीं है।"

28. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में सरकारी अस्पतालों में बार-बार डाक्टरों की हड़तालों को रोकने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है जिससे मरीजों का इलाज बाधित न हो।"

29. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में गायों द्वारा किसानों की फसलों को नष्ट करने/बर्बाद करने की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

30. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में दिल्ली सहित देश के महानगरों में बढ़ते वायु एवं जल प्रदूषण को मानक के अनुरूप लाने की दिशा में उठाए जाने वाले ठोस कदमों की जानकारी नहीं है।"

31. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में खाद्य पदार्थों में मिलावट पर पूरी तरह रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

32. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"कितु खेद है कि अभिभाषण में देश में वर्ष 2011 के जनगणना में बेघर लोगों को आधार नंबर उपलब्ध हो सके और उन्हें सामाजिक सुरक्षा योजनाओं का लाभ मिल सके, के संबंध में उठाए जाने वाले ठोस कदमों की जानकारी नहीं है।"

33. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में जनगणना 2011 में जातीय जनगणना को सार्वजनिक करने का उल्लेख नहीं है।"

34. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में अल्पसंख्यक समुदाय को सामाजिक सुरक्षा योजनाओं के तहत और अधिक सुविधाएं प्रदान करने हेतु उठाए जाने वाले ठोस कदमों की जानकारी नहीं है।

35. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में गाय को पालने के लिए खरीद कर ले जाते समय तथाकथित गौ-रक्षकों द्वारा गौ-तस्कर के नाम पर हिंसा की घटनाओं की रोकथाम हेतु उठाए जाने वाले ठोस कदमों की जानकारी नहीं है।"

36. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में पूरे देश, खासकर गांवों में चौबीसों घंटे बिजली की आपूर्ति हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

37. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में असंगठित क्षेत्र के श्रमिकों को पूरे वर्ष काम मिले, इस दिशा में उठाए गए कदमों की जानकारी नहीं है।"

38. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में मनरेगा 100 दिन के बजाए 365 दिन मजदूरों को कार्य मिले जिससे शहरों की ओर गांव से पलायन रुक सके, का उल्लेख नहीं है।"

39. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में केन्द्र सरकार द्वारा वाराणसी सहित देश की विभिन्न नदियों में क्रूज चलाए जाने से पारंपरिक नौकावहन करने वाले स्थायी नाविकों की रोजी-रोटी पर आए संकट को दूर करने की दिशा में उठाए जाने वाले कदमों का उल्लेख नहीं है।"

40. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में मनरेगा की राशि केन्द्र द्वारा समय से और पर्याप्त निधि जारी करने और तदुपरांत मनरेगा मजदूरों को समय से मजदूरी राशि जारी हो सके का उल्लेख नहीं है।"

41. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में मनरेगा में निर्धारित दर सीमेंट ईंट व मजदूरी का बाजार दर से कम होने के कारण मनरेगा के कार्य की प्रगति में आ रही बाधाओं को दूर करने की दिशा में उठाए जाने वाले कदमों का उल्लेख नहीं है।"

42. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के समस्त नागरिकों को केन्द्रीय सरकार स्वास्थ्य योजना (सीजीएचएस) की तय सरकारी दरों के समान आम नागरिकों के इलाज हेतु अस्पतालों एवं जांच केन्द्र को चार्ज लेने की बाध्यता, जिससे आम नागरिक भी कम दर पर अपना इलाज करा सके के संबंध में जानकारी नहीं है।"

43. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में सरकारी गोदामों में खाद्यान्नों के रख-रखाव को और सुदृढ़ करने तथा नये गोदामों के निर्माण हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

44. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में सरकारी स्कूलों में शिक्षा के स्तर को बढ़ा कर निजी स्कूलों के समान लाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

45. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में विद्यालयों से बच्चों का बीच में स्कूल छोड़ने की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

46. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में छोटे शहरों, कस्बों तक औद्योगिक प्रगति और औद्योगिक उत्पादन को बढ़ाने की दिशा में उल्लेख नहीं है।"

47. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में पेट्रोल और डीजल को जीएसटी के तहत लाने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

48. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में बैंकों में अपनी जमा राशि पर बचत बैंक खातों से विभिन्न मदों में बैंकों द्वारा कभी कम बैलेंस तो कभी अन्य मद में राशि चार्ज करने की नीति को हटाकर उपभोक्ताओं को राहत देने हेतु भारतीय रिजर्व बैंक द्वारा साफ और बैंकों के लिए बाध्यकारी बनने की दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

49. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में चल रहे पोंजी योजनाओं, जिनसे नागरिकों को गुमराह कर उनकी मेहनत की धनराशि हड़प करने वाली पॉजी योजनाओं की रोकथाम और उन्हें कानून के दायरे में लाने हेतु कदमों की जानकारी नहीं है।"

50. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में भारतीय रेल की दुर्घटनाओं पर विराम लगाने हेतु उठाए जाने वाले सार्थक कदमों की जानकारी नहीं है।"

51. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में अत्यधिक विलंब से संचालित ट्रेनों को समय पर चलाए जाने का उल्लेख नहीं है।"

52. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में ट्रेनों में बढ़ते लूट-पाट एवं अपराधों पर लगाम लगा कर यात्रियों की सुरक्षित यात्रा हेतु उठाए जाने वाले ठोस कदमों का उल्लेख नहीं है।"

53. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में बैंकों के लगातार बढ़ रहे एनपीए को कम करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

54. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में किसानों को कृषि कार्य हेतु बैंकों द्वारा कर्ज को बढ़ावा देने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

55. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के शिक्षा क्षेत्र में बड़े पैमाने पर रिक्त पड़े विभिन्न शिक्षकों के पदों का स्थायी रूप से भरने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

56. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में बड़े पैमाने पर रिक्त पदों पर नियुक्तियों को समय पर भरने में विलंब को दूर करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

57. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में 12वीं पंचवर्षीय योजनाओं में प्राप्त लक्ष्यों की जानकारी तथा अगले पंचवर्षीय योजना की घोषणा न करने से विकास हेतु विभिन्न मदों में धनराशि की उपलब्धता और कार्यनीति हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

58. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में वर्ष 2011 में सम्पन्न हुए जनगणना में प्राप्त आंकड़ों के आधार पर गरीबी रेखा से नीचे जीवन यापन का मापदंड महंगाई दर का समावेश कर पुनः निर्धारित कर योजनाओं के तहत और अधिक राशि गरीबों तक पहुंचाने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

59. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में वर्ष 2011 के जनगणना से प्राप्त आंकड़ों के अनुसार अन्य पिछड़े वर्ग, अनुसूचित जाति एवं अनुसूचित जनजाति के आरक्षण नीति जनसंख्या के अनुरूप आरक्षण व्यवस्था को बढ़ाए-घटाए जाने का उल्लेख नहीं है।"

60. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में भारतीय समुद्र क्षेत्र में मछली पकड़ते या भूलवश जल सीमा के पार गए भारतीय मछुआरों को पड़ौसी देशों श्रीलंका और पाकिस्तान द्वारा पकड़ने की घटनाओं के शीघ्र समाधान हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

61. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश की न्याय व्यवस्था में बड़े पैमाने पर रिक्त पदों पर नियुक्ति हेतु उठाए जाने वाले कदमों जिससे मुकदमों को शीघ्र निपटा कर समय पर नागरिकों को न्याय मिल सके की जानकारी नहीं है।"

62. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में जाली नोटों की रोकथाम हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

63. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में नोटबंदी से कालेधन की प्राप्ति का संतोषजनक जवाब न देने से उत्पन्न भ्रम की स्थिति को दूर करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

64. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में दिल्ली क्षेत्र में लगातार यमुना नदी के सिकुड़ते आकार और यमुना नदी के पानी में बढ़ते जहरीले तत्वों से निपटने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

65. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में चीन द्वारा हड़पी गई भारतीय क्षेत्र को पुनः भारतीय परिधि में लाए जाने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

66. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के सभी बच्चों को समान शिक्षा मिले, इस दिशा में उठाए जाने वाले कदमों की जानकारी नहीं है।"

67. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में कुशल कामगारों, वैज्ञानिकों और डाक्टरों के देश से पलायन को रोकने हेतु जानकारी नहीं है।"

68. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में लगातार बढ़ रहे अमीरों एवं गरीबों की खाई कम करने की दिशा में किसी कार्य योजना की जानकारी नहीं है।"

69. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में मानव तस्करी को पूरी तरह से रोकने की दिशा में किसी कार्य योजना की जानकारी नहीं है।"

70. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में महिलाओं एवं बच्चों पर बढ़ रहे अत्याचारों-दुराचारों को समाप्त करने की दिशा में उठाए कदमों की जानकारी नहीं है।"

71. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में ई-वेस्ट के उचित निपटारे हेतु किसी कार्य योजना की जानकारी नहीं है।"

72. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में विलुप्त हो रहे वन्य संपदा के संरक्षण हेतु किसी कार्य योजना की जानकारी नहीं है।"

73. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में भ्रष्ट अफसरों को दंडित करने हेतु उठाए जाने वाले कदमों की जानकारी नहीं है।"

74. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में प्रधानमंत्री आवास योजना की धनराशि बढ़ाकर 5 लाख करने जैसे प्रस्ताव का उल्लेख नही है।"

75. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के सभी तालाबों, जलाशयों में मौजूद सिल्ट की सफाई कराकर क्षेत्र में पानी की आवश्यकता को वर्षा जल द्वारा तालाबों एवं जलाशयों में अधिक जल एकत्रित करने की किसी कार्य योजना की जानकारी नहीं है।"

76. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के किसानों के उत्पाद, खासकर दुग्ध उत्पादों को जीएसटी से बाहर रखे जाने का उल्लेख नहीं है।"

77. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के दिल्ली सहित महानगरों एवं राज्यों की राजधानियों में अत्यधिक बढ़ते वाहनों से बिगड़ती ट्रैफिक व्यवस्था के समाधान हेतु किसी कार्यनीति का उल्लेख नहीं है।"

78. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में माननीय कोर्ट की दखल के बाद 10 एवं 15 वर्ष के पुराने डीजल एवं पट्रोल वाहनों, जिनका पंजीकरण रद्द कर दिया गया है, के निपटारे हेतु सरकार की किसी योजना का उल्लेख नहीं है।"

79. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में बैंक खाता धारकों के खातों से साइबर अपराधियों द्वारा धोखाधड़ी के जरिए राशि हड़पने की रोकथाम के लिए कोई उल्लेख नहीं है।"

80. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में इंटरनेट के माध्यम से अश्लील साइटों की पहुंच पर रोक लगाने को दिशा में उल्लेख नहीं है।"

81. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में आम आदमी को मात्र 12 हजार रुपए शौचालय निर्माण राशि को बढ़ाकर प्रयागराज में हुए अर्धकुंभ की तर्ज पर 35 हजार रुपए प्रति शौचालय जारी करने का उल्लेख नहीं है।"

82. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में अमेरिकी डॉलर की तुलना में भारतीय रुपए की कीमत में गिरावट को रोकने के संबंध में किसी नीति का कोई उल्लेख नहीं है।"

83. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश की बढ़ती जनसंख्या पर नियंत्रण हेतु किसी कार्ययोजना का उल्लेख नहीं है।"

84. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के दूषित हो रहे भूजल को रोकने की दिशा में कार्ययोजना की जानकारी नहीं है।"

85. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में अलाभकारी कृषि को देखते हुए सभी किसानों और वृद्धों को कम से कम वर्ष में 72 हजार रुपये पेंशन देने का उल्लेख नहीं है।"

86. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में मण्डल आयोग की सिफारिशों के प्रावधानों के अनुरूप हर 10 वर्ष बाद आरक्षण नीति के अध्ययन/मूल्यांकन के बाद उसके अनुरूप आरक्षण नीति में संशोधन कर वंचितों को आरक्षण का लाभ देने हेतु किसी कार्ययोजना का उल्लेख नहीं है।"

87. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में चुनावों में इस्तेमाल होने वाली ईवीएम मशीनों पर उठने वाली आशंकाओं को दूर करने की दिशा में उठाए जाने वाले ठोस कदमों का उल्लेख नहीं है।"

88. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में चुनावों में इस्तेमाल होने वाली ईवीएम मशीनें, वोटिंग के समय खराब न हो सके, ऐसी मशीनों के इस्तेमाल हेतु उठाए जाने वाले ठोस कदमों का उल्लेख नहीं है।"

89. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में भारत संचार निगम लिमिटेड के मोबाइल सिग्नल, कॉल ड्रॉप पर विराम लगाने का उल्लेख नहीं है।"

90. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में घोषित नए खोले जाने वाले केन्द्रीय विद्यालयों में हो रहे विलंब को दूर करने के संबंध में उल्लेख नहीं है।"

91. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थातः–

"किंतु खेद है कि अभिभाषण में केन्द्र और राज्य सरकारों के सभी विभागों में अनुसूचित जाति, अनुसूचित जनजाति एवं अन्य पिछड़े वर्ग का आरक्षण पूरा करने की योजना का कोई उल्लेख नहीं है।"

92. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में कालाधन देश में लाने का वादा तथा 15 लाख हर हिन्दुस्तानी के खाते में देने का उल्लेख नहीं है।"

93. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश के किसानों को सूखे से बचाने के लिए उचित वर्षा जल प्रबंधन तथा अनुकूल समय की भविष्यवाणी करने के लिए फसल निगरानी की उपयोगी सूचना प्रदान करने का उल्लेख नहीं है।"

94. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में सभी बेरोजगारों को रोजगार देने की गारंटी के बारे में उल्लेख नहीं है।"

95. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में पुरानी पेंशन योजना को पुनः बहाल करने के संबंध में कोई उल्लेख नहीं है।"

96. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में गांवों से पलायन रोकने के लिए देश में लघु एवं कुटीर उद्योगों की स्थापना की जानकारी नहीं है।"

97. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में देश में किसानों को उर्वरकों में विशेष छूट देने व 45 किलोग्राम उर्वरक की तौल को पूर्व की भांति 50 किलोग्राम करने के प्रावधान का उल्लेख नहीं है।"

98. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में चुनावों में ईवीएम मशीनों को समाप्त कर बैलेट पेपर से चुनाव कराए जाने के संबंध में उल्लेख नहीं है।"

99. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किंतु खेद है कि अभिभाषण में संविदा श्रमिक और असंगठित क्षेत्र के श्रमिकों को सातवें वेतन आयोग की सिफारिश के अनुसार सभी क्षेत्र के श्रमिकों की न्यूनतम मजदूरी 18 हजार रुपए किए जाने का उल्लेख नहीं है।"

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 100 to 116) by Shri Vishambhar Prasad Nishad; absent. Shri Ch. Sukhram Singh Yadav; absent. Amendments (Nos. 117 to 132) by Shri Vishambhar Prasad Nishad. He is absent. Amendments (Nos. 133 to 135) by Shrimati Chhaya Verma.

श्रीमती छाया वर्माः महोदय, मैं प्रस्ताव करती हूं:–

133. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में चुनावों में मतदाता सूची बनाकर उसे आधार कार्ड से जोड़ने की व्यवस्था के बारे में कोई उल्लेख नहीं है।"

134. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में मुजफ्फरपुर, बिहार में वर्तमान में चमकी (दिमागी बुखार) से मर रहे बच्चों के इलाज में हुई घोर लापरवाही का कोई उल्लेख नहीं है।"

135. कि प्रस्ताव के **अंत** में, निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में जन्म के आधार पर गटर में डुबकी लगाकर गंदगी साफ करने वालों के उत्थान के संबंध में तथा मानव के स्थान पर मशीनों से गटर साफ कराए जाने का कोई उल्लेख नहीं है।"

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 136 to 160) by Shri D. Raja and Shri Binoy Viswam.

SHRI D. RAJA (Tamil Nadu): Sir, I move:–

136. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its serious concern over the increasing incidents of atrocities on people of dalit communities in the country."

137. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to repeal the archaic sedition law which is not needed in the democratic India."

138. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the attempts to take away the land rights of tribals given under the Forest Rights Act to facilitate coal mining in certain tribal villages."

139. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to enact a central legislation for the welfare and security of the agricultural workers in the country."

140. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the prevailing crisis in the agriculture sector and increasing incidents of farmers committing suicide in the country."

141. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its serious concern over the delay in passing the legislation on reservation for women in the Parliament and State Assemblies."

142. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the deteriorating quality of education, particularly at the higher level in the country."

143. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its serious concern over the increasing commercialization of education sector making it impossible for the common people to get quality education."

144. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the deteriorating condition of the public health facilities in the country compelling the poor patients to avail medical treatment from costly private medical institutions."

145. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its concern over the increasing incidents of crime against women and children in the country."

146. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the failure of the government to solve the problem of unemployment, particularly of the educated youth in the country."

147. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to recognize the "scheme workers' numbering a crore in the country mostly women working under various schemes of the government of India, as workers, as per the recommendations of the 45th Indian Labour Conference making them eligible for PF, ESI and other social security benefits."

148. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the fact that certain forces in the country are trying to destroy the secular, democratic fabric of the country by attacking the Universities, all educational and cultural institutions, freedom of speech, right to dissent, minorities, dalits, tribals and progressive activists."

149. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its concern over the diversion of allocations made for subplans for Tribals and SC/ST."

150. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does mention about the increasing number of derailments in Railways due to deterioration of safety standards of the Indian Railways and ignoring the recommendations of various reports on accidents in the Railways."

151. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the continued protest actions of the Ex-service men demanding full implementation of the One Rank, One Pension (OROP)."

152. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the fact that the slogan one nation simultaneous one elections is not practicable in a country like India with many diversities and that the need of the hour is total electoral reforms on the basis of the recommendations of the Indrajit Gupta Committee on electoral reforms, accepting proportional representation system and state funding of elections."

153. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the massive protest actions in the Northeastern States against the Citizenship Amendment Bill passed by the Lok Sabha during the last Winter Session of the Parliament."

154. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its concern over the fact that the gap between rich and poor is increasing alarmingly with 72 per cent of wealth being in the hands of 10 per cent people and 1 per cent have 50 per cent of the wealth in their hands."

155. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need for building new India which is secular, democratic and ensuring participatory democracy with Right to Freedom of Speech, Civil and human rights."

156. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its serious concern over the statements and actions of a section of the people insulting the memory of the Mahatma Gandhi and glorifying his killer and the need to give severe punishment to such people."

157. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not express its concern over the reported falling sex ratio at birth in most of the States."

158. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the severe drought condition prevailing in the country and acute water scarcity even of drinking water."

159. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the wide-spread doubts about functioning of the Electronic Voting Machines (EVMs) and the responsibility of the Election Commission to clear the doubts and attend to the issues raise by many political parties and technocrats."

160. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not take note of the slowing down in the economy, lower investment rates, dwindling exports, decreasing job opportunities, etc."

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 161 to 231) by Dr. T. Subbarami Reddy.

DR. T. SUBBARAMI REDDY (ANDHRA PRADESH): Sir, I move:–

161. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing Special Category Status to the State of Andhra Pradesh."

162. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing Special Development Package for the State of Andhra Pradesh particularly for the backward districts of Rayalaseema and north coastal Andhra Pradesh.

163. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about giving tax incentives for the State of Andhra Pradesh to compensate revenue deficit in the State."

164. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to expedite construction of national Polavaram multi-purpose project for providing water and electricity to the State of Andhra Pradesh."

165. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to take all necessary measures as enumerated in the 13th Schedule of AP Reorganisation Act for the progress and sustainable development of the successor States."

166. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about expanding existing Visakhapatnam, Vijayawada and Tirupati airports to international standards."

167. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about eradicating poverty and unemployment and generating more job opportunites."

168. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about formulating appropriate policy to reduce the increasing tension among various religious and social groups in the country."

169. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about bringing appropriate reforms in the present education system and making it employment-oriented."

170. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing loans to poor, deprived people unemplyed youth, labourers and marginal farmers by banks and financial institutions."

171. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about formulation of a national level action plan for land conservation in the country."

172. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about improving the quality of programmes being broadcast/telecast by AIR and Doordarshan in the rural parts of the country."

173. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the steep rise in the incidents of murder of old people, women and children and incidents of rapes and providing proper security in the metropolitan cities."

174. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about formulation of effective scheme for the welfare of landless labourers."

175. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about setting up of tribunals for preventing delay in the delivery of justice and for providing speedy justice to the common people."

176. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing telecom services on priority basis in the backward and rural areas of the country."

177. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about linking rivers, especially Godavari and Cauvery, Krishna to Pennar and Pennar to Cauvery."

178. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing necessary basic facilities to the citizens living in the slum clusters of the metropolitan cities and towns."

179. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the formulation of National Livestock policy."

180. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the development of the tourist spots of the country particularly in the Andhra Pradesh and Telangana in order to attract domestic and foreign tourists all the year round."

181. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the break out of the diseases like Swine flu, Heapatitis B, Encephalities, T.B., HIV and kidney and cardiac diseases and poverty related diseases and also for providing medical facilities in time to the patients."

182. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about taking measures for increasing the production of foodgrains, pulses and edible oils in proportion to the increasing population in the country."

183. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the necessity to prepare blue print for development schemes for the farmers, labourers, youths and women."

184. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the increasing pendency of the cases in various courts including High Courts and Supreme Court, and to suggest measures to dispose of the cases expeditiously."

185. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about adopting modern technology for agricultural development in the country."

186. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about adopting new technology in the sugar industry of the country for increasing the production."

187. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about putting a check on the tendency of dropping-out from the schools by a large number of students of primary and middle classes of the schools in the country."

188. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about establishment of agriculture science centers in all the districts of the country."

189. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing loan assistance by re-structuring the loans to be given to the farmers by National Banks/ Cooperative Banks in view of adverse weather conditions and natural clamities."

190. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about addressing the problems being faced by the domestic industry and improving industrial production in the country."

191. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to achieve annual export targets."

192. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about resolving the border disputes among different States in the country."

193. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about resolving the water disputes among different States in the country."

194. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to providing proper medical facilities for fishermen and their families."

195. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the necessity of providing drinking water to every village in the country."

196. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to formulate a national pension and welfare policy for differently abled persons and senior citizens."

197. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about statutory plans for providing compensation to the victims of violences especially the victims of communal riots and rehabilitation of such victims."

198. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about an effective industrial policy to check migration from rural areas to cities."

199. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need for immediate reforms in judicial process to deliver expeditious justice."

200. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the facilities to be provided for the upliftment and empowerment of women belonging to the backward and rural areas of the country."

201. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about overcoming the shortage of cold storages for storing vegetables, potatoes, onions and other perishable goods in the country."

202. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about need to take steps to provide financial and marketing assistance to protect small and traditional industries and persons in retail trade in the wake of entry of big multinational companies and big industrial houses."

203. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about launching a system based on computer education in the rural areas."

204. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about bringing about necessary reforms for ensuring efficiency, efficacy and accountability in administration."

205. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing sufficient funds for specific programme to encourage women in the field of sports."

206. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about popularizing sports like Judo and Karate among women for self-defence."

207. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to modernize the fleet and submarines in Indian Navy which witnessed frequent break-downs and failures."

208. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing easy access to the farmers in scientific research particularly in the areas of bio-diversity."

209. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about financial assistance to voluntary sports clubs in cities and villages."

210. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about improving the facilities provided to Central Reserve Police Force and other central security forces."

211. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about streamlining the public administration system across the country."

212. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about filling up the posts of thousands of officers and defence personnel lying vacant in Indian Army, Air Force and Navy."

213. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing good quality mid day meal to the children during recess in the school."

214. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about opening of various monuments/heritage sites for viewing by common public on the line of Taj Mahal, to promote tourism."

215. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to formulate Pricing Policy of Drugs due to wide difference in the manufacturing cost of the medicines and their retail prices."

216. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing more funds for Scientific and Industrial Research."

217. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about supplying coal according the demand to the Thermal Power Stations, steel and cement plants throughout the country."

218. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about the need to ban the spurious medicines in the country."

219. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about making Khadi Village Industries Commission more result-oriented and productive."

220. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about augmenting domestic production of crude oil to become self-reliant in the field of crude oil and to decrease the continuous import of crude oil."

221. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing adequate storage capacity in public sector of agricultural produce and about promoting creation of storage facilities in private sector."

222. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about liberalizing and effectively implementing comprehensive Crop Insurance Scheme."

223. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about setting up an animal husbandry and dairy work research centre in Andhra Pradesh for helping the farmers."

224. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about effectively implementing the technology mission in the field of horticulture."

225. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing loan facility to farmers through cooperative primary banks, rural banks and commercial banks."

226. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing housing facility to mining workers."

227. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing sufficient number of doctors, medical equipments, medicines in ESI hospitals."

228. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about introducing environment and climate change as a compulsory subject at the primary level schooling."

229. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention opening residental schools in each development block to promote girl-education at primary school level."

230. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing special

assistance to para-military forces like ITBP, CRPF, BSF for purchasing vehicles, modern communication technology and weapons to keep vigil on borders and stop infiltration."

231. That at the *end* of the motion, the following be *added*, namely:–

"but regret that the Address does not mention about providing grants and technical facilities for the articles made by the Indian craftsmen/ artisans through the cottage and small-scale industries of the country and encouraging the export of their goods and artifacts."

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 232 to 263) by Shri Motilal Voraji.

श्री मोतीलाल वोरा (छत्तीसगढ़)ः महोदय, मैं प्रस्ताव करता हूंः–

232. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्ः–

"किन्तु खेद है कि अभिभाषण में पेट्रोल और डीजल सहित सभी आवश्यक वस्तुओं की कीमतों में लगातार हो रही वृद्धि को रोकने में सरकार की विफलता का कोई उल्लेख नहीं है।"

233. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्ः–

"किन्तु खेद है कि अभिभाषण में देश में महिलाओं पर बढ़ रहे अत्याचारों और बलात्कार की घटनाओं को रोकने में सरकार की विफलता का कोई उल्लेख नहीं है।"

234. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्ः–

"किन्तु खेद है कि अभिभाषण में देश में बढ़ती बेरोजगारी और रोजगारहीन विकास की परिघटना तथा पहले किए गए वायदे के अनुसार बेरोजगारों को रोजगार उपलब्ध कराने में सरकार की विफलता का कोई उल्लेख नहीं है।"

235. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्ः–

"किन्तु खेद है कि अभिभाषण में कृषि संकट और सरकार की दोषपूर्ण नीति के कारण किसानों द्वारा आत्महत्या करने की घटनाओं को रोकने में सरकार की विफलता का कोई उल्लेख नहीं है।"

236. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्ः–

"किन्तु खेद है कि अभिभाषण में देश में न्यायालयों में लम्बित केसों के शीघ्र निपटान के लिए कोई कदम उठाने में सरकार की विफलता का कोई उल्लेख नहीं है।"

237. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्ः–

"किन्तु खेद है कि अभिभाषण में महिला आरक्षण विधेयक पारित करने में सरकार की विफलता का कोई उल्लेख नहीं है।"

238. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में स्वतंत्र विदेश नीति का अनुसरण करने की भारत की प्रतिबद्धता का कोई उल्लेख नहीं है।"

239. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में नागरिकों के संवैधानिक और लोकतांत्रिक अधिकारों पर बढ़ते हमलों का कोई उल्लेख नहीं है।"

240. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में कृषि कामगारों के कल्याण और सुरक्षा के लिए एक केन्द्रीय विधान के अधिनियम की जरूरत का कोई उल्लेख नहीं है।"

241. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में, विशेष रूप से उच्चतर स्तर पर शिक्षा की घटती हुई गुणवत्ता के संबंध में कोई उल्लेख नहीं है।"

242. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में शिक्षा क्षेत्र में बढ़ते व्यापारीकरण, जिससे आम आदमी के लिए गुणवत्तापूर्ण शिक्षा प्राप्त करना असंभव हो गया है, का उल्लेख नहीं है।"

243. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में सार्वजनिक स्वास्थ्य सुविधाओं की खराब स्थिति, जिससे गरीब रोगियों को महंगे प्राइवेट चिकित्सा संस्थाओं में इलाज करवाना पड़ता है, को सुधारने के संबंध में कोई उल्लेख नहीं है।"

244. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में महिलाओं और बच्चों के प्रति अपराधों की बढ़ती घटनाओं का उल्लेख नहीं है।"

245. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में सार्वजनिक क्षेत्र के उपक्रमों के विनिवेश, जिससे अर्थव्यवस्था के बुनियादी तत्व कमजोर होते हैं, का कोई उल्लेख नहीं है।"

246. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में दिल्ली में सीलिंग के कारण ठप्प हो चुके व्यापार और आम जनता को हो रही कठिनाईयों का कोई उल्लेख नहीं है।"

247. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में अलाभकारी होती कृषि के कारण गांवों से पलयान रोकने की दिशा में उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

248. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में खेती योग्य भूमि के घटते रकबे को स्थिर बनाने या रकबा बढ़ाने की योजना के बारे में कोई उल्लेख नहीं है।"

249. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में पूरे देश में चौबीसों घंटे बिजली आपूर्ति के लिए उठाए जाने वाले कदमों का कोई उल्लेख नहीं है।"

250. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में सरकारी नौकरी पाने की आयु से ऊपर निकल चुके बेरोजगार शिक्षित युवाओं को रोजगार के अवसरों के संबंध में उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

251. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में असंगठित क्षेत्र के श्रमिकों को पूरे वर्ष काम मिले, इस दिशा में उठाए जाने वाले कदमों का कोई उल्लेख नहीं है।"

252. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश के समस्त नागरिकों को केन्द्रीय सरकार स्वास्थ्य योजना (सीजीएचएस) की तय सरकारी दरों के समान आम नागरिकों के इलाज हेतु अस्पतालों एवं जांच केन्द्र की शुल्क लेने की बाध्यता का कोई उल्लेख नहीं है।"

253. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश की आंतरिक सुरक्षा को और मजबूत व अभेद्य बनाने हेतु उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

254. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में नागरिकों को गुमराह कर उनकी मेहनत की धनराशि हड़प करने वाली पोंजी योजनाओं की रोकथाम या उनको देश के कानून के दायरे में लाने हेतु उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

255. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में दिल्ली सहित देश के महानगरों में बढ़ते प्रदूषण को मानक के अनुरूप लाने की दिशा में उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

256. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में कृषि कामगारों के कल्याण और सुरक्षा के लिए एक केन्द्रीय विधान के अधिनियम की जरूरत का कोई उल्लेख नहीं है।"

257. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में खाद्य पदार्थों में मिलावट पर पूरी तरह रोकथाम हेतु उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

258. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में बच्चों को मिलावट रहित शुद्ध दूध उपलब्ध कराये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

259. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में शिक्षा क्षेत्र में बड़े पैमाने पर रिक्त पड़े विभिन्न शिक्षकों के पदों को भरने हेतु उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

260. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में भारतीय समुद्र क्षेत्र में मछली पकड़ते या भूलवश जल सीमा के पार गये भारतीय मछुआरों को पड़ोसी देशों, श्रीलंका और पाकिस्तान द्वारा पकड़े जाने की घटनाओं के शीघ्र समाधान हेतु उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

261. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में चीन द्वारा हड़पे गये भारतीय क्षेत्र को पुनः भारतीय परिधि में लाए जाने हेतु उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

262. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में सभी बच्चों को समान शिक्षा मिले, इस दिशा में उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

263. कि प्रस्ताव के **अंत** में निम्नलिखित **जोड़ा** जाए, अर्थात्:–

"किन्तु खेद है कि अभिभाषण में देश में अमीरों और गरीबों के बीच लगातार बढ़ रही खाई को कम करने की दिशा में उठाये जाने वाले कदमों के बारे में कोई उल्लेख नहीं है।"

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 264 to 309) by Shri T.K. Rangarajan and Shri Elamaram Kareem.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I move:–

264. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention about the growing unemployment and the jobless growth phenomenon in the country and also the failure of the Government in providing employment to the unemployed as promised earlier."

265. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention that in 2018, alone, the country lost over a crore job as a consequence of reckless economic management and 75,000 jobs in the Government sector remained vacant in the last five years."

266. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention that the country lost lakhs of crores of rupees because demonetization and GST."

267. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the Government's failure to allot 6% of GDP in education as well as 5% GDP in health sector as assured by the Government."

268. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention the number of farmer's suicide in the last five years is on which record."

269. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention about the 128 innocent lives lost because of the long queues for withdrawing their own hard-earned money for buying their own ration for survival doing demonetisation."

270. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the resentment on account of failure of following roster system in employment in Central and universities and education institutions affecting the prospects of SC, ST and OBC aspirants."

271. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the Government's failure to pass Women Reservation Bill."

272. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to curb the unprecedented rise in prices of all essential commodities including petrol and diesel."

273. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the growing intolerance manifesting the violence and spread of communal polarization in the country."

274. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention about the growing incidence of child abuse and also trafficking of women and children in the country."

275. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention about the serious situation arising in the Central Institutions of Higher education as well as professional colleges."

276. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention about the growing attacks on writers and cultural activists."

277. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention about the failure of the Government to control the ongoing attack on students and journalists."

278. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the guidelines for the Government in regard to liberalizing Foreign Direct Investment (FDI) and in the portfolio management."

279. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the deprivation of vast majority of poor people to get food under Public Distribution System in the country even after implementation of Food Security Act."

280. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the Government's failure to re-define poverty line thereby depriving a majority section of people from right to subsidised food as well as other basic necessities in the country."

281. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the wilful corporate defaulters of Public Sector Banks."

282. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government in continuing the independent foreign policy of the country which has withstood the test of time for generations since independence."

283. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about tackling global economic recession affecting Indian industries and loss of jobs of lakhs of workers and employees especially in our traditional,regional industries and in the private firms."

284. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to protect Indian citizens from racial attacks in various countries."

285. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to ensure release Indians languishing in jails in various countries."

286. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the Government's failure to review the Centre-State relations which is one of the basic structure of the Constitution as per the demands of the State Governments."

287. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the question of the right to privacy under "Aadhaar".

288. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about any special package for the special category States to enable them to narrow down regional disparities."

289. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about any scheme for employment for unemployed youth and unemployment compensation."

290. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about any comprehensive legislation for the welfare of agricultual workers in the country who are becoming unemployed very fast and hence in distress."

291. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about universalisation of Integrated Child Development Scheme and increasing the wages of Anganwadi workers and helpers as well as Asha workers."

292. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to take steps for the urgent development of various under-developed remote villages."

293. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to achieve viability of Air India and also to reject any type of privatisation of the national carrier."

294. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Governemnt to take effective steps to stop the crimes against women and children."

295. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to take effective measures to check the malnutrition among the women and children in our country and also to prevent the "stunted growth" as evident in the World Hunger Index."

296. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention the demand for universalisation of Public Distribution System and a complete ban on speculation and futures trading in the commodity market."

297. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the strict enforcement of all basic labour laws without any exception or exemption and stringent punishment for violation of labour laws."

298. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the universal social security for the unorganised sector workers and creation of a National Social Security Fund with adequate resources as per the recommendations of the National Social Security Board for Unorganised Workers."

299. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address does not mention the failure of the Government to take effective measures to eradicate Child Labour from the country."

300. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to mention the failure of the Government to liberalize the educational policy to enable access higher education to all, irrespective of paying capacity."

301. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to take effective steps to provide the life saving medicines at subsidized rates and steps taken by the Government to bring an effective Drug Policy which will control the abnormal rise in the prices of medicines."

302. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about bringing a stringent and better legislation, particularly for women and children."

303. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the emergence of 'paid news' that has been a dangerous phenomenon in media world distorting parliamentary democracy."

304. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the raising of the prices of petrol and diesel even when the price of crude oil in the international market is declining, which is leading to rise in the prices of all essential commodities."

305. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the failure of the Government to ensure universal coverage irrespective of schedules/ fix statutory minimum wage at no less than ₹ 15000."

306. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to assure pension for all."

307. That at the *end* of the motion, the following be *added* namely:–

"but regret that the Address fails to specify the reasons for the economic slowdown."

308. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the recommendations of Justice Ranganath Misra Commission report where it has been stated to provide 10% reservation for Muslims and 5% for other minorities based on socially and economically backward criteria."

309. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about a policy for

the India's 8 million differently abled population whose interest cannot be protected in the absence of institutional mechanism."

MR. DEPUTY CHAIRMAN: Now, Amendment (No. 310) by Shri T.K. Rangarajan.

SHRI T.K. RANGARAJAN: Sir, I move:–

310. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about non-imposition of the three language policy or imposition of Hindi in any school or for Governmet Jobs."

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 311 to 313) by Shri V. Vijayasai Reddy. He is absent. Amendments (Nos. 314 to 323) by Shri Ripun Bora.

SHRI RIPUN BORA (ASSAM): Sir, I move:–

314. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about fulfilment or objective of the North Eastern Vision within time bound period by the year 2020."

315. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about one country, one medicine, one price."

316. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about bi-lateral trade development and present status of the Regional Comprehensive Economic Partnership (RCEP) between ASEAN countries with North-East States."

317. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about employment generation plan of Government in North-East States."

318. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about setting up of Trade Hub in North-East and to make success of Sutarkandi International Border Trade Centre."

319. That at the *end* of the motion, the following be *added* namely:–

"but regret that there is no mention in the Address about the growing number of inactive accounts in the country under the Jan Dhan Yojana scheme."

320. That at the *end* of the motion, the following be *added*, namely:–

"but regret that there is no motion in the Address about extradition of any of the economic fugitives despite cases filed against several persons, under the FEO Act."

321. That at the *end* of the motion, the following be *added*, namely:–

"but regret that there is no mention in the Address about Government's failure to control crime against women in the country."

322. That at the *end* of the motion, the following be *added*, namely:–

"but regret that there is no mention in the Address about increase in NPA of the banks to ₹ 7277 crore as on February, 2019."

323. That at the *end* of the motion, the following be *added*, namely:–

"but regret that there is no mention in the Address about dropping of the names of lakhs of genuine Indians from the draft NRC and action taken on the concern raised by United Nations over NRC."

MR. DEPUTY CHAIRMAN: Now, Amendments (Nos. 324 to 328) by Shri Digvijaya Singh; absent. Amendments (Nos. 329 to 339) by Shri Narain Dass Gupta; absent. Amendments (Nos. 340 to 360) by Shri Husain Dalwai; absent. Amendments (Nos. 361 to 362) by Shri Sanjay Singh; absent.

Now, the Motion and the Amendments moved are open for discussion.

The questions were proposed

विपक्ष के नेता (श्री गुलाम नबी आज़ाद): माननीय डिप्टी चेयरमैन साहब, माननीय राष्ट्रपति जी ने दोनों सदनों को जो संबोधित किया, उसके लिए मैं अपनी पार्टी की तरफ से उनका आभार प्रकट करने के लिए खड़ा हुआ हूं। इससे पहले मैं माननीय प्रधान मंत्री जी को और उनके मंत्रिमंडल को दोबारा सरकार बनाने पर बहुत-बहुत बधाई देना चाहता हूं।

(**श्री सभापति** *पीठासीन हुए*)

मैं माननीय गहलोत साहब को भी अपनी तरफ से हार्दिक बधाई देता हूं कि वे Leader of the House बने। इससे पहले हमारे मित्र श्री अरुण जेटली जी Leader of the House थे, हमारे व्यक्तिगत रूप से उनसे बहुत अच्छे संबंध हैं, वे हमारे जम्मू कश्मीर के दामाद हैं, लेकिन मुझे आज अफसोस है कि उनकी सेहत ठीक न होने के कारण वे आज हमारे बीच में नहीं हैं। हम कामना करते हैं, दुआ करते हैं कि वे जल्दी स्वस्थ हो जाएं और हमारे बीच में सदन में आकर दोबारा discussions में भाग लें। मैं गहलोत साहब को बहुत बधाई देता हूं, वे बहुत ही सज्जन

आदमी हैं और मुझे पूरा विश्वास है कि जिस तरह से पहले Leader of the House के साथ हमारी सदन को चलाने के लिए चर्चा होती थी, इनके साथ भी उसी तरह की चर्चा होगी। मैं नए Minister of Parliamentary Affairs को भी अपनी तरफ से हार्दिक बधाई देना चाहता हूं और मुझे पूरा विश्वास है कि हम विपक्ष के बीच में और नए Minister of Parliamentary Affairs के बीच में पहले से ज्यादा संपर्क रहा करेगा, जिसकी आम तौर पर हमें कमी महसूस होती है क्योंकि लोक सभा में हमेशा Cabinet Minister रहते हैं तो उनका यहां आना कम होता है जिसकी वजह से बहुत सारे जो विवाद हैं, अगर वे राज्य सभा के लीडर्स से ज्यादा संपर्क में रहेंगे, तो बहुत सारी चीज़ें ठीक हो सकती हैं।

माननीय नड्डा साहब ने सत्ताधारी पार्टी की तरफ से शुरुआत की। उन्होंने बहुत सारी चीज़ों के ऊपर रोशनी डाली, मैं उनका उल्लेख नहीं करूंगा क्योंकि बहुत लम्बी चीजें हैं। नड्डा साहब हमारे मित्र हैं, हमारे दोस्त हैं, जब वे बहुत सारी चीज़ों के बारे में बता रहे थे, उस समय मेरा ध्यान जब मैं छठी क्लास में था, उस तरफ चला गया और कुछ मिनट तक मैं सोचता रहा, मैं एक नाम याद करता रहा - मेरा एक classmate था, जो मेरे बहुत करीब था, जिसका नाम गुलाम मोहम्मद था, बाद में उसका एक्सीडेंट हो गया। उसके खालू का नाम अब्दुल सत्तार था। एक जगह हम बहुत सारे बच्चे बैठे थे, तो जो उनका खालू था, उनकी मां का भाई था, वह खासा बुजुर्ग था, मैं उनके बारे में ज्यादा नहीं जानता था। जब सत्तार साहब बहुत सारी चीजें बोलने लगे तो मैंने अचानक गुलाम मोहम्मद को दरवाज़े से भागते हुए देखा। मैं उसके पीछे भागा कि क्या हो गया? उसने कहा कि यह मकान गिर जाएगा। जब मैंने पूछा कि क्यों गिर जाएगा तो वह कहने लगा कि वे बहुत लम्बी-लम्बी फेंकते हैं। तो मैं उस वक्त अपने पार्लियामेंट की दीवारें देख रहा था कि कहीं कोई दीवार कमज़ोर तो नहीं है, कहां से गिरेगी? बहरहाल, देश का आजकल ऐसा चलन है, इसी पर वोट मिलते हैं तो बहुत अच्छी बात है। आजकल लोग जमीन पर कुछ बना है या नहीं बना है, टेलिविज़न में क्या आ रहा है, ad किसका छप रहा है, रेडियो क्या बोल रहा है, उस पर वोट मिल रहे हैं, बहुत अच्छी बात है। भाजपा को भी मुबारक और जनता को भी मुबारक। मेरी तरफ से दोनों को बहुत-बहुत बधाई। नड्डा साहब ने कहा कि अभी मौका है कि विपक्ष उस रास्ते को अपनाए जिसे हमने अपनाया है। मैं नड्डा साहब को यह बताना चाहता हूं कि हम हजार साल Opposition में रहेंगे, लेकिन आपका रास्ता नहीं अपनाएंगे। आपका रास्ता हम अपना ही नहीं सकते। हमने आपकी बातें सुनी, लेकिन हमने बीच में कोई बात नहीं कही, हम सुन रहे थे। हम आपका रास्ता अपना ही नहीं सकते। हम तो टेलिविजन पर सरकार नहीं चला सकते। **...(व्यवधान)...**

† **قائد حزب اختلاف (جناب غلام نبی آزاد):** ماتئے ڈپٹی چیئرمین صاحب، ماتئے راشٹرپتی جی نے دونوں سدنوں کو جو سنبودھت کیا، اس کے لئے میں اپنی پارٹی کی طرف سے ان کا آبھار پرکٹ کرنے کے لئے کھڑا ہوا ہوں۔ اس سے پہلے میں ماننے پردھان منتری جی کو اور ان کے منتری منڈل کو دوبارہ سرکار بنانے پر بہت بہت بدھائی دینا چاہتا ہوں۔

(شری سبھا پتی صدر نشیں ہوئے)

† Transliteration in Urdu script.

میں مانئے گہلوت صاحب کو بھی اپنی طرف سے ہاردک بدھائی دیتا ہوں کہ وہ لیڈر آف دی ہاؤس بنے۔ اس سے پہلے ہمارے ساتھی شری ارون جیٹلی جی لیڈر آف دی ہاؤس تھے، ہمارے ذاتی طور سے ان کے بہت اچھے سمبندھ ہیں، وہ ہمارے جموں-کشمیر کے داماد ہیں، لیکن مجھے آج افسوس ہے کہ ان کی صحت ٹھیک نہ ہونے کی وجہ سے وہ آج ہمارے بیچ میں نہیں ہیں۔ ہم کامنا کرتے ہیں، دعا کرتے ہیں کہ وہ جلدی سوستھ ہو جائیں اور ہمارے بیچ میں سدن میں آکر دوبارہ ڈسکشنس میں حصہ لیں۔ میں گہلوت صاحب کو بہت بدھائی دیتا ہوں، وہ بہت سجّن آدمی ہیں اور مجھے پورا وشواس ہے کہ جس طرح سے پہلے لیڈر آف دی ہاؤس کے ساتھ ہماری سدن کو چلانے کے لئے چرچا ہوتی تھی، ان کے ساتھ بھی اسی طرح کی چرچا ہوگی۔ میں نئے منسٹر آف پارلیمنٹری افیئرس کو بھی اپنی طرف سے ہاردک بدھائی دینا چاہتا ہوں اور مجھے پورا وشواس ہے کہ ہم وپکش کے بیچ میں اور نئے منسٹر آف پارلیمنٹری افیئرس کے بیچ میں پہلے سے زیادہ رابطہ رہا کرے گا، جس کی عام طور پر ہمیں کمی محسوس ہوتی ہے کیوں کہ لوک سبھا میں ہمیشہ کیبنیٹ منسٹر رہتے ہیں تو ان کا یہاں آنا کم ہوتا ہے جس کی وجہ سے بہت سارے جو وِواد ہیں، اگروہ راجیہ سبھا کے لیڈرس سے زیادہ رابطے میں رہیں گے، تو بہت ساری چیزیں ٹھیک ہو سکتی ہیں۔

مانئے نڈّا صاحب نے، ستّہ دھاری پارٹی کی طرف سے شروعات کی۔ انہوں نے بہت ساری چیزوں کے اوپر روشنی ڈالی، میں ان کا اُلیکھ نہیں کروں گا کیوں کہ بہت لمبی چیزیں ہیں۔ نڈّا صاحب ہمارے متر ہیں، ہمارے دوست ہیں، جب وہ بہت ساری چیزوں کے بارے میں بتا رہے تھے، اس وقت میرا دھیان، جب میں چھٹی کلاس میں تھا، اس طرف چلا گیا اور کچھ منٹ تک میں سوچتا رہا، میں ایک نام یاد کرتا رہا – میرا ایک کلاس-میٹ تھا، جو میرے بہت قریب تھا، جس کا نام غلام محمد تھا، بعد میں اس کا ایکسیڈینٹ ہو گیا۔ اس کے خالو کا نام عبدالستّار تھا۔ ایک جگہ ہم بہت سارے بچے بیٹھے

تھے، تو جو ان کا خالو تھا، ان کی ماں کا بھائی تھا، وہ خاصہ بزرگ تھا، میں ان کے بارے میں زیادہ نہیں جانتا تھا۔ جب ستّار صاحب بہت ساری چیزیں بولنے لگے تو میں نے اچانک غلام محمد کو دروازے سے بھاگتے ہوئے دیکھا۔ میں اس کے پیچھے بھاگا کہ کیا ہو گیا؟ اس نے کہا کہ یہ مکان گر جائے گا۔ جب میں نے پوچھا کہ کیوں گر جائے جائے گا تو وہ کہنے لگا کہ وہ بہت لمبی لمبی پھینکتے ہیں۔ تو میں اس وقت اپنے پارلیمنٹ کی دیواریں دیکھ رہا تھا کہ کہیں کوئی دیوار کمزور تو ہیں ہے، کہاں سے گرے گی؟ بہرحال، دیش کا آج کل ایسا چلن ہے، اسی پر ووٹ ملتے ہیں تو بہت اچھی بات ہے۔

آج کل لوگ زمین پر کچھ بنا ہے یا نہیں بنا ہے، ٹیلی ویژن میں کیا آرہا ہے، ایڈ کس کا چھپ رہا ہے، ریڈیو کیا بول رہا ہے، اس پر ووٹ مل رہے ہیں، بہت اچھی بات ہے۔ بھاجپا کو بھی مبارک اور جنتا کو بھی مبارک۔ میری طرف سے دونوں کو بہت بہت بدھائی۔ نڈّا صاحب نے کہا کہ ابھی موقع ہے کہ وپکش اس راستے کو اپنائے جسے ہم نے اپنایا ہے۔ میں نڈّا صاحب کو یہ بتانا چاہتا ہوں کہ ہم ہزار سال اپوزیشن میں رہیں گے، لیکن آپ کا راستہ نہیں اپنائیں گے۔ آپ کا راستہ ہم اپنا ہی نہیں سکتے۔ ہم نے آپ کی باتیں سنی، لیکن ہم نے بیچ میں کوئی بات نہیں کہی، ہم سن رہے تھے۔ ہم آپ کا راستہ اپنا ہی نہیں سکتے۔ ہم تو ٹیلی ویژن پر سرکار نہیں چلا سکتے ...(مداخلت)...

श्री प्रभात झा (मध्य प्रदेश): ये जनता का अपमान कर रहे हैं ...(**व्यवधान**)...

SHRI SURENDRA SINGH NAGAR (Uttar Pradesh): This is wrong, Sir. ...(*Interruptions*)...

श्री सभापतिः प्रभात जी, आप लोगों ने बोल लिया है। ...(**व्यवधान**)... उन्होंने अपना reply किया ...(**व्यवधान**)... जनता देख रही है, जिन्होंने जनादेश दिया है, वे लोग खुद सुन रहे हैं। आप चिंता मत करो।

श्री गुलाम नबी आज़ादः हम लोकतंत्र में विश्वास करते हैं, socialism पर विश्वास करते हैं, federalism पर विश्वास करते हैं, pluralism पर विश्वास करते हैं। हम सरकार में रहेंगे, विपक्ष में रहेंगे, पार्लियामेंट से बाहर भी रहेंगे, लेकिन हमारा यह मानना है कि भारत की एकता के लिए भारत की अखण्डता के लिए, भारत की स्वतंत्रता के लिए, भारत के मान और सम्मान के लिए और भारत की पूरी existence के लिए, ये तमाम चीजें जरूरी हैं। जो भी व्यक्ति, जो भी पार्टी

[श्री गुलाम नबी आज़ाद]

इन चीज़ों को कमजोर करने का प्रयास करे, वे सत्ता में आ सकते हैं, वे जीत सकते हैं और जीतते भी हैं, लेकिन देश हार जाता है। हम देश की विजय चाहते हैं, हम किसी एक पार्टी की विजय नहीं चाहते हैं। बहुत सारी चीजें माननीय राष्ट्रपति जी के भाषण में केबिनेट के द्वारा रखी गई हैं और राष्ट्रपति जी के भाषण की शुरुआत हुई है कि इस साल हम राष्ट्रपिता महात्मा गांधी जी का 150वां जन्मदिन मना रहे हैं। यह भारत के लिए, भारतवासियों के लिए हमारे लोकतंत्र के लिए गौरव की बात है कि हम लोग आज जीवित हैं और महात्मा गांधी को जिन्होंने देखा नहीं है, जिनको उनके साथ काम करने का अवसर प्राप्त नहीं हुआ, वे कम से कम उनका 150वां जन्मदिन मनाने में हिस्सेदार तो हो रहे हैं। लेकिन साथ-साथ मुझे यह भी अफसोस होता है कि महात्मा गांधी जी का 150वां जन्मदिन जिस साल में मनाया जा रहा है, उसी साल में कुछ Member of Parliament जो रूलिंग पार्टी से चुनकर आ रहे हैं, वे election में उनकी सराहना कर रहे हैं, जिन्होंने गांधी जी की हत्या की थी। उन शब्दों को मैं quote करना चाहता था, लेकिन मैं अपने मुंह से वे शब्द इस्तेमाल नहीं कर सकता। ये शब्द उस candidate ने इस्तेमाल किए और कहा कि जिसने मारा वह patriot था। इसका quote हमारे पास है पर मैं उसे शब्द में नहीं लाऊंगा, क्योंकि यह कहते हुए मेरी जुबान जल जाएगी। भारतीय जनता पार्टी का कैंडिडेट इलेक्शन के बीच में यह कहे कि गांधी को मारने वाला Patriot था, वह कातिल नहीं था, यह मेरी माननीय प्रधान मंत्री जी से शिकायत है। माननीय प्रधान मंत्री जी, आपको उसी वक्त पार्टी से उसको डिसमिस कर देना चाहिए था और यह कह देना चाहिए था कि यह हमारा कैंडिडेट नहीं है। मैंने नेहरू जी के बारे में पढ़ा है और सुना है तथा मैं उस आदमी को भी जानता हूं, जब 1952 में वह इलेक्शन के प्रचार के लिए गए, एक विधान सभा क्षेत्र में एक व्यक्ति के लिए चुनाव प्रचार करने के लिए, तो डायस पर डिस्ट्रिक्ट प्रेजिडेंट ने बताया कि यह टिकट गलत दिया गया है। इस कैंडिडेट पर कुछ आरोप हैं, तो पंडित नेहरू ने कहा कि अच्छा दो-चार लोगों को और बुला लो, जब तक मैं यहां डायस पर मशवरा करता हूं। पंडित जवाहरलाल नेहरू ने दो-तीन लोगों से पूछा कि यह बताओ कि यहां पर क्या कोई इंडिपेंडेंट कैंडिडेट खड़ा है, जिसकी छवि अच्छी हो। उन्हें बताया गया कि हां, फलां आदमी की छवि अच्छी है और वह इंडिपेंडेंट कैंडिडेट है। जब पंडित नेहरू जी भाषण करने गए, तो उन्होंने कहा कि मैं कांग्रेस के फलां व्यक्ति को जिताने के लिए आया था, लेकिन मैंने उनके बारे में यहां पर कुछ सुना है और मुझे किसी दूसरे व्यक्ति के बारे में बताया गया है कि उसकी छवि अच्छी है, मुझे यह पता नहीं है कि वह किस पार्टी का है, लेकिन वह इंडिपेंडेंट केडिडेट है, तो इस इंडिपेंडेंट कैंडिडेट को जिताओ और वह इंडिपेंडेंट कैंडिडेट जीत गया। ऐसा पंडित जवाहरलाल नेहरू ने किया था। माननीय प्रधान मंत्री जी से मैं ऐसी ही उम्मीद करता था, क्योंकि गांधी कांग्रेस का अध्यक्ष तो था, लेकिन गांधी फादर ऑफ द नेशन भी तो है। फादर ऑफ द नेशन के कातिल को कोई कहेगा कि वह देशद्रोही नहीं है, कातिल नहीं है, Patriot है और वह रूलिंग पार्टी का केंडिडेट हो और जीतकर आ जाए और फिर भी, वह पार्टी में हो, वह न सस्पेंड हो, न डिस्मिस हो, तो क्या किया जा सकता है। मैं शायद यह बात नहीं कहता, चूंकि राष्ट्रपति जी का अभिभाषण गांधी जी के जन्म दिन से शुरू होता है। भारतीय जनता पार्टी के पास अभी भी मौका है कि अक्टूबर से पहले कोई ऐक्शन ले। हमें कोई फर्क नहीं पड़ेगा, लेकिन यह दाग रूलिंग पार्टी के चेहरे पर हमेशा रहेगा। इसको आप मिटा नहीं पायेंगे।

सभापति महोदय, महिलाओं के बारे में बताया गया है कि अधिकतर महिलाओं ने इस दफा ज्यादा वोट डाले और यह कहा गया है कि "बेटी बचाओ, बेटी पढ़ाओ" के लिए सरकार वचनबद्ध है। यह सरकार महिलाओं की सुरक्षा के लिए किसी भी सीमा तक जा सकती है, लेकिन मैं बताना चाहता हूं कि इन पांच साल में न महिला पढ़ी और न इस देश की महिला बची और बच्ची भी नहीं बची, जितने बलात्कार छोटी बच्चियों के साथ इस पांच साल में देखने और सुनने में आए हैं, उतने कभी सुने नहीं थे और देखे नहीं थे। नेशनल क्राइम रिकॉर्ड ब्यूरो की तो 2016 के बाद से रिपोर्ट ही आनी बंद हो गई है। हमने 9 से 10 ऐसी सरकारी एजेंसियां देखी हैं, जो हर साल रिपोर्ट छापती थीं, चाहे वह सरकार के पक्ष में होती थी या सरकार के विपक्ष में होती थी। पहले एक परंपरा थी। चाहे कांग्रेस की सरकार हो, या अटल जी की सरकार हो, या चंद्रशेखर जी की सरकार हो, या मोरारजी देसाई की सरकार हो, वह रिपोर्ट सालाना छपती थी, लेकिन हमने पिछले तीन सालों 2014, 2015, 2016 में एक नई परंपरा देखी। जब कुछ रिपोर्टें, इस तरह की एजेंसीज़ के द्वारा सरकार के खिलाफ-सरकारी एजेंसी है, केंद्रीय एजेंसी है, ये प्राइवेट एजेंसीज़ नहीं थीं, ये केंद्रीय मंत्रालयों के सरकारी विभाग थे, जब सरकार के खिलाफ ऐसी रिपोर्ट देनी पड़ीं, तो रिपोर्टें पटल पर रखनी ही बंद हो गईं। इस सरकार का यह भी एक पहलू है, लेकिन उन दो सालों के बारे में, 2016 तक जो आया, उसमें यह आया कि Crimes against Women have increased by 83 per cent. महिलाओं के खिलाफ 83 परसेंट क्राइम बढ़ गया है। There are 39 crimes Committed against women every hour. एक घंटे में 39 क्राइम्स होते हैं। यह 2016 की रिपोर्ट है, उसके बाद तो आपने बंद ही कर दी। उसके बाद आप जो भी कहेंगे, वह हमें मंजूर करना पड़ेगा। आप यह भी कह सकते हैं। कि कोई क्राइम हुआ ही नहीं है, चाहे यह छपता रहे। इसी तरह से 63.79 परसेंट एनडीए के वक्त में रेप.. unfortunately रेप बहुत गंदी चीज है। यह किसी के भी शासन में भी हो, यह बहुत बड़ी लानत है, लेकिन यह आपके शासन में बढ़ गया है।

महोदय, "बेटी पढ़ाओ, बेटी बचाओ" की बात कही, तो इसमें 56 परसेंट पैसा सिर्फ पब्लिसिटी पर खर्च हुआ है। यह और स्वच्छ भारत, शायद पहले ऐसे विभाग हैं, जहाँ पर बजट का पैसा पब्लिसिटी पर ज्यादा खर्च हुआ है, more than 50 per cent और 20 परसेंट पैसा इस पर खर्च ही नहीं हुआ। पिछले 4 साल से 20 प्रतिशत पैसा "बेटी पढ़ाओ, बेटी बचाओ" की जो स्कीम है, उस पर खर्च नहीं हुआ है। 56 परसेंट और 20 परसेंट को जोड़कर हो गया 76 परसेंट, अर्थात् 76 परसेंट पैसा तो पब्लिसिटी और खर्च नहीं हुआ में चला गया, तब बाकी पैसों में बच्ची क्या पढ़ेगी, उसका टीचर क्या पढ़ाएगा और क्या बचेगी वह बच्ची?

महोदय, महिलाओं के सशक्तिकरण के लिए, उनकी empowerment के लिए राजीव गांधी जी की सरकार पंचायतों में, municipalities में, कॉर्पोरेशन्स में 33 परसेंट रिज़र्वेशन लाई थी। बाद में यूपीए गवर्नमेंट ने, श्रीमती सोनिया गांधी ने इसमें पहल की। जिससे यह बढ़कर 50 प्रतिशत हो गया। हमने विधान सभाओं के लिए और पार्लियामेंट के लिए भी प्रयास किए, हम बिल भी लेकर आए। लोक सभा में हमारा बहुमत नहीं था, राज्य सभा में हमारा बहुमत था, हमने पार्लियामेंट में, लोक सभा में, राज्य सभा में और विधान सभाओं में महिलाओं के रिजर्वेशन के लिए राज्य सभा में बिल पास किया। क्योंकि हमारे पास लोक सभा में समर्थन नहीं था, आप लोगों ने उसको पास करने के लिए समर्थन नहीं दिया, लेकिन हम पिछले पांच सालों से कह रहे हैं कि लोक

[श्री गुलाम नबी आज़ाद]

सभा में आपका बहुमत है, इस वक्त तो उससे भी ज्यादा बहुमत है, जितना भी विपक्ष यहाँ बैठा है, यह पाँच सालों से इंतजार कर रहा है कि अगर वाकई में इस देश की महिलाओं की empowerment करनी है, तो जब तक कानून बनाने में उनकी भागीदारी नहीं होती, तब तक ये लड्डू खिलाने से, मिठाई खिलाने से, टेलीविजन के ऐड्स देने से महिला सशक्तिकरण नहीं हो सकता है। वे विधान सभाओं और पार्लियामेंट में कानून बनाने की हकदार होनी चाहिएं। इसको लाइए पार्लियामेंट में, क्योंकि अब लोक सभा में आपका बहुमत पिछले साल से भी ज्यादा है। अब राज्य सभा में भी आपका बहुमत बढ़ रहा है। और राज्य सभा में तो हम सब हैं ही, जो इसे चाहते हैं, जिसे हमने पास किया। इसलिए मेरा निवेदन होगा कि महिलाओं के बारे में ये खाली मगरमच्छ के आँसू मत बहाइए, अगर उनको ताकत देनी है, तो उनके लिए पार्लियामेंट और विधान सभा में रिज़र्वेशन लाइए।

राष्ट्रपति जी के इसी भाषण में युवकों के बारे में कहा गया है कि उन्होंने वोट देने में बहुत हिस्सा लिया। वाकई मैं इस देश के युवकों को बधाई देना चाहता हूँ कि अब वे लोकतंत्र को जिंदा रखने के लिए, democracy का एक हिस्सा बनने के लिए active participants हैं। लेकिन यहाँ वे करोड़ों युवक, जिन्होंने पीएचडी की डिग्रियाँ, लॉ की डिग्रियाँ, इंजीनियरिंग की डिग्रियाँ बड़े-बड़े टेक्निकल इंस्टीट्यूशंस से, चाहे विदेशी हों या देशी हों, ली हुई हैं, जिनकी संख्या करोड़ों में है, उनके तमाम दरवाजे बंद हैं। देखने में तो बहुत stand-ups हैं, stand-downs हैं, लेकिन वे कागजी हैं, practical नहीं हैं। Employment किसी को मिलती नहीं, लोन किसी को मिलता नहीं, क्योंकि लोन तो सिर्फ बड़े-बड़े लोग ले जाते हैं। NSSO की एक रिपोर्ट थी, जो 6 महीने पहले लीक हुई थी, लेकिन सरकार ने इलेक्शन से पहले उसको announce नहीं करने दिया, उस पर बैठ गई, जैसे बाकी रिपोर्ट्स पर बैठती है। यह रिपोर्ट हर साल आनी चाहिए थी, उसको भी बंद रखा था। यह NSSO की रिपोर्ट इलेक्शन से पहले लीक हो गई थी कि 45 साल में सबसे ज्यादा unemployment इन 5 सालों में हुई है, NDA के, जिसके लिए आप बहुत बड़ी credit लेते हैं। यह मेरी रिपोर्ट नहीं है, यह डीएमके की रिपोर्ट नहीं है, यह बंगाल की हमारी टीएमसी पार्टी की या बीएसपी या समाजवादी पार्टी की रिपोर्ट नहीं है, यह NSSO की रिपोर्ट है, जिसको आपने 6 महीने दबाया, ताकि इलेक्शन के बीच में यह रिपोर्ट न आए, ताकि युवक आपके खिलाफ न जाएँ। अब वोट मिल गया, अब वे रिपोर्ट पढ़ें और अपने आपको 5 साल पीटते रहें। 45 साल के बाद इतनी बड़ी unemployment! यह सरकार employment तो दे नहीं पाई, लेकिन पिछली सरकारों के द्वारा जो छोटे उद्योग खुले थे, जो मध्यम दर्जे के उद्योग खुले थे, जिनमें करोड़ों, हजारों नहीं, लाखों नहीं, कश्मीर से लेकर कन्याकुमारी तक, सिक्किम से लेकर गुजरात तक, ये छोटे और मध्यम दर्जे के जो उद्योग खुले थे, जिनमें करोड़ों लोग काम करते थे, demonetization ने वे हजारों उद्योग भी बंद कर दिए और करोड़ों लोग, जो उन उद्योगों में काम करते थे, वे घर पहुंच गए। GST, जिसकी शुरुआत UPA ने की थी और जिसका आप लोगों ने डट कर विरोध किया था, लेकिन आपको उसे लागू करना नहीं आया, क्योंकि आप उसके false father थे। आपने गोद लिया था, लेकिन आपको गोद में लेना नहीं आया। आपने उसे इस तरह से लागू किया कि demonetization और GST गलत तरीके से लागू करने की वजह

से हजारों-लाखों छोटे उद्योग बंद हो गए, हजारों उद्योगपति देश से भाग कर सिंगापुर और कई देशों में चले गए। और करोड़ों लोग, जिनको पहले इम्प्लॉयमेंट मिला था, उनको आपने घर में बैठा दिया। इसलिए जिन करोड़ों बच्चों ने भारत के निर्माण के लिए, भारत को मज़बूत करने के लिए, इस इलेक्शन में एक आशा के रूप में वोट दिया, कम-से-कम इस सरकार को उन युवकों और उन युवतियों के लिए भी तो कुछ काम करना चाहिए।

एक प्वाइंट पिछले पांच साल से हर जगह हमें सुनने में आता था, एक मंत्र था—'सबका साथ-सबका विकास' इस दफा उसमें एक शब्द और जुड़ गया—'सबका विश्वास'। माननीय प्रधान मंत्री जी इस दफा आपने इसमें कुछ शुरुआत की है। आपने अपने पहले ही भाषण में एमपीज़ को संबोधित करते हुए कहा, 'कुछ आशा नज़र आ रही है, रोशनी की किरण नज़र आ रही है' जैसे पिछले पांच सालों में तो बिल्कुल अंधेरा ही था— निराशा ही थी। लेकिन वह जो आशा थी या जो अभी भी है, वह बड़ी धुंधली है और आशा कभी धुंधली नहीं होनी चाहिए, वह black & white होनी चाहिए, माननीय प्रधान मंत्री जी। Black & white, दोनों कभी मिक्स नहीं होते। आपके बहुत सारे मंत्रियों ने, जो पांच साल तक आपके मंत्रिमंडल में रहे हैं, उन्होंने अल्पसंख्यकों के खिलाफ, दलितों के खिलाफ इतने उलटे-सीधे और बहुत सख्त से सख्त बयान दिए। अगर दूध का दूध और पानी का पानी किया गया था, तो आज वे मंत्रिमंडल में नहीं होने चाहिए थे। मैं 1988 का एक उदाहरण देता हूं, उस समय श्री राजीव गांधी जी प्रधान मंत्री भी थे और कांग्रेस प्रेज़िडेंट भी थे। मेरे घर में ईद-मिलन का प्रोग्राम था। सुबह एक जनरल सेक्रेटरी आए, उन दिनों इतने जनरल सेक्रेटरी नहीं थे, सिर्फ तीन या चार जनरल सेक्रेटरी होते थे। मेरे एक कलीग ने, एक ऑल इंडिया जनरल सेक्रेटरी ने एक समुदाय के बारे में Times of India में एक स्टेटमेंट दिया। प्राइम मिनिस्टर उनको सुबह से ही ढूंढ़ रहे थे, वे मिल नहीं रहे थे। किसी ने उनको यह बात बता दी, लेकिन दुर्भाग्य की बात यह हुई कि वे भी मेरी पार्टी में पहुंच गए और मेरी पार्टी में प्राइम मिनिस्टर के सामने उनका टकराव हुआ, तो कांग्रेस प्रेज़िडेंट — प्रधान मंत्री जी, ने उनसे पूछा कि तुमने आज एक समुदाय के खिलाफ जो स्टेटमेंट दिया है, तुम्हें मालूम है कि तुम किस पार्टी में हो? मैंने समझा कि इस तरह तो यह मामला बड़ा गर्म हो जाएगा, तो मैंने उनसे कहा, राजीव जी, यह बात बाद में देखेंगे और शाम को वे जनरल सेक्रेटरी उस पार्टी से निकाल दिए गए। पेपर में स्टेटमेंट था।

माननीय प्रधान मंत्री जी, जब किसी का विश्वास प्राप्त करना होता है, तो दोनों चीजें नहीं होती हैं, एक तरफ कहना— 'अरे चुप बैठो' और दूसरी तरफ कहना — 'करते जाओ जो करते हो', ये दोनों एक साथ नहीं हो सकते, इसी को Black and white कहते हैं। 'तुम जो करते हो, करते रहो, हम बोलते जाएं', ये दोनों चीजें एक साथ नहीं हो सकतीं। जो करता है, उसे सबक मिलना चाहिए और करोड़ों लोगों को उससे सबक सीखना चाहिए, लेकिन सबक किसी को नहीं मिलता है। मैं खाली माइनॉरिटी या दलित की बात नहीं कर रहा हूं, वह कोई भी हो सकता है। आज हो क्या रहा है? Mob-violence वैसे ही चल रहा है। कल हम झारखंड के एक अंसारी के बारे में देख रहे थे। झारखंड तो अब lynching and mob-violence का एक अड्डा बन गया है, फैक्टरी बन गया है। हर हफ्ते mob-violence में, lynching में वहां दलित और मुस्लिम को तो मरना है ही है, वह तय है, उसे दुनिया की कोई ताकत बचा नहीं सकती। इसलिए यह 'सबका

[श्री गुलाम नबी आज़ाद]

साथ, सबका विश्वास' तब होगा। माननीय प्रधान मंत्री जी, हम इसमें आपके साथ हैं, इस जंग में आपके साथ हैं, इस लड़ाई में आपके साथ हैं, लेकिन यह कहीं नजर पर तो दिखे, इसका एक्शन तो कहीं नजर आये। माननीय प्रधान मंत्री जी, एक्शन नजर नहीं आता।।

एक और बात कही है कि "My Government is committed to that very idea of nation-building, the foundation for which was laid in 2014." माननीय प्रधान मंत्री जी, देश की फाउंडेशन 2014 में नहीं रखी गयी थी, यह 1950 में रखी गयी थी। 1947 में तो आज़ादी हुई, लेकिन 1950 के बाद जब पंचवर्षीय योजना बनी और इस पंचवर्षीय योजना से जो फाउंडेशन थी, इस देश के BHEL जैसे उद्योग थे, ताकि हम अपने देश में सब कुछ बनायें। ये आज पावर की बात करते हैं। 1950 में 1300 मेगावाट बिजली थी। आज लाखों मेगावाट बिजली है। यह उसी फाउंडेशन की वजह से है। थर्मल प्रोजेक्ट के बारे में मेरे पास गुजरात से लेकर कश्मीर तक की एक लिस्ट है। यह NHPC कहाँ से आया, यह NTPC कहाँ से आया? ये किसने खड़े किये? इनकी टरबाइन मशीनें कहाँ बनीं? ये इस देश में बनीं। ये डैम्स कहाँ से बने? भाखड़ा डैम से लेकर आज छः-साढ़े छः हजार डैम्स हैं। ये उसी वक्त बने हैं, तभी से शुरू हुए हैं। यह ग्रीन रिवोल्यूशन कहाँ से आया? यह ग्रीन रिवोल्यूशन किसने लाया? ये बीज कहाँ से आये? ये इंस्टीट्यूशंस किसने बनाये? ये युनिवर्सिटीज़ किसने बनाये? यह ट्रेनों का जाल किसने बनाया? आज, नहीं, नहीं, उन्होंने कुछ भी नहीं किया, सोया हुआ हाथी था। उस सोये हुए हाथी ने अपने आप ही ये डैम्स भी बनाये, अपने आप ही NTPC में और hydroelectric projects में इतने करोड़ों की बिजली पैदा हो गई, ये सड़कें अपने आप बन गयीं, ट्रेनें बन गयीं, क्योंकि हाथी सोया था। नेहरू सोये थे, इंदिरा गांधी सोयी थीं, शास्त्री सोये थे, राजीव गांधी सोये थे और फिर भी इतनी तमाम चीजें बन रही थीं। यह बहुत बुरी बात है। शुक्र नहीं करना बहुत बुरी बात है, अपने से पहले वालों को, जिन्होंने देश के निर्माण के लिए काम किया हो।

"न्यू इंडिया" की बात सुनिए। थोड़ा-बहुत मैं भी पढ़ता हूँ। मैंने "न्यू अमेरिका" नहीं सुना। मैंने कितने बड़े-बड़े राष्ट्रपति देखे। 20 साल पहले चाइना में भी बड़ा रिवोल्यूशन आ गया, मैं चाइना को पहचान नहीं सका था, जब मैं तीन साल पहले गया, लेकिन उन्होंने "न्यू चाइना" नहीं कहा, "न्यू ब्रिटेन" नहीं कहा। "आधुनिक चाइना" हो सकता है, "आधुनिक अमेरिका" हो सकता है, "आधुनिक ब्रिटेन " हो सकता है, "आधुनिक इंडिया" हो सकता है, लेकिन "न्यू इंडिया" नहीं हो सकता, क्योंकि फिर पुराना इंडिया कहाँ गया? मैं आपसे निवेदन करता हूँ कि "न्यू इंडिया" आप अपने पास रखिए, हमको "ओल्ड इंडिया" दीजिए। वह ओल्ड इंडिया, जिसमें प्यार था, मुहब्बत थी, कल्चर था, सभ्यता थी। मुस्लिम और दलित के पाँव में काँटा चुभता था, तो उसकी चुभन हिन्दू भाइयों में लगती थी और हिन्दू भाई की आँख में घास का छिलका जाता था, तो आँसू मुसलमान और दलित की आँख से निकलते थे। वह था- ओल्ड इंडिया। कोई नफरत नहीं थी, कोई गुस्सा नहीं था, कोई लिंचिंग नहीं थी, एक-दूसरे के खिलाफ कोई हेट नहीं थी, कोई प्रचार नहीं किया जाता था। वह ओल्ड इंडिया था। यह न्यू इंडिया की जो नयी सभ्यता और कल्चर आ गयी है, जिसमें इंसान, इंसान का दुश्मन है। मैं कई बार इस हाउस में कह चुका हूँ कि जब इंसान, इंसान से डरे और जंगली जानवर से नहीं डरे, तो उसका मतलब यह है कि

कुछ नयी चीज हो गयी है। आज अगर आप जंगल से चलेंगे, तब तो शेर, रीछ, सांप से डर नहीं लगेगा, लेकिन अगर आप बस्ती में चलेंगे, तो आपको आदमी से डर लगेगा। यह न्यू इंडिया है। आज आदमी, आदमी से डरता है। आज आदमी जंगली जानवर से नहीं डरता। हमको वह इंडिया दीजिए, जिसमें हिन्दू, मुसलमान, सिख, ईसाई भाई की तरह प्रेम से रहें, एक-दूसरे के लिए जान की बाजी लगाएं। हम एक खून हैं, एक आदमी हैं, एक भारतीय हैं, इसमें कोई बाहर वाला नहीं है। किसी एक विशेष धर्म वाले को यह नहीं कहा जा सकता कि वह अंदर का है और दूसरे धर्म का बाहर का। सबने यहीं जन्म लिया है, किसी ने धर्म परिवर्तन किया, लेकिन वे सब यहीं के हैं, इसलिए इस न्यू इंडिया में बाकी चीजें सब हो सकती हैं, यह जरूरी है।

इसमें कहा गया है कि equal opportunities will be given, लेकिन equal opportunities कहां हैं? माननीय प्रधान मंत्री जी, हिन्दुस्तान के एक परसेंट लोगों के पास 73 परसेंट वेल्थ है। यह मेरी रिपोर्ट नहीं है, बल्कि जो economists हैं, वे जानते हैं। कि 73 परसेंट वेल्थ एक परसेंट लोगों के पास है। बाकी लोगों के पास क्या है? Equal opportunity कहां है? जितने भी ठेके दिए जाते हैं, वे सब दो-चार कंपनियों को ही दिए जाते हैं, चाहे वे बिजली के ठेके हों, सड़कों के ठेके हों, contracts के हों, एयरपोर्ट्स के हों, वे सब दो-चार कंपनियों के बाहर कहीं नहीं जाएंगे और वह भी जो सरकार के करीब हैं, उनको ही दिए जाते हैं। यह equal distribution of wealth नहीं है, बल्कि चंद लोगों के हाथ में हिन्दुस्तान की economy आई है, दौलत आई है, पैसा आया है और अफसोस से कहना पड़ता है कि वे सरकार के बहुत करीबी हैं।

महोदय, Cooperative federalism की बात की गई, लेकिन जितना Cooperative federalism का जनाज़ा इन 5 सालों में उठा है, अर्थी उठी है, इतनी कभी नहीं उठी और इसकी शुरुआत 2015-16 से हुई थी। जब अरुणाचल प्रदेश के अंदर कांग्रेस की three-fourth majority वाली गवर्नमेंट को वहां के गवर्नर के द्वारा हटाया गया था। विधान सभा के स्पीकर का इलेक्शन restaurant में किया गया था, Chief Minister का इलेक्शन किसी बार में हुआ था। यह शायद दुनिया के इतिहास में पहली दफा हुआ होगा कि विधान सभा से बाहर रेस्टोरेंट्स में स्पीकरों का चुनाव किया जाता है और इस सरकार ने तब तक बस नहीं किया, जब तक उस सरकार को गिराया नहीं, खत्म नहीं किया और अपनी सरकार नहीं बनाई। हमने इसके बाद मणिपुर में देखा, जहां कांग्रेस की majority थी, लेकिन गवर्नर भारतीय जनता पार्टी के चीफ मिनिस्टर को oath दिला रहा था। हमने गोवा के अंदर तभी देखा कि majority कांग्रेस की थी और भारतीय जनता पार्टी का आदमी ओथ ले रहा था, क्या यह federalism है? क्या हम इसको federalism कहेंगे?

महोदय, हमने त्रिपुरा के अंदर देखा कि वहां क्या हुआ और आज हम देख रहे हैं कि विधान सभाओं के अंदर, माननीय प्रधान मंत्री जी, चाहे वह गुजरात के अंदर हो, एमएलएज़ कैसे भगाए जाते हैं, कितने-कितने करोड़ रुपए देकर भगाए जाते हैं, क्या-क्या लालच देकर भगाए जाते हैं? अभी आन्ध्र प्रदेश के अंदर यही हुआ। अभी पश्चिम बंगाल के अंदर क्या हो रहा है? वहां पर एमएलएज़ भगाए जा रहे हैं, corporators भगाए जा रहे हैं। आज कर्णाटक, मध्य प्रदेश, महाराष्ट्र और तेलंगाना के अंदर इनको भगाने के लिए कितने प्रयास किए गए। अगर यह cooperative federalism है सेंटर और स्टेट्स के रिश्ते में, तो इसमें Cooperative federalism कहां है? आपने कोई स्टेट छोड़ी है, जहां आप defection करके... उन पर तीन-चार तलवारें

[श्री गुलाम नबी आज़ाद]

रखी जाती हैं सबसे पहले इनकम टैक्स, दूसरा ईडी, तीसरा सीबीआई और– चार किताबां उतो लथ्यिां, पंजवां आया डंडा – और अगर कुछ नहीं, तो डंडा भी और फिर अगर कुछ नहीं, तो फिर पैसा। मैंने federalism का जनाज़ा कभी उठते नहीं देखा, जिस तरह से इन पाँच सालों में federalism की अर्थी उठ गई। ट्रिपल तलाक की बात की गई है, वह जब आएगा, तब उस पर चर्चा करेंगे, लेकिन मेरा यह कहना है कि हम ट्रिपल तलाक के खिलाफ हैं। तलाक, तलाक के फेवर में कोई नहीं है, सब उसके खिलाफ हैं, लेकिन इसके पीछे वह धारणा नहीं है, इसके पीछे उस खानदान को खत्म करने की नीयत है। Fugitive and Economic Offenders Act के बारे में कहा है कि यह बड़ा कामयाब, effective रहा है। मैं कहना चाहता हूँ कि बहुत effective रहा है। नीरव मोदी का अभी तक पता नहीं है, मेहुल चौकसी का अभी तक पता नहीं है, ललित मोदी का अभी तक पता नहीं है। बड़े-बड़े विदेश चले गए और छोटे वाले पार्टी में आ गए। कहा गया कि It's very effective, इससे ज्यादा कुछ effective नहीं हो सकता। इससे ज्यादा effective क्या हो सकता है। उसके बाद आपने कहा, we will provide safe and peaceful environment to the residents of Jammu and Kashmir. माननीय राष्ट्रपति जी के अभिभाषण में यह डालना एक बहुत बड़ा अपराध है। पिछले 15 साल में जब से militancy खत्म हुई है, जम्मू-कश्मीर इतना खराब कभी नहीं रहा। इतने फौज के लोग कभी नहीं मरे, जितने इन चार सालों में मरे हैं। इतने security forces के लोग कभी नहीं मरे, इतने civilians कभी नहीं मरे, international border पर इतनी cross fire violations कभी नहीं हुईं, जम्मू, सांबा और कटरे के border पर लोगों का और माल-मवेशियों का इतना नुकसान कभी नहीं हुआ, जितना इन पाँच सालों में हुआ। उसके बाद भी आप कहते हैं कि सब peaceful है। मैंने इसी सदन में माननीय प्रधान मंत्री जी को बताया था कि जम्मू-कश्मीर और नॉर्थ-ईस्ट के बीच में आप लोग हाथ मत डलिये, यह आपके बस में नहीं है। आप लोगों की तीन साल हुकूमत चली और आप भाग गए। अब आप राष्ट्रपति शासन के द्वारा अपनी सरकार चला रहे हैं। Ruling party अभी बड़ा क्रेडिट ले रही है कि पंचायत इलेक्शन peaceful हो गए। Corporation और municipality के इलेक्शंस का क्रेडिट ले रहे हैं। मैं यह मानता हूँ कि इलेक्शंस peaceful हो गए। आप अभी क्रेडिट ले रहे हैं कि लोक सभा के इलेक्शन peaceful हुए, मैं मानता हूँ कि peaceful हो गए, लेकिन अगर आपकी ही बात को लिया जाए कि पंचायत के इलेक्शन peaceful हो गए, कोई घटना नहीं हुई, कॉपोरेशन के इलेक्शंस हो गए, कोई घटना नहीं हुई, तो फिर आप डेढ़ साल से विधान सभा के इलेक्शंस क्यों नहीं करवा रहे हैं? आप वहाँ सेंट्रल से हुकूमत करना चाहते हैं, क्योंकि आपको मालूम है कि आप दोबारा सत्ता में नहीं आएंगे। आप राष्ट्रपति शासन के द्वारा जम्मू कश्मीर जैसे sensitive area में अपना रूल करना चाहते हैं। वहाँ आपके वक्त में गरीब परेशान हो गया, tourism zero हो गया। उनकी आर्थिक condition zero है, शून्य के बराबर है। उन्होंने जो बैंकों से लोन लिया, वे उनकी किश्तें नहीं उतार सके। बड़े-बड़े होटलों की occupancy 10 प्रतिशत है और आप कह रहे हैं कि हम जम्मू कश्मीर को ठीक कर रहे हैं, इसलिए मैं आपसे निवेदन करूंगा कि आप वहाँ तुरंत विधान सभा के इलेक्शन करवाइए और लोगों को इंसाफ दीजिए। मैं इसके साथ आखिर में दो मिनट लूंगा। हमारा निवेदन होगा कि इस देश के किसानों की हालत खराब है। आपने योजनाएं बनाईं। माननीय नड्डा जी ने बीमा योजना के लिए बताया। चाहे वह स्वास्थ्य की योजना हो, चाहे किसान की योजना हो। लेकिन आपका दिल कहीं और था, दर्द कहीं और था। वैसे तो इसको

स्वास्थ्य और किसानों के लिए बनाया गया था, लेकिन इसका असली फायदा बीमा कंपनियों को होने वाला था, यह हम भी जानते हैं। उसका लाभ न तो किसान को मिलना है, न बीमार को मिलना है, जबकि बीमा योजनाओं के लिए हज़ारों करोड़ रुपया जाता है, इसलिए हम satisfied नहीं हैं। किसानों ने अभी आपको वोट दे दिए, क्योंकि इलेक्शन के दौरान भी आप दो-दो हज़ार हाउस टू हाउस बाँट रहे। थे। मुझे अफसोस है कि इलेक्शन कमीशन ने उसे नहीं रोका। आप throughout the election, house to house जाकर बाँट रहे थे। अब आप अपने भाषण में कहें। इसलिए किसानों के लिए कुछ करने की बहुत जरूरत है। इसी तरह से, इस वक्त employment generate करने की बहुत जरूरत है और उसकी तरफ भी ध्यान देना चाहिए।

आपने 112 Aspirational districts की बात कही है। उनकी aspiration तो तभी खत्म हो गई थी, जब यूपीए गवर्नमेंट ने बैकवर्ड डिस्ट्रिक्ट्स के उत्थान के लिए, उनके डेवलपमेंट के लिए एक बैकवर्ड फंड रखा था और एक-एक डिस्ट्रिक्ट को 40-40, 50-50 करोड़ रुपये मिलते थे, जो कि बाकी डिस्ट्रिक्ट्स से over and above था, जिसे इस सरकार ने वर्ष 2014 में आते ही बन्द कर दिया। आपने उनकी साँस तो बन्द कर दी, अब उनकी aspiration क्या रही? मुझे पूरा विश्वास है कि सरकार इन तमाम मुद्दों की तरफ ध्यान देगी, वह ज़मीन पर ज्यादा काम करेगी और टेलीविज़न तथा ऐड्स का सहारा कम लेगी, ताकि लोगों को वाकई में यह विश्वास हो कि चाहे वे वोट किसी को दें, आपको दें या हमको दें, लेकिन हमारा लक्ष्य यही है कि देश में शांति हो, देश में सब भाई-बहन प्यार से रहें, सिर उठाकर जिएँ और सबको दो वक्त की रोटी उपलब्ध हो। यही हमारा लक्ष्य है। इन्हीं शब्दों के साथ, मैं माननीय राष्ट्रपति जी का, उनके भाषण के लिए बहुत-बहुत आभार प्रकट करता हूँ। बहुत-बहुत धन्यवाद।

† **جناب غلام نبی آزاد:** ہن لوک-تنّتر ھیں وشواش کرتے ہیں، ضوشلسم پر وشواش کرتے ہیں، فیڈرلسم پر وشواش کرتے ہیں، پلورالسم پر وشواش کرتے ہیں۔ ہن ضرکبر ھیں رہیں گے، وپکش ھیں رہیں گے، پرلیوٗٹ ضے ٹہپر ٹھی رہیں گے، لیکي ہوبرا یہ ھبٗب ہے کہ ،ٹھبرت کی ایکتب کے لئے ٹھبرت کی اکھٹڈتب کے لئے، ٹھبرة کی ضوتنّترتب کے لئے ٹھبرت کے ھبی اور ض ّوبی کے لئے ٹھبرت کی پوری ایگسضٹیٗص کے لئے، یہ توہم چیسیں ضروری ہیں۔ جو ٹھی آدھی، جو ٹھی پرٹی ای چیسوں کو کوسور کرّے کی کوشش کرے، وٍ ضتّہ ھیں آ ضکتے ہیں، وٍ جیت ضکتے ہیں اور جیتتے ٹھی ہیں، لیکي دیش ہر جبتب ہے۔ ہن دیش کی وجئے چہتے ہیں، ہن کطی ایک پرٹی کی وجئے ًہیں چہتے ہیں۔ ٹہت ضبری چیسیں ھبًّنے راشٹرپتی جی کے ٹھبشي ھیں کیجٗیٹ کے ذریعے رکھی گئی ہیں اور راشٹرپتی جی کے ٹھبشي کی شروعبت ہوئی ہے کہ اش ضبل ہن راشٹر-پتب ھہبتوب ،گبًدھی جی کب 150 واں جٗن دی ھٗب رہے ہیں۔ یہ ٹھبرت کے لئے، ٹھبرت واضیوں کے لئے

† Transliteration in Urdu script.

[श्री गुलाम नबी आज़ाद]

ہمارے لوک تنتر کے لئے گورو کی بات ہے کہ ہم لوگ آج زندہ ہیں اور مہاتما گاندھی کو جنہوں نے دیکھا نہیں ہے، جن کو ان کے ساتھہ کام کرنے کاموقع حاصل نہیں ہوا، وہ کم سے کم ان کا 150واں جنم دن منانے میں حصہ دار تو ہو رہے ہیں۔ لیکن ساتھہ ساتھہ مجھے یہ بھی افسوس ہوتا ہے کہ مہاتما گاندھی جی کا 150واں جنم دن جس سال میں منایا جا رہا ہے، اسی سال میں کچھہ ممبر آف پارلیمنٹ جو رولنگ پارٹی سے چن کر آ رہے ہیں، وہ الیکشن میں ان کی سراہنا کر رہے ہیں، جنہوں نے گاندھی جی کی ہتیہ کی تھی۔ ان شبدوں کو میں quote کرنا چاہتا تھا، لیکن میں اپنے منھہ سے وہ شبد استعمال نہیں کر سکتا۔ یہ شبد اس کینڈیڈیٹ نے استعمال کئے اور کہا کہ جس نے مارا وہ patriot تھا۔ اس کا quote ہمارے پاس ہے پر میں اسے شبد میں نہیں لاؤں گا۔

کیوں کہ یہ کہتے ہوئے میری زبان جل جائے گی۔ بھارتیہ جنتا پارٹی کا کینڈیڈیٹ الیکشن کے بیچ میں یہ کہے کہ گاندھی کو مارنے والا Patriot تھا، وہ قابل نہیں تھا، یہ میری مانیے پردھان منتری جی سے شکایت ہے۔ مانیے پردھان منتری جی، آپ کو اسی وقت پارٹی سے اس کو ڈسمِس کردینا چاہئیے تھا اور یہ کہہ دینا چاہئیے تھا کہ یہ ہمارا کینڈیڈیٹ نہیں ہے۔ میں نے نہرو جی کے بارے میں پڑھا ہے اور سنا ہے میں اس آدمی کو بھی جانتا ہوں، جب 1952 میں وہ الیکشن کے پرچار کے لئے گئے، ایک وِدھان سبھا شیتر میں ایک شخص کے لئے چناؤ پرچار کرنے کے لئے، تو ڈائس پر ڈسٹرکٹ پریزیڈنٹ نے بتایا کہ یہ ٹکٹ غلط دیا گیا ہے۔ اس کینڈیڈیٹ پر کچھ آروپ ہیں، تو پنڈت نہرو نے کہا کہ اچھا دو چار لوگوں کو اور بلالو، جب تک میں یہاں ڈائس پر مشورہ کرتا ہوں۔ پنڈت جواہر لال نہرو نے دو تین لوگوں سے پوچھا کہ یہ بتاؤ کہ یہاں پر کانگریس انڈیپینڈنٹ کینڈیڈیٹ کھڑا ہے، جس کی چھوی اچھی ہو۔ انہوں بتایا گیا کہ ہاں، فلاں آدمی کی چھوی اچھی ہے اور وہ انڈیپینڈنٹ کینڈیڈیٹ ہے۔ جب پنڈت نہرو جی بھاشن کرنے

گئے، تو انہوں نے کہا کہ میں کانگریس کے فلاں شخص کو جتانے کے لئے آئی تھا، لیکن میں نے ان کے بارے میں یہاں پر کچھ سنا ہے اور مجھے کسی دوسرے شخص کے بارے میں بتایا گیا ہے کہ اس کی چھوی اچھی ہے، مجھے یہ پتہ نہیں ہے کہ وہ کس پارٹی کا ہے، لیکن وہ انڈیپنڈنٹ کینڈیڈیٹ ہے، تو اس انڈیپنڈنٹ کینڈیڈیٹ کو جتاؤ اور وہ انڈیپنڈنٹ کینڈیڈیٹ جیت گیا ایسا پنڈت جواہر لال نہرو نے کہا تھا۔ مارئیے پردھان منتری جی سے میں اپیل ہی اپیل کرتا تھا، کیوں کہ گاندھی کانگریس کا ادھیکش تو تھا، لیکن گاندھی فادر آف دی نیشن بھی تو ہے۔ فادر آف دی نیشن کے قاتل کو کوئی کہے گا کہ وہ دیش دروہی نہیں ہے، قاتل نہیں ہے، Patriot ہے اور وہ رولنگ پارٹی کا کینڈیڈیٹ ہو اور جیت کر آجائے اور پھر بھی، وہ پارٹی میں ہو، وہ نہ سسپینڈ ہو، نہ ڈسمِس ہو، تو کیا کیا جاسکتا ہے۔ میں شاید یہ بات نہیں کہتا، چونکہ راشٹرپتی جی کا ابھی بھاشن گاندھی جی کے جنم دن سے شروع ہوتا ہے۔ بھارتیہ جنتاپارٹی کے پاس ابھی بھی موقع ہے کہ اکتوبر سے پہلے کوئی ایکشن لے۔ ہمیں کوئی فرق نہیں پڑے گا، لیکن یہ داغ رولنگ پارٹی کے چہرے پر ہمیشہ رہے گا۔ اس کو آپ مٹا نہیں پائیں گے۔

سبھاپتی مہودے، مہلاؤں کے بارے میں بتایا گیا ہے کہ زیادہ تر مہلاؤں نے اس دفعہ زیادہ ووٹ ڈالے ہیں اور یہ کہا گیا کہ ''بیٹی بچاؤ، بیٹی پڑھاؤ'' کے لئے سرکار وچن بدّ ہے۔ یہ سرکار مہلاؤں کی حفاظت کے لئے کسی بھی سیما تک جاسکتی ہے، لیکن میں بتانا چاہتا ہوں کہ ان پانچ سال میں نہ مہلا پڑھی اور نہ اس دیش کی مہلا بچی اور بچی بھی نہیں بچی، جتنے بلاتکار چھوٹی بچیوں کے ساتھ اس پانچ سال میں دیکھنے اور سننے میں آئے ہیں، اتنے کبھی سنے نہیں تھے اور دیکھے نہیں تھے۔ نیشنل کرائم ریکارڈ بیورو کی تو 2016 کے بعد سے رپورٹ ہی آنی بند ہوگئی ہے۔ ہم نے نو سے دس اپنی سرکاری ایجنسیاں دیکھی ہیں، جو ہر سال رپورٹ چھاپتی تھیں، چاہے وہ سرکار کے پکش میں ہوتی تھی یا سرکار کے وپکش میں ہوتی تھی۔

[श्री गुलाम नबी आज़ाद]

پہلے ایک پرمپرا تھی۔ چاہے کانگریس کی سرکار ہو، یا اٹل جی کی سرکار ہو، یا چندرشیکھر جی کی سرکار ہو، یا مرارجی ڈیسائی کی سرکار ہو، وہ رپورٹ سالانہ چھپتی تھی، لیکن ہم نے پچھلے تین سالوں 2014، 2015، 2016 میں ایک نئی پرمپرا دیکھی۔

جب کچھہ رپورٹیں، اس طرح کی ایجنسیزکے ذریعے سرکار کے خلاف – سرکاری ایجنسی ہے، کیندریہ ایجنسی ہے، یہ پرائیویٹ ایجنسیز تھیں، یہ کیندریہ منترالیوں کے سرکاری وبھاگ تھے، جب سرکار کے خلاف ایسی رپورٹیں دینی پڑیں، تو رپورٹیں پٹل پر رکھنی بند ہوگئیں۔ اس سرکار کا یہ بھی ایک پہلو ہے، لیکن ان دو سالوں کے بارے میں، 2016 تک جو آیا، اس میں یہ آیا کہ Crimes against women have increased by 83 per cent. مہیلاؤں کے خلاف 83 فیصد کرائم بڑھہ گیا ہے۔ There are 39 crimes committed against women every hour. ایک گھنٹے میں 39 کرائمس ہوتے ہیں۔ یہ 2016 رپورٹ ہے، اس کے بعد تو آپ نے بند ہی کر دی۔ اس کے بعد آپ جو بھی کہیں گے، وہ ہمیں منظور کرنا پڑے گا۔ آپ یہ بھی کہہ سکتے ہیں کہ کوئی کرائم ہوا ہی نہیں ہے، چاہے یہ چھپتا رہے۔ اسی طرح سے 63.79 فیصد این۔ڈی۔اے۔ کے وقت میں ریپ ... unfortunately ریپ بہت گندی چیز ہے۔ یہ کسی کے بھی شاسن میں بھی ہو، یہ بہت بڑی لعنت ہے، لیکن یہ آپ کے شاسن میں بڑھہ گیا ہے۔

مہودے، "بیٹی پڑھاؤ، بیٹی بچاؤ " کی بات کہی، تو اس میں 56 فیصد پیسہ صرف پبلسٹی پر خرچ ہوا ہے۔ یہ اور سوچھہ بھارت، شاید پہلے ایسے وبھاگ ہیں، جہاں پر بجٹ کا پیسہ پبلسٹی پر زیادہ خرچ ہوا ہے، more than 50 percent اور 20 فیصد پیسہ اس پر خرچ ہی نہیں ہوا۔ پچھلے چار سال سے 20 فیصد پیسہ۔ "بیٹی پڑھاؤ، بیٹی بچاؤ " کی

جو اسکیم ہے، اس پر خرچ نہیں ہوا ہے۔ 56 فیصد اور 20 فیصد کو جوڑ کر ہو گیا 76 فیصد، یعنی 76 فیصد پیسہ تو پبلسٹی اور خرچ نہیں ہوا میں چلا گیا، تب باقی پیسوں میں بچی کیا پڑھے گی، اس کا ٹیچر کیا پڑھائے گا اور کیا بچے گی وہ بچی؟

مہودے، مہیلاؤں کی سشکتی کرن کے لئے، ان ایمپاورمینٹ کے لئے راجیو گاندھی جی سرکار پنچایتوں میں، میونسپلٹیز میں، کارپوریشنس میں 33 فیصد رزرویشن لائی تھی، بعد میں یو پی۔اے۔ گوورنمینٹ نے، شریمتی سونیا گاندھی نے اس میں پہل کی جس سے یہ بڑھ کر 50 فیصد ہو گیا۔ ہم نے ودھان سبھاؤں کے لئے پارلیمنٹ کے لئے بھی پریاس کئے، ہم بل بھی لے کر آئے۔ لوک سبھا میں ہمارا بہومت نہیں تھا، راجیہ سبھا میں ہمارا بہومت تھا، ہم نے پارلیمنٹ میں، لوک سبھا میں، راجیہ سبھا میں اور ودھان سبھاؤں میں مہیلاؤں کے رزرویشن کے لئے راجیہ سبھا میں بل پاس کیا۔ کیوں کہ ہمارے پاس لوک سبھا میں سمرتھن نہیں تھا، آپ لوگوں نے اس کو پاس کرنے کے لئے سمرتھن نہیں دیا، لیکن ہم پچھلے پانچ سالوں سے کہہ رہے ہیں کہ لوک سبھا میں آپ کا بہومت ہے، اس وقت تو اس سے بھی زیادہ بہومت ہے، جتنا بھی وپکش یہاں بیٹھا ہے، یہ پانچ سالوں سے انتظار کر رہا ہے کہ اگر واقعی میں اس دیش کی مہیلاؤں کی ایمپاورمینٹ کرنی ہے، تو جب تک قانون بنانے میں ان کی بھاگیداری نہیں ہوتی، تب تک یہ لڈّو کھلانے سے، مٹھائی کھلانے سے، ٹیلی ویژن کے ایڈس دینے سے مہیلا سشکتی کرن نہیں ہو سکتا ہے۔ وہ ودھان سبھاؤں اور پارلیمنٹ میں قانون بنانے کی حقدار ہونی چاہئیں۔ اس کے لائیے پارلیمنٹ میں، کیوں کہ اب لوک سبھا میں آپ کا بہومت پچھلے سال سے بھی زیادہ ہے۔

اب راجیہ سبھا میں بھی آپ کا بہومت بڑھ رہا ہے اور راجیہ سبھا میں تو ہم سب ہیں ہی، جو اسے چاہتے ہیں، جسے ہم نے پاس کیا۔ اس لئے میرا نویدن ہوگا کہ مہیلاؤں

[श्री गुलाम नबी आज़ाद]

کے بارے میں یہ خالی مگرمچھ کے آنسو مت بہائیے، اگر ان کو طاقت دینی ہے،تو ان کے لئے پارلیمنٹ اور ودھان سبھا میں رزرویشن لائیے۔

راشٹر پتی جی کے اسی بھاشن میں نوجوانوں کے بار میں کہا گیا ہے کہ انہوں نے ووٹ دینے میں بہت حصہ لیا۔ واقعی میں اس دیش کے نوجوانوں کو بدھائی دینا چاہتا ہوں کہ اب وہ لوک تنتر کو زندہ رکھنے کے لئے، ڈیموکریسی کا ایک حصہ بننے کے لئے active participants ہی۔ لیکن یہاں وہ کروڑوں نوجوان، جنہوں نے بی۔ایچ۔ڈی۔ کی ڈگریاں، لاء کی ڈگریاں، انجینئرنگ کی ڈگریاں بڑے بڑے ٹیکنکل انسٹی ٹیشنس سے، چاہے ودیشی ہوں یا دیشی ہوں، لی ہوئی ہی، جن کی تعداد کروڑوں ہی ہے، ان کے تمام دروازے بند ہی۔ دیکھنے ہی تو بہت stand-ups ہی، stand-downs ہی، لیکن وہ کاغذی ہی، پریکٹکل نہی ہی۔ ایپلائیمنٹ کہی کو ملتی رہیں، لون کہی کو ملتا نہی، کیوں کہ لون تو صرف بڑے بڑے لوگ لے جاتے ہی۔ ای۔ایس۔ایس۔او۔ کی ایک رپورٹ تھی، جو چھہ مہینے پہلے لیک ہوئی تھی، لیکن سرکار نے الیکشن سے پہلے اس کو اناؤنس نہی کرنے دیا اس پر بیٹھ گئی، جیسے باقی رپورٹرس پر بیٹھتی ہے۔ یہ رپورٹ ہر سال آنی چاہئے تھی، اس کو بھی بندرکھا تھا۔ یہ ای۔ایس۔ایس۔او۔ کی رپورٹ الیکشن سے پہلے لیک ہو گئی تھا، 45 سال ہی سب سے زیادہ ان-ایپلائیمنٹ اس پانچ سالوں ہی ہوئی ہے، ای۔ڈی۔اے۔ کے، جس کے لئے آپ بہت بڑا کریڈٹ لیتے ہی۔ یہ ہماری رپورٹ نہی ہے، یہ ڈی۔ایچکے۔ کی رپورٹ نہی ہے، یہ بنگال کی ہماری ٹی۔ایم۔سی۔ پارٹی کی یا بی۔ایس۔پی۔ یا سماجوادی پارٹی کی رپورٹ نہی ہے، یہ ای۔ایس۔ایس۔او۔ کی رپورٹ ہے، جن کو آپ نے چھہ مہینے دبایا تاکہ الیکشن کے بیچ ہی یہ رپورٹ نہ آئے، تاکہ نوجوان آپ کے خلاف نہ جائیں۔ اب ووٹ مل گیا اب وہ رپورٹ پڑھی اور اپنے آپ کو پانچ سال بیٹھے رہی۔ 45 سال کے بعد اتری بڑی ان-

امپلائمنٹ! یہ سرکار امپلائمنٹ تو دے نہیں پائی، لیکن پچھلی سرکاروں کے ذریعے جو چھوٹے ادھیگ کھلے تھے، جو درمیانی درجے کے ادھیگ کھلے تھے، جن میں کروڑوں، ہزاروں نہیں، لاکھوں نہیں، کشمیر سے لے کر کنیاکماری تک، سکم سے لے کر گجرات تک، یہ چھوٹے اور درمیانی درجے کے جو ادھیگ کھلے تھے، جن میں کروڑوں لوگ کام کرتے تھے، demonetization نے وہ ہزاروں ادھیگ بھی بند کر دئے اور کروڑوں لوگ، جو ان ادھیگوں میں کام کرتے تھے، وہ گھر پہنچ گئے۔ جی ایس ٹی۔ جس کی شروعات ہوئی ہے۔ نے کی تھی اور جن کا آپ لوگوں نے ٹٹ کر ورودھ کیا تھا، لیکن آپ کو اسے لاگو کرنا نہیں آیا، کیوں کہ آپ اس کے false father تھے۔ آپ نے گود لیا تھا، لیکن آپ کو گود میں لینا نہیں آیا۔ آپ نے اسے اس طرح سے لاگو کیا کہ demonetization اور جی ایس ٹی۔ غلط طریقے سے لاگو کرنے کی وجہ سے ہزاروں لاکھوں چھوٹے ادھیگ بند ہو گئے، ہزاروں ادھیگ پتی دیش سے بھاگ کر سنگاپور اور کئی دیشوں میں چلے گئے۔

اور کروڑوں لوگ، جن کو پہلے امپلائمنٹ ملا تھا، ان کو آپ نے گھر میں بٹھا دیا اس لیے جن کروڑوں بچوں نے بھارت کے نرمان کے لیے، بھارت کو مضبوط کرنے لیے، اس الیکشن میں ایک آشا کے روپ میں ووٹ دیا، کم سے کم اس سرکار کو ان کے لیے بھی تو کچھ کام کرنا چاہئے۔

ایک پواینٹ پچھلے پانچ سال سے ہر جگہ ہم سننے میں آتا تھا، ایک منتر تھا، ''سب کا ساتھ۔ سب کا وکاس''۔ اس دفعہ اس میں ایک شبد اور جڑگیا ''سب کا وشواس''۔ مانیے پردھان منتری جی اس دفعہ آپ نے کچھ شروعات کی ہے۔ آپ نے اپنے پہلے ہی بھاشن میں ایم پی کو مخاطب کرتے ہوئے کہا، ''کچھ آشا نظر آرہی ہے، روشنی کی کرن نظر آرہی ہے'' جیسے پچھلے پانچ سالوں میں تو بالکل اندھیرا

[श्री गुलाम नबी आज़ाद]

ہی تھا، نراشا ہی تھی۔ لیکن وہ جو آشا تھی یا جو ابھی بھی ہے، وہ بڑی دھندلی ہے اور آشا کبھی دھندلی نہیں ہونی چاہئے، وہ بلیک اینڈ وہائٹ ہونی چاہئے، مارگیے پردھان منتری جی۔ بلیک اینڈ وہائٹ، دونوں کبھی مکس نہیں ہوتے۔ آپ کے بہت سارے منتریوں نے، جو پانچ سال تک آپ کے منتری منڈل میں رہے ہیں، انہوں نے اقلیتوں کے خلاف، دلتوں کے خلاف اتنے الٹے سیدھے اور بہت سخت سے سخت بیان دیئے۔ اگر دودھ کا دودھ اور پانی کا پانی کیا گیا تھا، تو آج وہ منتری منڈل میں نہیں ہونے چاہئے تھے۔ میں 1988 کی ایک مثال دیتا ہوں، اس وقت شری راجیو گاندھی پردھان منتری تھے اور کانگریس پرسیڈنٹ بھی تھے۔ میرے گھر میں عید ملن کا پروگرام تھا۔ صبح ایک جنرل سکریٹری آئے، ان دنوں اتنے جنرل سکریٹری نہیں تھے، صرف تین یا چار جنرل سکریٹری ہوتے تھے۔ میرے ایک ساتھی نے ایک آل انڈیا جنرل سکریٹری نے ایک سمودائے کے بارے میں ٹائمس آف انڈیا میں ایک اسٹیٹمنٹ دیا۔ پرائم منسٹر ان کو صبح سے ہی ڈھونڈ رہے تھے، وہ مل نہیں رہے تھے۔ کسی نے ان کو یہ بات بتادی، لیکن دُربھاگیہ کی بات یہ ہوئی کہ وہ بھی میری پارٹی میں پہنچ گئے اور میری پارٹی میں پرائم منسٹر کے سامنے ان کا ٹکراؤ ہوا تو کانگریس پریسیڈنٹ، پردھان منتری جی نے ان سے پوچھا کہ تم نے آج ایک سمودائے کی خلاف جو اسٹیٹمنٹ دیا ہے، تمہیں معلوم ہے کہ تم کس پارٹی میں ہو؟ میں نے سمجھا کہ اس طرح تو یہ معاملہ بڑا گرم ہوجائے گا، تو میں نے ان سے کہا، راجیو جی، یہ بات بعد میں دیکھیں گے اور شام کو وہ جنرل سکریٹری اس پارٹی سے نکال دیئے گئے۔ پھر میں اسٹیٹمنٹ تھا۔

مارگیے پردھان منتری جی، جب کسی کا وشواس حاصل کرنا ہوتا ہے، تو دونوں چیزیں نہیں ہوتی ہیں، ایک طرف کہنا، "ارے چپ بیٹھو" اور دوسری طرف کہنا،

"کرتے جاؤ، جو کرتے ہو"، یہ دونوں ایک ساتھ نہیں ہوسکتے۔ اسی کو بلیک اینڈ وہائٹ کہتے ہیں۔ "تم جو کرتے ہو، کرتے رہو، ہم بولتے جائیں"۔ یہ دونوں چیزیں ایک ساتھ نہیں ہوسکتیں۔ جو کرتا ہے، اسے سبق ملنا چاہیے اور کروڑوں لوگوں کو اس سے سبق سیکھنا چاہئے، لیکن سبق کسی کو نہیں ملتا ہے۔ میں خالی مائنارٹی یا دلت کی بات نہیں کررہاہوں، وہ کوئی بھی ہوسکتا ہے۔ آج ہوکیا رہا ہے؟ Mob-violence ویسے ہی چل رہا ہے۔ کل ہم جھارکھنڈ کے ایک انصاری کے بارے میں دیکھ رہے تھے۔ جھارکھنڈ تو اب lynching and mob-violence کا ایک اڈّہ بن گیا ہے، فیکٹری بن گیا ہے۔ ہر ہفتے mob-violence میں، lynching میں وہاں دلت اور مسلم کو تو مرنا ہے ہی، وہ طے ہے، اسے دنیا کی کوئی طاقت بچا نہیں سکتی۔

اس لئے یہ 'سب کا ساتھ، سب کا وشواس' تب ہوگا۔ مانئے پردھان منتری جی، ہم اس میں آپ کے ساتھ ہیں، اس جنگ میں آپ کے ساتھ ہیں، اس لڑائی میں آپ کے ساتھ ہیں، لیکن یہ کہیں نظر پر تو دکھے، اس کا ایکشن تو کہیں نظر آئے۔ مانئے پردھان منتری جی، ایکشن نظر نہیں آتا۔

ایک اور بات کہی ہے کہ "My Government is committed to that very idea of nation-building, the foundation for which was laid in 2014." مانئے پردھان منتری جی دیش کی فاؤنڈیشن 2014 میں نہیں رکھی گئی تھی، یہ 1950 میں رکھی گئی تھی۔ 1947 میں تو آزادی ہوئی، لیکن 1950 کے بعد جب پنچ-سالہ یوجنا بنی اور اس پنچ-سالہ یوجنا سے جو فاؤنڈیشن تھی، اس دیش کے بی.ایچ.ای۔ جیسے ادھیگ تھے، تاکہ ہم اپنے دیش میں سب کچھ بنائیں۔ یہ آج پاور کی بات کرتے ہیں۔ 1950 میں 1300 میگاواٹ بجلی تھی۔ آج لاکھوں میگاواٹ بجلی ہے۔ یہ اسی فاؤنڈیشن کی وجہ سے ہے۔

[श्री गुलाम नबी आज़ाद]

تھرمل پروجیکٹ کے بارے میں میرے پاس گجرات سے لے کر کشمیر تک کی ایک لسٹ ہے۔ یہ ایچ پی سی۔ کہاں سے آیا یہ این ٹی پی سی۔ کہاں سے آیا؟ یہ کس نے کھڑے کئے؟ ان کی ٹربائن مشینری کہاں بنی؟ یہ اس دیش میں بنی۔ یہ ڈیمس کہاں سے بنے؟ بھاکھڑا ڈیم سے لے کر آج چھوٹے، سارے چھ ہزار ڈیمس ہیں۔ یہ اسی وقت بنے ہیں، تبھی سے شروع ہوئے ہیں۔ یہ گرین ریولیوشن کہاں سے آیا؟ یہ گرین ریولیوشن کس نے لایا؟ یہ بیج کہاں سے آئے؟ یہ انسیکٹی سائیڈس کس نے بنائے؟ یہ پیسٹی سائیڈس کس نے بنائیں۔ یہ ٹریکٹروں کا جال کس نے بنایا؟ آج، نہیں، نہیں، انہوں نے کچھ بھی نہیں کیا سوائے ہوا ہاتھی تھا۔ اس سوئے ہوئے ہاتھی نے اپنے آپ ہی یہ ڈیمس بھی بنائے، اپنے آپ ہی این ٹی پی سی۔ میں اور ہائیڈرو-الیکٹرک پروجیکٹس میں اتنے کروڑوں کی بجلی پیدا ہو گئی، یہ سڑکیں اپنے آپ بن گئیں، ٹریکٹر بن گئیں، کیوں کہ ہاتھی سویا تھا۔ نہرو سوئے تھے، اندرا گاندھی سوئی تھیں، شاستری سوئے تھے، راجیو گاندھی سوئے تھے اور پھر بھی اتنی تمام چیزیں بن رہی تھیں۔ یہ بہت بڑی بات ہے۔ شکر نہیں کرنا بہت بڑی بات ہے، اپنے سے پہلے والوں کو، جنہوں نے دیش کے نرمان کے لئے کام کیا ہو۔

"نئی انڈیا" کی بات سنیئے۔ تھوڑا بہت میں بھی پڑھتا ہوں۔ میں نے "نئی امریکہ" نہیں سنا۔ میں نے کتنے بڑے بڑے راشٹرپتی دیکھے۔ بیس سال پہلے جاننا میں بھی بڑا ریولیوشن آگیا میں جاننا کو پہچان نہیں سکا تھا، جب میں نئی سال پہلے گیا لیکن انہوں نے "نئی جاننا" نہیں کہا، "نئی برٹین" نہیں کہا۔ "آدھونک جاننا" ہوسکتا ہے، "آدھونک امریکہ" ہوسکتا ہے۔"آدھونک برٹین" ہوسکتا ہے۔ "آدھونک انڈیا" ہوسکتا ہے۔ "نئی انڈیا" نہیں ہوسکتا، کیوں کہ پھر پرانا انڈیا کہا گیا؟ میں آپ سے نوٹن کرتا ہوں کہ "نئی انڈیا" آپ اپنے پاس رکھیئے، ہم کو "اولڈ انڈیا" دیجیئے۔ وہ اولڈ انڈیا جس میں پیار تھا، محبت تھی، کلچر تھا، سبھیتا تھی۔ مسلم اور دلت کے

پاؤں میں کانٹا چُبھتا تھا، تو اس کی چبھن ہندو بھائیوں میں لگتی تھی اور ہندو بھائی کی آنکھ میں گھاس کا چھلکہ جاتا تھا، تو آنسو مسلمان اور دلت کی آنکھ سے نکلتے تھے۔ وہ تھا، اولڈ انڈیا کوئی نفرت نہیں تھی، کوئی غصہ نہیں تھا، کوئی لنچنگ نہیں تھی، ایک دوسرے کے خلاف کوئی ہیٹ نہیں تھی، کوئی پرچار نہیں کیا جاتا تھا۔ وہ اولڈ انڈیا تھا۔ یہ نیو انڈیا کی جو نیچ سبھیتا اور کلچرآگئی ہے، جس میں انسان، انسان کا دشمن ہے۔ میں کئی بار اس ہاؤس میں کہہ چکا ہوں کہ جب انسان انسان سے ڈرے اور جنگلی جانور سے نہیں ڈرے، تو اس کا مطلب یہ ہے کہ کچھ نیچ چیز ہوگئی ہے۔ آج اگر آپ جنگل سے چلے گے، تب تو شیر، ریچھ، سانپ سے ڈر نہیں لگے گا، لیکن اگر آپ بستی میں چلے گے، تو آپ کو آدمی سے ڈر لگے گا۔ یہ نیو انڈیا ہے۔

آج آدمی، آدمی سے ڈرتا ہے۔ آج آدمی جنگلی جانور سے نہیں ڈرتا۔ ہم کو وہ انڈیا دیجئے، جس میں ہندو، مسلمان، سکھ، عیسائی بھائی کی طرح پریم سے رہیں، ایک دوسرے کے لئے جان کی بازی لگائیں۔ ہم ایک خون ہیں، ایک آدمی ہیں، ایک بھارتی ہیں، اس میں کوئی باہر والا نہیں ہے۔ کسی ایک خاص دھرم والے کو یہ نہیں کہا جا سکتا کہ وہ اندر کا ہے اور دوسرے دھرم کا باہر کا۔ سب نے یہیں جنم لیا ہے، کسی نے دھرم پریورتن کیا، لیکن وہ سب یہیں کے ہیں، اس لئے اس نیو انڈیا میں باقی چیزیں سب ہو سکتی ہیں، یہ ضروری ہے۔

اس میں کہا گیا ہے کہ equal opportunities will be given, لیکن equal opportunities کہاں ہیں؟ مانئے پردھان منتری جی، ہندوستان کے ایک فیصد لوگوں کے پاس 73 فیصد دولت ہے۔ یہ میری رپورٹ نہیں ہے، بلکہ جو اکانومسٹ ہیں، وہ جانتے

[श्री गुलाम नबी आज़ाद]

ہی کہ 73 فیصد دولت ایک فیصد لوگوں کے پاس ہے۔ باقی لوگوں کے پاس کیا ہے؟ equal opportunities کہاں ہی؟ جتنے بھی ٹھیکے دئے جاتے ہی، وہ سب دو چار کمپنیوں کو ہی دئے جاتے ہی، چاہے وہ بجلی کے ٹھیکے ہوں، سڑکوں کے ٹھیکے ہوں، کانٹریکٹس کے ہوں، ایئرپورٹس کے ہوں، وہ سب دو چار کمپنیوں کے باہر کہی نہی جائیں گے اور وہ بھی جو سرکار کے قریب ہی، ان کو ہی دئے جاتے ہی۔ یہ equal distribution of wealth نہی ہے، بلکہ چند لوگوں کے ہاتھہ می ہندوستان کی اکونومی آئی ہے، دولت آئی ہے، پیسہ آیا ہے اور افسوس سے کہنا پڑتا ہے کہ وہ سرکار کے بہت قریبی ہی۔

مہودے، cooperative federalism کی بات کی گئی، لیکن جتنا cooperative federalism کا جنازہ ان پانچ سالوں می اٹھا ہے، اترتھی اٹھی ہے، اترتی کبھی نہی اٹھی اور اس کی شروعات 2015-16 سے ہوئی تھی۔ جب اروناچل پردیش کے اندر کانگریس کی تھری-فورتھہ میجورٹی والی گوورنمینٹ کو وہاں کے گورنر کے ذریعے ہٹایا گیا تھا۔ ودھان سبھا کے اسپیکر کا الیکشن ریسٹورینٹ می کیا گیا تھا، چیف منسٹر کا الیکشن کسی بار می ہوا تھا۔ یہ شاید دیش کے اتہاس می پہلی دفعہ ہوا ہوگا کہ ودھان سبھا سے باہر ریسٹورینٹ می اسپیکروں کا چناؤ کیا جاتا ہے اور اس سرکارنے تب تک بس نہی کیا، جب تک اس سرکار کو گرایا نہی، ختم نہی کیا اور اپنی سرکار نہی بنائی۔ ہم نے اس کے بعد مزی پور دیکھا، جہاں کانگریس کی میجورٹی تھی، لیکن گورنر، بھارتیہ جنتا پارٹی کے چیف منسٹر کو oath دلا رہا تھا۔ ہم نے گووا کے اندر تبھی دیکھا کہ میجورٹی کانگریس کی تھی اور بھارتیہ جنتا پارٹی کا آدمی oath لے رہا تھا، کیا یہ فیئر لزم ہے؟ کیا ہم اس کو فیئر لزم کہی گے؟

مہودے، ہم نے تریپورہ کے اندر دیکھا کہ وہاں کیا ہوا اور آج ہم دیکھ رہے ہیں کہ ودھان سبھاؤں کے اندر، مانئے پردھان منتری جی، چاہے وہ گجرات کے اندر ہو، ایم ایل اے۔ کیسے بھگائے جاتے ہیں، کتنے کتنے کروڑ روپے دے کر بھگائے جاتے ہیں، کیا کیا لالچ لے کر بھگائے جاتے ہیں، کتنے کتنے کروڑ روپے دے کر بھگائے جاتے ہیں، کیا کیا لالچ دے کر بھگائے جاتے ہیں؟ ابھی آندھرا پردیش کے اندر یہی ہوا۔ ابھی مغربی بنگال کے اندر کیا ہوا رہا ہے؟ وہاں پر ایم ایل اے بھگائے جا رہے ہیں، کارپوریٹرس بھگائے جا رہے ہیں۔ آج کرناٹک، مدھیہ پردیش، مہاراشٹر اور تلنگانہ کے اندر ان کو بھگانے کے لئے کتنے پرئیس کئے گئے۔ اگر وہ cooperative federalism ہے سینٹر اور اسٹیٹس کے رشتے ہیں، تو اس میں cooperative federalism کہاں ہے؟ آپ نے کوئی اسٹیٹ چھوڑی ہے، جہاں آپ defection کرکے--- ان پر نئی چار تلواری رکھی جاتی ہیں، سب سے پہلے انکم ٹیکس، دوسرا ای۔ڈی۔، تیسرا سی۔بی۔آئی، اور – چار کتابیں اتو لتھلی، پنجواں آیا ڈنڈا – اور اگر کچھ نہیں، تو ڈنڈا بھی اور پھر اگر کچھ نہیں، تو پھر بچے۔

میں نے فیڈرلزم کا جنازہ کبھی اٹھتے نہیں دیکھا، جس طرح سے ان پانچ سالوں میں فیڈرلزم کی ارتھی اٹھ گئی۔ ٹرپل طلاق کی بات کی گئی ہے، وہ جب آئے گا، تب اس پر چرچہ کریں گے، لیکن میرا یہ کہنا ہے کہ ہم ٹرپل طلاق کے خلاف ہیں۔ طلاق، طلاق کے فیور میں کوئی نہیں ہے، سب اس کے خلاف ہیں، لیکن اس کے پیچھے وہ دھارنا نہیں ہے، اس کے پیچھے اس خاندان کو ختم کرنے کی نیت ہے۔ Fugitive and economic offenders کے بارے میں کہا ہے کہ یہ بڑا کامیاب، effective رہا ہے۔ میں کہنا چاہتا ہوں کہ بہت effective رہا ہے۔ نیرومودی کا ابھی تک پتہ نہیں ہے، میہول چوکسی کا ابھی تک پتہ نہیں ہے، للت مودی کا ابھی تک پتہ نہیں ہے۔ بڑے بڑے ودیش

[श्री गुलाम नबी आज़ाद]

چلے گئے اور چھوٹے والے پارٹی میں آگئے۔ کہا گیا کہ It's very effective, اس سے زیادہ کچھ effective نہیں ہوسکتا۔ اس سے زیادہ کیا effective ہوسکتا ہے؟ اس کے بعد we will provide safe and peaceful environment to the residents of Jammu and Kashmir. مارچ راشٹرپتی جی کے ابھیبھاشن میں یہ ڈالنا ایک بہت بڑا اپرادھ ہے۔ پچھلے پندرہ سال میں جب سے militancy ختم ہوئی ہے، جموں وکشمیر اتنا خراب کبھی نہیں رہا اتنے فوج کے لوگ کبھی نہیں مرے، جتنے ان چار سالوں میں مرے ہیں۔ اتنے security forces کے لوگ کبھی نہیں مرے، اتنے civilians کبھی نہیں مرے، international border پر اتنی cross fire violations کبھی نہیں ہوئی، جموں، سانبہ اور کٹرے کے بارڈر پر لوگوں کا اور مال مویشیوں کا اتنا نقصان کبھی نہیں ہوا، جتنا ان پانچ سالوں میں ہوا۔ اس کے بعد بھی آپ کہتے ہیں کہ سب peaceful ہے۔ میں نے اسی سدن میں مارچ پردھان منتری جی کو بتایا تھا کہ جموں وکشمیر اور نارتھ ایسٹ کے بیچ میں آپ لوگ ہاتھ مت ڈالیئے، یہ آپ کے بس میں نہیں ہے۔ آپ لوگوں کی نئی سال حکومت چلی اور آپ بھاگ گئے۔ اب آپ راشٹرپتی شاسن کے ذریعہ اپنی سرکار چلارہے ہیں۔ Ruling party ابھی بڑا کریڈٹ لے رہی ہے کہ پنچایت الیکشن Peaceful ہوگئے۔ Corporation اور Municipality کے الیکشن کا کریڈٹ لے رہے ہیں۔ میں یہ مانتا ہوں کہ الیکشن peaceful ہوگئے۔ آپ ابھی کریڈٹ لے رہے ہیں کہ لوک سبھا کے الیکشن peaceful ہوئے، میں مانتا ہوں کہ peaceful ہوگئے، کوئی گھٹنا نہیں ہوئی، کارپوریشن کے الیکشن ہوگئے، کوئی گھٹنا نہیں ہوئی، تو پھر آپ ڈیڑھ سال سے وِدھان سبھا کے الیکشن کیوں نہیں کروارہے ہیں؟ آپ وہاں سرینڈر سے حکومت کرنا چاہتے ہیں، کیوں کہ آپ کو معلوم ہے کہ آپ دوبارہ ستّہ میں نہیں آئیں گے۔ آپ راشٹرپتی شاسن کے ذریعہ

جموں وکشمیر جیسے sensitive area میں اپنا رول کرنا چاہتے ہیں۔ وہاں آپ کے وقت میں غریب پریشان ہوگئی، tourism zero ہوگئی ان کی آرتھک condition zero ہے، شونیہ کے برابر ہے۔ انہوں نے جو بینکوں سے لون لیا، وہ ان کی قسطیں نہیں اتار سکے۔ بڑے بڑے ہوٹلوں کی occupancy دس فیصد ہے اور آپ کہہ رہے ہیں کہ ہم جمو و کشمیر کو ٹھیک کررہے ہیں، اس لیے میں آپ سے نویدن کرونگا کہ آپ وہاں فوراً وِدھان سبھا کے الیکشن کروائیے اور لوگوں کو انصاف دیجئیے۔ میں اس کے ساتھ آخر میں دو منٹ لونگا۔ ہمارا نویدن ہوگا کہ اس دیش کے کسانوں کی حالت خراب ہے۔ آپ نے یوجنائیں بنائیں۔ مانئیے نڈّا جی نے بیما یوجنا کے لیے بتایا چاہے وہ سواستھ کی یوجنا ہو، چاہے کسان کی یوجنا ہو۔

لیکن آپ کا دل کہیں اورتھا، درد کہیں اور تھا۔ ویسے تو اس کو سواستھ اور کسانوں کے لیے بنایا گیا تھا، لیکن اس کا اصلی فائدہ بیما کمپنیوں کو ہونے والا تھا، یہ ہم بھی جانتے ہیں۔ اس کا لابھ نہ تو کسان کو ملنا ہے، نہ بیمار کو ملنا ہے، جب کہ بیما یوجناؤں کے لئے ہزاروں کروڑ روپیہ جاتا ہے، اسلیے ہم مطمئن نہیں ہے۔ کسانوں نے ابھی آپ کو ووٹ دے دئے، کیوں کہ الیکشن کے دوران بھی آپ دو دو ہزار ہاؤس ٹو ہاؤس بانٹ رہے تھے۔ مجھے افسوس ہے کہ الیشن کمیشن نے اسے نہیں روکا۔ آپ throughout the election, house to house جاکر بانٹ رہے تھے۔ اب آپ اپنے بھاشن میں کہیں۔اس لیے کسانوں کے لیے کچھ کرنے کی بہت ضرورت ہے اسی طرح سے، اس وقت employment generate کرنے کی بہت ضرورت ہے اور اس کی طرف بھی دھیان دینا چاہئیے۔

آپ نے 112 Aspirational districts کی بات کہی ہے۔ ان کی aspiration تو تبھی ختم ہوگئی تھی، جب یوپی اے گورنمنٹ نے بیک ورڈ ڈسٹرکٹس کے اتتھان کے لیے، ان

[श्री गुलाम नबी आज़ाद]

4.00 P.M.

کی ڈیولپمنٹ کے لئے ایک بیک ورڈ فنڈ رکھا تھا اور ایک ایک ڈسٹرکٹ کو 40-40, 50-50 کروڑ روپے ملتے تھے، جو کہ باقی ڈسٹرکٹس سے over and above تھا، جسے اس سرکار نے سال 2014 میں آتے ہی بند کردیا۔ آپ نے ان کی سانس تو بند کردی، اب ان کی aspiration کیا رہی؟ مجھے پورا وشواس ہے کہ سرکار ان تمام مدعوں کی طرف دھیان دیگی، وہ زمین پر زیادہ کام کریگی اور نچلی ونٹن تتھا اوپس کا سہارا کم لیگی، تاکہ لوگوں کو واقعی میں یہ وشواس ہو کہ چاہے وہ ووٹ کسی کو دیں، آپ کو دی یا ہم کو دی، لیکن ہمارا لکشے یہی ہے کہ دیش میں شانتی ہو، دیش میں سب بھائی بہن پیار سے رہیں، سر اٹھاکر جیئں اور سب کو دو وقت کی روٹی اُپلبدھ ہو۔ یہی ہمارا لکشے ہے۔ انہی شبدوں کے ساتھ، میں مارنیے راشٹرپتی جی کا، ان کے بھاشن کے لئے بہت بہت آبھار پرکٹ کرتا ہوں۔ بہت بہت دھنیواد۔

(**श्री उपसभापति** *पीठासीन हुए*)

प्रो. राम गोपाल यादव (उत्तर प्रदेश): माननीय उपसभापति जी, राष्ट्रपति महोदय ने संसद के दोनों सदनों के संयुक्त अधिवेशन में जो अभिभाषण दिया और संसदीय मर्यादा का अनुसरण करते हुए उस पर नड्डा साहब ने जो धन्यवाद प्रस्ताव रखा है, उसका मैं समर्थन करता हूँ। लेकिन, नड्डा साहब ने बाद में जो बात कही और जिसके समर्थन में मैडम सम्पतिया उइके ने जो कहा, उसके संबंध में मैं जरूर कुछ बातें कहूँगा।

श्रीमान्, राष्ट्रपति जी का जो अभिभाषण है, जब मैंने इसे सुना, तो उस वक्त इतनी तालियाँ बज रही थीं कि हम पूरे तरीके से उसे समझ नहीं पा रहे थे। लेकिन, उसके बाद मैंने देखा कि जितना विशाल हमारा देश है, जितना बड़ा हमारा देश है, इस अभिभाषण में मंत्रिपरिषद ने राष्ट्रपति के श्रीमुख से जो बातें कहलवाई हैं, जिन योजनाओं की चर्चा की है, उन योजनाओं का आकार हमारे देश के आकार से भी ज्यादा बड़ा है और हमें लगता नहीं कि वे सब धरती पर उतर पाएँगी। अगर वे उतर जाएँ, तो देश स्वर्ग बन जाए। हालांकि मीडिया के जरिए, टेलीविज़न के जरिए इन्होंने इसे सोने की चिड़िया तो बना ही दिया, वह अलग बात है।

महोदय, मैं राष्ट्रपति जी के अभिभाषण के पैरा 7, 8 और पैरा 9 की तरफ पूरे सदन का और खास तौर से सत्ताधारी दल का ध्यान आकर्षित करना चाहूंगा, हालांकि सत्ताधारी दल के

ज्यादातर सदस्य माननीय प्रधान मंत्री जी के जाने के बाद चले गए।

श्रीमन्, मैंने पहले भी देखा था, पिछली बार भी राष्ट्रपति जी द्वारा इन्होंने कुछ ऐसी बातें कही थीं, जो नहीं कहलवानी चाहिए थीं। इस बार भी इन्होंने कहा कि वर्ष 2014 से पहले देश में जो वातावरण था, उससे सभी देशवासी भली-भांति परिचित हैं, निराशा और अस्थिरता के माहौल से देश को बाहर निकालने के लिए देशवासियों ने तीन दशकों के बाद पूर्ण बहुमत की सरकार चुनी थी, उस वक्त। फिर इन्होंने कहा कि मैंने इसी वर्ष 31 जनवरी को इसी सेंट्रल हॉल में कहा था कि मेरी सरकार पहले दिन से ही देशवासियों का जीवन सुधारने, कुशासन से पैदा हुईं..., मैं यहां इस बात पर जोर देना चाहूंगा कि कुशासन से पैदा हुईं उनकी मुसीबतें दूर करने और समाज की आखिरी पंक्ति में खड़े व्यक्ति तक सभी ज़रूरी सुविधाएं पहुंचाने के लक्ष्य के प्रति समर्पित है।

श्रीमन्, इधर जो लोग बैठे हुए है, उसमें बहुत विद्वान लोग हैं, कुछ वेदपाठी हैं, शास्त्रों के ज्ञाता भी हैं और शास्त्रों का अध्ययन भी किया है। हमारे जो प्राचीन महाग्रन्थ हैं और जो शास्त्र हैं, उनमें से मैं आपके माध्यम से महाभारत के शांतिपर्व की तरफ यहां सरकार का ध्यान आकर्षित करना चाहता हूं जब भीष्म पितामाह महाप्रयाण करने को थे। कृष्ण युधिष्ठिर और पांडवों को उनके पास लेकर गए और उन्होंने कहा कि ये अब हस्तिनापुर के नए नरेश हैं, आप इनको कुछ राजधर्म के बारे में बताइए। धर्म और राजधर्म के बारे में जो कुछ उन्होंने बताया, मैं उन सारी बातों पर नहीं जाऊंगा, सिर्फ एक बात की ओर ध्यान आकर्षित करना चाहता हूं ताकि भविष्य में इस तरह की बातें न आएं। पितामाह ने युधिष्ठिर से कहा कि नए राजा को कभी पुराने राजा ने, पुराने राज्य में क्या हुआ, क्या गलतियां हुईं, कैसी अर्थव्यवस्था हुई या खराब हुई, इसकी छानबीन में नहीं लगना चाहिए। उनमें दोष निकालने का प्रयास मत करना, वरना तुम आगे कुछ नहीं कर पाओगे, केवल दोष निकालते रह जाओगे। यह जो राष्ट्रपति अभिभाषण की पंक्ति है, वे वही गलती कर रहे हैं और अभी आपने उसका जवाब दिया कि ये सारा देश जो है, इस लोकतंत्र की नींव और उसका जो महल बना हुआ है तो क्या इन्होंने बालू की दीवार पर अभी आकर एकदम दो साल में खड़ा कर दिया? इसकी नींव तो बहुत पुरानी है। इसलिए राष्ट्रपति जी के मुंह से इस तरह की बातें हर बार मत कहलवाइए कि पहले ऐसा हुआ, पहले ऐसा हुआ और पहले ऐसा हुआ। आप पहले ऐसा हुआ, वही करते रह जाओगे और कागज़ और अखबारों के ज़रिये देश को 'सोने की चिड़िया' बनाते रह जाओगे, ज़मीन पर कुछ नहीं उतार पाओगे।

आपने कहा कि अपार जनसमर्थन मिला, बिल्कुल सही कहा। जनता ने अपने हितों, अपने अधिकारों का बलिदान देकर आपको सत्ता में पहुंचा दिया। अब आपका यह पुनीत कर्तव्य है कि आप जनता के हकों की, जनता के हितों की पूरी तरह रक्षा करें और जो वायदे किए हैं उनकी रक्षा करें, वायदों को केवल जुमलों तक सीमित न रखें। और जो वादे किए हैं, उनको पूरा करें। वादों को केवल जुमलों तक सीमित न रखें। पैरा-11 में कहा गया है कि अन्य चीज़ों के अलावा इस सरकार का अपने सामान्य जीवन में दबाव, प्रभाव या अभाव लोगों को महसूस न हो। यह सरकार का मुख्य ध्येय है, तो क्या यह सच है? क्या यह सच है कि दबाव, प्रभाव या अभाव, यह जनता को महसूस नहीं हो रहा है ? क्या यह सच नहीं है कि बड़े पैमाने पर fake encounters हो रहे हैं? क्या यह सच नहीं है कि fake encounters और अन्य मामलों में कोई एफआईआर तक नहीं लिखी जा रही है ? क्या यह सच नहीं है कि हत्याओं जैसे गंभीर मामलों में इस देश

[प्रो. राम गोपाल यादव]

के कई राज्यों में एफआईआर नहीं लिखी जा रही है? यदि एफआईआर लिखी जा रही है, तो जिसके परिवार का आदमी मरा है, उसके परिवार वालों के ऊपर रिपोर्ट लिखी जा रही है। क्या यह सत्ता का दबाव नहीं है और स्थिति यहां तक बिगड़ गई है कि कहीं-कहीं अधिकारी बेलगाम हो गए हैं। सत्ताधारी दल के एमएलएज़ को हमारे पड़ोस के जिले में दो-दो दिन धरने पर इसलिए बैठना पड़ा कि दरोगा को हटाइए, क्योंकि यह दरोगा बेईमान है। लेकिन एसपी इसलिए उस दरोगा को नहीं हटा सकता, क्योंकि वह दरोगा जिस बिरादरी का है, उसी बिरादरी का मुख्य मंत्री है, इसलिए एसपी उसको touch नहीं कर सकता है। आप दबाव, प्रभाव या अभाव की जो बात कह रहे हैं, यह केवल कागज़ की बात है। यह बिल्कुल भी धरती पर नहीं उतर पा रहा है। अभी हमारे एमपी विशम्भर प्रसाद निषाद जी मुझे एक वीडियो दिखा रहे थे। मैं आपको बताना चाहता हूं कि बदायूं में पुलिस सड़क पर एक मोटर साईकिल वाले की चैकिंग कर रही थी - केवल एक व्यक्ति है - एक सुनसान जगह है, उस सड़क पर एक पुलिस का कांस्टेबल राइफल लिए हुए और बिल्कुल उस व्यक्ति पर निशाना साधे हुए है और एक राइफल उसके ऊपर ताने हुए है। और उससे कह रहा है कि अगर हाथ नीचे करे, तो गोली मार दूंगा। यदि आप कहें तो मैं आपको अभी वह वीडियो दिखवा देता हूं। क्या यह दबाव नहीं है? क्या यह प्रभाव नहीं है? जनता को आप किस तरीके से दबावमुक्त करना चाहेंगे, प्रभावमुक्त करना चाहेंगे? यदि ये चीजें नहीं होंगी, तो अभाव से मुक्त कैसे हो जाएंगे?

राष्ट्रपति के अभिभाषण के पैरा-12 में आप कह रहे हैं, "मेरी सरकार राष्ट्र निर्माण की उस सोच के प्रति संकल्पित है, जिसकी नींव वर्ष 2014 में रखी गई थी।" 2014 से पहले नींव थी ही नहीं, बिना नींव के ही सब काम चल रहा था! उसके बाद आप कहते हैं... "एक खास चीज़ सशक्त, सुरक्षित, समृद्ध और सर्वसमावेशी भारत के निर्माण की दिशा में आगे बढ़ रही है।" मैं सशक्त और सुरक्षित पर बात करना चाहता हूं। अगर देश पूरी तरह से सुरक्षित है, तो श्रीमन्, मैं आपके माध्यम से, सरकार से यह जानना चाहता हूं कि हमारे देश की सीमाएं क्यों सिकुड़ रही हैं? क्या यह सच नहीं है कि चाइना हमारे देश की सीमाओं पर, हमारे देश की ज़मीन पर हर रोज़ कुछ न कुछ आगे बढ़ता है? क्या यह सच नहीं है? तो भारत कहां सुरक्षित है? मैं फिर कहना चाहता हूं, जिस बात का, मैंने शुरू में शांतिपर्व का उदाहरण दिया था, उसमें उसी जगह पितामाह ने कहा था कि युधिष्ठिर, अपने इस राज्य की सीमाओं की रक्षा उसी तरह से करना, जैसे एक बेटा अपनी मां के आंचल की रक्षा करता है। क्या आप यह कर पा रहे हैं? नहीं कर पा रहे हैं। पाकिस्तान की तरफ तो आंखें दिखा देंगे, हिन्दू-मुस्लिम के नाम पर वोट लेने के लिए, लेकिन चीन की तरफ गिड़गिड़ाते रहेंगे। प्रधान मंत्री जी कहते थे-मेरे पास सब वीडियोज़ हैं—कमज़ोर नेतृत्व है, वरना आंख में आंख डालकर चाइना से बात करूंगा। की आपने बात? आप वहां गए, राष्ट्रपति को लाए और साबरमती नदी के किनारे दोनों झूला झूल रहे थे। ...(**व्यवधान**)...

श्री आनन्द शर्मा (हिमाचल प्रदेश): और उसी वक्त उनकी फौज हमारे देश में थी।

प्रो. राम गोपाल यादव: श्रीमन्, इसी पैरा में आगे श्रीमान राष्ट्रपति जी के द्वारा इन्होंने श्री नारायण गुरु के कुछ विचारों की बात की है और कहा है, "जहां जाति और धर्म के भेदभाव से मुक्त होकर सभी लोग भाई-भाई की तरह रहते हैं" – इस तरह की ये व्यवस्था करेंगे। क्या यह

सच है? क्या यह सच है कि जाति और धर्म के नाम पर कोई भेद नहीं किया जा रहा है? क्या यह सच नहीं है कि जाति देखकर अधिकारियों की पोस्टिंग होती है, जाति देखकर अधिकारियों को दंडित किया जा रहा है, जाति और धर्म के नाम पर लोगों के साथ, अधिकारियों से लेकर आम जनता के साथ भेदभाव हो रहा है? क्या आप mob lynching को भूल गए, जिसकी यहां पर चर्चा हुई थी? क्या यह जाति और धर्म के नाम पर भेदभाव नहीं है? पॉलिटिकल पार्टीज़ के नाम पर ...(**व्यवधान**)...

श्री उपसभापतिः कृपया बीच में टीका-टिप्पणी न करें।

प्रो. राम गोपाल यादवः श्रीमन्, मैं इनकी जानकारी में लाना चाहता हूं कि इस सरकार के बनने के बाद अकेले उत्तर प्रदेश में 17 दिन में 24 समाजवादी पार्टी के कार्यकर्ताओं की हत्या कर दी गयी। एक तरफ जहां हमारी सरकार थी, तो महामहिम रोज़ चिट्ठी लिखते थे, अब कोई चिट्ठी नहीं लिखी जा रही और दूसरी तरफ बंगाल में तीन बीजेपी के कार्यकर्ता मार दिए गए– अगर वे बीजेपी के हैं तो – तो advisory जारी हो जाती है। यह भेदभाव छोड़िए। अगर आप देश पर राज कर रहे हैं, तो आप केवल बीजेपी के प्रधान मंत्री नहीं हैं या यह सरकार केवल बीजेपी की सरकार नहीं है, यह पूरे देश की सरकार है। क्या यह हमारी सरकार नहीं है, क्या आप हमारे मंत्री और प्रधान मंत्री नहीं हैं? इसलिए इस तरह का भेदभाव नहीं होना चाहिए। मुझे याद है, एक दिन यहां इसी सदन में disturbance होने के बाद जब सब लोग पीछे गए तो वहां माननीय जेटली साहब भी गए, मैं भी गया, वहां सब नेताओं को बुलाया गया था। वहां पर प्रधान मंत्री जी बैठे हुए थे तो उन्होंने मुझे रोक लिया और कहा कि राम गोपाल, मैंने बनारस जिले में एक गांव गोद लिया है। आपकी पार्टी का सदस्य उस गांव में प्रधान है, वहां पर विकास का कुछ काम हुआ था, नाली आदि बनी थी, उसने उसे तुड़वा दिया तो मैंने प्रधान मंत्री जी से कहा कि अगर ऐसा है तो वह प्रधान भले ही समाजवादी पार्टी का है, लेकिन वह जेल में होगा, इतना ईमानदार, सख्त और बढ़िया कलेक्टर वहां का है, मैं उसे personally जानता हूं क्योंकि वह हमारे फिरोज़ाबाद में रहा था। मैंने सेंट्रल हॉल में जाकर उन्हें फोन किया तो डीएम ने कहा कि वह प्रधान दस दिन से जेल में है और जितना उसने नुकसान किया था, सब बनवा दिया गया है और 15 तारीख तक वह गांव खुले में शौच से मुक्त हो जाएगा। उन्होंने कहा कि मुख्य मंत्री जी के ये निर्देश हैं कि यह प्रधान मंत्री जी का जनपद है, इसमें विकास के मामले में और किसी भी तरीके से कोई कमी नहीं आनी चाहिए, जो भी प्रोजेक्ट्स हों, उन्हें सीधे हमारे पास भेजिए। देश के प्रधान मंत्री के जनपद, लोक सभा क्षेत्र में किसी तरह की कोई कमी नहीं होनी चाहिए, हमारी तो यह सोच थी। आपकी सोच यह है कि कार्यकर्ताओं को बीन-बीन कर, वे जिला पंचायत के सदस्य हैं, पार्टी के पदाधिकारी हैं, मारा जा रहा है। मैं नोएडा में गया, वहां विधान सभा के अध्यक्ष को मार दिया गया और कोई कार्रवाई नहीं हुई। हालांकि एसएसपी से मैंने बात की, तो उन्होंने कहा कि मैं दो दिन के अंदर गिरफ्तार कर लूंगा, लेकिन हत्या तो हो ही गई और मारने वाले बीजेपी के लोग थे। अगर इस तरह से निरंकुश हो जाएंगे, तो कैसे राज चलेगा? आप यह न समझिए कि इतना बड़ा जनादेश पाने के बाद लोग हटते नहीं हैं। आपको 303 सीटें मिलीं, 1984 में राजीव जी को 412 सीटें मिली थीं और 1989 में चुनाव हार गए थे। आपने जनता का विश्वास पा लिया है, यह अलग बात है। लेकिन उसको कायम रखने के लिए जो आपने शब्द जोड़ा है, 'सबका विश्वास', उस विश्वास को जीतने की कोशिश कीजिए। हालांकि मैं तो अकिंचन

[प्रो. राम गोपाल यादव]

हूं, अल्पज्ञ हूं, आपको सलाह नहीं दे सकता, लेकिन फिर भी इतना कहना चाहता हूं कि विश्वास अगर नहीं जीत पाओगे, तो कोई लगातार सत्ता में नहीं रह सकता है। क्या कभी कोई सोचता था कि कांग्रेस सत्ता से हट जाएगी? उसे भी हटना पड़ा। ये बाते जो हैं, जो आपने बताईं बहुत सारी बातें हैं और मुझे अभी कई बातें करनी हैं।

इन्होंने 14वें पैरा में कहा है कि नए भारत के इस पथ पर उद्यमी भारत को नई ऊंचाइयां मिलेंगी और युवा भारत के सपने भी पूरे होंगे। क्या युवा भारत के सपने पूरे हो रहे हैं? कितना ज्यादा unemployment है? चपरासी की नौकरी की vacancies निकलती हैं, उसमें पीएचडी वाले लोग एप्लाई करते हैं, यह हालत है। जो बेचारे गरीब लोग सफाई कर्मचारी लग जाते थे, वे नहीं लग पाते हैं। बड़े-बड़े जो धन्ना सेठ हैं, वे सफाई कर्मचारी हो जाते हैं और फिर उसे पांच हजार रुपया दे देते हैं और खुद सफाई करने के लिए नहीं जाते हैं। हमारे इटावा में एक गांव है, वहां पर मैंने लोगों से पूछा कि सफाई कर्मचारी कौन है? उन्होंने कहा कि एक पंडित जी हैं। मैंने पूछा कि क्या वे सफाई करने आते हैं? उन्होंने बताया कि वे नहीं आते हैं। मैंने पूछा कि क्यों नहीं आते हैं? उन्होंने कहा कि साहब, वे किसी दूसरे आदमी को भेज देते हैं, इसलिए नहीं आते हैं। मैंने कहा कि अब की बार जब ब्याह-शादियां हों, तो सफाई करने वाले दिन उसी को बुलाइएगा। जब शादी-ब्याह का समय आया, तो गांव वालों ने कहा कि हम तुम से सफाई नहीं कराएंगे, तुम्हें तो 5 हजार रुपये मिलते हैं। हम उसी से सफाई कराएंगे जो 20 हजार रुपये लेते हैं, आप उन्हीं को भेजिए। वे इस्तीफा देकर चले गए। ऐसा हो रहा है। कहा जा रहा है कि युवा भारत के सपने पूरे होंगे। लोग आत्महत्या कर रहे हैं। लोग disgruntled हो गए हैं, निराश हो गए हैं। जो थोड़ा-सा लाइन से हट जाते हैं, वे क्राइम के रास्ते की तरफ चले जाते हैं।

आपने एमएसपी की बात की थी, स्वामीनाथन रिपोर्ट की बात की थी। स्वामीनाथन जी ने यह कहा था कि लागत की दर से डेढ़ गुना पैसा मिलना चाहिए। तो क्या यह सच नहीं है कि लागत की दर को कम दिखा कर उसका डेढ़ गुना करके आपने एमएसपी बना दी है? Cost of production को कम कर दिया और कम कर दोगे, तो डेढ़ गुना दे सकते हो। मैं जानता हूं कि हमेशा ही कम करते रहे हैं। मैं 14वीं लोक सभा में चार साल एग्रीकल्चर कमेटी का Chairman रहा हूं। मैंने CACP के Chairman को अलग से बुलाकर पूछा कि ईमानदारी से बताओ कि लागत कैसे निकालते हो? वे बोले साहब, आप हमारी गर्दन क्यों कटाना चाहते हो? लागत तो बहुत ज्यादा है, लेकिन कम इसलिए दिखाते हैं कि हम एम.एस.पी. नहीं दे पायेंगे, गवर्नमेंट के निर्देश ऊपर से हैं, कृषि मंत्री जी के हैं। आपने स्वामीनाथन कमेटी की बात कही है। स्वामीनाथन कमेटी की रिपोर्ट कांग्रेस के जमाने में आ गई थी, आपने उसको धूल में से झाड़-पोंछकर निकाला और उसकी डेढ़ गुना कीमत दे दी। नड्डा साहब, आप तो अच्छे आदमी हैं, हमारे इनके साथ अच्छे रिश्ते रहे हैं। मैं हैल्थ कमेटी का चेयरमैन रहा हूं और ये हैल्थ मिनिस्टर रहे हैं। हमने आपकी वर्किंग देखी है। अब तो आप और भी बड़े आदमी हो गए हैं, लेकिन full fledged हो जाएं, मेरी तो कामना यही है।

उपसभापति महोदय, राष्ट्रपति महोदय के अभिभाषण के पैरा 19 में लिखा है कि तालाबों और झीलों पर घर बन गए और जल-स्त्रोतों के लुप्त होने से गरीबों के लिए पानी का संकट

बढ़ गया। आपको मालूम है कि जब लगातार जल-स्तर गिरने लगा, तो किसी ने सुप्रीम कोर्ट में पीआईएल दाखिल की और उसके आधार पर सुप्रीम कोर्ट ने आदेश दिया कि 1952 के बाद जितने तालाबों के पट्टे हुए हैं, उन सब को निरस्त किया जाता है और सरकारों को निर्देश दिए कि उन जलाशयों को ज्यों का त्यों फिर से पुनर्जीवित किया जाए। क्या ऐसा किसी सरकार ने किया है? क्या केन्द्र सरकार ने इस आदेश की मॉनिटरिंग की है? क्योंकि जल संकट को रोकने के लिए, उसको टालने के लिए एक मात्र उपाय यही है कि वर्षा के जल को इकट्ठा करें, उसका संचयन करें। इसके अलावा हमारे पास कोई रास्ता नहीं है। क्या हम कहीं से पानी बनाकर ले आयेंगे! वर्षा का जल जो नदियों, नालों से होकर समुद्र में चला जाता है, आप उसको रोकने का काम कीजिए और यह काम जलाशयों के जरिए ही हो सकता है। अब जलाशयों के ऊपर मकान बन गए हैं।

महोदय, मैंने एक बार मैनपुरी के जिलाधिकारी से कहा, क्योंकि हमारे घर की बगल में ही मैनपुरी जिला है, हमारे घर की और मैनपुरी जिले की सीमा में दो मिनट की दूरी है। मैंने कहा कि मैं यहां इंटरमीडिएट में पढ़ा हूं, यहां पर चारों तरफ तालाब ही तालाब हुआ करते थे, अब सभी में मकान बन गए, तालाब कहां चले गए! मैंने उनसे कहा कि आप इन तालाबों की जांच कराइये। सुप्रीम कोर्ट का फैसला है, आप तालाबों को नक्शे में देखिए कि वे कहां-कहां पर थे। उन्होंने जांच के लिए एस.डी.एम. को भेजा। एस.डी.एम. साहब वहां पर गए, वे सब कुछ देख आए और जिनके घर टूटने वाले थे, सबने उनको पैसे दे दिए और वे लौट गए। जब-जब लोग शिकायत करते हैं, तब-तब एस.डी.एम. करोड़पति हो जाता है और बिना कुछ कार्रवाई किए हुए ही चला जाता है।

सर, यह सुप्रीम कोर्ट का आदेश है। आप इसको मंगवा कर देख लीजिए। जब तक आप जलाशयों को सुरक्षित नहीं रखेंगे, तब तक पानी की समस्या हल नहीं होगी। राजस्थान में पानी की कमी होती थी, लेकिन उन्होंने अपनी पुरानी पोखरों को साफसुथरा करके ठीक कर लिया है। भूपेन्द्र जी, ऐसा किया है या नहीं किया है? वहां पर अब उतनी पानी की कमी नहीं हो रही है, जितनी कमी हमारी तरफ है, उत्तर प्रदेश की तरफ है, बिहार की तरफ है।

एक माननीय सदस्य बुंदेलखंड की बात कर रहे थे। बुंदेलखंड मध्य प्रदेश और उत्तर प्रदेश दोनों ही राज्यों में है, लेकिन जल को रोकने की कोई व्यवस्था नहीं है। वहां पर चैक डैम भी बनाते हैं, लेकिन इन्द्रदेव की कृपा से एक बार बारिश अच्छी तरह से हो जाती है, तो वे टूट जाते हैं और पानी बहकर चला जाता है। वहां पर पानी रुक ही नहीं पाता है। मुझे याद है कि एक बार चिदम्बरम साहब वित्त मंत्री थे और उन्होंने बजट भाषण में कहा था कि जलाशयों के लिए वे अलग से प्रोविजन करेंगे, ताकि नये जलाशय भी बन सकें और पुराने जलाशयों का जीर्णोद्धार हो सके और जो जल-स्तर गिर रहा है, जो संकट पानी का आने वाले दिनों में है, उसको रोका जा सके। हम तब से देख रहे हैं कि कब इस पर पूरी तरह से अमल होगा। इस पर अमल हुआ, तो मालूम है कैसे हुआ, पैसा दिया किसी ने चैक तो किया नहीं, तालाब सिर्फ वहां बन सकता है, जहां पर नेचुरल ढाल हो और पानी इकट्ठा हो। तालाब ऐसे नहीं बनता कि यहाँ तो पानी आ सकता है, यहाँ पीछे से यहाँ आ जाएगा, तालाब यहाँ बन सकता है आदि आदि। लेकिन आप तालाब यहाँ बनाने के बजाय, पीछे वाली चेयर है, जो ऊपर है, वहाँ बना देंगे, तो क्या बारिश का पानी वहाँ चला जाएगा? नहीं जा सकता है। यही हुआ। सारा पैसा खा

[प्रो. राम गोपाल यादव]

गए, तालाब एक भी नहीं बना। पुराने तालाबों को बचाने की कोशिश नहीं की। आज़ाद साहब Cooperative federalism पर बहुत बढ़िया बात कह चुके हैं, मैं इस पर कुछ नहीं कहूंगा। 25वें पैराग्राफ में यह कहा गया है कि वर्ष 2022 तक देश के किसान की आय दुगनी हो सके, इसके लिए पाँच वर्षों में अनेक कदम उठाए गए हैं। एमएसपी में बढ़ोतरी और so on..जाने कौन-कौन से भाव। एक तो जो आप दो, दो हजार रुपये... यानी छह हजार रुपये सालाना दे रहे हैं, उस संदर्भ में बताना चाहता हूं कि अब देश में ज्यादातर छोटे किसान हो गये हैं, सीमांत किसान हो गये हैं यानी कि मार्जिनल फार्मर। अगर हम यह मान लें कि उसके पास 1 एकड़ जमीन है, तो मैंने हिसाब लगाया है कि हमारे यहाँ छोटे किसान के पास ट्रेक्टर तो होता नहीं है, वह इसको किराये पर लाता है, वह डीज़ल सहित 900 रुपये प्रति घंटे के हिसाब से ट्रैक्टर लाता है और 1 एकड़ में हमारे यहाँ पाँच बीघा होता है, यानी उसकी जुताई का एक बार का 4500 रुपये हो गया। यह एक बार से नहीं होता है, उसको कम-से-कम दो बार तो जोतना ही पड़ता है, तब कोई चीज बोई जाती है। 1 एकड़ में एक बोरी यूरिया, जो 450 रुपये की आती है, एक बोरी डीएपी, जो 1250 रुपये की आती है, 1700 रुपये की खाद हो गई। 500 रुपये के ऑन एन एवरेज पेस्टिसाइड्स हो गए। अगर गेहूं की खेती है, तो 75 किलो गेहूं एक एकड़ में पड़ता है। वैसे तो गेहूं 17 रुपये किलो मिल जाता है, लेकिन बीज के लिए महंगा होता है, 22 रुपये किलो मिल रहा है। इस तरह से 1650 रुपये का यह हो गया। ट्यूब वेल वाला 70 रुपये प्रति घंटे के हिसाब से पानी देता है और पाँच घंटे में वह 1 एकड़ जमीन को सींच पाता है। चार बार गेहूं के खेत को पानी देना पड़ता है, इस तरह से 20 घंटे हो गए। इस तरह से पानी के 1400 रुपये हो गए। यह सब खर्च मिलाकर हो गया 9750 रुपये। इसमें किसान की, जो मेहनत वह खुद करता है, उसके बाल-बच्चे जो काम करते हैं, उसकी लैंड की जो रेंटल वेल्यू है, ये सब उसमें नहीं जोड़ी गई है। यह 9750 रुपये केवल एक फसल का है। अगर वह और कोई दूसरी फसल लगाना चाहे, और वह करेगा ही, क्योंकि एक फसल से तो काम चलता नहीं है, तो किसान का एक साल में 6000 रुपये से क्या हो जाता है? अभी आप यह जो 6,000 रुपये का झुनझुना दे रहे हैं, उससे क्या हो जाएगा? ...(**व्यवधान**)... भूपेन्द्र जी, वकीलों वाली बात मत करो, मैं reality वाली बात कर रहा हूं, reality वाली ...(**व्यवधान**)...

श्री भूपेन्द्र यादव (राजस्थान): देश में पहली बार इस तरह का कुछ हुआ है।

प्रो. राम गोपाल यादव: चलिए, आपकी वह बात ठीक है, वह तो ठीक है, लेकिन आप यह देखिए कि क्या स्थिति है। यह बताइए कि वे कौन से अर्थशास्त्री हैं, जिन्होंने यह कह दिया है कि हम 2022 तक दुगुनी आय कर देंगे? ये कौन से अर्थशास्त्री हैं? किसान की पर कैपिटा इनकम बढ़ाने के लिए, दुगुनी आय करने के लिए एग्रीकल्चर की जीडीपी का ग्रोथ रेट कम-से-कम अगर 10 परसेंट हो और 2 परसेंट हमारी population बढ़ जाती है, तो 12 साल में दुगनी आय हो सकती है, लेकिन मेरी समझ में नहीं आता है कि आपके जो सलाह देने वाले सचिव हैं, वे कौन हैं? मैं फिर कहना चाहता हूं..गोस्वामी तुलसीदास जी ने कहा है..। सर, आप तो बहुत विद्वान हैं, आप जानते हैं कि मैं क्या कह रहा हूँ।

"सचिव बैद गुरु तीनि जौं प्रिय बोलहिं भय आस।
राज धर्म तन तीनि कर होइ बेगिहीं नास।।"

अगर सचिव राजा के डर की वजह से सही राय नहीं देगा और गलत राय देने लगेगा, तो राज्य का नाश होना तय है। वे कौन-से अर्थशास्त्री हैं, जो यह कहते हैं कि सन् 2022 तक दोगुनी आमदनी हो जाएगी? आप कहाँ से ऐसे लोगों को पकड़ कर ले आए? ...(**व्यवधान**)...

श्री उपसभापतिः प्रोफेसर साहब, आप बोलिए।

प्रो. राम गोपाल यादवः फूड प्रोसेसिंग की भी बात की गई। पिछले दो साल के कोई आँकड़े नहीं आए हैं, लेकिन 50-60 हजार करोड़ रुपए के फल, सब्जी, माँस हर साल सड़ जाते हैं। 50 हजार करोड़ रुपए! फूड प्रोसेसिंग के अभाव में। अब तो हो सकता है कि यहाँ 3 या 4 परसेंट फूड प्रोसेसिंग हो गई। आज से 7-8 साल पहले यह दो परसेंट थी। यह ब्राजील में 80 फीसदी है, अमेरिका और ब्रिटेन में 60-70 परसेंट के आस-पास है। इसीलिए आपने देखा होगा कि आप लोग जो सेब खाते हैं, सब विदेश से आते हैं। हिन्दुस्तान का सेब कश्मीर से लेकर हिमाचल प्रदेश तक का इतना बढ़िया होता है, लेकिन वह ज्यादा दिनों तक नहीं रह सकता, क्योंकि उसमें फ्रक्टोज़ वगैरह बन जाता है और वह भुरभुरा सा हो जाता है। वह रसीला नहीं रहता, लेकिन बाहर का सेब रसीला रहता है। फूड प्रोसेसिंग सबसे महत्वपूर्ण है, जो बहुत बड़ा काम कर सकती है। मैंने देखा है, मैं जब संभल से लोक सभा का एमपी था, जावेद भाई वहीं के रहने वाले हैं, तो हमारे क्षेत्र में एक ऐसा इलाका है, जहाँ बड़े पैमाने पर टमाटर होता है। मैं एक दिन जा रहा था, तो मैंने देखा कि कई जगह टमाटर सड़क के किनारे पड़े हुए थे। मैंने लोगों से पूछा कि ये यहाँ क्यों पड़े हुए हैं, तो उन्होंने कहा कि कोई खरीदने वाला नहीं है, ये खराब हो जाएँगे, इसलिए हमने इनको फेंक दिया, तो जानवर खा रहे हैं। तब मैंने एग्रीकल्चर कमिटी और सब लोगों से पूछा, रिपोर्ट माँगी। Documentary evidences हैं, सारे तथ्य हैं, उस वक्त 50 हजार करोड़ रुपए के फल वगैरह सड़ जाते थे। लेकिन इसका न तो कोई बजट है और यह एक बिल्कुल छोटा सा विभाग है, जिस मंत्री को दे दें, वही अपना मुँह टेढ़ा कर लेता है कि यह विभाग दे दिया, इसमें कुछ है ही नहीं। कोई काम नहीं हो पा रहा है।

आपने कहा कि जन-धन योजना के अन्तर्गत 91 हजार करोड़ रुपए जमा हो गए। इसमें सरकार ने कितना जमा किया है? इस 91 हजार करोड़ रुपए में सरकार का क्या contribution है, I want to know. Not a single pie.

श्री उपसभापतिः प्रोफेसर साहब, आपकी पार्टी के पास और दो मिनट समय है, आप कृपया समाप्त करें।

श्री आनन्द शर्मा (हिमाचल प्रदेश)**:** डिबेट का टाइम बढ़ाना चाहिए।

श्री उपसभापतिः आपकी सहमति से जो Business Advisory Committee ने तय किया है, मुझे उसे स्पष्ट रूप से follow करने का निर्देश है।

प्रो. राम गोपाल यादवः बड़ी पार्टियाँ हमें थोड़ा-बहुत टाइम दे दें। मैं ज्यादा नहीं कहूँगा, लेकिन ये जो बातें हैं, मैं यह दिखा रहा हूँ, लोग समझते नहीं हैं। देश के भोले-भाले लोग नहीं समझ पा रहे हैं, इन्होंने इतनी बड़ी राशि बता दी, 91 हजार करोड़ जन धन खातों में जमा हो गए। सरकार का एक पैसा नहीं है। हम अपने एकाउंट में पैसा जमा कर रहे हैं, तो यह हमारा पैसा है, तुम्हारा क्या है? एक पैसा नहीं।

[प्रो. राम गोपाल यादव]

आपने 'आयुष्मान भारत' योजना के बारे में कहा। नड्डा साहब, मैं जानता हूँ कि यह बहुत अच्छी योजना है, लेकिन क्या आपके पास डॉक्टर्स हैं? बोलिए, कुछ नहीं, डॉक्टर-वॉक्टर कुछ नहीं, केवल कागज पर मामला चल रहा है, जितना चल रहा है, थोड़ा-बहुत चल रहा है। मैंने तो NMC Bill के ज़रिए बहुत कोशिश की थी। सारे मेम्बर्स खिलाफ थे, फिर भी सरकार की मंशा के अनुरूप मैंने रिपोर्ट दे दी थी कि अगर राज्य सरकारें चाहें, तो जो अन्य डॉक्टर्स हैं, उनको उसमें allow कर सकते हैं। लेकिन आप वह बिल ही नहीं लाए। आपके पास डॉक्टर हैं नहीं और आप 'आयुष्मान भारत योजना' के तहत सस्ती दवाइयां देने की बात कर रहे हैं। असली बात तो यह है कि आप जिसके लिए सस्ती दवाइयां देने की बात कर रहे हैं, वह गांव का आदमी तो तुलसी के पत्ते, अदरक, काली मिर्च का काढ़ा पीकर ठीक हो जाता है। हालांकि आपने एक अच्छी बात की थी कि stent और knee-joints replacement के लिए आपने पैसा कम कर दिया था, स्टेन्ट 28,000 और 8,000 का हो गया था और वे तीन-तीन लाख रुपये ले लेते थे। ...(**व्यवधान**)...

श्री उपसभापतिः राम गोपाल जी, आपका समय खत्म हो गया है। कृपया अब आप कंक्लूड कर लें।

प्रो. राम गोपाल यादवः बस मुझे एक-दो मिनट का समय और लगेगा। अब कहा जा रहा है तमाम रोग खत्म हो गये फलां रोग खत्म हो गया, निमोनिया अब नहीं होता है, लेकिन आप देखिए कि हर दूसरे घर में एक आदमी को कैंसर है। इसमें आप क्या कर रहे हैं? World Health Organisation ने चेतावनी दी है कि अगर आपने दूध में मिलावट को नहीं रोका, तो अगले दस साल में हिंदुस्तान में पचास प्रतिशत लोग कैंसर रोग से पीड़ित हो जाएंगे। हिन्दुस्तान में केवल 18-20 लाख करोड़ लीटर प्रतिदिन दूध का उत्पादन हो रहा है, लेकिन खर्च हो रहा है 64 लाख करोड़ लीटर, तो बाकी का दूध कहां से आ गया? यह सब मिलावट का दूध है और इसी की वजह से कैंसर हो रहा है। इसकी रोकटोक के लिए, जांच के लिए कोई कार्यवाही नहीं है। Food Safety and Standards Authority of India बनी हुई है, लेकिन वह effectively काम कहां कर रही है? अभी तक राज्यों में उसकी यूनिट्स नहीं बन पाई हैं। चूंकि अब टाइम खत्म हो रहा है, इसलिए मैं एक चीज़ और कहना चाहता हूं। आपने बहुत कहा कि धुएं से आंखें खराब हो जाती हैं, लेकिन हमारी अम्मा, उनसे पहले उनकी मां, सब कोई पहले लकड़ी से ही रोटी बनाती थीं, 80-80, 90-90 साल की बूढ़ी हो गईं, लेकिन किसी की आंखें खराब नहीं हुईं। आप 'उज्ज्वला योजना' की बात कर रहे हैं। आपने एक सिलेंडर दे दिया, वह सही है, लेकिन क्या आपको मालूम है कि इनमें refill कितने हुए? 87 प्रतिशत सिलेंडर्स की refilling नहीं हुई। इसलिए ये सब केवल कागज़ी चीजें हैं।

मैं एक चीज़ और कहूंगा। आपने कहा कि देश में हर बहन-बेटी के लिए समान अधिकार सुनिश्चित हैं। क्या वास्तव में समान अधिकार सुनिश्चित हैं? रोज़ बलात्कार हो रहा है, घरों से उनका निकलना मुश्किल हो गया है, उसके बाद भी रिपोर्ट नहीं लिखी जा रही है। अभी ईद के अवसर पर अल्पसंख्यक कल्याण मंत्री ने अगले पांच वर्षों में पांच करोड़ अल्पसंख्यक छात्र-छात्राओं को छात्रवृत्ति देने की घोषणा की थी, लेकिन राष्ट्रपति जी ने अपने अभिभाषण में कहीं भी इसकी चर्चा नहीं की। हां, तीन तलाक की चर्चा जरूर कर दी, लेकिन जो कल्याण वाली

बात है, उसकी चर्चा नहीं की। आप जब जवाब दें, तब यह भी बताएं कि इस देश में पिछले पांच सालों में विभिन्न धर्मों के कितने लोगों ने अपनी पत्नियों को तलाक दिए हैं? कितने मुसलमानों ने तलाक दिए हैं, कितने हिन्दुओं ने दिए हैं और कितने तलाक बाकी धर्मों के लोगों ने दिए हैं? धर्म के आधार पर आप इस बात का जवाब दें। आंकड़े रख दीजिए और बता दीजिए, देश के सामने सारी स्थिति खुद ही आ जाएगी।

श्री उपसभापतिः प्रो. राम गोपाल जी, आप कन्क्लूड कीजिए, प्लीज़।

प्रो. राम गोपाल यादवः मैं केवल आधे मिनट में एक बात और कहूंगा। शौचालय बने, बहुत अच्छी चीज़ है, लेकिन क्या आप यह जानते हैं कि इन शौचालयों को इतने कम पैसों में बनाया गया है कि उसमें जो पानी और गंदगी जाती है, वह सब जमीन में percolate की जा रही है, जिससे आप ground water को pollute कर रहे हैं। आगे चलकर यह योजना महामारी को जन्म देने वाली है। आप इस योजना में पैसा बढ़ाइए। इन शौचालयों के कारण अब किसी भी गांव का पानी अब पीने लायक सुरक्षित नहीं रह गया है। यह योजना अच्छी है, लेकिन जब आप पैसा ही नहीं देंगे, जब नीचे RCC की कोई रोक नहीं होगी, तो सारा पानी जमीन में percolate कर जाता है। स्वास्थ्य मंत्री, डॉक्टर साहब पीछे बैठे हुए हैं। जब टैंक का गंदा पानी ground water में percolate कर जाएगा, तो क्या फिर शुद्ध पानी मिल सकता है? आप शुद्ध पानी कहां से ले आएंगे? आप कहाँ से लायेंगे? वहाँ पर आपका नल लगेगा, कुआँ होगा, कुछ भी होगा, सबका पानी दूषित हो जाएगा।

श्री उपसभापतिः प्रो. राम गोपाल जी, आप कृपया समाप्त कीजिए।

प्रो. राम गोपाल यादवः बस, मैं इसी बात पर खत्म करूँगा।

इसलिए मैं यह कहता हूँ कि देश की जनता को, इस भोली-भाली देश की जनता को गुमराह मत करिए। उनको वास्तव में धरातल पर न्याय देने के लिए, लाभ पहुंचाने के लिए यह सरकार काम करे। इन्हीं शब्दों के साथ, मैं महामहिम राष्ट्रपति महोदय ने यहां जो अभिभाषण दिया, उस पर आपने जो प्रस्ताव रखा है, उसका मैं समर्थन करता हूँ।

MESSAGES FROM LOK SABHA

(I) Regarding Nomination of Ten Members to Committee on Welfare of Scheduled Castes and Scheduled Tribes

(II) Regarding Nomination of Seven Members to Committee on Public Accounts

(III) Regarding Nomination of Seven Members to Committee on Public Undertakings

SECRETARY-GENERAL: I have to report to the House the following messages received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:–

(I)

"I am directed to inform you that Lok Sabha, at its sitting held on Monday, the 24th June, 2019, adopted the following motion:–

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha for being associated with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 2020 and do communicate to this House the names of the members so nominated by Rajya Sabha."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

(II)

"I am directed to inform you that Lok Sabha, at its sitting held on Monday, the 24th June, 2019, adopted the following motion:–

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Accounts of the House for the term ending on the 30th April, 2020 and do communicate to this House the names of the members so nominated by Rajya Sabha."

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

(III)

"I am directed to inform you that Lok Sabha, at its sitting held on Monday, the 24th June, 2019, adopted the following motion:–

> "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha for being associated with the Committee on Public Undertakings of the House for the term ending on the 30th April, 2020 and do communicate to this House the names of the members so nominated by Rajya Sabha."

2. I am to request that the concurrence of Rajya Sabha in the said motion and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

———

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS — *Contd.*

MR. DEPUTY CHAIRMAN: Now, Shri S. R. Balasubramoniyan. Your party has three speakers and the total time for your party is thirty-eight minutes. So, please keep in mind the time constraint.

SHRI S. R. BALASUBRAMONIYAN (Tamil Nadu): Sir, I will bear in mind the time-limit.

Mr. Deputy Chairman, Sir, the election schedule for 542 Lok Sabha Constituencies and also for Assembly elections for a few States was announced on 10th March, 2019. The elections were conducted in seven phases from 1st April, 2019 to 19th May, 2019. The State of Tamil Nadu went to polls in the second phase, on 18th April, 2019. After that there were five more phases. I fail to understand the need for so many phases and so much time span for these elections. The counting for all Constituencies took place on 23rd May, 2019. Out of 542 seats, the BJP got 303 seats and the NDA got 353 seats. It was a commendable performance. I take pride in congratulating our hon. Prime Minister for this achievement. My concern here is that the elections were conducted in seven phases, spanning over two months period of time. This was not only a laborious job for the Election Commission, but it was a time-consuming process too. It involved heavy expenditure too.

After the elections and till 23rd May, 2019, the EVMs were kept under guard for nearly 44 days. This not only gave room for suspicion and rumours, apart from anxiety amongst candidates, voters, and political parties, not to mention expenditure incurred during the whole process. The conduct of elections in seven phases could have been avoided and a lot of time and money could have been saved. My suggestion here is that too long an election schedule should compulsorily be avoided in future.

(THE VICE-CHAIRMAN, SHRI T. K. RANGARAJAN, *in the Chair*)

SHRI S. R. BALASUBRAMONIYAN: Then, there is a mention about Electronic Voting Machines (EVMs). So many concerns were expressed, but nobody was in a position to prove anything. But, of late, there have been a number of demonstrations, especially by a political party in Delhi. It was seen by many people and were convinced that it can be tampered with even at the booth level. It can be tampered with at the booth level. If it can be tampered with at the booth level, what will happen? This is the position, Sir, as far as this issue is concerned. Sir, even advanced countries, many other democracies, have only ballot paper system. Here also, we had ballot paper system for a long time. But, all of a sudden, we have switched over to Electronic Voting Machines. Now, we are following the same system. But it

[Shri S. R. Balasubramoniyan]

is bitter. For example, all the major democracies — the United States of America, the United Kingdom, France, Germany — all these countries have only ballot paper system. In Germany, of course, it was tried once but the Supreme Court declared it unconstitutional. After that, they have gone back to the old system, that is, the ballot paper system. In the same way, we must also go back to the ballot paper system. That is my suggestion, and, I think, it will receive proper attention.

My next point is about the simultaneous elections to Parliament as well as the State Assemblies. That finds a place in the President's Address. Simultaneous elections, whether it will be possible, or whether it can be held like that; I don't understand how far it is feasible. I am saying this because all the reports so far given on this issue are that it is not practicable – it is impracticable –, whether it is by the political parties or anybody who knows about the elections. We have tried this before. After the Constitution came into existence, for the first time, elections were held in 1952. In 1952, elections were held to the Parliament as well as all State Assemblies. It was a simultaneous election. Again, even after the Government fell in between, at that time, in 1957 also, we had simultaneous elections to Lok Sabha as well as Assemblies. After 1957 also, not much immediately, thereafter, at least, in two States the Government of the day had to be dismissed, but they were not in a position to fight it. But, again, in 1962, we had simultaneous elections. After that, slowly, there were bickerings. Some State Assemblies were dissolved between 1962 and 1967. At least, two Assemblies had to be dissolved. After that, from 1967, a number of State Assemblies were to be dissolved. They were not in a position to avoid elections. There were elections to many States; not one State, but in many States, there were elections. In the Northern belt, there were many and in South also, we had elections. So, now, will it be possible to have elections? It is not possible because we have had elections to Parliament in 2019. Tamil Nadu will go to polls in 2021. Many other States will go to polls in 2022, 2023, etc. Parliament elections will be held in 2024. So, will it be possible? It will not be possible, as far as I am concerned. In a feasibility report presented to Rajya Sabha, in 2015, the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice felt that simultaneous elections to Lok Sabha and State Legislative Assemblies is a cost-effective and noble proposal, but difficult to implement because of our constitutional arrangement. So, it clearly says, it is not practical, it is not possible and it cannot be held like that. The CPI, a political party, has passed a resolution, of course, after due deliberations, as far as I know, and it feels that this idea is not practical. "There will be mid-term polls in States due to political

instability in States. The terms of such legislative assemblies cannot be reduced to have simultaneous elections to Legislative Assemblies and Parliament. It will be undemocratic. There is a possibility of mid-term polls to Parliament also due to ruling party losing majority, as it has happened earlier. To conduct simultaneous elections, all the legislative assemblies cannot be unilaterally abolished for no fault of theirs." So, as far as this issue is concerned, this is the position. Therefore, I don't think there is any possibility of having simultaneous elections both to Parliament as well as the Assembly. It is not practical. It is impractical. That idea may be given up at this stage.

Now, I want to say a few words in regard to our State. That's all. Funds which have to be given to States must be given in time. The Central Government owes thousands of crores of rupees to Tamil Nadu. Every time, the Ministers come to Delhi, the Chief Minister comes to Delhi, the Deputy Chief Minister comes to Delhi and other Ministers also visit Delhi. They meet the Ministers, they meet the Prime Minister, the Finance Minister, every one, and they are pleading that the amount should be sent as early as possible. And even in Parliament, we have raised it several times that the Central Government owes thousands of crores to Tamil Nadu. It has to be given at the earliest. If it is not given at the earliest, what will happen is that the implementation of the Schemes will definitely suffer. So, under these circumstances, I wish to appeal to the Central Government to release the funds as early as possible and to see that the States' Schemes do not suffer. They must have sufficient funds in hand so that they can implement the Schemes. So, it must be implemented as early as possible and it must be sent as early as possible. Thank you.

श्री राम चन्द्र प्रसाद सिंह (बिहार): उपसभाध्यक्ष महोदय, माननीय नड्डा जी राष्ट्रपति जी के अभिभाषण पर धन्यवाद देने के लिए प्रस्ताव लाए हैं, मैं उसके समर्थन में खड़ा हुआ हूँ। किसान का मुद्दा सबसे महत्वपूर्ण है, जिस पर सभी लोगों ने चर्चा की है। मैं इसी पर अपनी बात रखना चाहूँगा। सरकार की योजना है कि सन् 2022 तक किसान की आमदनी को दोगुना करें। यह एक बहुत अच्छी सोच है। मेरा सरकार को सुझाव होगा कि इसमें यह स्पष्ट होना चाहिए कि किसान की परिभाषा में कौन-कौन से किसान सम्मिलित हैं। वे किसान, जिनके नाम से जमीन है या वे किसान, जो बटाईदार हैं। मेरा सुझाव होगा कि किसान की परिभाषा में इन दोनों को रखा जाना चाहिए। दूसरी बात जो कही जा रही है कि इनकी आमदनी दोगुनी होगी। इसमें clear cut quantification होना चाहिए कि आमदनी कितनी होगी। यह स्पष्ट होना चाहिए कि आज किसानों की आमदनी कितनी है और सन् 2022 तक कितनी होगी। जब हम इसका 2022 में evaluation करेंगे, तो हम लोग इसे पूरी ईमानदारी से कर पाएंगे।

मैं सरकार को बहुत-बहुत धन्यवाद देना चाहता हूँ कि पहली बार एक सोच बनी कि किसानों को सीधे एक सम्मान निधि के रूप में छः हजार रुपए दिए जा रहे हैं। अपने अभिभाषण

[श्री राम चन्द्र प्रसाद सिंह]

में राष्ट्रपति महोदय ने कहा है कि अब तक देश में जो कृषि नीति रही है, वह उत्पादन प्रेरित रही है, production oriented रही है। अब पहली बार किसानों की आय को केन्द्र में रखकर यह नीति बनाई गई है। यह छः हजार रुपए की जो सोच है, इसमें अभी राशि कम जरूर है, लेकिन यह सोच पहली बार बनी है कि किसानों को सीधे-सीधे कुछ राशि दी जाए। पहले सिर्फ सोच हुआ करती थी कि किसान production करे, हम उसे एमएसपी दें, जिससे उनको लाभ मिले। जहाँ तक Minimum Support Price की बात है, इसकी खूब चर्चा हुई है कि हम अपने production की cost से डेढ़ गुना ज्यादा देंगे। मेरा आपसे अनुरोध होगा, अभी प्रो. राम गोपाल यादव जी भी बोल रहे थे कि जब भी सीएसीपी रिपोर्ट जारी करती है, उसमें यह भी स्पष्ट कर देना चाहिए कि किसी भी फसल के लिए cost और production कितना है। यह किसानों को बहुत ही स्पष्ट रूप से पता होना चाहिए।

महोदय, निश्चित रूप से किसानों के लिए एक और योजना की शुरुआत की गई है और वह किसानों के लिए पेंशन है। यह बहुत अच्छी सोच है। आज आप देखें कि हमारे जितने भी सरकारी कर्मचारी हैं, हमारे जवान हैं, वे देश के लिए काम करते हैं और उनकी 60 वर्ष की उम्र पूरी होने के बाद उनको पेंशन दी जाती है। आप किसान को देखें। जब हमारा देश आज़ाद हुआ था, तब हम लोग बाहर से खाद्यान्न लाते थे, हमारे देश में इतनी उपज नहीं होती थी। किसानों ने अपनी मेहनत से हमारे देश में इतना उत्पादन किया कि हमारा देश आज आत्मनिर्भर है। जब किसान 60 साल से ऊपर के हो जाते हैं, तो उनको भी पेंशन मिलनी चाहिए, यह सरकार की जो सोच है, उसके लिए मैं बहुत-बहुत बधाई देता हूँ। इसमें मेरा एक सुझाव होगा कि उनके लिए जो पेंशन रखी गई है, वह contributory पेंशन रखी गई है और इसको नीचे स्तर पर लागू करने में बहुत परेशानी होगी। हमारे बिहार में भी यह किया गया है कि हमारे यहाँ 60 साल से ऊपर के जितने भी लोग हैं, चाहे उनका नाम एपीएल में हो या बीपीएल में हो, उन सबको पेंशन दी गई है। उसमें एक और फायदा यह है कि उसमें किसानों को अपनी तरफ से contribution नहीं करना पड़ेगा और न ही उनको किसी इंश्योरेंस कंपनी के पास जाना पड़ेगा। इसलिए मेरा सरकार से अनुरोध होगा कि जो "किसान पेंशन योजना" है, उसको आप re-look करें और जिस प्रकार से ओल्ड-एज पेंशन, विडो पेंशन आदि की व्यवस्था है, उसी प्रकार इसको भी सीधे-सीधे किसानों को दिया जाए, जिससे किसानों को निश्चित रूप से फायदा होगा।

मैं एक अन्य सुझाव देना चाहूँगा और इसमें सरकार का कोई खर्च भी नहीं होगा। आज "मनरेगा" के तहत पूरे देश में सभी पंचायतों को धनराशि भेजी जाती है और उसमें जितने तरह के काम होते हैं, उसमें उनका जिक्र किया जाता है। मेरा अनुरोध होगा कि "मनरेगा" में जो अनुमन्य काम हैं, उसमें जितने भी authorized works हैं, उनमें प्राइवेट किसान, जो कि खेती करते हैं, उनको भी जोड़ा जाए। उससे यह फायदा होगा कि आज सरकार हर एक पंचायत में लेबरर्स के लिए जो पैसे भेजती है, उसका कई जगह दुरुपयोग होता है, बहुत-सी जगहों पर फर्जी मस्टर रोल बनता है, उससे भी मुक्ति मिल जाएगी और किसानों का लेबरर्स पर जो खर्च होता है, उसकी पेमेंट भी "मनरेगा" से हो जाएगी। इससे सरकार को भी फायदा होगा और किसानों को भी फायदा होगा, क्योंकि लेबर कॉस्ट में जो बचत होगी, उससे उनको सीधा-सीधा फायदा होने वाला है। मेरा यही सुझाव है।

एक बात, जो कि बहुत जरूरी है, वह यह है कि किसान भी बार-बार इस बात की चर्चा करते हैं कि जितनी भी सेवाएँ हैं, जो भी काम है, उन सबमें आमदनी की मिनिमम गारंटी हो, किसानों के लिए यह भी तय किया जाना चाहिए। इसके लिए एक कमिटी बनाई जानी चाहिए कि किसानों की भी अगर एक एकड़ जमीन है, आधी एकड़ जमीन है, तो वे भी आश्वस्त हों कि हमको साल में अपनी जमीन से कितनी मिनिमम आमदनी होगी, कितनी guaranteed income होगी। आज क्लास फोर के employees को 18 से 20 हज़ार रुपये मिलते हैं, लेकिन हमारे किसानों के पास अगर पाँच एकड़ भी जमीन है, तो वे इस बात के लिए आश्वस्त नहीं हैं कि अगर इस साल हमारी इतनी आमदनी हुई है, तो अगले साल कितनी आमदनी होगी। इस तरह से किसानों को आश्वस्त करना पड़ेगा। किसान, जिनके लिए सरकार भी चाहती है और सब लोग भी यह चाहते हैं कि उनका भी भविष्य उज्ज्वल हो और खासकर खेती का जो पेशा है, वह लाभकर हो, लोग उसमें लगें, तो इन सब चीज़ों को अगर लागू किया जाएगा, तो किसानों की आमदनी भी बढ़ेगी और कृषि का पेशा भी अच्छा होगा।

एक और बात, जिसे मैं सबके सामने रखना चाहूँगा, वह यह है कि आज देश में जितनी भी स्टेट्स हैं, सब जगह विकास एक समान तरीके से नहीं हुआ है, उनमें disparities हैं, जिसके historical reasons भी हैं। अब समय आ गया है कि इस प्रकार के जितने राज्य हैं, जहाँ बहुत तरह की परेशानियाँ हैं, उनके बारे में सोचा जाए। जैसे हमारा बिहार राज्य है, वह एक land-locked State है। हमारे यहाँ हमेशा बाढ़ आ जाती है। ऐसे राज्यों के लिए अलग से जरूर व्यवस्था होनी चाहिए। हम लोग विशेष राज्य के दर्जे की माँग करते रहे हैं। हम लोग और चीज़ों की भी मांग करते रहे हैं। सरकार को इस पर निश्चित रूप से एक नीति बनानी होगी कि आज भी ऐसे राज्य, जो विकास के मानक में राष्ट्रीय औसत से पीछे हैं, उनके लिए अलग से योजनाएँ बनाई जाएं, जिससे कि आगे चलकर वे भी अन्य राज्यों के बराबर विकास कर सकें और पूरे देश का समग्र विकास हो सके। इस पर चिन्तन किया जाना चाहिए और ऐसे राज्यों के लिए अलग से व्यवस्था की जानी चाहिए।

मैं एक और बात के लिए सरकार को बधाई देना चाहूँगा। यहाँ ऊर्जा मंत्री भी बैठे हुए हैं। मैं बताना चाहूँगा कि आज बिहार जैसे प्रदेश में सभी घरों में बिजली पहुंचा दी गई है। यह बहुत बड़ी उपलब्धि है। यह सोच थी, लेकिन कोई समझता नहीं था कि यह संभव है, लेकिन यह हो गया। इसके बाद सरकार की जो सोच आयी है कि हर एक घर को पाइप्ड वाटर सप्लाई से जोड़ेंगे और हर एक घर को नल का जल देंगे, यह भी बहुत अच्छी सोच है। अगर हर एक घर में स्वच्छ पानी की व्यवस्था हो जाएगी, जिसके लिए सरकार संकल्पित है कि वर्ष 2024 तक करेंगे तो निश्चित रूप से हमारे ग्रामीण इलाकों के लोगों के जीवर-स्तर में सुधार आएगा। हमने अभी बिहार में देखा है, चूंकि हमारे यहां यह स्कीम अभी लागू की गई है। इसमें ये परेशानियां आ रही हैं कि धीरे-धीरे कई जगहों पर हमारा ग्राउण्ड वाटर डिप्लीट हो रहा है, साथ ही चूंकि ग्रामीण इलाकों में इसकी चर्चा भी हो रही थी कि पहले जो ड्रेनेज सिस्टम था, जितने तालाब व पोखर थे, सब भर दिए गए हैं तो ग्रामीण इलाकों में जल निकासी की भी समस्या हो रही है। इसको यदि आप पूरा का पूरा प्रॉस्पैक्टिव के रूप में लेंगे तो निश्चित रूप से हमारे ग्रामीण लोगों के जीवन में सुधार आएगा। इसके साथ ही एक और जो सबसे महत्वपूर्ण, जो आपने 10 परसेंट आरक्षण की व्यवस्था लागू की, आपने हमारे सामान्य श्रेणी के गरीब बच्चों को आरक्षण दिया।

[श्री राम चन्द्र प्रसाद सिंह]

इसमें मेरा अनुरोध होगा कि आज की तारीख में जो आरक्षण है, वह एससी, एसटी के लोगों को मिलता है, हमारे ओबीसी के क्रीमी लेयर के बच्चों को मिलता है और जो अपर कास्ट के इकोनॉमिकली बैकवर्ड बच्चे हैं, उनको भी मिलता है। आज जितनी भी परीक्षाएं होती हैं, उसमें जो उनको अटेम्प्ट दिए जाते हैं, हमारे जनरल के बच्चों के लिए 32 साल उम्र है, तो जो हमारे ओबीसी के बच्चे होते हैं उनको 5 साल की छूट मिलती है और जो हमारे एससी, एसटी के बच्चे हैं उनके ऊपर कोई सीमा नहीं होती है। मेरा अनुरोध होगा कि अब चूंकि बच्चों में सबको आरक्षण दिया गया है तो ये जो सीमा है, इसको समाप्त कर दिया जाना चाहिए। सुझाव यह है कि आज जब यूपीएससी की परीक्षा है, आप 21 साल से लेकर 32 साल तक आयु सीमा रखते हैं और 40 साल तक भी ले जाते हैं। अब इसको समाप्त कर दीजिए। वह बैन रखिए, 20 से 40 जो भी रखना है, जिससे किसी भी बच्चे के मन में इस प्रकार का तनाव नहीं होगा, उनको फीलिंग नहीं आएगी कि मैं चूंकि इस समाज से हूं इसलिए मुझे इतनी ही उम्र तक देना है। अगर हमारे क्रीमी लेयर के ओबीसी के बच्चे, हमारे एससी, एसटी के बच्चे 40 साल की उम्र में सेवा में आ रहे हैं तो जो नॉन-क्रीमी लेयर के बच्चे ओबीसी में हैं और जो सामान्य श्रेणी के हमारे बच्चे हैं, उनको भी कम-से-कम एज का लाभ मिलना चाहिए। इससे जो बच्चों में परीक्षा देने के समय में एक तनाव होता है, वह समाप्त हो जाएगा। इसको लेने में सरकार का कोई खर्चा भी नहीं आएगा।

महोदय, एक बात और मैं कहना चाहूंगा चूंकि लोकतंत्र में यह सबसे अच्छी चीज़ होती है कि career open to talent, अगर आपके पास मेधा है तो आप कहीं भी जा सकते हैं, लेकिन आज भी इस देश में judiciary में देखिए। आज हमारे यहां सेंट्रल सर्विसेज़ में इंडियन एडमिनिस्ट्रेटिव सर्विस, इंडियन पुलिस सर्विस, इंडियन फॉरेस्ट सर्विस है आदि हैं, लेकिन judiciary में कई बार लॉ कमीशन की रिपोर्ट और कई बार इसके प्रस्ताव आए हैं, यहां पर भी हमने कई बार चर्चा की है। आज तक ऑल इंडिया जूडिशियल सर्विस की स्थापना नहीं हुई। मैं सरकार से अनुरोध करूंगा कि आपने इतने अच्छे-अच्छे निर्णय लिए हैं, ये भी निर्णय लिया जाए और तत्काल इस देश में ऑल इंडिया जूडिशियल सर्विस की स्थापना की जाए। इससे फायदा यह होगा कि जितने हमारे देश में बच्चे हैं, आज हमारे देश में एक से एक अच्छे लॉ कॉलेजेज़ हैं, एक से एक ब्राइट बच्चे पढ़ कर आ रहे हैं, लेकिन उनकी एंट्री हमारी judiciary में नहीं हो पा रही है, खासकर के हायर judiciary में नहीं हो पा रही है। अगर आप आईएएस, आईपीएस की तरह उस तरह के स्तर पर आप ऑल इंडिया जूडिशियल सर्विस लाएंगे तो उसमें सभी बच्चे आएंगे और उसमें एक और फायदा होगा कि जितना भी समाज है, चाहे वह एससी-एसटी हो, ओबीसी हो या जो हमारे सामान्य श्रेणी के बच्चे हैं, सब लोगों को मौका मिलेगा और सब लोग judiciary में अपना योगदान दे पाएंगे। सरकार से मेरा ऑल इंडिया जूडिशियल सर्विस के बारे में अनुरोध होगा कि तत्काल इसको स्थापित किया जाए जिससे कि हमारे देश में लोगों को judiciary के बारे में और भी ज्यादा आस्था बढ़ेगी और लोगों की भागीदारी भी इसमें बढ़ेगी।

महोदय, इसके साथ ही मैं एक चीज़ और कहना चाहूंगा, खास करके अभी जो आप सब लोगों ने महिलाओं के सशक्तिकरण पर चर्चा की। और बहुत सारी योजनाएं भी लाई गईं हैं, लेकिन बिहार में जितनी भी हमारी सेवाएं हैं, सरकारी सेवाएं हैं, उन सब में 35 प्रतिशत मिनिमम आरक्षण हमारी लड़कियों को दिया गया है। मैं केन्द्र सरकार से चाहूंगा कि जितनी भी केन्द्र की सेवाएं हैं,

उन सब में कम-से-कम 35 प्रतिशत आरक्षण हमारी जितनी भी लड़कियां हैं, महिलाएं हैं, उनको देने की व्यवस्था करे। अभी चर्चा हो रही थी और यह बहुत अच्छी बात है और हमारी पार्टी ने शुरू से समर्थन भी किया है। खासकर जो हमारा legislature है, जो लोक सभा है, जो विधान सभा है, सब जगह महिला आरक्षण बिल को तत्काल पारित कराया जाए, जिससे कि आने वाले समय में हमारी जो लोक सभा और विधान सभा है, उसमें हमारी महिलाओं का जो प्रतिनिधित्व है, वह हो सके। इससे हमारा लोकतंत्र और भी मजबूत होगा। इसके साथ अभी राष्ट्रपति जी ने अपने अभिभाषण में कहा कि हम लोग महात्मा गांधी जी की 150वीं जयंती मनाने जा रहे हैं। वर्ष 2017 में बिहार में चम्पारण सत्याग्रह के 100 साल का समारोह मनाया गया था। मेरा सरकार से अनुरोध है कि जब गांधी जी की 150वीं जयंती मनाने जा रहे हैं, तो एक तरफ से यह सोच होनी चाहिए कि गांधी जी के विचार, उनका जो जीवन-दर्शन था, उनके जो कार्य थे, वे खासकर जो हमारे स्कूली बच्चे हैं, जो हमारे कॉलेज में हैं, उनके बीच जाएं। बिहार में इसके बारे में काम किया गया था। चम्पारण सत्याग्रह से लेकर खासकर हमारे तीसरी क्लास से लेकर आठवीं क्लास तक के जो बच्चे हैं, उनके लिए – बापू की पाती – बापूजी, गांधी जी की तरफ से एक चिट्ठी – यह एक किताब है, इसमें बच्चों को पाठ पढ़ाया गया था। उसके बाद हमारे नौवीं से बारहवीं क्लास तक के जो बच्चे हैं, एक सीरीज़ है – एक था मोहन। यह इसलिए, चूंकि जो गांधी जी की सोच थी और उन्होंने जो काम किया, उसको बच्चों के बीच में प्रचारित करना बहुत जरूरी है। खासकर उनकी जो सोच पर्यावरण के बारे में थी, वे यह कहते थे कि आज दुनिया में जो संसाधन हैं, वे इतने जरूर हैं जिससे लोगों की आवश्यकताएं पूरी हो जाएं, लेकिन आपका जो लालच है, उसको कोई पूरा नहीं कर सकता है। इसके बारे में भी प्रचारित होना चाहिए और साथ-साथ गांधी जी ने जो 7 जून का सीन बताया था। आप बिहार में चले जाएंगे तो सभी स्कूलों में बच्चों के लिए लिखा हुआ है क्या-क्या किस प्रकार की राजनीति बिना सिद्धांत के करते हैं। हमारे पास बहुत तरह के सिद्धांत हैं, उसकी चर्चा की गई है, जिसे लोग जानेंगे, गांधी जी की क्या सोच थी? किस प्रकार से गांधी जी ने हमारे देश में इस प्रकार का आंदोलन चलाया कि हम लोगों ने अंग्रेज़, जो इतने ताकतवर थे, उनको अहिंसक तरीके से इस देश से बाहर कर दिया – यह सोच हमारे बापू की थी, हम लोग अब उनकी 150वीं जयंती मनाने जा रहे हैं, तो इस बात को धीरे-धीरे प्रचारित किया जाना चाहिए।

एक बात और है कि गांधी जी शुरू से ही इस बात के समर्थक थे कि समाज में पूर्ण रूप से शराबबंदी लागू होनी चाहिए। वे prohibition के पक्ष में थे और कहा करते थे कि अगर एक दिन का भी हमें राज मिले तो मैं सब जगह शराबबंदी लागू कर दूंगा। यह बहुत जरूरी है। अगर आप ग्रामीण इलाकों में देखेंगे तो जिन-जिन प्रदेशों में अभी भी शराब बेची जा रही है, आप देखिए कि वहां किस प्रकार की स्थिति है। तो जब हम गांधी जी की 150वीं जयंती मनाने जा रहे हैं, तो निश्चित रूप से जो गांधी जी की सोच रही है, उनकी जो विचारधारा रही है, उसको हम लोगों को पूरी तरह से लागू करना चाहिए, प्रचारित करना चाहिए। ...(**समय की घंटी**)... इसके साथ-साथ यह भी है कि गांधी जी ने भी खास करके श्रम और लेबर की जो गरिमा है, महत्ता है, उसको बताया था। आज हम सब लोग इस बात के लिए प्रयासरत हैं। एक बहुत अच्छी बात सरकार की तरफ से राष्ट्रपति महोदय ने कही कि हमारा लक्ष्य है कि आगे चलकर हमारा देश 5 ट्रिलियन डॉलर की economy बने। दुनिया में नम्बर तीन पर हम स्थापति हों। ...(**समय की**

[श्री राम चन्द्र प्रसाद सिंह]

घंटी)... हम तीसरे स्थान पर आएं, इसके लिए यह जरूरी है। सबका साथ-सबका विकास और सबका विश्वास–यह कोई साधारण चीज़ नहीं है, लेकिन निश्चित रूप से...

THE VICE-CHAIRMAN (SHRI T. K. RANGARAJAN): Your time is over.

SHRI RAM CHANDRA PRASAD SINGH: Yes, I am just concluding. यह सबके लिए जरूरी है कि हमारे देश में, जो हमारे देश का संस्कार रहा है, हमारे देश की पहचान रही है, हम लोग उसे स्थापित करें और हमारा देश आगे आने वाले समय में न सिर्फ largest democracy in the world हो बल्कि हम लोग largest economic power in the world हों, बहुत-बहुत धन्यवाद।

SHRI PRASANNA ACHARYA (Odish): Mr. Vice-Chairman, Sir, the hon. President of India, while addressing the Joint Session of the Parliament on 20th June, 2019, rightly began his speech remembering Gandhiji, the Father of the Nation. Now, we are preparing to commemorate the 150th birth anniversary of Gandhiji. Sir, Gandhiji was the propounder of ahimsa - non-violence. Even the great leaders of the world have followed Gandhiji and the principle of *ahimsa*. But, Sir, though we repeatedly mention Gandhiji and we take pride in saying that we are Gandhiji's chief follower and we are walking on the path of Gandhiji, I fear we are drifting away from the path of Gandhiji's ahimsa. It was very clearly evident in a few of the States during the last General Elections, and even after the elections. Violence was rampant.

(MR. DEPUTY CHAIRMAN *in the Chair*)

Sir, at this juncture, it is high time that we should remember the principle of *ahimsa* as propounded by Gandhiji. Sir, there is one leader in this country, who has proposed, at this juncture, that Gandhiji's ahimsa should be incorporated in the Preamble to our Constitution. This is the proposal made by one of the leaders of India now, and his name is Shri Naveen Patnaik, the fifth time consecutive Chief Minister of Odisha. He has requested this in a letter written to all the political parties. He has also written a letter to the hon. Prime Minister of India to consider this proposal to incorporate *ahimsa* in the Preamble to our Constitution. Sir, I think, when we are observing the 150th birth anniversary of Gandhiji, I appeal to the entire House and the Government to seriously consider the proposal of incorporating the principle of *ahimsa*, as propounded by Gandhiji, in the Preamble to our Constitution.

Sir, very recently, the Election Commission of India conducted the largest election ever held in the world. Ours is the largest democracy and, I think, more than 60 crore voters participated in this election. This is not a small thing. But, in spite of that, can we say that system of our elections, or, the procedure we follow in the

elections, is foolproof? Now, there is a demand and a proposal to re-think about reforming our election system. I think many hon. Members from different political parties have submitted a proposal to the hon. Chairman to discuss this issue in this Session itself. I think, it is high time on our part to take up this issue because I know there is a debate on the EVM system also. There is also a lot of controversy about the violence which took place before elections, during elections and which continued even after the elections in some of the States. There are many eyebrows raised about certain procedure adopted by the Election Commission and certain orders and observations made by the Election Commission during the last General Elections. So, I think, the whole country is unanimous in this proposal that we should deeply ponder over the issue of reforming our election system.

Sir, the hon. President has expressed happiness over the fact that 78 woman MPs have been elected to the Lok Sabha in the last General Elections. This is the highest number in the history that we have elected 78 woman MPs to the Lower House of the Parliament. But Sir, are we satisfied with this? Sir, there are 78 women MPs, but what is the percentage? It is only 14 per cent of the total strength of the elected Members of the Lok Sabha. What is the women population in our country? It is little more than 47 per cent of the total population. Sir, 47 per cent of the women population has only 14 per cent representation in the Lower House of Parliament! Are we satisfied with this? No, Sir. We are not satisfied with this. Sir, India's position is fourth in terms of women representation in Parliament among the BRICS countries. There are five Members in the BRICS and India's position is only fourth. Sir, there are 42 countries in the world where Parliamentary system is prevailing. In most of these countries, more than 30 per cent women representation is there. Sir, even in Muslim countries like South Sudan, Saudi Arabia and even in Pakistan, the percentage of representation of women in their Parliament is more than that we have in India. This is the position. Sir, 47 per cent women population of India is represented by only 14 per cent women MPs in the Lower House of the Indian Parliament, and on the other hand, 53 per cent of the male population is represented by 82 per cent male MPs in the Lower House of the Indian Parliament. This is the state of affairs in our country. Sir, I am saying all these things because the Women's Reservation Legislation was passed in this House in the year 2010, if I am correct. In the year 2014, the elected Government was a majority Government in Lok Sabha. But they never brought this Bill in the House. I appeal to this Government that now you are in power with even more majority. This is the time you have more than three hundred single party majority in the House. Are you willing to bring this Bill during this tenure? This is my question to this Government. I fear they will not bring it.

[Shri Prasanna Acharya]

Let the Government come out with this Bill, and I hope all the political parties in this country barring a few, will support this Women's Reservation Bill. Now the onus lies with this Government. So, I call upon this Government that this is high time that we should not further delay this Women's Reservation Bill and bring this Bill into Lok Sabha and get it passed. If there are any minor differences of opinion between some political parties, call the All-party meeting, have deliberations with them, come to a unanimous decision and get the Bill passed. This is high time to do it.

Sir, I refer to point No. 12 of hon. President's Speech, which was also mentioned by the Leader of the Opposition. Sir, I want to say this with due respect to the Chair. Sir, hon. President has said "My Government is committed to that very idea of nation building, the foundation for which was laid in the year 2014." I will appeal to all the Members of the Treasury Benches to go through this line again and again. Sir, if the foundation for nation building was laid in the year 2014, what were our forefathers doing then? This means that nothing was done during Jawaharlal Nehru's time, the first Prime Minister of our country. This also means that nothing was done for this country during Indira Gandhi's time. I was a victim of the emergency imposed by Indira Gandhi. I was a very young boy at that time. But can I say that Indira Gandhi has no contribution in the process of nation building? Shri Lal Bahadur Shastri, during his tenure, did not do anything for this country! Let us forget about them. Shri Atal Bihari Vajpayeeji, he did not do anything for this country during his tenure! You want to say that only you have started the process of nation building. Forget all that. If your very concept of nation building is different, then that concept was started in the year 1925 by Dr. K. B. Hedgewarji. You are forgetting him also. Forget that. Was the process of nation building not started at the time of Dr. Shyama Prasad Mukherjee whose *Balidan* Diwas we observed only yesterday? Was the process of nation building not started in the year 1951 when Jan Sangh was founded? What are we talking, Sir? मुझे लगता है कि महामहिम राष्ट्रपति जी के मुंह से ऐसा वाक्य नहीं कहलवाना चाहिए था। यह देश के प्रति अपमान है, देश के इतिहास के प्रति अपमान है और देश के पूर्वजों के प्रति अपमान है, जिन्होंने देश को बनाने के लिए अपना बलिदान दे दिया। यह उनके प्रति अपमान है। I completely differ with it. I humbly differ with it. सर, मुझे लगता है कि ऐसी गलतियां आगे नहीं होनी चाहिए।

Sir, many of the hon. Members mentioned about the farmers. The Government is promising that by 2024, every farmer's income will be doubled. Many programmes for the farmers have been initiated. I do agree that there are many programmes which can be very good projects, if they are implemented rightly and with sincerity. But, Sir, in spite of all the things which the Governments are doing, why, even after 72

years of independence, farmers in this country are committing suicides.

If you refer to the figures, there is a upsetting figure of suicides by three lakh farmers in the last decade. It means that, on an average, every year, 15,000 farmers are committing suicides in this country.

Sir, the basic thing is, and, many hon. Members have mentioned it, unless you are going to give the farmers the correct price of their produce, you are not going to serve the farmers in this country. People are mentioning about Swaminathan Commission. In true sense of the term, have the recommendations of the Swaminathan Commission with regard to the MSP been implemented by this Government? You are showing the production cost on a lower side and you are saying that you are giving appropriate Minimum Support Price.

Sir, my State, Odisha has an agro-based economy. We have been demanding that the Minimum Support Price should be, at least, ₹ 2,930 but nobody is there to hear. My Chief Minister wrote to the Central Minister. We appealed before the concerned authorities. We staged demonstrations. Farmers in Odisha come on the roads every day for making this demand. So, Sir, my humble submission is, unless you give appropriate price to the farmers for their produce, you are not going to serve the farmers and the trend of farmers' suicides will continue and it will further increase. Therefore, my appeal to this Government is to have a sincere and proper study of this matter and please raise the MSP from the coming season.

You have mentioned that you are giving ₹ 6,000 per year to the farmers and provision for this money has been made. I want to refer to one programme which has been initiated by Odisha Government. Its name is Krushak Assistance for Livelihood and Income Augmentation, in short, KALIA, and it is in the name of Lord Jagannath. Under this scheme, we are paying to the farmers ₹ 5,000 per crop. We are not giving them ₹ 6,000 per year. We give ₹ 5,000 per crop to the farmers in advance and that is not repayable. It is given to start their cultivation. We are giving ₹ 10,000 pension to those old farmers who are not capable of farming or to those farmers who have nobody in their family to look after them.

MR. DEPUTY CHAIRMAN: Prasanna Acharyaji, you have two more minutes. ...(*Interruptions*)...

SHRI PRASANNA ACHARYA: Sir, I will conclude in five minutes.

श्री उपसभापतिः कुल 50 स्पीकर्स हैं और माननीय चेयरमैन साहब की instructions आप सबके सामने हैं।

SHRI PRASANNA ACHARYA: Okay, Sir. I am not elaborating. I would just mention the points. My point is that 'KALIA' is a good scheme and I request the Central Government to follow this scheme.

Let me come to the economic front. Sir, the hon. President has mentioned in his speech that India is now on the way to become the world's 5th largest economy in terms of GDP. It is most welcome, Sir. We are waiting for that day when India will occupy the 5th position in terms of GDP. Sir, it will be a great day when we achieve this target. But Indians were pushed to wilderness when the reputed economist and former Economic Adviser to the Government, Mr. Arvind Subramanian, disputed the GDP growth rate. Mr. Arvind Subramanian asserts that our growth has been inflated by 2.5 percentage points. I don't know about it. The Government has contradicted it. But Mr. Arvind Subramanian is not an ordinary man. He is the former Economic Adviser to this Government. He is a world-famous economist.

MR. DEPUTY CHAIRMAN: Please conclude now.

SHRI PRASANNA ACHARYA: Sir, this is the state of affairs. Sir, I will mention only two or three points on unemployment.

MR. DEPUTY CHAIRMAN: Please be brief and conclude.

SHRI PRASANNA ACHARYA: We are witnessing the highest unemployment rate in the last 45 years. And we are talking about giving employment to two crore people per annum.

Sir, the President has mentioned that ours is a federal country and we believe in cooperative federalism. In my opinion, federalism will be endangered if all the units of the federation do not get equal opportunity to grow. All the States in the country have to grow equally and simultaneously. There are certain States which require special attention and consideration to come up on a par with other States. Special Category Status is a provision to achieve that purpose only. A few States are enjoying that privilege. My State of Odisha also deserves the Status. I do not understand why the Central Government is so reluctant about it. Frequent natural calamities are hitting Odisha.

MR. DEPUTY CHAIRMAN: Please conclude it.

SHRI PRASANNA ACHARYA: Sir, I appeal to the Government to reconsider the matter and accord Special Category Status to States like Odisha. One or two other States, including Andhra Pradesh, are also demanding it.

I appreciate the Government's step to clean rivers like the Mahanadi along with the Ganga. In spite of spending thousands of crores of rupees, the work of cleaning the Ganga is halfway. But it is a good proposition. Other rivers like the Mahanadi should also be cleaned.

"सबका साथ, सबका विकास और सबका विश्वास", is a very good terminology. आप सबके साथ चलो, लेकिन अपोजिशन के एमएलए, एमपी को लेकर साथ मत भागो। सर, आप सबका विकास करो। आप उन राज्यों का भी विकास करो, जिन राज्यों ने आपको वोट नहीं दिया है। सर, ऐसे कुछ राज्य हैं। "सबका विश्वास", आपने यह जो commitment की है, उस पर लोग विश्वास करते हैं, आप उस विश्वास को बरकरार रखो। आपने बोलने का अवसर दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।

SHRI T. K. RANGARAJAN: Sir, I rise to express my gratitude to the President for his Address to both the Houses of Parliament in the Central Hall.

Sir, I heard the hard-hitting speech of Mr. Nadda and the Leader of the Opposition. I listened to them very carefully. The election results have given a very big majority, an unbelievable majority, to the NDA and the BJP. In Tamil Nadu, there is strong unity in the opposition which started two years ago. We were able to build a coalition against the anti-people policies of the State Government and the Central Government and we were able to unite the voters. That should have happened in the whole of India. Unfortunately, the party of the Leader of the Opposition has soft hindutva and they have hard hindutva. There is a fight between soft hindutva and hard hindutva. And this affected all other parties. I feel very sorry. We did not expect it. Our party has been reduced to a single digit. Anyway, we will bounce back. Marxism will not die. Marxism is a living ideology. In 2014, what the NDA Government did, what the BJP Government did and what the Modi Government did was demonetisation. Then it brought the GST. There were suicides by *kisans*. The small and medium industry was destroyed. We have witnessed unemployment the kind of which we have never seen in the last 45 years. There were atrocities against women. There were attacks on the *dalits*. There were attacks on the minorities. In spite of all this, they are able to win.

What is the magic? The only magic is Pulwama and the terrorist attack. Mr. Modi promised us when he announced demonetisation that it would eradicate terrorism. But, still terrorism is alive. Even yesterday also, an incident happened, as correctly mentioned by our LoP. Sir, we had retaliated them with our fight. Normally, it happens. In 1965, after Pakistan war, Congress won; after 1971, after Bangladesh war, Congress won. But I want to tell the Ruling Party and the Treasury Benches that Parliamentary majority alone will not give peace to the people. That is the history.

[Shri T. K. Rangarajan]

In 1971, Congress had a big majority but in 1974, they faced a big railway strike. In 1975, they were not able to rule the country without emergency. In 1977, it was defeated. So, history is there. History may now repeat itself in a different way also.

Sir, I would like to draw your attention to the fact that crony capitalism, which developed between 2014 and 2018, helped them. The entire capitalist class was united and they helped you. I can quote two examples. The Ambanis of Reliance had 23 billion in 2014; in 2018, their properties are worth 55 billion. Adanis in 2014 had properties worth 2.6 billion; in 2018, they have 11.9 billion. You can see all the capitalists in this country and find out how they have come up. Your Government helped that class and they helped you. Massive corporate money, media, visual media and all these things were in your favour.

MR. DEPUTY CHAIRMAN: Please address the Chair.

SHRI T. K. RANGARAJAN: Yes, Sir. A study has estimated that BJP spent a whopping ₹ 27,000 crore in this election. The Centre of Media Studies estimated that they spent about ₹ 27,000 crore or 45 per cent of the total expenditure in the election. Now, they are worried about 'One Nation, One Election' because we have wasted the money. They want to change the Constitution.

MR. DEPUTY CHAIRMAN: This is a kind of allegation. You know the process.

SHRI T. K. RANGARAJAN: Yes, I am telling them. Please permit me. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: You have to take permission from the Chairman for allegation. You know the procedure and rules of the House. ...(*Interruptions*)..

SHRI K. K. RAGESH: That is not an allegation. ...(*Interruptions*)...

SHRI T. K. RANGARAJAN: Sir, this is not an allegation.

SHRI ANAND SHARMA: Sir, I have one clarification. ...(*Interruptions*)... Just one minute. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Anandji, let him speak.

SHRI ANAND SHARMA: Sir, he has yielded. It is an established practice. I am not going to take time. I want to clarify the word 'allegation'. He was referring to a report. ...(*Interruptions*)...

SHRI T. K. RANGARAJAN: I am reading a report.

SHRI ANAND SHARMA: He is not levelling allegations. ...(*Interruptions*)...

श्री उपसभापतिः माननीय आनन्द जी, इस तरह की बात पिछले दिनों जब... I will come back to that. Please go ahead.

SHRI T. K. RANGARAJAN: Sir, the funding through electoral bonds has reached a staggering proportion. Through bonds, the Ruling Party got ₹ 4,794 crore. These are all part of it. Sir, I demand that current secrecy surrounding the system of electoral bonds and foreign funding should go away. It should not be there. I request the Government to change the Company Law, the Income-Tax law and open the field to everyone. Sir, the Times of India wrote a very good editorial on these bonds. No country–even Europe, Britain or America–allows foreign money to come into their elections. Here, Vedanta pays money. Vedanta headquarters are in Delhi. Let them refuse, I can prove it.

Sir, the President made an observation in his Address that "the journey of development started in 2014." The LoP has replied, Mr. Acharya has spoken on that. It is not acceptable. The country has a history of development. The Mogul period saw development. The British also developed India, for their own interest, of course. After Independence, many Governments, which assumed office, developed the country. By this observation, the Ruling Party, which drafted the President's Speech, they are denying the positive aspect of the Janata Government to which you were the partner and Mr. Vajpayee's contributions. Sir, as the President has quoted our Narayana Guru, the President has quoted Tagore and Gandhi, I would be happy if he had quoted Vallalar and Thiruvalluvar also. He missed it. What does Tagore say about nationalism? "We have to recognize that the history of India does not belong to one particular race but to a process of creation to which various races of the world contributed, – the Dravidians contributed, that is, the Southern part of India; Tagore recognized that – the Dravidians, the Aryans, the ancient Greeks, the Persians, the Mohammedans of the West and those in Central Asia. Now at the last has come the turn of the English, to become true to his history and bring to it the tribute of their life, and we neither have the right nor the power to exclude these people from building the destiny of India." This is Tagore. "Therefore, what I say about the nation has more to do with the history of Man than specially with that of India." This is what Rabindranath Tagore said.

Sir, the President mentioned about a scheme for doubling the income of farmers. In this connection, I have to bring this to your attention. In the last BJP election manifesto, you had promised to implement the recommendations of Dr. Swaminathan Committee. Whatever Mr. Nadda said is not true. If that is true, farmers' suicide would have stopped. It has not stopped.

[Shri T. K. Rangarajan]

Sir, 40 per cent of the country today is without water, without rain. There were too many cyclones during the last five years. The President did not mention anything about that. There were too many cyclones. The State of Kerala, the State of Odisha, the State of Tamil Nadu and other States are affected. The States are seeking assistance to overcome the disaster. You talk about co-operative federalism. Kerala has suffered shabbily to the tune of ₹ 20,000 crores. We went there as Finance Committee Members but the sum which the Centre gave is very meagre. The Centre did not assess. The Government should not give a step-motherly treatment to the Government of Kerala. Again, I can mention that 40 per cent of the country is facing a severe drought. In Tamil Nadu, we are suffering for drinking water. Of course, Kerala wanted to help Tamil Nadu but for their own reason they did not want to take it. The agricultural production is severely affected in Tamil Nadu. The Government of Tamil Nadu has asked for a special package of ₹ 1,000 crores to meet the shortage of water. Further, they have asked for increased allocation of ₹ 6,000 crores for Cyclone Gaja and release of pending GST arrears of ₹ 4,458 crores. I request the Government to immediately meet the requirements of Tamil Nadu. They are very friendly party to you. You jointly contested the elections. Every day the Chief Minister or some other Minister comes to Delhi with a begging bowl. Sir, under Finance and Banking, they have listed some developments that the economy is growing. The RBI data shows that the bank frauds touched an unprecedented ₹ 71,500 crores in 2018-19. Over 6,500 cases of bank frauds were detected. The Nirav Modi looting Punjab National Bank scam came to light. Now, the IL&FS infrastructure scam is coming followed by Dewan Housing liquidity crisis. These are very severe adverse features affecting the financial sector and there is no mention of the ways to overcome all these things. On the contrary, Government wanted to divert the attention by saying, "One Country One Election, One language, One culture, One leader."

MR. DEPUTY CHAIRMAN: Shri Rangarajan, you are left with two minutes only.

SHRI T. K. RANGARAJAN: We do not agree to it. Give me one or two minutes. There is nothing wrong. Our General Secretary Shri Sitaram Yechury expressed our opinion in the All Party Meeting. Sir, we do not agree with "One Country One Election". It is a federal system. Our Constitution is very clear. We cannot change that overnight. We are the first victims of Article 356 in 1959. Even the Modi Sarkar dismissed the State Government. Why do you dismiss? If you follow "One Country

One Election" then why the Vajpayee Sarkar dismissed the State Government and Modiji dismissed the State Government? Now you are talking about "One Country One Election"! Do not make everybody a fool.

My last point is this. We are going to celebrate 150th Anniversary of Gandhiji. We wanted to be a part of it. But, I would like to draw the attention of the House that we have celebrated 125th Anniversary of Dr. Babasaheb Ambedkar. It is auspicious. Did we follow any iota of thing about Ambedkar? The Dalits are still attacked. The Dalits are not given appointments as teachers in the universities. They are not selected. Sir, Gandhiji said, "Hindustan belongs to all those who are born and bred here and who have no other country to look to."

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI T. K. RANGARAJAN: "Therefore, it belongs to Parsis, Beni Israels, to Indian Christians, Muslims and other non-Hindus as much as to Hindus. Free India will be no Hindu raj, it will be Indian raj based not on the majority of any religious sect or community but on the representatives of the whole people without distinction of religion." He wrote this in *Harijan* on 09-08-1942.

Finally, Gandhiji wrote again in same Harijan on 22nd September, 1946, "I swear by my religion. I will die for it. But, it is my personal affair."

MR. DEPUTY CHAIRMAN: It is over. Please conclude now.

SHRI T.K. RANGARAJAN: I am concluding. "The State has nothing to do with it. The state would look after your secular welfare, health, communications, foreign relations, currency and so on, but not your or my religion. That is everybody's personal concern."

MR. DEPUTY CHAIRMAN: Thank you Rangarajanji.

SHRI T.K. RANGARAJAN: So, on this basis, you please celebrate 150th anniversary of Mahatma Gandhi and we will all participate.

श्री उपसभापतिः माननीय सदस्यगण, मैं इसके पहले कि प्रो. मनोज कुमार झा को निमंत्रित करूं, मैं पुनः आपको बताना चाहूंगा कि टी.के. रंगराजन साहब को लेकर कुल 8 स्पीकर्स अब तक बोल चुके हैं, कुल 50 स्पीकर्स इसमें बोलने वाले हैं। आज और कल के बीच हमें यह डिबेट संपन्न करनी है।

श्री जयराम रमेश (कर्णाटक)**:** सर, आज हाउस कितने बजे तक चलेगा?

श्री उपसभापतिः यह हाउस को तय करना है कि कितनी देर तक बैठ सकते हैं। यह हाउस के सभी सदस्य मिल कर तय करते हैं। I think they have decided, they will come. उसमें बाद में जाएंगे, जब 6 बजेंगे। मैं सिर्फ सूचना देना चाहता हूँ कि अभी इतने अधिक स्पीकर्स बोलने वाले हैं। यह मुझे अप्रिय लगता है कि अपका समय खत्म हो और बीच में मैं आपको रोकू। पर, यह unpleasant task मुझे करना पड़ेगा, इसलिए आप अपने समय का पालन करें।

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, yesterday, during the discussion with all the party leaders, the general consensus was that we will have a discussion on the Motion for 12 hours.

MR. DEPUTY CHAIRMAN: Including the reply by the hon. Prime Minister.

SHRI V. MURALEEDHARAN: Yes, including the reply. I agree. Today, the suggestion was that, we would have it today from 2.00 p.m. to 8.00 p.m. and, tomorrow, for five hours. Then, day after tomorrow, the hon. Prime Minster will reply to the discussion.

श्री उपसभापतिः अगर हम आज आठ बजे तक बैठे और समय का अनुपालन करें, तब हम अपना काम पूरा कर सकते हैं।

SHRI BHUBANESWAR KALITA (Assam): Sir, it can even spill over to the day after tomorrow before the hon. Prime Minister's reply. ...(*Interruptions*)...

श्री उपसभापतिः कालिता साहब, बीएसी में यह तय कर लिया गया है, उसमें आप भी मौजूद थे, उसके अनुसार ही हम लोगों को हाउस को चलाना है। Now, Prof. Manoj Kumar Jha.

PROF. MANOJ KUMAR JHA (Bihar): Thank you, Mr. Deputy Chairman, Sir. Sir, I attended two Addresses of the President. In the first, there was no discussion. In the second, we are talking. At least, the conversation has begun. What worries me as a Member of this House is that the hon. President's Address should have addressed the critical realities of our times. Fictional narrative bereft of any data, supporting evidence might make a good television news, but it does not satisfy the kind of anguish, the kind of issues people are grappling with. सर, मैं पूरब के इलाके से आता हूं। बिहार, पश्चिम बंगाल, ओडिशा और उत्तर प्रदेश के पूर्वी इलाकों में हमारे बचपन में एक antiseptic cream हुआ करती थी बोरोलीन।

कुछ माननीय सदस्यः वह अभी भी है।

प्रो. मनोज कुमार झाः वह अभी भी है, लेकिन उसका जो जज्बा और तेवर था, वह कम हो गया है। अब नवउदारवादी इकोनॉमी है। उस समय बोरोलीन बहुत अद्भुत चीज थी। मेरे पिताजी बैग में कपड़ा डालना भूल जाएं, मगर बोरोलीन डालना नहीं भूलते थे। वह कटने, छंटने, काला

पड़ने, सफेद पड़ने, खून निकल गया या खून नहीं निकला, हर जगह बोरोलीन। Sir, the kind of issues we have in agrarian sector in the bleeding economy, my Government is actually going for a Boroline solution. सर, जहां open-heart surgery चाहिए, जहां valve बदलने की जरूरत है, अगर वहां बोरोलीन का लेप लगाएंगे, तो again repeat, it might make a sensational news item for 24 hours, but, ultimately, it is not going to help. सर, अभी से आप घड़ी मत देखिए, अभी मेरा बहुत टाइम है।

श्री उपसभापतिः मैं आपको ही देख रहा हूँ, आप बोलें। मुझे उम्मीद है कि आप समय का पालन करेंगे।

PROF. MANOJ KUMAR JHA: Sir, I wish to congratulate the party, BJP and their allies. They have won a huge majority. But, Sir, I am a student of history. I know so many regimes which won greater majority. They must remember as a matter of caution that a legislative majority does not mean a moral majority. It has to be seen a legislative majority when it is a moral majority. History remembers them kindly forever. But if legislative majority is bereft of the idea of moral majority, history is very, very unkind. That is a matter of caution. मैं थोड़ा हल्की-फुल्की बात करना चाहता था, मैं कई दफा चाहता हूँ कि प्रधान मंत्री जी के सामने बोलूं, लेकिन हो ही नहीं पाता है। सर, मैं एक दूसरी चीज़ कहना चाह रहा हूँ। राष्ट्रपति जी के अभिभाषण का 7, 8 और 12 नम्बर प्वाइंट है, जिन पर हमारे कई साथियों ने अपनी बात कही। हमें इस लालच से बचना चाहिए कि हमसे ही सभ्यता की शुरुआत हुई, हम नहीं रहेंगे तो सभ्यता खत्म हो जाएगी, मेरे से पहले शून्य था, मेरे बाद अंधकार हो जाएगा। सर, जिस किसी दल या नेता ने ऐसा सोचा, आज आप इतिहास के पन्ने पलटकर देख लीजिए कि इतिहास उनको कैसे देख रहा है। मैं मुल्कों का नाम नहीं लेना चाहता। यह कौन-सी बात हुई कि वर्ष 2014 से सब कुछ शुरू हुआ? Again, as a friendly advice to the Treasury Benches, any regime, if they wish to recreate what they have done, recreation of past on fictional items, fictional agenda, they have actually become history. इससे डरना चाहिए। मैं यह सब हल्के-हल्के ही बोल रहा हूँ। मैं तीसरी चीज़ एनआरसी के संबंध में कहना चाहता हूँ। सर, घड़ी मत देखिए।

श्री उपसभापतिः मैं घड़ी नहीं, आपको देख रहा हूँ।

प्रो. मनोज कुमार झाः सर, कई दफा सिटीजन अमेंडमेंट बिल का जिक्र आया, फिर एनआरसी की बात हुई। एनआरसी को लेकर तो ऐसी तुरही बजाई जाती है कि उसमें समावेश कम है और डर तथा खौफ का माहौल ज्यादा बनता है। मैंने एनआरसी पर काफी अध्ययन किया है। सर, अगर ऊपर स्वर्ग नाम की कोई चीज़ होगी, जहाँ आज महात्मा गाँधी और मोहम्मद अली जिन्ना मिलेंगे, तो बापू कहेंगे कि जिन्ना, तुम जीत गए मैं हार गया। सर, जिन्ना को जीते-जी जो हासिल नहीं हुआ, हमने उसकी मौत पर उसको यह दे दिया। मैं धन्यवाद करता हूँ कि जिन्ना को आपने जिन्दा कर दिया।

सर, मैं जॉब्स को लेकर कुछ डेटा देना चाहता हूँ। इस पर मेरे कई साथी बोल चुके हैं। सर, यह unemployment की जो situation है, यह मुल्क के लिए भयावह है। आज आप चुनाव जीत

[प्रो. मनोज कुमार झा]

रहे हैं। आपने एक नायाब फार्मूला प्रयोगशाला में विकसित कर लिया है कि गवर्नेस के इश्यूज़ मैटर करें या न करें, बेरोजगारी विकराल है, लेकिन फिर भी आप तसल्ली से जीत रहे हैं, लेकिन यह फार्मूला हमेशा काम नहीं आएगा। अगर युवाओं को रोजगार नहीं मिलेगा, अगर युवाओं का gainful employment नहीं होगा, अगर आपका असंगठित क्षेत्र bleeding रहेगा, अगर आपकी किसानी संकट में रहेगी, तो आप जो कहते हैं कि five trillion dollar economy, वह कतई हासिल नहीं हो पाएगी। सर, ये न जाने कहाँ से सोच रहे हैं। Crony पूँजीवाद की एक बड़ी खूबी है। इसने 10-12 साल हमारे कांग्रेस के कई साथियों को मुगालते में रखा और इन्हें भी मुगालते में रख रही है। Crony पूँजीवाद अपने अलावा कुछ और नहीं देखती। बाजार मूलतः हिंसक होता है और बाजार की हिंसा बड़ी भयावह होती है। मैं तो अपने विश्वविद्यालय को देख रहा हूँ, वहाँ फीस में इस प्रकार से बढ़ोतरी हो रही है कि जो निम्न आय वर्ग से आने वाले बच्चे हैं, उनके लिए अब दरवाजे बन्द हो गए हैं। क्या हमने तय कर लिया है कि पाँच समृद्धि के टापू जो तय करेंगे, वह मुल्क की हक़ीकत होगी और बाकी सब असमानता के महासागर में गोते लगाते रहेंगे? चुनाव के दिन आएँगे, ईवीएम दबा देंगे, हो सकता है फिर आपकी जीत हो जाए, लेकिन उससे हक़ीकत नहीं बदल रही है। मेरा सिर्फ यह आग्रह होगा कि हमारे माननीय राष्ट्रपति जी का जो ऐड्रेस है, वह हक़ीकत से मिलता-जुलता हो, शत-प्रतिशत नहीं, तो कम से कम 50 प्रतिशत।

सर, डिजिटल इंडिया और एकाउंट्स की बहुत बातें हुईं। मैं एक छोटा-सा आँकड़ा दे रहा हूँ। Inoperative accounts आज highest level पर पहुंच गए हैं। It is close to 25 per cent. मुझे यह समझ में नहीं आता है कि इनको मनमाफिक डेटा कहाँ से मिल जाता है। पहले हम सोचते थे कि लोगों को टहलते-घूमते हुए प्रोटेक्शन के लिए एसपीजी चाहिए, लेकिन अब तो इस देश में डेटा को प्रोटेक्ट करने के लिए भी एसपीजी चाहिए। आज डेटा ही प्रोटेक्टेड नहीं है। ये कहते हैं कि यह डेटा कहाँ से आ गया, इस डेटा को हम नहीं मानते, तो यह कमाल की बात है। सर, मैं करप्शन के बारे में एक शब्द जरूर कहूँगा। बड़ी तेवर से बात हुई, तो मेरे मन में यह आया। सर, शेक्सपीयर कहते थे, Oh Brutus, as you know was Caesar's angel, this was the most unkindest cut of all. जब आप करप्शन पर बोलते हैं और मैं देखता हूँ आपके सहयोग और आशीर्वाद से लोग विदेश प्रवास कर रहे हैं, तो मुझे लगता है कि यह unkindest cut है। ईमानदारी इतनी होनी चाहिए कि क्या हमने किया और क्या हमने नहीं किया।

सर, प्वाइंट नम्बर 11 और 12 - जातिगत उत्पीड़न और हिंसा बदस्तूर जारी है। मैं सदन में पहले भी बोल चुका हूं, आज दोहरा रहा हूं, भीड़ की हिंसा को अगर लगाम नहीं लगी तो भीड़ आज एक समुदाय या दो समुदाय को निशाना बना रही है, लेकिन भीड़ का चरित्र होता है, उसको स्वाद बदलने की ज़रूरत होती है, कल हम सब इसकी जद में आएंगे।

महोदय, मैंने इस मुल्क में 52वें वर्ष में प्रवेश किया है। कभी भी मॉब लिंचिंग डेली vocabulary का हिस्सा नहीं हुई। जहां सुनो खान-पान के कारण मार दिया गया, पहनावे के कारण मार दिया गया। आज कोई कह रहा था कि चोरी के शक में मार दिया गया। डकैती भी अगर की हो तो क्या इस देश में रूल ऑफ लॉ नहीं है या हमने Orwellian frame में तय कर लिया है कि "All animals are equal but some animals are more equal than others." सर, यह सोचना होगा। यह एक सलाह दी है। मैं कोई चीज़ आलोचना में नहीं कह रहा हूं। अभी चुनाव हुए बहुत दिन

नहीं हुए हैं, आप कहेंगे कि तुरंत आलोचना शुरू कर दी है। आज मैं सिर्फ समालोचना में आपको सुझाव देने की कोशिश कर रहा हूं।

महोदय, मैं एक अन्य चीज़ आगे आने से पहले कहूंगा। आप 105 नम्बर पॉइंट देखिए। आप तमाम साथियों से, ट्रेजरी बेंचेज़ से आग्रह है कि हमारे राष्ट्रपति जी ने संवैधानिक मूल्यों की चर्चा की है, उसमें सेक्युलरिज्म गायब हो गया, सेक्युलरिज्म है ही नहीं। क्या इस बीच में कुछ हुआ या सेक्युलरिज्म को हमने बना दिया है "Give a bad name to a dog and kill him." सेक्युलरिज्म को हमने बीते कुछ वर्षों में मुसलमान के गले की घंटी बना दिया है, न... मेरा वास्ता है सेक्युलरिज्म से, क्योंकि हिन्दू धर्म की डायवर्सिटी सेक्युलरिज्म से प्रोटेक्टेड है। अगर सेक्युलरिज्म निकल गया, वैसे भी लोग सोशलिज्म खा ही गए हैं, तो इस देश में क्या बचेगा? प्रस्तावना में क्या बचेगा? खाली पन्ना। महोदय, खाली पन्ना नहीं चाहिए। भरा हुआ पूरा पन्ना चाहिए, पुराने इंडिया वाला। नए इंडिया का जो ये पन्ना है, ये डराता बहुत है।

महोदय, सहकारी संघवाद पर आने से पहले, मैं बार-बार कहता हूं, प्रधान मंत्री जी के सामने भी बोलता हूं, क्योंकि संवाद सीधे हो जाता है तो वह एक्शन भी तुरंत ही ले लेते हैं। महोदय, एक शेर है

"तेरे दस्ते सितम का अज्ज़ नहीं,
दिल ही काफ़िर था, जिसने आह न की"

महोदय, दिल काफिर है और आह भी नहीं कर रहा है। अब सहकारी संघवाद पर आइए। जिस दिन राष्ट्रपति महोदय अभिभाषण दे रह थे "सबका साथ, सबका विकास और सबका विश्वास" उसी दिन चार इधर से उधर चले गए। हमारे चार प्रिय साथी। मेरे ज़ेहन में आया कि उसी का दम है इस ज़माने में कि इधर का दिखता रहे, उधर का हो जाए ...(**व्यवधान**)... मैं वही कह रहा हूं कि उसी का दम है इस ज़माने में जो इधर का दिखता रहे, उधर का हो जाए। यह सहकारी संघवाद है। सहकारी संघवाद हमने गोवा, मणिपुर और मेघालय में देखा और अभी ताज़ा-ताज़ा बंगाल में देख रहे हैं। 24 घंटे, सातों दिन। सर, मैं बंगाल का नहीं हूं, बड़ी मुहब्बत है जितना साहित्य पढ़ा, बंगाल से ही पढ़ा। हिन्दी में अनूदित किताबें पढ़ीं। महोदय, जिस दिन ईश्वरचंद्र विद्यासागर जी की मूर्ति टूटी थी, उस दिन मुझे लग गया कि बंगाल को तकसीम के दौर में ले जाने की कोशिश हो रही है। सन् 1946-47 में बंगाल ने बहुत भुगता था। गांधी जी के आखिरी फेज़ को सब पढ़ें। कैसे खड़े हुए थे, उन्होंने बंगाल को उस दंश से बचाने के लिए क्या-क्या नहीं किया था, आज कोई नहीं है। आप चंद सीटें जीत जाएंगे। मैं मानता हूं आप लोक सभा में जीत गए है, लेकिन बंगाल हार जाएगा, ईश्वरचंद्र विद्यासागर हार जाएंगे, गुरुदेव हार जाएंगे, क्योंकि गुरुदेव को माननीय राष्ट्रपति जी ने क्वोट किया था, लेकिन वही गुरुदेव कहते थे "Where the mind is without fear and the head is held high" और यहां ऐसा दौर कर दिया है कि

"निसार मैं तेरी गलियों के ऐ वतन कि जहां,
चली है रस्म कि कोई न सर उठा कर चले।
जो कोई चाहने वाला तवाफ़ को निकले,
नज़र चुरा के चले, जिस्म-ओ-जां बचा के चले।।"

[प्रो. मनोज कुमार झा]

क्या ऐसा चाहते हैं? महोदय, फ़ैज़ ने यह पाकिस्तान के लिए लिखा था, लेकिन मुझे लग रहा है कि जो पाकिस्तान सन् 1947 से अब तक था, हम पाकिस्तान की नकल कर रहे हैं। हम पाकिस्तान बनना चाह रहे हैं। हम हिन्दू पाकिस्तान बनना चाह रहे हैं और काफी हद तक सफ़ल हो रहे हैं। अब क्या होगा, देश छोड़कर जा भी नहीं सकते, यहीं रहना होगा। इंश्योरेंस बेस्ड हैल्थ मॉडल, इस पर बड़ी चर्चा हुई। कई लोग कहते हैं कि इसी वजह से चुनाव जीत गए हैं। महोदय, यह इंश्योरेंस बेस्ड हैल्थ मॉडल की पड़ताल की ज़रूरत है। ये किसकी हैल्थ की चिंता है। इंश्योरेंस कंपनीज़ की चिंता है या आम अवाम की चिंता है। महोदय, इंश्योरेंस कंपनीज़ बहुत खुश हैं। मैं जानता हूं कई साथी हमारे काम करते हैं। मज़ा आ गया, क्योंकि बहुत ड्राई चल रहा था। अचानक से boom in हो गया। सर इंश्योरेंस **...(व्यवधान)...**

श्री उपसभापतिः झा जी, आपके पास दो मिनट हैं। हम बोलने का वक्त देंगे। **...(व्यवधान)...**

प्रो. मनोज कुमार झाः सर, मेरा समय तीन मिनट है। **...(व्यवधान)...**

श्री उपसभापतिः दो मिनट हैं। मैं आपको बोलने का वक्त दूंगा। छः बज चुके हैं, कृपया हाउस की सर्वसम्मति चाहिए कि हम कितने बजे तक बैठेंगे। मैं आपको पहले ही बता चुका हूं कि 50 speakers हैं, झा जी को जोड़ें तो शायद नौवें speaker हो रहे हैं। हम कितनी देर और बैठेंगे? **...(व्यवधान)...**

SHRI V. MURALEEDHARAN: Sir, I propose to have the sitting till 8 o'clock. ...(*Interruptions*)...

SHRI P. BHATTACHARYA (West Bengal): We will continue tomorrow, Sir. Kindly stop for today.

श्री उपसभापतिः भट्टाचार्य जी, आप सीनियर और वरिष्ठ सदस्य हैं **...(व्यवधान)...** Bhattacharyaji, you are a very senior Member. Please take your seat. कुल 50 speakers हैं **...(व्यवधान)....**

श्री पि. भट्टाचार्यः जब प्राइम मिनिस्टर reply देंगे, तो क्या हमें उससे पहले बोलने का समय मिलेगा? **... (व्यवधान)...** प्राइम मिनिस्टर शाम तक भाषण देंगे। **... (व्यवधान)...** पहले हम लोगों का भाषण हो जाएगा, उसके बाद ही प्राइम मिनिस्टर reply देंगे। **...(व्यवधान)...**

DR. K. KESHAVA RAO (Andhra Pradesh): It all depends on you.

MR. DEPUTY CHAIRMAN: Keshavaji, you are a very senior Member. Business Advisory Committee में जो चीजें तय हुईं, उसके अनुसार आज और कल में हमें ग्यारह घंटे की चर्चा इस पर करनी है। आज 50 speakers हैं, अगर हम कल पर बोलने के लिए छोड़ते हैं, तो **...(व्यवधान)...**

DR. K. KESHAVA RAO: We have twelve hours. Sir, instead of tomorrow, day after tomorrow we will start from 11 o' clock itself so that we have a 12 hour debate and 50 Members can speak. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Mr. Minister, when will the hon. Prime Minister reply? I think he has to go out. ...(*Interruptions*)...

SHRI V. MURALEEDHARAN: In the Business Advisory Committee, the discussion was that... ...(*Interruptions*)... Let me put my view and let me report what was discussed there. I am not giving my suggestion personally. It was agreed that we will have a discussion for 11 hours. Today, it will be for six hours and tomorrow, it will be for seven hours because already we are exceeding the time. For each party the time which was given, we are exceeding that. So, tomorrow, the five hours that have been already allotted, I am sure, it will go beyond that. So, tomorrow also, it will be six hours. Day after tomorrow, the Prime Minister has agreed to reply in the afternoon at two o' clock.

SHRI ANAND SHARMA: By our experience of the last many years, when we were on that side and this side, it has always happened, without any exception, that there are time overruns and there are over-lapses. It has always happened. The Chair was also sometimes kind enough to allow some hon. Member's request. Two to four minutes here-and-there are given. The question here is of the Government. Yes, it is true that it was discussed in the Business Advisory Committee, but as per the established practice, the sense of the House is always taken before extending, which you have done. Sir, we can definitely have the discussion continue tomorrow from 2 o' clock or whatever the prescribed time and I agree with what Dr. Keshava Raoji has said. It has happened every year. If you look at the last five years, it spills over to the next day. We will respect, as Members of this House, that the Prime Minister has to give the reply at 2 o' clock on Wednesday. We will respect that because Prime Minister has to travel, as we were informed. We will respect that. But, at the same time, let us be flexible. See where we reach tomorrow at six o' clock and, tomorrow, if need be, extend by an hour and day after tomorrow, at eleven, we start. You can do away with the Zero Hour and the Question Hour and just continue the discussion and let the Prime Minister reply at 2 o' clock.

श्री उपसभापतिः माननीय आनन्द जी, मेरा निवेदन होगा आप सभी को सुनने के बाद **...(व्यवधान)...**

SHRI ANAND SHARMA: I am requesting you, Sir, and also the Leader of the House मेरा आपसे भी आग्रह है और अपने पार्लियामेंटरी अफेयर्स मिनिस्टर से भी मेरा यह आग्रह है कि सब की भावनाओं को देखते हुए कृपया इस पर सोचें।

सभा के नेता (श्री थावरचन्द गहलोत): मेरा निवेदन है कि 8 बजे तक आज चर्चा कर लें, बाकी **...(व्यवधान)...**

श्री उपसभापति : मैंने दोनों पक्षों को सुना और केशव जी का भी पक्ष सुना। मेरा सुझाव होगा आनन्द जी व्यावहारिक रूप से हमें आज भी कुछ देर बैठना चाहिए। कल फिर से यही समस्या खड़ी होगी।

SHRI BHUBANESWAR KALITA: Sir, we can sit for one more hour.

श्री उपसभापति : गहलोत जी, आप बताएं।

श्री थावरचन्द गहलोतः महोदय, मुझे तो सदन के अधिकांश माननीय सदस्य आठ बजे तक बैठने के लिए तैयार दिखते हैं।

श्री आनन्द शर्माः नहीं, नहीं।

श्री उपसभापतिः कालिता जी, मेरा सुझाव साढ़े सात बजे तक का है। हम लोग साढ़े सात बजे तक बैठते हैं। **...(व्यवधान)...** आनन्द जी, साढ़े सात तक ठीक है।

SHRI BHUBANESWAR KALITA: Sir, at 7.30 pm we have some other engagement. ...(*Interruptions*)... So, we can sit up to 7.00 pm. ...(*Interruptions*)...

श्री आनन्द शर्माः सर, हम लोग सात बजे के बाद नहीं बैठेंगे। हमने सात बजे तक बोला है।

श्री सुखेन्दु शेखर राय (पश्चिम बंगाल)**:** सात बजे तक ठीक है।

श्री आनन्द शर्माः एक घंटा हमने बोल दिया है।

श्री उपसभापतिः आप साढ़े सात तक कर लीजिए।

श्री थावरचन्द गहलोतः आज अगर सात बजे तक बैठते हैं तो क्या कल आठ बजे तक बैठ सकते हैं? क्या कल आठ बजे तक बैठने की तैयारी है?

श्री आनन्द शर्माः आप नेता सदन हैं। हम आपको बड़े आदर के साथ कह रहे हैं। गहलोत जी, हमने आपसे आग्रह किया है कि कृपा करके जो सुझाव हमारे वरिष्ठ सदस्य माननीय के. केशव राव जी ने दिया है, वह ठीक है कि परसों सुबह 11 बजे से फिर आप आरम्भ करें। हम सारी बात को मानते हैं कि दो बजे माननीय प्रधान मंत्री जी उत्तर देंगे। कृपा करके आप ऐसा मत करिए।

श्री उपसभापतिः माननीय आनन्द जी, एक सुझाव और Leader of the Opposition से आया था कि कल हम लंच ऑवर डिसमिस करें और लंच ऑवर को खत्म करके एक बजे से ही इस चर्चा को शुरू करें।

श्री आनन्द शर्माः अगर आपको करना है **...(व्यवधान)...**

श्री उपसभापतिः हमें नहीं, यह एक प्रस्ताव आया था। सहमति आप सबमें होनी है।

श्री आनन्द शर्माः वह परसों का है।

श्री उपसभापतिः कल के लिए है।

श्री आनन्द शर्माः सर, वह परसों के लिए है, नेता प्रतिपक्ष से मेरी बात हुई है।

श्री थावरचन्द गहलोतः ऐसा लगता है कि हाउस की मंशा सात बजे तक चर्चा करने की ही है तो आज सात बजे तक चर्चा करा लें और कल लंच ऑवर...

श्री आनन्द शर्माः नहीं, परसों का लंच ऑवर छोड़ने की बात हुई थी। कल दो बजे से लेकर सात बजे तक चर्चा कर लें और फिर परसों आप 11 बजे से चर्चा शुरू कर लें और लंच ऑवर को हटा दें।

श्री उपसभापतिः गहलोत जी, आप बताएं।

श्री थावरचन्द गहलोतः ठीक है, जैसा वे कह रहे हैं ...(**व्यवधान**)...

श्री आनन्द शर्माः मैं एक बात कहना चाहता हूं। उस दिन Business Advisory Committee में माननीय सभापति जी ने कहा था – उस समय आप भी वहां थे – उन्होंने एक चीज़ कही थी कि प्रतिपक्ष और सरकार आपस में बैठकर बात कर लें – उन्होंने यह भी कहा था। तो हम कल सुबह बैठ जाते हैं और इस पर कितने घंटे क्या करना है, हम बिल्कुल उसमें रचनात्मक सहयोग देंगे।

श्री उपसभापतिः यह सही सुझाव है। कल सुबह आप लोग बैठकर बातचीत कर लें।

श्री थावरचन्द गहलोतः मैं सदन की भावना से सहमत हूं। आप जैसा निर्णय करें।

श्री उपसभापतिः ठीक है। तो आज सात बजे तक बैठते हैं और कल फिर लंच ऑवर के बारे में आप दोनों पक्ष बैठकर तय कर लें।

श्री आनन्द शर्माः हम परसों का लंच ऑवर छोड़ देंगे। कल सुबह हम बैठ जाएंगे।

श्री उपसभापतिः कल आप नेता, सदन के साथ बैठकर तय कर लें। कल नेता, प्रतिपक्ष और नेता, सदन बाकी लोगों से बात करके तय कर लें।

श्री आनन्द शर्माः ठीक है।

श्री उपसभापतिः प्रो. मनोज कुमार झा। आपके पास तीन मिनट का समय है।

प्रो. मनोज कुमार झाः सर, विचार श्रृंखला टूट चुकी है। ...(**व्यवधान**)...

श्री उपसभापतिः आज सात बजे तक हाउस चलेगा।

डा. के. केशव रावः सात बजकर दस मिनट तक।

श्री उपसभापतिः जी, आज सात बजकर दस बजे तक हाउस बैठेगा।

प्रो. मनोज कुमार झाः सर, विचार श्रृंखला बिल्कुल टूट सी गयी है।

श्री उपसभापतिः झा साहब, आप प्राध्यापक हैं, आपकी विचार श्रृंखला टूटेगी नहीं, तीन मिनट में आप conclude करें।

प्रो. मनोज कुमार झाः नहीं सर, conclude कैसे करूं, अभी तीन मिनट का समय था, उसमें तो और दिमाग खराब हो गया।

श्री उपसभापतिः कृपया conclude करें, आप समय के बारे में देख रहे हैं कि क्या समय सीमा है।

प्रो. मनोज कुमार झाः सर, मैं देख रहा हूं। मैं तो बंगाल भी देख रहा हूं। इंसान के होते हुए इंसान का यह हश्र, देखा नहीं जाता मगर देख रहा हूं। मैं सिर्फ आपको इतना कहना चाहता था कि किसानी और खेतिहर समाज पर बहुत बात हुई। मैं सरकार को यह बताऊं कि 7 से 9 प्रतिशत ही सिर्फ खरीद होती है और आपकी लागत का जो calculation है, उसे कोई bureaucrat ही बैठकर करता है जिसे किसानी के बारे में पता ही नहीं है। रबी-खरीफ पता नहीं, लेकिन उन्होंने तय कर दिया तो यह न्यूनतम समर्थन मूल्य, it might win you election, लेकिन मुझे याद है कि दिनकर जी ने सम्भवतया सन् 50 में लिखा होगा किः

"बैलों के ये बंधु वर्ष भर क्या जाने कैसे जीते हैं,
बंधी जीभ, आंखें विषम, गम खा शायद आंसू पीते हैं।"

तो आज भी कोई बदलाव नहीं हुआ। अब आखिरी चीज़ जो मैं कह रहा था कि जो हेल्थ मॉडल था, जहां से मेरी बात टूट गयी, वह इंश्योरेंस कम्पनीज़ की हेल्थ को protect और promote करने के लिए है। सर, मुजफ्फरपुर न हुआ होता – मुजफ्फरपुर में बच्चे Encephalitis से नहीं मरे हैं, वे हमारी संवेदनाओं के मर जाने की वजह से मरे हैं, हमारे सरोकारों के मर जाने की वजह से मरे हैं और वे बच्चे कौन हैं? इस मुल्क में वे मायने ही नहीं रखते। आज ही सोशल ऑडिट रिपोर्ट आयी है। माननीय स्वास्थ्य मंत्री जी यहां मौजूद हैं Sir, 3/4th of the kids are from the BPL families. डेढ़ सौ रुपए प्रतिदिन उनकी आय है और हम Make in India, Digital India, इतनी ग्रोथ – यह सब कह रहे हैं। किसके लिए? किसका चेहरा है उस ग्रोथ में? मेरे उन बच्चों का चेहरा नहीं है, जिनके आंगन की किलकारियां खत्म हो गई। आखिर में, मैं सिर्फ आपसे यह कहना चाहूंगा, मैं स्वच्छ भारत अभियान पर कुछ कहना चाहूंगा। सदन में मेरे जो प्रतिपक्ष के नेता हैं, वे कह चुके हैं और बाकी साथियों ने भी कहा है। सर, स्वच्छ भारत एक advertising company द्वारा लाया गया प्रोग्राम है, जिसमें advertisement पर पूरा खर्च है। Core component पर बिल्कुल खर्च नहीं है। स्वच्छ भारत अभियान अगर होता हो, septic tank में उतरकर, सीवर टैंक में उतर कर, लोगों की मौतें नहीं होतीं। हम प्रतिक्रिया देते हैं और अगले दिन निकल जाते हैं। सर, मैंने सदन में पहले भी कहा है कि हमारे मुल्क को चंद्रयान भेजने का कोई मतलब नहीं है, अगर सीवर में उतरने वाले की आप जाति नहीं बदल सकते हैं। आज भी उसी जाति के लोग बिना motorized equipment के सीवर में उतर रहे हैं। मैं आखिर में, क्योंकि मेरा पूरे का पूरा thought process disturb हो गया, यह कहना चाहता हूं कि मेरा आग्रह होगा कि आप mandate की पड़ताल करें। Mandate is not a licence to decimate the constitutional propriety and cover governance issues. The mandate is to take everybody along और इसलिए मैने कहा कि दरअसल साबित हुए वे बिखरे हुए पन्ने, जो कहते थे कि हम मुकम्मल किताब हैं। शुक्रिया सर, जय हिंद।

MESSAGE FROM LOK SABHA — *Contd.*

Regarding Nomination of Ten Members to Committee on Welfare of Other Backward Classes

MR. DEPUTY CHAIRMAN: Now, Message from Lok Sabha.

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"I am directed to inform you that Lok Sabha, at its sitting held on Mondy, the 24th June, 2019, adopted the following motion:–

"(1) (a) That a Committee of both the Houses, to be called the Committee on Welfare of Other Backward Classes (OBCs) be constituted, consisting of thirty members, twenty from Lok Sabha and ten from Rajya Sabha, to be elected in accordance with the system of proportional representation by means of the single transferable vote;

(b) That a Minister shall not be eligible for election as a Member of the Committee and that if a Member after his election to the Committee is appointed a Minister, he shall cease to be a Member thereof from the date of such appointment;

(c) That the Chairperson of the Committee shall be appointed by the Speaker from amongst the Members of the Committee;

(2) That the functions of the Committee shall be:–

(i) To consider the reports submitted by the National Commission for Backward Classes under article 338B of the Constitution and to report to both the Houses as to the measures that should be taken by the Union Government in respect of matters within the purview of the Union Government including the Administrations of the Union Territories;.

(ii) To report to both the Houses on the action taken by the Union Government and the Administrations of the Union Territories on the measures proposed by the Committee;

(iii) To examine the measures taken by the Union Government to secure due representation of the Other Backward Classes, particularly the Most Backward Classes, in services and posts under its control (including appointments in the public sector undertakings, statutory and semi-Government Bodies and in the Union Territories) having regard to the provisions of the Constitution;

[Secretary-General]

(iv) To report to both the Houses on the working of the welfare programmes for the Other Backward Classes in the Union Territories;

(v) To consider generally and to report to both the Houses on all matters concerning the welfare of the Other Backward Classes which fall within the purview of Union Government including the Administrations of Union Territories; and

(vi) To examine such matters as may be deemed fit by the Committee or are specifically referred to it by the House or the Speaker.

(3) That the members of the Committee shall hold office for a period of one year from the date of the first meeting of the Committee which shall be reconstituted thereafter for one year at a time according to the procedure described in para (1) above;

(4) That in order to constitute a sitting of the Committee, the quorum shall be ten;

(5) That in all other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

(6) That this House do recommend to the Rajya Sabha that the Rajya Sabha do join in the Committee and communicate to this House the names of Members elected from amongst the Members of the Rajya Sabha to the Committee as mentioned above.

2. I am to request that the concurrence of Rajya Sabha in the said motion, and also the names of the members of Rajya Sabha so nominated, may be communicated to this House."

MOTION OF THANKS ON THE PRESIDENT'S ADDRESS — *Contd.*

श्री बिश्वजीत दैमारी (असम)**:** धन्यवाद सर।

*Hon. Deputy Chairman Sir, I thank you for giving me the opportunity to participate in the Discussion on the Motion of Thanks to the President's Address. Sir, the programmes mentioned by the hon. President in his Address to the joint sitting of Parliament in the Central Hall are significant. I think, if these programmes are properly implemented, our country will surely develop a lot.

* The Hon'ble Member Spoke in Bodo language.

Hon. Deputy Chairman Sir, the hon. President in his speech has mentioned about northeast region of our country, popularly known as "North-East India". However, this region is lagging behind in terms of development. Hon. President has also said that, this Government will work for the development of the North East region at par with the rest of the country. In this regard, I would like to add a few points. Since a long time, various communities and tribes of the North-East region have been struggling for their identity, rights and development of the region. However, these struggles or movements have gradually turned violent. As a result, many armed groups have come into existence. Because of their violent activities, the region has been confronting many challenges and has suffered a lot. The successive Governments, in the last fifty years, have never taken up appropriate action for the solution of the problems. Because of these challenges, the North East region still remains underdeveloped. Therefore, if we have to develop the region, we should concentrate on the issue of insurgency and the means to solve it. However, the Government of India, through Home Ministry, has agreed on a ceasefire with some of the groups and invited them for talks. For this, the Government of India has appointed some of the former Government bureaucrats as "Interlocutors" who have already started discussing with these groups. Though talks have been held on a number of occasions, yet, no permanent solution has been found so far.

सर, मैं बोडो भाषा में बोल रहा हूं। यह हमारे भारत की सबसे पुरानी भाषाओं में से एक भाषा है। यह असम में ज्यादातर बोली जाती है। यह भाषा नेपाल में भी बोली जाती है। यह हमारे भारत की गौरवशाली भाषा है। दुनिया की जितनी भी भाषाएं हैं, उन भाषाओं में से यह एक ऐसी भाषा है, जिसमें किसी भी चीज़ को बताने के लिए, किसी भी चीज़ को देखकर, किसी भी चीज़ को महसूस कर बताने के लिए सबसे ज्यादा शब्द हैं। यह बहुत rich भाषा है, लेकिन इस भाषा को हम आज तक किसी को बता नहीं पाए हैं और कोई भी रिसर्च करके अब तक इसको निकाल नहीं पाया कि यह बोडो भाषा कब से शुरू हुई, कहां से शुरू हुई थी। जिन लोगों ने रिसर्च किया है, उन लोगों ने कहा है कि आज से दो हजार साल पहले नेपाल के पूर्वी क्षेत्र में यह भाषा बोली जाती थी। इसके अलावा पश्चिमी बंगाल का जो पूर्वी क्षेत्र है, नॉर्थ-ईस्ट है और बांगलादेश के कुछ इलाकों में दो हजार साल के पहले यह भाषा ही सिर्फ एक भाषा थी। भारत में यह विशेष संवैधानिक दर्जा प्राप्त 22 अनुसूचित भाषाओं में से एक भाषा है। आप लोगों ने इसको कभी भी नहीं सुना, इसलिए मैंने आज बोडो भाषा में अपना भाषण शुरू किया है, ताकि आप लोगों को भी इस भाषा के बारे में पता चल सके। महोदय हमारे राष्ट्रपति जी ने नॉर्थ-ईस्ट के बारे में कहा नॉर्थ-ईस्ट को लेकर हमारे राष्ट्रपति जी ने अपने भाषण में जो कहा कि नॉर्थ-ईस्ट को डेवलप करने के लिए, देश के बाकी राज्यों के साथ एक कदम मिलाकर ले जाने के लिए इस बार बहुत सारे प्रोग्राम्स लेकर काम करेंगे। मैं यह बताने जा रहा हूं कि वहाँ की जो insurgency की प्रॉब्लम है, यह सबसे बड़ी प्रॉब्लम है। आज बीस साल से भी ज्यादा समय से हमारे गृह मंत्रालय ने कुछ रिटायर्ड ऑफिसर्स को interlocutor नियुक्त करके इसका हल ढूंढ़ने की कोशिश की है। वे उनके

[श्री बिश्वजीत दैमारी]

साथ बात करके भी आ रहे हैं, लेकिन पता नहीं चलता कि वे इन बीस सालों में इस समस्या को क्यों नहीं सुलझा पाए? इस समस्या का समाधान करने में ये लोग, जिनको interlocutor नियुक्त किया गया है, वे लोग क्या कर रहे हैं? यह जानना सबसे बड़ी बात है कि गृह मंत्रालय ने इसकी मॉनिटरिंग की है या नहीं की है? जब तक वहाँ की उग्रवाद की समस्या का समाधान नहीं होगा, तब तक हम देश की यह जो परिकल्पना है, इस परिकल्पना के आधार पर जितनी भी स्कीम्स क्यों न ले जाएं, उनका implementation वहाँ पर करना मुमकिन बात नहीं है। यह एरिया हर समय डिस्टर्ब होता है, इसलिए हम अनुरोध करते हैं... जैसे एनएससीएन (आईएम) की समस्या है। एक एग्रीमेंट का फ्रेमवर्क बनाकर रखा हुआ है, लेकिन फाइनल सैटलमेंट अभी तक नहीं हुआ है, जिसको लेकर नागालैंड में प्रॉब्लम है। इन्हीं उग्रवादी लोगों ने, उसी दिन अरुणाचल में एक एमएलए की भी हत्या की है। वे उसी में से हैं, वे लोग discussion में भी हैं, लेकिन हमारे interlocutor को यह तक पता नहीं है कि जो उग्रवादी उनके साथ बात करते हैं, वे satisfied हैं या नहीं कि वे लोग, फिर से, वहाँ पर विद्रोह करने जा रहे हैं?

अभी ज्यादा दिन नहीं हुए, असम की गुवाहाटी में एक बम ब्लास्ट हो गया। वहाँ पर ग्रेनेड ब्लास्ट हो गया। बाद में यह जानकारी मिली और यह पकड़ा भी गया। यह जो उल्फा है, जिसने भारत सरकार के गृह मंत्रालय के साथ बात की हुई है, उसके लिए एक interlocutor भी लगाया गया है। एक तरफ वे लोग बातें कर रहे थे, लेकिन दूसरी तरफ वहाँ पर बम ब्लास्ट भी कर दिया। यह कितनी भयानक स्थिति होगी। जब तक उग्रपंथी जंगल में रहता है, अंडर ग्राउंड रहता है, तब तक पता रहता है कि ये उग्रपंथी कभी भी कुछ भी कर सकता है, लेकिन जिसके साथ बात कर रहा है और जो आम आदमी की तरह हर जगह घूम सकता है, उसमें उसके लिए कोई रुकावट नहीं है, अगर वह फिर से इसी तरह से बमबारी करना शुरू करेगा, तो आम आदमी के लिए कितनी बड़ी समस्या हो सकती है, हमारे देश के लिए कितनी बड़ी समस्या हो सकती है। ये लोग पार्लियामेंट में भी आ सकते हैं।*...अभी एक व्यक्ति लोक सभा में एमपी बनकर आया है। ...(**व्यवधान**)...

श्री उपसभापतिः कृपया न तो दूसरे हाउस का उल्लेख करें और न ही नाम लें।

श्री विश्वजीत दैमारीः ठीक है, मैं नाम वापस लेता हूं। एक उल्फा का उग्रवादी नेता है, वह दो बार एमपी चुनकर आया है। वह इसी वर्ष सैकंड टर्म के लिए चुनकर आया है, लेकिन अभी तक उसने आर्म्स सरेंडर नहीं किया है। वह उल्फा.. discussion में है, यह सबको पता है। अगर आप लोग होम मिनिस्टर से इसकी खोज कराएंगे, तो उसका पता चल जाएगा। उल्फा एमपी बन गया, अब उसके जरिये न जाने कितने उल्फा पार्लियामेंट में आकर बैठ सकते हैं। यह बात कितनी निरापद होगी। मेरा उन पर कोई इल्ज़ाम नहीं है, लेकिन हमारी तरफ से, सरकार की तरफ से, उन लोगों के साथ सीज़फायर करके जो बात हो रही है, उसका ध्यान रखना चाहिए कि उनकी चिंता क्या है? उन लोगों की चिंता क्या है? क्योंकि मैंने कहा कि कुछ दिन पहले गुवाहाटी में ब्लास्ट किया गया और जिन्होंने ब्लास्ट किया है, जिन्हें पकड़ा गया, उन लोगों ने स्वीकार भी किया कि यह जो प्रो – टॉक उल्फा है, उनका एक सदस्य है। सिर्फ एक ही नहीं, बल्कि दो-तीन सदस्य हैं। यह बहुत गंभीर मामला है। मैं सरकार से अनुरोध करता हूं कि इस

*Withdrawn by the hon. Member.

विषय को गंभीरता से ले और उस समस्या का समाधान करे। यह नहीं होना चाहिए कि हम इसके विरोध में सिर्फ आर्मी या कोई पुलिस लगाएंगे। वे लोग क्या मुद्दा उठा रहे हैं, इस पर बात करके इसका समाधान करना है, क्योंकि हमारी सरकार इस पर interlocutor लगाकर करोड़ों रुपये खर्च कर रही है। जो interlocutor हैं, उन लोगों ने एक ऑफिस ले लिया है, पाँच-छह कर्मचारी भी उनके साथ हैं। वे सभी हर समय नॉर्थ-ईस्ट जा सकते हैं, इस काम के लिए उनको यह व्यवस्था फ्री ऑफ कॉस्ट है। वह व्यक्ति फाइव स्टार में रह सकता है, इसके लिए नो प्रॉब्लम है। हमारी सरकार ने उनको उग्रवादी समस्या का समाधान करने की जिम्मेदारी दी है। दो, तीन, चार interlocutor change होते जा रहे हैं, लेकिन यह एनएससीएन (आई एम), उल्फा, एनडीएफबी आदि किसी भी उग्रवादी संगठन की समस्या का समाधान नहीं हुआ है। यह सीरियस समस्या है, इसलिए मैं इस विषय को लाया हूं। हमें नॉर्थ-ईस्ट एरिया को डेवलप करना है। तो मेरा यह सजेशन है कि इसके लिए वहाँ की जो insurgency की प्रॉब्लम है, उसको हल करने के लिए हमें कोई व्यवस्था करनी चाहिए।

इसके साथ ही साथ हमारे असम में फ्लड की एक प्रॉब्लम है? असम एक छोटी-सी मैदानी जगह है, ऐसी भूमि है, जो पहाड़ों की surroundings से घिरी हुई है। जब भी बारिश होती है, तो वहाँ इतना पानी आकर जमा हो जाता है कि वहाँ हर साल flood आता है। आम तौर पर जब ऐसा flood आता है, तो हम बोलते हैं कि यह एक प्राकृतिक दुर्योग है, लेकिन असम में यह हर समय, हर साल होता है।

MR. DEPUTY CHAIRMAN: You have only two minutes. Please conclude now.

श्री बिश्वजीत दैमारीः वहाँ पर जो हालत होती है, वह हर साल होती है। इसलिए यहाँ से यह दिखाई नहीं पड़ता है कि यह एक प्राकृतिक दुर्योग है। इसको हमारी राज्य सरकार सँभाल नहीं सकती है, वहाँ पर relief नहीं दे सकती है, लोगों को rehabilitation नहीं दे सकती है। पहाड़ से 300-400 कि.मी./घंटे की स्पीड से पानी बह कर आता है और वह सारे घर तथा जमीन को erosion कर अपने साथ ले जाता है। इसलिए वहाँ से लोग हर समय केन्द्र सरकार से अनुरोध कर रहे हैं कि इस समस्या को national problem के हिसाब से मर्यादा देकर technically and financially कैसे इसका समाधान किया जा सकता है, वह किया जाए। असम के लोगों की मदद करनी है, असम के इस problem का समाधान करना है। इसलिए मैं अनुरोध करता हूँ कि असम में जो flood की problem है, जो बाढ़ की समस्या है, इसको राष्ट्रीय समस्या की मर्यादा देकर राष्ट्र की तरफ से ही जिम्मेदारी ली जाए, क्योंकि राज्य सरकार इसको सँभाल नहीं पाती है।

MR. DEPUTY CHAIRMAN: Please conclude.

श्री विश्वजीत दैमारीः सर, मेरा जो कहना है, वह यही है। मैं अनुरोध करता हूँ और आशा करता हूँ कि हमारी सरकार जरूर इन सारी बातों को पूरा करेगी। मैं राष्ट्रपति जी के अभिभाषण का समर्थन करता हूँ। राष्ट्रपति जी ने जो भी कहा, वह बहुत ही महत्वपूर्ण है। अगर ये सारी चीजें implement होंगी, तो हमारा देश बहुत आगे बढ़ सकता है।

*To conclude, I would like to thank the hon. Deputy Chairman for giving me the opportunity to participate in the discussion.

---

* English transliteration of the portion of Speech delivered by Hon'ble Member in Bodo.

MR. DEPUTY CHAIRMAN: Now, Shri Ramdas Athawale – not present; Shri Tiruchi Siva – not present; Shri Birendra Prasad Baishya – not present. Shri Rakesh Sinha. राकेश जी, पार्टी की ओर से आपको जो समय मिला है, वह 15 मिनट है। कृपया आप इसका ध्यान रखें।

श्री राकेश सिन्हा (नाम-निर्देशित)**:** उपसभापति महोदय, जब हम महामहिम राष्ट्रपति जी के अभिभाषण पर लाए गए धन्यवाद प्रस्ताव पर आज बहस कर रहे हैं, तो यह बहस सिर्फ इस हाउस तक सीमित नहीं है। यदि यह बहस सदन तक सीमित होती, तो हम राजनीतिक रंग देकर उस पर बहस करते, यदि यह अभिभाषण सिर्फ इस देश की सीमाओं तक सीमित होता, तब भी हम इसकी दृष्टि में कुछ और करते, लेकिन यह अभिभाषण हिन्दुस्तान और हिन्दुस्तान के बाहर सुना जा रहा है, हमारी बहस को लोग ध्यान से सुन रहे हैं। मैं विपक्ष के नेता को सुन रहा था। विपक्ष के कई लोगों को सुनने के बाद मैं इस निष्कर्ष पर पहुँचा कि राष्ट्रपति जी ने अपना अभिभाषण जिस दिन भी तैयार किया हो, लेकिन उनकी आलोचना पहले ही तैयार हो गई थी। 2014 के पहले के मन, 2014 के पहले के हिन्दुस्तान और हिन्दुस्तान की राजनीतिक व्यवस्था के अनुकूल आज विपक्ष का जो भाषण हुआ, वह सचमुच में इस अभिभाषण के अनुकूल नहीं था। उपसभापति महोदय, मुझे मालूम नहीं कि आयुष्मान योजना से 10 करोड़ लोगों को लाभ मिल रहा है, इस बात से विपक्ष को क्या आपत्ति हो रही है। सुकन्या योजना से एक करोड़ से अधिक 10 साल से छोटी बच्चियों को लाभ हो रहा है, पता नहीं विपक्ष को इसकी आलोचना करके क्या मिल रहा है। दो करोड़ घरों में बिजली पहुंची और जब तमिलनाडु का 65 साल का एक व्यक्ति कहता है कि हमारी जिन्दगी बदल गई और वर्ल्ड बैंक के रैंक में electrification में हिन्दुस्तान 73वें से 26वें रैक पर आ गया, तब भी विपक्ष के मन में इस हिन्दुस्तान की प्रगति के लिए थोड़ी संवेदना नहीं आई।

उपसभापति महोदय, हिन्दुस्तान ने 2014 के बाद 2019 में एक mandate दिया, एक जनादेश दिया। स्वाभाविक है कि हारने वाले के पास अनेक बहाने होते हैं और जीतने वाले के पास जश्न मनाने के भी अनेक कारण होते हैं, लेकिन ब्रिटेन के एक अखबार, 'The Guardian' ने एक संपादकीय लिखा। वह संपादकीय बहुत ही दुर्भाग्यपूर्ण था। उस संपादकीय में उसने लिखा कि हिन्दुस्तान की आत्मा काले दिनों में, अँधेरे में प्रवेश कर चुकी है। उस सम्पादकीय में यह लिखा गया, 'Victory of Modi is not good for India and not good for the world.' आज सुबह मैं उसके सम्पादक मंडल के नामों को ढूंढ़ने की कोशिश कर रहा था, तब तक राज्य सभा आ गया। राज्य सभा में आकर, विपक्ष की बातों को सुनकर मैं समझ गया सम्पादक मंडल में नाम चाहे जिसका भी हो, लेकिन 'The Guardian' अखबार का Editorial हमारे विपक्ष के मित्रों के भाषणों के आधार पर ही लिखा गया है। जब हिन्दुस्तान जनादेश देता है, तो वह जनादेश एक निर्णायक जनादेश होता है। वह जनादेश सिर्फ यह नहीं है कि नरेन्द्र मोदी जी प्रधान मंत्री बनें, वह जनादेश सिर्फ यह नहीं है कि भारतीय जनता पार्टी सत्ता में आए, जनादेश वैचारिक परिवर्तन की एक बड़ी प्रक्रिया का अंग है, जिसका नेतृत्व प्रधान मंत्री नरेन्द्र मोदी जी कर रहे हैं। मैं इस जनादेश की एक महत्वपूर्ण बात बताना चाहता हूं। हिन्दुस्तान में 1952 से लगातार चुनाव हो रहे हैं। हमारी लोकतांत्रिक प्रक्रिया में peaceful transition की परम्परा रही है। मैं बताना चाहूंगा कि इस चुनाव में जब जनादेश मोदी जी के पक्ष में गया, तो उसमें क्या महत्वपूर्ण बात है। अब तक के

चुनावों में यदि दो-तीन अपवादों को छोड़ दिया जाए, 1977 के और 1989 के चुनावों के अपवाद को अगर हम छोड़ दें, तो मैं कहना चाहूंगा कि इस चुनाव में सबसे बड़ा conversion हुआ है। लोग मतदान केन्द्र पर एक जाति की पहचान के साथ जाते थे। लोग मतदान केन्द्र पर एक साम्प्रदायिक पहचान के साथ जाते थे, लेकिन नरेन्द्र मोदी जी ने इस देश का समां बदल दिया। हम अपनी जाति के, बिरादरी के, सम्प्रदाय के, धर्म के होते हुए भी क्षेत्र और भाषा के होते हुए भी, मतदान केन्द्र पर एक नागरिक के रूप में गए। नागरिकता की अवधारणा को पहली बार इस चुनाव ने साबित कर दिया कि हिन्दुस्तान के लोग नागरिक के रूप में मतदान करते हैं, सम्प्रदाय के रूप में नहीं, जातिवादी होकर नहीं। इसलिए वे सभी कैल्कुलेशंस, वे सभी अंदाज़ समाप्त हो गए, जिनके आधार पर आप कल्पना कर रहे थे कि नरेन्द्र मोदी जी को 180-190 या 220 सीटें आ जाएंगी। पता नहीं इस देश में कितने क्लब काम कर रहे थे, 180 क्लब, 120 क्लब, 220 क्लब, लेकिन वे सब के सब क्लब धराशायी हो गए और उन्हें धराशायी करने का पूरा श्रेय हिन्दुस्तान की 130 करोड़ जनता को जाता है। हिन्दुस्तान की जनता ने उस दृष्टिकोण को स्वीकार किया कि हमारी जाति है, हमारी बिरादरी है, हमारा सम्प्रदाय है, लेकिन सबसे पहले हम भारतीय हैं ओर भारत के संविधान के अनुसार हम काम करते हैं। हिन्दुस्तान के इतिहास में, लोकतंत्र को समृद्ध करने वाला यह सबसे महत्वपूर्ण चुनाव साबित हुआ है।

उपसभापति महोदय, एक गजब की विडम्बना है। राष्ट्रपति जी के अभिभाषण में जो दो-तीन बातें आई हैं, उनमें सबसे महत्वपूर्ण पक्ष हाशिए के लोग हैं। हाशिए पर कौन लोग हैं? कब से वे हाशिए पर हैं। जब द्वितीय विश्व युद्ध समाप्त हुआ था, तो भारत में 39 करोड़ रुपये की प्रिंटिंग होती थी, जब ब्रिटेन छोड़कर गया, तो 1300 करोड़ रुपये की प्रिंटिंग होती थी। ब्रिटेन हमको पूरी अराजकता में छोड़ गया था। 1947 में जब देश आज़ाद हुआ था, हालांकि मैं बार-बार इतिहास में जाना नहीं चाहता हूं, लेकिन इस सदन को यह जानना चाहिए। मैं जो बात कह रहा हूं, हालांकि मेरे वामपंथी मित्र यहां नहीं हैं, लेकिन 1952 में जो पहला अभिभाषण हुआ था, उसको लेकर इसी सदन में P. Sundarayya और Bhupesh Gupta ने जो कहा, मैं उनको उद्धृत कर रहा हूं। 30 करोड़ रुपया नेहरू सरकार ने किसको दिया? ब्रिटेन के जो ऑफिसर भारत छोड़ कर चले गए, उनकी पेंशन के रूप में, उनके perks के रूप में 30 करोड़ रुपया सालाना दिया जाता रहा। हम annually उनको 30 करोड़ रुपये देते रहे। उन परिस्थितियों से भारत गुजरा है। जब यूपीए की सरकार गई, तो लगभग 600 मिलियन डॉलर का ईरान का कर्ज हमारे ऊपर था। इस सरकार ने एकमुश्त में वह सारा कर्ज चुका दिया। हम ईरान के कर्ज से मुक्त हो गए। 2014 में, सरकार बनते ही नरेन्द्र मोदी जी ने अगले साल पहला काम यही किया कि ईरान के कर्ज को चुका दिया। कांग्रेस के मित्रों को तो प्रसन्नता होनी चाहिए कि जो राजीव जी का सपना था, उसको पूरा करने का काम नरेन्द्र मोदी जी कर रहे हैं। काश, मनमोहन सिंह जी की सरकार के दौरान ऐसा सपना पूरा होता। राजीव जी ने पूरे देश को एक हकीक़त बतायी थी कि एक रुपये में से सिर्फ 15 पैसे ही लोगों की जेब तक पहुँचते हैं। राजीव जी की इस पारदर्शी हकीक़त के लिए पूरे देश ने उनको सलाम किया था कि एक प्रधान मंत्री ने सच तो कहा, लेकिन वह सच हमेशा वही सच बन कर 2014 के पहले तक रहा। आज डिजिटल ट्रांसफर के बारे में ऐसी टिप्पणी की जा रही है कि हमारे बच्चे वहाँ नहीं हैं। इस डिजिटल ट्रांसफर का सबसे अधिक लाभ किसको हो रहा है? **...(व्यवधान)...**

श्री उपसभापतिः कृपया पीछे बैठकर आपस में बात नहीं करें। ...(**व्यवधान**)... प्लीज़।

श्री राकेश सिन्हाः मनरेगा में काम करने वाले मजदूरों को, सामान्य व्यापारियों को, आज एक रुपये में से, मैं इस दावे के साथ कह रहा हूँ कि 100 पैसे तो नहीं पहुंच रहे हैं, लेकिन 80 से 85 पैसे लोगों की पॉकेट तक पहुँचने शुरू हो गये हैं। यह क्रेडिट यदि किसी को जाता है, तो नरेन्द्र मोदी जी के उस दृष्टिकोण को जाता है, दूसरा कोई व्यक्ति इसके लिए श्रेय नहीं ले सकता है। उस व्यक्ति ने अपनी दृष्टि के आधार पर हिन्दुस्तान की उस छवि को बदल दिया, उस यथार्थ को बदल दिया, जिस यथार्थ को बाकी सरकारें नहीं बदल पा रही थीं।

राष्ट्रपति जी ने अपने अभिभाषण में एक बात कही थी। उन्होंने Citizenship Amendment Act की बात कही थी। मुझे अच्छा लगता, जब विपक्ष के मित्र उन बिन्दुओं पर प्रकाश डालते। प्रो. अबूल बरकत बंगलादेश के ढाका यूनिवर्सिटी के प्रोफेसर हैं। उन्होंने बंगलादेश की इकोनॉमी पर, पोलिटिकल इकोनॉमी पर एक अच्छी पुस्तक लिखी, जिसका हाल के दिनों में लोकार्पण हुआ था। उस पुस्तक में उन्होंने क्या कहा है? 1964 से लेकर 2011 तक बंगलादेश से 11.1 मिलियन हिन्दू मिसिंग हैं। वे लोग कहाँ गये? Vested Property Act के कारण हिन्दुओं की 1.3 लाख एकड़ लैंड पर अवामी पार्टी, जातीय पार्टी, BNP, जमायते इस्लामी वगैरह ने कब्जा कर लिया। जिस हिन्दुस्तान को इस बात का दर्द नहीं होगा कि पहले हिन्दुस्तान एक भूभाग था, किसी भी कारण से पार्टीशन हुआ, हमारे लोग गये, धर्म के आधार पर उनकी इज्ज़त, आबरू, जमीन-जथा लूटी जा रही है, हिन्दुस्तान 2014 तक चुप बैठा रहा। हमने एनआरसी की बात कही, हमने Citizenship Amendment की बात कही और हमने कहा कि इस भूभाग के तीन देशों में, पाकिस्तान, बंगलादेश और अफगानिस्तान में यदि धर्म के आधार पर persecution होगा, तो उसे हम भारत में नागरिकता देंगे। विपक्ष के लोगों को अबूल बरकत की वह पुस्तक पढ़नी चाहिए। एक ईमानदार प्रोफेसर ने इसको उजागर किया है कि प्रत्येक दिन 623 हिन्दू बंगलादेश से गायब होते हैं। 1964 से इसका per day का आंकड़ा 623 Hindus per day है। क्या यह secularism है? हमारे मित्रों ने कहा कि हम हजार साल अपनी बात पर कायम रहेंगे, लेकिन अपनी बात से नहीं हटेंगे। यदि ये अगले 10 सालों में अपनी बातों से नहीं हटे, तो आप National Archives की फाइलों में पाये जाएंगे, देश की राजनीति में आपकी कोई जगह नहीं रहेगी, क्योंकि हिन्दुस्तान बदल रहा है।

मैंने कहा कि हम एक वैचारिक परिवर्तन के दौर से गुजर रहे हैं। उस वैचारिक परिवर्तन का अधिष्ठान क्या है? क्यों गार्जियन अखबार हम पर कटु टिप्पणी करता है? जिस गार्जियन अखबार ने हमें 2014 में कहा कि finally, Britishers have left India, वह गार्जियन अखबार और न्यूयॉर्क टाइम्स कहता है कि you have won the battle of powers, not the battle of ideas. मैं बताना चाहता हूँ कि battle of ideas हम कैसे जीते। जब संविधान बना, तो हमने कहा 'we, the people of India'. संविधान बनाने वाले तो सचमुच में भारत के लोग के नाते संविधान बना कर इस भारत के लोगों को समर्पित करके चले गये, लेकिन उस संविधान के अंतर्गत जो सरकारें चलीं, उन्होंने 'we, the people' नही, 'we the pretenders of India' कर दिया, 'we, the people' को 'we the pretenders of India' कर दिया, यानी 'हम ऐसा दिखने वाले लोग', हम भारत के लोग नहीं हैं। उन्होंने क्यों pretenders कहा? नरेन्द्र मोदी जी की सरकार बनी

और मार्क्सवादी दोस्त उसकी आलोचना कर रहे थे। मैं भी पूछंगा, आपके यहाँ जो मॉल बन रहे हैं, लुलु मॉल, 1900 करोड़ का इन्वेस्टमेंट केरल में है, तो आप इन्वेस्टमेंट मत कीजिए। आपको अम्बानी से परहेज़ है, अडाणी से परहेज़ है, हमें भी परहेज़ है। हम उनके ऊपर लगाम रख कर विकास की बात करते हैं और लगाम इसलिए रखते हैं कि लगाम रखनी है। आप भी Lulu Mall को रोक दीजिए, 1,900 करोड़ का प्राइवेट इन्वेस्टमेंट है, वहां कम्युनिस्ट सरकार है, वह कहे कि जाओ प्राइवेट इन्वेस्टमेंट देश से बाहर चले जाओ, केरल से बाहर चले जाओ।

श्री उपसभापतिः राकेश जी, सिर्फ दो मिनट और।

श्री राकेश सिन्हाः सर, चीन एक कम्युनिस्ट देश है और वहां पर 487 बिलिनियर्स हैं। यह जो परिवर्तन की प्रक्रिया है, उस परिवर्तन की प्रक्रिया में, इस जनादेश में मैं तीन बातों को रेखांकित करना चाहता हूँ। पहली बात, यह जनादेश दलीय व्यवस्था की उन ताकतों को, जिन ताकतों ने इस देश में जाति और सम्प्रदाय के नाम पर देश को बांटने का काम किया है, उन ताकतों को यह अनुभूति करा दी कि यदि आप जाति और धर्म के नाम पर आस्था का दुरुपयोग करके जनता तक पहुंचेंगे, तो जनता अपने दरवाजे से आपको वापस कर देगी। दूसरी बात, जो इस जनादेश ने स्थापित की है, वह यह है कि सरकार वह होती है, जिसमें राजनीतिक जमींदारी नहीं होती है। 1952 से लेकर 2014 तक जो वीआईपी कल्चर राजनीति के नाम पर था, जिसके कारण राजनीति के प्रति अनास्था का भाव सामान्य लोगों में आ रहा था, नरेन्द्र मोदी जी ने अपने कर्तव्य से, अपने व्यक्तित्व से और भारतीय जनता पार्टी की जो विचारधारा है, जो विचारधारा जनसंघ के दिनों से चल रही है, उसके आधार पर लोगों में फिर से एक आस्था का भाव जगाया है राजनीति के प्रति। राजनीति बेईमानी का नाम नहीं है, राजनीति व्यवसाय का नाम नहीं है, राजनीति देश सेवा का नाम है। यह नरेन्द्र मोदी जी ने अपनी ताकत से बनाया है।

तीसरा महत्वपूर्ण पक्ष, जो यह जनादेश बताता है, वह यह है कि इस देश में coalition politics की आदत पड़ गई थी। उस coalition politics का एक बड़ा कारण था कांग्रेस सिस्टम demolish होना। कांग्रेस पद्धति demolish हुई, कांग्रेस समाप्त होती गई। समाप्त होने के कारण हम नहीं थे, बल्कि समाप्त होने के कारण वे स्वयं हैं।

श्री उपसभापतिः आपकी पार्टी ने अपने एक वक्ता का समय कम करके आपको 5 मिनट और दिये हैं। आपका समय 15 मिनट पूरा हो रहा था, अब आपको 5 मिनट और मिल गए हैं।

श्री राकेश सिन्हाः सर, शंकर राव देव, जो जनसंघ के नहीं थे, बल्कि वे कांग्रेस के अध्यक्ष होते थे, नेहरू जी के करीबी में से थे, उन्होंने 1949 में 'Decline of Congress' पर 3 लेक्चर्स दिए। 10, जनपथ में बैठे हुए लोग, जो कांग्रेस को चलाते हैं, पहले वे 'Decline of Congress' के उन तीन लेक्चर्स को पढ़ लें, फिर भारतीय जनता पार्टी या नरेन्द्र मोदी जी पर उँगली उठाएं। आप अपने कारण स्वयं हैं, कारण स्वयं तलाशिए। दलीय व्यवस्था में जीत-हार होती है, लेकिन जब वैचारिक पतन होता है, तो आपका अस्तित्व मिटता है।

दूसरा पक्ष, जो इस जनादेश का है, जो मैंने कहा 'We the pretenders' उन्होंने कहा था, 1976 में आपने 'समाजवाद' शब्द को जोड़ा। हमें 'समाजवाद' शब्द से कोई प्रेम नहीं है, लेकिन नरेन्द्र मोदी जी की सरकार को यदि आंख बंद करके देखा जाए, अपनी अवधारणाओं के आधार

[श्री राकेश सिन्हा]

पर मत देखिए, इस सरकार ने 2014 से लेकर आज तक यदि किसी के लिए काम किया है, तो वह कौन है? भूमिहीन लोग, गृहविहीन लोग, दीये और लालटेन में पढ़ने वाले बच्चे, हमारे गांव में गोबर से बने हुए जलावन को गोयठा कहते हैं, उस गोयठा और लकड़ी में धुएं के साथ आंखों का सामना करती हुई महिलाएं.... चौधरी साहब ने, चौधरी चरण सिंह जी ने प्रधान मंत्री बनने के बाद लाल किले से भाषण में कहा था, मैं उसको क्वोट कर रहा हूँ, वह इंदिरा जी की ओर इशारा करते हुए कहा था कि यदि हमारी बहन को, उन्होंने नाम नहीं लिया, लेकिन उन्होंने कहा कि यदि हमारी बहन को अभी शौच करने के लिए सार्वजनिक स्थानों पर जाना होगा, तब पता चलेगा कि शौचालय घर में नहीं होने का परिणाम क्या होता है? चौधरी साहब यह बात 1979 में कह गए। मैं उनका सम्मान करता हूँ, क्योंकि उन्होंने कम से कम इस भावना को कहा। 1979 से लेकर 2014 तक सरकारें आईं और गईं, लेकिन किसी के मस्तिष्क में यह नहीं आया कि हम अपनी मां और बहनों को शौचालय दें। आप शौचालय में ईंट की क्वालिटी ढूंढ़ रहे हैं, शौचालय में सीमेंट की क्वालिटी ढूंढ़ रहे हैं। अगर यदि कहीं भ्रष्टाचार है सिस्टम में, तो 50 साल के भ्रष्टाचार को नरेन्द्र मोदी जी ने सत्ता के कॉरिडोर में तो रोक दिया। एक हमारे मित्र कह रहे थे कि अभिभाषण में भ्रष्टाचार की चर्चा नहीं हुई। अब 2जी नहीं है, 3जी नहीं है, कॉमनवेल्थ नहीं है, तो राष्ट्रपति जी भ्रष्टाचार की चर्चा क्या करें? भारतीय जनता पार्टी ने एक नारा दिया है कि मोदी है, तो मुमकिन है। मैं उस नारे के समानांतर एक नारा और कहना चाहता हूँ मोदी है, तो मुश्किल है।

श्री उपसभापतिः आप दो मिनट और बोलें।

श्री राकेश सिन्हाः काले धन वालों ने कहा कि मोदी है, अब बहुत मुश्किल है। उन्होंने कहा कि कैश से पेमेंट लेने में अब बहुत मुश्किल हो रही है, कोई दूसरा उपाय ढूंढ़ें। यह मुश्किल उन लोगों के लिए हुई है, जो अमेरिका और इंग्लैण्ड में बैठकर एनजीओ के नाम पर इस देश में अराजकता फैलाना चाहते थे। जिन एनजीओज़ में डेवलपमेंट के नाम पर करोड़ों-अरबों रुपया हिन्दुस्तान की धरती पर आता था, लेकिन उसका काम धन परिवर्तन का होता था। पैसा गरीबों के लिए आता था और काम अमीरों के लिए होता था। उस पैसे का हिसाब लिया गया और लगभग ढाई हजार एनजीओज़ को रास्ता दिखा दिया गया। उस पैसे देने वाले को कहा गया कि पैसा जिस उद्देश्य से आएगा, वहीं खर्च होगा, जिसके पास आएगा, उसी के द्वारा खर्च होगा। सरकार एकएक पैसे का ऑडिट लेगी। यह The Guardian और New York times में भी आया।

श्री उपसभापतिः राकेश जी, महज़ एक मिनट और बोलें।

श्री राकेश सिन्हाः सर, मेरा flow टूट जाता है।

श्री उपसभापतिः जो समय तय हुआ है, मैं उसके बारे में आपको बता चुका हूँ।

श्री राकेश सिन्हाः सर, मैं बैठ जाता हूं।

श्री उपसभापतिः छाया जी आपको आपकी पार्टी द्वारा पाँच मिनट का समय दिया गया है। आप अपनी बात पाँच मिनट में खत्म करें।

श्रीमती छाया वर्माः सर, आपने मुझे राष्ट्रपति जी के अभिभाषण पर बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। मुझे बहुत लच्छेदार भाषण बोलना नहीं आता है, लेकिन मैं अपने विचार, अपनी बात सीधी-सपाट सदन के सामने रखना चाहूँगी। राष्ट्रपति जी के अभिभाषण में बहुत सारी योजनाओं का उल्लेख है। आयुष्मान भारत योजना का उल्लेख है। मैं एक-एक योजना से शुरुआत करना चाहूँगी। पहली आयुष्मान भारत योजना है। मैं कहना चाहती हूँ कि गोरखपुर में ऑक्सीजन नहीं था, बिहार में हॉस्पिटल नहीं था और गुजरात में 30 फीट की सीढ़ी नहीं थी, तो आयुष्मान योजना कहाँ गई। वे बच्चे हमारे देश के भविष्य थे। आयुष्मान योजना फेल होने के कारण उनका यह हश्र हुआ। अगर कोई योजना बनती है, तो उसका सही मायने में क्रियान्वयन होना चाहिए। आज यह स्थिति क्रियान्वयन के अभाव में निर्मित हुई है। राष्ट्रपति जी के अभिभाषण में लिखा हुआ है कि किसानों की फसल दोगुनी होगी, लेकिन यह कैसे होगी, इसके संबंध में कहीं कोई उल्लेख नहीं है, इसकी कहीं कोई जानकारी नहीं है।

नोटबंदी से कितना लाभ हुआ, शासन-प्रशासन के पास कितना पैसा आया, कितना काला धन आया, राष्ट्रपति जी के अभिभाषण में इसका कहीं उल्लेख नहीं है। 15-15 लाख लोगों के खाते में आएंगे, उसका राष्ट्रपति जी के अभिभाषण में कहीं उल्लेख नहीं है।

मैं स्वच्छ भारत मिशन की बात करती हूँ। इसका पूरे देश में बहुत ढिंढोरा पीटा गया, लेकिन उसका टॉयलेट 12 हजार में बना। उन शौचालयों की स्थिति 1-2 साल में स्पष्ट हो जाएगी। जब इन्दौर में अर्द्ध कुंभ लगा, तब 35-35 हजार रुपए में शौचालय बनाया गया। आप 12 हजार रुपए में शौचालय बनाते हैं, तो उसकी स्थिति तीन साल बाद कैसी होगी, यह समय बताएगा। यह योजना पूरी तरह से failure होगी। अगर मैं महिलाओं की बात करूं, तो बेटी बचाओ, बेटी पढ़ाओ की बहुत बात होती है, लेकिन इस योजना में सार्थकता कहीं भी नजर नहीं आ रही है। महिलाओं के साथ अत्याचार-अन्याय हो रहा है। रिकॉर्ड बता रहे हैं कि उसमें दिन दूनी, रात चौगुनी बढ़ोतरी होती जा रही है। अगर कोई महिला थाने में रिपोर्ट लिखवाने जाएगी, तो सही तरीके से उसकी रिपोर्ट भी नहीं लिखी जाती है। अगर सामने वाला व्यक्ति रिपोर्ट लिखवाता है, तो उल्टा उस महिला को ही प्रताड़ित किया जा रहा है। ऐसे बहुत से केस देखने-सुनने में आए हैं। सभी लोगों ने उज्ज्वला गैस योजना की बात की। उज्ज्वला गैस योजना के तहत गैस पहले चार सौ रुपए में मिलती थी। आपने फ्री में एक cylinder बांट दिया और लोगों तक फ्री में उज्ज्वला गैस पहुंचा दी, बड़े-बड़े वायदे किए कि महिलाओं की आंखों में आंसू नहीं आएंगे और फिर आपने उसकी कीमत चार सौ से बढ़ाकर 900 रुपए कर दी। उसकी कीमत देखकर ही महिलाओं की आँखों में आसू आ गए और उन्होंने उज्ज्वला गैस की रीफिलिंग करानी बन्द कर दी। उन्होंने सिलेंडर को फिर से लेना बन्द कर दिया, जिसका कहीं पर भी उल्लेख नहीं है। राष्ट्रपति जी के अभिभाषण में इस योजना का कहीं कोई उल्लेख नहीं है।

दूध का उत्पादन – दूध की जितनी खपत होती है, उससे बहुत कम मात्रा में दूध का उत्पादन हो रहा है और जो मिलावटी दूध शहरों में बिक रहा है, लोगों के घर तक पहुँच रहा है, उसकी जाँच करने के लिए, उसका मूल्यांकन करने के लिए कहीं कोई मशीन नहीं लगाई गई है, कहीं कोई जाँच नहीं हो रही है और उस जहरीले दूध को पीने से कैंसर तथा नाना प्रकार की बहुत सारी अन्य बीमारियों से लोग ग्रसित हो रहे हैं। बीमारी हो रही है, तो उसके इलाज के लिए भी कोई सही व्यवस्था नहीं है। मार्केट में नकली दवाइयाँ भी बहुत आ गई हैं।

श्री उपसभापतिः छाया जी, आपका एक मिनट समय बचा हुआ है, अब आप कृपया कन्क्लूड करें।

श्रीमती छाया वर्माः सर, लोगों को कठिनाइयों का सामना करना पड़ रहा है। अगर मैं "मनरेगा" की बात करूँ, तो अभी भाई साहब कह रहे थे कि बहुत-से लोग उदाहरण देते हैं कि राजीव जी कहा करते थे कि लोगों तक एक रुपये में से 15 पैसे ही पहुंच पाते हैं। आप कहते हैं कि लोगों तक और पंचायतों तक उसके पहुंचने में बहुत सारा भ्रष्टाचार होता था और अब हम सीधे खाते में देते हैं, लेकिन ऐसा नहीं है, भ्रष्टाचार आज भी उतना ही है। बस, भ्रष्टाचार करने के तरीके बदल गए हैं। रुपया अब सीधे खाते में जाता है, लेकिन आप जनपदों और ग्राम पंचायतों में पता कीजिए कि जब तक वहाँ का सरपंच, वहाँ का ग्राम प्रधान उस काम के लिए संबंधित सचिव को, सीओ को पैसा नहीं देता है, तब तक उसको चेक नहीं मिलता है। भ्रष्टाचार पहले से और ज्यादा बड़े पैमाने पर हो रहा है। अभी के शासन में भ्रष्टाचार को और अधिक बढ़ावा मिल रहा है।

श्री उपसभापतिः छाया जी, आपका समय खत्म हुआ, अब आप कन्क्लूड करें।

श्रीमती छाया वर्माः केवल योजना बना लेने से और उन लच्छेदार योजनाओं को टेलीविज़न में प्रसारित करने से, समाचार-पत्र में प्रचारित-प्रसारित करने से वे योजनाएँ इम्प्लिमेंट नहीं होतीं। अगर हम सही मायने में लोगों का हित चाहते हैं, सही मायने में लोगों को सुरक्षा देना चाहते हैं, लोगों का जीवन-यापन बढ़ाना चाहते हैं, नवयुवकों को रोजगार देना चाहते हैं, महिलाओं की सुरक्षा करना चाहते हैं, तो जो बात कहते हैं, उसका अक्षरशः पालन करना होगा, उसे धरातल पर उतारना होगा, तभी वे सार्थक होंगी, वरना यह जनता है, आज हम इधर हैं, कल आप इधर आ जाइएगा। सर, आपने मुझे बोलने का मौका दिया, इसके लिए धन्यवाद।

MR. DEPUTY CHAIRMAN: Now, Shri S. Muthukaruppan - not present; Shrimati Vijila Sathyananth - not present; Sardar Balwinder Singh Bhunder - not present; Shri Veer Singh - not present; Shri Shiv Pratap Shukla. आपके पास दस मिनट का समय है।

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले): सर, **...(व्यवधान)...**

श्री उपसभापतिः आप उपस्थित नहीं थे, आपका नम्बर आ चुका।

श्री शिव प्रताप शुक्ल (उत्तर प्रदेश)**:** मान्यवर, आप उन्हीं को बुला लीजिए, हम बाद में बोल लेंगे।

श्री उपसभापतिः आप बोलें।

श्री शिव प्रताप शुक्लः मैं निवेदन करना चाहता हूँ कि आप उनको पहले बुला लीजिए, मैं कल बोल लूँगा।

श्री उपसभापतिः माननीय शिव प्रताप जी, आप बोलिए।

श्री शिव प्रताप शुक्लः मान्यवर, जब भी पाँच साल के बाद नई सरकार बनती है, तो इस प्रकार से राष्ट्रपति जी का अभिभाषण भी होता है और उसके बाद दोनों सदनों में उस पर डिस्कशन भी

7.00 P.M.

होता है, संवाद भी होता है। पक्ष और प्रतिपक्ष, दोनों एक-दूसरे के ऊपर केवल आरोप लगाते हों, ऐसा नहीं होता है, बल्कि पूरे तौर पर जो चर्चा होती है, वह इस बात पर होती है कि महामहिम राष्ट्रपति जी ने जो अभिभाषण दिया है, वह क्या है। महामहिम राष्ट्रपति जी ने जो अभिभाषण दिया, उसमें आदरणीय प्रधान मंत्री श्री नरेन्द्र मोदी जी की पिछले पांच साल की उपलब्धियों के साथ ही साथ आगे की योजनाओं का भी वर्णन है। उन आगे की योजनाओं के वर्णन में यह बहुत साफ था कि हम किस प्रकार से भारत को और आगे ले जाना चाहते हैं, बनाना चाहते हैं। जिस समय नेता प्रतिपक्ष बोल रहे थे, वे बहुत मृदुल हैं, लेकिन आज कुछ रूखे हो गए थे। वे कह रहे थे कि हमने भाखड़ा नांगल बांध बनाया, अन्य चीजें बनायीं। आदरणीय नरेन्द्र मोदी जी ने कभी भी अपने किसी भाषण में नहीं कहा कि मैंने देश एक दिन में बना दिया है। उन्होंने कहा कि देश सतत् विकास के आधार पर बनता है, लेकिन हम और आगे कैसे बढ़ते हैं, उसके संदर्भ में उन्होंने इस बात को बताया था। वर्ष 2014 से पहले यह देश ऐसी स्थिति में गुज़र रहा था, जहां भ्रष्टाचार का बोलबाला था। राकेश जी अपने भाषण में जब बोल रहे थे तो, उन्होंने 2जी, 3जी, कॉमनवैल्थ इत्यादि की बात कही थी। इससे इनकार नहीं किया जा सकता है। वह एक ऐसा काल था जब भारत में भी उनके किए गए भ्रष्टाचार के नाते लोगों को जेल तक जाना पड़ा था। एक सुई की नोंक के बराबर भी काला धब्बा श्री नरेन्द्र मोदी जी की सरकार के किसी भी मंत्री के ऊपर या किसी अन्य पर नहीं लगा। पांच साल बीत गए। पांच साल की यह जो श्री नरेन्द्र मोदी जी की सरकार थी, वह इसी आधार पर थी कि जो भ्रष्टाचार है, उस भ्रष्टाचार को दूर करने के लिए हम एक ऐसे व्यक्ति को भेजना चाहते हैं, जो भ्रष्टाचार को खत्म कर सके। वह आज़माया गया था कि हम देखेंगे कि कर सकते हैं या नहीं। आज पांच साल के बाद इस देश की जनता ने पूरे तौर पर जोर-शोर से स्वयं चुनाव मे भाग लेकर नरेन्द्र मोदी जी को इस देश का प्रधान मंत्री बनाया है। इस देश की जनता ने यह तय कर दिया था कि हमने जो सोचा था, इस व्यक्ति ने वह वादा निभाया और वादा निभाने के बाद आज हमारा कर्तव्य बनता है कि हम इस व्यक्ति को और आगे बढ़ा कर देश को आगे बढ़ाने के लिए भेजें।

मान्यवर, यहां किसानों के संदर्भ में चर्चा चल रही थी। किसानों को प्रधान मंत्री जी ने 6 हजार रुपये देने का काम किया। पहले ढाई हैक्टेयर की बात थी, बाद में उन्होंने कहा कि हम सभी किसानों को देंगे। वह करोड़ों रुपया खातों में गया भी सिर्फ कहा ही नहीं था। आदरणीय नड्डा जी जब बात कर रहे थे तो उन्होंने कहा कि सिर्फ कहा ही नहीं था, बल्कि उसको पूरा करने का काम किया, जो कहा, वह किया। सरकार ने आगे आने वाले सालों के लिए भी 25 लाख करोड़ रुपये के निवेश का लक्ष्य रखा है। वर्ष 2022 तक किसानों की आय दुगुनी करने की बात वैसे ही नहीं कह दी गई थी, बल्कि इस आधार पर कही गई थी कि जब किसान आत्महत्या कर रहे थे, आज नहीं सुना जाता है कि किसान आत्महत्या कर रहे हैं। आज उनको उसका फायदा मिल रहा है। मैं बहुत साफ़ स्थिति में कहना चाहता हूं कि प्रधान मंत्री जी ने किसान सम्मान निधि के लिए 90 हज़ार करोड़ रुपये का प्रावधान किया और 12 हज़ार करोड़ रुपये पहले ही किसानों को दिए जा चुके हैं।

यह पंडित दीनदयाल उपाध्याय के अंत्योदय का परिणाम है कि आज इस प्रकार के निर्णय वर्तमान में श्री नरेन्द्र मोदी जी की सरकार लेती चली जा रही है। एक दो नहीं हैं। हम उन योजनाओं को गिनाएं, जिसको लोग कहते नहीं हैं। जन-धन योजना, Skill India Mission, Make

[श्री शिव प्रताप शुक्ल]

In India, स्वच्छ भारत मिशन, सांसद आदर्श ग्राम योजना, श्रमेव जयते योजना, बेटी बचाओ, बेटी पढ़ाओ योजना, हृदय योजना, प्रधान मंत्री मुद्रा योजना, उज्ज्वला योजना, अटल पेंशन योजना, प्रधान मंत्री जीवन ज्योति बीमा योजना, प्रधान मंत्री सुरक्षा बीमा योजना, स्मार्ट सिटी स्कीम, अमृत योजना, डिजिटल इंडिया मिशन, Gold Monetisation Scheme, Sovereign Gold Bond Scheme, उदय योजना, Startup India, इत्यादि श्री नरेन्द्र मोदी जी के समय में आयीं।

सेतु भारतम योजना भी श्री नरेन्द्र मोदी जी के समय में आई। ग्रामोदय योजना, प्रधान मंत्री उज्ज्वला योजना, नमामि गंगे योजना, आयुष्मान भारत योजना, विश्व की सबसे बड़ी योजना प्रधान मंत्री जी अपने समय में लेकर आए, प्रधान मंत्री फसल बीमा योजना, किसानों और दुकानदारों को पेंशन, ग्रामीण भंडारण योजना आदि। हम जब जनसंघ के रूप में थे, तो कहा जाता था कि व्यापारियों की पार्टी है, बनियों की पार्टी है। हां, हमें इस बात का गर्व है कि हम उन बनियों की पार्टी हैं, जो निश्चित तौर पर ग्रामीण पद्धति से जुड़े हुए थे। हम उन बनियों की पार्टी नहीं हैं, जो ले जा, ले जा कर सत्ता से जुड़े हुए लोगों के यहां पहुंचाया करते थे और उनके भी कष्ट को देखकर हमने उनको भी पेंशन योजना में सम्मिलित किया है।

मान्यवर, यहीं पर माननीय नेता विपक्ष ने बंगाल की बात कही है कि वहां पर एमएलएज़ को भारतीय जनता पार्टी ज्वाइन करा रहे हैं। उन्होंने शायद यह नहीं कहा – उसमें उनको यह भी कहना चाहिए था कि भारतीय जनता पार्टी के कार्यकर्ताओं की बंगाल में जो हत्याएं हो रही हैं, उसके संदर्भ में भी उनको इस सदन में कहना चाहिए था। मैं यह कह सकता हूं कि वह नोआखली जो कभी बृहत् बंगाल में था, आज पश्चिम बंगाल की सरकार ने इस देश में दूसरा नोआखली खड़ा कर दिया है, जिसमें लोगों की हत्याएं हो रही हैं और आज उस प्रदेश में यह कहा जा सकता है कि वहां पर लोकतंत्र नाम की कोई भी चीज़ नहीं रह गई है।

श्रीमन्, प्रधान मंत्री सुरक्षा बीमा योजना में 15 करोड़ 91 लाख लोगों ने पंजीकृत कराया था। उसमें 33,580 दावे निस्तारित किए गए और उस पर यह कहा जा रहा था कि सुरक्षा बीमा का मतलब क्या है? उसमें 33,580 दावे निस्तारित किए जा चुके हैं। प्रधानमंत्री जीवन ज्योति योजना में 6 करोड़ 5 हजार लोगों को पंजीकृत किया गया था, इसमें 1,39,917 मामलों का निस्तारण किया जा चुका है। श्रीमन्, ...(**व्यवधान**)...

श्री उपसभापति : आपके पास दो मिनट और हैं। ...(**व्यवधान**)...

श्री शिव प्रताप शुक्लः मान्यवर, हम खुद ही आपका आदर करते हैं।

श्री उपसभापतिः यह तो हाउस के द्वारा निर्धारित किए गए समय का आदर है। ...(**व्यवधान**)...

श्री शिव प्रताप शुक्लः जहां तक मुद्रा योजना की बात है, मैं इसके बारे में बहुत सी बातें गिना सकता हूं, लेकिन मैं यह बताना चाहता हूं कि इस योजना के अंतर्गत 19 करोड़ से अधिक ऋण दिए गए हैं। हमारी सरकार ने हर साल तीन करोड़ के मुद्रा लोन का टारगेट रखा था, लेकिन पिछले तीन साल में जितना टारगेट रखा गया था, उससे ज्यादा लोन दिया गया है। यहां पर एक बात आई और फेडरलिज्मट के संबंध में नेता विरोधी दल ने कहा था। मान्यवर, मैं उस

समय उत्तर प्रदेश में मंत्री था। अयोध्या में 1992 में एक घटना हो गई थी, उस समय भारतीय जनता पार्टी की चार सरकारें थीं – मध्य प्रदेश, राजस्थान, हिमाचल प्रदेश और उत्तर प्रदेश। हमारे यहां ऑल इंडिया बैडमिंटन मीट हुई थी और स्पोर्ट्स विभाग मेरे पास था। मैं अपने यहां पर खिलाड़ियों को दावत दे रहा था, मैं मंत्री के रूप में उनको दावत दे रहा था और एक घंटे के बाद पता लगा कि पैदल हो गया हूं। आप किस फेडरलिज्म की बात करते हैं? हमारी चार-चार सरकारें बरखास्त कर दी गईं, कांग्रेस की सरकार द्वारा कर दी गईं।

श्री उपसभापतिः आप कन्क्लूड कीजिए।

श्री शिव प्रताप शुक्लः कांग्रेस के द्वारा हमारी सरकारें बरखास्त कर दी गई थीं और आप फेडरलिज्म की बात कर रहे हैं! आप हमें कहते हैं। आज पांच साल बीत जाने के बाद भी श्री नरेन्द्र मोदी जी ने बंगाल जैसी सरकार को छुआ तक नहीं और आप इस बात को कहते हैं कि फेडरलिज्म की बात क्या होती है? हम इस बात को कहते हैं कि "सबका साथ, सबका विकास और सबका विश्वास" है और हम इस बात को लेकर चल रहे हैं।

श्री उपसभापतिः माननीय शुक्ल जी, अब आप कन्क्लूड कीजिए।

श्री शिव प्रताप शुक्लः सर, मैं कन्क्लूड कर रहा हूं। मान्यवर, मैं बहुत साफ शब्दों में यह कहना चाहता हूं कि demonetization के विषय में कहा गया था। इससे हमारी अर्थ व्यवस्था आगे बढ़ी है। आज हम इस स्थिति में जा रहे हैं कि प्रधान मंत्री जी ने यह कहा है कि हमें इस देश को फाइव ट्रिलियन डॉलर के रूप में आगे ले चलना है। मैं आपको बताना चाहता हूं कि demonetization की उनको चिंता थी, जिन लोगों की तिजोरियों में नोट भरे हुए थे। वे यह सोच रहे थे। देश की जनता ने उसका स्वागत किया था। **...(व्यवधान)...**

श्री उपसभापतिः अब आप conclude करें।

श्री शिव प्रताप शुक्लः मैं conclude कर रहा हूं। मैं केवल एक बात कहकर अपनी बात को समाप्त करूंगा। यहां जीएसटी के बारे में कहा गया। अगर सही अर्थों में किसी को देखना हो तो जाकर देखें कि नरेन्द्र मोदी जी की सरकार का काम करने का तरीका देखें कि सारे राज्यों के वित्त मंत्री आते हैं और जो फैसला करते हैं, वह सर्वसम्मति से करते हैं। जो जीएसटी इन लोगों ने रखा था, वह जीएसटी नहीं था, उनका व्यक्तिगत कानून था, **...(व्यवधान)...** हम जो जीएसटी लेकर आए **...(व्यवधान)...**

श्री उपसभापतिः धन्यवाद, शिव प्रताप जी।

श्री शिव प्रताप शुक्लः महोदय, मैं एक मिनट लूंगा। उस जीएसटी के द्वारा 32 और 33 परसेंट के टैक्स को maximum 28 परसेंट पर लाया गया और टैक्स स्लैब को 5 परसेंट, 12 परसेंट, 18 परसेंट और maximum 28 परसेंट पर लाया गया। **...(व्यवधान)...**

श्री उपसभापतिः बहुत-बहुत धन्यवाद। माननीय अठावले जी।

श्री शिव प्रताप शुक्लः इसलिए मान्यवर, मैं माननीय राष्ट्रपति जी के अभिभाषण का समर्थन करता हूं।

श्री रामदास अठावलेः माननीय डिप्टी चेयरमैन सर, आज राष्ट्रपति जी के अभिभाषण पर चर्चा चल रही है और सरकार ने 2014 से 2019 तक जो काम किए, उनका पूरा जायज़ा राष्ट्रपति जी के अभिभाषण में आया है।

राष्ट्रपति जी के अभिभाषण ने देश को दी है नयी दिशा,
इसलिए सारे देशवासियों की बढ़ गयी है आशा।
नरेन्द्र मोदी जी को है सबका साथ-सबका विकास का नशा,
और मेरी है जय भीम, जय भारत की भाषा।
बाबा साहेब अम्बेडकर जी ने देश को दिया है मज़बूत संविधान,
इसलिए बढ़ रही है भारत की शान।
नरेन्द्र मोदी जी की तरफ है सारी दुनिया का ध्यान,
इसलिए मैं हूं मोदी जी का फैन।

तो राष्ट्रपति जी का जो अभिभाषण है, यह देश को विकास की दिशा में आगे ले जाने वाला भाषण है। सरकार ने जो काम किए हैं और सरकार अगले पांच साल में क्या करने वाली है, इसके संबंध में बहुत सारे मुद्दे उसमें हैं। मैं कांग्रेस को बताना चाहता हूं कि मैं भी कांग्रेस पार्टी के साथ रहा, कांग्रेस पार्टी ने भी अच्छा काम किया, लेकिन जितना काम करना चाहिए था, उतना नहीं किया है। बाबा साहेब अम्बेडकर के जो मेमोरियल्स हैं, 26, अलीपुर रोड का बाबा साहेब का मेमोरियल इतने साल से पेंडिंग पड़ा था, बहुत बार हमने कोशिश की लेकिन बाबा साहेब के 26, अलीपुर रोड के मेमोरियल को बनाने के लिए नरेन्द्र मोदी जी को प्रधान मंत्री बनना पड़ा। डा. बाबा साहेब अम्बेडकर फाउंडेशन का जो Dr. Ambedkar International Centre है, 197 करोड़ का वह सेंटर पांच सालों में बन गया।

डिप्टी चेयरमैन सर, मुम्बई में कम से कम बीस साल से हमारी मांग थी, इंदु मिल बंद हो चुकी थी और उसकी ज़मीन साढ़े 12 एकड़ थी, चैत्य भूमि उसके पास में है। वहां हर साल कम से कम 20-20 लाख लोग 6 दिसम्बर को आते हैं, वह ज़मीन बाबा साहेब के मेमोरियल को मिलनी चाहिए, यह मांग हमने बहुत बार की, लेकिन इस सरकार ने बहुत लेट निर्णय लिया। आनन्द शर्मा जी अभी यहां मौजूद नहीं हैं, लेकिन जब आप लोगों का जाने का वक्त आया था, तब आप लोगों ने आखिर में, जब आनन्द शर्मा जी टैक्सटाइल मिनिस्टर थे, उन्होंने उस ज़मीन को देने का निर्णय लिया था। आपको वक्त मिला लेकिन उसका काम आप लोगों ने जल्दी शुरू नहीं किया। वह काम शुरू करने के लिए नरेन्द्र मोदी जी को प्रधान मंत्री बनना पड़ा और नरेन्द्र मोदी जी ने प्रधान मंत्री बनने के बाद उसका भूमि पूजन किया और अभी एमएमआरडीए के माध्यम से शपूरजी पलौंजी जो बड़े बिल्डर हैं, उनको काम दे दिया है और कम से कम आठ सौ करोड़ का काम वहां शुरू हुआ है, बाबा साहेब अम्बेडकर जी के स्टैच्यू की हाइट 350 फीट की है। इस प्रकार जो स्टैच्यू ऑफ लिबर्टी की हाइट है, उससे भी ज्यादा हाइट उसकी है। बाबा साहेब अम्बेडकर जी का statue अरेबियन समुद्र की तरफ अंगुली किए हुए, वहां खड़ा होने वाला है। इसी तरह बहुत सारे काम जो काम हैं, लंदन में बाबा साहेब अम्बेडकर जी का मकान...

श्री उपसभापतिः अठावले जी, 7.10 तक ही सदन चलना था। आपके पास 6 मिनट बोलने का समय था और आप 4 मिनट बोल चुके हैं। अगर सदन की अनुमति है, तो आप दो मिनट में

conclude करें। आपके पास दो मिनट हैं।

श्री रामदास अठावलेः जब तक मेरा भाषण खत्म नहीं होता, तब तक चलने दो।

श्री उपसभापतिः आप अपनी बात दो मिनट में खत्म करें।

श्री रामदास अठावलेः मैं ज्यादा नहीं बोलूंगा, लेकिन House तो अपना ही है। ये सब लोग हमारे मित्र हैं। बाबा साहेब अम्बेडकर जी London School of Economics में पढ़ते थे। 1921-22 में वे वहां गए थे। महाराज सयाजीराव गायकवाड़ जी ने उनको scholarship देकर वहां भेजा था और बाबा साहेब अम्बेडकर जी ने "The Problem of the Rupee" नाम का एक शोध-प्रबंध लिखा था और उसमें बाबा साहेब ने लिखा था कि देश में काला धन पैदा हो सकता है, उसको अगर रोकना है, तो बाबा साहेब अम्बेडकर जी ने कहा था कि दस साल के बाद एक बार चलन बदलने की आवश्यकता है, नोटबंदी करने की आवश्यकता है। नरेन्द्र मोदी जी के प्रधान मंत्री बनने के बाद उन्होंने 8 नवम्बर को यह announcement की और नोटबंदी की। उसके परिणाम कुछ लोगों को अच्छे लगे और कुछ लोगों को अच्छे नहीं लगे, लेकिन मोदी जी की जो सोच थी कि देश में काला धन कम हो जाएगा, तो सरकार के खजाने में पैसा आ जाएगा, देश का development अच्छा होगा, हमारी roads अच्छी होंगी। जब हम सिंगापुर जाते हैं, जब हम दुबई जाते हैं, जब हम जापान जाते हैं, तो देखते हैं कि वहां की रोड्ज़ बहुत अच्छी हैं। हमारे यहां की रोड्ज़ इतनी अच्छी नहीं बन पाईं, पर अब रोड्ज़ अच्छी बन रही हैं। मुझे लगता है कि बाबा साहेब अम्बेडकर जी ने जो भूमिका रखी थी, उसको ध्यान में रखकर नरेन्द्र मोदी जी ने नोटबंदी की और नरेन्द्र मोदी जी बाबा साहेब के संविधान को मानते हैं। कांग्रेस वाले बोलते हैं कि वे संविधान बदलेंगे। मैं उनसे पूछता हूं कि वे कैसे संविधान को बदल सकते हैं, जब आपने नहीं बदला, तो वे कैसे बदलेंगे? बाबा साहेब के संविधान की शपथ लेकर जो भी मेम्बर बनता है, जो भी मंत्री होता है, संविधान की शपथ लेकर, वह बोलता है कि मैं संविधान के दायरे में काम करूंगा। पार्टी की philosophy अलग हो सकती है, पार्टी की सोच अलग हो सकती है, लेकिन एक बार सरकार में आ गए तो सरकार में बाबा साहेब के संविधान के मुताबिक ही आगे चलना चाहिए। आपने देखा है कि एनडीए की मीटिंग में, सेंट्रल हॉल में...

श्री उपसभापतिः अठावले जी, आपके बोलने का समय खत्म हो गया है। कृपया आप अपनी बात खत्म करें। अब हाउस adjourn होगा। हाउस ने दो मिनट आपको और बोलने की सेंस दी थी। प्लीज़ कन्क्लूड कीजिए। आपमें क्षमता है कि आप एक मिनट में अपनी बात समाप्त कर सकते हैं।

श्री रामदास अठावलेः सर, मैंने भी बोला था कि मैं चेयरमैन साहब से डरता हं, इसीलिए मैं आपको सपोर्ट करता हूं।

श्री उपसभापतिः ठीक है। आप अपनी बात पूरी कीजिए।

श्री रामदास अठावलेः मुझे अभी लोग सुन रहे हैं, इसलिए मैं बोल रहा हूं। **...(व्यवधान)...** मुझे लगता है कि बाबा साहेब के संविधान के मुताबिक भारत को आगे बढ़ाने की और खड़ा करने की जिम्मेदारी हम पर है। अभी मेंडेट नरेन्द्र मोदी जी को मिला है। कांग्रेस ने हराने की पूरी कोशिश की, सभी विरोधी पार्टियों के लोग इतना घूमते रहे, किसको स्पीकर बनाना है, किसको प्रधान

मंत्री बनाना है, किसको कौन-सा डिपार्टमेंट देना है, यह सोच चल रही थी, लेकिन इस देश की जनता ने बहुत बड़ा सपोर्ट नरेन्द्र मोदी जी को दिया है। कांग्रेस पार्टी से हमारा इतना ही निवेदन है कि आपकी majority राज्य सभा में है, इसलिए कानून बनाने के लिए आपका सपोर्ट हमको मिलना चाहिए। एक साल के बाद यहां पर हमारी majority हो जाएगी, तो फिर आपके सपोर्ट की कोई आवश्यकता नहीं है। आप भी अच्छा काम करिए। आपको भी सत्ता में आने का अधिकार है।

श्री उपसभापतिः अब आप कन्क्लूड कीजिए।

श्री रामदास अठावलेः आप जनता की सेवा करके दोबारा से सत्ता में आने की कोशिश करो। हमारी रिपब्लिकन पार्टी एनडीए के साथ रहेगी, बीजेपी के साथ रहेगी और हम नरेन्द्र मोदी जी नेतृत्व में देश का विकास करने की कोशिश करेंगे। ...(**व्यवधान**)...

श्री भुवनेश्वर कालिताः अगर कांग्रेस सत्ता में आ गई, तो आप हमारे साथ आयेंगे?

श्री उपसभापतिः कृपया आप आपस में बात न करें। अठावले जी, अब आप अपनी बात खत्म कीजिए। अठावले जी, आप चेयर को देखकर सम्बोधित करिए। आप अनुभवी आदमी हैं, आप चेयर को सम्बोधित करके बोलिए।

श्री रामदास अठावलेः मैं उधर से इधर आया हूं और अब उधर क्यों जाऊंगा?

श्री उपसभापतिः अठावले जी, अब आप अपनी बात कन्क्लूड करिए। मुझे हाउस adjourn करना है।

श्री रामदास अठावलेः सर, इसीलिए मुझे लगता है कि जो महामहिम राष्ट्रपति का अभिभाषण है, उसका मेरी रिपब्लिकन पार्टी ऑफ इंडिया पूरा सपोर्ट करती है और उस अभिभाषण में जो मुद्दे आये हैं, उनको इम्प्लिमेंट करने का प्रयास मोदी जी की सरकार करेगी और देश को न्याय देने का काम करेगी, विरोधी पार्टियों का आदर करेगी, कांग्रेस पार्टी का आदर करेगी। कांग्रेस पार्टी को हमेशा ही उधर रहना चाहिए, हमारी पार्टी इधर रहेगी। इन्हीं शब्दों के साथ मैं राष्ट्रपति के अभिभाषण को पूरा सपोर्ट करता हूं। जय भीम, जय भारत।

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1100 hours on Tuesday, the 25th June, 2019.

The House then adjourned at fifteen minutes past seven of the clock till eleven of the clock on Tuesday, the 25th June, 2019.

Regarding Nomination of Seven Members to Committee on Public Undertakings (pages 407-408)
Regarding Nomination of Ten Members to Committee on Welfare of Other Backward Classes (pages 407-408)

PUBLISHED UNDER RULE 260 OF RULES OF PROCEDURE AND CONDUCT OF BUSINESS IN THE COUNCIL OF STATES (RAJYA SABHA) AND PRINTED BY DRV GRAFIX PRINT
41, INSTITUTIONAL AREA, D-BLOCK, JANAKPURI, NEW DELHI-110058